ANNEXURE-12

Report by Committee, in compliance to the directions passed by the Hon'ble High Court of Uttarakhand, Nainital vide order dated 27.10.2021.

The Hon'ble High Court of Uttarakhand had taken Suo-Motu cognizance of an article, published in a newspaper and converted into Public interest litigation No. 178 of 2021 titled as *'In the matter of illegal construction in Corbett Tiger Reserve Vs. Union of India and Ors'*. The Hon'ble Court was pleased to issue the following directions vide order dated October 27, 2021:

"Meanwhile, the Principal Chief Conservator of Forests (General), Uttarakhand the respondent no. 5, the Principal Chief Conservator of Forests (wildlife), the respondent no. 6 and the Director of the Corbett National Park, Uttarakhand, the respondent no. 8, are directed to inspect the site, and to submit a report with regard to the nature and extent of the illegal constructions being carried out, with regard to the persons, who are responsible for carrying out the said illegal constructions, and with regard to the concrete steps taken by the respondent no. 5, 6 and 8 against such persons, and against the illegal constructions."

In compliance to the above directions of Hon'ble High Court, the Principal Chief Conservator of Forests (General), Uttarakhand i.e the respondent no. 5, the Principal Chief Conservator of Forests (wildlife), i.e the respondent no. 6 and the Director of the Corbett National Park, Uttarakhand, i.e the respondent no. 8, made a site inspection on October 30, 2021. The team together visited Pakhrau Tiger Safari and Pakhrau FRH, Morghatti FRH, Kalagarh FRH in Kalagarh Tiger Reserve Division and Sanch Forest Rest House in Lansdown Forest Division. The Chief Wildlife Warden (CWLW), Uttarakhand, Dehradun and Divisional Forest Officer Kalagarh Tiger Reserve Division were directed by the Respondent No.5 Principal Chief Conservator of Forests (HoFF), Uttarakhand to be present during site visit vide letter No. dated 28.10.2021. Copy of the said letter is annexed herewith and marked as *(ANNEXURE-1)*.

The Chief Wildlife Warden (CWLW), Uttarakhand, Dehradun was not present during the site visit. Therefore, the clarifications on his behalf could not be produced herein. The Divisional Forest Officer Kalagarh Tiger Reserve Division was present during the site inspection.

OATH COMMISSIONER ★ High Court of Uttarakhand, Nainital ★

9/11/21

The report of the site inspection by Respondent No. 5, 6 and 8 is submitted as follows:

1. **Description of the area** *(Annexure-2)*

   A detailed geographical description of the area/land in question is given in Annxure-2.

2. **Relevant provisions of the Wildlife Protection Act 1972** *(Annexure-3)*

   The relevant provisions of the Wildlife Protection Act 1972 are reproduced under the Annexure-3.

3. National Tiger Conservation Authority (NTCA herein after), vide their communication F.No. 1-2/2013-NTCA dated 4.03.2015 to Chief Wildlife Warden, had approved the Tiger Conservation Plan submitted by the State Government.

   The current Tiger Conservation Plan (TCP) is for the period from 2015-16 to 2024-25.

4. **Report furnished by NTCA committee:** *(Annexure-4)*

   A writ petition W.P (c) No. 8729 of 2021 titled as 'Gaurav Kumar Bansal Vs. NTCA' was filed before the Hon'ble High Court of Delhi and the Hon'ble Court was pleased to pass certain directions vide order dated 23.08.2021. A committee of NTCA was formed in the compliance to the said directions passed by the Hon'ble High Court of Delhi. A site visit was done by the Committee from 26-30 September 2021. The Committee submitted its factual report based on field visit regarding alleged illegal construction of bridges, buildings and water bodies by felling of trees between Pakhrau Forest Rest House and kalagarh Rest House in Corbett Tiger Reserve in Uttarakhand and illegal felling of large number of trees in ongoing Pakhrau Tiger Safari construction in Kalagarh Tiger Reserve Division on the following alleged irregularities:

   a) Construction on Kandi Road
   b) Construction of buildings at Morgahatti FRH and Pakhrau FRH Campus
   c) Construction of water body near Pakhrau FRH
   d) Felling of trees at proposed tiger safari in Pakhrau.

(8)

5. **Point-wise Comments of the committee:**

5.1 **Illegal Constructions:**

Construction on Kalagarh-Morghatti Road

The maintenance of forest roads in Corbett Tiger Reserve has been provided in the tiger conservation plan (TCP) of the Corbett Tiger Reserve under the strategy for communication in Para 10.1.2 of the TCP for core areas at page 194, which says:

"Effective protection of the tiger reserve largely depends upon the structured and meticulously maintained communication facilities. These facilities comprised of network of motorable roads, footpaths/bridle paths, departmental vehicles, manual and motorized boats, wireless and telephone network and elephants. These integral necessities are used for physical patrolling of the sensitive forest areas as well as the vastly spread-out water courses. Some stretches of roads are also used for movement of tourists".

Objectives of Communication Strategy

1. To keep the network of roads operational.
2. To maintain the wireless and telephone networks.
3. To maintain and upgrade vehicular transport facility along the boats.
4. To keep the elephants fit for patrolling.

TCP also says that

- *Almost all the roads in CTR are vulnerable to monsoon rains. The stretches of roads, where natural streams are used to cross, are swept away, living deep gorges. The culverts and causeways are also damaged during heavy rains.*
- *In order to keep the network of roads operational, all roads should be open by the first week of November. The road along the southern boundary should be open throughout the year. Minor repair should be carried out throughout the monsoon so that vehicular patrolling can be continued. The detail of forest roads has been provided in the Annexure- 10/1 of the TCP.*

There are no other guidelines in TCP for maintenance of forest roads:

Section 33(a) of the Wildlife Protection Act 1972 states that "*the Chief Wildlife Warden shall be the authority who shall control, manage and maintain all sanctuaries purpose and for that purpose, within the limits of any sanctuary; may construct such roads, bridges, buildings, fences or barrier gates, and carry out such other works as he may consider necessary for the purposes of such Sanctuary;*

9/11/21

(9)

Provided that no such construction of commercial tourist lodges, hotels, zoos and Safari parks shall be undertaken inside the sanctuary except with the prior approval of the National Board".

Therefore, maintenance of forest roads is integral to management of tiger reserve and absolutely essential for its protection, management, conservation and the Chief Wildlife Warden has been empowered under the Wildlife Protection Act 1972 for management of roads and bridges, necessary for the management of tiger reserve or sanctuary.

The stretch of the road between Pakhrau, Morghatti and Kalagarh falls in the buffer area of the Kalagarh Tiger Reserve. The distance of the patch of road where the construction has been mentioned is only 1.2 Kms. There is no denial in this that the soil and boulders have been brought from the adjoining areas. Use of local earth and boulders including bazri is normally the practice followed in maintenance of forest roads in forest department. In CTR also, the soil and boulders from the adjoining streams, is used for earth filling, wherever it is required to maintain a stretch of forest road damaged during rainy season. In the present case also, soil and boulders from adjoining areas have been used with the help of machines. This part of stretch falls along the southern boundary of the Reserve and there are guidelines in TCP that the roads along southern boundary should be open throughout the year. This part of the Reserve also forms a contiguous boundary between Uttarakhand and Uttar Pradesh, and this being porous, is extremely sensitive to illicit felling and wildlife poaching. The wild animals in this area move seamlessly into farmer's fields, adjoining the park boundary, all along the stretch between Gujar Sot and Khara Gate, which is part of the Corbett Landscape. The movement of the animals into private areas of UP, leads to human-animal conflict situations, and also making these animals vulnerable to poaching. This forest road *(Pakhro-Morghatti-Kalagarh-Kharg)* also popularly known as *Kandi* Road, along the southern boundary of the park, situated at an average distance of only about 1 Km. from human habitations (UP border) needs to be improved and functional throughout the year. The same are

DELHI COMMISSIONER
High Court of Uttarakhand, Nainital

9/11/21

(10)

the guidelines of TCP. This may be the reason that the stretch of road under discussion has been repaired by the Divisional Forest Officer (DFO), Kalagarh Tiger Reserve Division making culverts at 5 points, which necessitated using heavy filling of earth and boulders. There appears to be no irreversible damage of habitat also because of the construction of this patch of road, as alleged in the NTCA report. Culverts can also be constructed along a forest road wherever it is found necessary. The only questionable conduct is that the DFO had not obtained the necessary administrative and financial sanctions from competent authorities for executing the constructions on the said road. The Director CTR, who was present during site visit denied granting any sanction for the said construction. The views of Chief Wildlife Warden (CWLW) could not be taken because he was not present during the site inspection. He has also not submitted any report regarding this so far. NTCA's views on this construction that it has been done to meet the requirements of single lane highway seems to be an exaggeration. The total length of Kandi Road is about 90 Kms. and construction of structures (culverts) like this merely on a stretch of 1.2 Kms. only cannot be equated to the intention of laying the foundation of a single lane highway in future.

Construction of buildings at Forest Rest House (FRH) Campus at Morghatti

TCP Guidelines for Tourism in Buffer Zone:

The tourism sector has witnessed sizable growth in the Corbett landscape. Much of this growth is unplanned and lopsided, leading to high adverse impacts concentrated in certain pockets. The tourism activity in the shape of resorts and hotels are concentrated around the eastern and southern parts of the Tiger reserve, which may not be sustainable in future. Since, Ramnagar is the hub of all tourism activity, other areas such as Kotdwar, Lansdowne, and many areas of adjoining forest divisions have the potential to develop as alternate destinations for nature-based tourism, but lots of planning and investment is needed. Recently, an Asian Development funded scheme has already been under consideration, which will address tourism infrastructure related issues of the

3/11/17

(11)

northern boundary. Hopefully this will help the conservation issues of CTR as it will address the livelihood issues of local populace (TCP Page 47).

As per NTCA guidelines, there is a need to shift the tourism activities from core areas of the tiger reserve to its buffer areas in a phased manner. This will not only reduce the tourism pressure from core areas but also generate employment opportunities to people living in fringe areas by increasing tourism activities in buffer areas. So, promotion of tourism activities in buffer areas such as Morghatti is permissible under TCP, but only after obtaining necessary permissions from NTCA under Wildlife Protection Act, 1972 and from MoEF&CC under FC Act, 1980.

Morghatti

Morghatti lies in the buffer zone of the Tiger Reserve. Four units of independent buildings with floor area of 128m^2 each, along with one unit extension of existing old building was found to be constructed at Morghatti. The construction of these buildings is incomplete/partially done. It was also observed that the design of these buildings is not in accordance with the approved layout and norms of staff quarters, which are already existing at Morghatti. The DFO Kalagarh, who was present during site-visit was asked to produce administrative and financial sanction. It was found that there were no sanctions from the competent authority. The field Director Corbett Park also denied having processed any administrative or financial sanction for these constructions. Also, there seemed to be no exercise done for ascertaining number of staff quarters required to justify construction at the site. TCP, tourism guidelines for the buffer area does permit creation of tourism facilities at Morghatti, but only after getting necessary statutory approvals under Wildlife Protection Act, 1972 and Forest Conservation Act, 1980. And the designs of these constructions also repudiate the claim that these have been constructed for the forest staff as neither there appears to be any application of mind for ascertaining the requirements of staff quarters nor the design of these constructions is as per the approved design for constructing staff quarters.

9/11/21

(12

Therefore, construction activities at Morghatti are in violation of both FC Act, 1980 and Wildlife Protection Act, 1972.

Construction of Water Body near Pakhrau

In the Tiger Conservation Plan, both for the core and buffer zones, there are guidelines provided for conservation of water bodies at Page numbers 98-105 (core zone) 104-111 (buffer zone). Under this activity, following measures have to be taken for supplementary water resources:

- Development of water sources or wildlife constitutes a very important conservation tool which offers flexibility to manage the habitat, particularly the grasslands.
- A drop in water supply is not in itself sufficient reason to establish an additional water source. Clear objective must be established.
- Providing access to natural water sources is preferable to construction of artificial ones.
- A large number of small and widely scattered sources are better than a few large sources, which may lead to over concentration of animals around them.
- Water source for every 25 km² is adequate for most protection areas. Animals would thus have a maximum distance of 2.5km to travel for water.
- All water bodies should be regularly checked for pathogens which can cause epidemics among animals.

Constraints

In certain conditions, developing new water sources may involve some risk. For example:

- Withdrawal of water, particularly ground water, may alter natural processes of water cycling and lead to significant changes in ecosystems.
- Water sources in the southern boundary of the core area may bring domestic stock into contact with Wildlife, increasing the chance of disease transmission.
- Excessive water development in arid zones can raise populations to levels incompatible with food availability, leading to habitat degradation.

3/11/21

(13

- Endemic and rare plant species may be adversely affected, therefore avoid water development in areas where these are present.
- Water development might trigger erosion on steep lands and fragile soils.

Guidelines for Choosing a Site

Selection of site for the development of the waterhole is one of the most important decisions to be taken by the management. Endeavor should be made to ensure the following steps:

- Sites should be chosen near habitat edges (ecotones) where species from different habitats congregate.
- The site should have shade trees and tall shrub or grass escape cover nearby.
- Such sites will be avoided which are likely to be disturbed frequently, e.g. by livestock, tourist or traffic.
- In wildlife viewing areas waterhole should look natural. It should be given an irregular shape and slightly sloping edges. Locally available stone can be used.
- For the benefit of tourists, who are allowed to observe wildlife from a vehicle track, the site should be laid for enough away to prevent speeding vehicles from scaring the animals (25 m). In such sites building of an access track will be considered.
- For timid species, earth bank should be built between the track and water hole to shield animals from approaching vehicles. Tourist can view animals by peeping over the top of the bank.

So, detailed guidelines are there for the management of waterholes and creation of new water bodies for wildlife in the buffer zone and therefore, it is not a prohibited activity. Rather, creation and management of waterholes is part of habitat management as per TCP guidelines for the buffer zone. But, in creation of waterhole near Pakhrau, no consultation or deliberation seems to have taken place. The DFO Kalagarh, who was present during site-visit could not show any approvals from the competent authority. Field Director CTR, present during site

9/11/23

visit said that his office had not been consulted for taking up the said construction.

Though, creation of a new waterhole in a buffer area is neither a non-forestry activity, nor it is a prohibited activity as per TCP. But approval should been taken from competent authority under the wildlife protection act for construction of this waterhole as a visual look at the surrounding area also does indicate that the area has been cleared of some vegetation for creation of this waterhole. Field Director in his report 918/15-1 dated 6.10.2021 has mentioned that 2 teak trees were found to be uprooted at the site. A detailed investigation needs to be carried out using scientific methods to ascertain how many trees have been felled and what was the status of species-wise vegetation, before creation of this water-body.

Construction of building at Pakhrau and illegal felling of trees at Pakhrau Tiger Safari

The proposal for construction of Tiger Safari at Pakhrau on the banks of Gujjar Sot and Pakhrau Sot has been approved under Forest Conservation Act, 1980 and Wildlife Protection Act 1972.

Approval by NTCA was granted vide letter dated 5.06.2015.

Approval by CZA was granted vide letter no. 20-6/2015-CZA/231/2019 dated 12.02.2019.

Stage I and Stage II clearance under FC Act 1980, was granted for diversion of 106.16 ha of forest land for non-forestry use in compartment number 3 and 8 of Kalagarh Tiger Reserve Division of Pakhrau Range vide File No. 8-12/2020-FC dated October 30, 2020 and dated September 10, 2021 respectively.

Therefore, all necessary approvals have been granted by MoEF&CC, National Tiger Conservation Authority (NTCA) and Central Zoo Authority (CZA) on the basis of proposals from the State.

Tiger Safari at Pakhrau is situated in the reserved forest areas of Pakhrau block, in compartments 3 and 8 in the Sonanadi range of the CTR along the southern-western boundary. The area lies between latitudes 29°36'51.78" N and 29°35'31.55" N and between longitudes 78°33'27.95" E and 78°34'51.30" E.

This area is a part of the Buffer Zone of CTR, under the administrative control of the Director, CTR and DFO Kalagarh Tiger Reserve Division.

As per the proposal, the Safari will initially have two enclosures open to visitors. In addition, one enclosure will be attached to the veterinary support center, which will be used for Tiger rescue and rehabilitation. The design of the enclosures will be double-gated, with stonewall and dry mode further strengthened by electric fencing, as per modern safety and design considerations. The total area identified for the enclosures in phase 1 is 106.16 Ha. area of the first enclosure as we approach from Sanch FRH from Kotdwar side is 20.168 ha, the length of the perimeter around it is 1.88 km while the proposed length of the safari road inside the first enclosure is 2.26 km. Area of the second enclosure is 21.47 ha. Its perimeter length is 2.1 km and the length of the Safari Road inside the closure is 2.46 km. Provision has been made for Reception, Interpretation Centre, Souvenir Shop, Food Court, Access Control and Public Toilets, Administrative Buildings, Veterinary hospital/quarantine/post-mortem section, kitchen & store, Animal shelter/feeding cubicle and Residential facilities as per details given in table below:

Table A:

Name of the Building	Built up area (M^2)
Reception	200
Interpretation Centre	1000
Souvenir shop	150
Food court	100
Access control and public toilets	100
Other Service facilities	300
Administration Building	400
Veterinary hospital/quarantine/post-mortem section	600
Kitchen & Store	50
Animal Shelter/Feeding cubicle	100
Residential facilities	1000
Total	4000

(16)

Proposals of funds, regarding the Pakhrau Tiger Safari project:

The Director, Corbett Tiger Reserve, vide letter no. 1058/14-1 dated 26.11.2020 had submitted a proposal for the Pakhrau Tiger Safari for Rs. 26.81 crores and the same was sent to the government for TAC. Against the said proposal, Rs. 1.44 crores was released vide letter no. 1865/3-5 (Vanya Jantu Pari Rakshan) on 31 March 2021 for construction of Tiger Enclosure. Subsequently, an additional sum of Rs. 1.00 crore was released vide letter No. 974/3-5 (Vanya Jantu Pari Rakshan) on 19.08.2021. Till date, only Rs. 2.44 crores have been released under State Sector Scheme. Copy of the letters dated 26.11.2020 and 19.08.2021 are annexed herein as ***(Annexure-5 Colly).***

Estimates for Rs. 102.10 crores regarding works related Pakhrau Tiger Safari, were forwarded with the recommendation by Chief Wildlife Warden (CWLW) vide his letter no. 923/6-28 dated 15.09.2021. The same were discussed in a project committee under chairmanship of the PCCF (HoFF) and were returned by APCCF (PFM) vide letter no. 1216/3-5 (Vanya Jantu Parirakshan) dated 25.09.2021. In the said letter, it was pointed out that the cost of Pakhrau Tiger Safari has escalated from 26.81 crores to 102.11 crores and further clarifications were also sought. Copy of the letter dated 25.09.2021 is annexed herein as ***(Annexure-6).***

As per the letter 922/3-6 dated 06.10.2021, issued by Deputy Director CTR, a sum of Rs. 6 crores was sanctioned by the Governing Body of Tiger Conservation Foundation for CTR for Pakhrau Tiger Safari. So far, Rs. 522.55 lacs has been released from the Tiger Conservation Foundation for CTR. Previously Rs. 322.55 lacs was released from the Tiger conservation foundation of the CTR. Second instalment of Rs. 2 crore was released vide letter no. 921/3-6 dated 06.10.2021.

Details of the CAMPA funding for Pakhrau were sought by the Principal Chief Conservator of Forests (HoFF) from CEO CAMPA vide letter 780/P.O dated

9/11/21

(14)

29.10.2021 but could not be obtained till date. Copy of the said letter dated 29.10.2021 is annexed herein as ***(Annexure-7)***.

Total number of 3620 trees, have been enumerated, but actual number of trees proposed to be felled was 163. Species-wise details of 3620 trees are given in the following table:

Table B:

S. No.	Name of spp.	Girth Class of Trees (cm)						
		0-30	31-60	61-90	91-120	121-150	>150	Total
1	Teak	0	08	08	22	51	146	235
2	Ailanthus	0	0	14	8	8	15	45
3	Bel	0	13	32	33	10	5	93
4	Kokat	0	0	55	252	240	105	652
5	Haldu	0	0	6	5	33	239	283
6	Bargad	0	0	0	0	1	25	26
7	Kusum	0	01	10	19	17	79	126
8	Kanju	0	0	105	218	323	710	1356
9	Khair	0	0	20	16	11	17	64
10	Amaltas	0	0	11	8	3	6	28
11	Semal	0	0	0	1	1	12	14
12	Bahera	0	0	1	8	3	6	18
13	Bankuli	0	0	0	5	3	21	29
14	Tendu	0	0	2	11	17	30	58
15	Shisham	0	0	0	1	1	0	2
16	Jamun	0	0	3	3	0	3	9
17	Jheengan	0	0	1	6	5	31	43
18	Dhodi	0	0	0	4	1	1	6
19	Pipal	0	0	0	0	0	9	9
20	White Siris	0	0	0	0	0	1	1
21	Kat Sagon	0	21	59	80	101	41	302
	Total	0	43	341	729	924	1583	3620

The table suggests composition of the forests as miscellaneous.

Conditions, which need to be complied with, have been clearly laid out in the approvals granted by MoEF&CC, NTCA and CZA, and any deviation in the proposal would require prior approval of the competent authority. The layout plan of the proposal shall not be changed without prior approval of the Central Government. A detailed investigation needs to be done to see whether any deviation has been done from the approved plans.

(18

It has been alleged in the media reports that an illegal felling of 10,000 trees has taken place while there was only an approval of 163 trees. On the basis of ocular inspection of the site, felling of 10,000 trees is an exaggeration and appeared to be merely a media speculation, which is not based on scientific facts. Field Director, CTR vide his letter no. 918/15-1 dated 6.10.2021 submitted its report to Chief Wildlife Warden has mentioned that:

- DFO Kalagarh, informed that no illicit felling has taken place.
- A committee constituted to find out the amount of illicit felling informed that 47 trees were ocularly found to be illegally felled at the site. While at some under construction locations it was not possible to determine any illegal felling of trees.
- A detailed investigation is further required to establish exact number of trees illegally felled.

So, there is a variation in the two reports (DFO Kalagarh and the Committee constituted by Field Director), which were submitted to Field Director CTR. The reports are contradictory and create doubt about the number of trees felled illegally.

There is also a construction of a road (with the pavement of boulders only) on the northern periphery of the safari, which is further similarly connected with the main *Pakhrau-Kotdwarroad* at three places. DFO Kalagarh, present during site inspection informed that road constructed on the northern part was originally a fire line and the inter-connecting three roads from the said fire line are transect lines.

On the basis of the above facts, it is suggested that a further investigation would be required to go into the details of the factual position prior to tiger safari construction works, which have been taken up, to ascertain the damage to flora and to know exactly the number of trees illegally felled.

Regarding construction of buildings at Pakhrau, four units were found to be constructed at Pakhrau FRH campus also. The constructions are only partially

9/11/21

(14)

done/incomplete. Two buildings are constructed with double floor each having about 128m^2 floor area, one building with single floor of about 145m^2 area and one building with single floor of about 128m^2 area. Though there is approval in the Pakhro Tiger Safari proposal, for construction of various building having total covered area of 4000 m^2 having residential building of about 1000m^2 as per details given in table A, but the same has not been carried out according to the approved plan for establishment of the tiger safari. The buildings under construction in the FRH premises have not been approved. DFO Kalagarh, explained that there is an approval for construction of residential buildings for establishment of tiger safari near FRH campus. However, construction of buildings at the approved site would have led to cutting of more trees as the land is covered with trees. To avoid the felling of additional trees, these residential buildings, have been constructed in Pakhro FRH campus only. As per the permission granted by MoEF&CC under FC Act 1980, for any change in the approved plan, necessary approvals from MoEF will have to be taken. These instructions have not been followed. It also needs to be seen whether the design of these buildings is in accordance with any approved designs.

There is no administrative or financial sanction obtained by DFO Kalagarh from the competent authority for change in approved plans for tiger safari. Field Director, CTR denied any information and stated that his office has not been approached for granting/processing any administrative or financial approvals of the above work. Therefore, the construction activities at Pakhro campus are in violation of conditions stipulated in approval granted under Forest Conservation Act, 1980 and Wildlife Conservation Act, 1972.

On the basis of the site inspection done by respondents in the said matter and the details provided above, it is concluded that:

a. For constructions of buildings at Morghatti, there is no approval from the competent authority. It is in violation of both Wildlife Protection Act, 1972 and Forest Conservation Act, 1980

(20)

b. For entire construction works carried out at Pakhrau Tiger Safari, a detailed investigation is required to know the illegally felled trees in excess of 163 trees, which were approved for felling. Permission for only 163 trees has been accorded under the FC Act 1980. No permission for construction in FRH premises has been granted under the approved plans. Investigation is also required to ascertain the extent of deviation from the approved plan for establishment of Tiger Safari and seek approval from the competent authority.

c. Regarding construction on the Kalagarh-Morghatti road, the facts have been provided in the NTCA's site inspection report that it is not a non-forestry activity. The strengthening of the road is very much a part of TCP. The only thing lacking is that DFO has not obtained any administrative or financial sanctions from the competent authority.

d. Construction of waterhole at Pakhrau, which is in the buffer zone is also not a non-forestry activity. TCP does allow creation of new waterholes as per requirements, but detailed guidelines have been provided for the same. No consultations have been done with the office of Field Director, CTR and CWLW for creation of this waterhole. It also needs to be further examined that what flora has been disturbed at the site for creation of this waterhole.

5.2 Persons Responsible for Carrying out Illegal Constructions:

On the basis of site inspection and discussion in the field with Field Director CTR and DFO Kalagarh Tiger Reserve Division, the following observations are made:

a. The establishment of Pakhrau Tiger Safari in Pakhrau Range, over 106.16 Ha of forest land, duly approved by NTCA, CZA and MoEFCC started in January-February 2021. The culverts on the Pakhrau-kalagarh road, were constructed during the period of July-September 2021. Whereas, construction of the Buildings in Pakhrau and Morghatti Forest Rest house Campuses, appear to have started in the month of July-August 2021.

9/11/21

(21)

b. All the illegal construction activities, which are detailed in the report above, have been carried out under the directions of the office of DFO, Kalagarh Tiger Reserve Division.

c. Office of the Field Director/Conservator CTR, which is the Direction Division and who has direct administrative control over the office of DFO, denied having granted or processed any administrative or financial approvals for any of the constructions mentioned in the report above. The Director, Corbett Tiger Reserve had time to time instructed the Divisional Forest officer Kalagarh Tiger Reserve, to take all the necessary permissions before the start of any new construction work and also to stop all such works, pending requisite permissions. The Director, vide his letter dated 19.07.2021, 27.08.2021, 20.09.2021, and two letters dated 23.09.2021, instructed the Divisional Forest officer Kalagarh Tiger Reserve Division regarding the same. Copy of the said letters are annexed and marked herewith as ***(ANNEXURE-8 Colly).***

d. The Chief Wildlife Warden (CWLW) was not present during site inspection. He has also not submitted his report in this regard.

e. The office of Chief Wildlife Warden, who is the statutory authority under section 33 of Wildlife Protection Act, 1972, to control, manage and maintain all sanctuaries, has been asked to give detailed report on illicit felling at Pakhrau and the observations made by NTCA in their report submitted on October 22, 2021.

I. NTCA in their letter F.No. 1-3/2019-NTCA dated 12.8.2021, which is only addressed to Chief Wildlife Warden (CWLW) with a copy to Field Director CTR has asked to investigate the issues, raised regarding illegal constructions and tree felling in Corbett Tiger Reserve by one Mr. Gaurav Kumar Bansal. CWLW has not submitted any report with regard to the issues raised.

9/11/21

II. Government of Uttarakhand, vide their letter No. 613 dated 19.10.2021 has directly asked Chief Wildlife Warden (CWLW) to submit a report on the illegal felling of trees in CTR through PCCF (HoFF). CWLW has not submitted any report so far *(Annexure-9 Colly).*

Therefore, a detailed departmental enquiry is required to go into the further details to see that what due diligence was required at what level. On the basis of preliminary enquiry, it can be concluded that the DFO Kalagarh Tiger Reserve Division, did not have all necessary approvals for the construction activities, carried out as per the details provided in the report above. Construction activities, without any permission does create confusions and doubts that how and why these activities have taken place. Now, only on the basis of detailed enquiry, facts can be brought out. Detailed enquiry will be on the basis of

- Documents available in the office of DFO Kalagarh, Field Director CTR, and Chief Wildlife Warden and other concerned offices.
- Statements of all concerning officials and managers.
- Statements of the front-line field staff.
- Detailed site inspections.

Based on the detailed departmental enquiry, disciplinary action will be initiated against the persons/officers responsible for the alleged irregularities as per law.

5.3 <u>Concrete Steps taken by Respondent No. 5, 6 and 8 against such persons and against illegal constructions:</u>

a. The Field Director, CTR vide his order no. 1123/1-1 dated 3.11.2021, issued directions to demolish all illegal constructions at Morghatti FRH campus *(Annexure-10)*. The order has been executed as per Field Director report dated 1130/1-1 dated 6.11.2021 *(Annexure-10a)*. Photographs of the construction and demolition are annexed herein as *(Annexure-10b).*

b. The Principal Chief Conservator of Forests (HoFF), vide his letter 751/P.O dated 26.10.2021, directed the Director, CTR that all construction activities that were objected upon in the NTCA site inspection report, be stopped

immediately. Similarly the Director, CTR vide letter no. 1044/6-9 dated 23.10.2021 issued instructions to DFO Kalagarh, for halting construction activities for which legal administrative and financial sanctions are yet to be obtained. The construction activities have been stopped at Pakhrau FRH campus and in Saneh FRH in Lansdowne Forest Division. However, the work on the Pakhrau Tiger Safari for which all relevant approvals have been obtained, are still continuing. Copy of the said letters dated 26.10.2021 & 23.10.2021 are annexed herein as ***(Annexure-11 Colly).***

c. The Principal Chief Conservator of Forests (HoFF), vide his letter no. 04/1-15 (HRD) dated 25.10.2021, has suspended the Range Officer, Sona Nadi Range and Pakhrau unit of Kalagarh Tiger Reserve Division and initiated disciplinary proceedings against him under the provisions of Uttarakhand Government Servant (Punishment and Appeal) Rules 2003 amended 2010 for alleged irregularities and for his doubtful conduct in the whole matter. ***(Annexure-12).***

d. The Director, CTR, vide his letter dated 25.10.2021, asked the Managing Director, Forest Development Corporation, to stop/cancel the felling of the additional two lots of total 681 trees from the same area, allotted by the Divisional Forest officer, Kalagarh Tiger Reserve Division, as it was not sanctioned from any competent authority. Copy of the letter dated 25.10.2021 is annexed and marked herewith as ***(Annexure-13).***

e. The Field Director, CTR have submitted preliminary combing report on the illegal felling of trees. The Principal Chief Conservator of Forests (HoFF), vide his letter 772/P.O dated 29.10.2021, has requested the Director, Forest Survey of India (FSI) for providing technical assistance to the Director, CTR for detection of remaining illicit felling. ***(Annexure-14).***

f. The State Government vide letter dated 29.11.2021, has instructed the Principal Chief Conservator of Forests (HoFF), to initiate action against the person(s), responsible for the illegal activities in CTR as per the NTCA report

(24)

F.No.12-15/2021-NTCA dated 22.10.2021. The principal Chief Conservator of Forests (HoFF), vide letter no. 808/PO dated 2.11.2021, has appointed Mr. Sanjeev Chaturvedi, IFS, Chief Conservator of Forests (Research), Uttarakhand, Haldwani as an inquiry officer and directed him to investigate the matter thoroughly and furnish a detailed report within two weeks. ***(Annexure-15).***

g. The principal Chief Conservator of Forests (HoFF), Uttarakhand, Dehradun vide his letter No. 737/P.O dated 25.10.2021 and subsequently letter No. 801/P.O dated 02.11.2021, submitted a proposal to the State Government for disciplinary action against Mr. Kishan Chand, the DFO Kalagarh Tiger Reserve Division. ***(Annexure-16 Colly).***

This report has been prepared on the basis of site-visit and within short span of time. A detailed investigation will be required to initiate disciplinary action against the persons/officers responsible for the alleged irregularities following the due process of law.

Report by:-

7/11/21	9.11.21	9/11/21
Rajiv Bhartari, IFS	Anup Malik, IFS	Rahul, IFS
PCCF (HoFF)	**PCCF (Wildlife)**	**Director (CTR)**

महत्वपूर्ण / आवश्यक / समयबद्ध

(25)

कार्यालय प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड।

पुराना भवन सर्वेक्षण कार्यालय कैम्पस, पोस्ट- रायपुर, देहरादून-248001 फोन- 2741630, 2741632 फैक्स- 2741632 ई-मेल: pccfuk@gmail.com

पत्र संख्या- 763/ पी०ओ०, देहरादून, दिनांक 28 अक्टूबर, 2021।

सेवा में,

1—मुख्य वन्य जीव प्रतिपालक, उत्तराखण्ड।
2—प्रभागीय वनाधिकारी,
कालागढ़ टाइगर रिजर्व प्रभाग, पौड़ीगढ़वाल।

विषयः— Writ Petition (PIL) No 178 of 2021 "Suo Motu PIL: In the matter of illegal construction in Corbett Tiger Reserve Vs Union of Idia & Others.".

सन्दर्भः— 1—अपर मुख्य सचिव, वन, उत्तराखण्ड शासन का पत्रांक—52 / PS-ACS-Forest & Environment/21 दिनांक 27 अक्टूबर 2021 ।

2—चीफ स्टेन्डिंग कौंसिल, मा0 उच्च न्यायालय उत्तराखण्ड, नैनीताल का पत्र दिनांक 27—10—2021 (प्रति संलग्न)।

महोदय,

उक्त विषयक PIL में मा0 उच्च न्यायालय उत्तराखण्ड, नैनीताल द्वारा पारित आदेश दि0 27—10—2021 की प्रति संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित की जाती है। मा0 उच्च न्यायालय, नैनीताल के आदेश दिनांक 27—10—2021 द्वारा निर्देशित किया गया है कि उक्त PIL के Respondant सं0 5, 6 व 8 द्वारा प्रश्नगत क्षेत्र का निरीक्षण कर अपनी रिपोर्ट दि0 8—11—2021 तक मा0 उच्च न्यायालय, नैनीताल के समक्ष Affidavit के रूप में प्रस्तुत की जाये। दीपावली पर्व हेतु दि0 3 से 7 नवम्बर 21 तक अवकाश होने के कारण उक्त निरीक्षण दि0 30 अक्टूबर 21 को किया जायेगा।

कृपया समस्त सम्बन्धित सूचनाओं व अभिलेखों सहित स्थलीय निरीक्षण हेतु निर्धारित तिथि को उपस्थित रहें।

संलग्न—यथोपरि।

भवदीय,

(राजीव भरतरी)
प्रमुख वन संरक्षक (HoFF),
उत्तराखण्ड।

संख्या 763/ पी०ओ०, दिनांकित।

1—प्रतिलिपि अपर मुख्य सचिव, वन, उत्तराखण्ड शासन को उनके उक्त पत्र के सन्दर्भ में सूचनार्थ प्रेषित।
2—प्रमुख वन संरक्षक, वन्य जीव, उत्तराखण्ड को सूचनार्थ जो उनसे हुई मौखिक वार्ता के क्रम में सूचनार्थ प्रेषित। उक्त निरीक्षण हेतु यात्रा कार्यक्रम भी प्रेषित किया जाये।
3—निदेशक, कार्बेट टाइगर रिजर्व, रामनगर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
4—प्रतिलिपि अपर प्रमुख वन संरक्षक, सतर्कता एवं विधि प्रकोष्ठ, उत्तराखण्ड को उक्त आदेश की प्रति सहित सूचनार्थ प्रेषित ।

संलग्न—यथोपरि।

(राजीव भरतरी)
प्रमुख वन संरक्षक (HoFF),

OATH COMMISSIONER
High Court of Uttarakhand, Nainital

Annexure-2

(26)

Description of the area

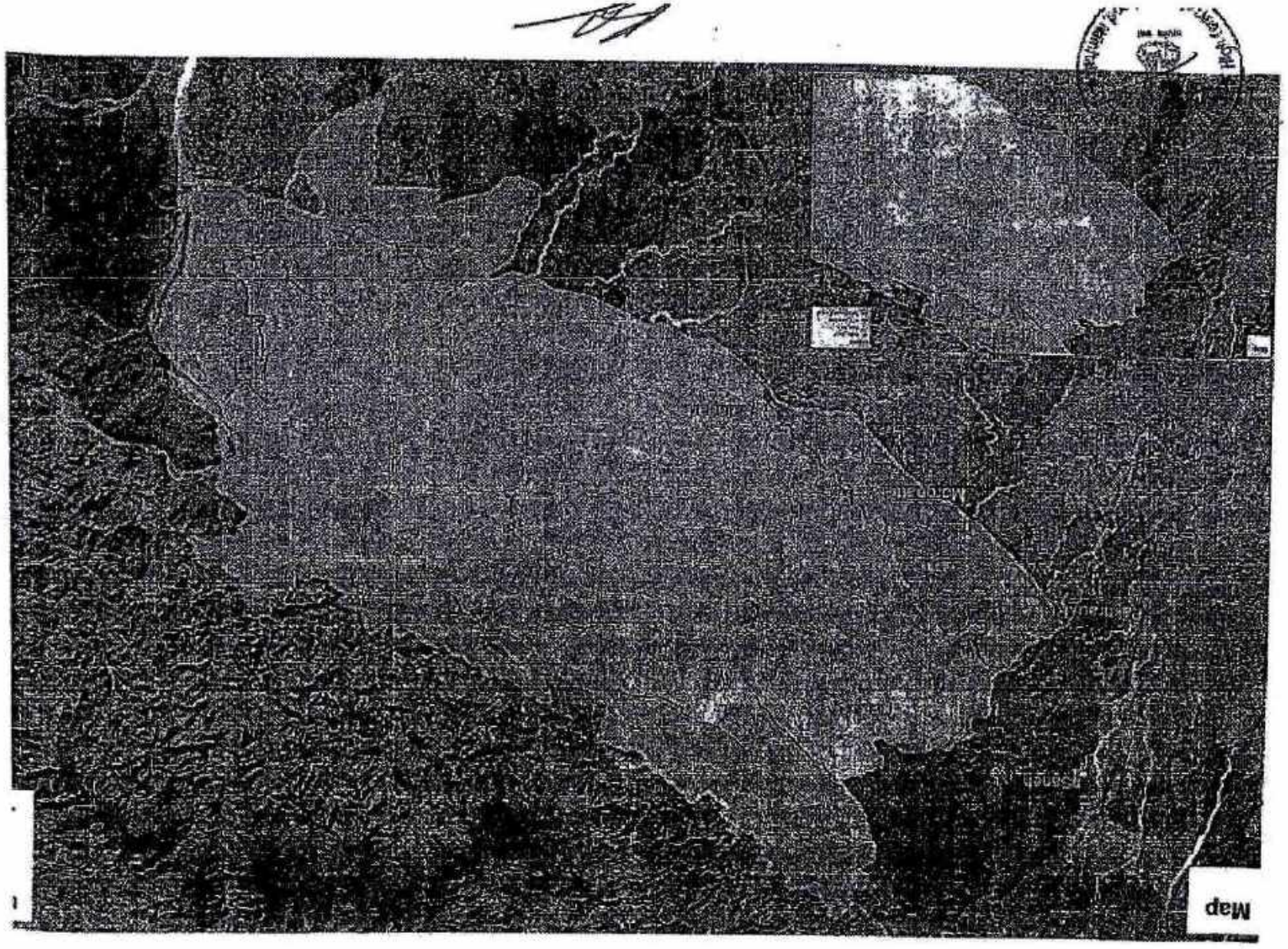
1.1 Location

The Corbett Tiger Reserve lies between the latitudes 29° 25' N to 29° 40' N and Longitudes 78° 5' to 79° 5' E. The reserve spreads through 3 districts, namely Pauri, Nainital and Almora. The total area of the tiger reserve is 1288.31 Km^2.

1.2 Constitution of the Park

The core-critical tiger habitat of the Tiger Reserve encompasses the Corbett National Park and Sonanadi Sanctuary (821.99 Km^2). The national park was created on 8th August 1936 comprising of an area of 323.75 Km^2. An additional area of 197.07 Km^2 was added in the year 1966, bringing an area of the park to 520.82 Km^2. Sonanadi was declared as a Sanctuary in 1987. In the year 2006, a major amendment was carried out under the wildlife protection Act 1972, which led to the creation of a new legal entity called Tiger Reserve. The Corbett National Park and Sonanadi Wildlife Sanctuary together with peripheral reserve forest was notified as Corbett Tiger Reserve under the provisions of the Act (under section 38V (1)) vide a notification dated 26th February 2010. Corbett National Park (CNP) and Sonanadi Sanctuary together formed the Core Zone and the adjoining reserve forests as Buffer Zone of Corbett Tiger Reserve.

Core-Critical Tiger Habitat:	821.99 Km^2
Buffer Area (RF):	466.32 Km^2
Total Area:	**1288.31 Km^2**


Map

Principal Chief Conservator of Forests (Wildlife) is not the Chief Wildlife Warden (CWLW), Uttarakhand in the state. The post of CWLW is held by an officer of the rank of Additional PCCF. The Chief Wildlife Warden is the statutory authority under Wildlife Protection Act, 1972, who heads the wildlife wing of the department and exercises complete control over protected areas (National Parks, Sanctuaries and Tiger Reserves) within the State. Appointment of Chief Wildlife Warden is done by State Government under Section 4 of Wildlife Act and any other officers and employees appointed under this section (4(3)) shall be subordinate to the Chief Wildlife Warden. The protected areas are further divided in to wildlife divisions headed by an officer of the rank of DCF and Tiger Reserves headed by Conservator of Forests. All communication from NTCA in the matter have been addressed to Chief Wildlife Warden. (Letters attached as Annexure 4)

"Section 33(a) of the Wildlife Protection Act 1972 says that the Chief Wildlife Warden shall be the authority who shall control, manage and maintain all sanctuaries purpose and for that purpose, within the limits of any sanctuary; may construct such roads, bridges, buildings, fences or barrier gates, and carry out such other works as he may consider necessary for the purposes of such Sanctuary"

Tiger Conservation Plan (TCP)

Section 38V of the Wildlife Protection Act 1972 as amended in 2006, Tiger Conservation Plan (TCP)

1. *The State Government shall, on the recommendation of National Tiger Conservation Authority, notify an area as a tiger reserve.*
2. *The provisions of sub-section (2) of section 18, sub-section (2), (3) and (4) of Section 27, Section 30, 32 and clauses (b) and (c) of Section 33 of the Act shall, as far as may be, apply in relation to a sanctuary.*
3. *The State Government shall prepare a Tiger Conservation Plan including staff development and deployment plan for the proper management of each area referred to in sub-section (1), so as to ensure;*

(29)

a) *Protection of tiger reserve and providing site-specific habitat inputs for a viable population of tigers, co-predators and prey animals without distorting the natural prey-predator ecological cycle in the habitat.*

b) *Ecologically compatible land uses in the tiger reserves and areas linking one protected area or tiger reserve with another for addressing the livelihood concern of local people, so as to provide dispersal habitats and corridor for spill over population of wild animals form the designated core areas of tiger reserves or from tiger breeding habitats within other protected areas.*

c) *The forestry operations of regular forest divisions and those adjoining tiger reserves are not incompatible with the needs of tiger conservation.*

4. *Subject to the provisions contained in the act, the state government shall, while preparing a Tiger Conservation Plan, ensure the agricultural, livelihood developmental and other interests of the people living in tiger bearing forests or a tiger reserve.*

For the purposes of this section, the expression "tiger reserve" includes:

i. *Core or critical tiger habitat areas of National Parks and sanctuaries where it has established on the basis of scientific and objective criteria, that such area is required to be kept as inviolate for the purposes of tiger conservation, without affecting the rights of the Scheduled tribes or such other forest dwellers, and notified as such by the state government in consultation with an Expert Committee constituted for the purposes;*

ii. *Buffer or peripheral areas comprising of the area peripheral to critical tiger habitat or core area, identified and established in accordance with the provisions contained in explanation of (i) of section 38V(4), where a lesser degree of habitat protection is required to ensure the integrity of the critical tiger habitat with adequate dispersal for tiger species, and which aim at promoting co-existence between wildlife and human activity with due recognition of livelihood, developmental, social and cultural rights of the local people, wherein, the limits of such areas are determined on the basis of scientific and objective criteria in consultation with the concerned Gram Sabha and an expert committee constituted for the purpose.*

5. *Save as for voluntary relocation on mutually agreed terms and conditions, provided that such terms and conditions satisfy the requirements laid down in the sub-section, no Scheduled Tribes or other forest dweller shall be resettled or have their rights adversely affected for the purpose of creating inviolate areas for tiger conservation unless: -*

i. *The process of recognition and determination of rights and acquisition of land or forest rights of the Scheduled Tribes and such other forest dwelling persons is complete.*

OATH COMMISSIONER
High Court of Uttarakhand, Nainital

(30)

ii. *The concerned agencies of the state government, in exercise of their powers under this act, establishes with the consent of the schedule of tribes and such other forest dwellers in the area, and in consultation with an ecological and social scientist familiar with the area, that the activities of the scheduled tribes and other such photos dollars or the impact of their presence on the wild animals is sufficient to cause irreversible damage and shall threaten the existence of tigers and their habitat.*

iii. *The State Government, after obtaining the consent of the schedule tribes and other forest dwellers inhibiting the area, and in consultation with an independent ecological and social scientist familiar with the area, has come to a conclusion that other reasonable options of co-existence are not available.*

iv. *Resettlement or alternative package has been prepared providing for livelihood for the affected individuals and communities and fulfils the requirements given in the national relief and rehabilitation policy;*

v. *The informed consent of the Gram Sabha concerned, and of the person affected, but the resettlement program has been obtained; and*

vi. *The facilities and land allocation at the resettlement location are provided under the said program, otherwise that existing rights shall not be interfered with.*

Operations allowed in the buffer area of a Tiger Reserve (NTCA Guidelines)

The Buffer area consists of the area peripheral to the core area, not having the status of a national park/wildlife sanctuary, identified and established in accordance with the provisions contained in explanation of section 38V(4), where in lesser degree of habitat protection is required to ensure the integrity of the critical habitat with adequate dispersal of tigers, and which aim at promoting coexistence between wildlife and human activity with due recognition of the livelihood, developmental, social and cultural rights of the local people. Hence, collection of MFP like bidi leaf (tendu patta) and other forestry operations may be allowed in the buffer area of a tiger reserve, which may comprise of forests/non-forests areas, not having the status of a national park/wildlife sanctuary as intended notified under chapter IV of the wildlife Protection Act, 1972.

Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest and Climate Change
राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण
National Tiger Conservation Authority

F. No. 12-15/2021-NTCA

New Delhi, the October 22, 2021

To,

The Additional Director General of Forests
(Project Tiger) & Member Secretary
National Tiger Conservation Authority
CGO Complex,
New Delhi

Sub: Site inspection report of the committee in writ petition 8729 of 2021 in Gaurav Kumar Bansal Vs National Tiger Conservation Authority in the High Court Of Delhi at New Delhi-reg.

Sir,

Reference is invited to the subject cited above. In this context, I am directed to enclose herewith a site inspection report of the committee in writ petition 8729 of 2021 in Gaurav Kumar Bansal Vs National Tiger Conservation Authority in the High Court Of Delhi at New Delhi. Consent of the committee members have been received on e-mail. So on behalf of Committee Members, the report is submitted for your kind perusal.

Yours faithfully,

(Hemant Singh)
Assistant Inspector General of Forests (NTCA)
Email: aig3-ntca@nic.in
Tel. (EPABX): + 91 11 24367837-39
FAX: +91 11 24367836

Encl. As above.

Copy to:
1. All Committee Members
2. The IGF (NTCA), New Delhi
3. DIGF (NTCA), New Delhi

(Hemant Singh)
Assistant Inspector General of Forests (NTCA)

बी-1 विंग, सातवां तल, पं. दीनदयाल अंत्योदय भवन, सीजीओ कॉम्प्लेक्स, लोधी रोड, नई दिल्ली 110003
B-1 Wing, 7th Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, Lodhi Road, New Delhi – 110003

HIGH COURT OF UTTARAKHAND, NAINITAL

(32)

SITE INSPECTION REPORT OF THE COMMITTEE IN WRIT PETITION 8729 of 2021 IN GAURAV KUMAR BANSAL VS NATIONAL TIGER CONSERVATION AUTHORITY IN THE HIGH COURT OF DELHI AT NEW DELHI.

The National Tiger Conservation Authority (NTCA) constituted a committee vide Office Memorandum No. F.No. 12-15/2021-NTCA dated 06th September in view of a writ petition 8729 of 2021 in Gaurav Kumar Bansal vs National Tiger Conservation Authority in the High Court of Delhi at New Delhi to submit a factual report based on field visit regarding alleged illegal construction of bridges, buildings and water bodies by felling of trees between Pakhrau Forest Rest House and Kalagarh Forest Rest House in Corbett Tiger Reserve, Uttarakhand. The NTCA further mandated the committee to also submit a report on illegal felling of large number trees in ongoing Pakhrau Tiger Safari construction at Kalagarh Tiger Reserve Division, Uttarakhand as published in daily newspaper "The Times of India" dated 19th September 2021. A site visit was done by the committee from 26-30 September 2021 to look into following alleged irregularities in:

1. Construction on Kandi road.
2. Construction of buildings at Morgahatti FRH Campus and Pakhrau FRH Campus
3. Construction of water body near Pakhrau FRH
4. Felling of trees at proposed tiger safari in Pakhrau

Divisional Forest Officer (DFO), Kalagarh Tiger Reserve Division in-charge of the area concerned along with his Range Forest Officer (RFO) with staff and Assistant Conservator of Forests, Corbett TR, Ramnagar had accompanied and appraised the committee during the visit to field.

1. Construction on Kandi Road

The Kandi road which connect Ramnagar to Kotdwar passing through southern part of Corbett Tiger Reserve is a forest road which in the past was strengthen using RCC beam and cross beam structures. The uniform width of road is about 3 meter (Plate-1).

During the site visit committee observed that just after the Kalagarh FRH towards Pakhrau, for a distance of about 1.2 kms the height of Kandi Road is raised up to 5 feet by filling of earth material (soil and boulders). The soil was brought from adjoining forest areas (within 50-100 meters) from the road on either side in indiscriminate manner using heavy earth movers which had caused extensive and irreversible damage to the pristine wildlife habitat (Plate-2 to 4). Excavation of such large

(33)

2. Construction of buildings at Morghatti FRH Campus and Pakhrau FRH Campus

While inspection visit to Morghatti FRH Campus it was observed that the construction of four units of independent buildings were ongoing within the campus of Morghatti FRH along with extension of one existing old building (Plate-7 to 10). DFO Kalagarh appraised the committee that ongoing construction of buildings are staff quarters which appeared to be totally false statement made by him as the committee members on inquiry found that the layout design of all the four units are not in accordance with approved layout and norms of staff buildings designs of the state. Instead in the documents showing structural and layout design of ongoing construction buildings at Morghatti FRH produced by the one of the onsite supervisor, it was clearly mentioned that the design of building is of cottages which is generally constructed for tourists (Annexure-3). Similar type of constructions were also observed within the campus of Pakhrau FRH campus (Plate- 11 to 12).

Surprisingly, DFO Kalagarh submitted different drawings of the these same constructions later to committee which appeared to be forged document in which the word "cottages" was replaced by hut/quarters etc (Annexure 4). It is important to consider that both Morghatti FRH campus and Pakhrau FRH campus are part of Corbett Tiger Reserve and any tourism related facilities can be developed only after having necessary statuary permission as per the provisions of the Wild Life (Protection) Act, 1972 and Forest (Conservation) Act, 1980. No such permission has been obtained by the management of the Corbett Tiger Reserve, hence criminal liability need to be fixed against the officers responsible for undertaking such construction.

The height of the high-handedness of the DFO, Kalagarh was that the work was in progress even during the committee inspection despite any approval/sanctions from the competent authority. The committee inquired from DFO Kalagarh about financial and technical sanctions of the ongoing work in Morghatti FRH campus and Pakhrau FRH campus for which he stated that no such sanctions are issued so far, but he has asked for financial sanctions of from the Field Director, Corbett Tiger Reserve vide letters no. 541, 542, 544, 545,547, 548, 549, 550, 551/3-2 all dated 31-08-2021 (Annexure-5). However, the Field Director's office denied about receiving any such letter from the DFO Kalagarh's office and confirmed that the ongoing construction on Kandi Road has been undertaken by the DFO Kalagarh without any approval from this office and in-spite of repeated verbal and written communications from the Field Director to stop the work, the DFO continued the execution of the work (Annexure-2).

3. Construction of water body near Pakhrau FRH

Committee observed that soil excavation work on a very big scale has been undertaken in front of Pakharau FRH to develop a water body. DFO Kalagarh informed that no trees have been felled in developing this water body as this was an old water hole and only de-siltation work has been undertaken. However, the existing surrounding vegetation and standing trees within the created water body suggested that felling of trees has been undertaken to create this water body (Plate-13). Moreover, the location of water body suggest that this has been developed to attract the wild animals to facilitate tourism and not as a part of habitat or wildlife management intervention.

The concerned DFO Kalagarh failed to produce any document from competent authority regarding the construction of water body.

4. Illegal felling of trees at proposed tiger safari

Committee visited proposed site for upcoming tiger safari in-view of alleged felling of about 10,000 trees as reported in media. The Uttaralchand Forest Department obtained prior approval u/s 2 of the Forest (Conservation) Act, 1980 with a condition for not felling more than 163 trees for development of Tiger Safari. During the visit Committee observed that on the northern periphery of the proposed safari, a road has been constructed which is inter-connected with Pakhrau-Kotdwar main road at three places. DFO Kalagarh explained that road constructed on the northern part was originally a fire line and the inter-connecting three roads from said fire line to Pakhrau-Kotdwar main road are transect lines (Plate-14 & 15).

Committee based on ground situation realized that the density of forest patch diverted for said safari appears more than 0.4 as mentioned in the forest diversion proposal submitted by the project proponent . As a conservative estimate of the committee based on the ground situation suggests that trees felled during the work execution so far is way more than 163 trees which is a clear violation condition stipulated under the forest clearance.

Conclusion

- Committee reviewed all statutory documents available with the office of Field Director, Corbett Tiger Reserve and The DFO Kalagarh TRD and found that no statutory prior approval/sanctions have been obtained for the construction activities on Kandi Road, Morghatti FRH, Pakhrau FRH and water body near Pakhrau FRH. The work has been executed by violating provisions of the Wild Life (Protection) Act, 1972, Forest (Conservation) Act, 1980 as well as Indian Forest Act,

[illegible] through forest land within a tiger reserve is a clear violation of Wildlife Protection Act, 1972 along with Indian Forest Act 1927 and Forest Conservation Act, 1980 which attracts penal provisions. A screenshot of google earth image showing length of Kandi Road where its height has been raised by stacking of large amount of earth material by damaging the tiger habitat is shown (Plate-5).

On the said road five numbers of single span bridges/culverts of about five meter width have also been constructed. Surprisingly the size of retention embankment varies from 11-15 meters so that width of constructed culvert/bridge can be easily increased to meet the requirement of single lane highway (Plate-6).

Boulders have been stacked along the sides of the road and spread over long stretch of the said road. The concerned DFO Kalagarh TR who was accompanying the committee appraised that the ongoing work has been undertaken to make road motor-able throughout the year for patrolling purpose. However, the committee observed that such an extensive repairing that too by causing irreversible damage to the wildlife habitat was undesirable and seems to have done with a motive to facilitate further up-gradation of the road to a metal/tar road. Which also is in contravention of the Hon'ble Supreme Court's order dated 9th April 2001 in Naveen Raheja vs Union of India in the writ petition (Civil) 47 of 1998.

The committee inquired from DFO Kalagarh about financial and technical sanctions of the ongoing work for which he stated that no such sanctions are issued so far, but he has asked for financial sanctions of Rs.43.03 lakhs from the Field Director, Corbett Tiger Reserve vide letter no. 546/3-2 dated 31-08-2021 (Annexure-1). However, the Field Director's office denied about receiving any such letter from the DFO Kalagarh's office and confirmed that the ongoing construction on Kandi Road has been undertaken by the DFO Kalagarh without any approval from this office and in-spite of repeated verbal and written communications from the Field Director to stop the work, the DFO continued the execution of the work (Annexure- 2).

During the visit the committee inquired from the concerned field staff about allowing of ongoing construction activity without any approval from competent authority in reply of which they seemed clueless. The committee felt that front line field staff were under tremendous pressure to allow the work and categorically they stated that the entire work is being directly supervised by Range officer (also In-charge ACF) and the DFO Kalagarh.

(36)

[illegible] कार्बेट टाइगर रिजर्व, उत्तराखण्ड रामनगर (नैनीताल)

[illegible]

[illegible] दिनांक [illegible]

अपर प्रमुख वन संरक्षक,
नियोजन एवं वित्तीय प्रबन्धन,
उत्तराखण्ड, देहरादून।

विषय :- कार्बेट टाइगर रिजर्व के कालागढ़ टाइगर रिजर्व प्रभाग के अन्तर्गत पाखरो रेंज में टाइगर सफारी की स्थापना।

महोदय,

विषयांकित प्रकरण में अवगत कराना है कि कार्बेट टाइगर रिजर्व के कालागढ़ वन प्रभाग के अन्तर्गत पाखरो क्षेत्र के कम्पार्टमेंट संख्या-3 एवं 8 के 109.16 हे0 में, मा0 प्रधानमंत्री जी द्वारा अपने कार्बेट टाइगर रिजर्व के भ्रमण के दौरान टाइगर सफारी स्थापित किये जाने की घोषणा की गयी थी। शासकीय पत्रांक 211/X-2-2020-12(24)2020 दिनांक 07.10.2020 से कार्बेट टाइगर रिजर्व के कालागढ़ टाइगर रिजर्व प्रभाग के अन्तर्गत पाखरो रेंज में टाइगर सफारी की स्थापना हेतु सैद्धान्तिक प्रशासनिक सहमति प्रदान की गयी है। इस क्रम में विभाग द्वारा ₹ 29.98 करोड़ की डी0पी0आर0 तैयार कर प्रस्तुत है। इस डी0पी0आर0 में निम्न तालिका-1 के अनुसार विभिन्न कार्यों के विस्तृत प्राक्कलन संलग्न कर प्रस्तुत किये जा रहे हैं :-

तालिका-1

क्रमसं0	कार्य मद	प्रस्तावित वर्ष	प्राक्कलन धनराशि(लाख)
1	म्यूजियम/व्याख्यान केन्द्र की स्थापना	2020-21	299.61
2	टाइगर बाड़ा-01	2020-21	366.17
3	प्रशासनिक भवन/फूड कोर्ट/सोविनियर शॉप	2020-21	257.50
4	टाइगर बाड़ा-02	2020-21	439.40
5	टाइगर सफारी हेतु आन्तरिक मार्ग-01	2020-21	[illegible]
6	टाइगर सफारी हेतु आन्तरिक मार्ग-01	2021-22	169.38
7	टाइगर सफारी हेतु नाइट शेल्टर-01	2021-22	39.49
8	टाइगर सफारी हेतु नाइट शेल्टर-02	2021-22	39.49
9	गार्ड रूम-01	2021-22	7.04
10	गार्ड रूम-02	2021-22	7.04
11	टॉयलट एवं जन सुविधाएँ	2021-22	22.71
12	किचन	2021-22	23.16
13	स्थल विकास एवं अन्य पर्यटक सुविधायें	2021-22	302.69
14	सर्विस रोड	2021-22	404.73
15	बाउन्ड्री एवं प्रवेश द्वार	2022-23	14.82
16	कॉमन एरिया रोड	2022-23	63.51
	योग:-		2681.06

इस प्रोजेक्ट हेतु एन0पी0वी0 एवं सी0ए0 की धनराशि हेतु आपके कार्यालय का पत्रांक-626/3-5(कार्बेट एवं राजाजी टाईगर संरक्षण), दिनांक 30.09.2020 के अनुसार ₹200.00 लाख का प्रस्ताव पूर्व में प्रेषित किया गया है। प्रस्तुत डी0पी0आर0 में से व्याख्यान केन्द्र हेतु ₹ 299.61 लाख एवं टाइगर बाड़ा के निर्माण हेतु ₹366.17 लाख के आगणन कुल ₹666.78 लाख के आगणन शासन को अपर प्रमुख वन संरक्षक, नियोजन एवं वित्तीय प्रबन्धन का पत्रांक 902/3-5 (कार्बेट एवं राजाजी टाइगरिजर्व) दिनांक 21.11.2020 के माध्यम से टी0ए0सी0 हेतु औचित्यपूर्ण पायी गयी धनराशि से अवगत कराने हेतु प्रेषित किया गया है। उक्त दोनों कार्यमद टाईगर कन्सर्वेशन फाउण्डेशन और पी0टी0आर0 द्वारा वित्त पोषण प्रस्तावित है।

(37)

डी0पी0आर0 के अनुसार विभिन्न कार्य वित्तीय वर्ष 2020-21, 2021-22 में [illegible] है। वित्तीय वर्ष 2020-21 में प्रस्तावित टाइगर सफारी में प्रस्तावित [illegible] स्थल स्वागत, सोविनियर शॉप, टाइगर वाडा एवं टाइगर सफारी हेतु आन्तरिक मार्ग का निर्माण राज्य योजना मद से कराया जाना है। इस क्रम में पाखरो रेंज के अन्तर्गत उक्त कार्यों का विवरण निम्नानुसार है :-

तालिका-2

क्र.स	कार्य का नाम	प्रस्तावित आगणन (धनराशि ₹ लाख में)
1	प्रशासनिक भवन/फूड कोर्ट/सोविनियर शॉप	257.50
2	टाइगर वाडा	439.40
3	टाइगर सफारी हेतु आन्तरिक मार्ग	224.32
	कुल योग	921.22

अतः कार्बेट टाइगर रिजर्व के कालागढ़ टाइगर रिजर्व प्रभाग के अन्तर्गत पाखरो रेंज में टाइगर सफारी की डी0पी0आर0 इस आशय से प्रेषित है कि उपरोक्त डी0पी0आर0 को आवश्यक स्वीकृति प्रदान किये जाने हेतु अपने स्तर से शासन को प्रस्तुत करने की कृपा करें एवं उक्त तालिका-2 में अंकित विभिन्न कार्य जो वित्तीय वर्ष 2020-21 में प्रस्तावित हैं, के सापेक्ष टी0ए0सी0 के उपरान्त औचित्यपूर्ण पायी गयी धनराशि अवमुक्त कराने की कृपा करें।

संलग्नः-यथोपरि।

भवदीय,

निदेशक,
कार्बेट टाइगर रिजर्व,
रामनगर (नैनीताल)

संख्या- 1058 (1)/ 14-1 उक्त दिनांकित।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड, देहरादून।
2. प्रमुख वन संरक्षक, वन्यजीव, उत्तराखण्ड, देहरादून।
3. मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड, देहरादून।

निदेशक,
कार्बेट टाइगर रिजर्व,
रामनगर (नैनीताल)

संख्या: नि0 974/3-5 (वन्य जन्तु परीक्षण)

प्रेषक

जीवन चन्द्र जोशी,
वित्त नियंत्रक,
वन विभाग, उत्तराखण्ड।

वेबसाइट www.forest.uk.gov.in/
फोन/फैक्स-0135-2741607, 2742541
ई-मेल-ccfpfmua@email.com

सेवा में,

आहरण वितरण अधिकारी/उप वन संरक्षक,
कालागढ़ टाईगर रिजर्व सैन्सस्तान।

देहरादून: दिनांक 19 अगस्त, 2021

विषय :- वित्तीय वर्ष 2021-22 में वन विभाग के अनुदान सं0-27 की राज्य सैक्टर योजना "4406-02-110-03-00-वन्य जन्तु परीक्षण [illegible]" योजनान्तर्गत कार्बेट टाइगर रिजर्व के कालागढ़ रिजर्व प्रभाग के अन्तर्गत पाखरो रेंज में टाईगर बाड़े का निर्माण कार्य हेतु शासन से अवमुक्त बजट का आवंटन।

संदर्भ :- शासनादेश संख्या 1624/X-2-2021-12(06)2021 दिनांक 11 अगस्त,2021 (छायाप्रति संलग्न)।

महोदय,

उक्त सन्दर्भित शासनादेश एवं संलग्न अलॉटमेंट आई.डी.S21080270002 दिनांक 10.08.2021 से वित्तीय वर्ष 2021-22 में वन विभाग के अनुदान सं0-27 की राज्य सैक्टर योजना "4406-02-110-03-00-वन्य जन्तु परीक्षण ,रक्षण तथा प्राणी उद्यान केन्द्रो का विकास" योजनान्तर्गत कार्बेट टाइगर रिजर्व के कालागढ़ रिजर्व प्रभाग के अन्तर्गत पाखरों रेंज मे टाईगर बाड़े का निर्माण कार्य हेतु टी0एस0सी0 द्वारा औचित्यपूर्ण पायी गयी धनराशि ₹360.80 लाख के सापेक्ष वित्तीय वर्ष 2020-21 में अवमुक्त की गयी धनराशि ₹143.57 लाख के अतिरिक्त वर्तमान में शासन से अवमुक्त बजट ₹1,00,00,000/-(₹एक करोड़ मात्र) वित्तागाध्यक्ष के अनुमोदन के उपरान्त IFMS पोर्टल के माध्यम से ऑन लाइन बजट विभाग के आहरण वितरण अधिकारी-उप वन संरक्षक, कालागढ़ टाईगर रिजर्व,सैन्सस्तान को निम्न शर्तो एवं प्रतिबन्धों के साथ जारी करते हुये प्रिन्ट आउट की हस्ताक्षरित प्रति संलग्न कर प्रेषित की जाती है :-

1-समस्त सम्बन्धित आहरण वितरण अधिकारियों द्वारा संदर्भित शासनादेश में सलिखित शर्तों एवं प्रतिबन्धों का पूर्णतया अनुपालन सुनिश्चित किया जायेगा।

2-निर्माण कार्य कराये-जाने से पूर्व सभी आवश्यक वैधानिक स्वीकृतियाँ प्राप्त कर ली जाय।

3-अवमुक्त की जा रही धनराशि का व्यय अवमुक्त की जा रही धनराशि का व्यय वित्त विभाग के शासनादेश संख्या-423/9(150)-2019/XXVII(1)/2021 दिनांक 31.03.2021 में दिये गये दिशा-निर्देशों का कड़ाई से अनुपालन सुनिश्चित करते हुए किया जायेगा।

4-कार्य पर मदवार उतना ही व्यय किया जाये जितनी मदवार अवमुक्त की जा रही है अवमुक्त धनराशि मात्र योजना से सम्बन्धित कार्य ही कराया जाना सुनिश्चित करे एवं ऐसे कार्य न कराए जिन हेतु राज्य सैक्टर में अलग से योजना उपलब्ध है, यदि योजना से इतर कार्यों को कराना पाया गया तो इस हेतु सम्बन्धित अधिकारी उत्तरदायी होगा।

5-कार्य करने से पूर्व समस्त औपचारिकतायें तकनीकी दृष्टि को मध्यनजर रखते हुए एवं विभाग द्वारा प्रचलित दरों/विशिष्टियों को ध्यान में रखते हुए निर्माण कार्य को सम्पादित करना सुनिश्चित करें।

6-निर्माण सामग्री को उपयोग में लाने से पूर्व सामग्री का परीक्षण प्रयोगशाला से अवश्य करा लिया जाये तथा विशिष्टियों के अनुरूप सामग्री ही प्रयोग में लायी जाये।

7-विस्तृत आगणन में प्राविधानित डिजाईन एवं मात्राओं हेतु सम्बन्धित अधिकारी पूर्ण रूप से उत्तरदायी होगें।

8-स्वीकृत विस्तृत आगणन के प्राक्किलनों एवं तकनीकी स्वीकृति के आगणन के प्राक्किलनों में परिवर्तन (केवल अपरिहार्य स्थिति की दशा में ही) करने से पूर्व शासन की सहमति अनिवार्य रूप से प्राप्त कर ली जाये।

9-मुख्य सचिव,उत्तराखण्ड शासन के शासनादेश संख्या 2047/XIV-2019(2009) दिनांक 30.05.2006 द्वारा निर्गत आदेशों का कड़ाई से पालन करने का कष्ट करें।

10-आगणन गठित करते समय तथा कार्य प्रारम्भ करने की पूर्व उत्तराखण्ड अभिप्राप्ति नियमावली 2017 का अनुपालन सुनिश्चित किया जाए।

11-आवंटित धनराशि के व्यय के सम्बन्ध में वित्तीय नियम संग्रह खण्ड-1 (वित्तीय अधिकारों का प्रतिनिधायन नियम), वित्तीय नियम संग्रह खण्ड-5 भाग-1 (लेखा नियम), वित्तीय नियम संग्रह खण्ड-7 (वन लेखा नियम), आय-व्ययक सम्बन्धी नियम (बजट मैनुअल), उत्तराखण्ड अभिप्राप्ति (प्रोक्योरमेंट) नियमावली 2017, सूचना प्रौद्योगिकी विभाग के शासनादेश तथा अन्य सु-संगत नियम पारगमनादेश आदि का कड़ाई से अनुपालन सुनिश्चित किया जाये।

12-बजट प्रावधान किसी भी लेखाशीर्षक/मद के अन्तर्गत व्यय की अधिकतम सीमा को ही प्रदर्शित करता है। अतः बजट [illegible] न अपेक्षक रकमा की दशा में न तो व्यय किया जाय और न ही पुनर्विनियोग व अन्य माध्यम से अतिरिक्त [illegible] व्यय भार/दायित्व सृजित किया जाय।

(34)

13- आवंटित / जारी धनराशि के मासिक व्यय का विवरण निर्धारित प्रपत्र पी.एम.-4 में कार्यालयवार भरवार सिलम्बतम अगले माह की पहली तारीख तक अपर प्रमुख वन संरक्षक, नियोजन एवं वित्तीय प्रबन्धन, उत्तराखण्ड, देहरादून को भेजा जायेगा।

14- संदर्भित शासनादेश एवं उक्त बिन्दु संख्या-1 से 13 में उल्लिखित शर्तों एवं प्रतिबन्धों का पूर्णतया अनुपालन सुनिश्चित करते हुए चालू वित्तीय वर्ष 2021-22 में वन्य जन्तु परीक्षण, बचाव तथा प्राणी संधान केन्द्रों का विकास" योजनान्तर्गत कार्बेट टाइगर रिजर्व के कालागढ़ रिजर्व प्रभाग के अन्तर्गत पाखरो रेंज में टाईगर बाड़े का निर्माण कार्य हेतु शासन से निर्धारित भौतिक / वित्तीय लक्ष्यों की प्रतिपूर्ति हेतु धनराशि का उपयोग सुनिश्चित किया जायेगा।

संलग्नक-उपरोक्तानुसार।

भवदीय,

(जीवन चन्द्र जोशी)
वित्त नियंत्रक

संख्याः नि0 974(1)/3-5 (वन्य जन्तु परीक्षण) तद्दिनांकित।

प्रतिलिपि संलग्नक सहित वि अग्रलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1- प्रधान महालेखाकार (लेखा एवं हकदारी),उत्तराखण्ड, कौलागढ़ रोड,देहरादून।
2- महालेखाकार (आडिट), उत्तराखण्ड, कौलागढ़ रोड, देहरादून।
3- अपर सचिव, वन एवं पर्यावरण अनुभाग-2, उत्तराखण्ड शासन, देहरादून।
4- अपर सचिव, वित्त अनुभाग-4, उत्तराखण्ड शासन, देहरादून।
5- निदेशक, कोषागार एवं वित्त सेवाएं, उत्तराखण्ड, देहरादून।
6- मुख्य कोषाधिकारी/वरिष्ठ कोषाधिकारी/कोषाधिकारी ,ट्रेन्सजलन उत्तराखण्ड को IFMS पोर्टल के माध्यम से विभाग के आहरण वितरण अधिकारियों को ऑन लाईन आवंटित बजट की प्रति संलग्न करते हुए इस अनुरोध के साथ प्रेषित कि सम्बन्धित आहरण वितरण अधिकारियों से प्राप्त बिलों का नियमानुसार भुगतान करने का कष्ट करें।
7- प्रमुख वन संरक्षक, उत्तराखण्ड, देहरादून।
8- प्रमुख वन संरक्षक (वन्य जीव)/मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड, देहरादून।
9- निदेशक, कार्बेट टाईगर रिजर्व, रामनगर।
10-उप वन संरक्षक, आइटी०जी०सी० कार्यालय मुख्य वन संरक्षक, अनुश्रवण एवं मूल्यांकन इकाई,उत्तराखण्ड, देहरादून को इस आशय से प्रेषित कि उक्त जारी धनराशि को विभागीय वेबसाइट में अपलोड करने का कष्ट करें।

संलग्नक- उपरोक्तानुसार।

(जीवन चन्द्र जोशी)
वित्त नियंत्रक

(40)

IFMS Uttarakhand

बजट आवंटन वित्तीय वर्ष (2021 - 2022)

HOD-Principal Chief Conservator of Forest(4260)

Treasury-Lansdowne(5700)

DDO-DFO Kalagarh Tiger Reserve DivisionLansdowne(4258)

आवंटन पत्र संख्या -NI-974/3-5

अनुदान संख्या-027

आवंटन आई डी-HZ1080270139

आवंटन पत्र दिनांक-19-AUG-2021

लेखा शीर्षक

4406-वानिकी और वन्य जीवन का पूंजीगत परिव्यय

110-वन्य जीवन परिरक्षण

02-Environmental Forestry and wild Life

03-वन्य जन्तु परिरक्षण, उद्यान तथा प्राणि उद्यान केन्द्रों का नियोजन (4406 01 800 08 से व्यावर्तनशील)

00-0

Voted

4	4	0	6	0	2	1	1	0	0	3	0	0

मानक मद का नाम	पूर्व में जारी	वर्तमान में जारी	अब तक का व्यय	योग
53-कुल निर्माण	0	10000000	0	10000000
योग	0	10000000	0	10000000

Total Current Allotment To DDO In Above Schemes-Rs.1,00,00,000 (Rupees One Crore Only)

Batch ID : DIS:4260:4260:2108:0154

Approval Status : APPROVED BY OFFICER

वित्त नियंत्रक
वन विभाग
कार्यालय
प्रमुख वन संरक्षक उत्तराखण्ड
देहरादून

(44)

कार्यालय अपर प्रमुख वन संरक्षक, नियोजन एवं वित्तीय प्रबन्धन,उत्तराखण्ड,
85/87–राजपुर रोड, देहरादून

पत्रांक: नि0/216 /3–5 (वन्य जन्तु परिरक्षण) दिनांक, देहरादून, 25 सितम्बर, 2021

सेवा में,

निदेशक,
कार्बेट टाईगर रिजर्व,
रामनगर।

विषय :– कार्बेट टाइगर रिजर्व वृत्त के कालागढ़ टाइगर रिजर्व, सैन्सडौन के अन्तर्गत पाखरौ रेंज में टाइगर सफारी एवं विविध निर्माण कार्यों की टी0ए0सी0 के सम्बन्ध में।

सन्दर्भ :– आपका पत्रांक 708/3–2 दिनांक 13.09.2021 (छायाप्रति संलग्न)।

महोदय,

उपरा सन्दर्भित पत्र का अवलोकन करने का कष्ट करें। उक्त प्रकरण में आप अवगत हैं कि इससे पूर्व कार्बेट टाइगर रिजर्व के कालागढ टाइगर रिजर्व के अन्तर्गत पाखरौ रेंज में टाइगर सफारी की स्थापना करने हेतु आपके द्वारा उपलब्ध करायी गयी ₹2681.08 लाख की डी0पी0आर0 पूर्व में ही इस कार्यालय के पत्रांक 907/3–5 (वन्य जन्तु परिरक्षण) दिनांक 27.09.2020 के द्वारा उत्तराखण्ड शासन को टी0ए0सी0 हेतु प्रेषित की गयी है, जिसमें आपके द्वारा शासन की पृच्छाओं के क्रम में आपके द्वारा प्रेषित उत्तर को इस कार्यालय के पत्रांक 1125/3–5 (वन्य जन्तु परिरक्षण) दिनांक 14.09.2021 द्वारा विषयगत डी0पी0आर0 की टी0ए0सी0 हेतु शासन को उपलब्ध करा दिया गया है। वर्तमान में टी0ए0सी0 हेतु कार्यवाही गतिमान है। इसके पश्चात आपके द्वारा उक्त संदर्भित पत्रांक के माध्यम से संशोधित डी0पी0आर0/आगणन ₹10503.00 लाख के उपलब्ध कराये गये हैं। उपलब्ध करायी गयी संशोधित डी0पी0आर0 के अध्ययन करने से निम्न तथ्य स्पष्ट होते हैं :–

क्रम संख्या	पाखरौ में टाइगर सफारी विकसित करने हेतु पूर्व में शासन को प्रेषित डी0पी0आर0			पाखरौ में टाइगर सफारी विकसित करने हेतु वर्तमान में उपलब्ध करायी गयी डी0पी0आर0 पत्रांक 708/3–2 दिनांक 13.09.2021		पूर्व में प्रेषित आगणनों में सम्मिलित कार्यों की तुलना में वृद्धि (%)
	कार्य का विवरण	वर्ष	अनुमानित धनराशि (लाख में)	कार्य का विवरण	अनुमानित धनराशि (लाख में)	
1	1– प्रशासनिक भवन/फूड कोर्ट/कॉन्फ्रेन्स हॉल	2020–21	257.5	1– प्रशासनिक भवन/फूड कोर्ट/कॉन्फ्रेन्स हॉल	426.85	166
	2– गार्ड रूम–1–2	2021–22	14.08	2– गार्ड रूम एवं प्रवेश द्वार 1–2	32.81	233
	3– टाइगर बाड़ा–1–2	2020–21	805.57	3– टाइगर बाड़ा (बाड़ा सं0–03)	799.05	99
	4– टाइगर सफारी हेतु आन्तरिक मार्ग–02	2020–21	224.32	4– टाइगर सफारी हेतु आन्तरिक मार्ग–03	225.54	101
	5– टाइगर सफारी हेतु नाइट शैल्टर–01	2021–22	39.49	5– टाइगर सफारी हेतु नाइट शैल्टर (बाड़ा सं0–03 हेतु)	46.14	117
	6– टॉयलट एवं जल सुविधाएं	2021–22	22.71	6– टॉयलट एवं जल सुविधाएं	26.53	117
	7– मैसलोपती एवं किचन	2021–22	23.16	7– मैसलोपती एवं किचन	77.47	334
	8– टाइगर सफारी हेतु आन्तरिक मार्ग–01	2021–22	169.38	8– टाइगर सफारी हेतु आन्तरिक मार्ग (बाड़ा सं0–02 हेतु)	205.76	121
	9– टाइगर सफारी हेतु नाइट शैल्टर–02	2021–22	39.49	9– टाइगर सफारी हेतु नाइट शैल्टर (बाड़ा सं0–02 हेतु)	46.14	117
	10– स्थल विकास एवं अन्य पर्यटक सुविधायें	2021–22	302.69	10– स्थल विकास एवं पर्यटक मार्ग	1656.73	547
	11– सर्विस रोड	2021–22	404.73	11– सर्विस रोड	1321.31	326
	12– बाउन्ड्री एवं प्रवेश द्वार	2022–23	14.82	12– बाउन्ड्री एवं प्रवेश द्वार	23.96	162
	13– कॉमन एरिया रोड	2022–23	63.51	13– कॉमन एरिया रोड	135.52	213
	14– फ्यूजिटिव/वोरट्यान सेन्सर की स्थापना	2022–23	299.61			
			2681.08	Total	5023.9	187
2				1- Building Name - Veterinary Hospital	409.56	नये कार्य जोड़े गये हैं।
				2- Building Name - Elephant Protection Wall	1811.07	
				3- Building Name - Type-I Residence	221.71	
				4- Building Name - Type-I Residence	102.58	
				5- Building Name - Type-I Residence	73.64	

(42)

					6- Building Name - Tiger Night Shelter cubele for 2 Tigers	22.16
					7- Building Name - Tiger Outer Enclosure	58.46
					8- Building Name - Leopard Night Shelter	17.18
					9- Building Name - Leopard Outer Enclosure	35.69
					10- Building Name - Bear Night Shelter	18.32
					11- Building Name - Bear Outer Enclosure	53.64
					12- Building Name - Boma Aviary & Other Enclosure	58.28
					13- Building Name - Typical Entrance Gate	31.49
					Total	2913.8
3					1- Building Name - Cafe Building Near Reception Center kotdwar	45.96
					2- Building Name - Shop Building Near Reception Center kotdwar	27.63
					3- Building Name - Toilet block Building Near Reception Center kotdwar	26.63
					Total	100.22
4					1- Building Name - External Development Near Admin Building	518.28
					2- Building Name - Visitors & Amenity Center	468.39
					3- Building Name - Estimate Is Based On Quantity survey of 1.80 km. Fence (Tiger Safari IA)	541.62
					4- Building Name - T.O. Quarter At Pakhro	94.2
					Total	1622.5
5					1- Sanch to Pakhoro Electric Line Fitting & 11kb Metering Qubical Room	550.33
	Total			2681.06	Total	3231.39
6					1- सुअर रोधी दीवार निर्माण-नन्दाल रेंज	29.32
					2- सुअर रोधी दीवार निर्माण-नन्दाल रेंज	24.49
					3- सुअर रोधी दीवार निर्माण-नन्दाल रेंज	30.84
					4- सुअर रोधी दीवार निर्माण-मैदान रेंज	22.97
					5- सुअर रोधी दीवार निर्माण-मैदान रेंज	25.59
					6- मैदान-खोखाखाल वन मोटर मार्ग का रीसर्फेसिंग कार्य(3-4 किमी0)-मैदान रेंज	38.29
					7- सुअर रोधी दीवार निर्माण-मैदान रेंज	34.75
					8- सुअर रोधी दीवार निर्माण-अदनाला रेंज	45.3
					9- सुअर रोधी दीवार निर्माण-अदनाला रेंज	22.6
					10- सुअर रोधी दीवार निर्माण-अदनाला रेंज	36.24
					11- अश्व मार्ग चौड़ीकरण-अदनाला रेंज	20.45
					12- मुडियापानी से डबरू तक 03 किमी0 वन मोटर मार्ग की विशेष मरम्मत तथा पुलिया निर्माण कार्य-अदनाला रेंज	41.3
					Total	372.24
	Grand Total				Grand Total	10583.

उक्त प्रकरण में निम्न टिप्पणियों के साथ डी0पी0आर0 वापस की जा रही है :-

1. पूर्व में शासन को ₹2681.06 लाख की डी0पी0आर0 प्रेषित की गयी है, जिसकी टी0एस0सी0 की कार्यवाही गतिमान है। ऐसी स्थिति में संशोधित डी0पी0आर0 भेजने के निर्णय आदेश/शासनादेश की छायाप्रति उपलब्ध कराये। प्रतीत है कि उपरोक्त उल्लेख सभी से सम्बन्धित समस्त अन्य विभिन्न कार्यों की अपूर्ण भाग है, जिसमें शासन स्तर पर निर्णय लिया जाना होगा।

(49)

2. पूर्व में प्रेषित डी0पी0आर0 में सम्मिलित कार्यों की लागत में भारी वृद्धि क्या इस प्रकरण में भारत सरकार द्वारा प्रस्तगत कार्य के लिये वन भूमि हस्तान्तरण/केन्द्रीय जू प्राधिकरण/एन0टी0सी0ए0 की शर्तों के अनुरूप है। क्या प्रस्तगत कार्य केन्द्रीय जू प्राधिकरण के द्वारा स्वीकृत मास्टर प्लान के अनुसार है?
3. स्थल विकास एवं अन्य पर्यटक सुविधायें तथा सर्विस रोड पर शासन को प्रेषित डी0पी0आर0 में लागत ₹707.42 लाख के स्थान पर ₹2978.04 लाख अर्थात लगभग 4 गुना सूचित की गयी है। यह किसी भी दृष्टि से औचित्य से परे है।

इसके अतिरिक्त दिनांक 23.09.2021 को प्रमुख वन संरक्षक (HoFF) उत्तराखण्ड की अध्यक्षता में लिये गये निर्णयानुसार आपके द्वारा पाखरो सफारी हेतु उपलब्ध कराये गये 11kva HT 18.5km विद्युत लाईन के सम्बन्ध में ₹550.00 लाख के आगणन को शासन को प्रेषित करने हेतु विचार किया जा रहा है। इसके साथ-साथ ₹372.14 लाख के प्रस्ताव सूअर रोधी दीवार के निर्माण हेतु उपलब्ध कराये गये हैं। इस प्रकरण पर भी बजट की उपलब्धता के आधार पर अग्रेत्तर कार्यवाही की जायेगी।

अतः उपरोक्तानुसार सूअर रोधी दीवार एवं विद्युत लाईन के आगणन को छोड़कर अन्य सभी आगणन मूल में संलग्नकर लौटाये जा रहे हैं।

भवदीय,

(डी.एस.पाण्डे)
अपर प्रमुख वन संरक्षक
नियोजन एवं वित्तीय प्रबंधन।

संख्याः नि० 216 (1)/3-5 (वन्य जन्तु परिरक्षण) तद्दिनांकित।

प्रतिलिपिः-

1. प्रमुख वन संरक्षक (HoFF) उत्तराखण्ड महोदय को दिनांक 23.09.2021 को आहूत बैठक में लिये गये निर्णयानुसार सूचनार्थ आवश्यक कार्यवाही हेतु प्रेषित।
2. प्रमुख वन संरक्षक, वन्यजीव, उत्तराखण्ड, देहरादून, सूचनार्थ एवं आवश्यक कार्यवाही प्रेषित।
3. अपर प्रमुख वन संरक्षक/मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड, देहरादून को उनके पत्रांक 923/6-28 दिनांक 15.09.2021 के क्रम में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(डी.एस.पाण्डे)
अपर प्रमुख वन संरक्षक
नियोजन एवं वित्तीय प्रबंधन।

(44)

अतिमहत्वपूर्ण/आवश्यक/समयबद्ध

कार्यालय प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड।

दूरभाष 0135-2761337, 2741601, फैक्स-2741600, टेलीफोन [illegible] – pccfhoff@gmail.com

पत्र संख्या– 7807/P.C. देहरादून, दिनांक, 29 अक्टूबर, 2021।

सेवा में,

सीoईoओo,
कैम्पा, उत्तराखण्ड।

विषयः– Writ Petition (PIL) No 178 of 2021 "Suo Motu PIL: In the matter of Illegal construction In Corbett Tiger Reserve Vs Union of India & others."

महोदय,

माo उच्च न्यायालय, नैनीताल द्वारा रिट पिटीशन (PIL) संo–178 ऑफ 2021 में अपने आदेश दिनांक 27.10.2021 द्वारा निर्देशित किया गया है कि अधोहस्ताक्षरी, प्रमुख वन संरक्षक, (वन्यजीव) एवं निदेशक, कार्बेट राष्ट्रीय उद्यान, रामनगर के साथ कालागढ़ टाइगर रिजर्व प्रभाग की पाखरो रेंज में निरीक्षण कर निम्न बिन्दुओं पर रिपोर्ट प्रस्तुत करें।

1. अवैध निर्माण कार्यों की प्रकृति व सीमा।
2. पाखरो रेंज में अवैध निर्माण कार्यों का उत्तरदायित्व निर्धारण।
3. उत्तरदायी व्यक्तियों एवं अवैध निर्माण कार्यों के सम्बन्ध में उठाये गये ठोस कदम।

कालागढ़ टाइगर रिजर्व प्रभाग, लैन्सडोन को कैम्पा द्वारा वित्त पोषण किया गया है। अतः कैम्पा द्वारा कालागढ़ टाइगर रिजर्व प्रभाग को वर्ष 2020–21 व वर्ष 2021–22 में उपलब्ध करायी गयी धनराशि का विवरण अपर प्रमुख वन संरक्षक, सर्तकता एवं विधि प्रकोष्ठ, उत्तराखण्ड उपलब्ध करायें जिससे इसे शपथपत्र में सम्मिलित किया जा सके।

भवदीय,

(प्रभात शरतरी) 29/10/21
प्रमुख वन संरक्षक (HoFF),
उत्तराखण्ड।

OATH COMMISSIONER ★ High Court of Uttarakhand, Nainital ★

(45)

संख्या – 780/P.O. दिनांकित।

प्रतिलिपि अपर प्रमुख वन संरक्षक, सर्तकता एवं विधि प्रकोष्ठ, उत्तराखण्ड सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

प्रतिलिपि निदेशक, कार्बेट टाइगर रिजर्व, को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

प्रतिलिपि प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व प्रभाग, लैन्सडोन को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(राजीव भरतरी)
प्रमुख वन संरक्षक (HoFF),
उत्तराखण्ड।

(46)

कार्यालय निदेशक, कार्बेट टाइगर रिजर्व, रामनगर (नैनीताल) उत्तराखण्ड।

टेलीफोन नं०- 05947-252877, फैक्स नं०- 05947-251012, ई-मेल- director@yahoo.in

पत्रांक 158/13-15 दिनांक, रामनगर, 19-07- 2021.

सेवा में,

प्रभागीय वनाधिकारी,
कालागढ़ टाइगर रिजर्व प्रभाग,
लैन्सडौन।

विषयः- कालागढ़ टाइगर रिजर्व प्रभाग के अन्तर्गत कालागढ़ से पाखरौ तक विभिन्न निर्माण कार्यों के सम्बन्ध में।

सन्दर्भः- अधोहस्ताक्षरी का क्षेत्रीय भ्रमण दिनांक-14.07.2021।

महोदय,

अवगत कराना है कि दिनांक-14.07.2021 को अधोहस्ताक्षरी द्वारा वन संरक्षक सम्मेलन हेतु देहरादून जाते समय कालागढ़ से पाखरौ क्षेत्र का निरीक्षण किया गया। निरीक्षण के समय वन क्षेत्राधिकारी, सोनानदी अधोहस्ताक्षरी के साथ उपस्थित रहे। निरीक्षण के दौरान कालागढ़ से पाखरौ मार्ग के आस-पास के क्षेत्र में कई नवनिर्माण कार्य देखे गये, जिसके बारे में अधोहस्ताक्षरी को पूर्व में कोई सूचना नहीं दी गयी है। प्रभागीय वनाधिकारी होने के नाते आपका यह कर्त्तव्य है, कि क्षेत्र में किसी भी प्रकार के नवनिर्माण की सूचना निदेशक, कार्बेट टाइगर रिजर्व को अवश्य दें एवं जिन प्रकरणों में पूर्वानुमति की आवश्यकता है, उनमें सक्षम स्तर से अनुमति प्राप्त की जाये। इस सन्दर्भ में आपसे अपेक्षा की जाती है कि निम्न बिन्दुओं पर लौटती डाक से तत्काल आख्या प्रस्तुत करें-

1. कालागढ़ टाइगर रिजर्व प्रभाग के अन्तर्गत कालागढ़ से पाखरौ के बीच कौन-कौन से कार्य(नव निर्माण एवं अनुरक्षण/जीर्णोद्धार सहित) कराये जा रहे हैं?
2. कराये जा रहे विभिन्न कार्यों की प्रशासनिक एवं वित्तीय स्वीकृति का विवरण।
3. क्या कराये जा रहे कार्यों के लिये धनराशि प्राप्त हो गयी है? यदि हाँ, तो उसका विवरण अन्यथा जिन योजनाओं प्रस्तावित किया गया है, उसका विवरण।
4. क्या उक्त नवनिर्माण कार्यों हेतु वन्यजीव संरक्षण अधिनियम-1972 के अन्तर्गत मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड से अनुमति प्राप्त हो गयी है, यदि हाँ, तो उसका विवरण?

निदेशक,
कार्बेट टाइगर रिजर्व
रामनगर (नैनीताल)।

पत्रांक-158/ उक्त दिनांकित।

प्रतिलिपि- निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. प्रमुख वन संरक्षक(हॉफ), उत्तराखण्ड देहरादून।
2. प्रमुख वन संरक्षक(वन्यजीव), उत्तराखण्ड देहरादून।
3. मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड देहरादून।

निदेशक,
कार्बेट टाइगर रिजर्व
रामनगर (नैनीताल)।

(47

कार्यालय निदेशक, कार्बेट टाइगर रिजर्व, रामनगर (नैनीताल) उत्तराखण्ड।

टेलीफोन नं0– 05947–263977, फैक्स नं0– 05947–251012, ई–मेल–dirctr@yahoo.in

पत्रांक–536/13–1 रामनगर, दिनांक– 27–08–2021

सेवा में,

प्रभागीय वनाधिकारी,
कालागढ़ टाइगर रिजर्व प्रभाग,
लैन्सडौन।

विषय : कालागढ़ टाइगर रिजर्व प्रभाग के अन्तर्गत कालागढ से पाखरौ तक विभिन्न निर्माण कार्यों के सम्बन्ध में।

सन्दर्भ : आपका पत्र सं0–432/3–2 दिनांक–19.08.2021 एवं इस कार्यालय का पत्रांक–503/13–1 दिनांक–24.08.2021।

महोदय,

आपके उक्त सन्दर्भित पत्र द्वारा कालागढ़ से पाखरौ के बीच विभिन्न निर्माण कार्यों एवं अनुरक्षण कार्यों की सूची उपलब्ध करायी गयी है। आपके द्वारा अवगत कराया गया है कि कुछ योजनाओं में धनराशि प्राप्त हुई है। इस से सन्दर्भित पत्र द्वारा इंगित कार्यों के सापेक्ष प्राप्त धनराशि की स्पष्ट जानकारी नहीं हो रही है। बिना धनराशि अथवा सक्षम स्तर से प्रशासनिक/वित्तीय स्वीकृति के कार्य कराना न सिर्फ वित्तीय अनियमितता है बल्कि आप सहमत होंगे कि यदि सन्दर्भित कार्यों के सापेक्ष धनराशि प्राप्त नहीं होती है तो इसमें बहुत बड़ी वचनबद्ध देयता खड़ी हो जायेगी। इसके अतिरिक्त संलग्न सूची में कई ऐसे नव निर्माण कार्य भी प्रस्तावित हैं जिनके लिए कार्य प्रारम्भ करने से पूर्व वन्यजीव संरक्षण अधिनियम के अन्तर्गत मुख्य वन्यजीव प्रतिपालक स्तर से अनुमति आवश्यक होगी। आपके द्वारा जो कार्यों की सूची उपलब्ध कराई गई है, वह अस्पष्ट है। इससे यह स्पष्ट नहीं हो पा रहा है कि समस्त कार्य वानिकी है अथवा इसमें कोई गैर वानिकी कार्य भी सम्मिलित है। कृपया यह सुनिश्चित करें कि यदि कोई कार्य गैर वानिकी उद्देश्य से प्रस्तावित किये गये है, तो कार्य प्रारम्भ होने से पूर्व वन संरक्षण अधिनियम के अन्तर्गत अनुमति की आवश्यकता होगी।

अतः उपरोक्तानुसार निर्देशित किया जाता है कि कालागढ़ से पाखरौ के बीच विभिन्न नव निर्माण कार्यों को तत्काल प्रभाव से सक्षम स्तर से अनुमति मिलने तक रोक दिया जाये। इसके अतिरिक्त विभिन्न अनुरक्षण कार्यों को उस सीमा तक ही सीमित रखा जाये जो वन एवं वन्यजीव सुरक्षा हेतु नितान्त आवश्यक हैं। मार्गों के अनुरक्षण का कार्य भी उसी सीमा तक किया जाये जो वन एंव वन्यजीव सुरक्षा हेतु सामान्य पेट्रोलिंग हेतु अपरिहार्य हैं।

भवदीय,

निदेशक,
कार्बेट टाइगर रिजर्व,
रामनगर (नैनीताल)।

पत्रांक 536/ उक्तदिनांकित।

प्रतिलिपि : 1. प्रमुख वन संरक्षक, वन्यजीव, उत्तराखण्ड देहरादून को सूचनार्थ एंव आवश्यक कार्यवाही हेतु प्रेषित।
2. मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड देहरादून को सूचनार्थ एंव आवश्यक कार्यवाही हेतु प्रेषित।

निदेशक,
कार्बेट टाइगर रिजर्व,
रामनगर (नैनीताल)।

(५०

कार्यालय, निदेशक, कार्बेट टाइगर रिजर्व, उत्तराखण्ड रामनगर (नैनीताल)।
टेलीफोन नं0- 05947-253977, फैक्स नं0- 05947-251012, ई-मेल- dirctr@yahoo.in

पत्र संख्या- 802 / 13-1(1)दिनांक, रामनगर, 20/09/ 2021

सेवा में,

प्रभागीय वनाधिकारी,
कालागढ टाईगर रिजर्व प्रभाग, लैन्सडौन।

विषय- कालागढ टाईगर रिजर्व प्रभाग के अन्तर्गत कालागढ से पाखरो तक विभिन्न निर्माण कार्यों के सम्बन्ध में।

सन्दर्भ- इस कार्यालय का पत्रांक- 169/13-1(1), दिनांक 29.07.2021 व 157/13-1(1), दिनांक 29.07 2021 व 2246/1-1, दिनांक 29.05.2021 व 605/3-2, दिनांक 06.09.2021 इत्यादि।

महोदय,

कृपया उपरोक्त सन्दर्भित पत्रों का संज्ञान लेने का कष्ट करें। उक्त पत्रों द्वारा कालागढ से पाखरो तक कराये जा रहे विभिन्न निर्माण कार्यों के सम्बन्ध में सूचना एवं बिना सक्षम स्तर के अनुमोदन के कोई कार्य नही कराने के निर्देश दिये गये थे। वर्तमान तक उपरोक्त सम्बन्धित कार्यों में किसी प्रकार की वैधानिक/प्रशासनिक/वित्तीय स्वीकृति नहीं प्राप्त हुई है। अतः निर्देशित किया जाता है कि पाखरो टाईगर सफारी क्षेत्र के अतिरिक्त कालागढ से पाखरो तक कराये जा रहे विभिन्न कार्यों को, जिनके बारे में किसी प्रकार की स्वीकृति सक्षम स्तर से प्राप्त नही हुई है, उन्हें तत्काल प्रभाव से रोक दिया जाय। उक्त निर्देश का तत्काल प्रभाव से अनुपालन सुनिश्चित किया जाय।

पाखरो टाईगर सफारी से सम्बन्धित उन्ही कार्यों को सम्पादित किया जाय, जिनकी स्वीकृति शासन स्तर से प्राप्त हुई है अथवा टाईगर कन्जर्वेशन फाऊण्डेशन के शासी निकाय से अनुमोदन प्राप्त किया गया हो। टाईगर सफारी प्रारम्भ करने हेतु यदि किसी अन्य कार्य कराने की आवश्यकता हो तो उसका प्रस्ताव तत्काल इस कार्यालय को प्रस्तुत किया जाय, जिस पर बजट की उपलब्धता के अनुरूप सक्षम स्तर से अनुमोदन प्राप्त किया जा सके।

निदेशक,
कार्बेट टाइगर रिजर्व,
रामनगर (नैनीताल)

पत्र संख्या 802 /13-1(1) तद्दिनांकित।
प्रतिलिपि- निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख वन संरक्षक (HoFF) उत्तराखण्ड।
2. प्रमुख वन संरक्षक (वन्यजीव) उत्तराखण्ड।
3. मुख्य वन्य जीव प्रतिपालक, उत्तराखण्ड।

निदेशक,
कार्बेट टाइगर रिजर्व,
रामनगर (नैनीताल)

OATH COMMISSIONER ★ High Court of Uttarakhand ★

(41)

कार्यालय निदेशक, कार्बेट टाइगर रिजर्व, रामनगर (नैनीताल) उत्तराखण्ड

टेलीफोन नं0- 05947-253977, फैक्स नं0- 05947-251012, ई-मेल-directr@yahoo.in

पत्रांक 825/1-13 रामनगर, दिनांक- 23-09-2021

सेवा में,

प्रभागीय वनाधिकारी,
कालागढ़ टाइगर रिजर्व प्रभाग,
लैन्सडौन।

विषय : कालागढ़ टाइगर रिजर्व प्रभाग के अन्तर्गत कालागढ से पाखरौ तक विभिन्न निर्माण कार्यों के सम्बन्ध में।

सन्दर्भ : इस कार्यालय का पत्रांक-802/13-1(1) दिनांक 20.09.2021 एवं आपका पत्रांक-782/3-2 दिनांक 22.09.2021

महोदय,

कृपया उपरोक्त सन्दर्भित पत्रों का संज्ञान लेने का कष्ट करें। कालागढ़ टाइगर रिजर्व प्रभाग के अन्तर्गत मोरघटटी एवं पाखरौ में विभिन्न भवनों का निर्माण कार्य प्रगति पर है। आप अवगत है कि उक्त निर्माण कार्य बिना सक्षम स्तर से प्रशासनिक अथवा वित्तीय स्वीकृति एवं टाइगर रिजर्व क्षेत्र में आवश्यक तकनीकी/विधिवत् स्वीकृति प्राप्त किये हुये कराये जा रहे हैं। कृपया निम्न बिन्दुओं पर तत्काल आख्या प्रस्तुत करें :-

1. पाखरौ एवं मोरघटटी वन परिसर में कितने भवनों का निर्माण एवं कितने भवनों का विस्तारीकरण किया जा रहा है ?
2. उक्त भवनों का निर्माण उपरान्त क्या उपयोग प्रस्तावित है ? यह भी स्पष्ट करें कि क्या किसी भवन को गैर वानिकी कार्यों हेतु भी प्रस्तावित किया जाना है ?

आप अवगत है कि बिना वित्तीय/प्रशासनिक/तकनीकी स्वीकृति के उक्त कार्यों को कराया जाना नियमों एवं आदेशों का घोर उल्लंघन है। आपसे अनुरोध है कि कृपया उक्त कार्यों को तत्काल रोकें एवं इस सम्बन्ध में अपना एवं सम्बन्धित अधिकारियों/कर्मचारियों का स्पष्टीकरण अधोहस्ताक्षरी को लौटती डाक से उपलब्ध करायें।

भवदीय,

निदेशक
कार्बेट टाइगर रिजर्व,
रामनगर (नैनीताल)।

पत्रांक - 825 / उक्तदिनांकित।

प्रतिलिपि : 1. प्रमुख वन संरक्षक, (वन्यजीव), उत्तराखण्ड देहरादून को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड देहरादून को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

निदेशक
कार्बेट टाइगर रिजर्व,
रामनगर (नैनीताल)।

(50

कार्यालय निदेशक, कार्बेट टाइगर रिजर्व, रामनगर (नैनीताल) उत्तराखण्ड।
टेलीफोन नं0- 05947-253917, फैक्स नं0- 05947-251012, ई-मेल-directr@yahoo.in

पत्रांक- 1123/ J-1 रामनगर, दिनांक- 03-11-2021

आदेश

कार्बेट टाइगर रिजर्व के कालागढ़ टाइगर रिजर्व प्रभाग के अन्तर्गत कालागढ़ से पाखरो मुख्य वन मोटर मार्ग के निकट पाखरो वन विश्राम गृह परिसर एवं मोरघटटी वन परिसर में विभिन्न नये भवनों का निर्माण गतिमान हैं। इस सम्बन्ध में निम्न तथ्य प्रकाश में लाये गये हैं :-

1. पाखरो वन विश्राम गृह परिसर :- पाखरो वन विश्राम गृह परिसर में चार नये भवनों का निर्माण किया जा रहा है। वर्तमान में दो भवनों का निर्माण दो तल में (जिनका क्षेत्रफल लगभग 128 वर्ग मीटर प्रति तल है), एक भवन का निर्माण एक तल में (जिनका क्षेत्रफल लगभग 144 वर्ग मीटर है) तथा एक भवन का निर्माण एक तल में (जिसका क्षेत्रफल लगभग 128 वर्ग मीटर है), प्रगति पर है। प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व प्रभाग द्वारा अवगत कराया गया है कि उक्त भवनों का निर्माण स्वीकृत पाखरो टाइगर सफारी के अधिकारियों/कर्मचारियों के आवासीय प्रयोगार्थ बनाये जा रहे है। पाखरो टाइगर सफारी की स्थापना हेतु प्रस्ताव को राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण, केन्द्रीय चिड़ियाघर प्राधिकरण एवं वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा समस्त वैधानिक स्वीकृतियाँ प्राप्त है। उक्त प्रस्ताव में टाइगर सफारी हेतु कार्यरत कार्मिकों के प्रयोगार्थ 1000 वर्ग मीटर क्षेत्रफल में आवासीय भवन का निर्माण स्वीकृत है। प्रस्तावित निर्माणाधीन भवनों का वास्तविक स्थल पूर्व स्वीकृत स्थल से लगभग 200 मीटर दूर स्थापित पाखरो वन परिसर में किया जा रहा है। प्रभागीय वनाधिकारी द्वारा अवगत कराया गया है कि प्रस्तावित भवनों का निर्माण पाखरो वन परिसर में पूर्व से स्थापित अन्य जन सुविधायें एवं वास्तविक स्थल से अपेक्षाकृत कम वृक्षों के पातन को ध्यान में रखते हुये किया जा रहा है।

अतः इस प्रकरण में अधोहस्ताक्षरी का समाधान हो गया है कि पाखरो क्षेत्र में 1000 वर्ग मीटर क्षेत्रफल के आवासीय भवनों के निर्माण हेतु समस्त वैधानिक स्वीकृतियाँ प्राप्त है, परन्तु निर्माण हेतु स्थल में मौके की आवश्यकतानुसार परिवर्तन किया गया है। इस सम्बन्ध में स्वीकृत प्रस्ताव में उपरोक्तानुसार संशोधन हेतु सम्यक प्रस्ताव वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार को प्रेषित किया जायेगा। यदि सक्षम स्तर से उपरोक्तानुसार स्वीकृति प्राप्त नही होती है, तो उक्त चार भवनों का व्यवस्थीकरण किया जायेगा। तदनुसार अग्रिम आदेशों तक उक्त निर्माण कार्य स्थगित रहेंगे।

2. मोरघटटी वन परिसर :- मोरघटटी वन परिसर में चार नये भवनों का निर्माण किया जा रहा है। चारों भवन एकल तल में निर्माणाधीन है, जिसका क्षेत्रफल लगभग 128 वर्ग मीटर प्रति भवन है। उक्त भवनों का किस प्रयोगार्थ निर्माण किया जा रहा है, यह स्पष्ट नही है। प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व प्रभाग द्वारा अवगत कराया गया है कि उक्त भवनों का निर्माण मोरघटटी स्थित अधिकारियों/कर्मचारियों के आवासीय प्रयोगार्थ किया जा रहा है। यहां यह अवगत कराना है कि मोरघटटी वन परिसर कार्बेट टाइगर रिजर्व के बफर क्षेत्र में स्थित है एवं यह किसी कोर क्रिटिकल टाइगर हैबीटेट का भाग नही है। ऐसे क्षेत्र में वानिकी अथवा गैर वानिकी प्रयोग हेतु किसी प्रकार के निर्माण हेतु रोक नही है, परन्तु गैर वानिकी प्रयोग हेतु वन्यजीव संरक्षण अधिनियम 1972 एवं वन संरक्षण अधिनियम 1980 के अन्तर्गत सक्षम स्तर से अनुमति की आवश्यकता है। कार्यालय अभिलेखों के अनुसार अद्यतन तक उक्त निर्माण के गैर वानिकी प्रयोग हेतु किसी प्रकार की वैधानिक स्वीकृति नही है एवं वानिकी कार्य अन्तर्गत वन अधिकारियों/कर्मचारियों के आवासीय प्रयोगार्थ उक्त भवनों के निर्माण के प्रस्ताव को भी सक्षम स्तर से कोई प्रशासनिक/वित्तीय स्वीकृति प्राप्त नही है।

अतः इस प्रकरण में अधोहस्ताक्षरी का समाधान हो गया है कि उक्त निर्माणाधीन भवनों का निर्माण कार्य अवैध है।

(51)

निर्णय

अतः आदेशित किया जाता है कि मोरघटटी वन परिसर में नव निर्माणाधीन आवास भवनों को ध्वस्त किया जाये एवं उक्त क्षेत्र को वापस उसके मूल स्वरूप में यथाशीघ्र लाने हेतु आवश्यक कार्यवाही की जाये। ध्वस्तीकरण हेतु टीम का गठन पृथक से किया जा रहा है।

निदेशक,
कार्बेट टाइगर रिजर्व,
रामनगर (नैनीताल)।

पत्र संख्या- 1123 / 1-1 दिनांकित।

प्रतिलिपि :--

1. प्रमुख वन संरक्षक (HoFF) उत्तराखण्ड देहरादून को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. प्रमुख वन संरक्षक (वन्यजीव), उत्तराखण्ड देहरादून को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
3. मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड देहरादून को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
4. प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व प्रभाग, रामनगर को इस आशय से प्रेषित कि पाखरो वन विश्राम गृह परिसर में समस्त नव निर्माणाधीन कार्य उपरोक्तानुसार अग्रिम आदेशों तक स्थगित रहेंगे। मोरघटटी वन परिसर में उपरोक्तानुसार ध्वस्तीकरण के उपरान्त उक्त क्षेत्र को यथाशीघ्र मूल स्वरूप में लाने हेतु आवश्यक कार्यवाही करना सुनिश्चित करेंगे।

निदेशक,
कार्बेट टाइगर रिजर्व,
रामनगर (नैनीताल)।

(52

कार्यालय निदेशक, कार्बेट टाइगर रिजर्व, रामनगर (नैनीताल) उत्तराखण्ड।
टेलीफोन नं0- 05947-253972, फैक्स नं0- 05947-251012, ई-मेल-dirctr@yahoo.in

पत्रांक- 1123/1-1 रामनगर, दिनांक- 03-11-2021

आदेश

इस कार्यालय के पत्रांक-1123/1-1 दिनांक 03 नवम्बर 2021 के द्वारा जारी आदेशानुसार मोरघटटी स्थित चार मठ निर्माणाधीन भवनों के ध्वस्तीकरण हेतु निम्न प्रकार से समिति का गठन किया जाता है :-

1. उप प्रभागीय वनाधिकारी, कालागढ़ उप वन प्रभाग, कार्बेट टाइगर रिजर्व – टीमलीडर
2. उप प्रभागीय वनाधिकारी, बिजरानी उप वन प्रभाग, कार्बेट टाइगर रिजर्व – सदस्य
3. वन क्षेत्राधिकारी, ढेला रेंज, कार्बेट टाइगर रिजर्व – सदस्य
4. वन क्षेत्राधिकारी, झिरना रेंज, कार्बेट टाइगर रिजर्व – सदस्य
5. वन क्षेत्राधिकारी, कालागढ़ रेंज, कार्बेट टाइगर रिजर्व – सदस्य
6. वन क्षेत्राधिकारी, बिजरानी रेंज, कार्बेट टाइगर रिजर्व – सदस्य
7. वन क्षेत्राधिकारी, सर्पदुली रेंज, कार्बेट टाइगर रिजर्व – सदस्य
8. वन क्षेत्राधिकारी, शोध एवं अनुश्रवण रेंज, कार्बेट टाइगर रिजर्व – सदस्य
9. वन क्षेत्राधिकारी, रामनगर रेंज, तराई पश्चिमी वन प्रभाग – सदस्य
10. वन क्षेत्राधिकारी, कैलपढ़ाव रेंज, तराई पश्चिमी वन प्रभाग – सदस्य
11. वन क्षेत्राधिकारी, कोसी रेंज, रामनगर वन प्रभाग – सदस्य
12. वन क्षेत्राधिकारी, दैच्योरी रेंज, रामनगर वन प्रभाग – सदस्य

उक्त समिति द्वारा अपने निगरानी में सन्दर्भित भवनों का ध्वस्तीकरण कराया जायेगा एवं समस्त निर्माण सामग्री को एक किनारे एकत्रित कर वन क्षेत्राधिकारी, कोसानदी वन क्षेत्र, कार्बेट टाइगर रिजर्व को नियमानुसार अग्रिम कार्यवाही हेतु सुपुर्द किया जायेगा। उक्त कार्यवाही के दौरान इस बात का विशेष ध्यान रखा जायेगा कि कार्यवाही से वन एवं वन्यजीव को कोई हानि न होने पावें। यदि किसी व्यक्ति/संस्था द्वारा उक्त कार्य में कोई बाधा पहुचायी जाती है, तो उनके विरूद्ध सरकारी कार्य में बाधा पहुँचाने सहित सुसंगत धाराओं में अभियोग दर्ज कराया जायेगा।

निदेशक,
कार्बेट टाइगर रिजर्व,
रामनगर (नैनीताल)।

पत्र सं0 - 1124 /1-1 उक्त दिनांकित।

प्रतिलिपि :-

1. वन संरक्षक, पश्चिमी वृत्त, हल्द्वानी को उपरोक्तानुसार समिति सदस्यों को आवश्यक निर्देश देने हेतु सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व प्रभाग, लैन्सडौन को उपरोक्तानुसार कार्यवाही में समिति को समुचित सहयोग देने हेतु सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
3. प्रभागीय वनाधिकारी, रामनगर वन प्रभाग, रामनगर को उपरोक्तानुसार समिति सदस्यों को आवश्यक निर्देश देने हेतु सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
4. प्रभागीय वनाधिकारी, तराई पश्चिमी वन प्रभाग, रामनगर को उपरोक्तानुसार समिति सदस्यों को आवश्यक निर्देश देने हेतु सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
5. उपरोक्तानुसार समस्त समिति सदस्यों को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

निदेशक,
कार्बेट टाइगर रिजर्व,
रामनगर (नैनीताल)।

OATH COMMISSIONER

(53)

Office of the Director, Corbett Tiger Reserve, Ramnagar (Nainital)

Telephone No. *05947-253977 Fax No. – 05947-251012 Email id- dirctr@yahoo.in*

Letter No. 1130 / 1-1 Ramnagar, Dated : 06th November 2021

To,
Chief Wildlife Warden,
Uttarakhand, Dehradun

Subject: Demolition of new under-construction buildings at Morghatti forest campus

Reference: This office order letter no 1123/1-1 dated 03.11.2021

Sir,

With reference to the above-mentioned office order, the demolition of the said buildings have been done on 06.11.2021 under the supervision of a committee constituted for this purpose. Divisional Forest Officer, Kalagarh Tiger Reserve Division has been instructed to carry out necessary eco-restoration works at the earliest.

Thanking You.

Yours faithfully,

Director,
Corbett Tiger Reserve,
Ramnagar (Nainital)

Letter No. 1130 / 1-1 Above Dated:

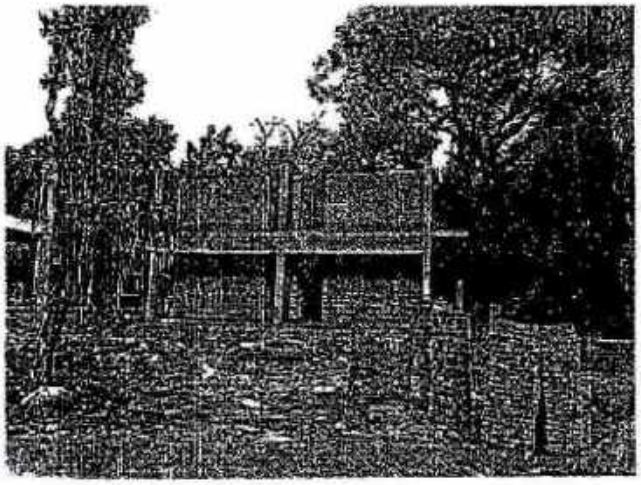
Copy for kind Information and necessary action please to:

1. Principal Chief Conservation of Forests (HoFF), Uttarakhand.
2. Principal Conservator of Forests(WL),Uttarakhand.

Director,
Corbett Tiger Reserve,
Ramnagar (Nainital)

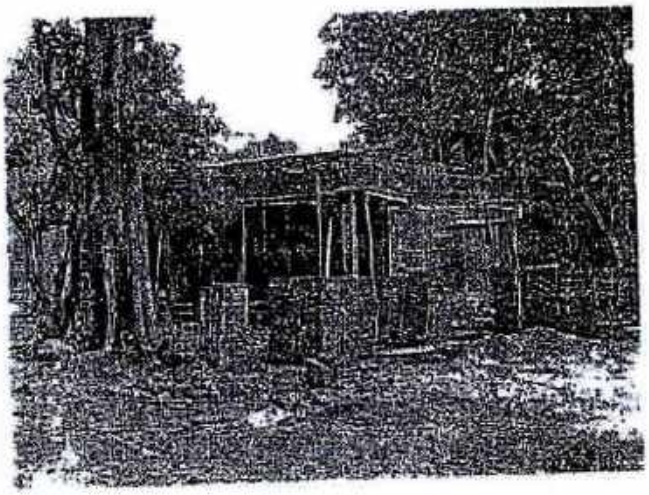
(54)

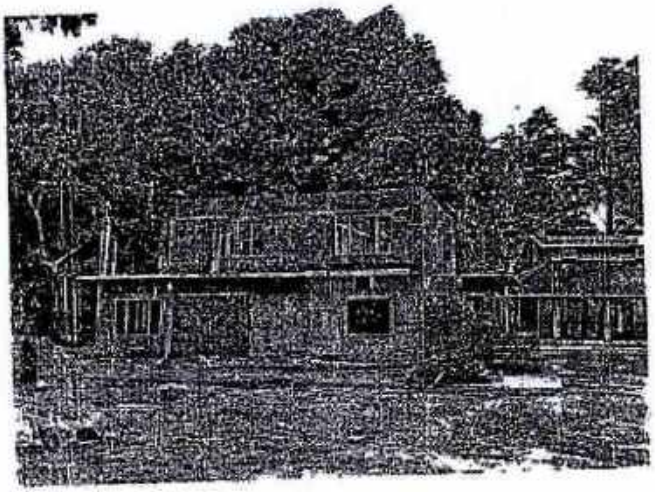
Pakrau Forest Rest House Campus



(55)

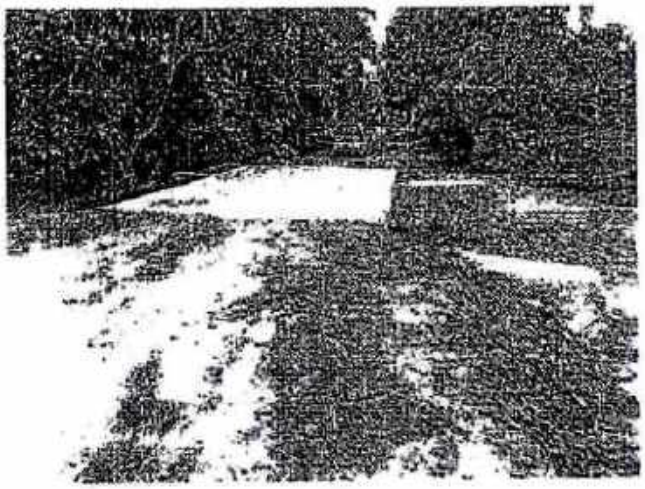
Morghatti Forest Rest House Campus

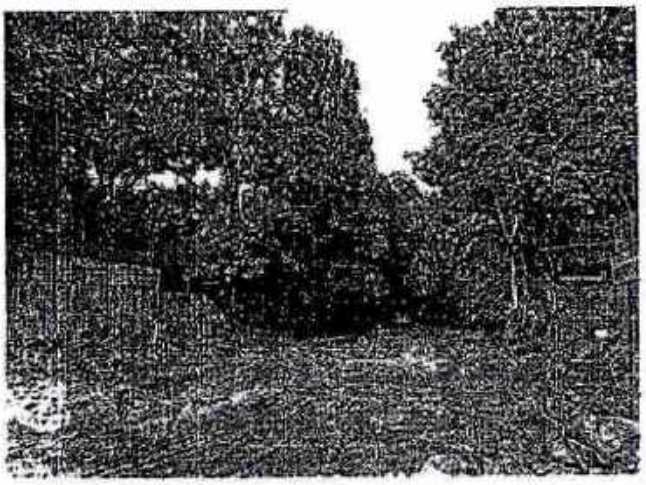




OATH COMMISSIONER

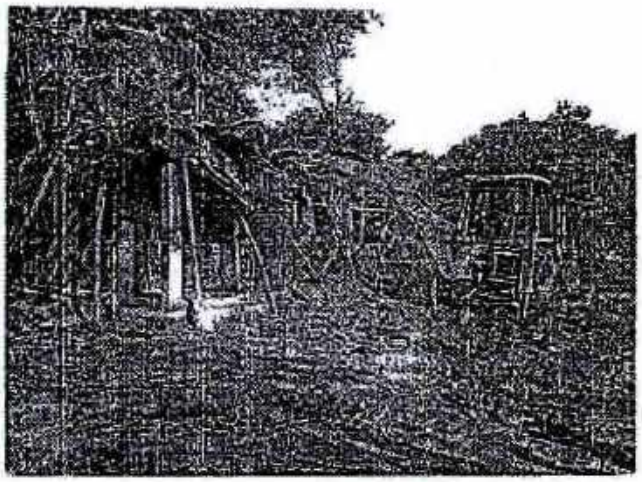
Bridges and Culverts

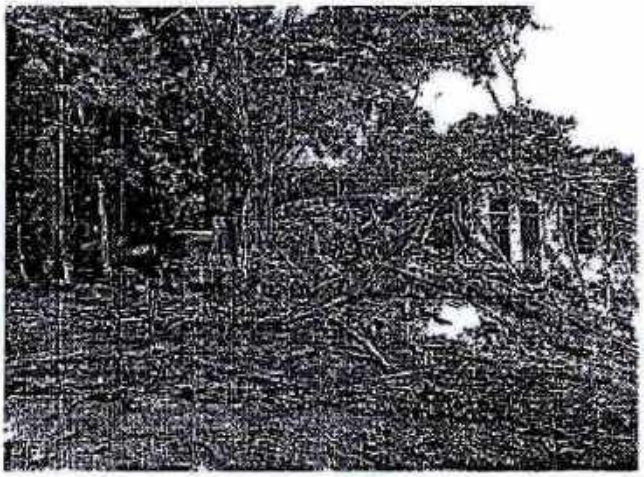


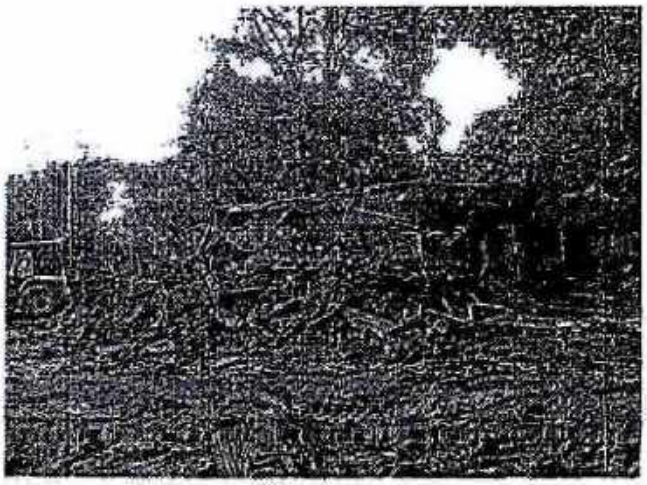


(56)

Demolition of Construction work at Morghatti Forest Rest House Campus







OATH COMMISSIONER
High Court of Uttarakhand

(57)

महत्वपूर्ण/आवश्यक/समयबद्ध

कार्यालय प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड।

दूरभाष 0135-2746934, 2741481, फैक्स- 2741020, 2741482ईमेल: pccfak@gmail.com

पत्र संख्या- 751/पी0ओ0. देहरादून, दिनांक 26 अक्टूबर, 2021।

सेवा में,

श्री राहुल,
निदेशक,
कार्बेट टाइगर रिजर्व, रामनगर।

विषयः- Site inspection report of the committee in writ petition 8279 of 2021 in Gaurav Kumar Bansal Vs National Tiger Conservation Authority in the High Court of Delhi at New Delhi-reg.

सन्दर्भः- सहायक वन महानिरीक्षक, (NTCA), भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली का पत्रांक-12-15/2021-NTCA दिनांक 22-10-2021 ।

महोदय,

उपरोक्त विषयक सन्दर्भित पत्र जो मुख्य वन्य जीव प्रतिपालक, उत्तराखण्ड को सम्बोधित व आपको पृष्ठांकित है, का अवलोकन करें। कार्बेट टाइगर रिजर्व के कालागढ़ टाइगर रिजर्व प्रभाग की पाखरौ रेंज में गतिमान विभिन्न जिन निर्माण कार्यों पर NTCA के जांच दल द्वारा वन संरक्षण अधिनियम-1980, वन्य जीव संरक्षण अधिनियम-1972 एवं वन अधिनियम-1927 के अन्तर्गत आपत्तिजनक पाया गया है। उन कार्यों को अग्रिम आदेशों तक/NTCA की आपत्तियों के निराकरण तक रोके रखें तथा NTCA द्वारा निर्गत निर्देशों का अनुपालन सुनिश्चित करें।

भवदीय,

(संजीव चतुर्वेदी) 26/10/21
प्रमुख वन संरक्षक (HoFF),
उत्तराखण्ड।

संख्या 751/ पी0ओ0, दिनांकित।

प्रतिलिपि अपर मुख्य सचिव, वन, उत्तराखण्ड शासन को सूचनार्थ प्रेषित।

प्रतिलिपि मुख्य वन्य जीव प्रतिपालक, उत्तराखण्ड को उक्त सन्दर्भित पत्र के क्रम में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

प्रतिलिपि प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व प्रभाग, लैन्सडौन को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

(संजीव चतुर्वेदी) 26/10/21
प्रमुख वन संरक्षक (HoFF),
उत्तराखण्ड

9/C

(56)

कार्यालय निदेशक, कार्बेट टाइगर रिजर्व, रामनगर (नैनीताल) उत्तराखण्ड।

टेलीफोन नं0– 05947–253977, फैक्स नं0– 05947–251012 ई–मेल–dirctr@yahoo.in

पत्रांक 1044 /6-9 रामनगर, दिनांक– 23 अक्टूबर 2021

सेवा में,

प्रभागीय वनाधिकारी,
कालागढ़ टाइगर रिजर्व प्रभाग,
लैन्सडौन।

विषय : कार्बेट टाइगर रिजर्व के कालागढ़ टाइगर रिजर्व प्रभाग में विभिन्न निर्माण कार्यों के सम्बन्ध में।

सन्दर्भ : इस कार्यालय का पत्रांक–158 दिनांक 19.07.2021, 536 दिनांक 29.08.2021, 602 दिनांक 20.09.2021, 625, 626 दिनांक 23.09.2021 एवं आपका पत्रांक–762 दिनांक 22.09.2021 तथा भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण का पत्र संख्या–F.No.12-15/2021-NTCA दिनांक 22 अक्टूबर 2021

महोदय,

कृपया उपरोक्त सन्दर्भित पत्रों का संज्ञान लेने का कष्ट करें, जैसा कि आपको इस कार्यालय के सन्दर्भित पत्रों द्वारा समय–समय निर्देशित किया गया था कि बिना सक्षम प्राधिकारी के स्तर से वैधानिक/प्रशासनिक/वित्तीय स्वीकृति के कार्यों का सम्पादन नही किया जाये। साथ ही आपको निर्देशित गया था कि जो कार्य बिना सक्षम प्राधिकारी के अनुमोदन के प्रारम्भ किये गये है, उन पर रोक लगा दी जाये।

आपके संज्ञान में लाना है कि एन0टी0सी0ए0 द्वारा गठित कमेटी की क्षेत्र निरीक्षण रिपोर्ट भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण के पत्र संख्या–F.No.12-15/2021-NTCA दिनांक 22 अक्टूबर 2021 द्वारा प्राप्त हुई है। आप यह भी सिक्ष है कि उक्त प्रकरण में निकट भविष्य में एकीकृत क्षेत्रीय कार्यालय, भारत सरकार द्वारा भी क्षेत्रीय निरीक्षण किया जाना है।

अतः उक्त के आलोक में पुनः निर्देशित किया जाता है कि आपके प्रभाग के अर्न्तगत जिन कार्यों के सम्बन्ध में अद्यतन तक कोई वैधानिक/प्रशासनिक/वित्तीय स्वीकृति प्राप्त नही हुई है, उन पर अग्रिम आदेशों अथवा उच्च स्तर से कोई निर्देश प्राप्त होने तक तत्काल प्रभाव से रोक लगा दी जाये।

भवदीय,

निदेशक,
कार्बेट टाइगर रिजर्व,
रामनगर (नैनीताल)।

पत्रांक – 1044 /6-9 उक्तदिनांकित।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रमुख वन संरक्षक (HoPF) उत्तराखण्ड देहरादून।
2. प्रमुख वन संरक्षक (वन्यजीव) उत्तराखण्ड देहरादून।
3. मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड देहरादून।

निदेशक,
कार्बेट टाइगर रिजर्व,
रामनगर (नैनीताल)।

(84

कार्यालय, प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड, देहरादून।

पत्रादेश सं0 04-11-16 (HRD) देहरादून, दिनांक 25 अक्टूबर, 2021

निलम्बन आदेश

श्री बृज बिहारी शर्मा, वन क्षेत्राधिकारी, कालागढ़ टाइगर रिजर्व प्रभाग, लैन्सडौन को पासरो रेंज में अवैध पातन पाये जाने एवं अन्वेषित रूप से उप प्रभागीय वनाधिकारी के पदनाम का प्रयोग करने तथा वैधानिक/प्रशासनिक/वित्तीय स्वीकृति प्राप्त किये बिना वन क्षेत्र में कार्य कराये जाने में उनकी भूमिका संदिग्ध प्रतीत होने के सम्बन्ध में निदेशक, कार्बेट टाइगर रिजर्व, रामनगर, नैनीताल के पत्रांक 1040/1-15 दिनांक 22.10.2021 से की गई संस्तुति के क्रम में उन्हें तत्काल प्रभाव से निलम्बित किया जाता है।

2. निलम्बन की अवधि में श्री बृज बिहारी शर्मा, वन क्षेत्राधिकारी को वित्तीय नियम संग्रह खण्ड–2, भाग–2 से 4 के मूल नियम 53 के प्राविधानों के अनुसार जीवन निर्वाह भत्ते की धनराशि अर्हकालिक पर देय अवकाश वेतन की राशि के बराबर देय होगी तथा उन्हें जीवन निर्वाह भत्ते की धनराशि पर मंहगाई भत्ता, यदि ऐसे अवकाश वेतन पर देय है, भी अनुमन्य होगा किन्तु ऐसे अधिकारी को प्रतिमाह निर्वाह के साथ कोई मंहगाई भत्ता देय नहीं होगा, जिन्हें निलम्बन से पूर्व प्राप्त वेतन के साथ मंहगाई भत्ता अथवा मंहगाई भत्ते का उपांतिक समायोजन प्राप्त नहीं था। निलम्बन के दिनांक को प्राप्त वेतन के आधार पर अन्य प्रतिकर भत्ते भी निलम्बन की अवधि में इस शर्त पर देय होंगे, जब इसका समाधान हो जाय कि उनके द्वारा उस मद में व्यय वास्तव में किया जा रहा है, जिसके लिए उक्त प्रतिकर भत्ते अनुमन्य है।

3. उपर्युक्त प्रस्तर 2 में उल्लिखित मदों का भुगतान तभी किया जाय श्री बृज बिहारी शर्मा, वन क्षेत्राधिकारी इस आशय के प्रमाण–पत्र प्रस्तुत करें कि वह किसी अन्य सेवायोजन, व्यापार, वृत्ति व्यवसाय में नहीं लगे हैं। निलम्बन अवधि में सम्बन्धित कार्मिक वन संरक्षक, शिवालिक वृत्त के कार्यालय में सम्बद्ध रहेगा।

(प्रदीप अग्रवाल) 25/10/21
प्रमुख वन संरक्षक,
उत्तराखण्ड, देहरादून।

संख्या– 779 (1)/1-15 दिनांकित।

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. प्रमुख वन संरक्षक (वन्यजीव), उत्तराखण्ड, देहरादून।
2. मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड, देहरादून।
3. मुख्य वन संरक्षक, मानव संसाधन विकास एवं कार्मिक प्रबन्धन, उत्तराखण्ड, देहरादून।
4. निदेशक, कार्बेट टाइगर रिजर्व, रामनगर, नैनीताल को उनके सन्दर्भित पत्र के क्रम में इस आशय से प्रेषित कि आप द्वारा की गई प्रारम्भिक जांच एवं अवैध पातन की एन.टी.सी.ए. द्वारा की गई जांच रिपोर्ट के आधार पर उनके विरुद्ध अनुशासनिक कार्यवाही का प्रस्ताव आरोप पत्र सहित इस कार्यालय को प्रेषित करना सुनिश्चित करें।
5. प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व प्रभाग, लैन्सडौन को इस आशय से प्रेषित कि निलम्बन आदेश की प्रति सम्बन्धित कार्मिक से प्राप्त कराकर, प्राप्ति हस्ताक्षर युक्त प्रति इस कार्यालय को यथाशीघ्र उपलब्ध करायी जाय।
6. श्री बृज बिहारी शर्मा, वन क्षेत्राधिकारी द्वारा प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व प्रभाग, लैन्सडौन।
7. गार्ड बुक।

(प्रदीप अग्रवाल) 25/10/21
प्रमुख वन संरक्षक,
उत्तराखण्ड, देहरादून।

OATH COMMISSIONER ★ High Court of Uttarakhand, Nainital ★

कार्बेट टाइगर रिजर्व
रामनगर–244715 (नैनीताल), उत्तराखण्ड

Corbett Tiger Reserve
Ramnagar-244715 (Nainital) Uttarakhand

राहुल, भा0व0से0
Rahul, I.F.S.

वन संरक्षक/निदेशक
Conservator of Forest/Director

अशासा पत्रांक–1055/6–8 दि0 25/10/2021

आदरणीय महोदय,

विषय : कार्बेट टाइगर रिजर्व के कालागढ़ टाइगर रिजर्व प्रभाग में पाखरौ टाइगर सफारी हेतु वन विकास निगम द्वारा वृक्षों के पातन के सम्बन्ध में।

सन्दर्भ : कालागढ़ टाइगर रिजर्व प्रभाग द्वारा आवंटित लौट संख्या–1,2 एवं 5,6/2021–22 एवं अन्य सम्बन्धित लौट

मैं आपके संज्ञानार्थ उपरोक्त विषय एवं सन्दर्भ के क्रम में कुछ महत्वपूर्ण बिन्दु लाना चाहता हूँ। कालागढ़ टाइगर रिजर्व प्रभाग के पाखरौ क्षेत्र में एक टाइगर सफारी प्रस्तावित है, जिसमें एन0टी0सी0ए0, सी0जेड0ए0 एवं भारत सरकार द्वारा समस्त वैधानिक स्वीकृतियाँ प्राप्त हैं। उक्त कार्य हेतु वृक्ष पातन से सम्बन्धित लौट संख्या–1 व 2 उत्तराखण्ड वन विकास निगम को प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व प्रभाग द्वारा प्रदान की गई है। विभिन्न समाचार पत्रों में उक्त क्षेत्र में कथित अवैध पातन की शिकायत प्राप्त होने पर इस कार्यालय द्वारा उप निदेशक, कार्बेट टाइगर रिजर्व की अध्यक्षता में एक जांच समिति का गठन किया गया। जांच समिति द्वारा मौके की जांच के दौरान श्री ब्रहमपाल सिंह, प्रभागीय लौगिंग अधिकारी, उत्तराखण्ड वन विकास निगम द्वारा लिखित रूप से अवगत कराया गया कि लौट संख्या–1 के अलावा वन विकास निगम द्वारा पाखरौ बीट में और कोई कार्य नही किया गया है। वर्तमान में उक्त अवैध पातन की जांच की कार्यवाही गतिमान है।

आज दिनांक 25.10.2021 को एकीकृत क्षेत्रीय कार्यालय, भारत सरकार के द्वारा क्षेत्रीय निरीक्षण के दौरान वन विकास निगम द्वारा लौट,सं0–2 में कार्य प्रगति पर पाया गया है एवं उपस्थित प्रभागीय लौगिंग प्रबन्धक द्वारा पाखरौ क0सं0–3 से सम्बन्धित लौट सं0–5 (179 वृक्ष) एवं 6 (602 वृक्ष) प्राप्त होने की सूचना दी गई है। अवगत कराना है कि उक्त वृक्षों के पातन से सम्बन्धित वर्तमान तक सक्षम स्तर से कोई स्वीकृति प्राप्त नही है एवं उक्त स्थल पर टाइगर सफारी से सम्बन्धित कोई अवस्थापना विकास वर्तमान में राज्य सरकार अथवा किसी सक्षम स्तर से स्वीकृत भी नही है।

(4)

अतः उक्त परिपेक्ष्य में सादर अनुरोध है कि कृपया पाखरो टाइगर सफारी एवं इसके निकटवर्ती क्षेत्र में उक्त सम्बन्धित लीटों या अन्य किसी लीटों में बिना अधोहस्ताक्षरी के लिखित अनुमति के किसी भी प्रकार के पातन पर अग्रिम आदेशों तक तत्काल रोक लगाने हेतु सभी सम्बन्धितों को तत्काल निर्देशित करने की कृपा करेंगें।

भवदीय,

सादर,

(राहुल),
निदेशक,
कार्बेट टाइगर रिजर्व,
रामनगर (नैनीताल)।

श्री डी०जे०के० शर्मा, भा०व०से०,
प्रबन्ध निदेशक,
उत्तराखण्ड वन विकास निगम।

अर्द्धशासकीय पत्र संख्या /दिनांक

आदरणीय

मैं उपरोक्त की प्रति आपके सादर संज्ञानार्थ एवं यथोचित कार्यवाही हेतु प्रेषित कर रहा हूँ।

(राहुल),
निदेशक,
कार्बेट टाइगर रिजर्व,
रामनगर (नैनीताल)।

श्री निशान्त वर्मा, भा०व०से०,
महा प्रबन्धक,
उत्तराखण्ड वन विकास निगम।

(62

अतिमहत्वपूर्ण/आवश्यक/समयबद्ध

कार्यालय प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड।

पत्र संख्या- 772/P.O. देहरादून, दिनांक, 29 अक्टूबर, 2021।

सेवा में,

महानिदेशक,
भारतीय वन सर्वेक्षण विभाग,
कौलागढ़ रोड, देहरादून।

विषयः- Regarding "ILLEGAL FELLING OF TREES" in the name of Establishment of "PAKHRAU TIGER SAFARI, UTTARAKHAND"

महोदय,

कार्बेट टाइगर रिजर्व के अन्तर्गत कालागढ टाइगर रिजर्व प्रभाग की पाखरौ रेंज में वृक्षों के अवैध पातन की जांच हेतु कूम्बिंग करवायी गयी थी। अवैध पातन के संबंध में 02 रिपोर्ट भिन्न-भिन्न प्राप्त हुई है, तथा वास्तविक स्थिति ग्राउंड अर्थ पर आधारित सॉफ्टवेयर से स्पष्ट नहीं हो पा रही है। निदेशक, कार्बेट टाइगर रिजर्व, रामनगर, जिला-नैनीताल द्वारा पार्क के क्षेत्रान्तर्गत सेटेलाइट इमेजरी के आधार पर वृक्षों के पातन की स्पष्ट स्थिति ज्ञात करने हेतु भारतीय वन सर्वेक्षण विशेषज्ञों की सेवा का अनुरोध किया गया है।

कृपया उक्तानुसार निदेशक, कार्बेट टाइगर रिजर्व को अपेक्षाकृत सहयोग प्रदान करने का कष्ट करें।

भवदीय,

(राजीव भरतरी) 29/10/21
प्रमुख वन संरक्षक (HoFF),
उत्तराखण्ड।

संख्या -772/P.O. दिनांकित।

प्रतिलिपि मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड, देहरादून को इस कार्यालय के पत्र सं0 895/पी0ओ0 दिनांक 19 अक्टूबर के क्रम में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

प्रतिलिपि निदेशक, कार्बेट टाइगर रिजर्व, रामनगर को उनके पत्र सं0 1032/3-5 दिनांक 21.10.2021 के क्रम में इस आशय से प्रेषित कि सेटेलाइट इमेजरी से संबंधित किसी भी प्रकार की कार्यवाही के संबंध में महानिदेशक, भारतीय वन सर्वेक्षण विभाग, कौलागढ़ रोड, देहरादून कार्यालय से संपर्क करें।

29/10/21
(राजीव भरतरी)
प्रमुख वन संरक्षक (HoFF),
उत्तराखण्ड।

(63

गोपनीय/महत्वपूर्ण।

कार्यालय प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड।

दूरभाष 0135-2740824 2741101, फैक्स- 2741120, 2741102 ईमेल: pccfuk@gmail.com

पत्र संख्या– 808 /पी.सी. देहरादून, दिनांक, नवम्बर 02, 2021

सेवा में,

श्री संजीव चतुर्वेदी,
मुख्य वन संरक्षक,
कार्ययोजना, उत्तराखण्ड
वानिकी प्रशिक्षण अकादमी कैम्पस,
हल्द्वानी।

विषय : **Site Inspection Report of the committee in writ petition no. 8729 of 2021 in Gaurav Kumar Bansal vs National Tiger Conservation Authority in the High Court of Delhi at New Delhi-reg.**

महोदय,

1. मा० उच्च न्यायालय, नई दिल्ली में याजित रिट याचिका संख्या 8729/2021 गौरव कुमार बंसल बनाम राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण के क्रम में कालागढ़ टाइगर रिजर्व प्रभाग के पाखरो वन विश्राम गृह एवं कालागढ़ वन विश्राम गृह के मध्य अवैध निर्माण, जलाशय निर्माण एवं पाखरो टाइगर सफारी के निर्माण में अवैध वृक्ष पातन के सम्बन्ध में राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण (NTCA) द्वारा Site Inspection Report उपलब्ध कराते हुए दोषी अधिकारियों के विरूद्ध कार्यवाही की संस्तुति की गई है।
2. उत्तराखण्ड शासन की पत्र संख्या 1835/X-1-2021-02(13)/2021, दिनांक 29 अक्टूबर, 2021 द्वारा राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण (NTCA), पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के पत्र संख्या F.No. 12-15/2021-NTCA, दिनांक 22.10.2021 द्वारा प्रेषित Site Inspection Report की संस्तुति के आधार पर अधोहस्ताक्षरी को निर्देशित किया गया है कि अधोहस्ताक्षरी अपने स्तर से नियमानुसार निर्णय लें।
3. दोषी अधिकारियों के दोष निर्धारण से पूर्व जाँच के द्वारा तथ्य एकत्रित किया जाना आवश्यक है, जिससे अवैध पातन/अवैध निर्माण कार्य चिन्हित कर दोष निर्धारित किया जा सके।
4. उक्त के आलोक में अधोहस्ताक्षरी द्वारा आपको इस प्रकरण में जाँच अधिकारी नामित किया जाता है। NTCA की उक्त उल्लिखित Site Inspection Report संलग्न कर इस आशय से प्रेषित है कि वन संरक्षण अधिनियम एवं भारतीय वन अधिनियम के अन्तर्गत पाखरो रेंज में जुलाई, 2020 से सितम्बर, 2021 निर्माण कार्यों व वृक्ष पातन की जाँच कर यह प्रस्तुत करेंगे कि कथित अवैध पातन एवं अवैध निर्माण हेतु दोषी अधिकारियों के विरूद्ध कार्यवाही हेतु संस्तुति करें।
5. भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन के क्षेत्रीय कार्यालय द्वारा भी इस सम्बन्ध में निर्माण कार्यों में टिप्पणी की गई है। अतः उक्त जाँच के साथ-साथ लैन्सडौन वन प्रभाग की कोटड़ी रेंज में सनेह वन विश्राम भवन परिसर में हुए निर्माण कार्यों पर भी टिप्पणी अंकित करने का कष्ट करें।

कृपया उपरोक्त जाँच कर 2 सप्ताह के भीतर रिपोर्ट उपलब्ध कराने का कष्ट करें।

संलग्नक– यथोपरि।

भवदीय,

(राजीव भरतरी) 11/11
प्रमुख वन संरक्षक (HoFF),
उत्तराखण्ड।

पत्र संख्या 808 /पी०भी०० ,उक्तदिनांकित।

प्रतिलिपि अपर मुख्य सचिव (नाम से), वन एवं पर्यावरण, उत्तराखण्ड शासन को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(राजीव भरतरी) 11/11
प्रमुख वन संरक्षक (HoFF),
उत्तराखण्ड।
O/C

(ES

महत्वपूर्ण/गोपनीय।

पत्र संख्या 737 / पी०ओ०

प्रेषक :

प्रमुख वन संरक्षक (HoFF),
उत्तराखण्ड।

सेवा में,

अपर मुख्य सचिव (नाम से)
वन एवं पर्यावरण,
उत्तराखण्ड शासन।

दिनांक: देहरादून, अक्टूबर 25, 2021

विषय : कार्बेट टाइगर रिजर्व वृत्त के कालागढ़ टाइगर रिजर्व प्रभाग की पाखरो रैंज के अन्तर्गत अवैध कटान व विभिन्न निर्माण कार्यों में अनियमितता के सम्बन्ध में।

सन्दर्भ : श्री गौरव बंसल, एडवोकेट द्वारा दायर रिट याचिका संख्या 8729/2021 एवं Times of India के दिनांक 19 सितम्बर, 2021 को प्रकाशित लेख के क्रम में राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण (NTCA) के जाँच दल द्वारा प्रेषित Site Inspection Report दिनांक 22.10.2021।

महोदय,

DIG, CZA ने अपने पत्र दिनांक 17.9.2021 से श्री गौरव कुमार बंसल के NTCA को सम्बोधित नोटिस दिनांक 26.8.2021 संलग्न कर प्रमुख वन संरक्षक/मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड को पाखरो टाइगर सफारी के नाम पर अवैध पातन के सम्बन्ध में नोटिस में उल्लिखित तथ्यों की पुष्टि करते हुए रिपोर्ट प्रेषित करने की अपेक्षा की। यह पत्र निदेशक, कार्बेट टाइगर रिजर्व को भी पृष्ठांकित था। इसके अतिरिक्त निदेशक, कार्बेट टाइगर रिजर्व द्वारा अधोहस्ताक्षरी को AIG, NTCA की पत्र संख्या– 12–15/2021–NTCA, दिनांक 20.9.2021 जो कि उनको सम्बोधित व मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड को पृष्ठांकित था, उपलब्ध कराया गया। इस पत्र द्वारा ज्ञात हुआ कि OM 12–15/2021–NTCA, दिनांक 8.9.2021 द्वारा NTCA द्वारा श्री गौरव बंसल द्वारा लगाये गये आरोपों के लिए एक 3 सदस्यीय समिति गठित की गई है व यह जाँच समिति दिनांक 26 से 30 सितम्बर, 2021 के बीच कार्बेट टाइगर रिजर्व में साइट इन्सपेक्शन के लिए आयेगी। उक्त दोनों पत्रों के संज्ञान में आने पर प्रकरण की गम्भीरता को भाँपते हुए व प्रकरण में मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड व निदेशक, कार्बेट टाइगर रिजर्व द्वारा किसी भी प्रकार की विभागीय रिपोर्ट इस कार्यालय को उपलब्ध न कराये जाने अथवा समाचार पत्र में प्रकाशित समाचार पर कोई प्रतिक्रिया उपलब्ध न कराने के कारण अधोहस्ताक्षरी द्वारा अपने पत्र संख्या 545/पी.ओ., दिनांक 22.9.2021 द्वारा निदेशक, कार्बेट टाइगर रिजर्व को

एक दल का गठन कर क्षेत्र में कूम्बिंग कराने व कुल पातित वृक्षों का प्रजातियार व व्यासश्रेणी वार विवरण प्रस्तुत करने के निर्देश दिए गए, जिससे इस बात की पुष्टि हो सके कि भूमि हस्तान्तरण प्रस्ताव के अनुसार अनुमन्य वृक्षों के पातन के अतिरिक्त अन्य वृक्षों का किस सीमा तक अवैध पातन हुआ है। उक्त निर्देशों के क्रम में निदेशक, कार्बेट टाइगर रिजर्व द्वारा अपने पत्रांक 917/15–1, दिनांक 6.10.2021 द्वारा उप निदेशक, कार्बेट टाइगर रिजर्व की अध्यक्षता में गठित समिति द्वारा सम्पादित की गई कूम्बिंग के प्रारम्भिक निष्कर्ष से अवगत कराया गया। रिपोर्ट के अनुसार पाखरो टाइगर सफारी से सम्बन्धित 2 लौट वन विकास निगम, पौड़ी को पातन हेतु दी गई, जिसमें 137 एवं 26 वृक्षों का पातन निहित था। रिपोर्ट के अनुसार लौट संख्या–1 में 41 वृक्षों का अवैध पातन व लौट संख्या–2 में 6 सागौन के वृक्ष कटे पाए गए। पत्र में 47 वृक्षों के अवैध पातन का उल्लेख है किन्तु निदेशक, कार्बेट टाइगर रिजर्व द्वारा पत्र के साथ न तो कूम्बिंग की रिपोर्ट संलग्न की गई थी, जिसमें सम्बन्धित अधिकारियों के हस्ताक्षरित व दिनांकित बयान हों, व न ही वांछित पातित वृक्षों का प्रजातियार/व्यासवार विवरण संलग्न था। अधोहस्ताक्षरी द्वारा पत्र संख्या 695/पी०ओ०, दिनांक 19 अक्टूबर, 2021 द्वारा निदेशक, कार्बेट टाइगर रिजर्व से अवैध पातन से हुई क्षति का विवरण व इस सम्बन्ध में की गई अग्रिम कार्यवाही से अवगत कराते हुए कूम्बिंग की पूर्ण रिपोर्ट प्रस्तुत करने के निर्देश दिए गए। निदेशक, कार्बेट टाइगर रिजर्व से कूम्बिंग की अन्तिम रिपोर्ट आतिथि तक अप्राप्त है।

NTCA द्वारा गठित जाँच दल की Site Inspection Report की जानकारी प्राप्त होने पर अधोहस्ताक्षरी द्वारा सदस्य सचिव, राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण (NTCA) से सम्पर्क कर ई–मेल से आधिकारिक रूप से NTCA की पत्र संख्या F.No. 12-15/2021-NTCA, दिनांक 22.10.2021 द्वारा प्रेषित Site Inspection Report प्राप्त की गई। सदस्य सचिव, राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण (NTCA) ने पत्र संख्या 12–15/2021–NTCA, दिनांक 22.10.2021 द्वारा यह रिपोर्ट संलग्न कर मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड को दोषी अधिकारियों के विरूद्ध कार्यवाही करने की अपेक्षा की। यह पत्र आपको तथा निदेशक, कार्बेट टाइगर रिजर्व को पृष्ठांकित है।

रिपोर्ट के अनुसार पाखरो–कालागढ़ वन मोटर मार्ग पर 5 पुल/कलवर्ट व मोरघट्टी वन विश्राम भवन व पाखरो वन विश्राम भवन में 4 कक्षों का निर्माण प्रगति पर पाया गया। उक्त के अतिरिक्त पाखरो टाइगर सफारी में 183 वृक्षों से अधिक वृक्षों के पातन की पुष्टि की गई, किन्तु रिपोर्ट में वृक्षों की संख्या अथवा प्रजाति का कोई उल्लेख नहीं है। जाँच दल ने अपनी रिपोर्ट में विभिन्न निर्माण कार्यों यथा– सड़क पर पुल, वन विश्राम भवन परिसर में भवन और झील निर्माण आदि कार्यों में प्रमुख रूप से प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व प्रभाग व वन क्षेत्राधिकारी, पाखरो को व्यक्तिगत रूप से दोषी पाया गया है। रिपोर्ट में इन गतिमान निर्माण कार्यों को वन संरक्षण अधिनियम, 1980; वन्यजीव संरक्षण अधिनियम, 1972 के

(66)

साथ-साथ भारतीय वन अधिनियम, 1927 का गम्भीर उल्लंघन माना गया है। रिपोर्ट में उक्त कार्यों को किया जाना कार्बेट टाइगर रिजर्व में प्रशासनिक व प्रबन्धकीय विफलता माना गया।

इस घटनाक्रम के फलस्वरूप निदेशक, कार्बेट टाइगर रिजर्व द्वारा अपने पत्रांक 1040/1–15, दिनांक 22.10.2021 द्वारा श्री बृज बिहारी शर्मा, वन क्षेत्राधिकारी, कालागढ़ टाइगर रिजर्व प्रभाग के वैधानिक/प्रशासनिक/वित्तीय स्वीकृति प्राप्त किए बिना वन क्षेत्र में कार्य कराये जाने व अनधिकृत रूप से उप प्रभागीय वनाधिकारी के पदनाम का प्रयोग करने के कारण उनके निलम्बन की संस्तुति की गई। किन्तु मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड के स्तर से अद्योहस्ताक्षरी को अग्रिम कार्यवाही हेतु कोई पत्र प्राप्त नहीं हुआ। निदेशक, कार्बेट टाइगर रिजर्व के पत्र व निदेशक, कार्बेट टाइगर रिजर्व द्वारा कराई गई क्लूम्बिंग व NTCA द्वारा गठित जाँच दल की Site Inspection Report, दोनों ही स्थानों पर अवैध पातन की पुष्टि के क्रम में इस कार्यालय द्वारा तात्कालिक कार्यवाही करते हुए वनादेश संख्या 04/1–15 (HRD), दिनांक 25.10.2021 द्वारा श्री बृज बिहारी शर्मा, वन क्षेत्राधिकारी, पाखरो रेंज को निलम्बित किया गया तथा उन्हें वन संरक्षक, शिवालिक वृत्त के कार्यालय से सम्बद्ध किया गया, जिससे जाँच प्रभावित न हो।

इस कार्यालय द्वारा NTCA द्वारा गठित जाँच दल की Site Inspection Report में वर्णित निर्माण कार्यों के लिए न तो प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व प्रभाग को कोई बजट आवंटित किया गया था व न ही कोई प्रशासनिक अथवा वित्तीय स्वीकृति प्रदान की गई थी। NTCA व निदेशक, कार्बेट टाइगर रिजर्व द्वारा प्रेषित रिपोर्ट्स से ऐसा प्रतीत होता है कि यह समस्त कार्य योजनाबद्ध तरीके से कराया गया है। शासन से अनुरोध है कि NTCA द्वारा गठित जाँच दल की Site Inspection Report में दिए गए recommendations के अनुसार श्री किशन चन्द, प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व को विषयांकित कथित अवैध पातन एवं विभिन्न निर्माण कार्यों में हुई गम्भीर अनियमितता में संलिप्तता व लापरवाही के लिए उत्तरदाई मानते हुए उन्हें तत्काल अन्यत्र सम्बद्ध करने व उनके विरूद्ध अनुशासनिक कार्यवाही/निलम्बन पर विचार करना चाहें।

भवदीय,

(राजीव भरतरी)
प्रमुख वन संरक्षक (HoFF),
उत्तराखण्ड।

(गोपनीय)

कार्यालय प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड।

दूरभाष 0135-2748834 2741681, फैक्स- 2741650, 2741682 ई-मेल pccfuk@gmail.com

पत्र संख्या- 801 /पी0ओ0, देहरादून, दिनांक 02 नवम्बर, 2021।

सेवा में,

अपर मुख्य सचिव,
वन एवं पर्यावरण,
उत्तराखण्ड, शासन।

विषयः- Site inspection report of the committee in writ petition no.-8729 of 2021 in Gauran Kumar Bansal vs National Tiger Conservation authority in the High Court of Delhi at New Delhi-reg.

संदर्भः- इस कार्यालय का पत्रांक 737/पी0ओ0 दिनांक 28 अक्टूबर 2021।

महोदय,

उपरोक्त संदर्भित पत्र द्वारा श्री किशन चन्द, प्रभागीय वनाधिकारी, कालागढ टाइगर रिजर्व वन प्रभाग, लैन्सडोन को कथित अनियमितताओं के लिए उत्तरदायी मानते हुए उन्हें तत्काल अन्यत्र सम्बद्ध करने हेतु अनुरोध किया गया था।

यह पत्र भेजने के पश्चात् माननीय उच्च न्यायालय, उत्तराखण्ड द्वारा प्रकरण पर स्वतः संज्ञान लेते हुए Writ petition (PIL) No 178 of 2021 "Suo Motu PIL: In the matter of illegal constrution in Corbett Tiger Reserve Vs Union of India & others में निर्गत आदेश दिनांक 27 अक्टूबर 2021 में अग्रोहस्ताक्षरी के स्तर से निर्णय लेते हुए दिनांक 08 नवम्बर 2021 तक प्रकरण में की गई कार्यवाही से सूचित करने की अपेक्षा की गयी है।

शासन के पत्र सं0 249/X-1-2020-14(10)2014 दिनांक 30 जनवरी 2020 (संलग्नक) द्वारा श्री किशन चन्द को उनके पूर्व कार्यकालों में की गयी अनियमितताओं का संज्ञान लेते हुए उन्हें संवेदनशील पद/कार्य का उत्तरदायित्व दिया जाना उचित नहीं पाया गया था।

वर्तमान में कालागढ टाइगर रिजर्व वन प्रभाग की पाखरौ रेंज में अवैध पातन व अवैध निर्माण कार्यों का मा0 उच्च न्यायालय, उत्तराखण्ड के निर्देशानुसार जांच का कार्य प्रगति पर है। निवेदन है कि पूर्व में किये गये अनुरोधानुसार श्री किशन चन्द, प्रभागीय वनाधिकारी, कालागढ टाइगर रिजर्व वन प्रभाग, लैन्सडोन को किसी अन्य स्थान पर सम्बद्ध करने पर विचार करना चाहें जिससे जांच के कार्य में बाधा उत्पन्न न हो।

संलग्नक उपरोक्तानुसार।

भवदीय,

(राजीव भरतरी) 2/11/21
प्रमुख वन संरक्षक (HoFF),
उत्तराखण्ड।

S. S. NEGI
Oath Commissioner
High Court of Uttarakhand
at Nainital
Sl. No. 2650
Date 2.11.2021

भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण

फा. नं0 1–3/2019–एन.टी.सी.ए.

नई दिल्ली, 12 अगस्त, 2021

सेवा में,

मुख्य वन्यजीव प्रतिपालक,
उत्तराखण्ड सरकार,
देहरादून

विषयः कॉर्बेट टाइगर रिजर्व, उत्तराखंड में पेड़ों की अवैध कटाई और पुलों और दीवारों का अवैध निर्माण के संबंध में।

महोदय,

कृपा संलग्न पत्र दिनांक 11.08.2021 जो श्री गौरव कुमार बंसल, अधिवक्ता, ए 26, बेसमेंट, जंगपुरा एक्सटेंशन नई दिल्ली द्वारा प्रेषित की गई है। इस सन्दर्भ में मुझे यह कहने का निर्देश हुआ है कि प्रश्नगत प्रकरण में तथ्यात्मक रिपोर्ट लौटती डाक से भिजवाने का कष्ट करें।

संलग्नक : उपरोक्तानुसार

भवदीय,

(हेमन्त सिंह)
सहायक वन महानिरीक्षक (रा.व्या.सं.प्रा.)
टेलीफोन : 91 11 2436 7837,39
फेक्स : 91 11 24367836
ई–मेलः aig3-ntca@nic.in

प्रतिलिपि:

1. फील्ड निदेशक, कॉर्बेट टाईगर रिजर्व, उत्तराखण्ड।
2. श्री गौरव कुमार बंसल, अधिवक्ता, ए 26, बेसमेंट, जंगपुरा एक्सटेंशन नई दिल्ली

(69)

Ministry of Environment, Forest and Climate Change
CENTRAL ZOO AUTHORITY

B-1 Wing, 6th Floor,
Pandit Deendayal Antyodaya Bhawan,
CGO Complex, Lodhi road,
New Delhi – 110003,
Telephone: +91-11-24367846/51/52,
E-mail: cza@nic.in

Date: 17.09.2021

To
The Principal Chief Conservator of Forest& Chief Wildlife Warden,
Government of Uttarakhand, 5, Chandrbani, Post Office Mohbewala
Dehradun (Uttarakhand)
Email: cwlwua@yahoo.co.in

Sub: Illegal Felling of trees in Tiger Safari in Gujjar Sot., Pakhrau Block, Compartment 3 and 8, Sonanadi Range, Kalagarh Division, Corbett National Park – reg.
Ref.: Legal Notice dated 26.08.2021 (copy attached).

Sir,

With reference to the above-mentioned subject, the undersigned is directed to enclose a copy of the legal notice as received, contents of which are self-explanatory. You are requested to kindly verify the facts and also submit your response for further necessary action.

Yours Sincerely
Sd/-

Sonali Ghosh
Dy Inspector General Of Forest

Encl.: As above.

Copy to:
1. Field Director, Corbett Tiger Reserve, Ramnagar – 244715, District Nainital (Uttarakhand).

(70

भारत सरकार
Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest and Climate Change
राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण
National Tiger Conservation Authority

F. No. 12-15/2021-NTCA

New Delhi, the October 22, 2021

To,

The Chief Wildlife Warden
Govt. of Uttarakhand

कार्यालय मुख्य वन संरक्षक
देहरादून, उत्तराखण्ड
पंजीकरण संख्या 5382
प्रवाहकी संख्या 24-1
दिनांक 29/10/2021

Sub: Site inspection report of the committee in writ petition 8729 of 2021 in Gaurav Kumar Bansal Vs National Tiger Conservation Authority in the High Court Of Delhi at New Delhi-reg.

Sir,

Reference is invited to the subject cited above. In this context, I am directed to enclose herewith a site inspection report of the committee in writ petition 8729 of 2021 in Gaurav Kumar Bansal Vs National Tiger Conservation Authority in the High Court of Delhi at New Delhi.

2. You are requested to kindly take action against erring officials in this regard.

Yours faithfully,

Encl. As above,

Lalit
5

(Hemant Singh)
Assistant Inspector General of Forests (NTCA)
Email: aig3-ntca@nic.in
Tel. (EPABX): + 91 11 24367837-39
FAX: +91 11 24367836

Copy for necessary action :
1. The Additional Chief Secretary, Uttarakhand.
2. The DDGF(Integrated Regional Office), MoEF&CC, Dehradun.
3. The Field Director, Corbett Tiger Reserve.
4. Shri Gaurav Kumar Bansal, Advocate, Supreme Court of India.

(Hemant Singh)
Assistant Inspector General of Forests (NTCA)

बी-1 विंग, सातवां तल, पं. दीनदयाल अंत्योदय भवन, सीजीओ कॉम्प्लेक्स, लोधी रोड, नई दिल्ली 110003
B-1 Wing, 7th Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, Lodhi Road, New Delhi – 110003

S. S. NEGI
Oath Commissioner
High Court of Uttarakhand
at Nainital
Sl. No. 5465
Date 29/10/2021

ANNEXURE-13

SL. No	Date	Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures	COURT'S OR JUDGES'S ORDERS
			WPPIL No. 208 of 2021 with WPPIL No. 178 of 2021 **Sri Vipin Sanghi, C.J.** **Sri Manoj Kumar Tiwari, J.** Mr. Abhijay Negi, learned counsel for the petitioner. Mr. C.S. Rawat, learned Chief Standing Counsel with Mr. S.S. Chauhan, learned Deputy Advocate General for the State of Uttarakhand. Mr. Arvind Vashishta, learned Senior Advocate, assisted by Mr. Hemant Mahra, learned counsel for respondent no.4. Our attention has been drawn to a detailed order passed on 06.01.2022. The Division Bench noticed the report prepared by the Committee of the National Tiger Conservation Authority (N.T.C.A.), which found glaring felling of trees, making of road and raising of construction in the Jim Corbett Forest Reserve. The Division Bench directed the Chief Secretary, Uttarakhand to look into the matter and take a decision on the matter immediately and report to the Court on the re-opening day after the winter vacation. The matter was directed to be listed on 14.02.2022. Mr. Negi, learned counsel, points out that the Chief Secretary filed an affidavit stating that action is being taken and further affidavits would be filed from time to time with regard to the

			progress made in the matter. However, no further affidavit has been filed by the Chief Secretary. Mr. Negi, points out that 5 enquiries have been held one after the another and they have not been taken to their logical conclusion; action has selectively been taken only against few officers. We direct the Chief Secretary to file a further affidavit, within two weeks, firstly, explaining as to why 5 enquiries have been constituted. Secondly, the affidavit should tabulate, enquiry by which, the persons whose role has been found to be illegal. The affidavit should also disclose what steps have been taken against those found guilty in the enquiries and, if no action has been taken till date, the reasons for action not being taken should be disclosed. The name of the persons responsible for taking action, who have not taken action, should also be disclosed. List on 22.02.2023. **(Manoj Kumar Tiwari, J.)** **(Vipin Sanghi, C.J.)** **06.01.2023** **06.01.2023** A

ANNEXURE-14

कालागढ़ टाइगर रिजर्व प्रभाग अन्तर्गत कराये गये विभिन्न कार्यों के सम्बन्ध में जांच रिपोर्ट

उपरोक्त विषयक प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड के पत्रांक 948 (ii)/पी0ओ0 दिनांक 27.12.2021 **(पृष्ठसं0 1–3)** द्वारा एक जांच टीम का गठन किया गया था। इस पत्र के क्रम में जांच टीम के सदस्यों द्वारा अपने पत्रांक 439/पी0ओ0 दिनांक 31.12.2021 पत्रांक 1275/पी0ओ0 दिनांक 31.12.2021 एवं पत्रांक 1620/1–41 दिनांक 04.01.2022 **(पृष्ठसं0 4–6)** द्वारा उक्त प्रश्नगत जांच कार्य में विभिन्न कारणोंवश स्वयं को अवमुक्त रखने की प्रार्थना की गयी। उक्त पर निर्णय से पूर्व ही अपर मुख्य सचिव, वन एंव पर्यावरण, उत्तराखण्ड शासन, महोदय द्वारा दिनांक 07.01.2022 को एक महत्वपूर्ण बैठक का आयोजन किया गया जिसमें प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड , सी0ई0ओ0 कैम्पा, मुख्य वन संरक्षक, गढ़वाल, निदेशक,कार्बेट टाइगर रिवर्ज, राननगर, सचिव/अपर सचिव, वन आदि भी उपस्थित थे। इस बैठक में जांच टीम को निर्देशित किया गया कि वे इस कार्य को करें एवं इस हेतु जो सहयोग/संसाधन/सूचनायें टीम को आपेक्षित है, वह उन्हें तत्काल/अविलम्ब उपलब्ध कराई जायेगी। **(पृष्ठसं0 7–8)**

उक्त के तत्काल पश्चात जांच टीम ने एक बैठक कर एक विस्तृत पत्र मय प्रारूप पत्रांक 1663/1–41 (iv) दिनांक 07.01.2022 **(पृष्ठसं0 9–13)** सम्बन्धित अधिकारियों को प्रेषित किया गया एवं निर्देशित किया गया कि जांच टीम दिनांक 11.01.2022 को फील्ड भ्रमण करेगी। **इस फील्ड भ्रमण हेतु मुख्य वन्य जीव प्रतिपालक, अपर प्रमुख वन संरक्षक वन्यजीव एवं मुख्य वन संरक्षक (आई0टी0सेल) से भी भ्रमण हेतु उपस्थित रहने हेतु अनुरोध किया गया जिस क्रम में वे इस भ्रमण मध्य उपस्थित भी रहे।**

फील्ड भ्रमण के तत्काल पश्चात क्षेत्रीय स्थिति से प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड महोदय को अवगत कराया गया एवं जांच कार्य की गम्भीरता को देखते हुऐ प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड के पत्रांक 1002/पी0ओ0 दिनांक 12.01.2022 **(पृष्ठ सं0 14)** द्वारा मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड एवं वन संरक्षक गढ़वाल वृत्त, पौड़ी को भी जांच टीम के सदस्य के रूप में सम्मलित किया गया।

सम्पूर्ण पांच सदस्यीय जांच टीम द्वारा प्रकरण में अपने फील्ड भ्रमण एवं उपलब्ध कराये गये दस्तावेजों के आधार पर विभिन्न वित्तीय, प्रशासनिक एंव विधिक पहलुओं पर गहन विचार विर्मश एवं चर्चा की गयी एवं सभी के द्वारा दिनांक 15.01.2022 को एक विस्तृत बैठक का आयोजन कर के जांच कार्य को एक स्वरूप देने का सफल प्रयास किया गया **(पृष्ठ सं0 15)**। चूंकि प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड के पत्रांक 1002/पी0ओ0 दिनांक 12.01.2022 **(पृष्ठ सं0 14)** के क्रम में दिनांक 18.01.2022 को सम्पूर्ण जांच कार्य का एक प्रस्तुतिकरण दिया जाना था अतः दिनांक 15.01.2022 की बैठक पश्चात एक विस्तृत PPT तैयार किया गया। दिनांक 18.01.2022 को प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड के उपलब्ध न होने के कारण यह प्रस्तुतिकरण दिनांक 19.01.2022 को प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड के कार्यालय कक्ष में लगभग 3 1/2 घटें चला जिसके तत्काल पश्चात प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड के पत्रांक 1019/पी0ओ0 दिनांक 19.01.2022 **(पृष्ठ सं0 16–18)** द्वारा एवं कार्यवृत्त जारी किया गया।

उक्त प्रस्तुतिकरण पश्चात टीम द्वारा जांच आख्या हेतु लेखन कार्य आरम्भ किया गया एवं दिनांक 01.02.2022 को प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड पत्रांक 1002/पी0ओ0 दिनांक 12.01.2022 के कम में मय जांच आख्या पर पुनः प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड के कार्यालय कक्ष में दिनांक 01.02.2022 को समिति के साथ लगभग 3 घंटे गहन चर्चा, विचार विमर्श किया गया एवं महोदय द्वारा निर्देशित **समस्त बिन्दुओं का रिर्पोट में समावेश कर जांच टीम गठित करने वाले अधिकारी प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड की पूर्ण सहमति एवं संतुष्टि के पश्चात** page- 1- 75 **तक की जांच आख्या सभी समिति सदस्यों के हस्ताक्षर उपरान्त दिनांक** 7-2-22 **को पत्रांक**1924/1-41**दिनांक** 7-2-22 द्वारा कुल 471 पृष्ठों के संलग्नक सहित प्रेषित की जा रही है।

Methodology adopted by the team: -

उक्त जांच कार्य को किया जाना स्वयं में अत्यधिक कठिन कार्य था क्योंकि इस सम्बन्ध में राज्य सरकार–वन विभाग, भारत सरकार–NTCA एवं भारत सरकार–वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, एकीकृत क्षेत्रीय कार्यालय, देहरादून जैसे शीर्ष स्तरों से पूर्व से ही तीन जांचें निम्न प्रकार की जा चुकी थी।

1. NTCA द्वारा दिनांक 26 से 30 सितम्बर 2021 के मध्य भ्रमण पश्चात दी गयी जांच आख्या। **(पृष्ठ सं0 19–24)**
2. भारत सरकार वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, द्वारा दिनांक 25 से 26 अक्टूबर 2021 के मध्य भ्रमण पश्चात दी गयी जांच आख्या। **(पृष्ठ सं0 25–38)**
3. प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड द्वारा मय प्रमुख वन संरक्षक, वन्यजीव एवं निदेशक, कार्बेट टाइगर रिजर्व, रामनगर दिनांक 30 अक्टूबर 2021 को भ्रमण प्रश्चात, मा0 उच्च न्यायालय, उत्तराखण्ड में दायर Writ Petition (PIL) No. 178 Of 2021 Suo-Moto में एक सविस्तार दायर शपथ पत्र दिनांक 09. 11.2021। **(पृष्ठ सं0 39–110)**

यद्यपि उक्त तीनों जांचों में वर्णित अत्यन्त महत्वपूर्ण तथ्यों के आधार पर सम्बन्धित प्रभाग अर्थात कालागढ़ टाइगर रिजर्व डिविजन के प्रथम स्तरीय नियत्रंक अधिकारी (First Controlling Officer) (अर्थात निदेशक, कार्बेट टाइगर रिजर्व) अथवा इनके भी नियंत्रक अधिकारी (अर्थात मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड) द्वारा, **प्रभाग में हुई किसी भी प्रकार की वित्तीय/प्रशासनिक/वैधानिक विसंगतियों को तत्काल ही निकलवाया जा सकता था एवं नियमानुसार कार्यवाहियां की जा सकती थी जो कि नहीं की गयी।**

वर्णित विषयक परिस्थितियों में **इस नव निर्मित जांच टीम द्वारा अपनी जांच कार्य को करने में Quantitative (मात्रात्मक) एवं qualitative (गुणात्मक) approach का निम्न प्रकार उपयोग किया गया।**

1. Secondary Source information (उपरोक्त पैरा–1, 2, 3 में वर्णित रिपोर्ट) का अध्ययन कर विषयक की गम्भीरता को समझना।
2. Field Visit के माध्यम से Physical रूप में क्षेत्र से परिचित होना।
3. एक गहन एवं विस्तृत प्रारूप का निर्धारण कर (questionner form no 1-2) अधिक से अधिक प्रमाणित सूचनायें प्राप्त करना एवं उनका गहन अध्ययन करना। इसके अध्ययन उपरान्त जो नये तथ्य उत्पन्न हुये उनके सम्बन्ध में, पुनः अन्य माध्यमों से अतिरिक्त जानकारी प्राप्त करना।
4. विभिन्न विभागीय कार्यालयों यथा आई0टी0 सेल, नियोजन एवं वित्तीय प्रबन्धन, मानव संसाधन विकास, कार्बेट फाउन्डेशन, पूर्व प्रमुख वन संरक्षक (HoFF) उत्तराखण्ड से कुछ विशिष्ट एवं प्रांसगिक सूचनायें प्राप्त करना एवं उनका गहन अध्ययन करना।

5. विभागीय आई0टी0 सेल द्वारा गूगल अर्थ में freely available स्थलीय imagery को प्राप्त करना एंव उसका विश्लेषण कर अपने पत्रांक 553/37–1 दिनांक 12.01.2022 द्वारा रिर्पोट प्रेषित करना। **(पृष्ठ सं0 453–454)**
6. सभी टीम सदस्यों का संयुक्त रूप से विभिन्न वित्तीय/प्रशासनिक एवं विधिक पहलुओं पर एक मत होना/राय बनाना।
7. जांच टीम नियुक्ति अधिकारी प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड को विभिन्न findings से समय–समय पर draft form में अवगत कराना एंव उनसे प्राप्त निर्देशों एवं सुझावों के क्रम में report writing कर submit करना।

उक्त सम्पूर्ण methodology प्रधानतः qualitative प्रवृति की ही **रही क्योंकि** अधिकाशः तथ्य documents की form में उपलब्ध हैं **परन्तु विधिक पहलुओं के विशलेषण में कहीं–कहीं टीम सदस्यों द्वारा विभिन्न नियमों/अधिनियमों/धाराओं के interpretation में qualitative (गुणात्मक) approach भी दर्शित की गयी जिसका कि रिर्पोट में जगह–जगह वर्णन भी किया गया है।**

क्षेत्र का परिचय :–

क्षेत्र के सम्बन्ध में उत्तराखण्ड सरकार के शासनदेश संख्या क0जी0 05/x-2-2010-19/39/2006 दिनांक 26.02.2010 **(पृष्ठ सं0 111–113)** से निम्न प्रकार स्थिति स्पष्ट होती है, कि कालागढ़ टाइगर रिवर्ज वन प्रभाग के सभी प्रश्नगत क्षेत्र कार्बेट टाइगर रिजर्व के बफर क्षेत्र है एवं इसका विधिक स्टेटस आरक्षित वन/टाइगर रिवर्ज है। शासनादेश अनुसारः–

1-	Core-critical Tiger habitat: -	821.99 Sq Km.
2-	Buffer area: -	466.32 Sq Km.
3-	Total area of Corbett Tiger Reserve: -	1288.31 Sq Km.

उक्त परिचय में यह स्पष्ट होता है, कि प्रश्नगत क्षेत्रों में वन्यजीव (संरक्षण) अधिनियम, 1972 (यथा संशोधित 2006) की धारा 38 V(2) के क्रम में इस अधिनियम की निम्न धारायें निम्न प्रकार लागू होती हैः–

38V. Tiger Conservation Plan:-

(1) The Stage Government Shall, on the recommendations of the Tiger Conservation Authority, notify an area as a tiger reserve.

(2) The provisions of sub-section (2) of section 18, sub-sections (2), (3) and (4) of section 27, section 30, 32 and clauses (b) and (c) of section 33 of this Act shall, as far as may be, apply in relation to a tiger reserve as they apply in relation to a sanctuary.

जांच टीम द्वारा निम्न assumptions तथा limitations के अन्तर्गत यह जांच आख्या प्रस्तुत की जा रही है:–

i. चूंकि इस जांच कार्य से पूर्व ही पहले 3 जांचे की जा चुकी है एवं ये तीनों ही स्तर इस जांच टीम से उच्च स्तर के थे एवं इन तीनों ही स्तरों के जांच अधिकारियों ने जगह–जगह WPA/FCA/IFA के उल्लंघन सम्बन्धी तथ्य तो लिखे है **परन्तु किसी अधिकारी ने यह नहीं लिखा कि उक्त अधिनियमों की किस धारा का उल्लंघन हुआ है जबकि NTCA तथा IRO भारत सरकार वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, (एकीकृत क्षेत्रीय कार्यालय देहरादून) जैसे संस्थान तो क्रमशः वन्यजीव (संरक्षण) अधिनियम (प्रधानतः tiger reserve area)** तथा वन (संरक्षण) अधिनियम की विभिन्न धाराओं के व्याख्यान अथवा violation के बारे में beyond doubt, national level authority है। इन संस्थानों द्वारा अधिनियम का उल्लंघन तो हुआ है यह तो वर्णित है, परन्तु किस धारा का उल्लंघन हुआ है **यह निर्धारण किसी अन्य के लिये छोड दिया गया है।**

वर्णित परिस्थितियों में इस जांच टीम द्वारा उक्त अधिनियमों की विभिन्न धाराओं का गहन अध्ययन उपरान्त अपने समिति दायरे में comments तो किये है परन्तु चूंकि समिति का कोई भी सदस्य academically qualified law expert नहीं है अतः किसी भी प्रकार का कोई legal comment, in case of controversy, subject to the validation by law department होगा जैसा कि प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड ने अपने पत्रांक 1019/पी0ओ0 दिनांक 19.01.2022 **(पृष्ठसं0 16–18)** द्वारा स्पष्ट निर्देशित भी कर दिया है।

ii. समिति द्वारा प्रत्येक कार्य की गहन विवेचना उपरान्त निकाले गये निष्कर्ष में इस सिद्धान्त का पालन किया है कि **आदेश राजकीय कार्य प्रणाली अन्तर्गत कार्य करने वाले शीर्षस्थ स्तर तक के अधिकारी का एक निर्धारित controlling officer होता है।** फील्ड में स्थिति सही न होने के दृष्टिगत hierarcy में उपलब्ध प्रत्येक controlling officer को अपने–अपने स्तर से गलत हो रहे कार्यों को सही रखने का दायित्व भारित है और उन्हें ultimately सही कर देना चाहिये, न कि अपने प्रयासों को सिर्फ **पत्राचार तक ही सीमित कर दिया जाये।** इस प्रष्ट भूमि में, समिति द्वारा जहां–जहां भी प्रश्नगत जांच में कार्यों का नियम विरूद्ध होना पाया, वहां–वहां, कार्य कराये जाते समय तैनात कर्मचारियों एवं उनके controlling अधिकारियों की hierarchical way में सूचना इस आशय के साथ प्रथक से कार्यवार टेबल 1 में तथा वित्तीय/विधिक उल्लंघन एवं administrative lapses का गोश्वारा कार्यों के सापेक्ष टेबल 2 में दिया गया है, कि कमोवेश इन सभी कार्मचारियों/अधिकारियों से क्षेत्र में घटित हुई विसंगतियों के सम्बन्ध में पूछताछ की जानी चाहिये।

iii. ये जांच टीम, प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड द्वारा बनाई गयी है तथा सम्पूर्ण जांच समिति द्वारा उनसे विभिन्न चक्रों की वार्ताओं, प्रस्तुतिकरण, सुझावों को प्राप्त कर उनके द्वारा जांच आख्या

पर पूर्ण सहमति व्यक्त करने के पश्चात ही यह जांच आख्या प्रस्तुत की गयी है। अतः सम्पूर्ण 5 सदस्यीय टीम का यह अनुरोध है कि भविष्य में इस जांच आख्या के किसी भी para/section/conclusion/ point आदि के लिये टीम के किसी भी सदस्य का किसी भी स्तर से कोई भी परीक्षण/प्रतिपरीक्षण उचित नहीं होगा।

iv. यह जांच कार्य करना स्वंय में अत्यधिक दुरूह (difficult) कार्य इस आशय के साथ था क्योंकि इसमें लगभग कोई भी दस्तावेज अथवा refined problem statement तो उपलब्ध कराया ही नहीं गया था। (सिवाय NTCA report) साथ ही जिस विषय की जांच करनी थी वह भी स्वंय में अत्यधिक wide open थी उदाहरणतः कालागढ टाइगर रिर्जव डिवीजन में जगह–जगह हाथी दीवार का निर्माण, भवन निर्माण, जगह–जगह वृक्षों का कटान आदि–आदि। उक्त पृष्ठभूमि में जांच टीम द्वारा यथा सम्भव प्रयास करके सर्वप्रथम तो विभिन्न स्रोतों से सूचनायें उपलब्ध करवाई गयी **(जैसा कि संलग्नक पृष्ठों की संख्या 585 से स्पष्ट है)** एवं तत्पश्चात ही कोई अग्रिम कार्यवाही की गयी। अतः इस सम्बन्ध में जांच टीम का स्पष्ट अनुरोध है कि **जांच टीम ने जो कार्य किया है उसे मात्र उसी स्तर तक सीमित एवं अन्तिम माना जाये।** जांच टीम ने ये पत्र क्यों नहीं देख अथवा ये और करना चाहिये था आदि–आदि इस आशय से जांच टीम को नान्य नहीं होगा क्योंकि सर्वप्रथम तो यह जांच आख्या जांच टीम गठित करने वाले अधिकारी की पूर्ण सहमति/संस्तुष्टि पश्चात submit की गयी है एवं द्वितीय कालागढ टाइगर रिर्जव डिवीजन से सम्बन्धित पत्रों को प्राप्त होने का सिलसिला तो लगातार चल ही रहा है। **जैसा कि प्रमुख वन संरक्षक (HoFF) उत्तराखण्ड के पत्रांक 2059/1–1 दिनांक 19.01.2022 (पृष्ठ सं0 228) से स्पष्ट है कि प्रश्नगत प्रभाग में डिस्पैच रजिस्टर का पूर्ण दुरूपयोग किया गया है। ऐसी स्थिति में कौन सा पत्र, कब और कहां प्रकट हो जाये यह कहा नहीं जा सकता।**

v. जांच टीम का यह प्रबल मत है कि किसी भी proposal को submit कर देना या फिर उसका approval भी प्राप्त हो जाना (उदाहरणतः Campa APO, राज्य सैक्टर–केन्द्र सैक्टर APO, NTCA द्वारा TCP approval आदि–आदि) किसी भी परिस्थित में, उक्त में वर्णित कार्यों को कराये जाने की administrative/ financial/technical sanction नहीं है।

उक्त पृष्ठ भूमि के क्रम में विषयांकित प्रकरण, कालागढ़ टाइगर रिजर्व वन प्रभाग अन्तर्गत कराये गये विभिन्न कार्यों की स्थलवार, बिन्दुवार जांच आख्या निम्न प्रकार प्रस्तुत है।

1. कालागढ़ से पाखरों कंड़ी रोड़ 1.2 कि0मी0 पर पुलिया/कल्वर्ट निर्माणः–

A. NTCA Findings: -

उक्त मार्ग के सम्बन्ध में NTCA द्वारा अपनी जांच रिर्पोट (26–30 सितम्बर 2021) में उक्त निर्माण को स्पष्टतः **वन्यजीव (संरक्षण) अधिनियम 1972, भारतीय वन अधिनियम 1927 तथा वन (संरक्षण) अधिनियम 1980 का घोर उल्लघंन बताया है।** उनके द्वारा प्रश्नगत मार्ग को, प्रभागीय वनाधिकारी द्वारा, भविष्य में single lane highway के रूप में परिवर्तित करने की सोच के रूप में लिया गया है। उनके द्वारा

यह भी कहा गया है कि बड़ी मात्र में earth material, move हुआ है। अतः क्षेत्र में irriversible damages हो गये है। मार्ग के अभी भी दोनों और बडी मात्रा में बोल्डर फैले हुये हैं। **(पृष्ठसं0 20–21)**

B. **IRO(भारत सरकार वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, क्षेत्रीय कार्यालय देहरादून)Findings: -**

उक्त मार्ग के सम्बन्ध में भारत सरकार वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, द्वारा अपनी जाचं रिर्पोट (25–26 अक्टूबर 2021) में इस निर्माण कार्य के सम्बन्ध में प्रश्नगत मार्ग का 1980 से पूर्व निर्मित होना, **वन (संरक्षण) अधिनियम 1980 का उल्लघंन न होना**, लेकिन बडी मात्रा में मिट्टी का निकटवर्ती क्षेत्रों से उठाने **के कारण** WLP Act 1927 **एवं** IFA 1927 **की विभिन्न** धाराओं का लागू होना अवगत कराया गया है। **(पृष्ठसं0 32–33)**

C. **प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड/प्रमुख वन संरक्षक, वन्यजीव/निदेशक, कार्बेट टाइगर रिर्जव, द्वारा मा0 उच्च न्यायालय, उत्तराखण्ड में दायर शपथ पत्र दिनांक 09.11.2021:-**

उक्त शपथ पत्र अनुसार कहा गया है कि इस मार्ग हेतु बड़ी मात्रा में मिट्टी एवं बोल्डर निकटवर्ती क्षेत्र से लाया गया है। लेकिन ये कार्य कार्बेट टाइगर रिवर्ज में मार्ग सुदृढीकरण हेतु किया जाता रहा हैं क्षेत्र उत्तर प्रदेश से लगता है, अवैध शिकार हेतु सवेंदनशील है, TCP (Tiger Conservation Plan) भी पेट्रोलिंग हेतु ऐसे मार्गों के सुदृढीकरण एवं वर्ष भर चालू रखने सम्बन्धी तथ्य कहता है, लेकिन इस करने हेतु कोई विधिवत प्रशासनिक/वित्तीय स्वीकृति नहीं ली गयी, कुल कंडी रोड़ 90 कि0मी0 है अतः मात्र 1.2 कि0मी0 के कार्य NTCA द्वारा इंगित तथ्य "it has been done to meet the requirements of single lane high way seems to be an exaggeration" सही नहीं है तथा इस कार्य से **कोई अपरिवर्तनीय क्षति (Irreversible damage) हुई दृष्टिगत नहीं होती हैं। (पृष्ठसं0 46–48)**

D. **जांच टीम द्वारा अपने पत्रांक 1653/1–41 (iv) दिनांक 07.01.2022 द्वारा मांगी गयी सूचना के क्रम में वर्तमान प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन एवं निदेशक, कार्बेट टाइगर रिर्जव, द्वारा हस्ताक्षर युक्त प्रस्तुत सूचना:–**

निदेशक, कार्बेट टाइगर रिवर्ज, रामनगर द्वारा अपने पत्रांक 1651/1–41 दिनांक 12.01.2022 द्वारा इस मार्ग के सम्बन्ध में विस्तृत सूचना मय संलग्नक उपलब्ध कराई गयी। **(पृष्ठसं0 114–222)**

उपलब्ध करायी गयी सूचना का सार निम्न प्रकार है:–

1. इस वन मोटर मार्ग में 2 पुलियाओं (4.00X5.00 मीटर), 2 पुलियाओं (5.00X5.00 मीटर) एवं 1 पुलिया (3.00X5.00 मीटर) का निर्माण किया गया है। पुलियाओं के आस–पास 3 मीटर चौड़ाई में पत्थर भरान किया गया है।
2. उक्त कार्य को करने हेतु **बजट उपलब्ध नही था, कार्य की प्रशासनिक स्वीकृति नहीं है, कार्य की वित्तीय स्वीकृति नहीं है, कार्य से सम्बन्धित कोई भी बिल–बाउचर चार्ज नहीं हुआ है।**
3. **कार्य 25.07.2021 से 15.09.2021 के मध्य कराया गया है।**

प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिवर्ज डिविजन द्वारा इस हेतु 3 कार्यादेश जारी किये गये।

i. कार्यादेश सं0 296/12–1 दिनांक 02.08.2021 कोटद्वार से कालागढ़ कंडी सड़क जाने वाले मार्ग पर 5 मीटर में दो पुलिया निर्माण। **(पृष्ठ सं0 120)**

ii. कार्यादेश सं0 297/12–1 दिनांक 02.08.2021 कोटद्वार से कालागढ़ कंडी सड़क जाने वाले मार्ग पर 3 मीटर में पुलिया निर्माण। **(पृष्ठ सं0 121)**

iii. कार्यादेश सं0 298/12–1 दिनांक 02.08.2021 कोटद्वार से कालागढ़ कंडी सड़क जाने वाले मार्ग पर 4 मीटर में दो पुलिया निर्माण। **(पृष्ठ सं0 122)**

प्रभागीय वनाधिकारी द्वारा पत्रांक 431/3–2 दिनांक 19.08.2021 द्वारा CWLW से इस हेतु अनुमति मांगी गयी **(पृष्ठ सं0 119)** तथा पत्रांक 483/3–2 दिनांक 25.08.2021 **(पृष्ठ सं0 118)** द्वारा निदेशक, कार्बेट टाइगर रिवर्ज से अन्य कार्यों के साथ (कुल लगभग 336 लाख) टी0ए0सी0 कराने हेतु भी लिखा है। इस पत्र की प्रति डी0एफ0ओ0 द्वारा, प्रमुख वन संरक्षक, (वन्यजीव) उत्तराखण्ड, देहरादून, मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड, देहरादून, अपर प्रमुख वन संरक्षक, नियोजन एवं वित्तीय प्रबन्धन, उत्तराखण्ड, देहरादून को भी की गयी है।

4. उक्त सूचना में यह भी अवगत कराया गया है कि इस कार्य को **करने में WPA 1972/IFA 1927/FCA 1980 का कोई उल्लंघन नहीं हुआ** तथा प्रश्नगत क्षेत्र में WPA की धारा 18 (2), 27 (2,3,4) 30, 32 एवं 33 (b) (c) लागू है।

उपरोक्ताअनुसार 1(A), 1(B), 1(C), 1(D) द्वारा जांच टीम के समक्ष प्रश्नगत कार्य के सम्बन्ध में अत्यधिक diversified (विविध) विचार प्राप्त हुये। **इनमें न केवल प्रबल विरोधाभास भी दृष्टिगत हो रहा है, अतः वर्णित स्थितियों में सही–गलत की विवेचना करना एक कठिन कार्य परिलक्षित हुआ।**

E. जांच टीम की विवेचना एवं निष्कर्ष:–

उक्त पृष्ठभूमि में इस कार्य की विभिन्न दृष्टिकोणों से समीक्षा की गयी। इनमें प्रधानतः वित्तीय/प्रशासनिक/विधिक प्रावधान निहित हैं।

प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिवर्ज, प्रभाग लैन्सडौन द्वारा कार्यादेश सं0 296/12–1 दिनांक 02.08.2021**(पृष्ठसं0 120)** कार्यादेश सं0 297/12–1 दिनांक 02.08.2021 **(पृष्ठसं0 121)** एवं कार्यादेश संख्या 298/12–1 दिनांक 03.08.2021 **(पृष्ठसं0 122)** क्रमशः 2 पुलियाओं, 1 पुलिया एंव 2 पुलियाओं के जारी किये गये। **प्रभागीय वनाधिकारी उक्त कार्यादेशों को जारी करने के पश्चात** अपने पत्रांक 431/3–2 दिनांक 19.08.2021 **(पृष्ठसं0 119)** द्वारा CWLW से कार्य करने की अनुमति मांग रहे हैं तथा अपने पत्रांक 483/3–2 दिनांक 25.08.2021 **(पृष्ठसं0 118)** द्वारा निदेशक, कार्बेट टाइगर रिवर्ज से कार्य की टी0ए0सी0/वित्तीय स्वीकृति हेतु अनुरोध कर रहे है।

जांच टीम को यह स्थिति कदाचित भी समझ में नहीं आ पाया कि किन कारणों वश प्रभाग स्तर से पहले तो कार्यादेश जारी कर दिये गये एवं तत्पश्चात् वित्तीय स्वीकृति, टी0ए0सी, प्रशासनिक अनुमति हेतु पत्र निर्गत किये गये। वर्तमान प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिवर्ज/निदेशक, कार्बेट टाइगर रिवर्ज द्वारा अवगत कराया गया कि कार्य 25 जुलाई 2021 में आरम्भ हो गया था तथा 15 सितम्बर 2021 को समाप्त हो **गया था एवं कार्य की कोई वित्तीय/प्रशासनिक स्वीकृति नहीं थी, और न ही इस हेतु कोई बजट भी उपलब्ध था। (पृष्ठ सं0 116–117)**

निष्कर्ष (वित्तीय अनियमितता)

सरकारी कार्यों को किये जाने हेतु उक्तानुसार कार्यवाही उत्तराखण्ड अधिप्राप्त नियमावली 2017 के नियम 39, नियम 49 (ग), नियम 3(10) एंव नियम 40(2) का स्पष्ट उल्लघंन है

नियम 39– निर्माण कार्य की कार्यविधिः–

किसी निर्माण कार्य के कियान्वयन, जिसमें अधिप्राप्ति की योजना भी सम्मिलित है, में सामान्यतः निम्नलिखित चरणों का पालन किया जायः–

1. प्रारम्भिक परियोजना रिर्पोट (प्रिलिमिनरी प्रोजेक्ट रिपोर्ट) बनाया जाना,
2. आवश्यकताओं की स्वीकारोक्ति,
3. प्रशासनिक अनुमोदन,
4. वित्तीय स्वीकृति,
5. विस्तुत परियोजना आख्या (डी0पी0 आर0) एवं विस्तृत प्राक्कलन तैयार करना,
6. तकनीकी स्वीकृति,
7. धनराशि का विनियोग,
8. निविदा दस्तावेजों को तैयार करना,
9. निविदायें आमंत्रित करना एवं कार्य स्वीकृत (एवार्ड) करना,
10. निर्माण कार्य का कियान्वयन
11. निर्माण कार्य का अनुश्रवण, गुणवत्ता एवं विश्वसनीयता सुनिश्चित करना,
12. संतोषजनक कार्य पूर्ण होना, और
13. निर्मित आस्तियों का अनुरक्षण।

नियम 49 (ग)– विभाग द्वारा स्वयं संनिर्माण की प्रकियाः–

कार्य को तब तक प्रारम्भ न किया जाय जब तक कि सक्षम प्राधिकारी से प्राक्कलन के आधार पर प्रशासनिक एवं वित्तीय स्वीकृति प्राप्त न कर ली गयी हो।

नियम 3 (10)– इसमें कार्यों को टुकड़ो में न कराने हेतु निर्देश दिये गये है।

नियम 40 (2)– इसमें कार्यालय अध्यक्ष, विभागध्यक्ष के वित्तीय अधिकारों की सीमा के अन्तर्गत तथा अधिक के कार्यों हेतु कार्यदायी संस्था निर्धारित करने का प्राविधान है जिसके अन्तर्गत 15 लाख की सीमा तक के कार्य विभागाध्यक्ष द्वारा स्वंय लोक निर्माण संगठन को निर्दिष्ट किया जा सकता है।

नियम 40 (4)– वर्णित करता है कि 15 लाख की सीमा से अधिक के कार्य शासन द्वारा निर्धारित लोक निर्माण संगठन द्वारा ही कियान्वित किये जा सकते हैं।

(प्रभागीय वनाधिकारी, कालागढ़ टाइगर डिवीजन के पत्रांक 483/3–2 दिनांक 25.08.2021 (पृष्ठ सं0 118) के बिन्दु सं0 7 में वर्णित है पाखरों–कालागढ़ वन मोटर मार्ग में कलर्वट/पुलिया निर्माण– अनुमानित धनराशि 43.03 लाख।)

यहां यह भी उल्लेखनीय है कि प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिवर्ज द्वारा कार्यादेशों की प्रति निदेशक, कार्बेट टाइगर रिवर्ज को भी की है, एवं टी0ए0सी0/वित्तीय स्वीकृति हेतु निदेशक, कार्बेट टाइगर रिवर्ज को सम्बोदित कर पत्र की प्रतिलिपि प्रमुख वन संरक्षक, वन्यजीव एवं मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड एवं अपर प्रमुख वन संरक्षक, नियोजन एवं वित्तीय प्रबन्धन, उत्तराखण्ड, देहरादून को भी की गयी है। उक्त के अतिरिक्त 5 कल्वर्ट बनाने एवं 1 कि0मी0 मार्ग को ऊँचा उठाने हेतु अनुमति देने सम्बन्धी पत्रांक 431/3–2 दिनाक 19.08.2021 **(पृष्ठसं0 119)** तो सीधे मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड को ही प्रेषित किया गया है। जांच टीम को यह भी आश्चर्यजनक लगा कि जब ये कार्य बिना बजट/वित्तीय–प्रशासनिक अनुमति कराये जा रहे थे और प्रभागीय वनाधिकारी के प्रथम नियत्रंक अधिकारी तथा उनके भी नियत्रंक अधिकारी को इस तथ्य का संज्ञान था **तो फिर क्यों नहीं ये कार्य प्रभावी रूप से बन्द कराये गये।** मात्र अगर कोई पत्र इस आशय का निदेशक/मुख्य वन्यजीव प्रतिपालक स्तर से काम रोकने सम्बन्धी औपचारिकता वश जारी भी किया भी गया होगा (वैसे ऐसा **कोई** पत्र टीम के संज्ञान में आया भी नहीं और न ही ऐसे किसी पत्र का उल्लेख वर्तमान प्रभागीय वनाधिकारी कालागढ़ टाइगर रिवर्ज डिविजन/निदेशक, कार्बेट टाइगर रिवर्ज द्वारा अपनी सूचना में किया है) तो भी **इसे सरकारी कार्य प्रणाली में उच्च स्तरीय निर्धारित अधिकारियों के धारणाधिकारित क्षेत्रों में निर्दिष्ट कर्तव्यों का उत्तरदायित्वपूर्ण निर्वहन नहीं माना जा सकता।** इस बिन्दु पर समिति को उच्च स्तर के अधिकारियों के स्तर से administrative lapses दृष्टिगत हुये।

जांच टीम द्वारा दिनांक 11.01.2022 को मार्ग का निरीक्षण किया गया। लगभग 1.2 कि0मी0 मार्ग को लगभग सम्पूर्ण स्ट्रैच में ऊँचा उठाया गया है। अभी भी मार्ग के दोनो और बड़ी मात्रा में बोल्डर एकत्र है। **(फोटो प्लेट संख्या 1 एवं 2)**। जिस मात्रा में, यह मार्ग ऊँचा उठाया गया है उसको दृष्टिगत कर यह स्पष्ट होता है कि निकटवर्ती टाइगर रिवर्ज क्षेत्रों से बड़ी मात्रा में मिट्टी उठान का कार्य किया गया है। प्रमुख

वन संरक्षक (HoFF) उत्तराखण्ड, प्रमुख वन संरक्षक, वन्यजीव, निदेशक, कार्बेट टाइगर रिवर्ज द्वारा भी माननीय उच्च न्यायालय में दाखिल शपथ पत्र दिनांक 09.11.2022 में वर्णित किया गया है कि निकटवर्ती क्षेत्रों से मिट्टी /बोल्डर उठाने हेतु मशीनों का उपयोग किया गया है **(पृष्ठसं0 47)**।

इस मार्ग की Google earth image, दिसम्बर 2020 **(फोटो प्लेट सं0 3)** भी गहनता के साथ देखी गयी। इस फोटो में मार्ग के दोनो और घने वृक्षों को दृष्टिगत करते हये, दोनो और से बड़ी मात्र में मिट्टी उठाने सम्बन्धी तथ्यों के दृष्टिगत **इस क्षेत्र में वृक्षों को हटाने की सम्भवनाओं को भी नकारा नहीं जा सकता।** (Google earth image माह मार्च 2021 **(फोटो प्लेट सं0 4)** के पश्चात की अपलोडेड उपलब्ध नही है) इस घटना क्रम से स्पष्ट है कि **प्रश्नगत क्षेत्र कार्य अवधि (26.07.2021 से 15.09.2021) मध्य highly disturbed रहा होगा जिससे वन्य जीवों के natural habitate में एक prolonged/consistent disturbance उत्पन्न हुआ ही होगा।**

चूंकि यह एक tiger reserve area है तथा इसमें WPA की धारायें 18(2), 27(2,3,4), 30,32 एवं 33 (b), (c) लागू है अतः अत्यधिक विचार विर्मश करने के उपरान्त प्रकरण से सम्बन्धित legal issue पर टीम का निम्न प्रकार मत है।

निष्कर्ष (विधिक उल्लंघन)

जांच टीम का ध्यान WPA की धारा 27 (4) की और गया। टीम ने इस मार्ग के दोनो और बड़ी मात्रा में निर्माण सामग्री प्रधानतः बोल्डरों को इधर उधर पढा पाया तथा क्षेत्र में हुई वर्षा के कारण 1.2 कि0मी0 के कारण मार्ग में जगह–जगह मिटटी बह जाने के कारण उत्पन्न हुई slippery स्थिति को पैट्रोलिंग हेतु vehicular movement के लिये पूर्णतः un desirable condition माना। यह न केवल एक eye sore प्रतीत हुआ अपितु site specific boulders staking, slippery condition तथा excessive soil excavation के कारण Naturaly build wild animal habitat को spoil करने का कारक मानते हुये इसे littering the ground की श्रेणी में रखते हुऐ WPA की धारा 27 (4) का उल्लघंन माना गया है।

इस सम्बन्ध में समिति के कुछ सदस्यों कि इतर राय भी दृष्टिगत हुयी जिसके क्रम में उनके द्वारा इस कार्य को littering the ground की श्रेणी में नहीं रखा गया।

अतः इस पृष्ठ भूमि में इस मामले में आवश्यक विधिक राय ली जा सकती है।

टीम के स्थलीय निरीक्षण के समय यद्यपि वृक्षों के ठूंट, टहनी, तना, जड़ आदि मार्ग पर दृष्टिगत नहीं हुये फिर भी अगर प्रश्नगत क्षेत्र में tree removal possibility के पुख्ता प्रमाण सिद्ध हुये जैसा कि प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड, द्वारा अपने पत्रांक 1019/पी0ओ0 दिनांक 19.01.2022 **(पृष्ठसं0 16–18)** द्वारा विभागीय आई0टी0 सेल को NRSA से paid data लेकर tree removal के पुख्ता प्रमाण हेतु निर्देश दिये

जा चुके हैं तो फिर ये भारतीय वन अधिनियम 1927 की धारा 26–1(च), 26–1 (ज) का स्पष्ट उल्लंघन होगा साथ ही चूंकि यह स्पष्ट है कि इस मार्ग को ऊंचा उठाने में वन क्षेत्रों में जगह–जगह से मिट्टी एवं बोल्डर्स भी एकत्र किये गये हैं, अतः यह भारतीय वन अधिनियम 1927 की धारा 26–1(छ) का स्पष्ट उल्लंघन है।

इस कार्य को करने/कराने मध्य उत्तरदायी कर्मचारी/अधिकारियों की सूची Table no. I में संलग्न है।

2. मोरघट्टी वन विश्राम गृह में भवनों का निर्माणः–

A. NTCA Findings:-

मोरघट्टी वन विश्राम गृह में भवनों के निर्माण के सम्बन्ध में NTCA द्वारा अपनी जांच रिपोर्ट (26–30 सितम्बर 2021) में **(पृष्ठसं0 22)** इस निर्माण कार्य को काटेज/टूरिज्म कार्य हेतु निर्मित किया जाना अवगत कराया है क्योंकि इस निर्माण कार्य की डिजाईन स्टाफ हेतु निर्मित किये जाने वाले डिजाईन से भिन्न हैं। NTCA द्वारा उन्हें दिखाये गये पत्रों में काटेज शब्द काट कर Staff quaters लिखने, forged documents बनाने, कोर्बेट टाइगर रिवर्ज में tourism facility बनाने से पहले WPA/FCA अन्तर्गत स्वीकृतियां लेने, उक्त कार्य को किये जाने हेतु कोई भी वित्तीय/प्रशासनिक स्वीकृति न लेने एवं उनके निरीक्षण मध्य भी निर्माण कार्य जारी रखने सम्बन्धी तथ्यों से अवगत कराया गया है। निरीक्षण मध्य तत्कालीन प्रभागीय वनाधिकारी ने उन्हे बताया कि प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व डिविजन द्वारा अपने पत्रांको 541, 542, 544, 545, 547, 548, 549, 550, 551 सभी दिनांक 31.08.2021, द्वारा निदेशक, कार्बेट टाइगर रिजर्व से वित्तीय स्वीकृति मांगी थी, **परन्तु निदेशक, कार्बेट टाइगर रिजर्व ने स्थलीय निरीक्षण दौरान NTCA टीम को अवगत कराया कि ऐसे कोई पत्र उनके कार्यालय में प्राप्त ही नहीं हुऐ।** NTCA द्वारा इस निर्माण को टूरिस्ट सुविधा के रूप में विकसित किये जाने के कारण WPA/FCA अन्तर्गत स्वीकृति लिया जाना अनिवार्य बताया जो कि नहीं ली गयी है।

B. IRO(भारत सरकार वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, क्षेत्रीय कार्यालय देहरादून)Findings: -

मोरघट्टी वन विश्राम गृह में भवनों के निर्माण के सम्बन्ध में भारत सरकार वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय द्वारा अपनी जांच रिपोर्ट (25–26 अक्टूबर 2021) **(पृष्ठसं0 31–33)** में इस निर्माण कार्य को पाखरों में किये जा रहे निर्माण के अनुरूप ही, 4 समान लेआउट प्लान की बिल्डिंग के रूप में निर्मित किया जाना अवगत कराया गया है। इस हेतु कोई administrative/financial sanction प्रभागीय वनाधिकारी द्वारा उन्हे नहीं दिखाई जा सकी। भारत सरकार द्वारा WPA/FCA/IPA के सम्बन्ध में कोई टिप्पणी नहीं की गयी है।

C. प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड/प्रमुख वन संरक्ष, वन्यजीव/निदेशक, कार्बेट टाइगर रिर्जव, द्वारा मा0 उच्च न्यायालय, उत्तराखण्ड में दायर शपथ पत्र दिनांक 09.11.2021:-

उक्त शपथपत्र अनुसार कहा गया है कि मोरघट्टी में 4 independent buildings प्रत्येक 128 मी0 की तथा एक Extension of old building का कार्य किया जा रहा है। इन buildings का डिजाईन स्टाफ क्वाटर डिजाईन के अनुरूप नहीं है। निर्माण कार्य अभी अधूरा है। कार्य की कोई वित्तीय स्वीकृति नहीं है। TCP (tiger conservation plan) **में Tourism guidelines के अनुसार मोरघट्टी में tourism facility नही बनायी जा सकती हैं इसके लिये WPA 1972/FCA 1980 के अन्तर्गत स्वीकृतियां लेनी होंगी। अतः यहां पर उक्त दोनो अधिनियमों का उल्लंघन है। (पृष्ठ सं0 48–50)**

D. जांच टीम द्वारा अपने पत्रांक 1653/1–41 (iv) दिनांक 07.01.2022 द्वारा मांगी गयी सूचना के कम में वर्तमान प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन एवं निदेशक, कार्बेट टाइगर रिर्जव, द्वारा हस्ताक्षर युक्त प्रस्तुत सूचनाः–

निदेशक, कार्बेट टाइगर रिर्जव, रामनगर द्वारा अपने पत्रांक 1651/1–41 दिनांक 12.01.2022 द्वारा इस कार्य के सम्बन्ध में विस्तृत सूचना मय संलग्नक उपलब्ध कराई गयी है। **(पृष्ठ सं0.114–222)**

उपलब्ध करायी गयी सूचना का सार निम्न प्रकार है:–

1. कालूशहीद पश्चिमी, सोनानदी रेंज कालागढ़ टाइगर रिजर्व प्रभाग में कार्बेट टाइगर रिर्जव के बफर क्षेत्र में चार स्टाफ क्वाटर निर्माण प्रत्येक भूतल क्षेत्रफल 10.49X11.17= 117.17 वर्ग मीटर (दो मंजिला भवन) का निर्माण **10.08.2021 से आरम्भ हुआ था**, कार्य अपूर्ण है।
2. **कार्य हेतु बजट उपलब्ध नहीं था, प्रशासनिक स्वीकृति नहीं है, वित्तीय स्वीकृति नहीं है।**
3. वर्तमान तक उपलब्ध किसी भी अभिलेख में **उक्त भवनों का गैर वानिकी कार्य हेतु प्रयोग स्थापित नहीं हुआ है और न ही यह स्पष्ट है कि उक्त भवन का प्रयोग गैर वानिकी कार्य हेतु प्रस्तावित था।**
4. **उक्त कार्य में FCA/WPA का उल्लंघन नहीं है।**
5. सक्षम स्तर से प्रशासनिक/वित्तीय स्वीकृति प्राप्त न होने के कारण **भारतीय वन अधिनियम 1927 की धारा 26 (1) (ज) का उल्लंघन प्रतीत होता है।**
6. उक्त सूचना के साथ प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिवर्ज के पत्रांक 436/3–2 दिनांक 19.08.2021, **(पृष्ठसं0 124)** द्वारा निम्न कार्यादेश संलग्न किये है। **(पृष्ठसं0 125–128)**
   i. कार्यादेश सं0 274/12–1 दिनांक 04.08.2021, सोना नदी रेंज अन्तर्गत मोरघट्टी में आउट हाउस भाग–1 का निर्माण। (कार्यादेश सारथी इन्टरप्राईजेस काशीपुर को निर्गत किया गया)
   ii. कार्यादेश सं0 275/12–1 दिनांक 04.08.2021, सोना नदी रेंज अन्तर्गत मोरघट्टी में आउट हाउस भाग–2 का निर्माण। (कार्यादेश सारथी इन्टरप्राईजेस काशीपुर को निर्गत किया गया)
   iii. कार्यादेश सं0 276/12–1 दिनांक 04.08.2021 सोना नदी रेंज अन्तर्गत मोरघट्टी में आउट हाउस भाग–3 का निर्माण। (कार्यादेश सारथी इन्टरप्राईजेस काशीपुर को निर्गत किया गया)

iv. कार्यादेश सं0 273/12–1 दिनांक 04.08.2021 सोना नदी रेंज अन्तर्गत मोरघट्टी में आउट हाउस भाग–3 का निर्माण। (कार्यादेश सारथी इन्टरप्राईजेस काशीपुर को निर्गत किया गया)

उक्त पृष्ठ भूमि में कई विरोधाभास जांच टीम के समक्ष प्रस्तुत हुये इसमें प्रधानतः FCA/IFA/WPA के उल्लघंन, वानिकी–गैरवानिकी कार्य को प्रमाणिकता के साथ कहना, पत्रों का निर्गत होना परन्तु गन्तव्य तक प्राप्त न होना आदि सम्मलित है।

E. जांच टीम की विवेचना एवं निष्कर्ष:–

उक्त पृष्ठभूमि में जांच टीम द्वारा विभिन्न दृष्टिकोणों (यथा प्रशासनिक/वित्तीय/विधिक स्वीकृतियां) अन्तर्गत कार्य की समीक्षा की गयी।

निदेशक, कार्बेट टाइगर रिर्जव द्वारा उपलब्ध करायी गयी सूचना अन्तर्गत निम्न प्रकार कार्यादेश, प्रभागीय वनाधिकारी कालागढ़ टाइगर रिर्जव स्तर से जारी होना अवगत कराया गया। **(पृष्ठ सं0 125–128)**

i. कार्यादेश सं0 274/12–1 दिनांक 04.08.2021 सोनानदी रेंज, मोरघट्टी में **आउट हाउस भाग–1** निर्माण। (कार्यादेश सारथी इन्टरप्राईजेस काशीपुर को निर्गत किया गया)

ii. कार्यादेश सं0 275/12–1 दिनांक 04.08.2021 सोनानदी रेंज, मोरघट्टी में **आउट हाउस भाग–2** निर्माण। (कार्यादेश सारथी इन्टरप्राईजेस काशीपुर को निर्गत किया गया)

iii. कार्यादेश सं0 276/12–1 दिनांक 04.08.2021 सोनानदी रेंज, मोरघट्टी में **आउट हाउस भाग–3** निर्माण। (कार्यादेश सारथी इन्टरप्राईजेस काशीपुर को निर्गत किया गया)

iv. कार्यादेश 273/12–1 दिनांक 04.08.2021 सोनानदी रेंज, मोरघट्टी में **आउट हाउस भाग–3 निर्माण।** (कार्यादेश सारथी इन्टरप्राईजेस काशीपुर को निर्गत किया गया)

उक्त के साथ ही निदेशक, कार्बेट टाइगर रिर्जव द्वारा उपलब्ध कराई गयी सूचना अन्तर्गत प्रभागीय वनाधिकारी कालागढ़ टाइगर रिर्जव डिवीजन द्वारा निम्न प्रकार कार्य करने की अनुमति 2021–22 हेतु, मुख्य वन्यजीव प्रतिपालक से निदेशक, कार्बेट टाइगर रिर्जव के माध्यम से मांगी गयी है।

1. पत्रांक 436/3–2 दिनांक 19.08.2021:– **(पृष्ठसं0 124)**

a) मोरघट्टी में राजि कार्यालय निर्माण:–	59.43 लाख
b) मोरघट्टी में कैम्प क्वाटर निर्माण –	59.43 लाख
c) मोरघट्टी में एंटीपोचिंग सैन्टर कक्ष निर्माण:–	59.43 लाख
d) मोरघट्टी में वायरलैंस केन्द्र निर्माण/स्टाफ क्वाटर–	59.43 लाख
e) मोरघट्टी में लीगल सेन्टर निर्माण–	54.00 लाख
कुल:–	**238.26 लाख**

उक्त के अतिरिक्त जांच टीम को निदेशक, कार्बेट टाइगर रिर्जव द्वारा उपलब्ध कराये गये कार्यादेशों से अतिरिक्त मोरघट्टी क्षेत्र में प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव द्वारा निम्न प्रकार और कार्यादेश जारी करने सम्बन्धी पत्र प्राप्त हुये: **(पृष्ठसं0 223–227)**

v. कार्यादेश सं0 271/12–1 दिनांक 04.08.2021:– सोना नदी रेंज, मोरघट्टी में **आउट हाउस भाग–1** निर्माण। (कार्यादेश सारथी इन्टरप्राईजेस काशीपुर को निर्गत किया गया)

vi. कार्यादेश सं0 278/12–1 दिनांक 04.08.2021:– सोना नदी रेंज, मोरघट्टी में टी0ओ0 क्वाटर/कैम्प भूतल मंजिल भाग–2 निर्माण। (कार्यादेश सारथी इन्टरप्राईजेस काशीपुर को निर्गत किया गया)

vii. कार्यादेश सं0 282/12–1 दिनांक 04.08.2021:– सोना नदी रेंज, मोरघट्टी में टी0ओ0 क्वाटर/कैम्प भूतल मंजिल भाग–2 निर्माण। (कार्यादेश सारथी इन्टरप्राईजेस काशीपुर को निर्गत किया गया)

viii. कार्यादेश सं0 280/12–1 दिनांक 04.08.2021:– सोना नदी रेंज, मोरघट्टी में टी0ओ0 क्वाटर समीप भवन निर्माण भाग–1 के निर्माण। (कार्यादेश सारथी इन्टरप्राईजेस काशीपुर को निर्गत किया गया)

ix. कार्यादेश सं0 289/12–1 दिनांक 04.08.2021:– सोना नदी रेंज, मोरघट्टी में टी0ओ0 क्वाटर/कैम्प भूतल मंजिल भाग–1 निर्माण। (कार्यादेश सारथी इन्टरप्राईजेस काशीपुर को निर्गत किया गया)

उक्त कार्यादेशों को देख कर जांच टीम ने पाया कि दिनांक 04.08.2021 को प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा एक ही दिन में 9 कार्यादेश सारथी इन्टरप्राईजेस काशीपुर को मोरघट्टी में निर्माण सम्बन्धी जारी किये गये। कार्यादेशों को जारी करने की जल्दी में, एक ही कार्य 2 विभिन्न पत्राकों से कार्यादेश के रूप में जारी कर दिया गया। (कृपया देखे कम सं0 i एवं v तथा iii एवं iv) बिना **बजट/वित्तीय स्वीकृति/प्रशासनिक स्वीकृति उक्तानुसार कार्य कराना निम्न प्रकार वित्तीय नियमों का स्पष्ट उल्लघंन है।**

निष्कर्ष (वित्तीय अनियमित्ता)

सरकारी कार्यों को किये जाने हेतु उक्तानुसार कार्यवाही उत्तराखण्ड अधिप्राप्त नियमावली 2017 के नियम 39 एवं 49 (ग) का स्पष्ट उल्लघंन है। **(पृष्ठ सं0 427)**

उपरोक्तानुसार कार्यादेशों को जारी करने की कार्यवाही किया जाना सम्बन्धित अधिकारी की सरकारी कार्यों को कराये जाने सम्बन्धी अत्यधिक casual approach को दर्शित कराता है। इस कम में निदेशक, कार्बेट टाइगर रिर्जव राननगर द्वारा जारी निम्न पत्र भी प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड द्वारा दिनांक 09.11.2021 को मा0 उच्च न्यायालय के लगाये गये शपथ पत्र के साथ संलग्नक के रूप में जांच समिति के सज्ञांन में आये।

i. पत्रांक 158/13–(1) दिनांक 19.07.2021 (निदेशक के क्षेत्रीय भ्रमण 14.07.2021 पश्चात) **(पृष्ठसं0 84)**

ii. पत्रांक 536/13–1 दिनांक 27.08.2021 **(पृष्ठसं0 86)**

iii. पत्रांक 802/13–1 (1) दिनांक 20.09.2021 **(पृष्ठसं0 86)**

iv. पत्रांक 825/1–13 दिनांक 23.09.2021 **(पृष्ठसं0 87)**

उक्त पत्रों में निदेशक द्वारा न केवल पाखरों–कालागढ़ के मध्य क्या–क्या कराया जा रहा है अपितु इसे तत्काल प्रभाव से रोकने सम्बन्धी निर्देश भी निर्गत किये गये हैं। निदेशक द्वारा इन पत्रों की प्रति प्रमुख वन संरक्षक, वन्यजीव एवं मुख्य वन्यजीव प्रतिपालक, के साथ–साथ कम सं0 i एव कम सं0 iii में वर्णित पत्रों की प्रति प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड को भी की गयी है। उपरोक्तानुसार स्थिति देखते हुये स्पष्ट होता है कि मोरघट्टी में बिना प्रशासनिक/वित्तीय स्वीकृति कार्य हो रहा है **यह लगभग सभी उच्चाधिकारियों के संज्ञान में था लेकिन कोई भी अधिकारी इसे प्रभावी रूप से बन्द कराने में असमर्थ रहा।** उचित होता कि निदेशक कार्बेट टाइगर रिर्जव के प्रथम पत्र दिनांक 15.07.2021 पश्चात ही मामले में कठोर सुधारात्मक प्रयास सभी सक्षम स्तर से किये जाते। इस बिन्दु पर समिति को उच्च स्तर के अधिकारियों के स्तर से प्रकरण में administrative lapses दृष्टिगत हुये।

मोरघट्टी में भवन निर्माण के सम्बन्ध में एक और महत्वपूर्ण घटना टीम के संज्ञान में आई। निदेशक, कार्बेट टाइगर रिर्जव के आदेश 1123/1–1 दिनांक 03.11.2021 **(पृष्ठसं0 88–89)** द्वारा 4 नये निर्माणाधीन भवनों (प्रत्येक का क्षेत्रफल 128 वर्ग मीटर) को ध्वस्त करने के आदेश जारी किये एंव अपनी पत्र संख्या 1130/1–1 दिनांक 06.11.2021 **(पृष्ठसं0 91)** द्वारा इनकी अनुपालना सूचना मुख्य वन्यजीव प्रतिपालक/ प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड/ प्रमुख वन संरक्षक, वन्यजीव को भी दे दी गयी।

इस आदेश में निदेशक, कार्बेट टाइगर रिर्जव द्वारा वर्णित तर्क को दृष्टिगत किया जाना आवश्यक है। उनके द्वारा आदेश में लिखा गया है कि मोरघट्टी क्षेत्र में वानिकी/गैरवानिकी कार्यों पर रोक नहीं है। **परन्तु गैर वानिकी कार्यों हेतु WPA/FCA अन्तर्गत अनुमति होनी आवश्यक है जो कि नहीं ली गयी एवं वानिकी कार्यों हेतु भी सक्षम स्तर से प्रशासनिक/वित्तीय स्वीकृति नहीं ली गयी। अतः निर्माणाधीन भवनों का निर्माण कार्य अवैध है। ध्वस्त किया जाये।**

उक्त पक्तियों को अगर गम्भीरता से देखा जाये तो कमोवेश कालागढ़ टाइगर रिर्जव प्रभाग अन्तर्गत कराये गये लगभग सभी कार्यों में (पाखरों टाइगर सफारी को छोड कर) उक्तानुसार स्थिति है। **ये कार्य अगर गैर वानिकी है तो इनमें WPA/FCA की स्वीकृति नहीं है। और अगर वानिकी है तो उनमें प्रशासनिक/वित्तीय स्वीकृति नहीं ली गयी है।** अतः सभी कार्यों का ध्वस्तीकरण आदेश क्यों नहीं जारी हुआ ? निदेशक द्वारा जारी ध्वस्तीकरण आदेश से यह भी स्पष्ट नहीं हो रहा कि प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा जारी कार्यादेशों कम सं0 i से ix में से किसके–किसके सम्बन्धित ध्वस्तीकरण आदेश जारी किये गये ?

इस प्रकरण में एक अन्य आश्चर्यजनक तथ्य भी टीम में संज्ञान में आया। यहां पर कालागढ़ टाइगर रिर्जव डिवीजन के सरकारी डिस्पैच रजिस्टर का भी सम्भवतः Post facto (कार्योत्तर) भरपूर उपयोग किया गया हैं उदारणतः

a) एन0टी0सी0ए0 भ्रमण मध्य प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव द्वारा अवगत कराया गया कि उनके द्वारा अपने विभिन्न पत्रों द्वारा (सभी दिनांक 31.08.2021 को जारी) निदेशक, कार्बेट टाइगर रिर्जव से वित्तीय स्वीकृति मांगी थी **परन्तु निदेशक, ने अवगत कराया कि ऐसे कोई पत्र उन्हें प्राप्त नहीं हुये।**
b) प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा एक ही तिथि दिनांक 04.08.2021 को एक के बाद एक कुल 9 निर्माण सम्बन्धी कार्यादेश सारथी इन्टर प्राइजेस, काशीपुर को जारी करना।
c) इसी प्रकार निदेशक, कार्बेट टाइगर रिर्जव द्वारा पाखरों से कालागढ़ के मध्य नव निमार्गों की सूचना देने/रोकने सम्बन्धी पत्र (दिनांक 19.07.2021, 27.08.2021, 20.09.2021, 23.09.2021 क्रम सं0 i से iv) जो कि न केवल प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिविजन अपितु उच्चस्तरीय अधिकारियों को भी **पृष्ठांकित थे, पर किसी भी उच्च स्तर से इन पत्रों का कोई भी संज्ञान न लिया जाना ज्ञात हुआ।**

प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व डिवीजन के सरकारी डिस्पैच रजिस्टर में छेडछाड़ करने सम्बन्धी पुख्ता प्रमाण वर्तमान प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड के जारी पत्रांक 2059/1–1 दिनांक 19.01.2022 **(पृष्ठसं0 228)** से स्वतः स्पष्ट है। किसी भी कार्यालय में डिस्पैच रजिस्टर में इस प्रकार बडी संख्या में पत्रांकों का खाली छोड़ा जाना भविष्य में पत्रों की Back dating कर निर्गत करने की स्पष्ट मंशा को व्यक्त करता है।

मोरघट्टी में निर्माण कार्यों के कराये जाने के सम्बन्ध में WPA/FCA/IFA के उल्लंघन सम्बन्धी विभिन्न जांच कर्ताओं के विभिन्न मत है। उदारणतः NTCA द्वारा WPA/FCA के उल्लघंन की बात कही गयी, भारत सरकार वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, द्वारा इस विषयक कोई टिप्पणी नहीं की गयी। मा0 उच्च न्यायालय में दाखिल शपथपत्र दिनांक 09.11.2021 के क्रम में WPA/FCA के उल्लघंन होने सम्बन्धी तथ्य कहे तथा निदेशक, कार्बेट टाइगर रिर्जव द्वारा इस प्रकरण में IFA 1927 की धारा 26 (1) (ज) का उल्लघंन होने का वर्णन किया गया हैं।

विधिक ववेचना से पूर्व जांच टीम ने प्रश्नगत क्षेत्र की दिनांक 11.01.2022 को फील्ड भ्रमण मध्य साथ गयी आई0टी0 टीम के द्वारा बताई गयी KML file देखी **(फोटो प्लेट सं0 6)** इस गूगल इमेज मार्च 2021 को देख कर स्पष्ट होता है कि इस क्षेत्र में निर्माण कार्य से पूर्व वृक्ष उपलब्ध थे जो कि निर्माण कार्य हेतु हटा दिये गये होगें। चूकिं अब ये निर्माण कार्य निदेशक, कार्बेट टाइगर रिर्जव के आदेश दिनांक 02.11.2021 द्वारा ध्वस्त किया जा चुका है एवं बडी मात्रा में वहा मलवा पड़ा है। **(फोटो प्लेट सं0 6)** अतः किसी भी प्रकार से इन कटे वृक्षों के ठुठों को देखा जाना सम्भव नहीं था।

इस क्रम में प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा निर्गत तीन पत्र पत्रांक 483/3–2 दिनांक 25.08.2021 **(पृष्ठसं0 118)**, पत्रांक 484/3–2 दिनांक 25.08.2021 **(पृष्ठसं0 154)** एवं पत्रांक 485/3–2 दिनांक 25.08.2021 **(पृष्ठसं0 153)** भी समिति के समक्ष आये । इन तीनों ही पत्रों में प्रभागीय वनाधिकारी द्वारा विभिन्न स्वीकृतियों को मांगे जाने का उल्लेख किया है। इन पत्रों के विषय पर अगर देखा जाये तो उसमें ये वाक्य स्पष्ट लिखा है "पर्यटकों/कर्मचारियों की सुविधा हेतु" एवं इसमें पलैन रेंज/सोनानदी रेंज के कुगड्डा/ मोरघट्टी क्षेत्र के कार्यों का विवरण है। इससे स्पष्ट होता है कि क्या प्रभागीय वनाधिकारी, कालागढ टाइगर रिर्जव प्रभाग इन क्षेत्रों में एक बडे रूप में पर्यटन सुविधायें स्थापित करने की मंशा रखते थे ? साथ ही प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड मा0 उच्च न्यायालय में दायर शपथ पत्र दिनांक 09.11.2021 में भी स्पष्ट किया है, कि बिना WPA/FCA अनुमतियों के TCP अनुसार मोरघट्टी में पर्यटक सुविधायें विकसित नहीं की जा सकती। **(पृष्ठ सं0 49)** पूर्व प्रमुख वन संरक्षक (HoFF), ने भी अपने पत्रांक 802/पी0ओ0 दिनांक 02.11.2021 **(पृष्ठ सं0 290)** द्वारा मुख्य सचिव उत्तराखण्ड को स्पष्ट लिखा है कि प्रश्नगत क्षेत्र में पर्यटन की दृष्टि से निर्माण कार्य हो रहा था।

प्रश्नगत क्षेत्र की विधिक विवेचना जांच टीम द्वारा की गयी एवं अवगत हुआ कि इस क्षेत्र में (टाइगर रिर्जव क्षेत्र) इस क्षेत्र में WPA 1927 की धारा 18 (2), 27(2, 3, 4) धारा 30, धारा 32, तथा धारा 33 (बी,सी) ही प्रभावी है। इन सभी धाराओं का गहनता से अध्ययन किया गया तथा पाया गया कि मोरघट्टी क्षेत्र में किये गये कार्य उक्त धाराओं को सम्भवतः आकर्षित नहीं करते हैं।

निष्कर्ष (विधिक उल्लंघन)

टीम के कुछ सदस्यों का यह भी मत है कि मोरघट्टी क्षेत्र में ध्वस्तीकरण के पश्चात पड़ा हुआ मलवा जिसमें सरिया, सीमेंट, ईंट, आदि–आदि है litter की परिभाषा में आयेगा तथा यह WPA की धारा 27 (डी) को आकर्षित कर सकता है। इस सम्बन्ध में आवश्यक विधिक परामर्श लिया जा सकता है।

प्रश्नगत क्षेत्र में उपलब्ध अभिलेखों के अध्ययन उपरान्त ऐसा स्पष्ट होता है कि यहां कुछ पर्यटन सुविधायें भी विकसित करने के प्रयास किये जा रहे थे। पर्यटन/ईको पर्यटन गैरवानिकी गतिविधि होने के कारण यह कार्य FCA 1980 की धारा 2 (2) का स्पष्ट उल्लंघन है।

इसी प्रकार गूगल इमेज को देखकर यह स्पष्ट हुआ कि प्रश्नगत क्षेत्र में पूर्व में वृक्ष उपलब्ध थे। जो कि निर्माण के मध्य हटा दिये गये हैं। यह कार्य IFA 1927 की धारा 26–1 (च एवं ज) का उल्लंघन है। हटाये गये वृक्षों की स्पष्ट गणना करना इस google image से सम्भव नही है इस हेतु उच्च तकनीकी का उपयोग करना होगा। इस क्रम में प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड द्वारा NRSA से imagery प्राप्त कर इस tree removal के पुख्ता प्रमाण प्राप्त करने सम्बन्धी निर्देश दिनांक 19.01.2022 को जारी किये जा चुके है।

प्रश्नगत कार्य को करने/कराये जाने मध्य उत्तरदायी कर्मचारी/अधिकारियों की सूची टेबिल 1 में संलग्न है।

3. कालागढ़ टाइगर रिवर्ज प्रभाग में दीवार निर्माणः–

A. **NTCA Findings:-**

NTCA द्वारा इस कार्य के सम्बन्ध में अपने भ्रमण (26–30 सितम्बर 2021) रिपोर्ट में कोई टिप्पणी नही दी है।

B. **IRO(भारत सरकार वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, क्षेत्रीय कार्यालय देहरादून)Findings: -**

भारत सरकार वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, द्वारा इस कार्य के सम्बन्ध में अपने भ्रमण (25–26 अक्टूबर 2021) रिपोर्ट में कोई टिप्पणी नहीं दी है।

C. **प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड/प्रमुख वन संरक्षक, वन्यजीव/निदेशक, कार्बेट टाइगर रिर्जव, द्वारा मा0 उच्च न्यायालय, उत्तराखण्ड में दायर शपथ पत्र दिनांक 09.11.2021:-**

उक्त शपथ पत्र में इस विषयक कोई तथ्य वर्णित नहीं किया गया है।

D. **जांच टीम द्वारा अपने पत्रांक 1653/1–41 (iv) दिनांक 07.01.2022 द्वारा मांगी गयी सूचना के कम में वर्तमान प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन एवं निदेशक, कार्बेट टाइगर रिर्जव, द्वारा हस्ताक्षर युक्त प्रस्तुत सूचनाः–**

निदेशक, कार्बेट टाइगर रिर्जव, द्वारा अपने पत्रांक 1651/1–41 दिनांक 12.01.2022 द्वारा इस कार्य के सम्बन्ध में विस्तृत सूचना मय संलग्नक उपलब्ध कराई गयी है। **(पृष्ठसं0 129–150)** सूचना का सार निम्न प्रकार है।

1. कुल 3524 मीटर दीवार परिकल्पित थी जिसमें से 2820 मीटर दीवार का जगह–जगह निर्माण किया जा चुका है एवं मात्र 372 मीटर दीवार का भुगतान हुआ है, जिस पर 32.87 लाख का व्यय कैम्पा मद से किया गया।
2. सन्दर्भित कार्य हेतु सुसंगत मद में **धनराशि उपलब्ध नहीं थी, कार्य हेतु बजट उपलब्ध नहीं था,** वित्तीय/प्रशासनिक स्वीकृति प्रभागीय स्तर से ही जारी की गयी है।
3. **कार्य आरम्भ 05.07.2021 को हो गया था अभी तक 2820 मीटर बना है।**
4. **उक्त कार्य में IFA/WPA/FCA का उल्लघंन नहीं हुआ है।**
5. निदेशक, कार्बेट टाइगर रिर्जव द्वारा उपलब्ध कराई गयी सूचना में निम्न प्रकार प्रभाग स्तर से जारी विभिन्न कार्यादेशों का मय संलग्नक वर्णन किया गया है। **(पृष्ठसं0 131–141)**

i. कार्यादेश संख्या 499/12–1 दिनांक 26.08.2021:– सोनानदी रेंज, कालूशहीद क0सं0 14, जाव नं 03, 200 मीटर हाथी दीवार निर्माण। (कार्यादेश श्री भूपेन्द्र सिंह, कान्ट्रैक्टर ग्राम कुंआखेड़ा पोस्ट बड़ा पुर जिला बिजनौर को जारी किया गया)

ii. कार्यादेश संख्या 500/12–1 दिनांक 26.08.2021:– सोनानदी रेंज, कालूशहीद क0सं0 14, जाब नं 2 में 200 मीटर हाथी दीवार निर्माण। (कार्यादेश श्री भूपेन्द्र सिंह, कान्ट्रैक्टर ग्राम कुंआखेड़ा पोस्ट बड़ा पुर जिला बिजनौर को जारी किया गया)

iii. कार्यादेश संख्या 501/12–1 दिनांक 26.08.2021:– सोनानदी रेंज, कालूशहीद क0सं0 14, जाब नं 1 में 200 मीटर हाथी दीवार निर्माण। (कार्यादेश श्री भूपेन्द्र सिंह, कान्ट्रैक्टर ग्राम कुंआखेड़ा पोस्ट बड़ा पुर जिला बिजनौर को जारी किया गया)

iv. कार्यादेश संख्या 503/12–1 दिनांक 26.08.2021:– सोनानदी रेंज, कालूशहीद क0सं0 14, जाब नं 4 में 200 मीटर हाथी दीवार निर्माण। (कार्यादेश श्री विकम सिंह, कान्ट्रैक्टर ग्राम कुंआखेड़ा पोस्ट बड़ा पुर जिला बिजनौर को जारी किया गया)

v. कार्यादेश संख्या 504/12–1 दिनांक 26.08.2021:– सोनानदी रेंज, कालूशहीद क0सं0 14, जाब नं 5 में 200 मीटर हाथी दीवार निर्माण। (कार्यादेश श्री विकम सिंह, कान्ट्रैक्टर ग्राम कुंआखेड़ा पोस्ट बड़ा पुर जिला बिजनौर को जारी किया गया)

vi. कार्यादेश संख्या 551/12–1 दिनांक 31.08.2021:– पाखरौं रेंज, धौलखण्ड क0सं0 6, रामजीवाला बीट के टाइगर बाडे के चारों और जाब 01 में 200 मीटर हाथी दीवार। (कार्यादेश के0के0 कान्ट्रेक्टर बड़ापुर जिला बिजनौर को जारी किया गया)

vii. कार्यादेश संख्या 552/12–1 दिनांक 31.08.2021:– पाखरौं रेंज, धौलखण्ड क0सं0 6, रामजीवाला बीट के टाइगर बाडे के चारों और जाब 02 में 200 मीटर हाथी रोधी दीवार निर्माण। (कार्यादेश के0के0 कान्ट्रेक्टर बड़ापुर जिला बिजनौर को जारी किया गया)

viii. कार्यादेश संख्या 553/12–1 दिनांक 31.08.2021:– पाखरौं रेंज, धौलखण्ड क0सं0 6, रामजीवाला बीट के टाइगर बाडे के चारों और जाब 03 में 200 मीटर हाथी रोधी दीवार निर्माण। (कार्यादेश के0के0 कान्ट्रेक्टर बड़ापुर जिला बिजनौर को जारी किया गया)

ix. कार्यादेश संख्या 853/12–1 दिनांक 30.09.2021:– सोनानदी रेंज, कालूशहीद क0सं0 14, नीम स्रोत बाउन्ड्री पर 1 कि0मी0 वन्यजीवों से सुरक्षा हेतु हाथी दीवाल निर्माण। (कार्यादेश श्री राजेश कुमार ग्राम गाजीपुर, सभाचन जिला बिजनौर को जारी किया गया)

x. कार्यादेश संख्या 1135/12–1 दिनांक 29.09.2021:– कालागढ़ कक्ष सं0 8 में 100 मीटर सुरक्षा दीवार निर्माण। (कार्यादेश श्री कोमल सिंह, ग्राम झलरी पोस्ट नसीरी जिला बिजनौर को जारी किया गया)

xi. कार्यादेश संख्या 1146/12–1 दिनांक 30.10.2021:– कालागढ़ कक्ष सं0 8 में 120 मीटर सुरक्षा दीवार निर्माण। (कार्यादेश श्री कोमल सिंह, ग्राम झलरी पोस्ट नसीरी जिला बिजनौर को जारी किया गया)

उक्तानुसार कुल 11 संख्या कार्यादेश 26.08.2021 से 30.10.2021 के मध्य (200+200+200+200+200+200+200+200+200+1000+100+120=2820 मीटर) के जारी किये एवं इन सभी की प्रति निदेशक, कार्बेट टाइगर रिर्जव को भी की गयी है।

उक्त के अतिरिक्त निम्न प्रकार प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा पारित/भुगतान किये गये बिलों की फोटो प्रतियां भी संलग्न की गयी है। **(पृष्ठसं0 142–150)**

i. प्रमाणक सं 8/सोना/2021–22 भुगतान दिलशादखानः सोनानदी रेंज, नीम स्रोत से नलकट्टा क0सं0 5 में 41 द्वितीय मीटर हाथी रोधी दीवारः कुल भुगतान 345884.00।

ii. प्रमाणक सं 09/सोना/2021–22 भुगतान दिलशाद खान, सोनानदी रेंज, नीम स्रोत से नलकट्टा क0सं0 5 से 41 मीटर प्रथम हाथी रोधी दीवार, कुल भुगतान 3,45,884.00।

iii. प्रमाण सं0 07/सोना 2021–22 भुगतान किया मै0 विक्रम सिंहः सोनानदी रेंज, कालूशहीद पूर्वी बीट के कालू शहीद क0सं0 14 में बडवाली चौकी के प्लाटन 1 से अर्तराज्यीय सीमा में 50 मीटर हाथी रोधी दीवारः कुल भुगतान 451937.00।

iv. प्रमाण सं0 6/सोना/2021–22 भुगतान किया मै0 विक्रम सिंहः सोनानदी रेंज, कालूशहीद पूर्वी बीट के कालू शहीद क0सं0 14 में बडवाली चौकी के प्लाटन 2 से अर्तराज्यीय सीमा में 50 मीटर हाथी रोधी दीवारः कुल भुगतान 451937.00।

v. प्रमाण सं0 5/सोना/2021–22 भुगतान किया निशांत कुमार, सोना नदी रेंज कालागढ़ पश्चिमी बीट, कालागढ़ क0सं0 8 से कालागढ़ रेज से अर्न्तराज्यीय सीमा से 40 मीटर द्वितीय हाथी रोधी दीवार निर्माणः कुल भुगतान 327543.00।

vi. प्रमाणक सं 3/सोना/2021–22 (7/2021) भुगतान किया नरेश कुमार धिल्डियाल सोना नदी रेंज कालागढ़ वन परिसर में 50 मीटर प्रथम हाथी रोधी दीवार निर्माण कुल भुगतान 460001.00

vii. प्रमाणक सं0 2/सोना/2021–22 (7/2021) भुगतान किया मै0 भूपेन्द्र सिंह सोना नदी रेंज के अन्तर्गत खैरागकढ बीट, कालूशहीद क0सं0 16 में खुब्बावली चौकी के प्लाट नं0–2 अन्तरराजीय सीमा के 50 मीटर हाथी रोधी दीवार कुल भुगतान 451937.00।

viii. प्रमाण संख्या 01/सोना/2021–22 (7/2021) भुगतान किया मै0 भूपेन्द्र सिंह, सोना नदी रेंज के अन्तर्गत खैरागकढ बीट, कालूशहीद क0सं0 16 में खुब्बावली चौकी के प्लाट नं0–1 अन्तरराजीय सीमा के 50 मीटर हाथी रोधी दीवार कुल भुगतान 451937.00।

ix. प्रमाणक सं0 4/सोना/2021–22 भुगतान किया नरेश चन्द्र धिल्डियाल सोना नदी रेंज कालागढ़ वन परिसर के चारों और सोलर फेन्सिंग करने हेतु दीवार निर्माण कुल भुगतान 2,12,940.00। (इसमें दीवार की माप दर्ज नहीं है)

उपरोक्तानुसार प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा माह जुलाई 2021 में कुल (41+41+50+50+40+50+50+50=372) 372 मीटर हाथी दीवार का भुगतान लगभग 35 लाख का (प्रत्येक बिल 5–5 लाख से कम) कर दिया गया।

E. **जांच टीम की विवेचना:–**

जांच समिति के लिये प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा 2820 मीटर की हाथी दीवार हेतु 11 कार्यादेशों का जारी करना (जिसकी अनुमानित लागत 2.5 से 3.0 करोड़ के मध्य होगी) एवं 9 प्रमाणक हाथीदीवार एवं 1 प्रमाणक सोलर फैन्सिंग हेतु कुल दीवार 372 मीटर (कुल भुगतान लगभग 32.87 लाख) के बिल पारित कर भुगतान किया जाना पूर्णतः नियम विरूद्ध कार्यवाही है। **जांच समिति का उक्त अभिलेख देख कर यह मत था कि आखिर कोई भी जिम्मेदार राजकीय अधिकारी इस प्रकार कार्य कैसे कर सकता है।** इस कम में समिति को यह भी स्पष्ट करना है कि अनुमोदित टी0सी0पी0 में कोई भी guideline हो, कैम्पा में कुछ भी ए0पी0ओ0 प्रस्तावित किया गया हो, किसी भी राज्य सैक्टर/केन्द्र योजना में कार्य प्रस्तावित हो लेकिन राजकीय कार्यों को कराये जाने सम्बन्धी एक निश्चित प्रकिया अथवा protocal होता है जिसके कम में बजट उपलब्धता, वित्तीय एवं प्रशासनिक स्वीकृति तथा अधिप्राप्ति नियमावली का पालन करना अनिवार्य है।

इसी कम में CEO कैम्पा द्वारा जारी पत्रांक 952/3–33(5)/2021–22 दिनांक 19.01.2022 भी के समक्ष आया **(पृष्ठसं0 332–339)** इस पत्र द्वारा उन्होने प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन से स्वीकृत वार्षिक कार्ययोजना 2021–22 से इतर 189.13 लाख खर्चे का ब्यौरा मांगा है। इस पत्र में वर्ष 2021–22 में अवमुक्त 416.47 लाख में कही हाथी दीवार का वर्णन नहीं है। **अतः स्पष्ट होता है कि माह जुलाई 2021 में प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिवर्ज डिवीजन द्वारा कैम्पा मद से किया गया लगभग 35 लाख का भुगतान भी अनाधिकृत है।** इस पत्र के बिन्दु सं0 4 एवं 5 में भी स्पष्ट उल्लेख है कि भौतिक लक्ष्यों की प्राप्ति अनिवार्यतः अवमुक्त धनराशि के सापेक्ष ही की जाये एवं सक्षम स्तर से वित्तीय/प्रशासनिक स्वीकृति भी ली जाये। इसमें यह भी उल्लेख है बिन्दु सं0 8 कि प्रभाग/वृत्त स्तर पर प्रशासनिक/वित्तीय प्रबन्धन हेतु समय बद्ध/प्रभावी कार्यवाही सुनिश्चित की जाये। प्रभाग स्तर से की गयी उपरोक्त अनियमितताओं द्वारा CEO कैम्पा के उक्त सन्दर्भित पत्र द्वारा प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन का Explaination भी मांगा गया है। इस बिन्दु पर समिति को उच्च स्तर के अधिकारियों के स्तर से प्रकरण में administrative lapses दृष्टिगत हुये।

उक्त निर्मित दीवार के कुछ स्थलों के **(फोटो प्लेट नं0 7/8)** संलग्न है। कई स्थलों पर यह हाथी दीवार जगंल के बीचों बीच बना दी गयी है। पाखरौं सफारी बाड़ा नं0 1 के चारों ओर हाथी दीवार का भी औचित्य समझ में नहीं आया। अगर कार्बेट टाइगर रिर्जव का 10 वर्षीय approved TCP (tiger conservation plan) भी देखा जाये तो वर्ष 2012–13 से 2021–22 के मध्य सम्पूर्ण CTR क्षेत्र में ही मात्र 2 कि0मी0 हाथी दीवार बनाने का लक्ष्य दिया गया है। **(पृष्ठसं0 233–238)** इस कम में यह भी अवगत हुआ कि उक्त दीवारों के प्रथम चक के बिल लगभग 35 लाख माह 7/2021–22 में ही चार्ज हो चुके थे एवं माह अगस्त अन्तिम 6 दिनों में, (26 अगस्त से 31 अगस्तर 2021 के बीच) 2820 मीटर हाथी दीवार के 11 कार्यादेश जारी किये गये। इन कार्यादेशों की प्रति निदेशक, कार्बेट टाइगर रिर्जव को भी थी। **पूर्ण सम्भावनायें हैं कि इन कार्यों**

को कराये जाने की प्रत्यक्ष/अप्रत्यक्ष सूचनायें भी उच्च स्तरीय अधिकारियों को मिलती रही होगीं। बिना किसी वित्तीय एवं प्रशासनिक स्वीकृति तथा बजट उपलब्धता के भी यह कार्य निरन्तरता के साथ चलते रहे एवं 372 मीटर दीवार का कैम्पा योजना में अनाधिकृत रूप से भुगतान भी कर दिया गया। इस हाथी दीवार के सम्बन्ध में जांच समिति के सम्मुख निम्न प्रकार तीन और कार्यादेश विभिन्न स्रोतों से प्राप्त सूचनाओं के क्रम में जांच रिर्पोट अन्तिम करते समय समक्ष आये ये कार्यादेश पूर्व में वर्णित क्रम सं0 (i) से (xi) में वर्णित कार्यादेशों से अतिरिक्त है:- **(पृष्ठसं0 410–412)**

xii. कार्यादेश सं0 841/12–1 दिनांक 30.09.2021, पाखरों सफारी हेतु टाइगर बाड़ा के चारों और 0–1 कि0मी0 में हाथी सुरक्षा दीवार निर्माण (कार्यादेश श्री रमेश सिंह, ग्राम पो0 खनेता तल्ला, पट्टी विचला बदलपुर, जिला पौड़ी के नाम जारी किया गया)

xiii. कार्यादेश सं0 842/12–1 दिनांक 30.09.2021, पाखरों सफारी हेतु टाइगर बाड़ा के चारों और 1–2 कि0मी0 में हाथी सुरक्षा दीवार निर्माण (कार्यादेश श्री रमेश सिंह, ग्राम पो0 खनेता तल्ला, पट्टी विचला बदलपुर, जिला पौड़ी के नाम जारी किया गया)

xiv. कार्यादेश सं0 852/12–1 दिनांक 30.08.2021, पाखरों सफारी हेतु टाइगर बाड़ा के चारों और 2–3 कि0मी0 में हाथी सुरक्षा दीवार निर्माण (कार्यादेश श्री रमेश सिंह, ग्राम पो0 खनेता तल्ला, पट्टी विचला बदलपुर, जिला पौड़ी के नाम जारी किया गया)

यह तीनों कार्यादेश तो जांच टीम को पूर्णतः संतभित कर देने वाले थे क्योंकि ये तीनों ही लगभग 3000 मीटर के है। तो इसका तात्पर्य यह हुआ कि ये 3000 मीटर + पूर्व में वर्णित 2820 मीटर के जारी कार्यादेश बिन्दु सं0 (i) से (xi) तक + पूर्व में भुगतान कर दिये दीवार के बिल 372 मीटर क्रम सं0 (i) से (ix) के मध्य वर्णित प्रमाणक कुल = 6192 मीटर हाथी दीवार बनाने के प्रबल साक्ष्य मिल रहे है। इन तीनों कार्यादेशों का तो स्वंय निदेशक, कार्बेट टाइगर रिर्जव को भी सम्भवतः नहीं पता होगा तब ही उनकी सूचना में इसका कोई उल्लेख नही है। इस स्थिति में तो ये एक बड़ी प्रशासनिक चूक कही जायेगी जिसमें उच्च स्तर के अधिकारियों को पता ही नहीं कि इतने वृहद स्तर पर दीवार का निर्माण बिना बजट एवं बिना स्वीकृति के किया जा रहा है। इस सम्बन्ध में टीम द्वारा पूर्व में ही अपनी assumption/ limitation मद में लिखा जा चुका है **कि भविष्य में भी कब, कहां, कोई और भी पत्र अथवा कार्यादेश आदि प्रकट हो जाये, यह कहा नहीं जा सकता।** फिलहाल हाथी दीवार मामले के अन्ततः वर्तमान तक उपलब्ध साक्ष्यों के आधार पर ही समिति द्वारा पाया गया कि इस कार्य में व्यापक स्तर पर वित्तीय नियमों का उल्लंघन किया गया है।

निष्कर्ष (वित्तीय उल्लंघन)

1. सरकारी कार्यों को किये जाने हेतु उक्तानुसार कार्यवाही उत्तराखण्ड अधिप्राप्त नियमावली 2017 के नियम 39,नियम 49 (ग), नियम 3(10) एवं नियम 40 (4) का स्पष्ट उल्लघंन है।

2. उक्त कार्य हेतु कैम्पा योजना से अनाधिकृत भुगतान किया गया है अतः यह कार्य दुर्विनियोग कैम्पा नियम (CAFR), 2018 की धारा 35 का भी स्पष्ट उल्लंघन है।

उक्तानुसार निर्मित दीवार की WPA/FCA/IFA अन्तर्गत विधिक समीक्षा करना, जांच टीम को अत्यधिक दुष्कर/कठिन प्रतीत हुआ। क्योंकि इस प्रकार की दीवार निर्मित किया जाना, मानव–वन्यजीव संघर्ष रोकने हेतु वन विभाग द्वारा सामान्यतः अपनाई जा रही एक approved activity है। यह एक cost intencive activity भी है एवं इसके 1 कि0मी0 निर्माण में लगभग 80 लाख से 1 करोड के मध्य व्यय भी आता है। ये जो लगभग 6000 मीटर दीवार जगह–जगह **बिना वित्तीय एवं प्रशासनिक अनुमतियों** के खड़ी कर दी गयी है इसमें लगभग 5 से 6 करोड़ के मध्य के कार्यादेश जारी हुये हैं एवं इसमें ठेकेदारों का व्यय हुआ होगा। **ये धनराशि किस प्रकार कार्य करने वाली एजेन्सियों को दी जायेगी। और अगर इतना बड़ा कार्य ठेकेदारों द्वारा उधारी पर किया गया है तो फिर इस सबके पीछे क्या मन्तव्य छिपा हो सकता है ?** इस सम्बन्ध में पूर्व प्रमुख वन संरक्षक (HoFF), का पत्रांक 802/पी0ओ0 दिनांक 02.11.2021 भी समिति के समक्ष आया, जो कि उनके द्वारा मुख्य सचिव, उत्तराखण्ड को लिखा गया था एवं जिसके बिन्दु सं0 5 में प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व डिवीजन को लगभग 8 करोड़ रू0 कैम्पा योजना अन्तर्गत उपलब्ध कराने के तथ्य लिखे गये हैं। **(पृष्ठ सं0 290)**

वर्तमान में लागू IFMS इन कार्यों के भुगतान हेतु, सम्भवतः ऐसे कार्यों को recognize ही न कर पाये जिनमें न तो administrative sanction है और न ही financial sanction और न ही budget उपलब्ध है। **जांच का यह अंश, किसी गूढ conspiracy की ओर भी सम्भावनायें दृष्टिगत करता है कि कहीं इन कार्यों के सापेक्ष किसी/किन्ही, व्यक्ति/ व्यक्ति विशेषों को कोई अप्रत्यक्ष लाभ (in intangible form यथा लकड़ी, बोल्डर, मिट्टी आदि) तो सुलभ नहीं हुआ। टीम का यह स्पष्ट मत है कि यह स्वयं में एक थर्ड पार्टी उच्च स्तरीय जांच का विषय है।**

निष्कर्ष (विधिक उल्लंघन)

इसी कम में प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड द्वारा जारी कार्यवृत्त दिनांक 19.01.2022 **(पृष्ठसं0 16–18)** के भी परिणाम देखने होगें। **क्योंकि कई स्थलों पर इस दीवार क्षेत्र में स्थित वनों की स्थिति को देखते हुये इसके निर्माण मध्य tree removal की सम्भावनाओं को नकारा नहीं जा सकता। tree removal के पुख्ता प्रमाण सिद्ध होने पर** यह मामला भारतीय वन अधिनियम की धारा 26–1 (च एवं ज) का भी उल्लंघन होगा।

हाथी दीवार निर्माण में लगाये गये पत्थरों को वन क्षेत्र से निकालने के कारण यह मामला भारतीय वन अधिनियम की धारा 26–1 (छ) का उल्लंघन है।

उक्त कार्य को कराये जाने मध्य तैनात कर्मचारियों/अधिकारियों की सूची टेबल सं0 1 में संलग्न है।

4. कुगड्डा क्षेत्र, प्लेन रेंज के निर्माण कार्य:–

A. NTCA findings: -

NTCA द्वारा इस विषकय अपने स्थलीय भ्रमण (26–30 सितम्बर 2021) रिपोर्ट में कोई टिप्पणी नहीं दी गयी है।

B. **IRO(भारत सरकार वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, क्षेत्रीय कार्यालय देहरादून)findings: -**

भारत सरकार वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, द्वारा मात्र कुगड्डा क्षेत्र, पलेन रेंज का परिचय दिया है एवं विभिन्न भवनों के कार्यादेश जारी करने एवं निर्माण होने सम्बन्धी तथ्य बताये गये है। **FCA/IFA/WPA के सम्बन्ध में कोई टिप्पणी नहीं है।** कुल 7 work order टी0ओ0 क्वाटर, 3 work order आउट हाउस तथा 1 work order रिसेप्सन हेतु जारी किया गया है। IRO ने अपनी रिपोर्ट में बताया कि 6 बिल्डिंग टी0ओ0 क्वाटर के नाम से कुगड्डा कैम्प क्षेत्र में कैम्प के बाहर बन रही है, कैम्प के अन्दर भी 2 बिल्डिंग डिप्टी रेंजर क्वाटर एवं पैट्रौलिंग स्टेशन के नाम से बन रही है **उन्हें क्षेत्रीय निरीक्षण मध्य फोरेस्ट स्टाफ द्वारा बताया गया कि ये सब टूरिज्म सुविधा हेतु किया जा रहा है। (पृष्ठसं0 35–38)**

C. प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड/प्रमुख वन संरक्ष, वन्यजीव/निदेशक, कार्बेट टाइगर रिर्जव, द्वारा मा0 उच्च न्यायालय, उत्तराखण्ड में दायर शपथ पत्र दिनांक 09.11.2021:-

उक्त दायर शपथ पत्र में कुगड्डा क्षेत्र, प्लेन रेंज में निर्माण कार्यों के सम्बन्ध में कोई टिप्पणी नहीं दी गयी है।

D. **जांच टीम द्वारा अपने पत्रांक 1653/1–41 (iv) दिनांक 07.01.2022 द्वारा मांगी गयी सूचना के कम में वर्तमान प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन एवं निदेशक, कार्बेट टाइगर रिर्जव, द्वारा हस्ताक्षर युक्त प्रस्तुत सूचना:–**

निदेशक, कार्बेट टाइगर रिवर्ज द्वारा अपने पत्रांक 1651/1–41 दिनांक 12.01.2022 द्वारा इस कार्य के सम्बन्ध में विस्तृत सूचना मय संलग्नक उपलब्ध कराई गयी है। **(पृष्ठसं0 151–161)** सूचना का सार निम्न प्रकार है।

1. कर्मचारियों के आवास हेतु 2 भवन भू–तल में बनाये गये हैं जिनकी नपत 10.49 मीटर x 11.17 मीटर है।
2. **कार्य हेतु कोई बजट उपलब्ध नहीं था, वित्तीय–प्रशासनिक स्वीकृति नहीं है।**
3. कार्य 16.08.2021 को आरम्भ हुआ अभी अपूर्ण है, कार्य का कोई बिल चार्ज नहीं हुआ है तथा कार्य में **किसी प्रकार का WPA/FCA/IFA का उल्लंघन नहीं हुआ।** उक्त पत्र के साथ निदेशक द्वारा निम्न महत्वपूर्ण संलग्नक भी उपलब्ध कराये गये।

प्रभागीय वनाधिकारी, कालगढ़ टाइगर रिर्जव डिवीजन का पत्रांक 484/3–2 दिनांक 25.08.2021 जिसके द्वारा वे, निदेशक कार्बेट टाइगर रिर्जव से पर्यटकों/कर्मचारियों की सुविधा हेतु कुगड्डा क्षेत्र में निम्न मदों में टी0ए0सी0/वित्तीय स्वीकृति हेतु प्रस्ताव भेज कर रहे हैं। **(पृष्ठसं0 151–152)**

I.	कुगड्डा में स्वागती केन्द्र निर्माणः–	29.66 लाख
II.	कुगड्डा में मैस निर्माणः–	38.30 लाख
III.	कुगड्डा में रेंज कार्यालय/आवास निर्माणः–	46.32 लाख
IV.	कुगड्डा में स्टाफ क्वाटर/गैराज निर्माणः–	41.92 लाख

पुनः प्रभागीय वनाधिकारी, कालागढ टाइगर रिर्जव डिवीजन पत्रांक 485/3–2 दिनांक 25.08.2021 द्वारा निदेशक, कार्बेट टाइगर रिवर्ज, से कुगड्डा क्षेत्र में पर्यटकों/कर्मचारियों की सुविधा हेतु निम्न मदों में टी0ए0सी0/वित्तीय स्वीकृति हेतु के प्रस्ताव भेज रहे हैं। **(पृष्ठसं0 153)**

I.	कुगड्डा के टी0ओ0 क्वाटर/काटेज निर्माणः–	61.35 लाख
II.	कुगड्डा में टी0ओ0 क्वाटर/काटेज निर्माणः–	61.36 लाख
III.	कुगड्डा में स्टाफ क्वाटर/गैराज निर्माणः–	61.38 लाख
IV.	कुगड्डा में टी0ओ0 क्वाटर निर्माण यूनिट 3:–	59.43 लाख

इन दोनो पत्रों की प्रति प्रमुख वन संरक्षक, वन्यजीव/मुख्य वन्यजीव प्रतिपालक, एवं अपर प्रमुख वन संरक्षक, नियोजन एवं वित्तीय प्रबन्धन को भी की गयी है।

उक्त सूचना के साथ ही प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा जारी कार्यादेशों की प्रतियां भी निम्न प्रकार प्रेषित की गयी हैं। **(पृष्ठसं0 155–161)**

i. कार्यादेश सं0– 309/12–1 दिनांक 04.08.2021 कुगड्डा में टी0ओ0 क्वाटर गाइड कक्ष भाग–1 निर्माण। (कार्यादेश मै0 डी0पी0 सिंह कोन्ट्रेक्टर काशीपुर के नाम जारी किया गया है)

ii. कार्यादेश सं0– 310/12–1 दिनांक 04.08.2021 कुगड्डा में टी0ओ0 क्वाटर गाइड कक्ष भाग–2 निर्माण। (कार्यादेश मै0 डी0पी0 सिंह कोन्ट्रेक्टर काशीपुर के नाम जारी किया गया है)

iii. कार्यादेश सं0– 298/12–1 दिनांक 04.08.2021 सेंदखाल में टी0ओ0 क्वाटर गाइड कक्ष भाग–2 निर्माण। (कार्यादेश मै0 डी0पी0 सिंह कोन्ट्रेक्टर काशीपुर के नाम जारी किया गया है)

iv. कार्यादेश सं0– 311/12–1 दिनांक 04.08.2021 कुगड्डा में टी0ओ0 क्वाटर गाइड कक्ष भाग–3 निर्माण। (कार्यादेश मै0 डी0पी0 सिंह कोन्ट्रेक्टर काशीपुर के नाम जारी किया गया है)

v. कार्यादेश सं0– 304/12–1 दिनांक 04.08.2021 कुगड्डा में टी0ओ0 क्वाटर भाग–1 का निर्माण। (कार्यादेश मै0 डी0पी0 सिंह कोन्ट्रेक्टर काशीपुर के नाम जारी किया गया है)

vi. कार्यादेश सं0– 305/12–1 दिनांक 04.08.2021 कुगड्डा में टी0ओ0 क्वाटर भाग–2 निर्माण।(कार्यादेश मै0 डी0पी0 सिंह कोन्ट्रेक्टर काशीपुर के नाम जारी किया गया है)

vii. कार्यादेश सं0– 306/12–1 दिनांक 04.08.2021 कुगड्डा में टी0ओ0 क्वाटर भाग–3 निर्माण। (कार्यादेश मै0 डी0पी0 सिंह कोन्ट्रेक्टर काशीपुर के नाम जारी किया गया है)

सभी कार्यादेशों की प्रतियां निदेशक, कार्बेट टाइगर रिर्जव, को भी की गयी हैं। उक्त के अतिरिक्त प्रश्नगत क्षेत्र में कुछ और कार्यादेश भी प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा जारी किये गये हैं जो कि IRO **की रिपोर्ट में संलग्नक के रूप में लगे हुये समिति के संज्ञान में आये जो कि निदेशक, कार्बेट टाइगर रिर्जव द्वारा दी गयी सूचना में नहीं लगे थे। (पृष्ठसं0 229–232)**

viii. कार्यादेश सं0– 297/12–1 दिनांक 04.08.2021, सेन्धखाल में टी0ओ0 क्वाटर गाइड कक्ष भाग–1 निर्माण। (कार्यादेश मै0 डी0पी0 सिंह कोन्ट्रेक्टर काशीपुर के नाम जारी किया गया है)

ix. कार्यादेश सं0– 287/12–1 दिनांक 04.08.2021, कुगड्डा में आउट हाउस निर्माण भाग–1 का निर्माण। (कार्यादेश मै0 डी0पी0 सिंह कोन्ट्रेक्टर काशीपुर के नाम जारी किया गया है)

x. कार्यादेश सं0– 302/12–1 दिनांक 04.08.2021, कुगड्डा में आउट हाउस निर्माण भाग–2 का निर्माण। (कार्यादेश मै0 डी0पी0 सिंह कोन्ट्रेक्टर काशीपुर के नाम जारी किया गया है)

xi. कार्यादेश सं0– 303/12–1 दिनांक 04.08.2021, कुगड्डा में आउट हाउस निर्माण भाग–3 का निर्माण। (कार्यादेश मै0 डी0पी0 सिंह कोन्ट्रेक्टर काशीपुर के नाम जारी किया गया है)

E. जांच टीम की विवेचना एवं निष्कर्षः–

उपरोक्तानुसार स्थिति की जांच समिति द्वारा समीक्षा की गयी तथा यह भी स्पष्ट हुआ कि सम्भवतः निदेशक, कार्बेट टाइगर रिर्जव को यह भी सही–सही नहीं पता कि **कुगड्डा क्षेत्र में कितने निर्माण कार्य किये जा रहे हैं** तथ ही उनके द्वारा प्रस्तुत सूचना में वर्णित किया गया है कि कर्मचारियों के आवास हेतु 2 भवन भू–तल में बनाये गये हैं जिनकी नपत 10.49 मीटर x 11.17 मीटर है एवं लिखा गया है इसके भी कार्यादेश जारी नहीं किये गये जबकि उनके द्वारा 7 कार्यादेश सूचना के साथ संलग्न किये गये। **(पृष्ठसं0 165–181)** इन सभी कार्यादेशों के प्रति निदेशक, कार्बेट टाइगर रिवर्ज, को की ही गयी है। भारत सरकार वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय के निरीक्षण नोट में यह स्पष्ट उल्लेख किया गया है कि 6 भवन तो कुगड्डा कैम्प के बाहर बन रहे हैं, 2 भवन कुगड्डा कैम्प के अन्दर बन रहे हैं एवं कुल 7 वर्क आर्डर टी0ओ0 के लिये, 3 आउट हाउस के लिये, और 1 reception centre के लिये जारी किये गये हैं। उक्तानुसार स्पष्ट होता है कि **सम्भवतः निदेशक, कार्बेट टाइगर रिर्जव इस स्थान पर हुये निर्माण से या तो अवगत ही नही है या फिर उनके द्वारा वास्तविक तथ्यों को छुपाया गया है** इस बिन्दु पर समिति को उच्च स्तर के अधिकारियों के स्तर से प्रकरण में administrative lapses दृष्टिगत हुये। टीम द्वारा दिनांक 11.01.2022 को समयाभाव के कारण स्वंय स्थलीय निरीक्षण नहीं किया जा सका।

वित्तीय / प्रशासनिक अनुमतियों के सम्बन्ध में यहां भी वही स्थिति पाई गयी जो कि पहले के कार्यों में है। इन कार्यादेशों के जारी करने की तीव्रता इस स्तर की पायी गयी कि बिना बजट उपलब्धता एवं वित्तीय एवं प्रशासनिक स्वीकृति एक ही दिन दिनांक 04.08.2021 को 11 सं0 कार्यादेश एक ही ठेकेदार मै0 डी0पी0 सिंह को जारी कर दिये गये। इस प्रकार इस मामले में वित्तीय नियमों का निम्न प्रकार घोर उल्लंघन किया गया है।

निष्कर्ष (वित्तीय अनियमितता)

सरकारी कार्यों को किये जाने हेतु उक्तानुसार कार्यवाही उत्तराखण्ड अधिप्राप्त नियमावली 2017 के नियम 39, नियम 3 (10), नियम 40 (4) एवं 49 (ग) का स्पष्ट उल्लघंन है। **(पृष्ठ सं0 427)**

इस स्थल पर हुये / परिकल्पित इतने बडे पैमाने पर निर्माण कार्य को देखते हुये क्यों नहीं किसी भी उच्चाधिकारी द्वारा हस्तक्षेप किया गया एवं इसे रूकवाया गया क्योंकि कार्यादेशों की प्रतियां निदेशक, कार्बेट टाइगर रिर्जव को थी एवं टी0ऐ0सी0 / वित्तीय स्वीकृति प्राप्त करने हेतु निदेशक को सम्बोदित पत्र की प्रतियां प्रमुख वन संरक्षक, वन्यजीव एवं मुख्य वन्यजीव प्रतिपालक को भी पृष्ठाकिंत थी। **इस प्रकरण में भी ससमय, उच्च स्तर से बिना बजट / बिना स्वीकृतियां कराये जाने वाले कार्यों में नियमानुसार प्रभावी हस्तक्षेप न करने के तथ्य स्पष्ट होते है एवं** इस बिन्दु पर समिति को उच्च स्तर के अधिकारियों के स्तर से प्रकरण में administrative lapses दृष्टिगत होते हैं।

विधिक रूप से कुगड्डा में किये गये कार्यों का परीक्षण किया जाना निम्न प्रकार अत्यधिक रोचक है। प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा आवेदित TAC / वित्तीय स्वीकृति पत्रांक 484 / 3–2 दिनांक 25.08.2021 **(पृष्ठसं0 154)** एवं पत्रांक 485 / 3–2 दिनांक 25.08.2021 **(पृष्ठसं0 153)** में कार्य विवरण यथा स्वागती केन्द्र निर्माण / मैस निर्माण / टी0ओ0 क्वाटर काटेज निर्माण आदि–आदि एवं जारी कार्यादेशों में टी0ओ0 क्वाटर गाइड कक्ष भाग–1, भाग–2, भाग–3 निर्माण तथा टी0ओ0 क्वाटर भाग–1, भाग–2, भाग–3 आदि देख कर तथा भारत सरकार वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय द्वारा प्रद्धत निरीक्षण नोट पढ कर यह स्पष्ट आभास होता है कि इस स्थल पर एक बडे रूप में पर्यटक सुविधायें बनायी जा रही थी। जो कि प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा आवेदित TAC / वित्तीय स्वीकृति पत्रांक 484 / 3–2 दिनांक 25.08.2021 एवं पत्रांक 485 / 3–2 दिनांक 25.08.2021 के विषय में ही निम्न प्रकार वर्णित है **"प्रभाग के सोना नदी एवं पलैन रेंज के अन्तर्गत पर्यटकों / कर्मचारियों की सुविधा हेतु विभिन्न निर्माण कार्यों के प्राक्कलन वित्तीय स्वीकृति / टी0ए0सी0 करवाने के सम्बन्ध में"**।

यह भी स्पष्ट है कि टूरिज्म गैरवानिकी गतिविधि है।

TCP भी इस प्रकार की सुविधा / निर्माण करने की अनुमति बिना FCA 1980/WPA 1972 की स्वीकृतियों के नही देता यहां तक कि Eco tourism के लिये भी भारत सरकार के पत्रांक File No. 5-2/2017-FC Part(1) दिनांक 25.10.2021 **(पृष्ठसं0 239–243)** द्वारा निम्न प्रकार व्यवस्था दी गयी है:–

Development/ construction of facilities which are not of permanent nature, in forest areas for the purpose of ecolourism by government authorities shall not be considered as non-forestry activity for the purpose of FC Act 1980.

वैसे उक्त व्यवस्था भी 25.10.2021 के पत्र द्वारा निर्गत है। इससे पूर्व लागू guidelines के para 12.13 अनुसार (पृष्ठ सं0 241)

12.13 ecotourism: ecotourism in a non-forestry activity and will be allowed in PA if the said activies are part of the management plan/ TCP and are duly approved by central government.

एवं प्रश्नगत क्षेत्र जो कि tiger reserve का हिस्सा है में, मोरघट्टी की ही भांति (जैसा कि प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड द्वारा अपने शपथ पत्र दिनांक 09.11.2021 में स्पष्ट लिखा है कि ऐसे स्थलों पर टी0सी0पी0 अनुसार पर्यटक सुविधायें स्थापित करने से पूर्व FCA अन्तर्गत अनुमतियां लेनी अनिवार्य है)।

निष्कर्ष (विधिक उल्लंघन)

प्रश्नगत क्षेत्र में उपलब्ध अभिलेखों के अध्ययन उपरान्त ऐसा स्पष्ट होता है कि प्रश्नगत क्षेत्र में यहां कुछ पर्यटन सुविधायें विकसित करने के प्रयास किये गये। पर्यटन/ईको पर्यटन गैरवानिकी गतिविधि होने के कारण, इस कार्य को किये जाने के दृष्टिगत FCA 1980 की धारा 2 (2) का स्पष्ट उल्लंघन दृष्टिगत होता है।

विधिक दृष्टि से प्रश्नगत क्षेत्र में tree removal की सम्भावनाओं की NRSA imagery द्वारा पुख्ता पुष्टि हेतु प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड द्वारा दिनांक 19.01.2022 को निर्देश निर्गत किये जा चुके है। इसके परिणाम अगर tree removal के पक्ष में आते हैं तो यहां के illegal tree felling के साथ–साथ, ये वृक्ष कहां गये प्रथक से जांच का विषय होगा।

वृक्ष कटान की पुष्टि होने पर यह कार्य भारतीय वन अधिनियम 1927 की धारा 26 (च एवं ज) का उल्लंघन होगा।

प्रश्नगत क्षेत्र में वर्णित कार्य अवधि मध्य तैनात कर्मचारियों/अधिकारियों की सूची संलग्न में Table no. I के रूप में दी गयी है।

5. **पाखरौं वन विश्राम गृह परिसर में भवनों का निर्माण:–**

A. NTCA Findings:-

NTCA द्वारा अपने निरीक्षण (26–30 सितम्बर 2021) रिपोर्ट में अवगत कराया है कि पाखरों में भी मोरघट्टी की ही भांति 4 यूनिट बन रही हैं। **इन भवनों की डिजाईन कोटेज रूप में है जो कि टूरिज्म प्रयोजन के लिये होती है।** चूंकि ये स्थल कार्बेट टाइगर रिजर्व का बफर है। **अतः यहां WPA 1972, FCA 1980 के अन्तर्गत स्वीकृतियां लेनी अनिवार्य है।** प्रभागीय वनाधिकारी ने उन्हें अवगत कराया कि उनके पत्रांक 541, 542, 544, 545, 547, 548, 549, 550, 551/3–2 सभी दिनांक 31.08.2021 द्वारा निदेशक से स्वीकृतियां मांगी थी। निदेशक ने अवगत कराया कि ये पत्र उन्हें कभी प्राप्त नहीं हुये। **(पृष्ठसं0 22)**

B. IRO**(भारत सरकार वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, क्षेत्रीय कार्यालय देहरादून)findings: -**

भारत सरकार वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, द्वारा अपने निरीक्षण (25–26 अक्टूबर 2021) रिपोर्ट में अवगत कराया कि उन्हें प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन ने बताया कि बनाई जा रही **4 Identical double story buildings (each having 4 room with attached bathroom facility) पशु चिकित्सक आवास– पशु चिकित्सक स्टाफ आवास–क्यूरेटर– रेंज अधिकारी आवास है।** भारत सरकार वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, **को यह पूर्णतः असत्य प्रतीत हुआ एवं ये निर्माण वन संरक्षण अधिनियम 1980, वन संरक्षण अधिनियम 1927 का विशुद्ध उल्लंघन है।** निदेशक, द्वारा उक्त निर्माण कार्य रोकने हेतु लिखा भी गया परन्तु प्रभागीय वनाधिकारी ने नहीं माना। इस कम में उनके द्वारा निदेशक, कार्बेट टाइगर रिर्जव द्वारा जारी पत्र दिनांक 27.08.2021, **(पृष्ठसं0 85 & 246)** दिनांक 23.09.2021, **(पृष्ठसं0 87 & 245)** दिनांक 23.10.2021 **(पृष्ठसं0 244)** तथा पत्र दिनांक 20.09.2021 **(पृष्ठसं0 86 & 247)** तथा पत्र दिनांक 04.10.2021 **(पृष्ठसं0 248–249)** का हवाला भी दिया गया जिस पर प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व, प्रभाग द्वारा अपने पत्रांक 22.09.2021 **(पृष्ठसं0 250)** द्वारा कार्यों का औचित्य साबित करने की कोशिश की गयी थी।

C. **प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड/प्रमुख वन संरक्षक, वन्यजीव/निदेशक, कार्बेट टाइगर रिर्जव, द्वारा मा0 उच्च न्यायालय, उत्तराखण्ड में दायर शपथ पत्र दिनांक 09.11.2021:-**

उक्त शपथ पत्र में पाखरों वन विश्राम गृह के समीप निर्माण कार्यों के सम्बन्ध में अवगत कराया गया है कि यहां 2 दोमंजिला इमारतें प्रत्येक 128 वर्ग मी0 floor area की, 1 एक मंजिला इमारत 145 वर्ग मी0 floor area की तथा 1 एक मंजिला इमारत 128 वर्ग मी0 floor area की निर्माणाधीन है। उन्हे प्रभागीय वनाधिकारी ने बताया कि पाखरों सफारी हेतु स्वीकृत क्षेत्र में उक्त भवन बनाते तो अधिक पेड़ काटने पड़ते अतः यहां बना दिये गये। वन संरक्षण अधिनियम 1950 अन्तर्गत प्लान बदलवाकर पुनः स्वीकृत करवायेगें। निदेशक,

कार्बेट टाइगर रिवर्ज, ने बताया कि **उनके द्वारा कोई वित्तीय/प्रशासनिक-स्वीकृति नहीं** दी गयी है। **इसमें FCA 1980/WPA 1972 का उल्लंघन हुआ है। (पृष्ठसं0 58–68)**

D. **जांच टीम द्वारा अपने पत्रांक 1653/1–41 (iv) दिनांक 07.01.2022 द्वारा मांगी गयी सूचना के क्रम में वर्तमान प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन एवं निदेशक, कार्बेट टाइगर रिर्जव, द्वारा हस्ताक्षर युक्त प्रस्तुत सूचना:–**

निदेशक, कार्बेट टाइगर रिवर्ज द्वारा अपने पत्रांक 1651/1–41 दिनांक 12.01.2022 द्वारा इस कार्य के सम्बन्ध में विस्तृत सूचना मय संलग्नक उपलब्ध कराई गयी है। **(पृष्ठसं0 162–172)** सूचना का सार निम्न प्रकार है।

1. पाखरों वन विश्राम गृह में तीन भवन जिसमें प्रत्येक 10.49 x 11.17 वर्ग मी0 तथा एक भवन 14.92 x 9.70 वर्ग मी0 में सभी दोमंजिलों में निर्माणाधीन है।
2. **कार्य हेतु बजट नहीं, वित्तीय स्वीकृति नहीं थी, प्रशासनिक स्वीकृति नहीं थी।**
3. कार्य 10.08.2021 को चालू हुआ अभी अपूर्ण है।
4. कार्य से सम्बन्धित कोई बिल चार्ज नहीं हुआ।
5. कार्य वन अधिनियम में स्वीकृत पाखरों टाइगर सफारी में वर्णित स्थल से परिवर्तित हो गया है। अतः **वन संरक्षण अधिनियम 1980 अन्तर्गत दी गयी शर्तों का उल्लंघन है।** IFA/WPA का उल्लंघन नहीं है।

निदेशक, कार्बेट टाइगर रिवर्ज द्वारा निम्न प्रकार प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व द्वारा जारी कार्यादेश संलग्न किये है:– **(पृष्ठसं0 165–172)**

i. कार्यादेश पत्रांक– 240/12–1 दिनांक 28.07.2021:– पाखरों रेंज स्थित पाखरों में कैम्प क्वाटर ग्राउन्ड फ्लोर भवन। (कार्यादेश शहनवाज शमसी, ग्राम गंगादत्त जोशी मार्ग, कोटद्वार को जारी किया गया)

ii. कार्यादेश पत्रांक– 241/12–1 दिनांक 28.07.2021:– पाखरों रेंज स्थित पाखरों में **कैम्प क्वाटर फर्स्ट फ्लोर भवन (प्रथम तल भवन)**। (कार्यादेश एक्सक्लूसिव डिजाईन प्रा0लि0, ग्राम रामागांव पो0 गुमखाल, पौड़ी गढ़वाल को जारी किया गया)

iii. कार्यादेश पत्रांक– 242/12–1 दिनांक 29.07.2021:– पाखरों रेंज स्थित पाखरों में टी0ओ0 क्वाटर फर्सट फ्लोर (प्रथम तल) भवन। (कार्यादेश एक्सक्लूसिव डिजाईन प्रा0लि0, ग्राम रामागांव पो0 गुमखाल, पौडी गढ़वाल को जारी किया गया)

iv. कार्यादेश पत्रांक– 243/12–1 दिनांक 29.07.2021:– पाखरों रेंज स्थित पाखरों में टी0ओ0 क्वाटर ग्राउण्ड फ्लोर भवन। (कार्यादेश शहनवाज शमसी, ग्राम गंगादत्त जोशी मार्ग, कोटद्वार को जारी किया गया)

v. कार्यादेश पत्रांक– 1051/12–1 दिनांक 22.10.2021:– पाखरों रेंज स्थित पाखरों में **कैम्प क्वाटर प्रथम तल निर्माण।** (कार्यादेश शहनवाज शमसी, ग्राम गंगादत्त जोशी मार्ग, कोटद्वार को जारी किया गया)

vi. कार्यादेश पत्रांक– 1050/12–1 दिनांक 22.10.2021:– पाखरों रेंज स्थित पाखरों में कैम्प क्वाटर 1 भू–तल निर्माण। (कार्यादेश शहनवाज शमसी, ग्राम गंगादत्त जोशी मार्ग, कोटद्वार को जारी किया गया)

vii. कार्यादेश पत्रांक– 1052/12–1 दिनांक 22.10.2021:– पाखरों रेंज स्थित पाखरों में टी0ओ0 क्वाटर 2 भू–तल निर्माण। (कार्यादेश एक्सक्लूसिव डिजाईन प्रा0लि0, ग्राम रामागांव पो0 गुमखाल, पौड़ी गढ़वाल को जारी किया गया)

viii. कार्यादेश पत्रांक– 1053/12–1 दिनांक 22.10.2021:– पाखरों रेंज स्थित पाखरों में टी0ओ0 क्वाटर 2 प्रथम तल निर्माण। (कार्यादेश एक्सक्लूसिव डिजाईन प्रा0लि0, ग्राम रामागांव पो0 गुमखाल, पौड़ी गढ़वाल को जारी किया गया)

उक्त सभी कार्यादेशों की प्रति निदेशक, कार्बेट टाइगर रिवर्ज को भी की गयी है।

उक्त के अतिरिक्त निदेशक, कार्बेट टाइगर रिर्जव द्वारा निम्न प्रकार प्रतियां भी संलग्न की है।

1. प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन का पत्रांक 437/3–2 दिनांक 19.08.2021 जिसमें प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन, मुख्य वन्यजीव प्रतिपालक से (द्वारा निदेशक, कार्बेट टाइगर रिजर्व) निम्न कार्यों की अनुमति देने हेतु लिख रहे हैं:– **(पृष्ठसं0 164)**
   i. पाखरों में टूरिंग क्वाटर/पशुचिकित्सा अधिकारी आवास/कैम्प आफिस निर्माण:–94.20 लाख
   ii. पाखरों में फार्मसिस्ट/सहायक/क्यूरेटर सहायक आवास:– 59.66 लाख
   iii. पाखरों में क्यूरेटर/टाइगर सफारी इंचार्ज आवास/कार्यालय/अन्य स्टाफ कीयर आवास:– 59.55 लाख।
   iv. पाखरों में राजि कार्यालय/उप वन संरक्षक–प्रभागीय वनाधिकारी कैम्प हट:– 59.66 लाख
   कुल:– 273.18 लाख
2. प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन, का पत्रांक 1326/3–2 दिनांक 22.11.2021, **(पृष्ठसं0 183)** जिसमें प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन, मुख्य वन्यजीव प्रतिपालक से (द्वारा निदेशक, कार्बेट टाइगर रिजर्व) निम्न कार्यों के बारे में मुख्य वन्यजीव प्रतिपालक से पूछ रहे हैं कि उनके द्वारा स्वीकृतियां आवेदित की गयी थी, आपके स्तर पर लम्बित है, इन कार्यों को करने में वन संरक्षण अधिनियम 1980 में छूट है, ये कार्य टी0सी0पी0 की आवश्यकता के अनुरूप है। इस प्रकार के कार्य APO में रखे जाते हैं, वित्तीय–तकनीकी स्वीकृति आवेदित की जाती है, धनराशि प्राप्त होने पर भुगतान कर दिया जाता है। बजट की मांग कर रखी है। कहा जा रहा है

मुख्य वन्यजीव प्रतिपालक स्तर से विधिक स्वीकृति नहीं है। अतः ये कार्य अवैध है। **कृपया बतायें, tiger reseve के किसी भी भाग में क्या आप द्वारा उक्त प्रकार के वानिकी कार्य कराये जाने की विधिक स्वीकृति दी गयी है ?** प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन, द्वारा पत्र में निम्न कार्य लिखे गये हैं:–

i.	सोनानदी मार्ग पर 05 कल्वर्ट निर्माणः–	43.03 लाख
ii.	सोनानदी रेंज में मोरघट्टी में 04 कर्मचारी भवन निर्माणः–	237.72 लाख
iii.	पाखरों रेंज में पाखरों वन विश्राम गृह में 04 कर्मचारी आवास निर्माणः–	273.18 लाख
iv.	पाखरों के अन्तर्गत वाटर बॉडी निर्माणः–	25.00 लाख

E- जांच समिति की विवेचना एवं निष्कर्ष:–

उक्त Factual Information जो कि अत्यधिक complicated और varied भी है के मध्य समिति द्वारा अपनी राय एवं findings निकालना वास्तव में एक अत्यधिक जटिल कार्य रहा। फिर भी सम्पूर्ण मामले की निम्न प्रकार विवेचना की जा रही है।

सर्वप्रथम तो कार्बेट पार्क प्रशासन की पाखरों में भवन निर्माण को लेकर लिये गये Stand पर समयानुसार भिन्नता दृष्टिगत हुई। उदारणतः

- सर्वप्रथम NTCA भ्रमण मध्य (26–30 सितम्बर 2021) जिसमें निदेशक, कार्बेट टाइगर रिवर्ज एवं प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन भी उपस्थित थे, यह तथ्य प्रकाश में लायें गये कि प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा अपने विभिन्न पत्राकों लगभग 9 संख्या सभी दिनांक 31.08.2021 **(पृष्ठसं0 22)** द्वारा निदेशक, कार्बेट टाइगर रिर्जव से वित्तीय स्वीकृतियां मांगी गयी परन्तु उनके द्वारा नहीं दी गयी। निदेशक, कार्बेट टाइगर रिर्जव द्वारा NTCA के सम्मुख अवगत कराया गया कि ये पत्र उन्हे प्राप्त ही नहीं हुये। यहां पर **वास्तविक तथ्यों के साथ कुछ अनभिज्ञता वर्णित करने के प्रयास किये गये क्योंकि इस क्षेत्र में सर्वप्रथम** तो प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा चार कार्यादेश (बिन्दु सं0 i से iv) तो माह जुलाई 2021 में ही कर दिये गये थे तथा 19.08.2021 को प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा अपने पत्रांक 437/3–2 दिनांक 19.08.2021 **(पृष्ठसं0 164)** से मुख्य वन्यजीव प्रतिपालक, (द्वारा निदेशक, कार्बेट टाइगर रिर्जव) लगभग 2.73 करोड़ के कार्यो हेतु स्वीकृति हेतु अनुरोध किया था एवं इसके पश्चात 22.10.2021 को प्रभागीय वनाधिकारी, कालागढ टाइगर रिर्जव डिवीजन द्वारा 4 और कार्यादेश भवन निर्माण (क्रम सं0 v से viii तक) सम्बन्धी जारी कर दिये गये। इस घटना से यह पूर्णतः सिद्ध होता है **कि पाखरों वन विश्राम गृह में भवन निर्माण सम्बन्धी जो भी कार्य हो रहा था वह सतमय सभी सम्बन्धितों के संज्ञान में था।**
- पुनः जब लगभग 1 माह पश्चात भारत सरकार वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, का निरीक्षण (25–26 अक्टूबर 2021) में हुआ तब भी निदेशक, कार्बेट टाइगर रिर्जव, एवं प्रभागीय वनाधिकारी, कालागढ़

टाइगर रिर्जव डिवीजन साथ थे। उस समय निदेशक, कार्बेट टाइगर रिर्जव, ने स्पष्ट बताया कि उनके द्वारा प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन को कई पत्र लिखे गये जिसमें उन्होने कार्य रोकने हेतु निर्देश दिये परन्तु प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा उनके निर्देशों का पालन नहीं किया गया। इससे स्पष्ट होता है कि इस समय अवधि में कार्बेट प्रशासन द्वारा प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा कराये जा रहे कार्यो पर आपत्ति उठानी आरम्भ कर दी गयी थी। यहां समिति के द्वारा यह भी अनुभव किया गया कि निदेशक, कार्बेट टाइगर रिर्जव द्वारा निर्माण कार्य रोकने सम्बन्धी जिन पत्रों का बार–बार हवाला दिया जा रहा है उनकी प्रतियां सभी उच्च स्तर को समय–समय पर की जाती रही है।

- पुनः जब लगभग 1 माह पश्चात प्रमुख वन संरक्षक (HoFF), प्रमुख वन संरक्षक, वन्यजीव, निदेशक, कार्बेट टाइगर रिर्जव के स्थलीय निरीक्षण दिनांक 30.11.2021 पश्चात मा0 उच्च न्यायालय में दायर शपथ पत्र दिनांक 09.11.2021 में पाखरों वन विश्राम गृह के आस–पास बने निर्माण कार्य को, पाखरों टाइगर सफारी के स्वीकृत कार्यों से जोडते हुये देखा गया एवं कतिपय कारणों वश भवनों के निर्माण हेतु स्थल परिवर्तन हो जाने सम्बन्धी तथ्य रखे गये।

उपरोक्तानुसार अगर गहनता के साथ देखा जाये तो माह जुलाई से ही इन कार्यों की गहन समीक्षा की जा सकती थी एवं सभी सम्बन्धित अधिकारियों के सम्मलित प्रभावी प्रयासों से किसी भी दृष्टि से विधि के विपरीत हो रहे कार्यों को रोका/परिवर्तित/सही किया जा सकता था, जो कि नहीं हुआ। इस बिन्दु पर समिति को उच्च स्तर के अधिकारियों के स्तर से प्रकरण में administrative lapses दृष्टिगत होते हैं।

अब अगर प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा किये गये कार्यादेशों पर दृष्टि डाली जाये तो पुनः यह प्रतीत होता है कि प्रभागीय वनाधिकारी के स्तर से कार्यादेशों को जारी करने में अप्रत्याशित तेजी दिखाई गयी। जिस कारण से उनके द्वारा किये गये कार्यादेश स्वंय में ही सदेंहास्पद हो गये। **उदाहरणतः कार्यादेश सं0 241/12–1 दिनांक 28.07.2021 (ii) एवं कार्यादेश सं0 1051/12–1 दिनांक 22.10.2021 (v) एक ही कार्य "कैम्प क्वाटर फर्स्ट फ्लोर (प्रथम तल)" के कर दिये गये।** प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा जो कार्य विवरण कार्यादेशों में लिखा गया है वह स्वयं में ही अत्यधिक आशचर्यजनक प्रतीत होते है। सभी कार्यादेशों में टी0ओ0 क्वाटर–कैम्प क्वाटर, आदि का ही उल्लेख है। आखिर कितने कैम्प क्वाटर/टी0ओ0 क्वाटर उस क्षेत्र में परिकल्पित किये गये हैं ? अगर ये भवन पाखरों सफारी से सम्बन्धित हैं तो फिर इनके कार्यादेशों में कार्य का विवरण वह क्यों नही लिखा गया जो कि उनके पत्रांक 437/3–2 दिनांक 19.08.2021 **(पृष्ठसं0 184)** द्वारा आदेदित टी0ए0सी0/वित्तीय स्वीकृति पत्र में लिखा गया है।

पुनः प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन जब अपने पत्रांक 19.08.2021 **(पृष्ठसं0 184)** द्वारा मुख्य वन्यजीव प्रतिपालक से (द्वारा निदेशक, कार्बेट टाइगर रिर्जव) से कार्यों की अनुमति मांग रहे है

तब वे 273.18 लाख के लगभग 12–13 विभिन्न निर्माण कार्य अवगत करा रहे है एवं जब प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन पुनः 22.11.2021 **(पृष्ठसं0 163)** को सीधे मुख्य वन्यजीव प्रतिपालक को पत्र लिख रहे हैं, तो वानिकी कार्यों का तर्क देते हुये, **यही धनराशि 273.18 लाख मात्र** "पाखरों रेंज अन्तर्गत पाखरों वन विश्राम गृह में 4 कर्मचारी आवास निर्माण" की बात लिख रहे है। इसकी प्रति वे प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड, प्रमुख वन संरक्षक, वन्यजीव, को भी कर रहे है।

22 नवम्बर 2021 तक वैसे भी प्रकरण में काफी देर हो चुकी थी, मामला शीर्षस्त स्तरों में take up हो चुका था। जिसके out come हम सभी को दिनांक 25.11.2021 को जारी ट्रान्सफर आदेशों एवं विभिन्न समाचार पत्रों में पढ़ने को भी मिला। (पृष्ठसं0 413–416)

निदेशक, कार्बेट टाइगर रिवर्ज द्वारा अवगत कराये अनुसार कि कार्य हेतु **कोई वित्तीय/प्रशासनिक स्वीकृति नहीं थी, बजट नहीं था (पृष्ठसं0 162)** के दृष्टिगत प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिवर्ज, प्रभाग द्वारा उपरोक्तानुसार करोडों रूपयें के कार्यादेश जारी कर देना उचित नहीं था। इस क्रम में समिति द्वारा पाया गया कि इन निर्माण कार्यों को करने में निम्न प्रकार वित्तीय अनिमित्ता की गयी।

निष्कर्ष (वित्तीय अनियमित्ता)

सरकारी कार्यों को किये जाने हेतु उक्तानुसार कार्यवाही उत्तराखण्ड अधिप्राप्त नियमावली 2017 के नियम 39, नियम 49 (ग), नियम 3 (10), नियम 40 (4) का स्पष्ट उल्लघंन है। (पृष्ठ सं0 427)

इस निर्माण कार्य को अगर विधिक रूप से भी देखा जाये तो स्पष्ट होता है कि जब दिनाक 11.01.2022 को जांच समिति ने स्थलीय निरीक्षण किया तथा सम्पूर्ण पाखरों वन विश्राम गृह सीमा की KML file बनायी एवं उसकी google earth में उपलब्ध दिसम्बर 2020 की स्थिति देखी तो चौकाने वाले सत्य दृष्टिगत हुये। ये कार्य कदापि भी स्वीकृत पाखरों सफारी अन्तर्गत नहीं थें। ये कार्य स्वीकृत पाखरों सफारी सीमा से बाहर थे। **(प्लेट 9, 10, 11, 12)** इस तथ्य का उल्लेख निदेशक, कार्बेट टाइगर रिर्जव ने अपने ध्वस्तीकरण आदेश दिनांक 03.11.2021 **(पृष्ठसं0 88–89)** एवं पत्रांक 1165/3–2 दिनांक 16.11.2021 (पृष्ठ सं0 428) में भी स्पष्टतः किया है।

निष्कर्ष (विधिक उल्लंघन)

प्रश्नगत क्षेत्र में भ्रमण उपरान्त समिति के कुछ सदस्यों का, भवनों की वन विश्राम गृह के सापेक्ष लोकेशन (वन विश्राम गृह के आगे) एवं इन भवनों की डिजाइन तथा जो वन विभाग में निर्मित किये जाने वाले विभिन्न श्रेणी के भवनों के मानक डिजाइन में भिन्नता दृष्टिगत ऐसा मत है कि प्रश्नगत क्षेत्र में यहां कुछ पर्यटन सुविधायें भी विकसित करने के प्रयास किये जा रहे थे। पर्यटन/ईको पर्यटन गैरवानिकी गतिविधि होने के कारण एवं पक्के निर्माण कार्य किये जाने के दृष्टिगत FCA 1980 की धारा 2 (2) का उल्लंघन है।

पूर्व प्रमुख वन संरक्षक (HoFF), ने भी अपने पत्रांक 802/पी0ओ0 दिनांक 02.11.2021 **(पृष्ठ सं0 290)** द्वारा मुख्य सचिव उत्तराखण्ड को स्पष्ट लिखा है कि प्रश्नगत क्षेत्र में पर्यटन की दृष्टि से निर्माण कार्य हो रहा था।

अवैध रूप से वृक्षों को हटाने के तथ्य google earth image से दृष्टिगत हुये है जोकि इस image द्वारा quantity नहीं किया जा सकता। इस हेतु प्रमुख वन संरक्षक (HoFF) द्वारा निर्गत निर्देश 19.01.2022 **(पृष्ठसं0 16–18)** के परिणाम आने पर ही पुख्ता रूप से tree removal की मात्रा पता हो पायेगी।

वर्तमान में, google earth image से दृष्टिगत हो रहा है कि यहां वृक्षों का removal किया गया है अतः यह कार्य भारतीय वन अधिनियम 1927 की धारा 26–1 (च एवं ज) का स्पष्ट उल्लंघन है।

प्रश्नगत क्षेत्र में वर्णित कार्य अवधि मध्य तैनात कर्मचारियों/अधिकारियों की सूची संलग्न में Table no. 1 के रूप में दी गयी है।

6. पाखरों टाइगर सफारी:–

प्रश्नगत जांच में पाखरों टाइगर सफारी से सम्बन्धित कार्य निम्न प्रकार है:–

1. पाखरों कक्ष संख्या 08 में जलाशय निर्माण
2. गूजर स्रोत वीट पाखरों क0सं0 3 में टाइगर वाड़ा नं0 1, 2570 मीटर निर्माण।
3. गूजर स्रोत वीट पाखरों क0सं0 3 में टाइगर वाड़ा नं0 2, 3000 मीटर निर्माण।
4. पाखरों क0सं0 3 में व्याख्यान केन्द्र का निर्माण।
5. गूजर स्रोत वीट पाखरों क0सं0 3 में प्रशासनिक भवन निर्माण।
6. पाखरों टाइगर सफारी के टाइगर वाड़ा नं0 1 में 1250 एवं 1184 मीटर आन्तरिक मार्ग निर्माण।
7. पाखरों टाइगर वाड़ा नं0 1 व नं0 2 में 5 कि0मी0 सर्विस रोड निर्माण (2 वाड़ों के बीच के स्थान एवं प्रथम वाडे के बराबर से सर्विस रोड तक पहुचने के रास्तों को सम्मिलित करते हुये सर्विस रोड पाखरों सफारी की उत्तरी सीमा से लगभग लगती हुयी चलती है।)

उक्त स्थलों के सम्बन्ध में विभिन्न स्थलीय निरीक्षण टीमों/अधिकारियों द्वारा दी गयी आख्याओं को, एक साथ सम्मलित करते हुऐ, निम्न प्रकार अवगत कराया जा रहा है:–

A. NTCA Findings:-

NTCA द्वारा अपने क्षेत्रीय भ्रमण (26 से 30 सितम्बर 2021) रिपोर्ट में निम्न प्रकार अवगत कराया गया है। **(पृष्ठसं0 20–24)**

पाखरों के निकट वाटर वॉड़ी:–

पाखरों वन विश्राम गृह के सामने एक विशाल स्तर पर मिट्टी खुदाई का कार्य किया गया है। स्थलीय निरीक्षण मध्य प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा उन्हे (टीम को) अवगत कराया गया कि इस कार्य में कोई वृक्ष नहीं कटा है लेकिन आस–पास के वृक्षों को देखते हुये लगता है कि यहां वृक्षों का पातन किया गया है। वाटर वॉड़ी की लोकेशन देख कर लगता है कि यह काम habitat or wildlife management हेतु नहीं अपितु वन्य जीवों को आकृर्षित कर पर्यटन को बढाने/सहयोग करने हेतु किया गया है। प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन इस कार्य को किये जाने हेतु कोई competent authority द्वारा जारी स्वीकृति नही दिखा पाये।

पाखरों सफारी में वृक्ष कटान:–

पाखरों सफारी हेतु भारत सरकार से 163 वृक्षों के पातन की अनुमति थी। सफारी की उत्तरी सीमा पर देखा गया कि एक सडक बनाई गयी है जो पाखरॉं–कोटद्वार मार्ग को तीन जगह inter connect करती है। प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन ने बताया कि उत्तरी सीमा पर एक फायर लाईन थी जो पाखरों कोटद्वार मार्ग पर तीन जगह inter-conneting roads है यह transect lines है। कमेटी यह अनुभव करती है कि यहां स्वीकृत 163 वृक्षों के अतिरिक्त बड़ी संख्या में पातन कार्य हुआ है **जो कि वन अधिनियम का उल्लंघन है।**

B. IRO**(भारत सरकार वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, क्षेत्रीय कार्यालय देहरादून)findings: -**

भारत सरकार वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, द्वारा स्थलीय निरीक्षण (25–26 अक्टूबर 2021) रिपोर्ट में निम्न प्रकार स्थिति अवगत कराई गयी है। **(पृष्ठसं0 25–38)**

टाइगर सफारी पाखरों:–

106.16 हे0 में टाइगर सफारी को दिनांक 10.09.2021 को भारत सरकार द्वारा विधिवत स्वीकृति (Stage-II) दी गयी। सफारी का administrative block एवं interpretation centre निर्माणाधीन है लेकिन यह आर0सी0सी0 से बन रहा है जबकि भारत सरकार की approval में सफारी के infrastructure, बम्बू तथा अन्य प्राकृतिक प्रदार्थों (natural materials) से बनाने के निर्देश थे। निदेशक, कार्बेट टाइगर रिर्जव, ने बताया कि क्षेत्र हाथी ग्रस्थ है तथा दीमक का प्रकोप भी है अतः Main structure RCC का है तत्पश्चात इसमें bamboo का इस्तेमाल कर eco friendly बनाया जायेगा। यह निर्देशित किया गया कि निदेशक, कार्बेट टाइगर रिर्जव, इन भवनों को FCA approval अनुसार ही design करें।

टाइगर सफारी क्षेत्र में अवैध कटान:–

वन निगम को क्षेत्र में 2 लौटे मिली थी। लौट नं0–1, 137 वृक्षों की थी जो कि site of under construction buildings की थी। लौट नं–2, 26 वृक्षों की थी जो कि वैटनरी हॉस्पिटल हेतु थी। निदेशक, कार्बेट टाइगर रिर्जव ने बताया कि illegal felling की जांच हेतु एक टीम बनाई गयी थी। इस टीम ने 41 वृक्षों के अतिरिक्त पातन की बात लौट नं0–1 तथा 8 वृक्षों के अतिरिक्त पातन की बात लौट नं0–2 में कही। वन निगम ने अवगत कराया कि ये वृक्ष अवैध रूप से नहीं कटे हैं। अपितु चिन्हित वृक्षों को काटने समय damage हुये। **इसमें कोई अनिश्चितता नहीं है कि प्रश्नगत क्षेत्र में स्वीकृत 163 से अधिक वृक्ष कटे हैं। इस प्रकरण को REC में रखा जाये एवं FC violation के सम्बन्ध में उचित निर्णय लिया जायेगा।**

पाखरों वन विश्राम गृह कि समीप वाटर वॉड़ी:–

लगभग 1 हे0 क्षेत्र में 1 मीटर खुदाई की गयी है। क्षेत्र देख कर लगता है यहां JCB से खुदाई करते समय वृक्ष हटाये गये हैं। इतने बडे क्षेत्र से हटाई गयी मिट्टी कहां गयी यह भी स्पष्ट नहीं है। **Illigal tree felling IFA 1927/WPA 1972 की विभिन्न धाराओं को आकृर्षित करेगा।**

C. प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड/प्रमुख वन संरक्ष, वन्यजीव/निदेशक, कार्बेट टाइगर रिर्जव, द्वारा मा0 उच्च न्यायालय, उत्तराखण्ड में दायर शपथ पत्र दिनांक 09.11.2021:-

मा0 उच्च न्यायालय में दायर शपथ पत्र अनुसार निम्न प्रकार सिथति से अवगत कराया गया है:– **(पृष्ठसं0 50–56)**

पाखरों में वाटर वाड़ी का निर्माण:–

दायर शपथ पत्र में टी0सी0पी0 अन्तर्गत water holes/bodies बनाने सम्बन्धी guidelines का हवाला दिया है तथा कहा गया है कि इस वाटर होल को बनाने में प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा कोई consultation or deliberation नहीं किया गया। निदेशक, कार्बेट टाइगर रिर्जव ने भी कहा कि इस सम्बन्ध में उनसे कोई राय नहीं ली गयी। निकटवर्ती क्षेत्र को देखते हुये लगता **है कि यहां वृक्ष हटाये गये होगें। Scientific Methods का उपयोग करके पता लगाना होगा यहां से कितने वृक्ष कटे हैं।**

पाखरों टाइगर सफारी में अवैध पातन:–

दायर शपथ पत्र में FCA/CZA/NTCA द्वारा निर्गत स्वीकृतियों का सविस्तार वर्णन किया गया है। शपथ पत्र में अधिकांशतः FCA हेतु लगाये गये Proposal में वर्णित area statement तथा कार्य हेतु funds उपलबध कराने सम्बन्धी तथ्य है। सफारी में 2 enclosuces है। पहला 20.188 है0 (perimeter 2.26 Km एवं internal safari road 2.26 Km) तथा दूसरा 21.47 है0 (permeter 2.1 km एवं internal safari road 2.46 km) का है। निदेशक, कार्बेट टाइगर रिर्जव के पत्रांक 1058/41 दिनांक 26.11.2020 द्वारा सफारी हेतु 26.81 करोड का proposal भेजा गया था। तत्पश्चात् मुख्य वन्यजीव प्रतिपालक द्वारा पत्रांक 923/6–28 दिनांक 15.09.2021

द्वारा 102.10 करोड़ के कार्यों के प्रस्ताव संस्तुति सहित प्रेषित किये गये। **एक विस्तृत जांच की आवश्यकता है कि स्वीकृत के सापेक्ष क्या deviations हुये है।** समाचार पत्रों में प्रकाशित खबर, 10,000 वृक्षों के कटान की बात सही नहीं है। सफारी की उत्तरी सीमा पर एक road construct की गयी है जो पाखरों–कोटद्वार मार्ग को 3 स्थानों पर जोड़ती है। **आगे जांच की आवश्यकता है कि टाइगर सफारी में कार्य आरम्भ करने से पूर्व क्या स्थिति थी एवं तत्पश्चात क्या है ताकि damages निकाले जा सकें।** शपथ पत्र में NTCA के पत्रांक F.No 1-3/2019 NTCA दिनांक 12.08.2021 **(पृष्ठसं0 108)** का भी हवाला दिया है जो कि NTCA द्वारा मुख्य वन्यजीव प्रतिपालक को लिखा गया था, जिसमें अवैध कटान एवं अवैध निर्माण हेतु तथ्यात्मक report भेजने सम्बन्धी निर्देश दिये गये थे।

D. **जांच टीम द्वारा अपने पत्रांक 1653/1–41 (iv) दिनांक 07.01.2022 द्वारा मांगी गयी सूचना के क्रम में वर्तमान प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन एवं निदेशक, कार्बेट टाइगर रिर्जव, द्वारा हस्ताक्षर युक्त प्रस्तुत सूचनाः–**

निदेशक कार्बेट टाइगर रिर्जव, द्वारा अपने 1651/1–41 दिनांक 12.01.2022 के साथ उक्त विषयक निम्न प्रकार स्थिति स्पष्ट की गयी है। **(पृष्ठसं0 173–222)**

1. पाखरों वन विश्राम गृह के समीप पाखरों क0सं0 8 में जलाशय निर्माणः–

निदेशक कार्बेट टाइगर रिर्जव अपने पत्रांक 1651/1–41 दिनांक 12.01.2022 द्वारा उक्त कार्य हेतु निम्न प्रकार सूचनायें उपलब्ध कराई गयी है। **(पृष्ठसं0 173–174)**

i. **उक्त कार्य हेतु बजट उपलब्ध नहीं था, कोई प्रशासनिक स्वीकृति नही थी, वित्तीय स्वीकृति नहीं थी, कार्य का कोई बिल वाउचर चार्ज नहीं किया गया है।**
ii. कार्य लगभग 100X100 मीटर में किया गया।
iii. कार्य 10.08.2021 से आरम्भ हुआ अभी अपूर्ण है। **FCA/WPA/IFA का उल्लघंन नहीं हुआ है।**

उक्त पत्र के साथ एक प्रभागीय वनाधिकारी कालागढ़ टाइगर रिर्जव डिवीजन द्वारा निर्गत एक कार्यादेश भी संलग्न है।

i. प्रभागीय वनाधिकारी कालागढ़ टाइगर रिर्जव डिवीजन कार्यादेश 266/12–2 दिनांक 30.07.2021, पाखरों रैंज, पाखरों बीट क0 8 में वन्यजीवों के प्रयोगार्थ वाटर होल का निर्माण। (श्री प्रकाश चन्द्र भारद्वाज ग्राम पदमपुर, सुखरो, कोटद्वार के नाम कार्यादेश जारी किया गया है) **(पृष्ठसं0 174)**

2. **पाखरों क0सं0 3 में व्याख्यान केन्द्र का निर्माण:–**

निदेशक कार्बेट टाइगर रिर्जव अपने पत्रांक 1651/1–41 दिनांक 12.01.2022 द्वारा उक्त कार्य हेतु निम्न प्रकार सूचनायें उपलब्ध करायी गयी है। **(पृष्ठसं0 175–178)**

i. लगभग 48X23.38 वर्ग मीटर में निर्माण कराया जा रहा था।
ii. कार्य हेतु बजट उपलब्ध था। प्रशासनिक सवीकृति थी/कार्बेट टाइगर फाउन्डेशन से 50 लाख रूपये अग्रिम के रूप में दिये गये।
iii. कार्य 10.03.2021 को आरम्भ हुआ अभी अपूर्ण है।

पत्र के साथ निम्न प्रकार संलग्नक दिये गये हैं:–

- प्रभागीय वनाधिकारी कालागढ़ टाइगर रिर्जव डिवीजन कार्यादेश 1297/3–2 दिनांक 18.02.2021 पाखरों रेंज में व्याख्यान केन्द्र के निर्माण: धनराशि रू0 1,30,41,363.66 (कार्यादेश मै0 प्रमोद कुमार, देवीदयाल मैन्सन, शिवलालपुर पाण्डे, रामनगर नैनीताल के नाम जारी किया गया है) **(पृष्ठसं0 176)**
- शासनादेश सं0 942/X-2–2021–12(43)2020 जिसमें व्याख्यान केन्द्र हेतु टी0ए0सी0 पश्चात 258.57 लाख की वित्तीय/प्रशासनिक स्वीकृति दी गयी है **तथा इसका वहन कार्बेट टाइगर फाउन्डेशन मद से किया जायेगा। (पृष्ठसं0 177–178)**

यद्यपि निम्न अभिलेख उक्त सूचना के साथ प्राप्त नहीं हुये, फिर भी जांच समिति को यह अभिलेख अन्य स्रोतों से प्राप्त हुआ।

- निदेशक, कार्बेट टाइगर रिर्जव, रामनगर निविदा अनुमोदन पत्रांक 944/3–2 दिनांक 11.11.2020 **(पृष्ठसं0 251)**

3. **गूजर स्रोत पाखरों क0सं0 3 में टाइगर बाड़ा 1 का 2570 मीटर निर्माण,**

निदेशक कार्बेट टाइगर रिर्जव अपने पत्रांक 1651/1–41 दिनांक 12.01.2022 द्वारा उक्त कार्य हेतु निम्न प्रकार सूचनायें उपलब्ध करायी गयी है। **(पृष्ठसं0 179–193)**

- **कार्य हेतु बजट उपलब्ध था। कार्य की प्रशासनिक स्वीकृति थी। कार्य की वित्तीय स्वीकृति थी।**
- कार्य 10.02.2021 को आरम्भ हुआ अभी अपूर्ण है।
- कार्य का भुगतान 143.57 लाख प्रथम चक में एवं तत्पश्चात लगभग 100 लाख रूपया द्वितीय चक में भुगतान किया गया।

पत्र के साथ निदेशक, कार्बेट टाइगर रिर्जव ने निम्न प्रकार संलग्नक भी दिये है:–

- शासनादेश दिनांक 31.03.2021 जिसके द्वारा टी0ए0सी0 द्वारा 359.50 लाख की संस्तुति के साथ–साथ प्रथम किश्त 143.57 लाख अवमुक्त किया गया। **(पृष्ठसं0 180–181)**
- वित्त नियंत्रक दिनांक 19.08.2021 जिसके द्वारा 359.50 लाख के सापेक्ष 143.57 लाख के अतिरिक्त 100 लाख और अवमुक्त किया गया। **(पृष्ठ सं0 76–77)**
- प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन के पत्रांक 1497/3–2 दिनांक 31.03.2021 जिसके द्वारा उन्होने कार्बेट फाउन्डेशन को बजट की प्रत्याशा में सफारी वाडे के लिये प्राप्त 50 लाख अग्रिम को वापस किया। **(पृष्ठसं0 182)**
- साथ ही उनके द्वारा 11 संख्या भुगतान बिल भी संलग्न किये है जिसमें दिनांक 31.03.2021 को 2 बिलों द्वारा रू0 143.57 लाख (93,57,000.00) मै0 प्रमोद कुमार को तथा रू0 50,000,00.00 कार्बेट फाउन्डेशन को दिया तथा दिनांक 09.09.2021 को ही 9 बिलों द्वारा रू0 100 लाख में से मात्र 72130 अवशेष बजट रहते हुये मुख्यतः मै0 प्रमोद कुमार तथा लेबर आदि को भुगतान कर दिया। **(पृष्ठसं0 183–193)**

यद्यपि निम्न अभिलेख उक्त सूचना के साथ नहीं उपलब्ध कराये गये थे फिर भी इस मामले में निम्न प्रकार अतिरिक्त अभिलेख जांच समिति को प्रथक से प्राप्त हुये।

- निदेशक, कार्बेट टाइगर रिर्जव, रामनगर का निविदा अनुमोदन पत्रांक 943/3–2 दिनांक 11.11.2020 **(पृष्ठसं0 253)**।

- प्रभागीय वनाधिकारी कालागढ टाइगर रिर्जव डिवीजन का कार्यादेश पत्रांक 812/3–2 दिनांक 28.11.2020, पाखरों रेंज में वाड़ा निर्माण 1,01,36887.00 प्रति किलो0मी0 (कार्यादेश मै0 प्रमोद कुमार, देवीदयाल मैन्सन, शिवलालपुर पाण्डे, रामनगर नैनीताल के नाम जारी किया गया है) **(पृष्ठसं0 254)**

4. **पाखरों क0सं0 3 में टाइगर वाड़ा नं0 2 का 3000 मीटर निर्माण**

निदेशक, कार्बेट टाइगर रिर्जव, रामनगर द्वारा अपने पत्रांक 1651/1–41 दिनांक 12.01.2022 के साथ उक्त कार्य के सम्बन्ध में निम्न प्रकार सूचनायें उपलब्ध कराई गयी है। **(पृष्ठसं0 194–205)**

- कार्य करने हेतु कार्बेट फाउन्डेशन **की शासी निकाय की 8 वी0 बैठक** से स्वीकृति थी।
- कार्य 10.07.2021 से आरम्भ हुआ (कोविड महामारी के कारण विलम्ब हुआ) कार्य अपूर्ण है।
- कार्बेट फाउन्डेशन से 75 लाख अग्रिम दिया गया/ IFA/FCA/WPA का कोई उल्लंघन नहीं है। उक्त के साथ निदेशक, कार्बेट टाइगर रिर्जव द्वारा कार्बेट फाउन्डेशन की 8वी0 बैठक दिनांक 13.12.2021 संलग्न की है।

उक्त के अतिरिक्त निम्न प्रकार अतिरिक्त अभिलेख भी अन्यत्र स्रोतों से जांच टीम द्वारा प्राप्त किये गये:–

- निदेशक, कार्बेट टाइगर रिर्जव का पत्रांक 1757/12–1 दिनांक 02.03.2021 जिसके द्वारा उक्त कार्य का टैन्डर अनुमोदित किया गया। **(पृष्ठसं0 255)**

i. प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन कार्यादेश 1305/12–1 दिनांक 05.03.2021 पाखरों टाइगर वाड़ा निर्माण 10424095 प्रति कि0मी0 (कार्यादेश मै0 शैल पुत्री ऐसोसियेट, शिवलालपुर पाण्डे, रामनगर नैनीताल के नाम जारी किया गया है) **(पृष्ठसं0 256)**

ii. कार्बेट फाउन्डेशन की शासी निकाय की 7 वी0 बैठक दिनांक 28.04.2021 **(पृष्ठसं0 257–270)**

iii. कार्बेट फाउन्डेशन की शासी निकाय की 6 वी0 बैठक दिनांक 21.06.2021 **(पृष्ठसं0 271–281)**

5. पाखरों क0सं0 3 में प्रशासनिक भवन का निर्माणः–

निदेशक, कार्बेट टाइगर रिर्जव द्वारा अपने पत्रांक 1651/1–41 दिनांक 12.01.2022 के साथ उक्त कार्य के सम्बन्ध में निम्न प्रकार सूचनायें उपलब्ध कराई गयी है। **(पृष्ठसं0 208–208)**

- लगभग 19.77X32.30 मीटर क्षेत्र में भवन निर्माणाधीन है।
- **कार्य की वित्तीय/प्रशासनिक स्वीकृति नहीं है। कार्य हेतु बजट उपलब्ध नहीं था।**
- कार्य 02.08.2021 से आरम्भ हुआ अभी अपूर्ण है। कार्य का कोई बिल चार्ज नहीं हुआ है। कार्य कराने में WPA/IFA/FCA का कोई उल्लंघन नहीं हुआ है।

उक्त पत्र के साथ निदेशक, कार्बेट टाइगर रिर्जव ने निम्न संलग्नक भी उपलब्ध कराये हैः–

i. प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन कार्यादेश 1156/12–1 दिनांक 30.10.2021 पाखरों रैंज कालागढ़ रिजर्व, प्रभाग में प्रशासनिक भवन के निर्माण एवं सौन्दर्यीकरण का कार्य भाग–2 (कार्यादेश जय कन्सर्ट्रक्शन कम्पनी, नोयडा यू0पी0 के नाम जारी किया गया है) **(पृष्ठसं0 208)**

6. पाखरों सफारी में वाड़ा नं0 1 में 1250 मी0 एवं 1184 मी0 आन्तरिक मार्ग निर्माणः–

निदेशक, कार्बेट टाइगर रिर्जव द्वारा अपने पत्रांक 1651/1–41 दिनांक 12.01.2022 के साथ उक्त कार्य के सम्बन्ध में निम्न प्रकार सूचनायें दी गयी है। **(पृष्ठसं0 209–214)**

- लगभग 1250 मीटर एवं 1184 मीटर आन्तरिक मार्ग निर्माण कार्य 08.07.2021 से आरम्भ हुआ आदि अभी अपूर्ण है। कार्य विभागीय रूप से प्रभागीय वनाधिकारी द्वारा कराया गया।
- **कार्य हेतु बजट उपलब्ध नहीं है, कार्य हेतु प्रशासनिक/वित्तीय स्वीकृति नहीं है।**
- **उक्त कार्य के सापेक्ष रू0 18.88 लाख का अनाधिकृत भुगतान कैम्पा योजना से कर दिया गया है।**
- WPA/IFA/FCA का कोई उल्लंघन नहीं हुआ।

उक्त के साथ निम्न प्रकार प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा भुगतान किये गये बिल संलग्न किये है। **(पृष्ठसं0 210–214)**

i. प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन बिल प्रमाणक सं0 13/पाखरों 2021–22 (7/2021) पाखरों रेंज के अनतर्गत गूजर स्रोत बीट के पाखरों क0 3 में निर्माणाधीन टाइगर बाडे के टाइगर सफारी हेतु जॉब नं0 1 में हल्का मोटर मार्ग निर्माणः– 486570.00 (भुगतान मै0 के0के0 कान्ट्रेक्टर, मौ0 पठानन, नियर पुलिस चौकी, बड़ापुर, जिला बिजनोर यू0पी0 को किया गया है)

ii. प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन बिल प्रमाणक सं0 15/पाखरों 2021–22 (7/2021) पाखरों रेंज के अनतर्गत गूजर स्रोत बीट के पाखरों क0 3 में निर्माणाधीन टाइगर बाडे के टाइगर सफारी हेतु जॉब नं0 2 में हल्का मोटर मार्ग निर्माणः– 486570.00 (भुगतान मै0 के0के0 कान्ट्रेक्टर, मौ0 पठानन, नियर पुलिस चौकी, बड़ापुर, जिला बिजनोर यू0पी0 को किया गया है)

iii. प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन बिल प्रमाणक सं0 17/पाखरों 2021–22 (7/2021) पाखरों रेंज के अनतर्गत गूजर स्रोत बीट के पाखरों क0 3 में निर्माणाधीन टाइगर बाडे के टाइगर सफारी हेतु जॉब नं0 3 में हल्का मोटर मार्ग निर्माणः– 486570.00 (भुगतान श्री तबारक अली, निवासी विकासनगर, गाड़ी घाट, कोटद्वार, जिला पौड़ी गढ़वाल को किया गया है)

iv. प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन बिल प्रमाणक सं0 16/पाखरों 2021–22 (7/2021) पाखरों रेंज के अनतर्गत गूजर स्रोत बीट के पाखरों क0 3 में निर्माणाधीन टाइगर बाडे के टाइगर सफारी हेतु जॉब नं0 4 में हल्का मोटर मार्ग निर्माणः– 486570.00 (भुगतान श्री तबारक अली, निवासी विकासनगर, गाड़ी घाट, कोटद्वार, जिला पौड़ी गढ़वाल को किया गया है)

v. प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन बिल प्रमाणक सं0 14/पाखरों 2021–22 (7/2021) पाखरों रेंज के अनतर्गत गूजर स्रोत बीट के पाखरों क0 3 में निर्माणाधीन टाइगर बाडे के टाइगर सफारी हेतु जॉब नं0 5 में हल्का मोटर मार्ग निर्माणः– 354000.00 (भुगतान श्री नरेश चन्द्र धिल्डियाल, राजकीय ठैकेदार ग्राम कुमाल्डी, पॉ0 धामधार, जिला पौड़ी गढ़वाल को किया गया है)

कुलः– 2300280.00

7. पाखरों टाइगर सफारी वाड़ा नं0 1 व 2 में 5 कि0मी0 सर्विस रोड निर्माण।

निदेशक, कार्बेट टाइगर रिर्जव द्वारा अपने पत्रांक 1651/1–41 दिनांक 12.01.2022 के साथ उक्त कार्य के सम्बन्ध में निम्न प्रकार सूचनायें दी गयी है। **(पृष्ठसं0 215–222)**

- **कार्य हेतु कोई वित्तीय/प्रशासनिक स्वीकृति नहीं है।**
- कार्य 08.07.2021 से आरम्भ हुआ अभी तक अपूर्ण है।

- **उक्त कार्य में 30 लाख की धनराशि का अनाधिकृत भुगतान कैम्पा योजना से तथा 45.22 लाख का अनाधिकृत भुगतान कार्बेट फाउन्डेशन मद से कर दिया गया है। उक्त भुगतान हेतु कार्बेट फाउन्डेशन अथवा कैम्पा द्वारा कोई अनुमोदन नहीं दिया गया।**
- **FCA/IFA/WPA का कोई उल्लघंन नहीं हुआ है।**

उक्त पत्र के साथ निदेशक, कार्बेट टाइगर रिजर्व ने निम्न प्रकार प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा जारी कार्यादेश संलग्नक के रूप में प्रस्तुत किये है:- **(पृष्ठसं0 216–222)**

i. कार्यादेश पत्रांक 216/12–1 दिनांक 06.07.2021: पाखरों रेंज अन्तर्गत पाखरौ में वाडे के बाहर जॉब सं0 01 में मार्ग निर्माण। (ध्रुव कन्सट्रक्शन, सैक्टर 15 रोहिणी, दिल्ली के नाम कार्यादेश जारी किया गया है)
ii. कार्यादेश पत्रांक 217/12–1 दिनांक 06.07.2021: पाखरों रेंज अन्तर्गत पाखरौ में वाडे के बाहर जॉब सं0 02 में मार्ग निर्माण। (ध्रुव कन्सट्रक्शन, सैक्टर 15 रोहिणी, दिल्ली के नाम कार्यादेश जारी किया गया है)
iii. कार्यादेश पत्रांक 218/12–1 दिनांक 06.07.2021: पाखरों रेंज अन्तर्गत पाखरौ में वाडे के बाहर जॉब सं0 03 में मार्ग निर्माण।(ध्रुव कन्सट्रक्शन, सैक्टर 15 रोहिणी, दिल्ली के नाम कार्यादेश जारी किया गया है)
iv. कार्यादेश पत्रांक 219/12–1 दिनांक 06.07.2021: पाखरों रेंज अन्तर्गत पाखरौ में वाडे के बाहर जॉब सं0 04 में मार्ग निर्माण। (ध्रुव कन्सट्रक्शन, सैक्टर 15 रोहिणी, दिल्ली के नाम कार्यादेश जारी किया गया है)
v. कार्यादेश पत्रांक 220/12–1 दिनांक 06.07.2021: पाखरों रेंज अन्तर्गत पाखरौ में वाडे के बाहर जॉब सं0 05 में मार्ग निर्माण। (ध्रुव कन्सट्रक्शन, सैक्टर 15 रोहिणी, दिल्ली के नाम कार्यादेश जारी किया गया है)
vi. कार्यादेश पत्रांक 221/12–1 दिनांक 06.07.2021: पाखरों रेंज अन्तर्गत पाखरौ में वाडे के बाहर जॉब सं0 06 में मार्ग निर्माण। (शार्क इन्फ्रास्ट्रक्चर प्रा0लि0, सैक्टर 18 रोहिणी, दिल्ली के नाम कार्यादेश जारी किया गया है)
vii. कार्यादेश पत्रांक 222/12–1 दिनांक रहित (सम्भवतः 06.07.2021): पाखरों रेंज अन्तर्गत पाखरौं में वाडे के बाहर जॉब सं0 07 में मार्ग निर्माण। (शार्क इन्फ्रास्ट्रक्चर प्रा0लि0, सैक्टर 18 रोहिणी, दिल्ली के नाम कार्यादेश जारी किया गया है)

उक्त कार्यादेशों में कार्य की मात्रा (लम्बाई–चौड़ाई) धनराशि आदि का कोई उल्लेख नहीं है।

E. जांच समिति की विवेचना:–

उक्त विवेचना के साथ–साथ जांच समिति द्वारा पहले पाखरों टाइगर सफारी से सम्बन्धित कुछ आधार भूत जानकारियां निम्न प्रकार प्राप्त की गयी:–

1. समिति द्वारा प्रश्नगत सफारी के सम्बन्ध में आरम्भिक अभिलेखों का अवलोकन किया। इस क्रम में, निदेशक कार्बेट टाइगर रिर्जव, का एक पत्रांक 35–6–4 दिनांक 06.07.2020 **(पृष्ठसं0 282)** संज्ञान में आया जिसके द्वारा उन्होने तत्कालीन मुख्य वन्यजीव प्रतिपालक को कार्बेट टाइगर रिर्जव में **पाखरों**

टाइगर सफारी की संशोधित डी0पी0आर0 शासन स्तर से प्रशासनिक/वित्तीय स्वीकृति दिलाने हेतु अनुरोध किया है। उक्त पत्र के क्रम में तत्कालीन प्रमुख वन संरक्षक, वन्यजीव/मुख्य वन्यजीव प्रतिपालक के पत्रांक 158/3–6 दिनांक 09.07.2020 **(पृष्ठसं0 283)** द्वारा अपर प्रमुख वन संरक्षक, नियोजन, वित्तीय प्रबन्धन को कार्बेट टाइगर रिजर्व के अन्तर्गत ढेला रेंज में प्रस्तावित रेस्क्यू सैन्टर की स्थापना एवं टाइगर सफारी की वित्तीय एवं प्रशासनिक स्वीकृति हेतु प्रस्ताव की प्रति प्रेषित की। यहां यह विचारणीय है कि तत्कालीन प्रमुख वन संरक्षक, वन्यजीव/मुख्य वन्यजीव प्रतिपालक, द्वारा पाखरों नहीं अपितु ढेला में रेस्क्यू सैन्टर/ टाइगर सफारी की बात कही जबकि जो पत्र निदेशक, कार्बेट टाइगर रिर्जव ने लिखा वह पाखरों टाइगर सफारी से सम्बन्धित था। उसके तत्काल पश्चात प्रमुख वन संरक्षक, वन्यजीव/मुख्य वन्यजीव प्रतिपालक के पत्रांक 167/कैम्प/70–1 दिनांक 10.07.2020 द्वारा प्रश्नगत क्षेत्र की अपनी निरीक्षण टिप्पणी दिनांक 13–14 जून 2020 प्रेषित की गयी। **(पृष्ठसं0 284–287)** जिसमें टाइगर सफारी हेतु पाखरों क्षेत्र को उपयुक्त नहीं माना गया एवं कई निर्देश निर्गत किये गये। इस निरीक्षण टिप्पणी एवं प्रमुख वन संरक्षक, वन्यजीव/मुख्य वन्यजीव प्रतिपालक द्वारा निर्गत पत्र दिनांक 09.07.2020 को गहनता के साथ अवलोकन करने से स्पष्ट प्रतीत होता है कि तत्कालीन मुख्य वन्यजीव प्रतिपालक/प्रमुख वन संरक्षक, वन्यजीव तकनीकी रूप से प्रश्नगत क्षेत्र में टाइगर सफारी की स्थापना हेतु सम्भवता पूर्णतः सहमत नहीं थे। जोकि पुनः प्रमुख वन संरक्षक (HoFF) बनने के पश्चात निदेशक, कार्बेट टाइगर रिर्जव को लिखे पत्र 765/पी0ओ0 दिनांक 28.10.2021 **(पृष्ठसं0 288)** एवं मुख्य सचिव को लिखे गये पत्र 802/पी0ओ0 दिनांक 02.11.2021 **(पृष्ठसं0 289–291)** के प्रथम पैरा से भी स्पष्ट होता है। (यह पत्र पूर्व प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड एवं वर्तमान अध्यक्ष, जैव विविधता बोर्ड, उत्तराखण्ड के पत्रांक 488/1–11 (23) दिनांक 07.01.2022 **(पृष्ठसं0 296)** द्वारा समिति को प्राप्त हुआ।)

इस बिन्दु को यही छोड़ते हुये जांच समिति द्वारा आगे अध्ययन किया गया तथा अवगत हुआ कि तत्कालीन प्रमुख वन संरक्षक, वन्यजीव/मुख्य वन्यजीव प्रतिपालक के पत्र 09.07.2020 (जोकि ढेला में रेस्क्यू सैन्टर–टाइगर सफारी से सम्बन्धित था) के क्रम में अपर प्रमुख वन संरक्षक, पी0एफ0एम0 के पत्रांक नि0 136/3–6 दिनांक 17.07.2020 **(पृष्ठसं0 300)** द्वारा प्रकरण शासन को सन्दर्भित किया गया/शासन को सन्दर्भित किये गये पत्र में प्रमुख वन संरक्षक, वन्यजीव/मुख्य वन्यजीव प्रतिपालक, के 2 पत्रों का उल्लेख किया है। पत्रांक 158/3–6 दिनांक 09.07.2020 **(पृष्ठसं0 283)** एवं पत्रांक 159/3–6 दिनांक 09.07.2020. **(पृष्ठसं0 301)** इन दोनों ही पत्रों में ढेला रेंज में प्रस्तावित रेस्क्यू सेन्टर की स्थापना एवं टाइगर सफारी का वर्णन है। जब इन दोनों पत्रों के सापेक्ष निदेशक कार्बेट टाइगर रिर्जव के पत्रों को देखा गया तो पाया कि प्रमुख वन संरक्षक, वन्यजीव का पत्रांक 158/3–6 दिनांक 09.07.2020 **(पृष्ठसं0 283)** वास्तव में निदेशक, कार्बेट टाइगर रिर्जव के पत्रांक 2274/6–4 दिनांक 29.05.2020 से सम्बन्धित था **(पृष्ठसं0 303)** जो कि ढेला रेंज में प्रस्तावित रेस्क्यू सैन्टर एंव टाइगर सफारी से सम्बन्धित था तथा प्रमुख वन संरक्षक, वन्यजीव का पत्रांक 159/3–6 दिनांक 09.07.2020 **(पृष्ठसं0 301)** वास्तव में निदेशक, कार्बेट टाइगर रिर्जव के पत्र

35/6–4 दिनांक 06.07.2020 **(पृष्ठसं0 282)** से सम्बन्धित था जो कि पाखरों में टाइगर सफारी की स्थापना के क्रम में था। इस प्रकार देखा जाये तो निदेशक कार्बेट टाइगर रिजर्व द्वारा 2 विभिन्न स्थलों पर टाइगर सफारी हेतु लिखा लेकिन प्रमुख वन संरक्षक, वन्यजीव, मुख्य वन्यजीव प्रतिपालक द्वारा दोनों ही मामलों में अपने पत्रांक 158 एवं 159 द्वारा मात्र ढेला में रेस्क्यू सैन्टर एवं सफारी के सम्बन्ध में अपर प्रमुख वन संरक्षक, पी0एफ0एम0 को अग्रिम कार्यवाही हेतु भेज दिया। अपर प्रमुख वन संरक्षक, पी0एफ0एम0 ने अपने पत्रांक 136/3–6 दिनांक 17.07.2020 **(पृष्ठसं0 300)** द्वारा प्रमुख वन संरक्षक, वन्यजीव, मुख्य वन्यजीव प्रतिपालक के दानों पत्रों 158 एवं 159 को शासन शासन को सन्दर्भित कर दिया। अपर प्रमुख वन संरक्षक, पी0एफ0एम0द्वारा अपने covering letter में न तो ढेला और न ही पाखरों शब्द का उपयोग किया एवं शासन द्वारा अपने आदेश 2118/X-2-2020 दिनांक 07.10.2020 द्वारा "कार्बेट टाइगर रिजर्व अन्तर्गत, टाइगर सफारी की स्थापना हेतु **" सैद्धान्तिक प्रशासनिक सहमति"** प्रदान कर दी। **(पृष्ठसं0 302)** उक्त घटनाक्रम को अगर गहनता के साथ देखा जाये तो " पाखरों टाइगर सफारी" के नाम से अभी तक शासन स्तर से कोई स्थल विशिष्ट प्रशासनिक स्वीकृति जारी नहीं हुई है एवं प्रमुख वन संरक्षक, वन्यजीव, मुख्य वन्यजीव प्रतिपालक के पत्रांक 158 एंव पत्रांक 159 दोनो में ही ढेला रेंज अन्तर्गत रेस्क्यू सैन्टर एवं सफारी की स्थापना सम्बन्धी तथ्यों के लिखे जाने तथा तत्कालीन प्रमुख वन संरक्षक, वन्यजीव, मुख्य वन्यजीव प्रतिपालक द्वारा पाखरों क्षेत्र को टाइगर सफारी हेतु उपयुक्त न पाये जाने सम्बन्धी टिप्पणी के दृष्टिगत **समिति का अनुरोध है कि प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड, उपरोक्तानुसार उत्पन्न confusion की स्थिति को स्वंय के स्तर से जांच कराने की कृपा करें।**

2. पाखरों टाइगर सफारी को (proposal no. FP/UK/OTHERS/48385/2020) भारत सरकार के पत्रांक File no. 8-12/2020-FC दिनांक 30.10.2020 द्वारा सैद्धान्तिक स्वीकृति (Stage-I Clearance) दी गयी। **(पृष्ठसं0 310–312)** एवं तत्पश्चात पत्रांक File no. 8-12/2020-FC दिनांक 10.09.2021 द्वारा विधिवत स्वीकृति (Stage-II Clearance) प्रदान की गयी **(पृष्ठसं0 307–309)** सैद्धान्तिक स्वीकृति दिनांक 30.10.2020 के अन्तिम पैरा में स्पष्ट उल्लेख है:–

"Transfer of the said forest land to the user agency should not be affected by the govt. of Uttarakhand till the final/stage-II approval for its diversion is issued by this ministry."

उक्त के अतिरिक्त Hand Book of Forest (Conservation) act 1980 and Forest Conservation rules 2003 (guidelines clearance) MoEF &CC, GOI, 2019 के Chapter II का Para 11.2 निम्न प्रकार व्यवस्था देता है। **(पृष्ठसं0 313)**

11.2 Any proposal for linear projects such as roads, railway line, transmission lines, etc. need to be processed in their entirety for comprehensive assessment of requirement of forest land and consequences if approval for any forest land is not granted. No work on forest land shall be taken

up unless diversion of forest land is ordered by the concerned State /UT Government after obtaining approval of the Central Government under the Forest (Conservation) Act, 1980.

Provided that consequent to grant of Stage I approval in respect of linear projects such as laying of new roads, widening of existing highways, transmission lines, water supply lines, optic fiber cabling, railway lines etc. by the Central Government under FCA, the State Government or a Senior Officer not below the Rank of a Divisional Forest Officer, having jurisdiction over the forest land proposed to be diverted, duly authorized in this behalf by the State Government can pass an order for tree cutting and commencement of work of a linear project in forest land for a period of one year.

Such orders shall be passed only after full realization of funds for compensatory afforestation, Net Present Value (NPV), wildlife conservation plan, plantation of dwarf species of medicinal plants, and all such other compensatory levies, specified in the Stage I (in-principle) approval from the UA, and where ever applicable, transfer and mutation of non-forest/ revenue forest land in favour of State Forest Department.

उक्त पृष्ठ भूमि में यह स्पष्ट है कि दिनांक 10.09.2021 विधिवत स्वीकृति (Stage-II स्वीकृति की तिथि) से पूर्व पाखरों टाइगर सफारी हेतु proposal में प्रस्तावित कराया गया कोई भी कार्य FC Act 1980 के अन्तर्गत जारी Stage-I में वर्णित शर्तों का उल्लघंन है क्योंकि अभी तक प्रकरण में FCA अन्तर्गत final approval प्राप्त ही नहीं हुई थी। इस कम में निदेशक, कार्बेट टाइगर रिर्जव का भी एक पत्र 1165/3–2 दिनांक 16.11.2021 भी समिति के संज्ञान में आया, जिसमे वे प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन को स्पष्ट लिख रहे है कि पाखरों टाइगर सफारी अन्तर्गत अनुमोदित प्लान में कुछ परिवर्तन मौके पर परिलक्षित हो रहे है। (पृष्ठ सं0 428)

इन कार्यों में अन्य कार्यों के साथ–साथ, प्रधानतः प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा अपने पत्रांक 75/2–3 दिनांक 08.07.2021 से लौट सं0 01/कालागढ़/2021–22 **(पृष्ठसं0 314–318)** द्वारा 137 वृक्षों की तथा अपने पत्रांक 81/2–3 दिनांक 08.07.2021 **(पृष्ठसं0 319–322)** द्वारा 27 वृक्षों की लौट सं0 02/कालागढ/2021–22 वन निगम को दिया जाना भी है।

इस पृष्ठभूमि में समिति का स्पष्ट मत है, कि पाखरों टाइगर सफारी के कार्य जो कि माह नवम्बर 2020 से ही आरम्भ हो गये थे, सिद्धान्तः नहीं होने चाहिये थे।

इस कम में समिति के सम्मुख उत्तराखण्ड शासन वन अनुभाग 02 का एक पत्र सं 758/X-2–2021–12(48)2020 दिनांक 12.03.2021 **(पृष्ठसं0 304–306)** भी आया जो कि दिनांक 08.03.2021 को सभी सम्बन्धित वरिष्ठ अधिकारियों के साथ पाखरों में टाइगर वाडे एवं व्याख्यान कक्ष के सम्बन्ध में बैठक का

कार्यवृत्त था। इस कार्यवृत्त में स्पष्ट लिखा है कि **कार्य आरम्भ करने से पूर्व सभी आवश्यक वैधानिक स्वीकृतियां प्राप्त कर ली जायें।**

3. समिति द्वारा कालागढ़ टाइगर रिर्जव डिवीजन अन्तर्गत पाखरों सफारी के वित्त पोषण हेतु प्रस्तावित योजनाओं के सम्बन्ध में भी गहन अध्ययन किया गया। इस कम में अवगत हुआ कि निदेशक, कार्बेट टाइगर रिर्जव, रामनगर के पत्रांक 649/6–12 दिनांक 06.10.2020 **(पृष्ठसं0 323–324)** द्वारा पाखरों सफारी हेतु एक डी0पी0आर0 26.81 करोड़ मात्र की प्रमुख वन संरक्षक, वन्यजीव/मुख्य वन्यजीव प्रतिपालक को प्रेषित की गयी थी। प्राप्त सूचनाओं के आधार पर अभी इस डी0पी0आर0 को सक्षम स्तर से वैधानिक स्वीकृतियां प्राप्त नहीं हुई है। जैसा कि अपर प्रमुख वन संरक्षक, पी0एफ0एम0 ने अपने पत्रांक नि0 1939/3–5 दिनांक 21.01.2022 **(पृष्ठसं0 329–330)** के अन्तिम पैरा में स्पष्ट किया है। यहां पर एक अन्य महत्वपूर्ण जानकारी भी समिति के संज्ञान में आई जिसके अन्तर्गत निदेशक, कार्बेट टाइगर रिर्जव, रामनगर के पत्रांक 708/3–2 दिनांक 13.09.2021 द्वारा एक संशोधित डी0पी0आर0, रू0 105.83 करोड मात्र की अपर प्रमुख वन संरक्षक, पी0एफ0एम0 को प्रेषित की गयी। **(पृष्ठसं0 79–81) मात्र एक वर्ष से भी कम अवधि में डी0पी0आर0 के आउटले में लगभग 4 गुने से भी अधिक की वृद्धि कर देना, समिति की परिकल्पना से पूर्णतः परे है।** वैसे अपर प्रमुख वन संरक्षक, पी0एफ0एम0 द्वारा इस प्रस्ताव को अपने पत्र दिनांक 25.09.2022 **(पृष्ठसं0 79–81)** से वापस कर दिया गया। यद्यपि ये बिन्दु पाखरों टाइगर सफारी में कराये गये कार्यों से सम्बन्धित नहीं है, फिर भी समिति द्वारा यहां इस आशय से वर्णन किया जाना प्रासगिंक लगा कि वर्ष 2021–22 में कालागढ़ टाइगर रिर्जव डिवीजन द्वारा सफारी हेतु अपने financial आउटले में अप्रत्याशित वृद्धि प्रस्तावित की गयी।

4. इसी कम में कैम्पा योजना का वर्णन करना भी समाचीन होगा। कैम्पा योजना अन्तर्गत भी प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा निदेशक, कार्बेट टाइगर रिर्जव रामनगर को अपने पत्रांक 1895/23–2 दिनांक 04.06.2021 द्वारा वर्ष 2021–22 का कैम्पा योजना का ए0पी0ओ0 रू0 947.58 लाख से बड़ा कर सीधे 12040 लाख (120 करोड़) का प्रस्तावित कर दिया। **(पृष्ठसं0 331)** यद्यपि रू0 947.58 लाख भी संशोधित था तथा इसकी भी स्वीकृति नहीं प्राप्त हुई थी। प्राप्त अभिलेखों के आधार पर यह अवगत हो रहा है कि CEO कैम्पा द्वारा वर्तमान तक कालागढ़ टाइगर रिर्जव डिवीजन हेतु मात्र 4.16 करोड ही स्वीकृत वार्षिक APO अवगत कराया गया है जिसमें से भी रू0 1.89 करोड़ स्वीकृत गतिविधि से इतर व्यय कालागढ़ टाइगर रिवर्ज डिवीजन द्वारा किया गया है। **(पृष्ठसं0 332–341)**

उक्तानुसार दो मुख्य funding योजनाओं में प्रभागीय वनाधिकारी, कालागढ़ टागइगर रिर्जव डिवीजन /निदेशक, कार्बेट टाइगर रिर्जव द्वारा वार्षिक APO में अप्रत्याशित वृद्धि करके Submit कर देना, **समिति को इस तथ्य की ओर विचार करने हेतु आकृर्षित करता है कि सम्बन्धित अधिकारियों को कहीं किसी उच्च स्तर से, प्रत्यक्ष एवं अप्रत्यक्ष रूप से यह धनराशि उपलब्ध कराने सम्बन्धी कोई मौखिक वचनबद्धता तो प्राप्त नहीं थी क्योंकि अन्यथा कैसे–कोई भी अधिकारी इस रिपोर्ट में वर्णित करोड़ों रूपये के कार्य**

बिना बजट, वित्तीय स्वीकृति, उपलब्ध धनराशि के करवा सकता है ? इस तथ्य के क्रम में पूर्व प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड द्वारा मुख्य सचिव, उत्तराखण्ड को लिखे पत्र 802/पी०सी० दिनांक 02.11.2021 (पृष्ठ सं० 289–291) का विशिष्ट रूप से बिन्दु सं० 5 तथा सामान्य रूप से सम्पूर्ण पत्र का गहनता से अध्ययन किया जाना अत्यन्त आवश्यक है।

5. समिति द्वारा राष्ट्रीय चिड़ियाघर प्राधिकरण द्वारा प्रद्धत स्वीकृतियों का भी गहनता से परीक्षण–निरीक्षण किया गया। इस क्रम में CZA के पत्रांक 20–6/2015–CZA/231/2019 दिनांक 12.02.2019 द्वारा **(पृष्ठसं० 342–343)** Expert group on zoo designing of the CZA द्वारा दिये गये Observations को सफारी के proposal में सम्मलित करने हेतु निर्देशित किया गया था। CZA पत्रांक 20–6/2015–CZA/223/2019 दिनांक 12.02.2019 **(पृष्ठसं० 345–346)** द्वारा अपने पत्र में, जो कि Expert Group on zoo designing से recommendation से सम्बन्धित था, स्पष्ट लिखा है कि designing project report may accordingly be revised। यह revised detailed project report जो कि सम्भवतः वर्तमान तक नहीं बनी है एवं यह तथ्य वर्तमान प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा अपने पत्रांक 1965/12–1 दिनांक 17.01.2022 **(पृष्ठसं० 347)** द्वारा अवगत भी कराया है कि पाखरों सफारी का CZA approved map उनके कार्यालय में उपलब्ध नहीं है। इस क्रम में समिति के संज्ञान में CZA के पत्रांक 25–1/2002–CZA (vol I) (m)/592-93 दिनांक 12/13 सितम्बर 2011 **(पृष्ठसं० 348–352)** एवं पत्रांक 25–1/2002–CZA (vol II) (AK)/1520/2017 दिनांक 18.08.2017 **(पृष्ठसं० 353–355)** भी संज्ञान में आये जिनमें animal enclosure design on master (Layout) plan के सम्बन्ध में Exhaustive एवं विस्तृत दिशा–निर्देश जारी किये गये है। प्रकरण विशेष में समिति को अवगत होता है कि यद्यपि पाखरों टाइगर सफारी को CZA की approval तो दी गयी थी परन्तु इसमें एक प्रमुख शर्त expert group of zoo designing of the CZA के observation को fulfill करने की थी जो कि वर्तमान तक हुई है, दृष्टिगत नहीं होती। अतः **प्रकरण विशेष में CZA के उक्त सन्दर्भित पत्रों के क्रम में प्रश्नगत टाइगर सफारी को CZA से अभी भी, विधिवत रूप से स्वीकृत कराया जाना अपेक्षित है।**

6. पाखरों टाइगर सफारी का FCA अन्तर्गत प्रपोजल का समिति द्वारा विस्तृत अध्ययन एवं विवेचना की गयी। इस प्रपोजल में 16 है० भूमि का गैर वानिकी कार्यों हेतु उपयोग किया जाना प्रस्तावित था। Proposal में सफारी से सम्बन्धित कोई डी०पी०आर० नहीं थी तथा 16 है० में क्या–क्या गैरवानिकी कार्य किये जायेगें इस तथ्य का उल्लेख नहीं है। उक्त 16 है० के स्थान पर मात्र 4000 मी० (0.4 है०) का Construction activities and buildup area statement निम्न प्रकार है। **(पृष्ठसं० 358)**

Component-wise land break-up

Sl. No.	Details of the activity	Area (ha.)
1.	Ticket counter/Food court/Souvenir shop	0.5
2.	Reception/ Interpretation Centre	0.2
3.	Off-Exhibit Administrative & Residential block/Veterinary Section/ Post mortem/ Quarantine etc.	1.0
4.	Tiger Enclosures with animal shelter/ Feeding Cubicle, Safari track for tourists etc.	43.0
5.	Other Oper area	61.46
	Total Area	**106.16**

Proposal में एक अभिलेख component wise land break up का भी है। **(पृष्ठसं0 356)** जिसमें निम्न प्रकार स्थिति अवगत कराई गयी है।

Sl. No.	Name of the Building	Size (In Square meter)
1.	Reception	200
2.	Interpretation Center	1000
3.	Souvenir Shop	150
4.	Food Court	100
5.	Access Control & Public Toilets	100
6.	Other Service facilities	300
7.	Administration Building	400
8.	Veterinary hospital/ Quarantine/ Postmortem Section	600
9.	Kitchen & store	50
10.	Animal Shelter/ Feeding Cubicle	100
11.	Residential Facilities	1000
	Total built-up area	**4000**

बाकी के 16– 0.4= 15.6 हैo क्षेत्र में अन्य क्या कार्य होने है, का कोई उल्लेख नहीं है। **इसी प्रपोजल में एक प्रमाण पत्र भी स्पष्टतः लगा है जिसमें लिखा है कि बिना FCA स्वीकृति के कोई कार्य आरम्भ नही किया जायेगा। (पृष्ठसं0 357)**

उपरोक्तानुसार Land schedules को देख कर यह कहना, कि वास्तव में 16 हे0 क्षेत्र कौन–कौन सा है जो कि गैर वानिकी कार्यों हेतु स्वीकृत किया गया है, सम्भव नहीं है। उक्त के अतिरिक्त एक मैप प्रपोजल के अन्त में Layout Plan for proposed tiger safari के नाम से दृष्टिगत हुआ जिसके दाई ओर दिये गये references में विभिन्न कार्य क्रमसं0 1 से 26 तक दर्शाये गये है (मैप इतना Congested है कि इसकी हार्ड प्रति तथा सोफ्ट कापी भी पूर्णत स्पष्ट नहीं देखी जा पा रही है) **(पृष्ठ सं0 359)** उचित होता कि इस Layout plan में सभी references के सम्मुख क्षेत्रफल भी लिखा जाना चाहिए था। अगर इस मैप में दिये गये references को component wise land break up तथा building construction activities and build up area statement के सापेक्ष देखा जाये तो कई विसंगतियां दृष्टिगत होती हैं उदाहरणतः इस Layout Plan में कही भी references में residenctial facilities नही दर्ज की गयी है जबकि building construction activity में लगभग 1000 sqm area इस हेतु दर्शाया गया है।

समिति का प्रबल मत है कि पाखरों टाइगर सफारी हेतु निर्मित FCA Proposal **में और अधिक** clarity, user agency **को करनी चाहिये थी ताकि भविष्य में किसी भी प्रकार के भ्रम की स्थिति न उत्पन्न होने पाये। यहां यह भी देखना होगा कि** CZA द्वारा भी finally क्या revised master plan approve किया है (जो कि अभी तक उपलब्ध नहीं है) ?

7. **NTCA द्वारा स्वीकृत TCP (Tiger Conservation Plan) for Corbett Tiger Reserve.**

उक्त document जोकि tiger conservation plan for corbett tiger reserve के नाम से वर्ष 2012–13 से 2021–22 हेतु बनाया गया है तथा जिसे NTCA के पत्रांक F No 1-2/2013/NTCA दिनांक 04.03.2015 (पृष्ठसं0 420–422) द्वारा कतिपय शर्तों के अधीन approval दिया गया है।

यह document एक अच्छी guideline है जो कि सम्पूर्ण tiger reserve क्षेत्र में लागू है। वास्तव में tiger reserve क्षेत्रों को नियंत्रित करने हेतु यह एक guiding principle से भरा हुआ महत्वपूर्ण document है इसी के क्रम में tiger reserve क्षेत्रों में कार्य होने चाहिये परन्तु इसका अर्थ यह कदापि नहीं है कि इसमें वर्णित कार्यों को बिना किसी वित्तीय/प्रशासनिक/तकनीकी/ विधिक स्वीकृतियों के करा लिया जाये।

उक्त के अतिरिक्त NTCA के स्वीकृति पत्र के 5 वे पैरा में स्पष्ट उल्लेख है कि

"The approved TCP shall have a provision of mid term renew corresponding to the proposed period of the plan, for appropriate mid term alteration, if any, as required"

इस क्रम में पूर्व प्रमुख वन संरक्षक (वन्यजीव) / मुख्य वन्यजीव प्रतिपालक के निम्न 2 प्रमुख पत्र समिति के संज्ञान में आये।

पत्रांक 1448/6–17 दिनांक 15.10.2019 **(पृष्ठ सं0 423–424)**

पत्रांक 3295/6–17 दिनांक 19.03.2020 **(पृष्ठ सं0 425)**

तथा एक पत्र तत्कालीन प्रमुख वन संरक्षक (HoFF) का भी निम्न प्रकार संज्ञान में आया।

पत्रांक 687/पी0ओ0 दिनांक 18.10.2021 **(पृष्ठसं0 426)**

उक्त तीनों पत्रों को जारी करने वाले अधिकारी एक ही थे, जो कि पूर्व में प्रमुख वन संरक्षक (वन्यजीव)/ मुख्य वन्यजीव प्रतिपालक थे तथा तत्पश्चात प्रमुख वन संरक्षक (HoFF) के रूप में थे। ये तीनों ही पत्र निदेशक, कार्बेट टाइगर रिजर्व रामनगर को सम्बोदित है तथा अत्यधिक महत्वपूर्ण है जिससे वर्ष 2019 से ही वे टी0सी0पी0 के mid term review सम्बन्धी निर्देश दे रहे है।

यह mid term review सम्बन्धी निर्देश दे रहे है अतः **अगर गम्भीरता से देखा जाये तो यह टी0सी0पी0 के approval में दी गयी शर्तों के भी उल्लंघन की श्रेणी में आयेगा क्योंकि तत्कालीन** प्रमुख वन संरक्षक (वन्यजीव)/मुख्य वन्यजीव प्रतिपालक द्वारा अपने प्रथम पत्र दिनांक 15.10.2019 द्वारा अत्यधिक महत्वपूर्ण निर्देश निदेशक कार्बेट टाइगर रिजर्व, रामनगर को mid term review हेतु जारी किये गये थे।

इस क्रम में Compendium of guidelines & circulars issued by Director (project tiger) New Delhi. नवम्बर 2004 द्वारा जारी गाइडलाईन की बिन्दु सं0 2 एवं 3 **(पृष्ठ सं0 467–471)** का भी उल्लंघन हो सकता है जो कि WPA की धारा 38 (O) को आकर्षित करेगा। इस हेतु प्रमुख वन संरक्षक (HoFF) द्वारा दिनांक 19.01.2022 द्वारा NRSA से imagery प्राप्त कर वृक्ष कटान के पुख्ता प्रमाण हेतु निर्गत निर्देशों के परिणामों को देखना पड़ेगा।

8. **कार्बेट कन्जरवेशन फाउन्डेशन फॉर सी0टी0आर0 की शासी निकाय बैठकें:–**

चूंकि पाखरों टाइगर सफारी हेतु वित्त पोषण के सम्बन्ध में कार्बेट फाउन्डेशन से भी धनराशि लेने सम्बन्धी निर्देश शासनादेश 942/X-2-2021-12(43)/2020 दिनांक 31.03.2021 **(पृष्ठसं0 177–178)** में दिये गये है, जिसके क्रम में व्याख्यान कक्ष हेतु टी0ए0सी0 द्वारा अनुमोदित धनराशि 258.57 लाख की वित्तीय/प्रशासनिक स्वीकृति प्रदान की गयी है तथा इस कार्य हेतु धनराशि का व्यय कार्बेट टाइगर कन्जरवेशन फाउन्डेशन की मद से वहन किये जाने के आदेश है, अतः यहां यह स्पष्ट होता है कि कार्बेट फाउन्डेशन से पाखरों सफारी हेतु धनराशि व्यय करने से पूर्व **नियमानुसार (स्थिति अनुसार) शासन से वित्तीय/प्रशासनिक स्वीकृति लेना आवश्यक है।** इस क्रम में कार्बेट फाउन्डेशन की शासी बैठक 6 वीं दिनांक 21 जुलाई 2020 स्थान कोटद्वार **(पृष्ठसं0 271–281)**, 7वीं दिनांक 28.04.2021 स्थान कोटद्वार **(पृष्ठसं0 257–270)** एवं 8वीं दिनांक 13.12.2021 स्थान पिटकुल सभागार, देहरादून **(पृष्ठसं0 361–371)** के कार्यवृत्तों का भी **पाखरों टाइगर सफारी विशिष्ट अध्ययन** किया गया इस अध्ययन उपरान्त निम्न प्रकार स्थिति स्पष्ट होती है।

i. कार्बेट फाउन्डेशन की 8 वीं शासी बैठक दिनांक 21.07.2020 अनुसार वर्ष 2020–21 हेतु पाखरों सफारी से सम्बन्धित निम्न प्रकार वार्षिक APO प्रस्तावित किया गया था: (एजेन्डा बिन्दु सं 3)

पाखरों सफारी हेतु:– **50 लाख**

ii. कार्बेट फाउन्डेशन की 7 वीं शासी बैठक दिनांक 28.04.2021 अनुसार वर्ष 2020–2021 के दौरान गतिविधियों एवं व्यय का विवरण (ऐजेन्डो बिन्दु 2)

पाखरों सफारी हेतु:– **200 लाख** (यहां पृथक से यह भी लिखा गया है कि पाखरो सफारी हेतु प्राविधानित **200 लाख** के सापेक्ष 115 व्यय किया जा चुका है)।

iii. कार्बेट फाउन्डेशन की 7 वीं शासी बैठक दिनांक 28.04.2021 अनुसार वर्ष 2021–22 हेतु पाखरों से सम्बन्धित निम्न प्रकार वार्षिक APO प्रस्तावित किया गया (ऐजेन्डा बिन्दु 3)

वाड़ा एवं व्याख्या केन्द्र का निर्माण:– **400 लाख**

उक्त कार्यों का प्राक्कलन अनुसार एक टाइगर वाड़े हेतु **439.40 लाख** तथा व्याख्यान कक्ष हेतु 299. 61 लाख का वित्तीय अनुमोदन का प्रस्ताव भी अनुमोदित किया गया (ऐजेन्डा बिन्दु–8)

iv. कार्बेट फाउन्डेशन की 8 वीं शासी निकाय बैठक दिनांक 13.12.2021 अनुसार वित्तीय वर्ष 2020–21 दौरान पाखरों सफारी हेतु व्यय का विवरण (एजेन्डा बिन्दु–2)

पाखरों सफारी हेतु वाड़ा एवं व्याख्यान केन्द्र:– **400 लाख**

पाखरों सफारी हेतु अनुमोदित विभिन्न कार्य:– **75 लाख**

v. कार्बेट फाउन्डेशन की 8 वीं शासी निकाय बैठक दिनांक 13.12.2021 अनुसार वित्तीय वर्ष 2021–22 हेतु पाखरों सफारी हेतु निम्न कार्यों का अनुमोदन किया गया।

कालागढ़ टाइगर रिवर्ज, वन प्रभाग में निर्माणाधीन CZA approved वाड़ा तथा अन्य अनुषांगिक व्यय:– **400 लाख**

पाखरों टाइगर सफारी में व्याख्यान केन्द्र तथा इंटर पिटेशन सैन्टर:–**150 लाख**

कालागढ़ टाइगर रिवर्ज, वन प्रभाग में टाइगर सफारी हेतु CZA द्वारा वर्णित दिशा–निर्देशों के अनुपालन में तकनीकी मानव संसाधन की आपूर्ति एवं आवस्थापना विकास हेतु:–**100 लाख**

उक्त कार्यवृत्तों को विवेचना से निम्न प्रकार अनियमित्तायें दृष्टिगत होती है।

i. 8 वीं बैठक (28.04.2021) में पाखरों सफारी हेतु वर्ष 2020–21 हेतु मात्र 50 लाख रूपये अनुमोदित किये गये थे।

ii. 7 वीं बैठक (28.04.2021) में पाखरों सफारी हेतु वर्ष 2020–21 हेतु व्यय शीर्षक में इस हेतु प्रावधानित 200 लाख के सापेक्ष 112 लाख खर्च दिखाया गया है। वास्तव में 8 वीं बैठक में वर्ष 2020–21 हेतु मात्र 50 लाख ही अनुमोदित किये गये थे अतः 7 वीं बैठक मे यह अवगत कराना कि वर्ष 2020–2021

में 200 लाख प्रावधानिक थे गलत है एवं इसमें सापेक्ष 112 लाख खर्च कर दिया जाना औचित्यपूर्ण नहीं है।

iii. 7वीं बैठक (20.04.2021) में पाखरों सफारी हेतु वर्ष 2021–22 हेतु 400 लाख रूपया एक टाइगर बाडे एवं व्याख्यान कक्ष हेतु प्रावधानित किये गये थे।

iv. 8 वीं बैठक (13.12.2021) में पुनः वर्ष 2020–21 दौरान अनुमोदित व्यय के विवरण में दर्ज है कि 75 लाख टाइगर सफारी हेतु अनुमोदित विविध कार्य एवं 400 लाख पाखरों टाइगर सफारी हेतु वाड़ा एवं व्याख्यान केन्द्र का निर्माण। (उक्तानुसार वर्ष 2020–21 में 475 लाख खर्च/व्यय कर दिये लेकिन वास्तव में 6 वीं बैठक मे तो वर्ष 2020–21 हेतु मात्र 50 लाख ही अनुमोदित थे)

इस कम में समिति के संज्ञान में निदेशक कार्बेट टाइगर रिर्जव का पत्रांक 922/3–6 दिनांक 06.10.2021 **(पृष्ठसं0 372–373B)** इस पत्र में वे 7 वीं बैठक का हवाला देते हुये **6.00 करोड की धनराशि पाखरों सफारी हेतु निम्न प्रकार स्वीकृत** अवगत कराते है।

(1) कोटद्वार स्थित विभिन्न अवस्थापनाओं के सुधार हेतु	75 लाख
(2) कोटद्वार स्थित रिसेप्शन सैन्टर के पास आजीविका बढाने हेतु अवस्थापना विकास	50 लाख
(3) पाखरों क्षेत्र में पर्यटन को बढावा देने हेतु विभिन्न हट निर्माण	75 लाख
(4) पाखरों सफारी हेतु वाड़ा एवं व्याख्यान कक्ष	400 लाख
	कुल:– 600 लाख

उपरोक्त के कम में निदेशक, कार्बेट टाइगर रिर्जव द्वारा अवगत कराया गया कि अभी तक 322.55 लाख की धनराशि अवमुक्त की जा चुकी हैं शेष 277.4 लाख के सापेक्ष 200 लाख अब अवमुक्त किये जा रहे है। **समिति ने पाया कि उपरोक्त पत्र द्वारा अत्यधिक भ्रमक तथ्य वर्णित किये गये है एवं 6वीं एवं 7 वीं बैठक में तो कही भी बिन्दु सं 1,2,3 के कार्यों को पाखरों सफारी के सापेक्ष नहीं दर्शित किया गया है।**

ये मद किस कारण से अब दिनांक 06.10.2021 के **पत्र में पाखरों टाइगर सफारी मद में दर्शित** किये जा रहे है ? ये मद कार्बेट टाइगर सफारी हेतु दिनांक 06.10.2020 को निदेशक, कार्बेट टाइगर रिर्जव के पत्रांक 649/6–12 दिनांक 06.10.2020 **(पृष्ठसं0 323–324)** द्वारा प्रस्तु डी0पी0आर0 26.81 करोड में भी कहीं वर्णित नहीं है।

समिति ने पाया कि कार्बेट टाइगर फाउन्डेशन के धन को औचित्यपूर्ण रूप से व्यय नहीं किया गया है। इस हेतु बैठक के आयोजनकर्ता/एजेन्डा बनाने वाले अधिकारियों/बैठक में निर्णय कराने वाले अधिकारियों को सुस्पष्ट स्थिति समिति के सम्मुख रखनी चाहिए थी।

उपरोक्त सभी तथ्यों से इतर एक अन्य महत्वपूर्ण तथ्य भी निम्न प्रकार समिति को प्रस्तुत करना है। निदेशक, कार्बेट टाइगर रिर्जव के पत्र दिनांक 06.10.2021 से अवगत होता है कि उनके द्वारा 522.55 लाख दिनांक 06.10.2021 तक पाखरों सफारी हेतु प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन को दिये गये। निदेशक, कार्बेट टाइगर रिर्जव द्वारा जांच समिति द्वारा निर्गत पत्र दिनांक 07.01.2022 **(पृष्ठ सं0 9–13)** के क्रम में अपने पत्र दिनांक 12.01.2022 **(पृष्ठ सं0 114–222)** द्वारा सम्पूर्ण कालागढ़ टाइगर रिर्जव डिवीजन में कार्बेट फाउन्डेशन मद से कुल खर्चे (पाखरों सफारी एवं अन्य सभी कार्यों हेतु) के सम्बन्ध में निम्न प्रकार सूचना उपलब्ध कराई गयी है।

i. पाखरों क0 3 में व्याख्यान कक्षः– 50 लाख **(पृष्ठ सं0 175)**

ii. पाखरों क0 3 में टाइगर वाड़ा 2, 3000 मीटर हेतुः– 75 लाख अग्रिम **(पृष्ठ सं0 194)**

iii. पाखरों टाइगर सफारी वाड़ा नं0 1 एवं 2 के 5 कि0मी0 सर्विस रोडः–45.22 लाख (अनाधिकृत) **(पृष्ठ सं0 215)**

इस प्रकार सफारी हेतु कुल अवमुक्त 522.55 लाख में से अगर उपरोक्तानुसार 170.22 लाख घटा दिया जाये तो फिर अवशेष 352.33 लाख रूपये कहां खर्च किये गये।

फाउन्डेशन की कार्य प्रणाली के ऊपर एक अन्य प्रश्न चिन्ह, समिति को प्राप्त एक गोश्वारे से पुनः स्पष्ट हुआ **(पृष्ठ सं0 417)** इस गोश्वारे को गम्भीरता के साथ देखा जाये तो इसमें कालागढ़ टाइगर रिर्जव डिवीजन अन्तर्गत निम्न प्रकार व्यय किये जाने का वर्णन किया गया हैः–

माह अप्रैल 2021	:	लगभग 113.7 लाख
माह मई 2021	:	लगभग 10.74 लाख
माह सितम्बर 2021	:	लगभग 100.64 लाख
माह अक्टूबर 2021	:	लगभग 80.00 लाख
माह नवम्बर 2021	:	लगभग 15.94 लाख
कुल	:	321.06 लाख

उक्तानुसार खर्चा अगर मदवार देखा जाये तथा निदेशक कार्बेट टाइगर रिर्जव द्वारा कार्बेट फाउन्डेशन से प्रदत्त धनराशि हेतु प्रस्तुत सूचनाओं के सापेक्ष compare किया जाये एवं साथ–साथ कार्बेट फाउन्डेशन की 6वी, 7वी, 8वी शासी निकाय बैठकों के कार्यवृत्त को गम्भीरता के साथ पढा जाये तो समिति को ज्ञात होता है कि कार्बेट फाउन्डेशन फंड फ्लो में पर्याप्त अनियमित्तायें है जो कि Special audit द्वारा बिन्दु दर बिन्दु अनिवार्यतः प्रकाश में आयेगी। उदाहरणतः वर्तमान तक उपलब्ध अभिलेखों अनुसार शासन द्वारा मात्र व्याख्यान कक्ष हेतु टी0ए0सी0 पश्चात् रू0 258.57 लाख की धनराशि औचित्यपूर्ण पाई गयी तथा इसका व्यय फाउन्डेशन

मद से किया जायेगा, निर्देशित किया गया। इसके अतिरिक्त शासन स्तर से फाउन्डेशन से व्यय सम्बन्धी कोई अनुमति/स्वीकृति नहीं है। ऐसी स्थिति में उक्त गोश्वारे में वर्णित कार्य यथा पाखरों सफारी के अन्तर्गत वाडा निर्माण हेतु 99.75 लाख, पाखरों सफारी में **म्यूजियम निर्माण** हेतु 14.00 लाख + 35.00 लाख =49 लाख, प्रशासनिक भवन निर्माण हेतु 18.54 लाख, पाखरों सफारी विद्युत लाइन हेतु 20–20 लाख के चार तथा 10 लाख का एक कुल 90 लाख रू0 आदि–आदि का भुगतान कार्बेट फाउन्डेशन मद से किस प्रकिया अन्तर्गत किया गया, पूर्णतः अस्पष्ट एवं संदेहास्पद है।

समिति को अवगत हुआ है कि प्रमुख वन संरक्षक (HoFF) द्वारा इस सम्बन्ध में अपने पत्रांक 1041/पी0ओ0 दिनांक 24.01.2022 **(पृष्ठ सं0 429–30)** द्वारा special audit हेतु लिखा जा चुका है।

उक्त सभी आधार भूत सूचनाओं के अध्ययन के पश्चात् पाखरों सफारी में कराये गये कार्यों के सम्बन्ध में जांच समिति द्वारा विशिष्ट आख्या निम्न प्रकार है:–

1. पाखरों वन विश्राम गृह के समीप क0 सं0 8 में जलाशय निर्माण:–

यह जलाशय लगभग 100 मीटर X 100 मीटर क्षेत्रफल में बनाया गया है जिसकी गहराई स्थान–स्थान पर 1 मीटर से 1 $\frac{1}{2}$ मीटर के लगभग होगी। यह जलाशय पाखरों टाइगर सफारी हेतु स्वीकृत क्षेत्र के अन्दर है। जैसा कि NTCA /भारत सरकार वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रायल/प्रमुख वन संरक्षक (HoFF) के शपथ पत्र में स्पष्ट उल्लेख है कि इस क्षेत्र से वृक्ष हटाये गये होगें। इस सम्बन्ध में स्थलीय भ्रमण मध्य इस तालाब के चारों और भ्रमण कर वन विभाग की IT Team ने KML file निर्मित की। इस फाइल को तत्पश्चात गूगल अर्थ पर देखने से स्पष्ट प्रतीत हुआ कि मार्च 2021 तक की imaginary में घने वृक्ष थे। **(प्लेट नं0 13)** जो कि अब मात्र 2–3 वृक्ष ही वहां उपलब्ध हैं। **(प्लेट नं0 14)**

उपरोक्त से यह स्पष्ट सिद्ध होता है कि प्रश्नगत क्षेत्र से वृक्षों को अवैध रूप से हटाया गया है जो कि FC Proposal अनुसार स्वीकृत 163 वृक्षों के अतिरिक्त है। इस जलाशय के निर्माण के सम्बन्ध में निदेशक, कार्बेट टाइगर रिर्जव, द्वारा अपनी रिर्पोट में स्पष्ट किया है कि **इस हेतु न तो कोई बजट उपलब्ध था, न ही कोई वित्तीय एवं प्रशासनिक स्वीकृति थी तथा प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा दिनांक 30.07.2021 को इस वाटर होल के निर्माण का कार्यादेश भी जारी किया है।** इस प्रकार इस प्रकरण में निम्न प्रकार वित्तीय अनियमित्ता दृष्टिगत होती है।

निष्कर्ष (वित्तीय अनियमित्ता)

सरकारी कार्यों को किये जाने हेतु उक्तानुसार कार्यवाही उत्तराखण्ड अधिप्राप्त नियमावली 2017 के नियम 39, नियम 49 (ग), नियम 3 (10) एवं नियम 40 (4) का स्पष्ट उल्लघंन है। (पृष्ठ सं0 427)

पाखरों वन विश्राम गृह के समीप क0 सं0 8 में जलाशय निर्माण के सम्बन्ध में विधिक स्थिति निम्न प्रकार है:–

निष्कर्ष (विधिक उल्लंघन)

अवैध रूप से वृक्षों को हटाने के तथ्य google earth image तथा वर्तमान फील्ड भ्रमण से दृष्टिगत हुये है अतः ये कार्य भारतीय वन अधिनियम 1927 की धारा 26 (च,छ एवं ज) का उल्लंघन है। इस सम्बन्ध में प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड के पत्रांक दिनांक 19.01.2022 (पृष्ठ सं0 16–18) द्वारा विभागीय IT Cell को NRSA से Paid data procure करने एवं tree removal की पुख्ता रिर्पोट प्रस्तुत करने के निर्देश दिये जा चुके हैं। Tree removal की quantitied पुख्ता रिर्पोट आने के पश्चात आखिर में वृक्ष कहां गये एवं इतनी बड़ी मात्रा में निकाली गयी मिट्टी कहां गयी ? प्रथक से जांच का विषय होगा।

उक्त के अतिरिक्त गूगल इमेज से स्पष्ट प्रतीत होता है कि यहां से वृक्ष हटाये गये हैं जो कि स्वीकृत पाखरों सफारी अन्तर्गत 183 वृक्षों के अतिरिक्त हैं। अतः इस कार्य को करने में FCA अन्तर्गत निर्गत शर्तों का भी उल्लंघन है। साथ ही यह कार्य Stage-II स्वीकृति से पूर्व कराये जाने के प्रमाण होने की दृष्टि में FCA के अन्तर्गत निर्गत Stage-I स्वीकृति की शर्तों का भी उल्लंघन है।

प्रश्नगत क्षेत्र में वर्णित कार्य अवधि मध्य तैनात कर्मचारियों/अधिकारियों की सूची संलग्न में Table no. 1 के रूप में दी गयी है।

2. **पाखरों क0सं0 3 में व्याख्यान कक्ष का निर्माण:–**

इस व्याख्यान कक्ष के सम्बन्ध में समिति ने पाया कि इसे बनाने में भी काफी वृक्षों को हटाया गया होगा। इस स्थल की गूगल earth imagery दिसम्बर 2020 तथा मार्च 2021 प्राप्त हुई। इसे देख कर स्पष्ट होता है कि प्रश्नगत क्षेत्र से वृक्षों को हटाया गया है। **(प्लेट नं0 15, 16, 17)** इस क्रम में यद्यपि एक पत्र वन क्षेत्राधिकारी पाखरों रेंज का पत्रांक 8718 दिनांक 07.03.2021, इस आशय का प्राप्त हुआ है कि पाखरों क0सं0 3 में आंधी तूफान से 6 सागौन वृक्ष उखड़ गये थे जिन्हे हटा कर सी–1 स्टाक में ले लिया गया है। **(पृष्ठ सं0 374)** इस पत्र से यद्यपि ये अवगत नहीं होता है कि ये वृक्ष इसी जगह उखडे होगें जहां व्याख्यान कक्ष बन रहा है एवं व्याख्यान कक्ष में दिसम्बर 2021 तक की Google earth imagery भी यह स्पष्ट कर रही है कि यहां बड़ी संख्या में हरे वृक्ष मौजूद थे अतः बहुत सम्भव है कि इन हरे वृक्षों को यहां से अवैध रूप से हटाया गया होगा।

उक्त के अतिरिक्त इस कार्य को कराने हेतु शासन स्तर से टी0ए0सी/वित्तीय /प्रशासनिक स्वीकृति रू0 258.58 लाख प्राप्त थी, जिसका वहन कार्बेट फाउन्डेशन से किये जाने के निर्देश भी थे **(पृष्ठ सं0 177–178)** परन्तु ये निर्देश/स्वीकृति दिनांक 31.03.2021 को प्राप्त हुये एवं प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा इस हेतु कार्यादेश काफी पूर्व दिनांक 18.02.2021 को ही कर दिया गया था।

यह कार्यादेश मात्र 1,3041,363.66 का था **(पृष्ठ सं0 176)** तथा इस हेतु टैन्डर का अनुमोदन निदेशक, कार्बेट टाइगर रिर्जव द्वारा दिनांक 11.11.2020 **(पृष्ठ सं0 251)** को दिया गया, जोकि उनको अधिकार नहीं था। साथ ही इस कार्य को कराने हेतु कार्बेट फाउन्डेशन से 50 लाख रूपये भी अग्रिम के रूप में दिये गये। इस प्रकार विधिवत स्वीकृति (Stage-II Clearance) आने से पूर्व बिना सक्षम स्तर से स्वीकृति प्राप्त होने से पूर्व, बिना सक्षम स्तर से टैन्डर अनुमोदन कराने से पूर्व यह कार्य कराया गया है। समिति द्वारा इस कार्य को कराये जाने में निम्न प्रकार वित्तीय अनिमित्ता दृष्टिगत की गयी।

निष्कर्ष (वित्तीय अनियमित्ता)

1. इस प्रकरण में उत्तराखण्ड अधिप्राप्ता नियमावली 2017 के नियम 40 (4) का स्पष्ट उल्लंघन है।
2. इस कार्य को कराये जाने में शासनादेश सं0 245/XXVII/2012 दिनांक 22.11.2012 के अनुसार वन संरक्षक/निदेशक को सरकारी कार्य के निष्पादन हेतु 20 लाख तक की निविदायें स्वीकार करने का अधिकार प्राप्त है। अतः इस प्रकरण में इस बिन्दु पर भी स्पष्ट वित्तीय अनिमित्ता दृष्टिगत हुई है।

इस भवन में सीमेन्ट कंक्रीट के पिलर, छत एवं आंशिक रूप से दीवारे भी निर्मित हो चुकी हैं जो कि FC proposal के विपरीत है जिसमें infrastructural facilities को बम्बू एवं अन्य प्राकृतिक प्रदार्थो से बनाने की शर्त थी साथ ही इस क्षेत्र से tree removal भी हुआ है। पाखरों क0सं0 3 में व्याख्यान कक्ष के निर्माण के सम्बन्ध में विधिक स्थिति निम्न प्रकार है।

निष्कर्ष (विधिक उल्लंघन)

गूगल अर्थ इमेज से स्पष्ट होता है कि प्रश्नगत क्षेत्र में मार्च 2021 तक ही अधिकाशः वृक्ष हटा दिये गये थे। यह कार्य भारतीय वन अधिनियम 1927 की धारा 26 (च), (ज) का उल्लंघन है।

Infrastructureal facilities को बम्बू एवं अन्य प्राकृतिक पदार्थों से न बनाने के कारण एवं इस कार्या को Stage-II स्वीकृति से पूर्व कराये जाने के प्रमाण होने की दृष्टिगत FCA के अन्तर्गत निर्गत Stage-I स्वीकृति की शर्तों का भी उल्लंघन होता है।

प्रश्नगत क्षेत्र में वर्णित कार्य अवधि मध्य तैनात कर्मचारियों/अधिकारियों की सूची संलग्न में Table no. 1 के रूप में दी गयी है।

3. गूजर श्रोत पाखरों क0सं0 3 में टाइगर वाड़ा 1 का 2570 मीटर निर्माणः–

इस मामले में भी शासनादेश दिनांक 31.03.2021 **(पृष्ठ सं0 180–181)** द्वारा टी0ए0सी0/**वित्तीय/प्रशासनिक स्वीकृति** रू0 359.50 की **निर्गत हुई है।** इस प्रकरण में भी प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा काफी पहले ही दिनांक 28.11.2020 **(पृष्ठ सं0 254)** को कार्यादेश जारी कर

दिया (1,01,36887 रू0 प्रति कि0मी0 की दर से) तथा इसमें पूर्व निदेशक, कार्बेट टाइगर रिर्जव, ने भी दिनांक 11.11.2020 द्वारा निविदा का अनुमोदन जारी किया। **(पृष्ठसं0 253)** 31.03.2021 को बजट प्राप्त होते ही, इस कार्य को करने में पूर्व में 50 लाख रू0 कार्बेट फाउन्डेशन से लिया गया अग्रिम वापस कर दिया गया। समिति का मानना है कि, कार्बेट फाउन्डेशन से इस प्रकार 50 लाख रू0 अग्रिम दे देना एवं तत्पश्चात वापस ले लेना एक प्रशासनिक चूक है। (यहां समिति द्वारा यह समझा गया कि ये 50 लाख जो कार्बेट फाउन्डेशन से लिया गया था, यह उस 50 लाख से इतर है जो कि व्याख्यान कक्ष के निर्माण के लिये दिया गया अवगत कराया गया।) शासन से टी0ए0सी0 स्वीकृत होने (दिनांक 31.03.2021) के पश्चात् रू0 143.57 लाख दिनांक 31.03.2021 एवं रू0 100 लाख दिनांक 19.08.2021 वित्त नियंत्रक के पत्र दिनांक 19.08.2021 द्वारा अवमुक्त किया गया। **(पृष्ठसं0 76–77) इस 243.57 लाख के सापेक्ष दिनांक 31.03.2021 को ही रूपया 143.57 लाख तथा दिनांक 08.09.2021 को 72130 मात्र शेष रहते हुये (100 लाख – 72130) लगभग 99 लाख का भी भुगतान कर दिया गया। (पृष्ठसं0 183–193)**

इस प्रकरण में भी प्रभागीय वनाधिकारी एवं निदेशक, कार्बेट टाइगर रिर्जव द्वारा अप्रत्याशित जल्दी दिखाई गयी। कार्यादेश जारी करना, टैन्डर स्वीकृत करना टी0ए0सी एवं FC Stage-II Clearance (विधिवत स्वीकृति) से काफी पूर्व ही कर दिया गया। 2570 मीटर 1,01,36887.00 रू0 प्रति कि0मी0 के अनुसार इस कार्य की पूर्ण लागत लगभग 2.5 करोड़ रू0 से अधिक ही होगी। इस कार्य को कराये जाने में निम्न प्रकार वित्तीय अनिमित्ता दृष्टिगत होती है।

निष्कर्ष (वित्तीय अनियमित्ता)

1. इस प्रकरण में उत्तराखण्ड अधिप्राप्त नियमावली 2017 के नियम 40 (4) का स्पष्ट उल्लंघन है।
2. शासनादेश सं0 245/XXVII/2012 दिनांक 22.11.2012 के अनुसार वन संरक्षक/निदेशक को सरकारी कार्य के निष्पादन हेतु 20 लाख तक की निविदायें स्वीकार करने का अधिकार प्राप्त है। अतः इस प्रकरण में इस बिन्दु पर भी समिति को वित्तीय अनिमित्ता दृष्टिगत हुई है।

गूजर स्रोत पाखरों क0स0 3 में टाइगर बाड़ा 1 का 2570 मीटर निर्माण के सम्बन्ध में विधिक स्थिति निम्न प्रकार है।

निष्कर्ष (विधिक उल्लंघन)

प्रश्नगत क्षेत्र की उपलब्ध मार्च 2021 से वृक्षों के removal के सम्बन्ध में स्थिति स्पष्ट नहीं हो रही है तथा इसके पश्चात की google earth image उपलब्ध नहीं है।

इस सम्बन्ध में प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड के पत्रांक दिनांक 19.01.2022 (पृष्ठ सं0 16–18) द्वारा विभागीय IT Cell को NRSA से paid data procure करने एवं tree removal की पुख्ता रिर्पोट प्रस्तुत करने के निर्देश दिये जा चुके हैं। Tree removal की quantitied पुख्ता रिर्पोट आने के पश्चात यह

कार्य भारतीय वन अधिनियम 1927 की धारा 26 (च, एवं ज) का उल्लंघन होगा एवं आखिर ये वृक्ष कहां गये ? प्रथक से जांच का विषय होगा।

इस कार्य को Stage-II स्वीकृति से पूर्व कराये जाने के प्रमाण होने की दृष्टिगत FCA के अन्तर्गत निर्गत Stage-I स्वीकृति की शर्तों का भी उल्लंघन होता है।

प्रश्नगत क्षेत्र में वर्णित कार्य अवधि मध्य तैनात कर्मचारियों/अधिकारियों की सूची संलग्न में Table no. 1 के रूप में दी गयी है।

4. पाखरों क0सं0 3 में टाइगर वाड़ा नं 2 का 3000 मीटर निर्माण:–

निदेशक, कार्बेट टाइगर रिर्जव द्वारा अवगत कराया गया कि कार्बेट फाउन्डेशन की 8 वीं0 बैठक में यह कार्य अनुमोदित किया गया। यह बैठक दिनांक **13.12.2021 को हुई एवं इसमें कहीं पहले दिनांक 05.03.2021 को प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा इस कार्य का कार्यादेश जारी कर** दिया गया **(पृष्ठसं0 256)** एवं दिनांक 02.03.2021 को निदेशक, कार्बेट टाइगर रिर्जव, द्वारा टैन्डर का भी अनुमोदन किया गया। **(पृष्ठसं0 255)** कार्यादेश 1,042,4095 रूपये प्रति कि0मी0 के अनुसार लगभग 3,12,72,285 का होगा। **इस धनराशि की न तो कोई टी0ए0सी0, न ही वित्तीय/प्रशासनिक स्वीकृति किसी भी सक्षम स्तर से जारी की गयी है,** जो कि वर्तमान तक समिति के सम्मुख प्रस्तुत नहीं की जा सकी।

इस कार्य को करने हेतु कार्बेट फाउन्डेशन से 75 लाख रू0 अग्रिम भी दे दिया गया। इस कम में अगर कार्बेट फाउन्डेशन की शासी बैठकों की समीक्षा की जाये तो दिनांक 28.04.2021 को 7 वीं बैठक में पाखरों टाइगर सफारी में बाड़ा तथा व्याख्यान केन्द्र हेतु रू0 400 लाख मात्र वित्तीय वर्ष 2021–22 हेतु अनुमोदित किये गये तथा 8 वीं बैठक दिनांक 13.12.2021 को वर्ष 2020–21 के मध्य हुये खर्चे का विवरण (बिन्दु सं 2) निम्न प्रकार दिया गया है।

- पाखरों टाइगर सफारी हेतु बाड़ा एवं व्याख्यान केन्द्र:– 400 लाख
- पाखरों सफारी हेतु अनुमोदित विभिन्न कार्य:– 75 लाख

इस प्रकार शासी निकाय बैठक के कार्यवृत्त से स्पष्ट होता है कि लगभग 475 लाख का व्यय कार्बेट फाउन्डेशन से पाखरों सफारी में वर्ष 2020–21 में कर दिया गया। सभी **बैठकों के कार्यवृत्त को ध्यान पूर्वक देखा जाये तो कहीं भी वर्ष 2020–21 हेतु 475 लाख पाखरों सफारी हेतु प्रस्तावित ही नहीं की गयी थी एवं** ये खर्च कहां किया गया **क्योंकि बाडे नं0 2 में तो अभी तक मात्र कुछ नींव सम्बन्धी कार्य ही किये गये है** जैसा कि समिति ने अपने निरीक्षण दिनांक 11.01.2022 मध्य देखा। उपरोक्त के अतिरिक्त निदेशक, कार्बेट टाइगर रिर्जव, द्वारा अपने पत्रांक 1853/1–41 दिनांक 12.01.2021 **(पृष्ठसं0 194)** द्वारा भेजी गयी पाखरों क0सं0 3 में टाइगर वाड़ा नं0 2 का 3000 मीटर निर्माण में यह अवगत कराया है कि इस कार्य **हेतु मात्र 75 लाख का अग्रिम ही फाउन्डेशन से दिया गया है।** अतः फिर कैसे एवं कहां ये खर्चा 400 लाख–50 लाख

(जो व्याख्यान कक्ष हेतु अग्रिम दिया गया था) –75 लाख (जो पाखरों क0 3 में टाइगर वाड़ा 2, 3000 मीटर हेतु दिया गया था)= 275 लाख किया गया। समिति द्वारा यह स्थिति अत्यधिक सदेंहास्पद दृष्टिगत हुई जिसमें कार्बेट फाउन्डेशन के धन को व्यय करने में अत्यधिक भ्रामक एवं complicated स्थिति, उत्पन्न कर दी गयी जो कि फाउन्डेशन की 6वीं, 7वीं, 9वीं, बैठकों के कार्यवृतों को देखकर प्रतीत होता है। कार्बेट फाउन्डेशन के कार्यवृतों को देखकर समिति का मत था कि इसमें स्पष्ट रूप से administrative lapses हुये हैं जिसके अन्तर्गत backward तथा forward information को सही–सही integrate नहीं किया गया। इस कार्या हेतु निम्न प्रकार वित्तीय अनिमित्ता में दृष्टिगत हुयी है।

निष्कर्ष (वित्तीय अनियमित्ता)

1. सरकारी कार्यों को किये जाने हेतु उक्तानुसार कार्यवाही उत्तराखण्ड अधिप्राप्त नियमावली 2017 के नियम 39, नियम 49 (ग) एवं नियम 40 (4) का स्पष्ट उल्लघंन है। (पृष्ठ संख्या 427)
2. शासनादेश सं0 245/XXVII/2012 दिनांक 22.11.2012 के अनुसार वन संरक्षक/निदेशक को सरकारी कार्य के निष्पादन हेतु 20 लाख तक की निविदायें स्वीकार करने का अधिकार प्राप्त है। अतः इस प्रकरण में इस बिन्दु पर भी समिति को वित्तीय अनिमित्ता दृष्टिगत हुयी।

पाखरों क0सं0 3 में टाइगर वाड़ा नं 2 का 3000 मीटर निर्माण के सम्बन्ध मे विधिक स्थिति निम्न प्रकार है।

निष्कर्ष (विधिक उल्लंघन)

इस सम्बन्ध में प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड के पत्रांक दिनांक 19.01.2022 (पृष्ठ सं0 16–18) द्वारा विभागीय IT Cell को NRSA से paid data procure करने एवं tree removal की पुख्ता रिर्पोट प्रस्तुत करने के निर्देश दिये जा चुके हैं। Tree removal की quantitied पुख्ता रिर्पोट आने के पश्चात यह कार्य भारतीय वन अधिनियम 1927 की धारा 26 (घ, एवं ज) का उल्लंघन होगा एवं आखिर ये वृक्ष कहां गये ? प्रथक से जांच का विषय होगा।

इस कार्य को Stage-II स्वीकृति से पूर्व कराये जाने के प्रमाण होने की दृष्टिगत FCA के अन्तर्गत निर्गत Stage-I स्वीकृति की शर्तों का उल्लंघन आकर्षित होता है।

प्रश्नगत क्षेत्र में वर्णित कार्य अवधि मध्य तैनात कर्मचारियों/अधिकारियों की सूची संलग्न में Table no. 1 के रूप में दी गयी है।

5. **पाखरों क0सं0 3 में प्रशासनिक भवन का निर्माण:–**

यह प्रशासनिक भवन पाखरों क0 3 में टाइगर सफारी के आरम्भिक स्थल पर व्याख्यान कक्ष के पास निर्मित किया जा रहा था। इस हेतु दिनांक 11.01.2022 को स्थलीय निरीक्षण मध्य क्षेत्र में सिमेंट कंक्रीट के पिलर एवं फाउन्डेशन कार्य किया गया दृष्टिगत हुआ।

इस व्याख्यान कक्ष के चारों ओर घूम कर एक KML file बनाई गयी तथा इसे वन विभाग IT Cell द्वारा पाखरों हेतु स्वीकृत सफारी की KML file पर, जब Super impose किया गया **तो ये प्रशासनिक भवन स्वीकृत टाइगर सफारी की बाउन्ड्री से बाहर दृष्टिगत हुआ।** इस क्षेत्र की गूगल अर्थ Image माह मार्च 2021 देखने पर **(प्लेट सं0 9, 15, 16)** स्पष्ट हुआ कि मार्च 2021 तक यहां वृक्ष मौजूद थे जोकि अब स्थलीय निरीक्षण मध्य वहां नहीं पाये गये। **इस प्रकार प्रश्नगत क्षेत्र से वृक्षों का अवैध रूप से removal किया जाना भी प्रतीत होता है।**

निदेशक, कार्बेट टाइगर रिजर्व द्वारा अवगत कराया गया है कि **इस प्रशासनिक कक्ष के निर्माण हेतु कोई बजट उपलब्ध नहीं था, न कोई वित्तीय स्वीकृति थी और न ही प्रशासनिक स्वीकृति फिर भी प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व डिवीजन द्वारा निम्न कार्यादेश जारी कर दिये गये:–**

i. प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व डिवीजन कार्यदेश सं 1156/12–1 दिनांक 30.10.2021:– पाखरों रेंज कालागढ़ टाइगर रिजर्व डिवीजन में प्रशासनिक भवन का निर्माण एवं सौन्दर्यीकरण कार्य भाग–2। **(पृष्ठसं0 208)**

यद्यपि उक्त कार्यादेश में भाग–2 लिखा है अतः स्पष्ट है कि इसी प्रकार भाग–1 सम्बन्धी कार्यादेश भी जारी हुआ होगा परन्तु यह कार्यादेश समिति को उपलब्ध नहीं हो पाया।

उक्त के अतिरिक्त समिति को निम्न प्रकार कार्यादेश भी प्रश्नगत कार्य के प्राप्त हुये जिनका कि उल्लेख निदेशक कार्बेट टाइगर रिजर्व द्वारा प्रस्तुत सूचना दिनांक 12.01.2022 में नहीं किया गया था। **(पृष्ठसं0 416–419)**

i. प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व डिवीजन कार्यादेश सं0 236/12–1 दिनांक 28.07.2021, **पाखरों में एडमिन ब्लाक (प्रशासनिक भवन),** कार्य हेतु स्वीकृत धनराशि 24.937 लाख (कार्यादेश के0वी0 कन्ट्रक्शन कम्पनी, नोयडा, यू0पी0 के नाम जारी किया गया है)
ii. प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व डिवीजन कार्यादेश सं0 142/12–1 दिनांक 15.07.2021, **पाखरों में एडमिन बिल्डिंग ब्लाक,** कार्य हेतु स्वीकृत धनराशि 24.9179 लाख (कार्यादेश जय कन्सट्रक्शन कम्पनी, नोयडा, यू0पी0 के नाम जारी किया गया है)

ये दोनों ही कार्यादेश स्वंय में अत्यधिक सदेहास्पद है कि एक ही **कार्य के 2 अलग–अलग कार्यादेश कैसे एवं किन परिस्थितियों में जारी किये गये।** इन कार्यादेशों में अन्य कार्यादेशों के विपरीत धनराशि (लगभग 24 लाख प्रत्येक) का भी वर्णन है तथा सम्भवतः इन कार्यादेशों का तो निदेशक कार्बेट टाइगर रिजर्व को पता ही नहीं था। इस बिन्दु पर समिति को administrative lapses हुये हैं क्योंकि यह admin block तो व्याख्यान कक्ष के निकट ही बन रहा था एवं पाखरों, कालागढ़ मार्ग से लगभग लगा हुआ है।

उक्तानुसार स्थिति से स्पष्ट होता है कि इस कार्य को कराने में निम्न प्रकार वित्तीय अनिमित्ता दृष्टिगत हुयी।

निष्कर्ष (वित्तीय अनियमित्ता)

1. सरकारी कार्यों को किये जाने हेतु उक्तानुसार कार्यवाही उत्तराखण्ड अधिप्राप्त नियमावली 2017 के नियम 39, नियम 49 (ग) एवं नियम 40 (4) का स्पष्ट उल्लघंन है। (पृष्ठ सं0 427)
2. शासनादेश सं0 245/XXVII/2012 दिनांक 22.11.2012 के अनुसार वन संरक्षक/निदेशक को सरकारी कार्य के निष्पादन हेतु 20 लाख तक की निविदायें स्वीकार करने का अधिकार प्राप्त है। अतः इस प्रकरण में इस बिन्दु पर भी समिति को वित्तीय अनिमित्ता दृष्टिगत हुयी।

पाखरों क0सं0 3 में प्रशासनिक भवन का निर्माण के सम्बन्ध में विधिक स्थिति निम्न प्रकार है।

निष्कर्ष (विधिक उल्लंधन)

1. जैसा कि गूगल इमेज से वृक्षों के हटाये जाने का प्रमाण मिलता है अतः वृक्ष कटान के दृष्टिगत यह कार्य भारतीय वन अधिनियम 1927 की धारा 26 (च एवं ज) का उल्लंधन है।
2. उक्त के अतिरिक्त गूगल इमेज से स्पष्ट प्रतीत होता है कि स्वीकृत पाखरों सफारी की KML File अनुसार यह क्षेत्र स्वीकृत क्षेत्र से बाहर भी आ रहा है, साथ ही यह कार्य Stage-II स्वीकृति से पूर्व कराये जाने के प्रमाण होने की दृष्टि में FCA के अन्तर्गत निर्गत Stage-I स्वीकृति की शर्तों का भी उल्लंधन आकर्षित होता है।
3. इस सम्बन्ध में प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड के पत्रांक दिनांक 19.01.2022 (पृष्ठ सं0 16–18) द्वारा विभागीय IT Cell को NRSA से paid data procure करने एवं tree removal की पुख्ता रिर्पोट प्रस्तुत करने के निर्देश दिये जा चुके हैं। Tree removal की quantitied पुख्ता रिर्पोट आने के पश्चात यह कार्य भारतीय वन अधिनियम 1927 की धारा 26 (च, एवं ज) का उल्लंधन तो होगा ही साथ ही आखिर ये वृक्ष कहां गये ? प्रथक से जांच का विषय होगा।

प्रश्नगत क्षेत्र में वर्णित कार्य अवधि मध्य तैनात कर्मचारियों/अधिकारियों की सूची संलग्न में Table no. I के रूप में दी गयी है।

8. पाखरों सफारी में वाड़ा नं0 1 में 1250 मीटर एवं 1184 मीटर आन्तरिक मार्ग निर्माणः–

इस आन्तरिक मार्ग के निरीक्षण मध्य एवं तत्पश्चात निदेशक, कार्बेट टाइगर रिर्जव, द्वारा प्रस्तुत सूचनायें एवं FC Proposal, CZA approval आदि अभिलेखों का गहनता के साथ अध्ययन किया गया। इन अभिलेखों में आन्तरिक मार्ग की लम्बाई/चौड़ाई आदि के सम्बन्ध में कोई पुख्ता जानकारी नहीं प्राप्त हुई। इस सम्बन्ध में प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड द्वारा माननीय न्यायालय में दाखिल शपथ पत्र से अवगत होता है कि वाड़ा नं0 1 में internal सफारी रोड 2.26 कि0मी0 है। निदेशक, कार्बेट टाइगर रिर्जव

द्वारा उपलब्ध कराई गयी सूचना अनुसार **इस कार्य को करने हेतु न कोई बजट था, न वित्तीय स्वीकृति और न ही प्रशासनिक स्वीकृति। प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व डिवीजन द्वारा भुगतान किये गये कुल 6 बिलों (23 लाख लगभग) के सापेक्ष निदेशक, कार्बेट टाइगर रिजर्व, ने अवगत कराया कि इसमें 18.68 लाख का अनाधिकृत भुगतान कैम्पा मद से किया गया।** वास्तव में यह 18.68 लाख नहीं अपितु 23. 00, 280.00 मात्र होता है जैसा कि CEO कैम्पा के पत्र दिनांक 19.01.2022 से स्पष्ट हुआ। **(पृष्ठसं0 332–341)**

इस कार्य को किये जाने में निम्न प्रकार वित्तीय अनियमितता दृष्टिगत हुयी।

निष्कर्ष (वित्तीय अनियमितता)

1. सरकारी कार्यों को किये जाने हेतु उक्तानुसार कार्यवाही उत्तराखण्ड अधिप्राप्त नियमावली 2017 के नियम 39, नियम 49 (ग), नियम 3 (10) एवं नियम 40 (4) का स्पष्ट उल्लघंन है। (पृष्ठ सं0 427)
2. कैम्पा योजना के अनाधिकृत भुगतान किये जाने के दृष्टिगत यह कार्य कैम्पा नियम 2018 की धारा 35 का भी स्पष्ट उल्लंघन है। (पृष्ठसं0 462)

निष्कर्ष (विधिक उल्लंघन)

यद्यपि स्वीकृत पाखरों सफारी में पाखरों क0 3 में वन निगम को लौट सं0 1/2021 द्वारा 127 वृक्ष कटान हेतु स्वीकृत थे **(पृष्ठसं0 314–318)** लेकिन स्थलीय क्षेत्र के crown cover एवं आन्तरिक मार्ग की लम्बाई 1250मी0+1184 मीटर = 2434 मीटर एवं लगभग 3 मीटर चौड़ाई को देखते हुऐ लगता है कि इस आन्तरिक मार्ग से निर्माण में सम्भवतः अधिक वृक्षों का removal हुआ होगा। समिति को प्राप्त रिर्पोट अनुसार इस हेतु एक जांच भी की गयी थी जिसका कि अवैध कटान शीर्षक में पृथक से वर्णन दिया गया है। इस सम्बन्ध में प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड के पत्रांक दिनांक 19.01.2022 (पृष्ठ सं0 16–18) द्वारा विभागीय IT Cell को NRSA से paid data procure करने एवं tree removal की पुख्ता रिर्पोट प्रस्तुत करने के निर्देश दिये जा चुके हैं। Tree removal की पुख्ता रिर्पोट आने के पश्चात यह कार्य भारतीय वन अधिनियम 1927 की धारा 26 (च, एवं ज) का उल्लंघन तो होगा ही साथ ही आखिर ये वृक्ष कहां गये ? प्रथक से जांच का विषय होगा।

यह कार्य Stage-II स्वीकृति से पूर्व कराये जाने के प्रमाण होने की दृष्टि में FCA के अन्तर्गत निर्गत Stage-I स्वीकृति की शर्तों का भी उल्लंघन आकर्षित होता है।

प्रश्नगत क्षेत्र में वर्णित कार्य अवधि मध्य तैनात कर्मचारियों/अधिकारियों की सूची संलग्न में Table no. 1 के रूप में दी गयी है।

7. पाखरों टाइगर सफारी वाड़ा न 1 एंव 2 में 5 कि0मी0 सर्विस रोड़ निर्माण:–

समिति द्वारा वाड़ा नं0 1 के निकट स्थित Transect line से लगभग 200 मी0 चल कर इस स्थल पर पहुंचा गया। यह सर्विस रोड़ वाड़ा नं0 1 के उत्तरी छोर पर है। तथा यह स्वीकृत सफारी की उत्तरी सीमा से लगभग टच होते हुये गयी है। इस सर्विस रोड़ की आशिंक KML file, को स्वीकृत सफारी KML file पर Super impose करने पर अवगत हुआ कि यह कहीं–कहीं सफारी के अन्दर तथा कहीं–कहीं सफारी के बाहर भी जा रही है।

निरीक्षण मध्य कई अधिकारी ऐसे थे जो पूर्व में कार्बेट टाइगर रिवर्ज में निदेशक/उप निदेशक के पद पर कार्य कर चुके हैं। इन सभी का एक मत था कि यह स्थल एक फायर लाईन के रूप में हुआ करता था। इस फायर लाईन को लगभग एक मोटर रोड का रूप देने की पूर्ण प्रयास किये गये हैं, ऐसा फील्ड निरीक्षण मध्य स्थिति दृष्टिगत हुयी। Googel earth image माह दिसम्बर 2020 एवं मार्च 2021 **(प्लेट नं0 18, 19, 21)** से स्पष्ट है कि यहां पर वृक्ष भी मौजूद थे।

इस सर्विस रोड़ हेतु निदेशक, कार्बेट टाइगर रिर्जव ने अपनी सूचना द्वारा अवगत कराया है कि **इस कार्य हेतु न कोई बजट था, न ही वित्तीय एवं प्रशासनिक स्वीकृति।** अत्यधिक चौकाने वाला तथ्य यह भी समक्ष आया, जैसा कि निदेशक, कार्बेट टाइगर रिवर्ज, ने अपनी सूचना में उपलबध कराया गया है **कि प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिवर्ज, प्रभाग द्वारा इस मार्ग के निर्माण हेतु एक ही दिन दिनांक 06.07.2021 को 7 कार्यादेश दिल्ली स्थित कान्ट्रैक्टरों को जारी कर दिये एवं इसके सापेक्ष 30 लाख का अनाधिकृत भुगतान कैम्पा योजना से तथा 45.22 लाख का अनाधिकृत भुगतान कार्बेट फाउन्डेशन मद से कर दिया गया। कैम्पा योजना से किये गये अनाधिकृत भुगतान की पुष्टि CEO कैम्पा के पत्र दिनांक 19.01.2022 (पृष्ठसं0 332–341) से भी होती है। यहां पुनः कार्बेट फाउन्डेशन फंड से वित्तीय अनियमितता होने सम्बन्धी प्रमाण दृष्टिगत होते हैं जैसा कि पूर्व में कार्बेट फाउन्डेशन के बिन्दु में वर्णित किया गया है।** इस बिन्दु पर कार्बेट फाउन्डेशन के कार्यवृतों को देखकर समिति का मत था कि इसमें स्पष्ट रूप से administrative lapses हुये हैं जिसके अन्तर्गत स्वीकृत एवं व्यय सम्बन्धी information को सही–सही integrate नहीं किया गया।

इस कार्य को कराये जाने में निम्न प्रकार वित्तीय अनियमित्ता दृष्टिगत होती है।

निष्कर्ष (वित्तीय अनियमित्ता)

1. सरकारी कार्यों को किये जाने हेतु उक्तानुसार कार्यवाही उत्तराखण्ड अधिप्राप्त नियमावली 2017 के नियम 39, नियम 49 (ग), नियम 3 (10) एवं नियम 40 (4) का स्पष्ट उल्लघंन है। (पृष्ठ सं0 427)
2. कैम्पा योजना के अनाधिकृत भुगतान किये जाने के दृष्टिगत यह कार्य कैम्पा नियम 2018 (CAFR) की धारा 35 का भी स्पष्ट उल्लंघन है। **(पृष्ठसं0 462)**

पाखरों टाइगर सफारी वाड़ा न 1 एंव 2 में 5 कि0मी0 सर्विस रोड़ निर्माण के सम्बन्ध में विधिक स्थिति निम्न प्रकार है। अगर उक्त मोटर मार्ग को स्वीकृत सफारी अन्तर्गत माना जाये तो यह कार्य **(पृष्ठ सं0 359)** में दर्शित layout plan के refrences के बिन्दु सं0 25 में service road के रूप में वर्णित है यद्यपि इससे सम्बन्धित कोई भी area statement (service road की लम्बाई चौड़ाई आदि) building construction, activites and building area statement **(पृष्ठ सं0 356)** एवं component wise land break up **(पृष्ठ सं0 358)** में दृष्टिगत नहीं होता। फील्ड भ्रमण एवं निर्मित KML file की google imagianary देख कर स्पष्ट होता है कि इस सर्विस रोड के निर्माण में tree removal हुआ है जो कि प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड के पत्रांक दिनांक 19.01.2022 द्वारा जारी निर्देशों के परिणाम आने के पश्चात ही पुख्ता रूप से quantity किया जा सकेगा।

निष्कर्ष (विधिक उल्लंघन)

1. उपलब्ध गूगल इमेज से कुछ स्पष्ट होता है कि यहां पर tree removal हुआ है अतः यह भारतीय अधिनियम की धारा 26 (च,छ एवं ज) का उल्लंघन है।
2. इस सम्बन्ध में प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड के पत्रांक दिनांक 19.01.2022 (पृष्ठ सं0 16–18) द्वारा विभागीय IT Cell को NRSA से paid data procure करने एवं tree removal की पुख्ता रिर्पोट प्रस्तुत करने के निर्देश दिये जा चुके हैं। Tree removal की quantitied पुख्ता रिर्पोट आने के पश्चात यह कार्य भारतीय वन अधिनियम 1927 की धारा 26 (च, छ एवं ज) का उल्लंघन तो होगा ही साथ ही आखिर ये वृक्ष कहां गये ? प्रथक से जांच का विषय होगा।
3. साथ ही यह कार्य Stage-II स्वीकृति से पूर्व कराये जाने के प्रमाण होने की दृष्टि में FCA के अन्तर्गत निर्गत Stage-I स्वीकृति की शर्तों का भी उल्लंघन आकर्षित होता है।

प्रश्नगत क्षेत्र में वर्णित कार्य अवधि मध्य तैनात कर्मचारियों/अधिकारियों की सूची संलग्न में Table no. 1 के रूप में दी गयी है।

8. टाइगर सफारी के अन्तर्गत विद्युत लाईन निर्माणः–

यह मामला न तो जांच समिति के mandate में वर्णित था और न ही समिति द्वारा इस सम्बन्ध में कोई जांच कार्य किया गया था। जांच समिति के सम्मुख जब एक पत्र इस आशय का प्राप्त हुआ कि फाउन्डेशन मद से विद्युत लाइन हेतु लगभग 90 लाख का भुगतान किया गया है तब इस सम्बन्ध में वर्तमान प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व डिवीजन से पूछा गया। उनके द्वारा अपने पत्रांक 2025/12–1 दिनांक 27.01.2021 द्वारा पंजीकृत डाक से (जो कि दिनांक 01.02.2022 को प्राप्त हुआ) सूचनायें उपलब्ध करायी गयी। (पृष्ठ सं0 435 से 450 तक)

इस उपलब्ध कराई गयी सूचना से स्पष्ट होता है कि प्रभागीय वनाधिकारी, कालागढ टाइगर रिर्जव डिवीजन द्वारा अपने पत्रांक 609/3–2 दिनांक 01.09.2021 एवं पत्रांक 298/3–2 दिनांक 02.09.2021 द्वारा निदेशक, कार्बेट टाइगर रिर्जव को पाखरों रेंज अन्तर्गत स्नेह से पाखरों तक भूमिगत विद्युत लाईन बिछाने हेतु वर्ष 2021–22 हेतु रू0 550.33 लाख मात्र की टी0ए0सी0 कराने के उद्देश्य से प्रस्ताव प्रेषित किया गया। (पृष्ठ सं0 436 से 437 तक)

इस क्रम में वर्तमान प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा इस मामले में टी0ए0सी0/प्रशासनिक/वित्तीय स्वीकृति प्राप्त होने सम्बन्धी कोई भी पत्र उपलब्ध नहीं कराया गया है और न ही निदेशक, कार्बेट टाइगर रिर्जव द्वारा ही अपनी सूचना दिनांक 12.01.2022 द्वारा कोई तथ्य अवगत कराया गया है। इस बिन्दु पर समिति को इस आशय से भी प्रशासनिक चूक दृष्टिगत हुई कि सम्भवतः इन कार्यों के सम्बन्ध में निदेशक, कार्बेट टाइगर रिर्जव को पता ही नही था।

वर्तमान प्रभागीय वनाधिकारी कालागढ़ टाइगर रिर्जव डिवीजन द्वारा अपने पत्र दिनांक 27.01.2022 द्वारा निम्न प्रकार पूर्व प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा निर्मित कार्यादेशों की फोटोप्रतियां भी उपलब्ध कराई गयी है।

i. कार्यादेश सं0 111/12–1 दिनांक 06.07.2021, पाखरों रेंज के अन्तर्गत स्नेह से पाखरों 11 KVA 1.65 कि0मी0 जॉब सं0 1 में विद्युत लाईन निर्माण, कार्य हेतु स्वीकृत धनराशि रू0 2416867.02 मात्र।

(उक्त कार्यादेश औरिओल इलैक्ट्रिकल एवं इलैक्ट्रूरिज्म प्रा0लि0, दिल्ली को जारी किया गया है)

ii. कार्यादेश सं0 112/12–1 दिनांक 06.07.2021, पाखरों रेंज के अन्तर्गत स्नेह से पाखरों 11 KVA 1.65 कि0मी0 जॉब सं0 2 में विद्युत लाईन निर्माण, कार्य हेतु स्वीकृत धनराशि रू0 2319262.51 मात्र।

(उक्त कार्यादेश औरिओल इलैक्ट्रिकल एवं इलैक्ट्रूरिज्म प्रा0लि0, दिल्ली को जारी किया गया है)

iii. कार्यादेश सं0 113/12–1 दिनांक 06.07.2021, पाखरों रेंज के अन्तर्गत स्नेह से पाखरों 11 KVA 1.65 कि0मी0 जॉब सं0 3 में विद्युत लाईन निर्माण, कार्य हेतु स्वीकृत धनराशि रू0 2393069.38 मात्र।

(उक्त कार्यादेश औरिओल इलैक्ट्रिकल एवं इलैक्ट्रूरिज्म प्रा0लि0, दिल्ली को जारी किया गया है)

iv. कार्यादेश सं0 115/12–1 दिनांक 06.07.2021, पाखरों रेंज के अन्तर्गत स्नेह से पाखरों 11 KVA 1.65 कि0मी0 जॉब सं0 4 में विद्युत लाईन निर्माण, कार्य हेतु स्वीकृत धनराशि रू0 2404400.92 मात्र।

(उक्त कार्यादेश औरिओल इलैक्ट्रिकल एवं इलैक्ट्रूरिज्म प्रा0लि0, दिल्ली को जारी किया गया है)

v. कार्यादेश सं0 114/12–1 दिनांक 06.07.2021, पाखरों रेंज के अन्तर्गत स्नेह से पाखरों 11 KVA 1.65 कि0मी0 जॉब सं0 5 में विद्युत लाईन निर्माण, कार्य हेतु स्वीकृत धनराशि रू0 2365816.68 मात्र।

(उक्त कार्यादेश औरिओल इलैक्ट्रिकल एवं इलैक्ट्रूरिज्म प्रा0लि0, दिल्ली को जारी किया गया है)

vi. कार्यादेश सं0 116/12–1 दिनांक 06.07.2021, पाखरों रेंज के अन्तर्गत स्नेह से पाखरों 11 KVA 1.65 कि0मी0 जॉब सं0 6 में विद्युत लाईन निर्माण, कार्य हेतु स्वीकृत धनराशि रू0 2397742.18 मात्र।

(उक्त कार्यादेश औरिओल इलैक्ट्रिकल एवं इलैक्ट्रूरिज्म प्रा0लि0, दिल्ली को जारी किया गया है)

vii. कार्यादेश सं0 ..... दिनांक ..... पाखरों रेंज के अन्तर्गत स्नेह से पाखरों 11 KVA 1.65 कि0मी0 जॉब सं0 7 में विद्युत लाईन निर्माण, कार्य हेतु स्वीकृत धनराशि रू0 2372275.42 मात्र।

(उक्त कार्यादेश में पत्रांक एवं दिनांक नहीं लिखी गयी है तथा यह औरिओल इलैक्ट्रिकल एवं इलैक्ट्रूरिज्म प्रा0लि0, दिल्ली को जारी किया गया है)

viii. कार्यादेश सं0 122/12–1 दिनांक ..... पाखरों रेंज के अन्तर्गत स्नेह से पाखरों 11 KVA 1.65 कि0मी0 जॉब सं0 8 में विद्युत लाईन निर्माण, कार्य हेतु स्वीकृत धनराशि रू0 2358024.01 मात्र।

(उक्त कार्यादेश में दिनांक नहीं लिखा गया है और यह औरिओल इलैक्ट्रिकल एवं इलैक्ट्रूरिज्म प्रा0लि0, दिल्ली को जारी किया गया है)

ix. कार्यादेश सं0 117/12–1 दिनांक 06.07.2021, पाखरों रेंज के अन्तर्गत स्नेह से पाखरों 11 KVA 1.65 कि0मी0 जॉब सं0 8 में विद्युत लाईन निर्माण, कार्य हेतु स्वीकृत धनराशि रू0 2328024.01 मात्र।

(उक्त कार्यादेश औरिओल इलैक्ट्रिकल एवं इलैक्ट्रूरिज्म प्रा0लि0, दिल्ली को जारी किया गया है)

x. कार्यादेश सं0 118/12–1 दिनांक 06.07.2021, पाखरों रेंज के अन्तर्गत स्नेह से पाखरों 11 KVA 1.65 कि0मी0 जॉब सं0 9 में विद्युत लाईन निर्माण, कार्य हेतु स्वीकृत धनराशि रू0 2298445.18 मात्र।

(उक्त कार्यादेश औरिओल इलैक्ट्रिकल एवं इलैक्ट्रूरिज्म प्रा0लि0, दिल्ली को जारी किया गया है)

xi. कार्यादेश सं0 121/12–1 दिनांक 06.07.2021, पाखरों रेंज के अन्तर्गत स्नेह से पाखरों 11 KVA 1.65 कि0मी0 जॉब सं0 10 में विद्युत लाईन निर्माण, कार्य हेतु स्वीकृत धनराशि रू0 2328023.38 मात्र।

(उक्त कार्यादेश औरिओल इलैक्ट्रिकल एवं इलैक्ट्रूरिज्म प्रा0लि0, दिल्ली को जारी किया गया है)

xii. कार्यादेश सं0 119/12–1 दिनांक 06.07.2021, पाखरों रेंज के अन्तर्गत स्नेह से पाखरों 11 KVA 1.65 कि0मी0 जॉब सं0 11 में विद्युत लाईन निर्माण, कार्य हेतु स्वीकृत धनराशि रू0 2334647.70 मात्र।

(उक्त कार्यादेश औरिओल इलैक्ट्रिकल एवं इलैक्ट्रूरिज्म प्रा0लि0, दिल्ली को जारी किया गया है)

xiii. कार्यादेश सं0 120/12–1 दिनांक 06.07.2021, पाखरो रेंज के अन्तर्गत स्नेह से पाखरो 11 KVA 1.65 कि0मी0 जॉब सं0 12 में विद्युत लाईन निर्माण, कार्य हेतु स्वीकृत धनराशि रू0 24057308.70 मात्र।

(उक्त कार्यादेश औरिओल इलैक्ट्रिकल एवं इलैक्ट्रूरिज्म प्रा0लि0, दिल्ली को जारी किया गया है)

उक्त 13 कार्यादेश लगभग (24.16+23.19+23.93+24.04+23.65+23.97+23.72+23.58+23.28 +22.98+23.28+23.36+24.57= 307.71) कुल 307.71 लाख के है।

इन कार्यादेशों के (vii) एवं (viii) में तो कमशः पत्रांक एवं दिनांक तथा दिनांक भी नही है तथा कम सं0 (viii) एवं (ix) के कार्यादेशों मे तो जॉब सं0 8 ही दोनो में दर्ज है।

वर्तमान प्रभागीय वनाधिकारी, कालागढ टाइगर रिर्जव डिवीजन द्वारा अपने पत्रांक 2025/2–1 दिनांक 27.01.2022 द्वारा अवगत कराया गया है कि इन कार्यों के सापेक्ष रू0 90 लाख का भुगतान फाउन्डेशन फंड से कर दिया गया है।

उक्त पृष्ठ भूमि में समिति का मानना है कि यह कार्य निम्न प्रकार वित्तीय नियमों का उल्लंघन है।

निष्कर्ष (वित्तीय अनियमित्ता)

1. उक्त कार्य के किये जाने में उत्तराखण्ड अधिप्राप्त नियमावली 2017 के नियम 39, नियम 49 (ग), नियम 3(10) एव 40 (4) का स्पष्ट उल्लंघन है।
2. शासनादेश सं0 245/XXVII/2012 दिनांक 22.11.2012 के अनुसार वन संरक्षक/निदेशक को सरकारी कार्य के निष्पादन हेतु 20 लाख तक की निविदायें स्वीकार करने का अधिकार प्राप्त है। अतः इस प्रकरण में इस बिन्दु पर भी समिति को वित्तीय अनिमित्ता दृष्टिगत हुयी।

उक्त के अतिरिक्त समिति द्वारा निम्न शीर्षक में भी पृथक से अपनी आख्या प्रस्तुत की जा रही है

1. पाखरो टाइगर सफारी कालागढ टाइगर रिर्जव डिवीजन में अवैध कटान

समिति द्वारा पाखरो टाइगर सफारी के साथ–साथ कार्बेट टाइगर रिर्जव डिवीजन अन्तर्गत कराये गये प्रश्नगत सभी कार्यों के आस–पास के भी क्षेत्रों के भी सम्बन्ध में उक्त शीर्षक अन्तर्गत आख्या देने हेतु चयनित किया है। इस कम में बिन्दुवार आख्या निम्न प्रकार है:–

कालागढ टाइगर रिर्जव डिवीजन अन्तर्गत उपलब्ध हेतु अभिलेखों यथा NTCA भ्रमण टिप्पणी, IRO भ्रमण टिप्पणी, प्रमुख वन संरक्षक (HoFF), प्रमुख वन संरक्षक (वन्यजीव), निदेशक कार्बेट टाइगर रिर्जव भ्रमण पश्चात मा0 उच्च न्यायालय में शपथ पत्र दिनांक 09.11.2021 में प्रश्नगत सफारी एवं सफारी के बाहर भी वृक्षों के **कटान (tree removal) की सम्भावनाओं का स्पष्टतः व्यक्त किया गया है।** इस कम में जांच समिति

द्वारा मात्र सफारी हेतु स्वीकृत क्षेत्र 106 है0 को ही अवैध कटान की दृष्टि से नहीं देखा गया अपितु सम्पूर्ण प्रश्नगत कार्य स्थलों की भी इस दृष्टिकोण से समीक्षा की गयी एवं इस रिपोर्ट में जगह–जगह, इसका उल्लेख कर दिया गया है।

इस कम में अभिलेखों का निरीक्षण मध्य समिति को अवगत हुआ कि सर्वप्रथम निदेशक कार्बेट टाइगर रिजर्व को एक शिकायती पत्र पाखरों क्षेत्र में वृक्षों को जे0सी0बी0 से गिराने एवं काटे जाने सम्बन्धी प्राप्त हुआ। यह पत्र उनके पत्रांक 38/6–36 दिनांक 06.07.2021 **(पृष्ठसं0 376–380)** द्वारा श्री लच्छी राम नाग, SDO, कालागढ़ टाइगर रिजर्व डिवीजन को जांच हेतु भेजा गया। इसमें कुछ फोटो भी थे जिसमें टाइगर बाड़ा एवं जे0सी0बी0 भी दृष्टिगत हो रही है। ये शिकाय स्वयं में, इस सम्पूर्ण प्रकरण में अत्यधिक महत्वपूर्ण घटना थी जिस पर कार्बेट टाइगर प्रशासन एवं अन्य उच्च स्तरीय अधिकारियों को तत्काल–त्वरित प्रभावी कार्यवाही की जानी थी, न कि एक SDO स्तर के अधिकारी को एक समान्य से पत्राचार के रूप में शिकायत अग्रप्रेषित कर दिया जाना। जैसा कि पत्र में उल्लेखित किया गया है कि "पाखरों टाइगर सफारी की घोषणा मा0 प्रधानमंत्री, भारत सरकार द्वारा की गयी है एवं यह राज्य सरकार की महत्वपूर्ण परियोजनाओं में एक है" अतः उक्त के दृष्टिगत तो इस शिकायत को **सर्वोच्च प्राथमिकता के साथ ले कर शीर्षस्थ स्तर के अधिकारियों के संज्ञान में तथ्यों को लाते हुये तत्काल ही अपातकालीन सुधारात्मक कार्यवाहियां कर देनी चाहिए थीं।** ऐसा नहीं हुआ एवं तत्पश्चात दिनांक 19.09.2021 को टाइम्स ऑफ इण्डिया जैसे समाचार पत्र के मुख्य पृष्ठपर हजारों की संख्या में वृक्ष कटने का समाचार छपा **(पृष्ठसं0 415–416),** NTCA के भ्रमण 26–30 सितम्बर 2021 पश्चात प्रद्वत निरीक्षण टिप्पणी में वृक्षों के अवैध रूप से करने का उल्लेख किया गया, पुनः IRO के भ्रमण 25–26 अक्टूबर 2021 पश्चात प्रद्वत निरीक्षण टिप्पणी में वृक्षों में अवैध पातन सम्बन्धी तथ्य कहे गये एवं स्वयं प्रमुख वन संरक्षक (HoFF), प्रमुख वन संरक्षक (वन्यजीव), एवं निदेशक कार्बेट टाइगर रिजर्व के भ्रमण दिनांक 30.10.2021 पश्चात मा0 उच्च न्यायालय में दायर शपथ पत्र में भी वृक्षों के अवैध रूप से कटने की सम्भावनाओं को नकारा नहीं गया।

माह जुलाई 06, 2021 को निदेशक का इस विषयक पत्र जारी होते ही प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व डिवीजन द्वारा निम्न प्रकार 2 लौटे तत्काल ही वन निगम को कटान हेतु दे दी गयीः–

लौट नं0 1, पत्रांक 75/2–3 दिनांक 08.07.2021:– पाखरों कक्ष सं0 3 : 137 वृक्ष **(पृष्ठसं0 314–318)**

लौट नं0 2, पत्रांक 81/2–3 दिनांक 08.07.2021:– पाखरों क0 सं0 2: 26 वृक्ष **(पृष्ठसं0 319–322)**

निदेशक, कार्बेट टाइगर रिजर्व द्वारा वृक्ष कटान सम्बन्धी शिकायत को जांच अग्रसारित करने के अगले ही दिन प्रभागीय वनाधिकारी, कालागढ़, टाइगर रिजर्व डिवीजन द्वारा 2 लौटों का कटान हेतु प्रेषण वन निगम को प्रेषित किये जाने की घटना स्वयं में सदेंह की स्थिति उत्पन्न करता है।

लोट सं0 2/2020–21 के सम्बन्ध में प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा लगभग 2 1/2 माह बाद एक अन्य पत्र 857/2–3 दिनांक 01.10.2021 (तिथि अस्पष्ट है) सम्बन्धित वन निगम अधिकारी को इस आशय का भी जारी किया गया कि लौट सं0 2/2021–22 स्थल पर पाखरों टाइगर सफारी के अन्तर्गत पशु चिकित्सालय की स्थापना की जानी है अतः यहां वृक्षो के पातन के साथ–साथ जड खुदान कार्य भी करने का कष्ट करें। **(पृष्ठसं0 319)**

टाइम्स ऑफ इण्डिया में छपी खबर का संज्ञान लेते हुये निदेशक, कार्बेट टाइगर रिर्जव ने अपने पत्रांक 816/6–37 दिनांक 21.09.2021 को एक टीम का गठन कर पाखरों टाइगर सफारी में अवैध पातन के सम्बन्ध में रिर्पोट देने हेतु आदेश निर्गत किया **(पृष्ठसं0 381–392) इस पत्र में उनके द्वारा यह भी लिखा गया कि पूर्व में उनके पत्रांक दिनांक 06.07.2021 के कम में SDO, कालागढ़ टाइगर रिर्जव डिवीजन ने पाखरों सफारी क्षेत्र में अवैध पातन से इंकार किया है।**

इस समिति द्वारा जांच प्रश्चात निम्न प्रकार स्थिति अवगत कराई:–

लौट सं0 1 में 137 वृक्ष थे। जांच टीम को क0सं0 1 से 24 तक के खूंट निर्माणाधीन व्याख्यान कक्ष के पास मिले तथा कम स 25 से 154 तक के खूंट पाखरों क0 3 में मिले। इसके अतिरिक्त 11 खूंट व्याख्यान कक्ष के निर्माण स्थल में दबे है।

उपरोक्तानुसार **जांच समिति द्वारा पाखरों कक्ष सं0 3 में कुल अवैध कटे वृक्षों के सम्बन्ध में कोई पुख्ता जानकारी नहीं दी गयी है।** इस प्रकार जांच रिर्पोट में पाखरों में कटे 6 सागौन वृक्ष के खुटों के सम्बन्ध में रेंज अधिकारी पाखरों ने बताया कि इस विषयक लौट सं 2/2021–22 वन निगम को 26 सागौन वृक्षों की दी थी। परन्तु **मौके पर डी0एफ0ओ0 श्री रति राम द्वारा अवगत कराया कि वन विभाग को इस क्षेत्र की कोई लौट प्राप्त नहीं हुई है।**

जांच टीम ने यह भी बताया कि निर्मित सर्विस रोड जो कि सफारी की उत्तर दिशा में पूंव से **पश्चिम की ओर है,** पर **वृक्ष यत्र तत्र उखडे, गिरे एवं क्षतिग्रस्त पडे हुये है।**

जांच टीम ने रिर्पोट के अन्त में यह भी लिखा है कि टाइगर सफारी क्षेत्र में किये जा रहे विभिन्न निर्माण **कार्य यथा व्याख्यान केन्द्र, सर्विस रोड, वाड़ा नं0 1 व 2 में गतिमान निर्माण कार्य एवं जलाशय निर्माण से वृक्षों की क्षति हुई अथवा नहीं, इसकी जांच तकनीकी टीम से कराना उचित होगा। (पृष्ठसं0 382–386)**

उक्त जांच रिर्पोट निदेशक, कार्बेट टाइगर रिर्जव द्वारा प्रमुख वन संरक्षक (HoFF) महोदय को प्रेषित की गयी जिस पर उनके पत्रांक 695/पी0ओ0 दिनांक 19.10.2021 द्वारा कतिपय अतिरिक्त सूचनायें–विस्तृत रिर्पोट मांगी गयी। **(पृष्ठसं0 393)**

इसी मध्य प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव, द्वारा लौट सं0 1/2021–22 में स्वीकृत से अधिक वृक्ष कटने के कारण पाखरों क0सं0 3 में 40 अतिरिक्त कटे वृक्षों के सापेक्ष सं0 97976.00 मात्र की लघु मांग अपने पत्रांक 863/2–3 दिनांक 01.10.2021 वन निगम को जारी कर दी। **(पृष्ठसं0 395–396)**

जिसे DCM, पौड़ी श्री सते सिंह बिष्ट द्वारा सम्मदतः स्वीकार भी कर लिया गया जैसा कि उनके व्यागपत्र पत्रांक 912/व्यागपत्र दिनांक 26.10.2021 से स्पष्ट है। **(पृष्ठसं0 397)**

उक्त घटना क्रम की समिति द्वारा विवेचना मध्य यह पाया गया कि प्रकरण इतना सरल नहीं है क्योंकि वृक्षों के अवैध पातन के सम्बन्ध में पूर्व प्रमुख वन संरक्षक (HoFF) महोदय के पत्रांक 772/पी0ओ0 दिनांक 29.10.2021 द्वारा महानिदेशक, भारतीय वन सर्वेक्षण विभाग, कौलागढ़ रोड, देहरादून को सैटेलाइट इमेजरी के आधार पर वृक्षों के पातन की स्थिति स्पष्ट करने हेतु पत्र लिखा एवं निदेशक कार्बेट टाइगर रिर्जव को भी निर्देश दिये। **(पृष्ठसं0 398)** एवं इसी प्रकार वर्तमान प्रमुख वन संरक्षक (HoFF) द्वारा भी अपने पत्रांक दिनांक 19.01.2022 **(पृष्ठसं0 16–15)** द्वारा प्रश्नगत प्रत्येक कार्य क्षेत्र की NRSA से imagery प्राप्त करके tree removal की पुख्ता जानकारी प्राप्त करने के निर्देश दिये गये हैं, तथा अपने पत्रांक 1000/पी0ओ0 दिनांक 12.01.2022 **(पृष्ठ सं0 393)** द्वारा सम्पूर्ण पाखरों सफारी क्षेत्र में 100 प्रतिशत वृक्ष प्रगणना के आदेश भी दिये जा चुके हैं।

इस प्रकरण में समिति के सम्मुख FC Proposal मध्य FAC के सक्षम रखी जाने वाली फक्ट शीट भी आई। इस फैक्ट शीट के बिन्दु सं0 11 (i) में स्पष्ट लिखा है। **(पृष्ठसं0 399–409)**

"only 163 trees are proposed for felling which will be falling in the construction area of the reception and the admin. building"

अगर ऐसा है तो फिर ये लौट नं0 1 एंव लौट नं0 2 कहां की छाप दी गयी थी क्योंकि ये reception तथा admin building तो सफारी के आरम्भिक स्थल पाखरों कक्ष सं0 3 में है जहां की गूगल इमेज माह दिसम्बर 2020 एवं मार्च 2021 **(प्लेट सं0 16–17)** यह स्पष्ट बता रही है कि यहां पर तो tree removal मार्च तक ही काफी मात्रा में हो चुका था।

उक्त के अतिरिक्त लौट सं0 2/2021–22 किस स्थल विशेष की थी जहां प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव अपने पत्रांक 857/2–3 दिनांक 01.10.2021 (तिथि अस्पष्ट है) (पृष्ठ स0 319) द्वारा पशु चिकित्सालय हेतु जड़ खुदान की बात लिख रहे हैं। क्योंकि निदेशक, कार्बेट टाइगर रिर्जव द्वारा गठित जांच टीम ने इस लौट के बारे में कुछ भी स्पष्ट टिप्पणी नहीं दी है साथ ही इस आख्या में स्पष्ट लिखा है कि मौके पर डी0एल0एम0 श्री रति राम द्वारा अवगत कराया कि वन निगम को ऐसी कोई लौट प्राप्त ही नहीं है। **(पृष्ठसं0 382–386)**

समिति द्वारा भी अपने स्थलीय भ्रमण एवं साथ गई IT Team द्वारा कुछ स्थलों की बनाई KML file को google earth imaginary पर देखने से कई स्थलों पर tree removal स्पष्ट दृष्टिगत हुआ। इस स्थिति को पूर्णतः स्पष्ट करने हेतु प्रमुख वन संरक्षक (HoFF) उत्तराखण्ड के दिनांक 19.01.2022 द्वारा यथोचित निर्देश निर्गत कर दिये गये है एवं पत्रांक 1000/पी0ओ0 दिनांक 12.01.2021 द्वारा सम्पूर्ण पाखरों टाइगर सफारी अन्तर्गत शत प्रतिशत वृक्ष प्रगणना के भी आदेश कर दिये है। जिसके परिणाम आने पर ही स्थिति स्पष्ट हो पायेगी।

इसी कम में समिति के सम्मुख 2 पत्र निम्न प्रकार आये:–

i. वन क्षेत्राधिकारी पाखरों के पत्रांक 16/8–1 दिनांक 15.01.2021, जिसके द्वारा वे पाखरों ब्लॉक क0सं0 8 में सडक के किनारे आंधी से गिरे सागौन के 8 वृक्षों को सी–1 स्टाक में लेने की अनुमति मांग रहे हैं। **(पृष्ठसं0 375)**

ii. वन क्षेत्राधिकारी पाखरों रेंज पत्रांक 87/8 दिनांक 07.03.2021, जिसके द्वारा वे पाखरों ब्लाक क0सं0 3 में, कार्बेट सफारी क्षेत्र में, आंधी वर्षा एवं हाथियों से क्षतिग्रस्थ 6 सागौन वृक्षों को सी–1 स्टाक में रखने की अनुमति मांग रहे हैं। **(पृष्ठसं0 374)**

समिति का मत है कि उक्त दोनों पत्रों में वर्णित वृक्षों को tree removal की पुख्ता रिर्पोट आने पर consider किया जाना उचित होगा।

समिति का मत है कि प्रमुख वन संरक्षक (HoFF) के पत्रांक दिनांक 19.01.2022 के कम में उच्च तकनीकी का उपयोग करते हुये, रिर्पोट प्राप्त होने पर, प्रश्नगत सभी क्षेत्रों से unauthorized/ illegal tree removal के सम्बन्ध में प्रमाणिक रिर्पोट प्राप्त होगी यद्यपि उक्तानुसार वर्णित आख्या एवं रिर्पोट में स्थल विशेषों के सम्बन्ध में आख्या देते समय समिति को कोई स्थलों पर tree removal की प्रबल सम्भावनायें दृष्टिगत हुई है जैसा कि जगह–जगह वर्णन किया गया है।

2. उच्च स्तरीय जांच की आवश्यकता:–

समिति ने अनुभव किया कि समिति को प्राप्त सूचनाओं अनुसार तत्कालीन प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिर्जव डिवीजन द्वारा अत्यधिक बड़ी संख्या में कार्यादेश निर्गत किये गये हैं। यह कार्यादेश विभिन्न प्राइवेट व्यक्तियों/फर्मों के नाम से जारी हुये हैं। इन कार्यादेशों के कारण करोड़ो रूपये की government liabilities भी बन सकती है। इन कार्यों को करने वाले व्यक्ति/फर्म भविष्य में धनराशि की भी मांग करेगें ही। सभी कार्यों के सम्बन्ध में (मात्र बाड़ा नं0 1 तथा व्याख्यान केन्द्र को छोड़कर) लगभग यही स्थिति है कि बजट उपलब्ध नहीं था, वित्तीय/प्रशासनिक स्वीकृति नहीं थी। इस जांच समिति के सज्ञान में वर्तमान मुख्य वन्यजीव प्रतिपालक (जो कि जांच समिति के भी सदस्य है) का एक पत्रांक 2033/6–28 दिनांक 13.01.2022 **(पृष्ठ सं0 451)** भी आया जिसमें उनके द्वारा "ढेला वन्य जीव रेस्क्यू सेन्टर तथा पाखरों टाइगर सफारी

विषय के पत्र' में लिखा गया है कि मुलिस महानिरीक्षक, सतर्कता अधिष्ठान, देहरादून की पत्र सं0 सं0अ0/खु–15/2021/2217 दिनांक 18.11.2021 तथा उत्तराखण्ड शासन की पत्र संख्या 1917/(1)/X-1-2021-02(12)/2021 दिनांक 01.12.2021 द्वारा उपरोक्त विषय के सम्बन्ध में खुली सर्तकता जांच गठित की गयी है।

उक्त पृष्ठ भूमि में इस जांच समिति का मत है कि इस खुली सर्तकता जांच में, इन सभी व्यक्तियों/फर्मों की भी जांच की जानी चाहिये कि क्या ये सभी विधि अनुसार स्थापित, प्रश्नगत कार्यों को करने हेतु अधिकृत/प्राधिकृत व्यक्ति/फर्म है भी अथवा नहीं। साथ ही इनके वास्तविक रूप से अस्तित्व में होने सम्बन्धी तथ्यों की भी जांच जांच होनी चाहिये।

3. प्रकरण से सम्बन्धित अन्य जांचे जो वर्तमान में गतिमान हैं एवं समिति के संज्ञान में आये:–

i. प्रमुख वन संरक्षक (HoFF), के पत्रांक 1019/पी0ओ0 दिनांक 19.01.2022 **(पृष्ठ सं0 16–18)** के कम में NRSA से paid data प्राप्त कर tree removal के पुख्ता प्रमाण हेतु विभागीय आई0टी0 सेल को निर्देश दिये जा चुके हैं।

ii. उपरोक्तानुसार बिन्दु 2 के अन्तर्गत खुल सतर्कता जांच गतिमान है।

iii. प्रमुख वन संरक्षक (HoFF), के पत्रांक 1041/पी0ओ0 दिनांक 24.01.2022 **(पृष्ठ सं0 429–430)** के द्वारा कालागढ़ टाइगर रिर्जव डिवीजन लैन्सडौन वन प्रभाग के अन्तर्गत वित्तीय वर्ष 2020–21 तथा 2021–22 में कराये गये कार्यों के लिये विशेष लेखा परीक्षा के सम्बन्ध में शासन को लिखा जा चुका है।

iv. प्रमुख वन संरक्षक (HoFF), के पत्रांक 2059/1–1 दिनांक 19.01.2022 **(पृष्ठ सं0 228)** के द्वारा कालागढ़ टाइगर रिर्जव डिवीजन लैन्सडौन वन प्रभाग के डिस्पैच रजिस्टर की जांच का कार्य भी गतिमान है।

v. मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड के पत्रांक 35/1–1 दिनांक 13.01.2022 के द्वारा **(पृष्ठ सं0 565)** पाखरों टाइगर सफारी में बिना सक्षम स्तर के वैधानिक/वित्तीय/प्रशासनिक स्वीकृति कराये जा रहे कार्यों पर तत्काल प्रभाव से रोक लगाई गयी है। इस कम में प्रमुख वन संरक्षक (HoFF), के पत्रांक 998/पी0ओ0 दिनांक 11.01.2022 **(पृष्ठ सं0 327)** एवं प्रमुख वन संरक्षक (वन्यजीव), उत्तराखण्ड के पत्रांक 2023/3–6 दिनांक 13.01.2022 **(पृष्ठ सं0 328)** से स्पष्ट है कि कालागढ़ टाइगर रिर्जव डिवीजन अन्तर्गत कराये गये कार्यों (वर्ष 2020–21 एवं वर्ष 2021–22) हेतु उनके कार्यालय द्वारा कोई भी वित्तीय/प्रशासनिक स्वीकृति जारी नहीं की गयी है।

vi. प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड के पत्रांक 1000/पी0ओ0 दिनांक 12.01.2022 द्वारा निदेशक, कार्बेट टाइगर रिर्जव को पाखरों सफारी क्षेत्र की 100 प्रतिशत वृक्ष प्रगणना के आदेश दिये गये हैं। **(पृष्ठ सं0 393)**

समिति द्वारा ऐसे प्रकरणों की पुर्नावृत्ति रोकने हेतु निम्न प्रकार सुझाव दिया जाता है:–

1. जांच समिति का मानना है कि अगर सरकारी अधिकारी/कर्मचारी विधि अनुसार निर्धारित अधिनियमों–अधिप्राप्त नियमावलियों–समय समय पर जारी शासनादेशों आदि का अध्ययन उपरान्त ही कार्यों को कराये एवं उनके नियंत्रक अधिकारी इसका कठोरता के साथ अनुश्रवण करे तो ऐसे प्रकरणों की पुर्नावृत्ति की सम्भावनाओं को निश्चित रूप से कम किया जा सकता है।
2. उक्त नियमों/अधिनियमों/अधिप्राप्त नियमावली/जारी शासनादेशों का उल्लंघन करने वाले अधिकारियों के वित्तीय अधिकार पर प्रकरण की गम्भीरता के अनुसार अल्प अवधि अथवा दीर्घ अवधि हेतु रोक लगाये जाने का प्राविधान होना चाहिए।
3. विभागाध्यक्ष स्तर से वन विभाग अन्तर्गत किये जा रहे कार्यों यथा वानिकी, गैरवानिकी, निर्माण कार्य आदि के कियान्वयन हेतु स्पष्ट कार्यालय आदेश/स्थाई आदेश जारी किये जाने चाहिए।
4. विभाग में कार्यों के कियान्वयन में विषयवस्तु के विशेषज्ञों की भी group wisdom के सिद्धान्त के अनुरूप सेवायें लेनी चाहिए।
6. समिति का यह भी सुझाव है कि विभाग में पूर्व से ही स्थापित मुख्य वन संरक्षक सतर्कता एंव विधि प्रकोष्ठ के कार्यालय को सुदृढ किया जाना आवश्यक है ताकि भविष्य में random pattern पर अधिकारियों को चयन कर जांच कराने सम्बन्धी प्रकिया को न अपना कर, उक्त प्रकोष्ठ को ही इस कार्य के लिये सक्षम एवं उत्तरदायी बनाया जाना चाहिए।

उक्तानुसार प्रकरण विशेष की सम्पूर्ण जांच आख्या (पृष्ठसं0 1 से 88) तक मय संलग्नक पृष्ठ सं0 1 से 434 तक सादर सेवा में आज दिनांक 01.02.2022 को प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड की पूर्ण सहमति एवं संतुष्टि उपरान्त प्रेषित की जा रही है।

(श्री एन0एन0 पाण्डे),
सदस्य, जांच समिति,
वन संरक्षक, पौडी वृत्त।

(श्री अमित वर्मा),
सदस्य, जांच समिति,
वन संरक्षक, यमुना वृत्त।

(डा0 पराग मधुकर धकाते),
सदस्य, जांच समिति,
मुख्य वन्यजीव प्रतिपालक,
उत्तराखण्ड।

(डा0 कपिल जोशी),
अध्यक्ष जांच समिति,
अपर प्रमुख वन संरक्षक एवं
नोडल अधिकारी।

(श्री जे0सी0 जोशी),
वित्त नियन्त्रक, वन विभाग,
उत्तराखण्ड।

Table-01

कालागढ़ टाइगर रिर्जव डिवीजन अन्तर्गत कराये गये कार्यों के सम्बन्ध उत्तरदायी कर्मचारियों/अधिकारियों के नाम

क्र0सं0	कार्य का विवरण	कार्य आरम्भ अवधि	वन रक्षक	वन दरोगा	वन क्षेत्राधिकारी	एस0डी0ओ0	प्रभागीय वनाधिकारी	वन संरक्षक /निदेशक	मुख्य वन संरक्षक/ CWLW	अभियुक्ति
1	कंडी रोड़ 1.2 कि0मी0 निर्माण	15.07.2021 से 16.09.2021	श्री विपिन चन्द्र	श्री ज्ञान चन्द्र	श्री ब्रज विहारी शर्मा	श्री ब्रज विहारी शर्मा	श्री किशन चन्द्र	श्री राहुल	श्री जे0एस0 सुहाग	
2	मोरघट्टी में भवन निर्माण	10.08.2021 से आरम्भ अभी अपूर्ण	श्री चन्द्र मोहन सिंह	श्री मोहन सिंह रावत	श्री ब्रज विहारी शर्मा	श्री ब्रज विहारी शर्मा	श्री किशन चन्द्र	श्री राहुल	श्री जे0एस0 सुहाग	
3	हाथी दीवार	06.07.2021 से आरम्भ अभी अपूर्ण	श्री भरत सिंह, श्री विपेन्द्र सिंह, श्री दिनेश गुसाईं, श्री विपिन कुमार, श्री जगत सिंह, श्री चन्द्र मोहन सिंह	श्री ज्ञान चन्द्र, श्री मोहन सिंह रावत	श्री ब्रज विहारी शर्मा	श्री ब्रज विहारी शर्मा	श्री किशन चन्द्र	श्री राहुल	श्री जे0एस0 सुहाग	
4	कुगड्डा में भवन निर्माण	16.08.2021 से आरम्भ अभी अपूर्ण	श्रीमती पूनम पाल	श्री मुकेश चन्द्र बडथवाल	श्री हरीश चन्द्र भट्ट	श्री ब्रज विहारी शर्मा	श्री किशन चन्द्र	श्री राहुल	श्री जे0एस0 सुहाग	
5	पाखरों में भवन निर्माण	10.08.2021 से आरम्भ अभी अपूर्ण	श्री संजय कुमार	श्री भोपाल सिंह बिष्ट	श्री ब्रज बिहारी शर्मा	श्री ब्रज विहारी शर्मा	श्री किशन चन्द्र	श्री राहुल	श्री जे0एस0 सुहाग	
6	पाखरों में जलाशय	10.08.2021 से आरम्भ अभी अपूर्ण	श्री संजय कुमार	श्री भोपाल सिंह बिष्ट	श्री ब्रज बिहारी शर्मा	श्री ब्रज विहारी शर्मा	श्री किशन चन्द्र	श्री राहुल	श्री जे0एस0 सुहाग	

क्र0सं0	कार्य का विवरण	कार्य आरम्भ अवधि	वन रक्षक	वन दरोगा	वन क्षेत्राधिकारी	एस0डी0ओ0	प्रभागीय वनाधिकारी	वन संरक्षक / निदेशक	मुख्य वन संरक्षक / CWLW	अभियुक्ति
7	व्याख्यान कक्ष निर्माण	10.03.2021 से आरम्भ अभी अपूर्ण	श्री चन्द्र कान्त	श्री भोपाल सिंह बिष्ट	श्री मथुरा सिंह मावड़ी, श्री ब्रज विहारी शर्मा	श्री एल आर नाग, श्री ब्रज विहारी शर्मा	श्री अखिलेश तिवाड़ी, श्री किशन चन्द्र	श्री राहुल	श्री जे0एस0 सुहाग	
8	टाइगर वाड़ा 1	10.03.2021 से आरम्भ अभी अपूर्ण	श्री चन्द्र कान्त	श्री भोपाल सिंह बिष्ट	श्री मथुरा सिंह मावड़ी, श्री ब्रज विहारी शर्मा	श्री एल आर नाग, श्री ब्रज विहारी शर्मा	श्री अखिलेश तिवाड़ी, श्री किशन चन्द्र	श्री राहुल	श्री जे0एस0 सुहाग	टाइगर बाड़ा से सम्बन्धित कार्यादेश दिनांक 28.11.2020 को जारी किया गया था।
9	टाइगर वाड़ा 2	10.07.2021 से आरम्भ अभी अपूर्ण	श्री चन्द्र कान्त	श्री भोपाल सिंह बिष्ट	श्री ब्रज विहारी शर्मा	श्री ब्रज विहारी शर्मा	श्री अखिलेश तिवाड़ी, श्री किशन चन्द्र	श्री राहुल	श्री जे0एस0 सुहाग	टाइगर बाड़ा से सम्बन्धित कार्यादेश दिनांक 05.03.2021 को जारी किया गया था।

क्र0सं0	कार्य का विवरण	कार्य आरम्भ अवधि	वन रक्षक	वन दरोगा	वन क्षेत्राधिकारी	एस0डी0ओ0	प्रभागीय वनाधिकारी	वन संरक्षक/निदेशक	मुख्य वन संरक्षक/CWLW	अभियुक्ति
10	प्रशासनिक भवन	02.08.2021 से आरम्भ अभी अपूर्ण	श्री चन्द्र कान्त	श्री भोपाल सिंह बिष्ट	श्री ब्रज विहारी शर्मा	श्री ब्रज विहारी शर्मा	श्री किशन चन्द्र	श्री राहुल	श्री जे0एस0 सुहाग	
11	टाइगर वाड़ा आन्तरिक मार्ग	08.07.2021 से आरम्भ अभी अपूर्ण	श्री यतेन्द्र प्रसाद	श्री भोपाल सिंह बिष्ट	श्री ब्रज विहारी शर्मा	श्री ब्रज विहारी शर्मा	श्री किशन चन्द्र	श्री राहुल	श्री जे0एस0 सुहाग	
12	सर्विस रोड़	08.07.2021 से आरम्भ अभी अपूर्ण	श्री चन्द्र कान्त	श्री भोपाल सिंह बिष्ट	श्री ब्रज विहारी शर्मा	श्री ब्रज विहारी शर्मा	श्री किशन चन्द्र	श्री राहुल	श्री जे0एस0 सुहाग	

उक्त सूचना निदेशक, कार्बेट टाइगर रिर्जव, रामनगर द्वारा प्रेषित पत्रांक 1653/1–4 दिनांक 12.01.2022 **(पृष्ठ सं0 114–222)** एवं अपर प्रमुख वन संरक्षक, प्रशासन द्वारा प्रेषित पत्रांक ख–537/21–5 दिनांक 10.01.2022 **(पृष्ठ सं0 486)** में वर्णित सूचना के आधार पर निर्मित की गयी है।

Table-02

कालागढ़ टाइगर रिर्जव डिवीजन अन्तर्गत कराये गये कार्यों की वित्तीय एवं विधिक एवं प्रशासनिक उल्लंघन की स्थिति

क0सं0	कार्य का विवरण	वित्तीय अनियमित्ता	विधिक उल्लंघन	प्रशासनिक चूक administrative lapses	अभियुक्ति
1	कडी रोड 1.2 कि0मी0 निर्माण	• अधिप्राप्त नियमावली 2017 के नियम 39, 49 (ग), 3(10), 40 (2) का उल्लंघन।	• भारतीय वन अधिनियम 1927 की धारा 26–1 (छ) • वन्यजीव अधिनियम 1972 की धारा 27(4)	दृष्टिगत होता है	• वन्यजीव अधिनियम 1972 की धारा 27(4) के उल्लंघन के सम्बन्ध में विधिक परामर्श लिया जा सकता है। • प्रमुख वन संरक्षक (HoFF), के पत्रांक 19.01.2022 के कम में NRSA से data आने पर अगर वृक्ष कटान दृष्टिगत होता है तो ये IFA की धारा 26–1 (ब,ज) का उल्लंघन होगा।
2	मोरघट्टी में भवन निर्माण	• अधिप्राप्त नियमावली 2017 के नियम 39, 49 (ग), का उल्लंघन।	• भारतीय वन अधिनियम 1927 की धारा 26–1 (ब) एवं (ज) • वन संरक्षण अधिनियम 1980 की धारा 2(2) • वन्यजीव संरक्षण अधिनियम 1972 की धारा 27 (4)	दृष्टिगत होता है	• प्रश्नगत क्षेत्र में पर्यटन सुविधायें स्थापित करने के दृष्टिकोण से वन संरक्षण अधिनियम 1980 की धारा 2(2) एवं WPA की धारा 27(4) अन्तर्गत विधिक प्रामर्श लिया जा सकता है। • पूर्व प्रमुख वन संरक्षक (HoFF), द्वारा अपने

					पत्रांक 802/पी0ओ0 दिनांक 02.11.2021 द्वारा मुख्य सचिव, उत्तराखण्ड को इस क्षेत्र में निर्माण कार्य पर्यटन की दृष्टि से किया जाना अवगत कराया है। (बिन्दु सं0 4)
3	हाथी दीवार	• अधिप्राप्त नियमावली 2017 के नियम 39, 49 (ग), 3(10), 40 (4) का उल्लंघन। • कैम्पा (CAFR) नियम, 2018 की धारा 35 का उल्लंघन	• प्रमुख वन संरक्षक (HoFF) के पत्रांक दिनांक 19.01.2022 के कम में आई0टी0 सेल द्वारा प्रश्नगत क्षेत्र से tree removal प्रमाणित होने पर भारतीय वन अधिनियम 1927 की धारा 26–1 (च) एवं (ज) का भी उल्लंघन होगा। • भारतीय वन अधिनियम 1927 की धारा 26–1 (छ)	दृष्टिगत होता है	• सी0ई0ओ0 कैम्पा के पत्रांक दिनांक 19.01.2022 के अनुसार हाथी दीवार निर्माण हेतु स्वीकृत मद से इतर धनराशि लगभग 35 लाख व्यय का उल्लेख है।
4	कुगड्डा में भवन निर्माण	• अधिप्राप्त नियमावली 2017 के नियम 39, 49 (ग), 3(10), 40 (4) का उल्लंघन।	• वन संरक्षण अधिनियम 1980 की धारा 2(2) • प्रमुख वन संरक्षक (HoFF) के पत्रांक दिनांक 19.01.2022 के कम में आई0टी0 सेल द्वारा प्रश्नगत क्षेत्र से tree removal प्रमाणित होने पर भारतीय वन अधिनियम 1927 की धारा 26–1 (च) एवं (ज) का उल्लंघन होगा।	दृष्टिगत होता है	• प्रश्नगत क्षेत्र में पर्यटन सुविधायें स्थापित करने के दृष्टिकोण से वन संरक्षण अधिनियम 1980 की धारा 2(2) अन्तर्गत विधिक परामर्श लिया जा सकता है।
5	पाखरों में भवन निर्माण	• अधिप्राप्त नियमावली 2017 के नियम 39, 49 (ग), 3(10), 40 (4) का उल्लंघन।	• भारतीय वन अधिनियम 1927 की धारा 26–1 (च) एवं (ज) • वन संरक्षण अधिनियम 1980 की धारा 2(2)	दृष्टिगत होता है	• प्रश्नगत क्षेत्र में पर्यटन सुविधायें स्थापित करने के दृष्टिकोण से वन संरक्षण अधिनियम 1980 की धारा 2(2) अन्तर्गत विधिक परामर्श लिया जा सकता है।

					• पूर्व प्रमुख वन संरक्षक (HoFF), द्वारा अपने पत्रांक 802/पी0ओ0 दिनांक 02.11.2021 द्वारा मुख्य सचिव, उत्तराखण्ड को इस क्षेत्र में निर्माण कार्य पर्यटन की दृष्टि से किया जाना अवगत कराया है। (बिन्दु सं0 4)
6	पाखरों में जलाशय	• अधिप्राप्त नियमावली 2017 के नियम 39, 49 (ग), 3(10), 40 (4) का उल्लंघन।	• भारतीय वन अधिनियम 1927 की धारा 26–1 (च), (छ) एवं (ज) का उल्लंघन। • FCA Stage-I approval में वर्णित शर्तों का उल्लंघन है।	–	–
7	व्याख्यान कक्ष निर्माण	• अधिप्राप्त नियमावली 2017 के नियम 40 (4) का उल्लंघन। • शासनादेश सं0 245/XXXVII/2012 दिनांक 22.11.2012 का भी उल्लंघन है।	• भारतीय वन अधिनियम 1927 की धारा 26–1 (च) एवं (ज) का उल्लंघन। • FCA Stage-I approval में वर्णित शर्तों का उल्लंघन है।	–	–
8	टाइगर वाडा 1	• अधिप्राप्त नियमावली 2017 के नियम 40 (4) का उल्लंघन। • शासनादेश सं0 245/XXXVII/2012 दिनांक 22.11.2012 का भी उल्लंघन है।	• FCA Stage-I approval में वर्णित शर्तों का उल्लंघन है।	दृष्टिगत होता है	• प्रमुख वन संरक्षक (HoFF), के पत्रांक 19.01.2022 के कम में NRSA से data आने पर अगर वृक्ष कटान दृष्टिगत होता है तो ये IFA की धारा 26–1 (च,ज) का उल्लंघन होगा।

9	टाइगर बाड़ा 2	• अधिप्राप्त नियमावली 2017 के नियम 39, 49 (ग) एवं 40 (4) का उल्लंघन। • शासनादेश सं0 245/XXXVII/2012 दिनांक 22.11.2012 का भी उल्लंघन है।	• FCA Stage-I approval में वर्णित शर्तों का उल्लंघन है।	दृष्टिगत होता है	• प्रमुख वन संरक्षक (HoFF), के पत्रांक 19.01.2022 के क्रम में NRSA से data आने पर अगर वृक्ष कटान दृष्टिगत होता है तो ये IFA की धारा 26–1 (च,ज) का उल्लंघन होगा।
10	प्रशासनिक भवन	• अधिप्राप्त नियमावली 2017 के नियम 39, 49 (ग) एवं 40 (4) का उल्लंघन। • शासनादेश सं0 245/XXXVII/2012 दिनांक 22.11.2012 का भी उल्लंघन है।	• भारतीय वन अधिनियम 1927 की धारा 26–1 (च) एवं (ज) का उल्लंघन। • FCA Stage-I approval में वर्णित शर्तों का उल्लंघन है।	दृष्टिगत होता है	• प्रश्नगत क्षेत्र FCA अन्तर्गत टाइगर सफारी क्षेत्र से बाहर आ रहा है।
11	टाइगर बाड़ा आन्तरिक मार्ग	• अधिप्राप्त नियमावली 2017 के नियम 39, 49 (ग) एवं 40 (4) का उल्लंघन। कैम्पा नियमावली का उल्लंघन • कैम्पा (CAFR) नियम, 2018 की धारा 35 का उल्लंघन	• FCA Stage-I approval में वर्णित शर्तों का उल्लंघन है।	—	• सी0ई0ओ0 कैम्पा के पत्रांक दिनांक 19.01.2022 के अनुसार आन्तरिक मार्ग निर्माण हेतु स्वीकृत मद से इतर धनराशि 23 लाख के व्यय का उल्लेख है।
12	सर्विस रोड	• अधिप्राप्त नियमावली 2017 के नियम 39, 49 (ग), 3 (10) एवं 40 (4) का उल्लंघन। • कैम्पा (CAFR) नियम, 2018 की धारा 35 का उल्लंघन	• भारतीय वन अधिनियम 1927 की धारा 26–1 (च), (छ) एवं (ज) का उल्लंघन। • FCA Stage-I approval में वर्णित शर्तों का उल्लंघन है।	दृष्टिगत होता है	• सी0ई0ओ0 कैम्पा के पत्रांक दिनांक 19.01.2022 के अनुसार सर्विस रोड़ निर्माण हेतु स्वीकृत मद से इतर धनराशि 30 के व्यय का उल्लेख है।

13	कार्बेट टाइगर सफारी हेतु विद्युत लाईन	• अधिप्राप्त नियमावली 2017 के नियम 39, 49 (ग), 3 (10) एवं 40 (4) का उल्लंघन। • शासनादेश सं0 245/XXXVII/2012 दिनांक 22.11.2012 का भी उल्लंघन है।	—	दृष्टिगत होता है	—

उक्त सूचना गोश्वारा, NTCA द्वारा स्थलीय भ्रमण उपरान्त प्रेषित रिर्पोट / भारत सरकार वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय द्वारा स्थलीय निरीक्षण उपरान्त प्रेषित रिर्पोट / प्रमुख वन संरक्षक (HoFF) द्वारा स्थलीय निरीक्षण उपरान्त मा0 उच्च न्यायालय, उत्तराखण्ड में दायर शपथ पत्र एवं इस जांच टीम द्वारा प्रेषित आख्या में वर्णित तथ्यों के दृष्टिगत निर्मित किया गया है।

उक्त कार्यों के सम्बन्ध में समिति का यह भी मत है कि इनमें Compendium of guidelines & circulars issued by Director (project tiger) New Delhi. नवम्बर 2004 द्वारा जारी गाइडलाईन की बिन्दु सं0 2 एवं 3 **(पृष्ठ सं0 467–471)** का भी उल्लंघन हो सकता है जो कि WPA की धारा 38 (O) को आकर्षित करेगा। इस हेतु प्रमुख वन संरक्षक (HoFF) द्वारा दिनांक 19.01.2022 द्वारा NRSA से imagery प्राप्त कर वृक्ष कटान के पुख्ता प्रमाण हेतु निर्गत निर्देशों के परिणामों को देखना पड़ेगा।

ANNEXURE-15

प्रेषक,

निदेशक,
सतर्कता अधिष्ठान उत्तराखण्ड,
देहरादून।

सेवा में,

प्रमुखसचिव,
वन, उत्तराखण्ड शासन,
देहरादून।

पत्र संख्या– Vig.(Misc) /2023 दिनांक– 11 जनवरी, 2023

महोदय,

उप सचिव, वन अनुभाग–1, उत्तराखण्ड शासन के पत्रांक संख्या–28/GEN/X-1-2023-02(12)/2021-TC दिनांक 09–01–2023 का सन्दर्भ ग्रहण करने का कष्ट करें जो कार्बेट नेशनल पार्क के अन्तर्गत कन्डी रोड निर्माण, मोरघट्टी तथा पाखरो वन विश्राम गृह परिसर में भवनों व जलाशय के निर्माण में हुई अनियमितता के सम्बन्ध में खुली जांच के उपरान्त प्रकरण की अद्यतन स्थिति से शासन को अविलम्ब अवगत कराने की अपेक्षा की गयी है।

उपरोक्त सन्दर्भ में अवगत कराना है कि देहरादून सेक्टर में नियुक्त पुलिस उपाधीक्षक श्रीमती अनुषा बडोला द्वारा उपरोक्त प्रकरण की खुली जांच सम्पादित कर, यह तथ्य पाये कि जिम कार्बेट नेशनल पार्क में सोना नदी रेन्ज के अन्तर्गत कन्डी रोड निर्माण में आवश्यक वैधानिक पूर्व स्वीकृतियां प्राप्त करने सम्बन्धी नियमों का उल्लंघन करके मोरघट्टी वन विश्राम गृह परिसर व पाखरो वन विश्राम गृह परिसर के भवनों एवं इसके समीप जलाशय निर्माण में आवश्यक वैधानिक पूर्व स्वीकृतियां प्राप्त किये बिना ही निर्माण कार्य करना तथा पाखरो में प्रस्तावित टाइगर सफारी में वृक्षों का अवैध पातन किया गया तथा साथ ही निर्माण कार्य की स्वीकृतियां प्राप्त किये बिना अपने वित्तीय अधिकारों से अधिक धनराशि की निविदा का प्रकाशन करने, निविदा प्रक्रिया में राही प्रक्रिया का पालन न करके उत्तराखण्ड अधिप्राप्ति नियमावली के प्राविधानों का उल्लंघन किया है। इस प्रकार श्री किशन चन्द द्वारा व इस प्रक्रिया में शामिल अधिकारियों, कर्मचारियों व ठेकेदारों द्वारा मिलीभगत से अपने पद का दुरूपयोग करते हुये राजकीय धन का दुरूपयोग करते हेतु स्वयं व अन्य को सदोष लाभ व विभाग को सदोष हानि पहुंचायी गयी है, जिस

11-01-2023

पर शासन को सुसंगत धाराओं में अभियोग पंजीकृत करने की संस्तुति की गयी थी, जिसके क्रम में शासन ने अपने पत्रांक 54414/PVD5-A/A5/5/2022/-XXX-5 दिनांक 03–08–2022 के द्वारा किशन चन्द व अन्य के विरूद्ध अभियोग पंजीकृत करने की अनुमति प्रदान की गयी । जिस पर सतर्कता अधिष्ठान सेक्टर नैनीताल, हल्द्वानी में दिनांक 08–08–2022 को अभियोग पंजीकृत होकर विवेचना सतर्कता अधिष्ठान, सेक्टर नैनीताल, हल्द्वानी के पुलिस उपाधीक्षक श्री अनिल सिंह मनराल के सुपुर्द हुई । विवेचक द्वारा अब तक की विवेचना में बयान वादी निरीक्षक विनोद कुमार, बयान गवाह पुलिस उपाधीक्षक श्रीमती अनुषा बडोला (खुली जांचकर्ता) के दर्ज किये गये तथा कार्बेट टाइगर रिजर्व के रामनगर स्थित कार्यालय में सम्बन्धित अधिकारी/कर्मचारीगण से मुकदमा उपरोक्त से सम्बन्धित विभिन्न पत्राचार, लेखा खाते, डाक डिस्पेच रजिस्टर, नियमावली आदि कुछ मूल रूप से व कुछ छाया प्रतियों में प्राप्त किये गये तथा मुकदमें से सम्बन्धित अधिकारी/कर्मचारीगण के बयान भी दर्ज किये गये तथा कालागढ़ टाइगर रिजर्व प्रभाग लैन्सडौन , जिसके क्षेत्रान्तर्गत समस्त निर्माण कार्य हुये है, के लैन्सडौन कार्यालय से सभी निविदा, टेण्डर, लेखा अभिलेख, विभिन्न कार्यो के प्रस्ताव, डी0पी0आर0 , बिल बाउचर्स, कार्यादेश आदि प्राप्त किये गये । सम्बन्धित अभिलेखों की फर्द तैयार की तथा सभी सम्बन्धित अधिकारियों/कर्मचारियों के बयान दर्ज किये । इसके पश्चात् प्रकरण में विभिन्न संस्थाओं जैसे–एन0टी0सी0ए0 नई दिल्ली , एम0ओ0ई0एफ0सी0 नई दिल्ली व वन विभाग द्वारा मामले की जांच में गठित टीमों द्वारा की गयी जांच की आख्यायें प्राप्त की गयी तथा बयान दर्ज किये गये है । मोरघट्टी, पाखरो, कन्डी मार्ग आदि स्थानों पर, जहां अवैध निर्माण कार्य हुये थे, उनका निरीक्षण घटना स्थल कर नक्शा–नजरी तैयार किये गये तथा निर्माण कार्य कराने वाले कुछ ठेकेदारों के बयान तथा सम्बन्धित दस्तावेज प्राप्त किये गये।

अब तक की विवेचना में यह तथ्य प्रकाश में आये है कि कार्बेट टाइगर रिजर्व क्षेत्र अन्तर्गत पाखरो वन विश्राम भवन परिसर में 04 भवनों का निर्माण तथा सोना नदी रेन्ज के अन्तर्गत मोरघट्टी वन विश्राम गृह परिसर में 04 भवनों का निर्माण एवं पाखरो–कालागढ़ वन मार्ग (कन्डी मार्ग) में पुलियाओं/कलवर्ट, जलाशय का निर्माण, कोटद्वार में कैफे भवन आदि का निर्माण कार्य तत्कालीन डी0एफ0ओ0 किशन चन्द द्वारा बिना वित्तीय, प्रशासनिक एवं टी0ए0सी0 के कराया गया, जिसके लिये निविदायें आमंत्रित की गयी । इन निर्माण कार्यो के लिये अधिप्राप्ति नियमावली के प्राविधानों का उल्लंघन कर पृथक–पृथक कार्यादेश जारी किये गये । जो कार्यादेश नियमानुसार सक्षम स्तर से प्रशासनिक एवं वित्तीय स्वीकृति प्राप्त होने के बाद जारी किये जाने चाहिये थे । परन्तु तत्कालीन डी0एफ0ओ0 द्वारा कार्यादेश जारी होने के पश्चात् काफी विलम्ब से इन कार्यो की वित्तीय स्वीकृति के लिये

निदेशक कार्बेट टाइगर रिजर्व को पत्राचार किया गया । जो बाद आपत्ति निदेशक कार्यालय से वापस डी0एफ0ओ0 कार्यालय, कालागढ़ टाइगर रिजर्व प्रभाग भेजे गये थे जो आज तक उन्हें वापस नही दिये गये है। उक्त पाखरो वन विश्राम गृह , मोरघट्टी वन विश्राम गृह व कन्डी मार्ग में कराये गये निर्माण कार्यो को अवैध पाते हुये वन विभाग के उच्च अधिकारियों द्वारा ध्वस्त करा दिया गया है ।

उक्त के अलावा विवेचना में यह भी तथ्य प्रकाश में आया है कि तत्कालीन डी0एफ0ओ0 कालागढ़ रिजर्व प्रभाग श्री किशन चन्द द्वारा आपराधिक षडयंत्र के तहत सनेह से पाखरो तक विद्युत लाइन का निर्माण बिना वित्तीय, प्रशासनिक एवं बिना टी0ए0सी0 के कराया गया तथा निविदा कराने के पश्चात् सम्बन्धित फर्म को 90 लाख रूपये का भुगतान किया गया । जबकि यह धनराशि टाइगर बाड़ा एवं व्याख्यान केन्द्र के निर्माण के लिये शासी निकाय से स्वीकृत हुई थी।

इसके अतिरिक्त 5.94 लाख रूपये बाड़ा नं0–01 में आन्तरिक मार्ग निर्माण के लिये सम्बन्धित फर्म को भुगतान किये गये , जिसके लिये कोई वित्तीय, प्रशासनिक स्वीकृति नहीं ली गयी थी और ना ही टी0ए0सी0 करायी गयी थी ।

30,05,097/–रूपये ए0सी0 फ्रिज आदि सामग्री आदि क्रय करने में व्यय किया गया था, जिसके लिये सम्बन्धित फर्म को भुगतान किये गये , जिसके लिये कोई वित्तीय, प्रशासनिक स्वीकृति नहीं ली गयी थी ।

गूजर सोत में प्रशासनिक भवन निर्माण पर 18,54,621/– रूपये की धनराशि सम्बन्धित फर्म को दी गयी , जिसके लिये सम्बन्धित फर्म को भुगतान किये गये , जिसके लिये कोई वित्तीय, प्रशासनिक स्वीकृति नहीं ली गयी थी और ना ही टी0ए0सी0 करायी गयी थी ।

टाइगर सफारी में टाइगर बाड़े के बाहर 06 मीटर चौड़ा मार्ग निर्माण पर 45,23,217/– रूपये का भुगतान सम्बन्धित फर्म को किया गया था, जिसके लिये कोई वित्तीय, प्रशासनिक स्वीकृति नहीं ली गयी थी और ना ही टी0ए0सी0 करायी गयी थी ।

इस प्रकार कुल 1,89,76,935/– रूपये का भुगतान विभिन्न फर्मो को किया गया जिसके लिये कोई प्रशासनिक/वित्तीय स्वीकृति सक्षम स्तर से प्राप्त नहीं थी तथा उक्त धन टाइगर बाड़ा–01 व व्याख्यान केन्द्र हेतु नियत था, उससे इतर अपने पद का गलत दुरूपयोग करते हुये इस धन का दुर्विनियोग किया गया है।

राज्य सेक्टर योजना वन्य जन्तु परिरक्षण बचाव तथा प्राणी उद्यान केन्द्रों का विकास के मानक मद में वर्ष 2021–22 के लिये 01 करोड़ रूपये बाड़ा निर्माण कार्यो के लिये के0टी0आर0 प्रभाग लैन्सडौन को प्राप्त हुये थे, जिसमें से 9.28 लाख रूपये का भुगतान डी0एफ0ओ0 किशन चन्द द्वारा प्रशासनिक/वित्तीय

स्वीकृति सक्षम स्तर से प्राप्त किये बिना टाइगर बाड़े के समीप हाथी दीवार के निर्माण कार्य के लिये किया गया ।

इसके अतिरिक्त मोरघट्टी में टी0ओ0 क्वार्टर का निर्माण कार्य करने वाली संस्था सारथी इन्टरप्राइजेज के प्रबन्धक अमित कुमार सिंह के द्वारा अपने बयानों में बताया है कि उनके द्वारा टी0ओ0 क्वार्टर के निर्माण के सम्बन्ध में दो बिल तत्कालीन रेन्जर बृज बिहारी शर्मा को भुगतान हेतु दिया गया था । जिसके एवज में 24 लाख रूपये का भुगतान उन्हें किया गया था । इस बारे में मोरघट्टी एफ0आर0एच0 परिसर में एफ0आर0एच0 के मरम्मत एवं आउट हाउस एवं आउट हाउस के विस्तारीकरण एवं मरम्मत सम्बन्धी बिल, जो दौराने विवेचना श्री मनीष नेगी, प्रधान सहायक कार्बेट टाइगर रिजर्व प्रभाग लैन्सडौन द्वारा प्रदान किये गये थे, को श्री अमित कुमार सिंह उपरोक्त को दिखाये गये तो उनके द्वारा बताया गया कि जो बिल आपके द्वारा मुझे दिखाये गये है, वह बिल मेरे द्वारा भुगतान के लिये किसी भी अधिकारी/कर्मचारी को प्रस्तुत नहीं किये गये थे , जो बिल पत्रावली में है, वह मेरे हस्ताक्षर व हस्तलेख में नहीं है तथा यह भी बताया कि जो कोटेशन इन कार्यो के लिये मेरे नाम से पत्रावली में लगा है, वह मेरे द्वारा नहीं दिया गया था । इस प्रकार प्रथम दृष्टया प्रतीत होता है कि मोरघट्टी एफ0आर0एच0 परिसर में एफ0आर0एच0 के मरम्मत व आउट हाउस के विस्तारीकरण व मरम्मत सम्बन्धी बिल कूटरचित है, जिनका भुगतान रेन्ज कार्यालय से किया गया है।

विवेचना में यह तथ्य भी प्रकाश में आया है कि उपरोक्त निर्माण कार्यो के सम्बन्ध में विभिन्न वित्तीय स्वीकृतियां के0टी0आर0 से सी0टी0आर0 में भेजे जाने का उल्लेख किया गया है,जिस सम्बन्ध में दोनों कार्यालयों के डाक डिस्पेच रजिस्टर प्राप्त किये गये है, जिसमें विभिन्न तिथियों में प्रविष्टियां जानबूझ कर नहीं की गयी है, जो कि डिस्पेच रजिस्टर के दुरूपयोग को इंगित करता है। उपरोक्त पत्रांकों को दर्ज करने में भी ओवर राइटिंग प्रतीत हो रही है । इस प्रकार स्पष्ट है कि तत्कालीन डी0एफ0ओ0 किशन चन्द द्वारा विभागीय कार्यवाही एवं वैधानिक कार्यवाही से बचने के लिये बैकडेट में वित्तीय स्वीकृतियों के पत्र तैयार कराकर निदेशक, कार्बेट टाइगर रिजर्व रामनगर के कार्यालय में (दिनांक 31–08–2021 एवं 01–09–2021 के पत्र) दिनांक 01–10–2021 को प्राप्त कराये गये थे , जिनमें से डाक रजिस्टर में रिक्त छोड़े गये स्थान पर केवल 08 पत्र ही अंकित हो पाये थे, शेष पत्रों के लिये उस तिथि में स्थान न होने के कारण इन्द्राज नहीं हो सका है। इसके अलावा ऐसे अधिकांश पत्र है, जिनके पत्रांक वित्तीय स्वीकृति से सम्बन्धित न होकर अन्य विषयों से सम्बन्धित है।

इस प्रकार स्पष्ट है कि उपरोक्त निर्माण तत्कालीन डी0एफ0ओ0 कालागढ़ वन प्रभाग, लैन्सडौन श्री किशन चन्द द्वारा अपने पद का दुरूपयोग करते हुये सह अभियुक्त बृज बिहारी शर्मा, तत्कालीन रेंजर सोना नदी रेंज एवं अन्य के साथ मिलीभगत कर आपराधिक षडयंत्र के तहत बिना वित्तीय, प्रशासनिक अनुमतियों, बिना टी0ए0सी0 तथा बिना बजट के कराये गये है तथा टाइगर कन्जर्वेशन फाउन्डेशन से प्राप्त धन , जो टाइगर बाड़ा–01 एवं व्याख्यान केन्द्र के कार्यो के लिये था, का प्रयोग इन निर्माण कार्यो के लिये अवैध तरीके से कर सरकारी धन का दुर्विनियोग कर वन विभाग व सरकार को सदोष हानि पहुंचायी है। दौराने विवेचना अभियोग में धारा 468/471/409/120बी/34 भादवि तथा धारा 13(2) भ्र0नि0अधि0 की वृद्वि की गयी है।

दौराने विवेचना पर्याप्त साक्ष्य पाये जाने के आधार पर अभियुक्त बृज बिहारी शर्मा तत्कालीन रेंजर सोना नदी रेंज को दिनांक 12–10–2022 को कामाख्या मंदिर, गुवहाटी आसाम तथा अभियुक्त किशन चन्द को दिनांक 23–12–2022 को निकट मैक्स अस्पताल, वैशाली गाजियाबाद से गिरफ्तार किया गया है। अभियुक्त बृज बिहारी शर्मा के विरूद्व दिनांक 07–01–2023 को आरोप पत्र मा0 न्यायालय में दाखिल किया जा चुका है। अभियुक्त किशन चन्द एवं प्रकरण से जुड़े अन्य अधि0/कर्मचारियों के विरूद्व अग्रिम विवेचना प्रचलित है जिसमें साक्ष्य संकलन की कार्यवाही की जा रही है। विवेचक द्वारा इस प्रकरण में प्रस्तुत अद्यावधिक आख्या संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक– यथोपरि।

(अमित कुमार सिन्हा)
निदेशक।

End-2

उ० प्र० सं० 06/2022 धारा 420/466/467 भा० द० वि० व 3 रु० 3 की वन संरक्षण अधि० 1980, भारतीय वन अधिनियम 1972 व धारा 130 (ग) अध्यचार नि० अधिसूचित क्षेत्र संरक्षित अधि० 2018

मूल / द्वितीय / तृतीय प्रतिलिपि भेजी

किशन चन्द्र तत्कालीन उपनिदेशक आदि

न्यायालय / वादी / कार्यालय के लिए

प्रथम सूचना की रिपोर्ट

पृष्ठ संख्या 243805

ड तिथि-संग्रह की धारा 154 के अन्तर्गत पुलिस द्वारा हस्तक्षेप किये जाने योग्य अपराध की प्रथम सूचना

सतकला पुलिस थाना
सेक्टर नैनीताल (स्ल्मनी)
डिस्ट्रिक्ट नैनीताल
06/22

घटना का दिनांक व समय आदम तहरीर

व समय, जबकि रिपोर्ट की गई	घटना स्थल, दिशा और पुलिस स्टेशन से दूरी	पुलिस स्टेशन से भेजे जाने का दिन
08/08/2022 समय-14:35	कार्बेट नेशनल पार्क के अन्तर्गत भिन्न-भिन्न स्थान, दिशा पश्चिम	उक्त से

- प्रथम सूचना देने वाले के हस्ताक्षर या अंगूठे का चिन्ह लेना चाहिये और इसकी पुष्टि गवाही लिखने वाले पदाधिकारी के हस्ताक्षर के द्वारा होनी चाहिए।

ा देने वाले या ी का नाम व निवास-स्थान	अभियुक्त का नाम व निवास-स्थान	धारा सहित अपराध वाले जायी गयी सम्पत्ति (यदि कोई हो) का संक्षिप्त विवरण	तहकीकात के सम्बन्ध में जो कार्यवाही की गयी तथा सूचना के दर्ज करने में देरी होने का कारण	मुकदमे का परिणाम
1	2	3	4	5
निरीक्षक विनोद कुमार आर्य सतकला थाना प्रभारी सेक्टर हल्द्वानी नैनीताल।	(1) किशन चन्द्र तत्कालीन उप वन संरक्षक, कालागढ़ रिजर्व वन प्रभाग व वर्तमान उपनिदेशक कार्बेट टाइगर रिजर्व के सत्य	सूचिकाना उपरोक्त द्वारा मौखिक सूचना थाने राजकीय श्री का उपस्थित करके हेतु कि ईमेल, व मोबाइल फोन के माध्यम से दिनांक 08-08-2022 को लगभग 14:00 बजे वन विभाग को उपलब्ध कराई गई सूचना के अनुसार उत्तराखण्ड राज्य सरकार द्वारा दिये गये विशेष अधिकार के अन्तर्गत वन अधिनियम 1927 की धारा 76 के तहत प्रदत्त शक्तियों के प्रयोग करते हुए दिनांक 03 अगस्त 2022 को वन विभाग के कर्मचारियों द्वारा कार्बेट नेशनल पार्क के विभिन्न स्थानों पर की गई संयुक्त चेकिंग के दौरान वन विभाग के कर्मचारियों द्वारा पकड़े गये अभियुक्तगण के कब्जे से कुल 4 (चार) कुन्तल 20 किलो लाल चन्दन की लकड़ी बरामद की गई। बरामद लाल चन्दन की लकड़ी के सम्बन्ध में अभियुक्तगण से वैध कागजात न होने के कारण उक्त लाल चन्दन की लकड़ी को वन विभाग द्वारा सीज किया गया। अभियुक्तगण के विरुद्ध वन अधिनियम 1927 की धारा 41/42/52/76 व वन संरक्षण अधि० 1980 व धारा 3 व 4 वन्य जीव (संरक्षण) अधि० 1972 व धारा 51 (1) वन्य जीव (संरक्षण) संशोधन अधि० 2006 व धारा 9/39/48(ए)/49(बी) वन्य जीव (संरक्षण) अधि० 1972 व धारा 130 (ग) अध्यचार नि० अधिसूचित क्षेत्र संरक्षित अधि० 2018 के तहत मुकदमा पंजीकृत किया जाकर विवेचना में लिया गया।	बाबी की तहरीर पर अभियोग तत्काल कायम किया जाकर तफ्तीश पुलिस थाना सतकला द्वारा की जाकर अभियोग के अन्तिम निस्तारण की कार्यवाही की जा रही है।	तफ्तीश होकर

प्रथम सूचना [illegible] लिखी जायेगी। -

सूचना देने वाले के हस्ताक्षर या निशानी अंगूठा रिपोर्ट के अन्त में लगवाना चाहिए।

हस्ताक्षर—
पद— पुलिस अधीक्षक
अपराध अभिसान, उत्तराखण्ड
नैनीताल सेक्टर
हल्द्वानी

एस0यू0 (एच0ई0) 21 पुलिस 514—17—12—2005—10,000 पुस्तकें (कम्प्यूटर / ऑफसेट)।

नकल तहरीर हिंदी वादपत्रिका

सेवा में, श्रीमान पुलिस अधीक्षक सतर्कता अधिष्ठान सेक्टर, हल्द्वानी नैनीताल। शासन के गोपनीय पत्र संख्या ५२८/xxx-६/२०२१-५।-(व)/२०२१ दिनांक ०१-११-२०२१ के द्वारा कार्बेट नेशनल पार्क के अन्तर्गत कंडी रोड निर्माण मोरघाटी तथा पाखरो वन विश्राम परिसर में अवैध व अत्याम के निर्माण में हुई अनियमितता के सम्बन्ध में शिकायत जांच कराने जाने का निर्णय लिया गया, जिसके क्रम में पुलिस अधीक्षक, सुरक्षात्मक सतर्कता अधिष्ठान, उत्तराखण्ड देहरादून के पत्र संख्या: स॰ अ॰/शु॰-15/२०२१/2199 दिनांक 16 नवम्बर, २०२१ के द्वारा शुरुआती जांच देहरादून सेक्टर द्वारा सम्पादित की गयी शुरुआती जाँच से पाया कि जिम कार्बेट नेशनल पार्क में सोना नदी रैंज के अन्तर्गत कंडी रोड निर्माण में आवश्यक वैधानिक पूर्व स्वीकृतियां प्राप्त करने सम्बन्धी नियमों का उल्लंघन करके, मोरघाटी वन विश्राम परिसर में अवैध रूप से निर्माण हेतु आवश्यक वैधानिक पूर्व स्वीकृतियां प्राप्त करने सम्बन्धी नियमों का उल्लंघन करके, पाखरो वन विश्राम गृह परिसर में अवैध रूप से निर्माण और पाखरो वन विश्राम गृह के समीप जलाशय का निर्माण कार्य कराये जाने हेतु जिम कार्बेट नेशनल पार्क के अन्तर्गत पाखरो में चुन्नाचिट्टे बाजार तहसील में वृक्षो के पातन किया गया है। साथ ही निर्माण कार्य की स्वीकृति प्राप्त किये बिना अपने वित्तीय अधिकारो से अधिक धनराशि की निविदा प्रकाशित किये गये है। तथा निविदा प्रक्रिया में अपनाई गई प्रक्रिया नियमानुसार नही है। जिसमे उत्तराखण्ड सार्वजनिक नियमावली का उल्लंघन किया गया है। निर्माण कार्य हेतु किसी सक्षम अधिकारी का अनुमोदन भी प्राप्त नही किया गया है, जो स्वीकृति के अभाव में उपलब्ध निर्माण कार्य सरकारी कार्य परिभाषा के अन्तर्गत नही आता है। ठाकुर साहब के चुनिंदा दावे को सुरक्षा स्प से बाँस और अन्य प्राकृतिक सामग्रियो से किया जाना था, जबकि इमारतो का निर्माण सीमेंट, आर॰ सी॰ सी॰ से कर लेंटर प्लान के बिल्कुल विपरीत तैयार किया गया जो पर्यावरण, वन, जैविक जलवायु परिवर्तन मंत्रालय भारत सरकार के विभिन्न दिशा-निर्देशो का उल्लंघन है, मोरघाटी में किये गये निर्माण कार्य हेतु वैधानिक पद से नियमविरुद्ध अवैध निर्माण कार्य एवम् पेड़ो का अवैध पातन वन संरक्षण अधिनियम का उल्लंघन एवम् भारतीय वन अधिनियम 1972 का उल्लंघन है। इस प्रकार से प्राप्त साक्ष्यो के आधार पर तुरन्त प्रभाव से ही निम्न वर्णित व उक्त कार्यो की अनुसूची में सम्मिलित अधिकारियो/कर्मचारियो एवम् ठेकेदारो द्वारा की गई मिलीभगत से राजकीय धन का दुरुपयोग करने हेतु अपने पद का दुरुपयोग करके दुये स्वयं व अन्य को अवैध लाभ व विभाग को अवैध हानि करने के साथ-2 वन सम्पदा का नुकसान व भारत/राज्य सरकार द्वारा दिये गये निर्देशो के विपरीत जानबूझकर शुक्त किये निम्न विरुद्ध कार्य करना प्रथम दृष्टया भा॰ दं॰ सं॰ तथा पी॰सी॰ एक्ट की संगत धाराओ में अभियोग पंजीकृत करने की संस्तुति कर आपको शासन को प्रेषित की गयी थी, जिस पर अपर सचिव उत्तराखण्ड शासन के पत्र संख्या: 5414/PVDS-A/AJ/5/2022-xxx-5 दिनांक 05-08-2022

लगातार → तत्कालीन उप वन संरक्षक, कालागढ़, रिजर्व वन प्रभारी व उक्त कार्यों की प्रक्रिया में सम्बन्धित अधिकारियों/कर्मचारियों, ठेकेदार व अन्य के विरुद्ध अभियोग पंजीकृत करने की अनुमति प्रदान की गई है। शासन से प्राप्त अनुमति के क्रम में श्री प्रियम चतु तत्कालीन उप वन संरक्षक, कालागढ़ रिजर्व वन प्रभारी व उक्त कार्यों की प्रक्रिया में सम्बन्धित अधिकारीयों/कर्मचारी ठेकेदार व अन्य के विरुद्ध धारा 3ए, 3बी वन संरक्षण अधि० 1980, मास्टर वन अधिनियम 1972 तथा धारा 13(1)(ई) भ्रष्टाचार निवारण अधिनियम 1988 (संशोधित अधिनियम 2018) एवं धारा 420/466/467 भा०द०वि० के तहत अभियोग पंजीकृत करने का कष्ट करें।

दिनांक: अगस्त 08, 2022 sd विनोद यादव (विनोद कुमार यादव) निरीक्षक सतर्कता अधिष्ठान सेक्टर हल्द्वानी, नैनीताल। ST ई० अपहित अवधी।

नोट → मैं HCP प्रमाणित करता हूँ कि तहरीर कि नकल किस प्रकार पर शब्द व शब्द अंकित की गई है।

08/8/22

HCP पंकज जोशी
सतर्कता अधिष्ठान
सेक्टर हल्द्वानी, नैनीताल

ANNEXURE-16
(Vol-1)

CENTRAL EMPOWERED COMMITTEE

REPORT No. 3 of 2023

IN

Application No. 1558 of 2021

IN

W.P. (C) No. 202 of 1995

Volume - II

Filed by:-

Gaurav Kumar Bansal
Advocate

Dated: 24th January 2023

INDEX to ANNEXURES

VOLUME - II

S.NO.	PARTICULARS	PAGE NO.
1.	**ANNEXURE-R-1** A copy of letter of approval dated 05.06.2015 of NTCA	101
2.	**ANNEXURE-R-2 (Colly.)** A copy of the Master Layout Plan of Pakhrau Tiger Safari and copy of the letters dated 12.02.2019 of the Central Zoo Authority	102-106
3.	**ANNEXURE-R-3** A copy of the stage II Forest Clarence issued by MoEF&CC	107-109
4.	**ANNEXURE-R-4** A copy of the Report dated 22.10.2021 (without enclosures) of the Committee constituted by the NTCA pursuant to the order dated 23.08.2021 of the Hon'ble High Court of Delhi	110-123
5.	**ANNEXURE-R-5** A copy of the Report dated 09.11.2021 of the Three Member Committee submitted to the Hon'ble High Court of Uttarakhand	124-142

6.	**ANNEXURE-R-6** A copy of the Site Inspection Report dated 01.11.2021 of DIG, Integrated Regional Office, MoEF&CC, Dehradun	143-156
7.	**ANNEXURE-R-7** English Translated copy of Report dated 01.02.2022 of the Five Member Committee appointed by the PCCF & HoFF, Uttarakhand without Annexures as received from the State Government	157-260
8.	**ANNEXURE-R-8** A copy of the Report dated 06.09.2022 of Forest Survey of India on "illegal felling of trees for the establishment of Pakhrau Tiger Safari, Uttarakhand" without enclosures	261-275
9.	**ANNEXURE-R-9 (Colly.)** Few Photographs taken during the visit of CEC on 29th & 30th March 2022	276-292
10.	**ANNEXURE-R-10 (Colly.)** Copies of the Note Files of Government of Uttarakhand	293-329
11	**ANNEXURE-R-11 (Colly.)** Copies of the NTCA guidelines issued in 2016 and 2019	330-353

ANNEXURE-R-1

101

F.No. 15-1(4)/2015-NTCA
Government of India
Ministry of Environment, Forest and Climate Change
National Tiger Conservation Authority

First Floor, East Tower,
NBCC Place, Bhishma Pitamah Marg,
New Delhi-110003
Tele : +91 11 24362445
Fax : +91 11 24364250
E-mail : aig3-ntca@nic.in

Dated the 5th June 2015

To,
The Chief Wildlife Warden
Uttarakhand

Subject : Recommendations of the Technical Committee meeting held on 27.4.15

Reference:
1. Your letter no. *Shi*-2105/3-6 dated 16.1.2015
2. Field Director Corbett Tiger Reserve email dated 16.4.15

Sir,

Reference is invited to the subject cited above. In this context, I am directed to say that the project proposed in respect of tiger protection in the forest divisions of Terai landscape has been recommended by the Competent Authority for the Dehradun, Landsdowne and Haridwar Divisions' with a financial implication of Rs. 10 lakhs as per annexure.

Further, the proposal for establishing a tiger safari in buffer of the Corbett Tiger Reserve has been recommended for "in-principle" approval and should be forwarded to the Central Zoo Authority for vetting.

Enclosed : As above

Yours faithfully,

(Vaibhav C. Mathur)
Assistant Inspector General (NTCA)

Copy to:
1. Field Director, Corbett Tiger Reserve
2. Concerned file

OC witnessed issued by dak & Speed Post
10.6.15

ANNEXURE-K-2 (Colly.)

PROPOSED TIGER SAFARI, GUJJAR SOT, PAKHRAU BLOCK, SONANADI RANGE, CORBETT TIGER RESERVE
AREA 106.16 HA

REFERENCES

1 Pakhrau Range Gate
2 Entry Gate Gate - Park
2A Entry Gate Residents Birt
2B Senior Entry Gate
3 Guard Room
4 Visitor's Room
5 Visitor Shelter - Souvenir Shop - Toilets
5A Entry - Ticketing
5B Exit - Security
6 Water tank
7 Underground water reservoir
8 Parking space
8A Bus Parking space
9 Canteen Toilet
10 Veterinary service
11 Isolation shelter
12 Quarantine shelter
13 Service Area
14 Incinerator room
15 Shed
16 Service gate
17 Kitchen & Store (Dry & Wet)
18 Safari enclosure
19 Proposed safari track
20 Tiger Safari Night Shelter
21 WBGS tower
22 Sulabh entry booth
23 Water body
24 Interpretation center
25 Service road
26 Staff Quarters
27 Security vehicle parking with Solar Canopy
28 Maintenance office
29 Workshop

TOPOGRAPHICAL SYMBOL TABLE

State Boundary Pillar (UK & UP) SP
Culvert
Metalled road
Road Kilometer stone
Forest Track
Cattle way
River / Nala
Building
Gate
Contour (from SOI topo sheet)

LEGEND

Clearing area
Tiger Safari Boundary
Tiger Enclosure Fence
Barrier Fence
Proposed structure
Existing structure
Service Road
Visitor Track
Emergency Track

NOTE:-

1 [illegible]
2 [illegible]
3 [illegible]
4 [illegible]
5 [illegible]
6 [illegible]
7 [illegible]
8 [illegible]
9 [illegible]

KEY PLAN

[illegible]

CIRCULAR No.

[illegible]

DRAWING DETAIL

PROJECT TITLE

TIGER SAFARI, GUJJAR SOT, PAKHRAU BLOCK, SONANADI RANGE, CORBETT TIGER RESERVE

CLIENT

OFFICE OF THE DIRECTOR CORBETT TIGER RESERVE RAM NAGAR (NAINITAL) UTTARAKHAND

CONSENSED AUTHORITY SIGNATURE

[illegible]

[illegible]

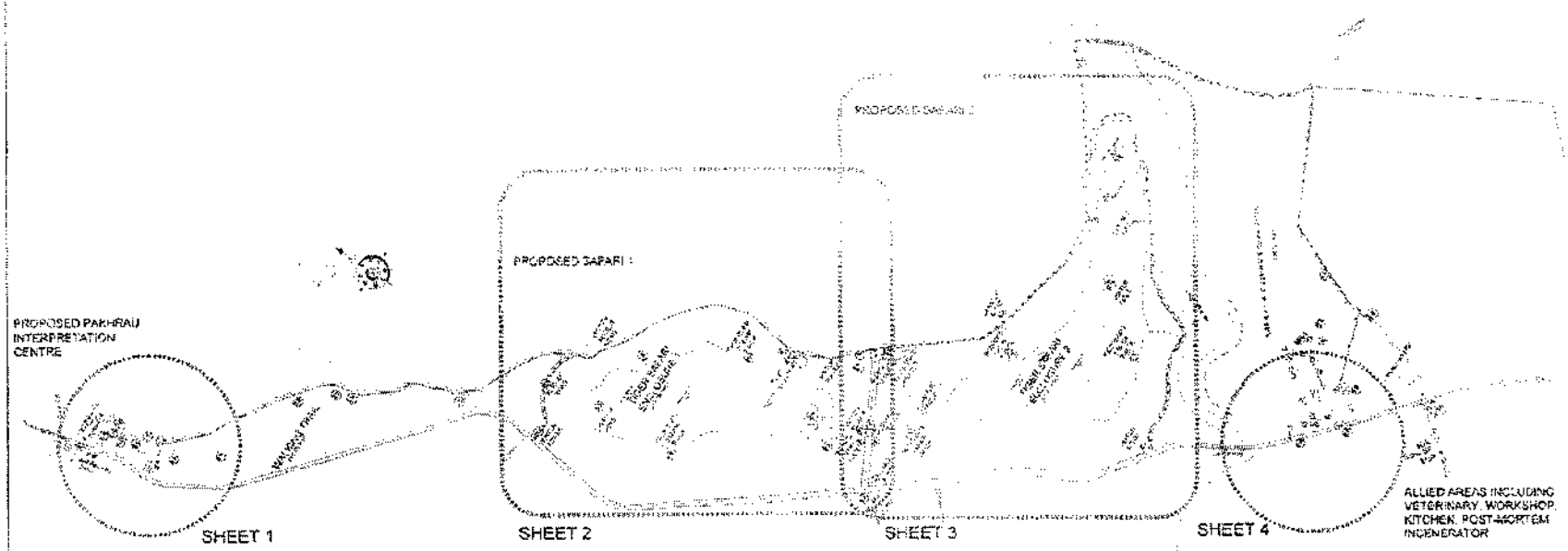
[illegible]

[illegible]

CONSULTANT

INTEGRATED STUDIO FOR ENVIRONMENTAL EFFORTS & DEVELOPMENT (P) Ltd (InSEED PVT LTD)

[illegible]



PROPOSED LAYOUT PLAN OF TIGER SAFARI, GUJJAR SOT, PAKHRAU BLOCK, SONANADI RANGE, CORBETT TIGER RESERVE
MASTER PLAN (SCALE 1:5000)

103

भारत सरकार
Government of India
पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change

केंद्रीय चिड़ियाघर प्राधिकरण
Central Zoo Authority

F.No.20-6/2015-CZA/223/2019

BY REGD. POST/E-MAIL
DATE: 12.02.2019

To

The Chief Wildlife Warden,
Department of Forests,
Government of Uttarakhand,
85 Rajpur Road, Dehradun – 248 001. (Uttarakhand).
E-mail: cwlwue@yahoo.co.in

Sub: Establishment of the Tiger Safari in the Gujjar sot, Pakhrau block, Sonanadi Range, Kalagarh Division, Corbett Tiger Reserve – regarding

Ref:

1. Your letter No.421/6-18 dated 17.08.2018
2. Letter No.103/6-9 dated 16.02.2018 from the Director, Corbett Tiger Reserve
3. Letter No.1640/6-9 dated 9.02.2019 from the Director, Corbett Tiger Reserve

Sir,

Reference is invited to above cited correspondence.

The proposal for establishment of the Tiger Safari in the Gujjar sot, Pakhrau block, Sonanadi Range, Kalagarh Division, Corbett Tiger Reserve on an area of 106.16 Hectare was scrutinized in the Central Zoo Authority (CZA).

The Central Zoo Authority conveys the approval under Section 38-H(1A) of the Wild Life (Protection) Act, 1972 to establish the Tiger Safari in the Gujjar sot, Pakhrau block, Sonanadi Range, Kalagarh Division, Corbett Tiger Reserve subject to fulfilment of the following conditions:

i. Observation of the Expert Group on Zoo Designing of the CZA communicated vide letter F.No 20-6/2015-CZA/223/2019 dated 12.02.2019.

ii. The Department of Forests, Government of Uttarakhand should submit an undertaking that the requisite number of experts of various disciplines including a competent Whole time In-charge, Animal Curator, Biologist, Veterinary Officer would be posted for execution of the said project.

बी-1 विंग, 8 वां तल, पं.दीनदयाल अंत्योदय भवन, सी.जी.ओ. कॉम्प्लेक्स, लोधी रोड, नई दिल्ली – 110003
B-1 Wing, 8th Floor, Pt. Deendayal Antyodaya Bhawan, C.G.O. Complex, Lodhi Road, New Delhi – 110003
दूरभाष (Tel) : 011-24367046, 24367851, 24367852 फैक्स (Fax) : 011-24367849
ईमेल (Email): cza@nic.in, वेबसाइट (Website): http://www.cza.nic.in

(राजीव नयन पाण्डेय)
अनुभाग अधिकारी
वन अनुभाग-2
उत्तराखण्ड शासन

104

iii. The Department of Forests, Government of Uttarakhand shall make provision on their own for necessary funds for creation of the proposed Tiger Safari in the Gujjar sot, Pakhrau block, Sonanadi Range, Kalagarh Division, Corbett Tiger Reserve as well as for future maintenance of its establishment on professional grounds.

iv. Once the Tiger Safari in the Gujjar sot, Pakhrau block, Sonanadi Range, Kalagarh Division, Corbett Tiger Reserve becomes ready for operation, it shall be made functional formally after getting prior recognition from the Central Zoo Authority under Section 38H (1), (3) and (4) of the Wild Life (Protection) Act, 1972.

v. The ultimate responsibility of upkeep and welfare of animals at the Tiger Safari in the Gujjar sot, Pakhrau block, Sonanadi Range, Kalagarh Division, Corbett Tiger Reserve in accordance to the Guidelines and the Rules notified by the Government of India in this behalf would lie on the Department of Forests, Government of Uttarakhand.

This is for your information and necessary action.

Yours sincerely,

12/2/13

(Dr. Anup Kumar Nayak)
Member Secretary

Copy forwarded for information / necessary action to:

1. The Additional Director General of Forests (Project Tiger) and Member Secretary, National Tiger Conservation Authority, B-1 Wing, 7th Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi -110 003.

2. The Secretary to the Government of Uttarakhand, Department of Forests, Government of Uttarakhand, 4 Subash Road, Uttarakhand Secretariat, Dehradun – 248 001.

3. The Field Director, Corbett Tiger Reserve, Ramnagar – 244 715, District Nainital (Uttarakhand)

(राजीव नयन पाण्डेय)
अनुभाग अधिकारी
वन अनुभाग-2
उत्तराखण्ड शासन

भारत सरकार
Government of India
पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change

केंद्रीय चिड़ियाघर प्राधिकरण
Central Zoo Authority

105

Email

F. No. 20-6/2015-CZA(D)/823/2019

DATE: 12.02.2019

To

The Chief Wildlife Warden,
Govt. of Uttrakhand,
85, Rajput Road, Dehradun,
Uttarakhand – 248009.

Sub:- Proposal for establishment of the Tiger Safari in the Pakhrau Block of Sonanadi Range, Kalagarh Division, Corbett Tiger Reserve - reg.

Ref:- (i) Your letter no. 421/6-18 dated 17.08.2015.
(ii) Letter no. 103/6-9 dated 15.02.2016 from the Director, Corbett Tiger Reserve.
(iii) Letter no. 1840/6-9 dated 9.02.2019 from the Director, Corbett Tiger Reserve.

Sir,

With reference to the above cited correspondence, this is to inform you that the Detail Project Report (DPR) alongwith the Master (Layout) Plan of the proposed establishment of the Tiger Safari in the Pakhrau Block of Sonanadi Range, Kalagarh Division, Corbett Tiger Reserve was scrutinized by the Members of the Expert Group on Zoo Designing of Central Zoo Authority in its meeting held on 11.02.2019 and following observation has been made:-

a. The National Tiger Conservation Authority has already given its in principle approval vide its letter dated 5th June, 2015 as the proposed establishment of the Tiger Safari is located in the Pakhrau Block of Sonanadi Range, Kalagarh Division, Corbett Tiger Reserve. Moreover, the above project has already been approved in the Tiger Conservation Plan (TCP) by the National Tiger Conservation Authority therefore, the formal approval of the National Board of Wild Life for the same may not be required. However, Ministry of Environment, Forest and Climate Change need to be appraised for providing a NOC under Forest (Conservation) Act, 1980.
b. The possibility of increasing the area of the Safari enclosure should be explored. The Pakhrau nallah (water stream) should also be covered inside the Safari area.
c. Efforts should be made to keep the safari area more natural by adding water culvert and other natural topographical features.
d. The Administration block, Hospital, staff quarters, ration house along with other proposed units should be shifted towards the entrance gate and should have separate entry and exit with appropriate barrier as per CZA guidelines in this regard.

बी-1 विंग, 6 तल, पं.दीनदयाल अंत्योदय भवन, सी•जी•ओ. कॉम्प्लेक्स, लोधी रोड, नई दिल्ली – 110003
B-1 Wing, 6th Floor, Pt. Deendayal Antyodaya Bhawan, C.G.O. Complex, Lodhi Road, New Delhi – 110003
दूरभाष (Tel) : 011-24367846, 24367851, 24367852 फैक्स (Fax) : 011-24367849

(राजीव नयन पाण्डेय)
अनुभाग अधिकारी

106

e. The Animal House/ retiring/ feeding cell should be included and marked in the revised Master (layout) Plan as per the guidelines of the Central Zoo Authority. Further, the design of the animal house should be as per the CZA recommended guidelines of 'Minimum dimension of enclosures for housing animals of different species in zoos' and should be submitted to CZA for approval.

f. The fences of the safari should be camouflaged with the bamboo or other appropriate species. However, it should be ensured that the animal may not get the chance of escape.

g. The proposed intermittent road route inside the safari should be restricted to one circular road for minimizing the disturbance to natural feature of the area. The road should be maintained as per the natural contours.

h. The proper arrangements for disposal of solid and liquid waste should be ensured.

i. The members also stated that the Zoo Operator should ensure that all the services like water supply, sewage, sewage treatment plant, electrical, electric distribution, drinking water points, drainage etc. should be properly designed as per the existing codes and guidelines.

j. The structural stability of the above mentioned proposed establishment has not been examined by the Members of the Expert Group of Zoo Designing of the CZA. The Operator should ascertain the structural stability of the proposed establishment.

k. The Detail Project Report (DPR) may accordingly be revised.

The members also stated that the CZA may constitute a team of expert members for the perusal of the site proposed for the said establishment for on-site suggestions.

This is for information and further necessary action.

Yours Sincerely,

(Dr. A.K. Nayak) 12/2/17
Member Secretary

Copy to:

1. The Additional Director General of Forests (Project Tiger) and Member Secretary, National Tiger Conservation Authority, B-1 Wing, 7th Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi, - 110003.
2. The Secretary to the Government of Uttrakhand, Department of Forests, Government of Uttarakhand, 4 Subash Road, Uttarakand Secretariat, Dehradun – 248001.
3. The Field Director, Corbett Tiger Reserve, Ramnagar – 244 715, District Nainital, Uttarakhand.

(Dr. A.K. Nayak) 12/2/17
Member Secretary

(प्रतीत नयन पाण्डेय)
अतिरिक्त महानिदेशक
वन (प्रभाग)
उत्तराखण्ड शासन

ANNEXURE-R-3

107

Government of India
Ministry of Environment, Forest and Climate Change
(Forest Conservation Division)
****

Indira Paryavaran Bhawan,
Jor Bagh Road, Aliganj,
New Delhi: 1100 03,
Dated: 10th September, 2021

To

Additional Secretary (Forest),
Department of Environment and Forests,
Government of Uttarakhand,
Dehradun.

Sub: Proposal for seeking prior approval of the Central Government under Section 2 of Forest (Conservation) Act, 1980 for non-forestry use of 106.16 ha of forest land Compartment No. 3 and 8 of Kalagarh Tiger Reserve of Pakhron Range, Pakhron Block of District Paudhi Garhwal for establishment of Tiger Safari (Online Proposal No. FP/UK/Others/48385/2020). -reg.,

Sir,

I am directed to refer to the Government of Uttarakhand's letter No.1054/X-3-20/1(119)/2020 dated 18.08.2020 on the above mentioned subject, wherein prior approval of the Central Government for diversion of 106.16 ha of forest land in Compartment No. 3 and 8 of Kalagarh Tiger Reserve of Pakhron Range, Pakhron Block of District Paudhi Garhwal for establishment of Tiger Safari, Uttarakhand, was sought in accordance with Section-2 (ii) of the Forest (Conservation) Act, 1980. After careful consideration of the proposal by the Forest Advisory Committee constituted under Section-3 of the said Act, ***In-principle approval/Stage-I clearance*** for diversion of the said forest land was accorded by the Ministry vide its letter of even number dated 30.10.2020 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the Stage-I approval and has requested the Central Government to grant final approval.

2. In this connection, I am directed to say that on the basis of the compliance report furnished by the Government of Uttarakhand vide their letter No. 2020/FP/UK/ROAD/48385/2020 dated 01.02.2021, letter No.270/FP/UK/Road/48385/2020 dated 29th July, 2021, and letter dated 19.08.2021, ***Final/Stage – II approval*** of the Central Government is hereby granted under Section-2 (ii) of the Forest (Conservation) Act, 1980 for diversion of 106.16 ha of forest land Compartment No. 3 and 8 of Kalagarh Tiger Reserve of Pakhron Range, Pakhron Block of District Paudhi Garhwal for establishment of Tiger Safari,Uttarakhand, subject to the following conditions: -

<u>A: Conditions which need to be complied prior to handing over of forest land to user agency by the State Govt.:</u>

i. The State Government shall upload the kml files of the area under diversion and the accepted non-forest land for raising compensatory afforestation in the E-Green Watch portal of FSI, before handing over forest land to the user agency;

10.09.2021

108

B: Conditions which need to be complied after handing over of forest land to the user agency by the State Govt.:

i. *Legal status of the diverted forest land shall remain unchanged;*

ii. *The State Government shall ensure that all the conditions in the statutory approvals obtained from NTCA and CZA will be complied;*

iii. *The State Government shall ensure that the infrastructure of the Tiger Safari is created mainly from bamboo and other natural materials;*

iv. The State Government shall ensure that only 15% of the diverted area may be utilized for non-forestry activities;

v. The State Government shall ensure that the Compensatory Afforestation over 16.00 ha. identified non-forest land (NFL) in Sy. No.28/79 of Juva Village, Patti Seela-4, Tehsil – Kotdwar shall be raised within Three years from the date of final/stage-II approval and maintained thereafter by the State Forest Department at the cost of the user agency;

vi. The user agency shall pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India and transfer the same to the ad-hoc CAMPA under intimation to this Ministry;

vii. The State Govt. shall ensure that the boundary of the diverted forest land, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates as per the directions of the concerned Divisional Forest Officer;

viii. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.

ix. The State Govt. shall ensure that the User Agency shall provide firewood preferably alternate fuel to the labourers and the staff working at the site so as to avoid any damage and pressure on the adjacent forest areas;

x. The State Govt. shall ensure that the forest land shall not be used for any purpose other than that specified in the proposal and under no circumstances be transferred to any other agency, department or person without obtaining prior approval of the Central Government;

10.09.20

xi. The User Agency shall restrict the felling of trees to minimum numbers in the diverted forest land and trees shall be felled under strict supervision of the State Forest Department;

xii. The layout plan of the proposal shall not be changed without prior approval of Central Government;

xiii. No labour camp shall be established on the forest land.

xiv. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work;

xv. No damage to the flora and fauna of the area shall be caused;

xvi. The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;

xvii. The State Govt. shall ensure that process of settlement of rights under the FRA, 2006 has been completed in accordance with the relevant guidelines issued by the Ministry;

xviii. The concerned Divisional Forest Officer, will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area;

xix. The User Agency shall submit the annual self -compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year regularly;

xx. The State Govt. shall ensure that the Compliance report of this approval is uploaded on e-portal (https://parivesh.nic.in/);

xxi. The Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the para 1.21 of comprehensive guidelines issued vide this Ministry F. No.5-2/2017-FC dated 28th March, 2019;

xxii. Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife shall be carried with by the State Government and user agency; and

xxiii. The State Government and user agency shall ensure compliance to all conditions stipulated in the Stage-I approval letter dated 30.10.2020 for which undertakings have been obtained from the user agency and also the provisions of the all Acts, Rules, Regulations and Guidelines, relevant Hon'ble Court Order (S) and NGT Order (S), if any, pertaining to this project for the time being in force, as applicable to the project;

Yours faithfully,
10.09.2021
(Dharmdeo Rai)
Deputy Inspector General of Forests

Copy to: -

1. The PCCF (HoFF), Department of Forest, Government of Uttarakhand, Dehradun.
2. The APCCF cum Nodal Officer (FCA), Department of Forest, Government of Uttarakhand, Dehradun.
3. The Regional Officer, MoEF&CC's Integrated Regional Office, Dehradun.
4. User Agency.
5. Monitoring Cell, FC Division, MoEF & CC, New Delhi, for uploading.

ANNEXURE-R-4

भारत सरकार

Government of India

110

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय

Ministry of Environment, Forest and Climate Change

राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण

National Tiger Conservation Authority

F. No. 12-15/2021-NTCA

New Delhi, the October 22, 2021

To,

The Additional Director General of Forests
(Project Tiger) & Member Secretary
National Tiger Conservation Authority
CGO Complex,
New Delhi

Sub: Site inspection report of the committee in writ petition 8729 of 2021 in Gaurav Kumar Bansal Vs National Tiger Conservation Authority in the High Court Of Delhi at New Delhi-reg.

Sir,

Reference is invited to the subject cited above. In this context, I am directed to enclose herewith a site inspection report of the committee in writ petition 8729 of 2021 in Gaurav Kumar Bansal Vs National Tiger Conservation Authority in the High Court Of Delhi at New Delhi. Consent of the committee members have been received on e-mail. So on behalf of Committee Members, the report is submitted for your kind perusal.

Yours faithfully,

Encl. As above.

(Hemant Singh)
Assistant Inspector General of Forests (NTCA)
Email: aig3-ntca@nic.in
Tel. (EPABX): + 91 11 24367837-39
FAX: +91 11 24367836

Copy to:
1. All Committee Members
2. The IGF (NTCA), New Delhi
3. DIGF (NTCA), New Delhi

(Hemant Singh)
Assistant Inspector General of Forests (NTCA)

SITE INSPECTION REPORT OF THE COMMITTEE IN WRIT PETITION 8729 of 2021 IN GAURAV KUMAR BANSAL VS NATIONAL TIGER CONSERVATION AUTHORITY IN THE HIGH COURT OF DELHI AT NEW DELHI.

The National Tiger Conservation Authority (NTCA) constituted a committee vide Office Memorandum No. F.No. 12-15/2021-NTCA dated 08th September in view of a writ petition 8729 of 2021 in Gaurav Kumar Bansal vs National Tiger Conservation Authority in the High Court of Delhi at New Delhi to submit a factual report based on field visit regarding alleged illegal construction of bridges, buildings and water bodies by felling of trees between Pakhrau Forest Rest House and Kalagarh Forest Rest House in Corbett Tiger Reserve, Uttarakhand. The NTCA further mandated the committee to also submit a report on illegal felling of large number trees in ongoing Pakhrau Tiger Safari construction at Kalagarh Tiger Reserve Division, Uttarakhand as published in daily newspaper "The Times of India" dated 19th September 2021. A site visit was done by the committee from 26-30 September 2021 to look into following alleged irregularities in:

1. Construction on Kandi road.
2. Construction of buildings at Morgahatti FRH Campus and Pakhrau FRH Campus
3. Construction of water body near Pakhrau FRH
4. Felling of trees at proposed tiger safari in Pakhrau

Divisional Forest Officer (DFO), Kalagarh Tiger Reserve Division in-charge of the area concerned along with his Range Forest Officer (RFO) with staff and Assistant Conservator of Forests, Corbett TR, Ramnagar had accompanied and appraised the committee during the visit to field.

1. Construction on Kandi Road

The Kandi road which connect Ramnagar to Kotdwar passing through southern part of Corbett Tiger Reserve is a forest road which in the past was strengthen using RCC beam and cross beam structures. The uniform width of road is about 3 meter (**Plate-1**).

During the site visit committee observed that just after the Kalagarh FRH towards Pakhrau, for a distance of about 1.2 kms the height of Kandi Road is raised up to 5 feet by filling of earth material (soil and boulders). The soil was brought from adjoining forest areas (within 50-100 meters) from the road on either side in indiscriminate manner using heavy earth movers which had caused extensive and irreversible damage to the pristine wildlife habitat (**Plate-2 to 4**). Excavation of such large

2. Construction of buildings at Morgahatti FRH Campus and Pakhrau FRH Campus

While inspection visit to Morgahatti FRH Campus it was observed that the construction of four units of independent buildings were ongoing within the campus of Morghatti FRH along with extension of one existing old building **(Plate-7 to 10)**. DFO Kalagarh appraised the committee that ongoing construction of buildings are staff quarters which appeared to be totally false statement made by him as the committee members on inquiry found that the layout design of all the four units are not in accordance with approved layout and norms of staff buildings designs of the state. Instead in the documents showing structural and layout design of ongoing construction buildings at Morghatti FRH produced by the one of the onsite supervisor, it was clearly mentioned that the design of building is of cottages which is generally constructed for tourists **(Annexure-3)**. Similar type of constructions were also observed within the campus of Pakhrau FRH campus **(Plate- 11 to 12)**.

Surprisingly, DFO Kalagarh submitted different drawings of the these same constructions later to committee which appeared to be forged document in which the word "cottages" was replaced by hut/quarters etc **(Annexure 4)**. It is important to consider that both Morghatti FRH campus and Pakhrau FRH campus are part of Corbett Tiger Reserve and any tourism related facilities can be developed only after having necessary statuary permission as per the provisions of the Wild Life (Protection) Act, 1972 and Forest (Conservation) Act, 1980. No such permission has been obtained by the management of the Corbett Tiger Reserve, hence criminal liability need to be fixed against the officers responsible for undertaking such construction.

The height of the high-handedness of the DFO, Kalagarh was that the work was in progress even during the committee inspection despite any approval/sanctions from the competent authority. The committee inquired from DFO Kalagarh about financial and technical sanctions of the ongoing work in Morghatti FRH campus and Pakhrau FRH campus for which he stated that no such sanctions are issued so far, but he has asked for financial sanctions of from the Field Director, Corbett Tiger Reserve vide letters no. 541, 542, 544, 545,547, 548, 549, 550, 551/3-2 all dated 31-08-2021 **(Annexure-5)**. However, the Field Director's office denied about receiving any such letter from the DFO Kalagarh's office and confirmed that the ongoing construction on Kandi Road has been undertaken by the DFO Kalagarh without any approval from this office and in-spite of repeated verbal and written communications from the Field Director to stop the work, the DFO continued the execution of the work **(Annexure-2)**.

3. **Construction of water body near Pakhrau FRH**

Committee observed that soil excavation work on a very big scale has been undertaken in front of Pakharau FRH to develop a water body. DFO Kalagarh informed that no trees have been felled in developing this water body as this was an old water hole and only de-siltation work has been undertaken. However, the existing surrounding vegetation and standing trees within the created water body suggested that felling of trees has been undertaken to create this water body **(Plate-13)**. Moreover, the location of water body suggest that this has been developed to attract the wild animals to facilitate tourism and not as a part of habitat or wildlife management intervention.

The concerned DFO Kalagarh failed to produce any document from competent authority regarding the construction of water body.

4. **Illegal felling of trees at proposed tiger safari**

Committee visited proposed site for upcoming tiger safari in-view of alleged felling of about 10,000 trees as reported in media. The Uttarakhand Forest Department obtained prior approval u/s 2 of the Forest (Conservation) Act, 1980 with a condition for not felling more than 163 trees for development of Tiger Safari. During the visit Committee observed that on the northern periphery of the proposed safari, a road has been constructed which is inter-connected with Pakhrau-Kotdwar main road at three places. DFO Kalagarh explained that road constructed on the northern part was originally a fire line and the inter-connecting three roads from said fire line to Pakhrau-Kotdwar main road are transect lines **(Plate-14 & 15)**.

Committee based on ground situation realized that the density of forest patch diverted for said safari appears more than 0.4 as mentioned in the forest diversion proposal submitted by the project proponent . As a conservative estimate of the committee based on the ground situation suggests that trees felled during the work execution so far is way more than 163 trees which is a clear violation condition stipulated under the forest clearance.

Conclusion

- Committee reviewed all statutory documents available with the office of Field Director, Corbett Tiger Reserve and The DFO Kalagarh TRD and found that no statutory prior approval/sanctions have been obtained for the construction activities on Kandi Road, Morghatti FRH, Pakhrau FRH and water body near Pakhrau FRH. The work has been executed by violating provisions of the Wild Life (Protection) Act, 1972, Forest (Conservation) Act, 1980 as well as Indian Forest Act,

scale to extract earth materials from forest land inside a tiger reserve is a clear violation of Wildlife Protection Act, 1972 along with Indian Forest Act 1927 and Forest Conservation Act, 1980 which attracts penal provisions. A screenshot of google earth image showing length of Kandi Road where its height has been raised by stacking of large amount of earth material by damaging the tiger habitat is shown **(Plate-5)**.

On the said road five numbers of single span bridges/culverts of about five meter width have also been constructed. Surprisingly the size of retention embankment varies from 11-15 meters so that width of constructed culvert/bridge can be easily increased to meet the requirement of single lane highway **(Plate-6)**.

Boulders have been stacked along the sides of the road and spread over long stretch of the said road. The concerned DFO Kalagarh TR who was accompanying the committee appraised that the ongoing work has been undertaken to make road motor-able throughout the year for patrolling purpose. However, the committee observed that such an extensive repairing that too by causing irreversible damage to the wildlife habitat was undesirable and seems to have done with a motive to facilitate further up-gradation of the road to a metal/tar road. Which also is in contravention of the Hon'ble Supreme Court's order dated 9th April 2001 in Naveen Raheja vs Union of India in the writ petition (Civil) 47 of 1998.

The committee inquired from DFO Kalagarh about financial and technical sanctions of the ongoing work for which he stated that no such sanctions are issued so far, but he has asked for financial sanctions of Rs.43.03 lakhs from the Field Director, Corbett Tiger Reserve vide letter no. 546/3-2 dated 31-08-2021 **(Annexure-1)**. However, the Field Director's office denied about receiving any such letter from the DFO Kalagarh's office and confirmed that the ongoing construction on Kandi Road has been undertaken by the DFO Kalagarh without any approval from this office and in-spite of repeated verbal and written communications from the Field Director to stop the work, the DFO continued the execution of the work **(Annexure- 2)**.

During the visit the committee inquired from the concerned field staff about allowing of ongoing construction activity without any approval from competent authority in reply of which they seemed clueless. The committee felt that front line field staff were under tremendous pressure to allow the work and categorically they stated that the entire work is being directly supervised by Range officer (also In-charge ACF) and the DFO Kalagarh.

1927 which attract penal provisions. Committee opined that the Regional office of MoEF&CC shall initiate action against the responsible officers as per the provisions given in Forest (Conservation) Act, 1980 and other competent authority for the violations of Wild Life (Protection) Act, 1972 and Indian Forest Act, 1927.

- The State government must constitute a vigilance enquiry against the officers involved in the construction activities without any requisite approval.
- The committee also recommends to verify authenticity of the documents produced by the DFO Kalagarh TRD as it seems to that he has forged the government documents which is a serious offense and non-receipt of such documents is confirmed with the Office of the Field Director, Corbett TR.
- The Committee also recommends that all illegal constructions in Morghatti and Pakhrau FRH campus to be demolished and eco-restoration work to be undertaken with immediate effect. And cost involved for the same to be recovered from the concerned officers.
- The entire ongoing construction activities in one of the highest density tiger habitat of the world without any competent sanctions and by violating the various statutory provisions/court orders is an excellent example of both administrative and managerial failure. Appropriate actions are required against all the forest officers responsible for such grave violations.
- Only Pakhrau Tiger Safari work had necessary approvals. But irregularities have been observed in felling of trees. 10,000 trees as reported felled in news article is an exaggerated number. More accurate estimation can be done by using remote sensing data from Forest Survey of India and National Remote Sensing Centre. However, the State government shall ensure compliance of the Hon'ble Supreme order dated 20th November 2000 in SLP (Civil) no. 1474/1998 under WP (Civil) 47/1998 (Naveen Raheja vs Union of India), if still applicable. Moreover, looking at the present density of forest patch diverted for Safari which appears more than 0.4 need to be revisited in order to rationalise the tree felling and avoid this project to become a mere wasteful expenditure of public money amid controversy.

(Hemant Singh)
Committee Member and Convener

116

Plate-1: Typical structures of RCC beam and cross beam on *Kandi* road in Corbett Tiger Reserve

Plate-2: Site from which earth material used for construction activities on *Kandi* road was extracted by causing extensive damage to tiger habitat

Plate-3: Site from which earth material used for construction activities on *Kandi* road was extracted by causing extensive damage to tiger habitat

Plate-4: Site from which earth material used for construction activities on *Kandi* road was extracted by causing extensive damage to tiger habitat

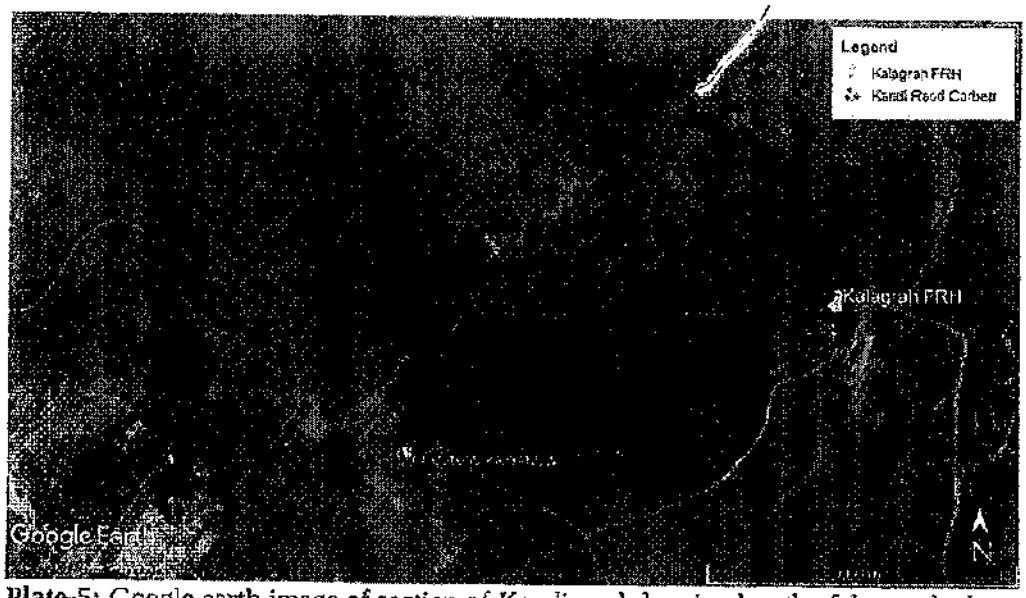


Plate-5: Google earth image of section of *Kandi* road showing length of the road where construction activities have taken place

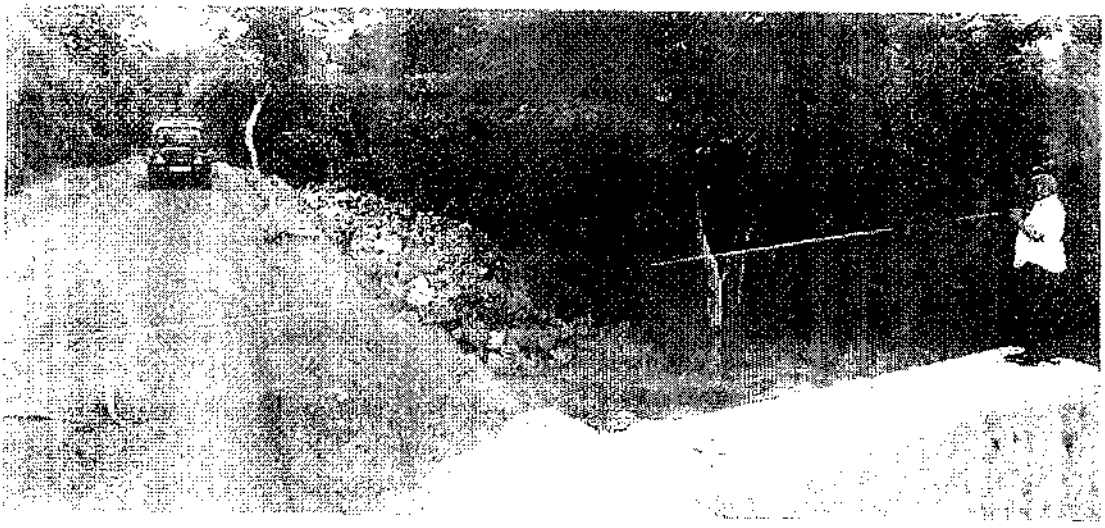


Plate-6 : Culverts construction and raised height of *Kandi* road

119

Plate-7: Ongoing building construction work at *Morghatti* FRH campus

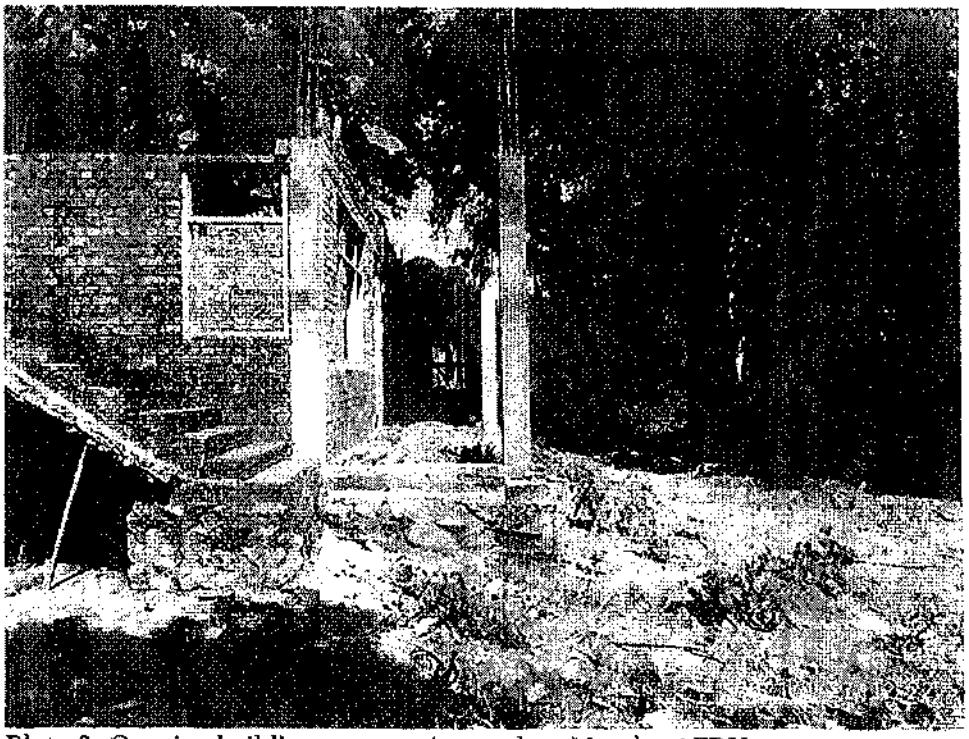


Plate-8: Ongoing building construction work at *Morghatti* FRH campus

120

Plate-9: Clearing of vegetation at *Morghatti* FRH campus for building construction

Plate-10: Ongoing construction work at *Morghatti* FRH campus

121

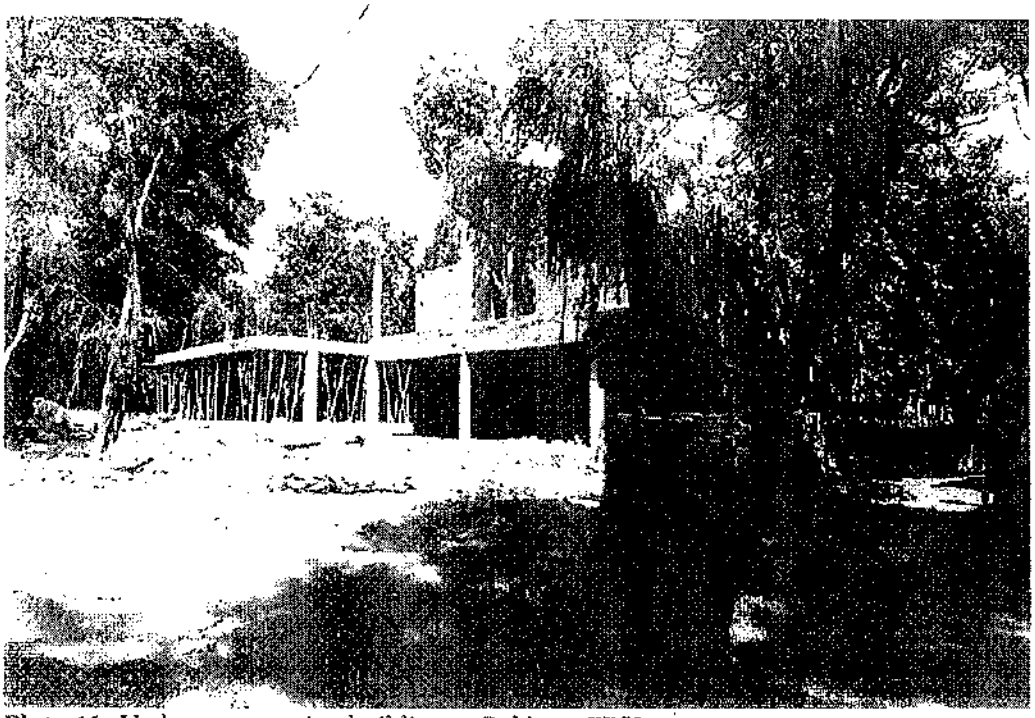


Plate-11: Under construction building at *Pakhrau* FRH campus

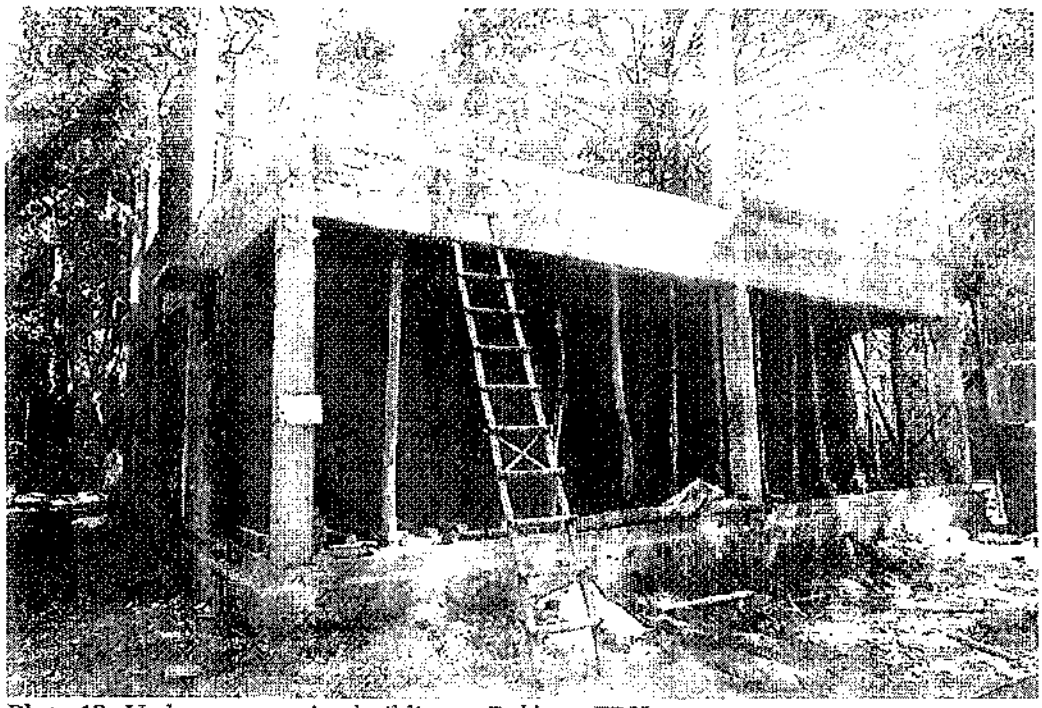


Plate-12: Under construction building at *Pakhrau* FRH campus

122

Plate-13: Creation of water hole in the vicinity of *Pakhrau* FRH campus

Plate-14: Section of under construction Pakhrau Tiger Safari park

123

Plate-15: Google earth image showing birds eye view of area for Pakhrau tiger safari

346

ANNEXURE-R-5

124

Report by Committee, in compliance to the directions passed by the Hon'ble High Court of Uttarakhand, Nainital vide order dated 27.10.2021.

The Hon'ble High Court of Uttarakhand had taken Suo-Motu cognizance of an article, published in a newspaper and converted into Public interest litigation No. 178 of 2021 titled as *'In the matter of illegal construction in Corbett Tiger Reserve Vs. Union of India and Ors'*. The Hon'ble Court was pleased to issue the following directions vide order dated October 27, 2021:

"Meanwhile, the Principal Chief Conservator of Forests (General), Uttarakhand the respondent no. 5, the Principal Chief Conservator of Forests (wildlife), the respondent no. 6 and the Director of the Corbett National Park, Uttarakhand, the respondent no. 8, are directed to inspect the site, and to submit a report with regard to the nature and extent of the illegal constructions being carried out, with regard to the persons, who are responsible for carrying out the said illegal constructions, and with regard to the concrete steps taken by the respondent no. 5, 6 and 8 against such persons, and against the illegal constructions."

In compliance to the above directions of Hon'ble High Court, the Principal Chief Conservator of Forests (General), Uttarakhand i.e the respondent no. 5, the Principal Chief Conservator of Forests (wildlife), i.e the respondent no. 6 and the Director of the Corbett National Park, Uttarakhand, i.e the respondent no. 8, made a site inspection on October 30, 2021. The team together visited Pakhrau Tiger Safari and Pakhrau FRH, Morghatti FRH, Kalagarh FRH in Kalagarh Tiger Reserve Division and Saneh Forest Rest House in Lansdown Forest Division. The Chief Wildlife Warden (CWLW), Uttarakhand, Dehradun and Divisional Forest Officer Kalagarh Tiger Reserve Division were directed by the Respondent No.5 Principal Chief Conservator of Forests (HoFF), Uttarakhand to be present during site visit vide letter No. dated 28.10.2021. Copy of the said letter is annexed herewith and marked as *(ANNEXURE-1)*.

The Chief Wildlife Warden (CWLW), Uttarakhand, Dehradun was not present during the site visit. Therefore, the clarifications on his behalf could not be produced herein. The Divisional Forest Officer Kalagarh Tiger Reserve Division was present during the site inspection.

9/11/21

The report of the site inspection by Respondent No. 5, 6 and 8 is submitted as follows:

1. Description of the area *(Annexure-2)*

   A detailed geographical description of the area/land in question is given in Annxure-2.

2. Relevant provisions of the Wildlife Protection Act 1972 *(Annexure-3)*

   The relevant provisions of the Wildlife Protection Act 1972 are reproduced under the Annexure-3.

3. National Tiger Conservation Authority (NTCA herein after), vide their communication F.No. 1-2/2013-NTCA dated 4.03.2015 to Chief Wildlife Warden, had approved the Tiger Conservation Plan submitted by the State Government.

   The current Tiger Conservation Plan (TCP) is for the period from 2015-16 to 2024-25.

4. Report furnished by NTCA committee: *(Annexure-4)*

   A writ petition W.P (c) No. 8729 of 2021 titled as 'Gaurav Kumar Bansal Vs. NTCA' was filed before the Hon'ble High Court of Delhi and the Hon'ble Court was pleased to pass certain directions vide order dated 23.08.2021. A committee of NTCA was formed in the compliance to the said directions passed by the Hon'ble High Court of Delhi. A site visit was done by the Committee from 26-30 September 2021. The Committee submitted its factual report based on field visit regarding alleged illegal construction of bridges, buildings and water bodies by felling of trees between Pakhrau Forest Rest House and kalagarh Rest House in Corbett Tiger Reserve in Uttarakhand and illegal felling of large number of trees in ongoing Pakhrau Tiger Safari construction in Kalagarh Tiger Reserve Division on the following alleged irregularities:

   a) Construction on Kandi Road
   b) Construction of buildings at Morgahatti FRH and Pakhrau FRH Campus
   c) Construction of water body near Pakhrau FRH
   d) Felling of trees at proposed tiger safari in Pakhrau.

9/11/21

126

Part-I: Comments of the commission
Illegal Constructions:

Construction in Kalagarh-Morghatti Road

The maintenance of forest roads in Corbett Tiger Reserve has been provided in the tiger conservation plan (TCP) of the Corbett Tiger Reserve under the strategy for communication in Para 10.1.2 of the TCP for core areas at page 194; which says:

"Effective protection of the tiger reserve largely depends upon the structured and meticulously maintained communication facilities. These facilities comprised of network of motorable roads, footpaths/bridle paths, departmental vehicles, manual and motorized boats, wireless and telephone network and elephants. These integral necessities are used for physical patrolling of the sensitive forest areas as well as the vastly spread-out water courses. Some stretches of roads are also used for movement of tourists".

Objectives of Communication Strategy

1. To keep the network of roads operational.
2. To maintain the wireless and telephone networks.
3. To maintain and upgrade vehicular transport facility along the boats.
4. To keep the elephants fit for patrolling.

TCP also says that

- *Almost all the roads in CTR are vulnerable to monsoon rains. The stretches of roads, where natural streams are used to cross, are swept away, living deep gorges. The culverts and causeways are also damaged during heavy rains.*
- *In order to keep the network of roads operational, all roads should be open by the first week of November. The road along the southern boundary should be open throughout the year. Minor repair should be carried out throughout the monsoon so that vehicular patrolling can be continued. The detail of forest roads has been provided in the Annexure- 10/1 of the TCP.*

There are no other guidelines in TCP for maintenance of forest roads.

Section 33(a) of the Wildlife Protection Act 1972 states that *"the Chief Wildlife Warden shall be the authority who shall control, manage and maintain all sanctuaries purpose and for that purpose, within the limits of any sanctuary; may construct such roads, bridges, buildings, fences or barrier gates, and carry out such other works as he may consider necessary for the purposes of such Sanctuary;*

9/11/21

127

Provided that no such construction of commercial tourist lodges, hotels, zoos and Safari parks shall be undertaken inside the sanctuary except with the prior approval of the National Board".

Therefore, maintenance of forest roads is integral to management of tiger reserve and absolutely essential for its protection, management, conservation and the Chief Wildlife Warden has been empowered under the Wildlife Protection Act 1972 for management of roads and bridges, necessary for the management of tiger reserve or sanctuary.

The stretch of the road between Pakhrau, Morghatti and Kalagarh falls in the buffer area of the Kalagarh Tiger Reserve. The distance of the patch of road where the construction has been mentioned is only 1.2 Kms. There is no denial in this that the soil and boulders have been brought from the adjoining areas. Use of local earth and boulders including bazri is normally the practice followed in maintenance of forest roads in forest department. In CTR also, the soil and boulders from the adjoining streams is used for earth filling, wherever it is required to maintain a stretch of forest road damaged during rainy season. In the present case also, soil and boulders from adjoining areas have been used with the help of machines. This part of stretch falls along the southern boundary of the Reserve and there are guidelines in TCP that the roads along southern boundary should be open throughout the year. This part of the Reserve also forms a contiguous boundary between Uttarakhand and Uttar Pradesh, and this being porous, is extremely sensitive to illicit felling and wildlife poaching. The wild animals in this area move seamlessly into farmer's fields, adjoining the park boundary, all along the stretch between Gujar Sot and Khara Gate, which is part of the Corbett Landscape. The movement of the animals into private areas of UP, leads to human-animal conflict situations, and also making these animals vulnerable to poaching. This forest road *(Pakhro-Morghatti-Kalagarh-Khara)*, also popularly known as *Kandi* Road, along the southern boundary of the park, situated at an average distance of only about 1 Km. from human habitations (UP border) needs to be improved and functional throughout the year. The same are

9/11/21

128

the guidelines of TCP. This may be the reason that the stretch of road under discussion has been repaired by the Divisional Forest Officer (DFO), Kalagarh Tiger Reserve Division making culverts at 5 points, which necessitated using heavy filling of earth and boulders. There appears to be no irreversible damage of habitat also because of the construction of this patch of road, as alleged in the NTCA report. Culverts can also be constructed along a forest road wherever it is found necessary. The only questionable conduct is that the DFO had not obtained the necessary administrative and financial sanctions from competent authorities for executing the constructions on the said road. The Director CTR, who was present during site visit denied granting any sanction for the said construction. The views of Chief Wildlife Warden (CWLW) could not be taken because he was not present during the site inspection. He has also not submitted any report regarding this so far. NTCA's views on this construction that it has been done to meet the requirements of single lane highway seems to be an exaggeration. The total length of Kandi Road is about 90 Kms. and construction of structures (culverts) like this merely on a stretch of 1.2 Kms. only cannot be equated to the intention of laying the foundation of a single lane highway in future.

Construction of buildings at Forest Rest House (FRH) Campus at Morghatti

TCP Guidelines for Tourism in Buffer Zone:

The tourism sector has witnessed sizable growth in the Corbett landscape. Much of this growth is unplanned and lopsided, leading to high adverse impacts concentrated in certain pockets. The tourism activity in the shape of resorts and hotels are concentrated around the eastern and southern parts of the Tiger reserve, which may not be sustainable in future. Since, Ramnagar is the hub of all tourism activity, other areas such as Kotdwar, Lansdowne, and many areas of adjoining forest divisions have the potential to develop as alternate destinations for nature-based tourism, but lots of planning and investment is needed. Recently, an Asian Development funded scheme has already been under consideration, which will address tourism infrastructure related issues of the

9/11/17

129

northern boundary. Hopefully this will help the conservation issues of CTR as it will address the livelihood issues of local populace (TCP Page 47).

As per NTCA guidelines, there is a need to shift the tourism activities from core areas of the tiger reserve to its buffer areas in a phased manner. This will not only reduce the tourism pressure from core areas but also generate employment opportunities to people living in fringe areas by increasing tourism activities in buffer areas. So, promotion of tourism activities in buffer areas such as Morghatti is permissible under TCP, but only after obtaining necessary permissions from NTCA under Wildlife Protection Act, 1972 and from MoEF&CC under FC Act, 1980.

Morghatti

Morghatti lies in the buffer zone of the Tiger Reserve. Four units of independent buildings with floor area of 128m^2 each, along with one unit extension of existing old building was found to be constructed at Morghatti. The construction of these buildings is incomplete/partially done. It was also observed that the design of these buildings is not in accordance with the approved layout and norms of staff quarters, which are already existing at Morghatti. The DFO Kalagarh, who was present during site-visit was asked to produce administrative and financial sanction. It was found that there were no sanctions from the competent authority. The field Director Corbett Park also denied having processed any administrative or financial sanction for these constructions. Also, there seemed to be no exercise done for ascertaining number of staff quarters required to justify construction at the site. TCP, tourism guidelines for the buffer area does permit creation of tourism facilities at Morghatti, but only after getting necessary statutory approvals under Wildlife Protection Act, 1972 and Forest Conservation Act, 1980. And the designs of these constructions also repudiate the claim that these have been constructed for the forest staff as neither there appears to be any application of mind for ascertaining the requirements of staff quarters nor the design of these constructions is as per the approved design for constructing staff quarters.

9/11/21

Therefore, construction activities at Morghatti are in violation of both FC Act, 1980 and Wildlife Protection Act, 1972.

Construction of Water Body near Pakhrau

In the Tiger Conservation Plan, both for the core and buffer zones, there are guidelines provided for conservation of water bodies at Page numbers 98-105 (core zone) 104-111 (buffer zone). Under this activity, following measures have to be taken for supplementary water resources:

- Development of water sources or wildlife constitutes a very important conservation tool which offers flexibility to manage the habitat, particularly the grasslands.
- A drop in water supply is not in itself sufficient reason to establish an additional water source. Clear objective must be established.
- Providing access to natural water sources is preferable to construction of artificial ones.
- A large number of small and widely scattered sources are better than a few large sources, which may lead to over concentration of animals around them.
- Water source for every 25 km² is adequate for most protection areas. Animals would thus have a maximum distance of 2.5km to travel for water.
- All water bodies should be regularly checked for pathogens which can cause epidemics among animals.

Constraints

In certain conditions, developing new water sources may involve some risk. For example:

- Withdrawal of water, particularly ground water, may alter natural processes of water cycling and lead to significant changes in ecosystems.
- Water sources in the southern boundary of the core area may bring domestic stock into contact with Wildlife, increasing the chance of disease transmission.
- Excessive water development in arid zones can raise populations to levels incompatible with food availability, leading to habitat degradation.

3/11/17

131

131

- Endemic and rare plant species may be adversely affected, therefore avoid water development in areas where these are present.
- Water development might trigger erosion on steep lands and fragile soils.

Guidelines for Choosing a Site

Selection of site for the development of the waterhole is one of the most important decisions to be taken by the management. Endeavor should be made to ensure the following steps:

- Sites should be chosen near habitat edges (ecotones) where species from different habitats congregate.
- The site should have shade trees and tall shrub or grass escape cover nearby.
- Such sites will be avoided which are likely to be disturbed frequently, e.g. by livestock, tourist or traffic.
- In wildlife viewing areas waterhole should look natural. It should be given an irregular shape and slightly sloping edges. Locally available stone can be used.
- For the benefit of tourists, who are allowed to observe wildlife from a vehicle track, the site should be laid for enough away to prevent speeding vehicles from scaring the animals (25 m). In such sites building of an access track will be considered.
- For timid species, earth bank should be built between the track and water hole to shield animals from approaching vehicles. Tourist can view animals by peeping over the top of the bank.

So, detailed guidelines are there for the management of waterholes and creation of new water bodies for wildlife in the buffer zone and therefore, it is not a prohibited activity. Rather, creation and management of waterholes is part of habitat management as per TCP guidelines for the buffer zone. But, in creation of waterhole near Pakhrau, no consultation or deliberation seems to have taken place. The DFO Kalagarh, who was present during site-visit could not show any approvals from the competent authority. Field Director CTR, present during site

9/11/21

visit said that his office had not been consulted for taking up the said construction.

Though, creation of a new waterhole in a buffer area is neither a non-forestry activity, nor it is a prohibited activity as per TCP. But approval should been taken from competent authority under the wildlife protection act for construction of this waterhole as a visual look at the surrounding area also does indicate that the area has been cleared of some vegetation for creation of this waterhole. Field Director in his report 918/15-1 dated 6.10.2021 has mentioned that 2 teak trees were found to be uprooted at the site. A detailed investigation needs to be carried out using scientific methods to ascertain how many trees have been felled and what was the status of species-wise vegetation, before creation of this water-body.

Construction of building at Pakhrau and illegal felling of trees at Pakhrau Tiger Safari

The proposal for construction of Tiger Safari at Pakhrau on the banks of Gujjar Sot and Pakhrau Sot has been approved under Forest Conservation Act, 1980 and Wildlife Protection Act 1972.

Approval by NTCA was granted vide letter dated 5.06.2015.

Approval by CZA was granted vide letter no. 20-6/2015-CZA/231/2019 dated 12.02.2019.

Stage I and Stage II clearance under FC Act 1980, was granted for diversion of 106.16 ha of forest land for non-forestry use in compartment number 3 and 8 of Kalagarh Tiger Reserve Division of Pakhrau Range vide File No. 8-12/2020-FC dated October 30, 2020 and dated September 10, 2021 respectively.

Therefore, all necessary approvals have been granted by MoEF&CC, National Tiger Conservation Authority (NTCA) and Central Zoo Authority (CZA) on the basis of proposals from the State.

Tiger Safari at Pakhrau is situated in the reserved forest areas of Pakhrau block, in compartments 3 and 8 in the Sonanadi range of the CTR along the southern-western boundary. The area lies between latitudes 29°36'51.78" N and 29°35'31.55" N and between longitudes 78°33'27.95" E and 78°34'51.30" E.

This area is a part of the Buffer Zone of CTR, under the administrative control of the Director, CTR and DFO Kalagarh Tiger Reserve Division..

As per the proposal, the Safari will initially have two enclosures open to visitors. In addition, one enclosure will be attached to the veterinary support center, which will be used for Tiger rescue and rehabilitation. The design of the enclosures will be double-gated, with stonewall and dry mode further strengthened by electric fencing, as per modern safety and design considerations. The total area identified for the enclosures in phase 1 is 106.16 Ha. area of the first enclosure as we approach from Saneh FRH from Kotdwar side is 20.168 ha, the length of the perimeter around it is 1.88 km while the proposed length of the safari road inside the first enclosure is 2.26 km. Area of the second enclosure is 21.47 ha. Its perimeter length is 2.1 km and the length of the Safari Road inside the closure is 2.46 km. Provision has been made for Reception, Interpretation Centre, Souvenir Shop, Food Court, Access Control and Public Toilets, Administrative Buildings, Veterinary hospital/quarantine/post-mortem section, kitchen & store, Animal shelter/feeding cubicle and Residential facilities as per details given in table below:

Table A:

Name of the Building	Built up area (M^2)
Reception	200
Interpretation Centre	1000
Souvenir shop	150
Food court	100
Access control and public toilets	100
Other Service facilities	300
Administration Building	400
Veterinary hospital/quarantine/post-mortem section	600
Kitchen & Store	50
Animal Shelter/Feeding cubicle	100
Residential facilities	1000
Total	4000

Proposals of funds, regarding the Pakhrau Tiger Safari project:

The Director, Corbett Tiger Reserve, vide letter no. 1058/14-1 dated 26.11.2020 had submitted a proposal for the Pakhrau Tiger Safari for Rs. 26.81 crores and the same was sent to the government for TAC. Against the said proposal, Rs. 1.44 crores was released vide letter no. 1865/3-5 (Vanya Jantu Pari Rakshan) on 31 March 2021 for construction of Tiger Enclosure. Subsequently, an additional sum of Rs. 1.00 crore was released vide letter No. 974/3-5 (Vanya Jantu Pari Rakshan) on 19.08.2021. Till date, only Rs. 2.44 crores have been released under State Sector Scheme. Copy of the letters dated 26.11.2020 and 19.08.2021 are annexed herein as *(Annexure-5 Colly)*.

Estimates for Rs. 102.10 crores regarding works related Pakhrau Tiger Safari, were forwarded with the recommendation by Chief Wildlife Warden (CWLW) vide his letter no. 923/6-28 dated 15.09.2021. The same were discussed in a project committee under chairmanship of the PCCF (HoFF) and were returned by APCCF (PFM) vide letter no. 1216/3-5 (Vanya Jantu Parirakshan) dated 25.09.2021. In the said letter, it was pointed out that the cost of Pakhrau Tiger Safari has escalated from 26.81 crores to 102.11 crores and further clarifications were also sought. Copy of the letter dated 25.09.2021 is annexed herein as *(Annexure-6)*.

As per the letter 922/3-6 dated 06.10.2021, issued by Deputy Director CTR, a sum of Rs. 6 crores was sanctioned by the Governing Body of Tiger Conservation Foundation for CTR for Pakhrau Tiger Safari. So far, Rs. 522.55 lacs has been released from the Tiger Conservation Foundation for CTR. Previously Rs. 322.55 lacs was released from the Tiger conservation foundation of the CTR. Second instalment of Rs. 2 crore was released vide letter no. 921/3-6 dated 06.10.2021.

Details of the CAMPA funding for Pakhrau were sought by the Principal Chief Conservator of Forests (HoFF) from CEO CAMPA vide letter 780/P.O dated

9/11/21

29.10.2021 but could not be obtained till date. Copy of the said letter dated 29.10.2021 is annexed herein as *(Annexure-7)*.

Total number of 3620 trees, have been enumerated, but actual number of trees proposed to be felled was 163. Species-wise details of 3620 trees are given in the following table:

Table B:

S. No.	Name of spp.	Girth Class of Trees (cm)						
		0-30	31-60	61-90	91-120	121-150	>150	Total
1	Teak	0	08	08	22	51	146	235
2	Ailanthus	0	0	14	8	8	15	45
3	Bel	0	13	32	33	10	5	93
4	Kokat	0	0	55	252	240	105	652
5	Haldu	0	0	6	5	33	239	283
6	Bargad	0	0	0	0	1	25	26
7	Kusum	0	01	10	19	17	79	126
8	Kanju	0	0	105	218	323	710	1356
9	Khair	0	0	20	16	11	17	64
10	Amaltas	0	0	11	8	3	6	28
11	Semal	0	0	0	1	1	12	14
12	Bahera	0	0	1	8	3	6	18
13	Bankuli	0	0	0	5	3	21	29
14	Tendu	0	0	2	11	17	30	58
15	Shisham	0	0	0	1	1	0	2
16	Jamun	0	0	3	3	0	3	9
17	Jheengan	0	0	1	6	5	31	43
18	Dhodi	0	0	0	4	1	1	6
19	Pipal	0	0	0	0	0	9	9
20	White Siris	0	0	0	0	0	1	1
21	Kat Sagon	0	21	59	80	101	41	302
	Total	0	43	341	729	924	1583	3620

The table suggests composition of the forests as miscellaneous.

Conditions, which need to be complied with, have been clearly laid out in the approvals granted by MoEF&CC, NTCA and CZA, and any deviation in the proposal would require prior approval of the competent authority. The layout plan of the proposal shall not be changed without prior approval of the Central Government. A detailed investigation needs to be done to see whether any deviation has been done from the approved plans.

136

It has been alleged in the media reports that an illegal felling of 10,000 trees has taken place while there was only an approval for felling of 47 trees. During the inspection of the site, felling of 10,000 trees is an exaggeration and appeared to be merely a media speculation, which is not based on scientific facts. Field Director, CTR vide his letter no. 918/15-1 dated 6.10.2021 submitted its report to Chief Wildlife Warden has mentioned that:

- DFO Kalagarh, informed that no illicit felling has taken place.
- A committee constituted to find out the amount of illicit felling informed that 47 trees were ocularly found to be illegally felled at the site. While at some under construction locations it was not possible to determine any illegal felling of trees.
- A detailed investigation is further required to establish exact number of trees illegally felled.

So, there is a variation in the two reports (DFO Kalagarh and the Committee constituted by Field Director), which were submitted to Field Director CTR. The reports are contradictory and create doubt about the number of trees felled illegally.

There is also a construction of a road (with the pavement of boulders only) on the northern periphery of the safari, which is further similarly connected with the main *Pakhrau-Koldwarroad* at three places. DFO Kalagarh, present during site inspection informed that road constructed on the northern part was originally a fire line and the inter-connecting three roads from the said fire line are transect lines.

On the basis of the above facts, it is suggested that a further investigation would be required to go into the details of the factual position prior to tiger safari construction works, which have been taken up, to ascertain the damage to flora and to know exactly the number of trees illegally felled.

Regarding construction of buildings at Pakhrau, four units were found to be constructed at Pakhrau FRH campus also. The constructions are only partially

9/11/21

137

done/incomplete. Two buildings are constructed with double floor each having about 128m^2 floor area, one building with single floor of about 145m^2 area and one building with single floor of about 128m^2 area. Though there is approval in the Pakhro Tiger Safari proposal, for construction of various building having total covered area of 4000 m^2 having residential building of about 1000m^2 as per details given in table A, but the same has not been carried out according to the approved plan for establishment of the tiger safari. The buildings under construction in the FRH premises have not been approved. DFO Kalagarh, explained that there is an approval for construction of residential buildings for establishment of tiger safari near FRH campus. However, construction of buildings at the approved site would have led to cutting of more trees as the land is covered with trees. To avoid the felling of additional trees, these residential buildings, have been constructed in Pakhro FRH campus only. As per the permission granted by MoEF&CC under FC Act 1980, for any change in the approved plan, necessary approvals from MoEF will have to be taken. These instructions have not been followed. It also needs to be seen whether the design of these buildings is in accordance with any approved designs.

There is no administrative or financial sanction obtained by DFO Kalagarh from the competent authority for change in approved plans for tiger safari. Field Director, CTR denied any information and stated that his office has not been approached for granting/processing any administrative or financial approvals of the above work. Therefore, the construction activities at Pakhro campus are in violation of conditions stipulated in approval granted under Forest Conservation Act, 1980 and Wildlife Conservation Act, 1972.

On the basis of the site inspection done by respondents in the said matter and the details provided above, it is concluded that:

a. For constructions of buildings at Morghatti, there is no approval from the competent authority. It is in violation of both Wildlife Protection Act, 1972 and Forest Conservation Act, 1980

138

b. For entire construction works carried out at Pakhrau Tiger Safari, a detailed investigation is required to know the illegally felled trees in excess of 163 trees, which were approved for felling. Permission for only 163 trees has been accorded under the FC Act 1980. No permission for construction in FRH premises has been granted under the approved plans. Investigation is also required to ascertain the extent of deviation from the approved plan for establishment of Tiger Safari and seek approval from the competent authority.

c. Regarding construction on the Kalagarh-Morghatti road, the facts have been provided in the NTCA's site inspection report that it is not a non-forestry activity. The strengthening of the road is very much a part of TCP. The only thing lacking is that DFO has not obtained any administrative or financial sanctions from the competent authority.

d. Construction of waterhole at Pakhrau, which is in the buffer zone is also not a non-forestry activity. TCP does allow creation of new waterholes as per requirements, but detailed guidelines have been provided for the same. No consultations have been done with the office of Field Director, CTR and CWLW for creation of this waterhole. It also needs to be further examined that what flora has been disturbed at the site for creation of this waterhole.

5.2 **Persons Responsible for Carrying out Illegal Constructions:**

On the basis of site inspection and discussion in the field with Field Director CTR and DFO Kalagarh Tiger Reserve Division, the following observations are made:

a. The establishment of Pakhrau Tiger Safari in Pakhrau Range, over 106.16 Ha of forest land, duly approved by NTCA, CZA and MoEFCC started in January-February 2021. The culverts on the Pakhrau-kalagarh road, were constructed during the period of July-September 2021. Whereas, construction of the Buildings in Pakhrau and Morghatti Forest Rest house Campuses, appear to have started in the month of July-August 2021.

9/11/21

139

b. All the illegal construction activities, which are detailed in the report above, have been carried out under the directions of the office of DFO, Kalagarh Tiger Reserve Division.

c. Office of the Field Director/Conservator CTR, which is the Direction Division and who has direct administrative control over the office of DFO, denied having granted or processed any administrative or financial approvals for any of the constructions mentioned in the report above. The Director, Corbett Tiger Reserve had time to time instructed the Divisional Forest officer Kalagarh Tiger Reserve, to take all the necessary permissions before the start of any new construction work and also to stop all such works, pending requisite permissions. The Director, vide his letter dated 19.07.2021, 27.08.2021, 20.09.2021, and two letters dated 23.09.2021, instructed the Divisional Forest officer Kalagarh Tiger Reserve Division regarding the same. Copy of the said letters are annexed and marked herewith as *(ANNEXURE-8 Colly)*.

d. The Chief Wildlife Warden (CWLW) was not present during site inspection. He has also not submitted his report in this regard.

e. The office of Chief Wildlife Warden, who is the statutory authority under section 33 of Wildlife Protection Act, 1972, to control, manage and maintain all sanctuaries, has been asked to give detailed report on illicit felling at Pakhrau and the observations made by NTCA in their report submitted on October 22, 2021.

   I. NTCA in their letter F.No. 1-3/2019-NTCA dated 12.8.2021, which is only addressed to Chief Wildlife Warden (CWLW) with a copy to Field Director CTR has asked to investigate the issues, raised regarding illegal constructions and tree felling in Corbett Tiger Reserve by one Mr. Gaurav Kumar Bansal. CWLW has not submitted any report with regard to the issues raised.

9/11/21

II. Government of Uttarakhand, vide their letter No. 613 dated 19.10.2021 has directly asked Chief Wildlife Warden (CWLW) to submit a report on the illegal felling of trees in CTR through PCCF (HoFF). CWLW has not submitted any report so far *(Annexure-9 Colly).*

Therefore, a detailed departmental enquiry is required to go into the further details to see that what due diligence was required at what level. On the basis of preliminary enquiry, it can be concluded that the DFO Kalagarh Tiger Reserve Division, did not have all necessary approvals for the construction activities, carried out as per the details provided in the report above. Construction activities, without any permission does create confusions and doubts that how and why these activities have taken place. Now, only on the basis of detailed enquiry, facts can be brought out. Detailed enquiry will be on the basis of

- Documents available in the office of DFO Kalagarh, Field Director CTR, and Chief Wildlife Warden and other concerned offices.
- Statements of all concerning officials and managers.
- Statements of the front-line field staff.
- Detailed site inspections.

Based on the detailed departmental enquiry, disciplinary action will be initiated against the persons/officers responsible for the alleged irregularities as per law.

5.3 <u>Concrete Steps taken by Respondent No. 5, 6 and 8 against such persons and against illegal constructions:</u>

a. The Field Director, CTR vide his order no. 1123/1-1 dated 3.11.2021, issued directions to demolish all illegal constructions at Morghatti FRH campus *(Annexure-10)*. The order has been executed as per Field Director report dated 1130/1-1 dated 6.11.2021 *(Annexure-10a)*. Photographs of the construction and demolition are annexed herein as *(Annexure-10b).*

b. The Principal Chief Conservator of Forests (HoFF), vide his letter 751/P.O dated 26.10.2021, directed the Director, CTR that all construction activities that were objected upon in the NTCA site inspection report, be stopped

7/11/21

immediately. Similarly the Director, CTR vide letter no. 1044/6-9 dated 23.10.2021 issued instructions to DFO Kalagarh, for halting construction activities for which legal administrative and financial sanctions are yet to be obtained. The construction activities have been stopped at Pakhrau FRH campus and in Sarieh FRH in Lansdowne Forest Division. However, the work on the Pakhrau Tiger Safari for which all relevant approvals have been obtained, are still continuing. Copy of the said letters dated 26.10.2021 & 23.10.2021 are annexed herein as ***(Annexure-11 Colly)***.

c. The Principal Chief Conservator of Forests (HoFF), vide his letter no. 04/1-15 (HRD) dated 25.10.2021, has suspended the Range Officer, Sona Nadi Range and Pakhrau unit of Kalagarh Tiger Reserve Division and initiated disciplinary proceedings against him under the provisions of Uttarakhand Government Servant (Punishment and Appeal) Rules 2003 amended 2010 for alleged irregularities and for his doubtful conduct in the whole matter. ***(Annexure-12)***.

d. The Director, CTR, vide his letter dated 25.10.2021, asked the Managing Director, Forest Development Corporation, to stop/cancel the felling of the additional two lots of total 681 trees from the same area, allotted by the Divisional Forest officer, Kalagarh Tiger Reserve Division, as it was not sanctioned from any competent authority. Copy of the letter dated 25.10.2021 is annexed and marked herewith as ***(Annexure-13)***.

e. The Field Director, CTR have submitted preliminary combing report on the illegal felling of trees. The Principal Chief Conservator of Forests (HoFF), vide his letter 772/P.O dated 29.10.2021, has requested the Director, Forest Survey of India (FSI) for providing technical assistance to the Director, CTR for detection of remaining illicit felling. ***(Annexure-14)***.

f. The State Government vide letter dated 29.11.2021, has instructed the Principal Chief Conservator of Forests (HoFF), to initiate action against the person(s), responsible for the illegal activities in CTR as per the NTCA report

142

F.No.12-15/2021-NTCA dated 22.10.2021. The principal Chief Conservator of Forests (HoFF), vide-letter no. 808/PO dated 2.11.2021, has appointed Mr. Sanjeev Chaturvedi, IFS, Chief Conservator of Forests (Research), Uttarakhand, Haldwani as an inquiry officer and directed him to investigate the matter thoroughly and furnish a detailed report within two weeks. *(Annexure-15).*

g. The principal Chief Conservator of Forests (HoFF), Uttarakhand, Dehradun vide his letter No. 737/P.O dated 25.10.2021 and subsequently letter No. 801/P.O dated 02.11.2021, submitted a proposal to the State Government for disciplinary action against Mr. Kishan Chand, the DFO Kalagarh Tiger Reserve Division. *(Annexure-16 Colly).*

This report has been prepared on the basis of site-visit and within short span of time. A detailed investigation will be required to initiate disciplinary action against the persons/officers responsible for the alleged irregularities following the due process of law.

Report by:-

Rajiv Bhartari, IFS 7/11/21
PCCF (HoFF)

Anup Malik, IFS 9.11.21
PCCF (Wildlife)

Rahul, IFS 09/11/21
Director (CTR)

ANNEXURE-R-6

143

SITE INSPECTION REPORT OF THE REGIONAL OFFICE, DEHRADUN IN RESPECT OF ILLEGAL FELLING OF TREES & ILLEGAL CONSTRUCTION OF BUILDINGS AND WATERBODIES IN CORBETT TIGER RESERVE LANDSCAPE, UTTARAKHAND.

Name of the Inspecting Officer – Shri. T. C. Nautiyal, IFS, DIG(F), Regional Office (NCZ), MoEF&CC, Dehradun.

As per the directions given by the ministry vide letter No. 8-12/2020-FC dated 12-10-2021 of Government of India, MoEF&CC, FC Division, New Delhi the undersigned was directed to carry out a detailed field inspection on the matter mentioned above. The site inspection was carried out by the undersigned on 25th & 26th October 2021 with the officials of State Forest Department and Uttarakhand Forest Corporation. An e-mail was also sent to the complainant Shri Gaurav Kumar Bansal, Advocate, Hon'ble Supreme Court of India for joining the inspection on given date and time. Neither he nor his nominee reported for inspection, he however contacted undersigned over phone and conveyed his inability to join the inspection in the light of his prior engagements in the court.

In this connection prior to the inspection, this office sought some clarification/ documents from the Director, Corbett Tiger Reserve and DFO, Kalagarh Tiger Reserve vide letter no. RO-DDN/Tour/DIG(F)/8-2021/868 dt. 14th October 2021(received on whatsapp, Formal letter awaited). Reply to the same was received on 21st October 2021 and considered for further examination. The following Officers were present during the inspection:

Officials from the State Forest Department Uttarakhand

At Pakhro Tiger Safari Site and adjoining locations (date 25/10/2021)

1. Shri Rahul, IFS, Director Corbett Tiger Reserve
2. Shri Akhilesh Tiwari, IFS, Conservator of Forest Shivalik circle
3. Shri Kishen Chandra, Deputy Conservator of Forests, Kalagarh Tiger Reserve, Lansdowne Forest Division
4. Shri Deepak Singh, Deputy Conservator of Forests, Lansdowne Forest Division, Kotdwar.
5. Shri Brijbihari Sharma, Forest Range Officer, Pakhro/ Sona River Range
6. Shri Satte Singh Bisht, Divisional Logging Manager, Uttarakhand Forest Corporation, Pauri
7. Shri Gopal Singh Bisht, Forester, Pakhro Range

At Palaen Range, Kalagarh Tiger Reserve (date 26/10/2021)

1. Shri Brijbihari Sharma, Forest Range Officer, Pakhro/ Sona River Range
2. Shri Harish Chandra Bhatt, Forest Range Officer, Palaen Range
3. Smt Poonam Pal, Forest Guard, Kumadda Beat
4. Smt Kamla Devi, Forest Guard, Bijaura Garh Beat

The inspection was initiated from Saneh Forest Rest House which has been referred in the complaint filed by Shri Gaurav Kumar Bansal. The details of the inspection at various sites are submitted as follows:

1. **Saneh Forest Rest House:** The rest house lies in the jurisdiction of Lansdowne Forest Division, Kotari Range. Next to the rest house (approximately 100 meters), an eco-park was in existence on forest land and was managed with the help of Village Eco Development Committee, Kotridhang. The estimated area of the park was less than 0.5 hectare and it was a good extension activity by Forest Department. A photograph of the park along with the notice board is placed as follows:

Plate 01: A photograph showing original site of Eco-Park at Saneh

This park was taken over by DFO, Kalagarh Tiger Reserve Division with the permission granted by CCF, Garhwal vide letter No. 595/12-1 dated 15-09-2021. The letter is placed at Annexure-I. It was however seen that the DFO, Kalagarh Tiger Reserve Division took possession of double the area including the park and changed the layout of entire area as-per following layout plan which was displayed at the site.

145

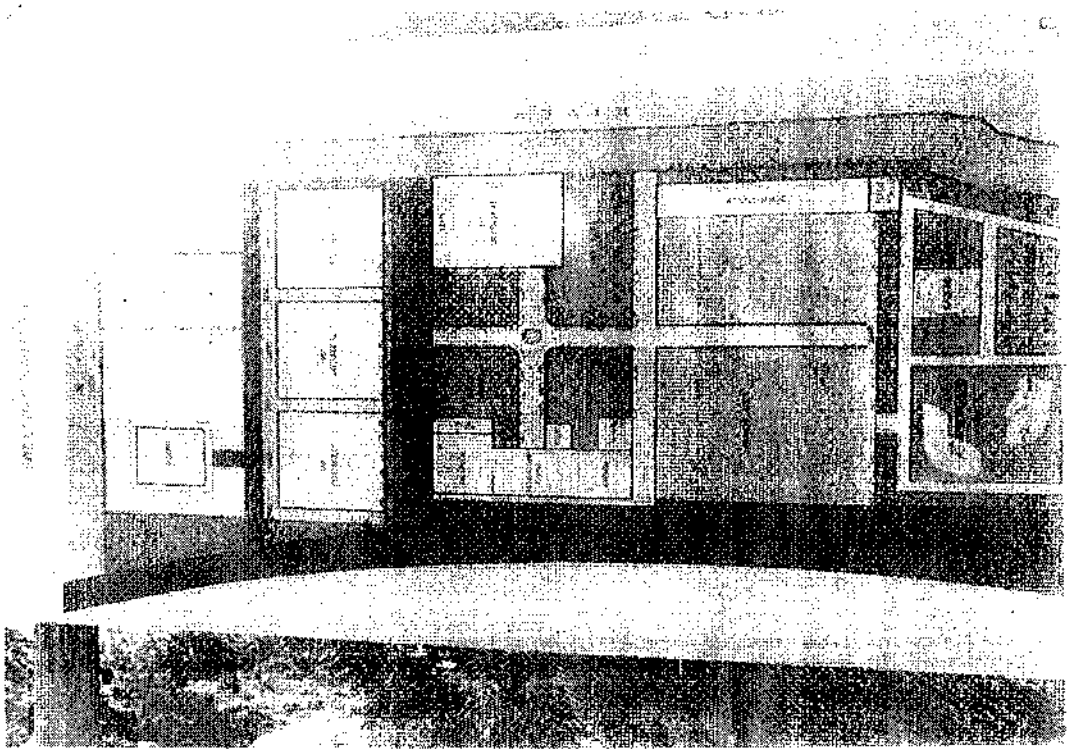


Plate 02: The layout plan of proposed tourism facility at Saneh as seen at the site

It is evident from the layout plan that the proposal was to construct four cottages, a dormitory, parking area, etc. on the above area. There was adequate construction activity visible on site as per the above layout plan. The photographs of the construction site are as follows:

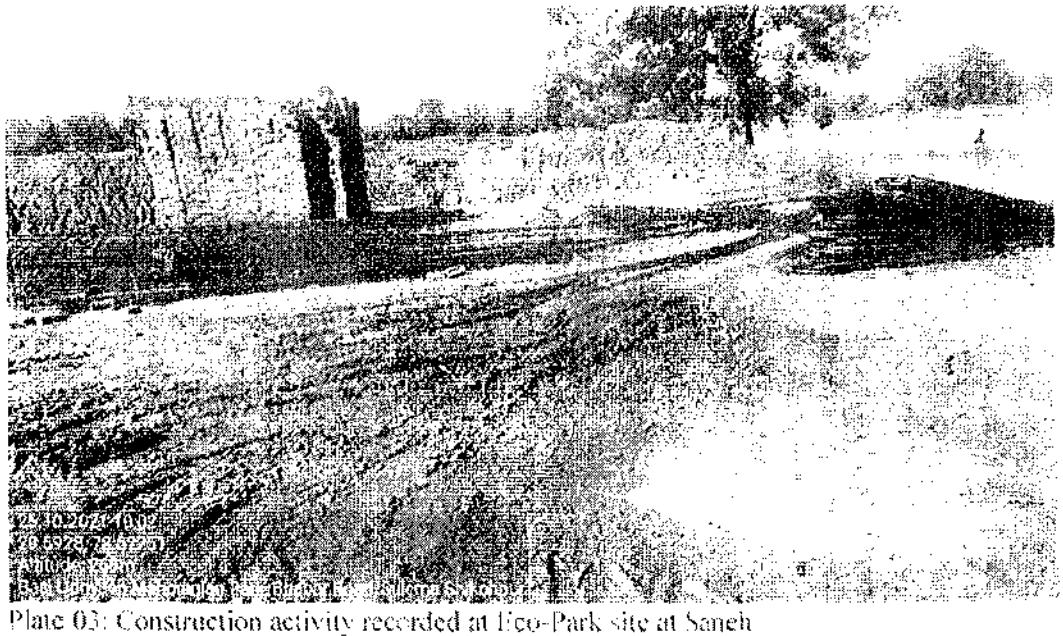


Plate 03: Construction activity recorded at Eco-Park site at Saneh

146

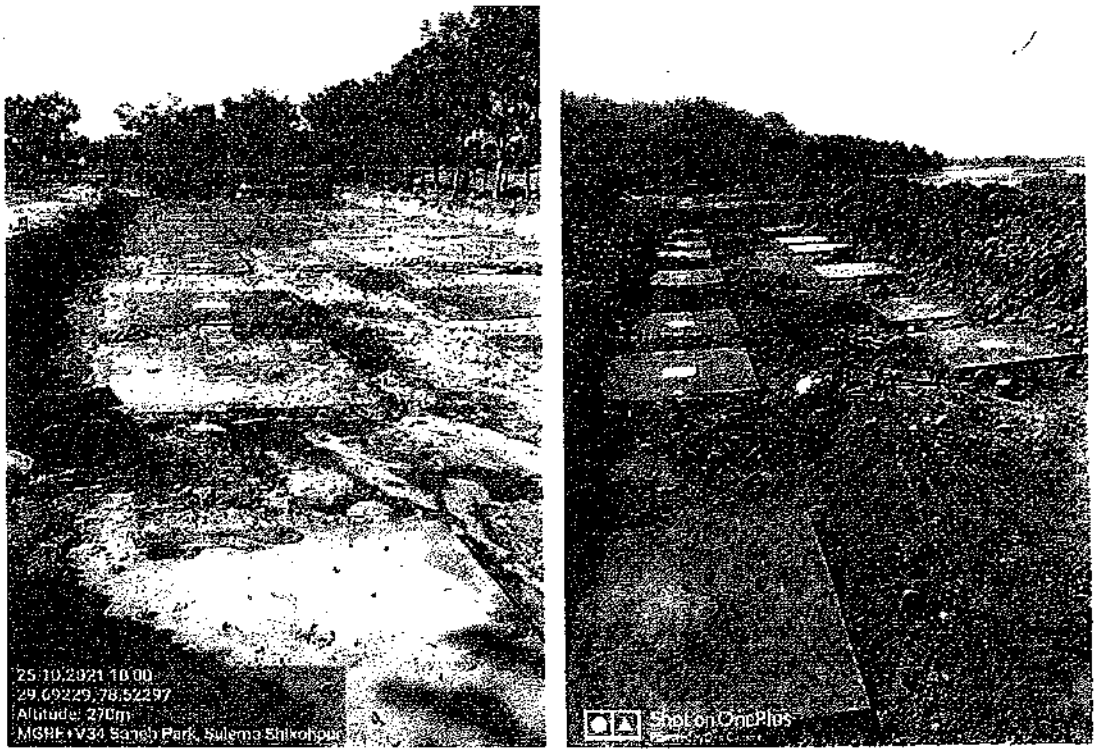


Plate 04: Construction activity recorded at Eco-Park site at Saneh

Since the area falls in Lansdowne Forest Division, it was enquired from the DFO, Lansdowne Division, who was present on the spot, as to how such massive civil construction could be carried out, he referred to the CCF, Garhwal's letter dt. 15-09-2021 (mentioned above) and also informed that he had taken up the matter with his controlling officer, Conservator of Forests, Shiwalik Circle vide letter dt. 27-09-2021 (Annexure-II) wherein he had stated that the activities being done on the spot do not fit into eco-tourism activity approved in the working plan and approval of central government may be taken if various works taken up by Kalagarh Tiger Reserve Division are necessary. He also mentioned that the direction of the CCF was causing administrative confusion and that the works being done at the site are not as per the working plan. Till then DFO, Lansdowne Division has directed to stop the work on site. This was also confirmed by CF, Shiwalik vide his letter dt. 18-10-2021 (Annexure-III).

The undersigned agrees with the contention of the DFO that the work being done on ground by DFO, Kalagarh Tiger Reserve Division will attract Forest (Conservation) Act, 1980 and the said work is being done without obtaining prior approval under FC Act.

2. **Tiger Safari Pakhro:** MoEF&CC granted Stage-I approval vide letter No. 8-12/2020-FC dated 30-10-2020 under FC Act, 1980 to Government of Uttarakhand for establishment of Tiger Safari over an area of 106.16 hectare in the compartment No. 03 & 08 of the Pakhro Block, Pakhro Range of Kalagarh Tiger Reserve Division. Subsequently, Stage-II approval was granted vide letter No. 8-12/2020-FC dated 10-09-2021.

   During inspection it was seen that the administrative block and interpretation center were under construction. The photograph of under construction buildings is as follows.

Plate 05: Photograph of Administrative Block

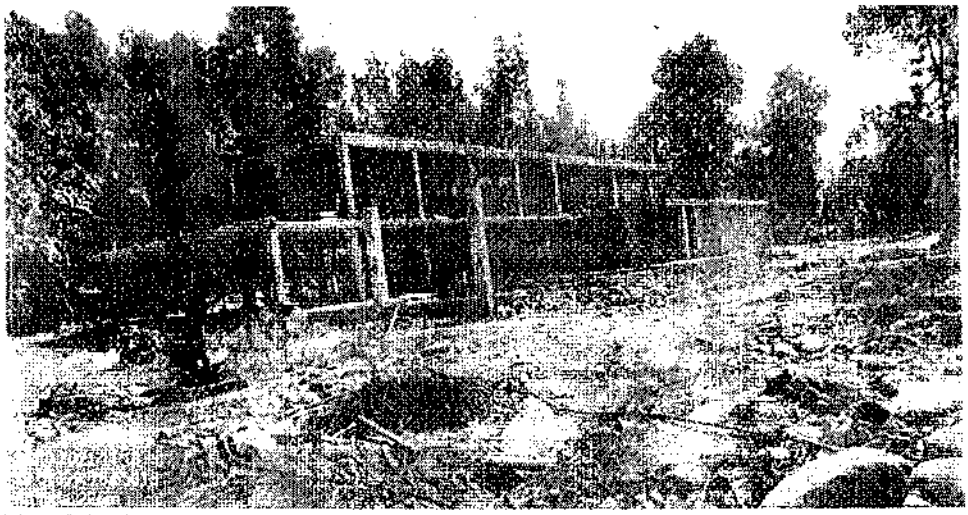


Plate 06: Photograph of Interpretation Center

It was pointed out that as per the condition of the approval granted by the Government of India, the infrastructure of the Tiger Safari was to be created mainly from bamboo and other natural materials but the structures were all RCC. It was informed by the Director, Corbett Tiger Reserve that since the area is frequented by elephants and is termite prone, the main structure has been erected on beams and columns but bamboo will be used in later stages to make the structure eco-friendly. It was suggested that the Director, CTR should appropriately design it as per the conditions of FC approval granted by MoEF&CC.

Tree felling in the diverted forest area:

The Government of India, MoEF&CC granted approval for removal of 163 trees out of the total number of 3620 trees enumerated in the proposed area. During the inspection it was informed by Division Logging Manager, Uttarakhand Forest Corporation that the marked 163 trees were allowed for felling in two lots. Number one lot of 137 trees (Annexure-IV) and number two lot of 26 trees (Annexure-V). The lot no. one was mainly from the sites of under construction buildings and lot no. two for which the felling was going on was from site

148

of proposed veterinary facility. On enquiry regarding any additional tree felling, it was informed by the Director, Corbett Tiger Reserve that he had constituted a committee to enquire into any illicit felling vide office order No. 816/6-37 dated 21-09-2021 (Annexure-VI) in the tiger safari area. The report submitted by the committee is placed at Annexure-VII. It is recorded in the report that in all 47 trees can be categorized in the 'illicit felling category'. Out of these, 41 trees were damaged during the process of felling and removal of trees marked in lot no. 01 and 6 trees were part of lot no. 02 but were not cut by Forest Corporation who was authorized to cut and remove the trees and therefore were included as illicit felling in the report. Beyond these trees no illicit felling is reported by the committee in the tiger safari area. However, the committee did recommend further investigation by technical team. A photograph showing tree felled out of the lot no. 02 is as follows.

Plate 07: A site showing tree felling in the tiger safari area (veterinary hospital site)

The number of trees felled as reported in the complaint by the complainant appears to be exaggerated as the total number of trees enumerated in the entire diverted area of 106.16 hectare is only 3620 trees. There is however no doubt that the number of trees felled is more than 163 trees permitted in the FC approval. Therefore, the state government should carry out a thorough investigation and submit a detailed report for the consideration of the Regional Empowered Committee (REC) which will take appropriate action as per law for the violation of condition of the FC approval.

Construction activity at Pakhro Forest Rest House Campus

It was observed during the inspection that four identical double storey buildings each having four rooms with attached toilets were under construction. On enquiry from DFO, Kalagarh Tiger Reserve Division, he informed that the buildings were being made as veterinary doctors' residence, veterinary staff, curator and Range Officer/ Warden residence. However, the layout plan of the buildings was exactly opposite and no document whatsoever was submitted by the DFO to substantiate his claim. In view of the above, it is clear that the construction activity was without any formal approval from competent authority and the construction is in violation of Forest (Conservation) Act, 1980, Indian Forest Act 1927. During the inspection it was noticed that the work was stopped. On enquiry it was informed

149

by the Director, Corbett Tiger Reserve that he had directed in writing to stop all construction work in the Kalagarh Tiger Reserve Division. Letters (03 numbers) dt. 27-08-2021, 23-09-2021 and 23-10-2021 directing DFO, Kalagarh Tiger Reserve Division to this effect is enclosed as Annexure-VIII. A photograph showing under construction buildings is as follows.

Plate 08: Construction activity at Pakhro Forest Rest House Campus

During the course of perusal of records, it was informed by the Director, Corbett Tiger Reserve that he has been constantly directing DFO, Kalagarh Tiger Reserve Division to refrain from taking up any work for which specific statutory administrative/ financial approval has not been obtained. One such letter No. 802/13-1(1) dated 20-09-2021 specifically addressed to the DFO, Kalagarh Tiger Reserve Division is enclosed as Annexure-IX. However, the DFO in response vide letter No. 462/3-2 dated 22-09-2021 (Annexure-X) tried to justify the works taken up by his division and did not follow the direction of the Director, CTR regarding stopping the un-approved works. This only indicates that the DFO, Kalagarh Tiger Reserve Division was not complying with the directions given by his controlling authority on this matter. It was informed by the director CTR that the matter was also taken up with the office of PCCF (HoFF) vide his D.O. letter dated 4.10.2021(Annexure-XI).

Construction activity at Morghatti Forest Rest House Campus

During the inspection, it was seen that four buildings, each having similar layout plan as in case of construction activity at Pakhro Forest Rest House Campus were under construction. A photograph of the construction site is as follows. On enquiry, the DFO Kalagarh Tiger Reserve Division did not provide any document indicating any administrative approval/financial sanction obtained in this regard. No work order was shown during and after inspection which may indicate that the contractor/workers have entered the Tiger reserve for executing the work. A few workers were however seen at the site.

150

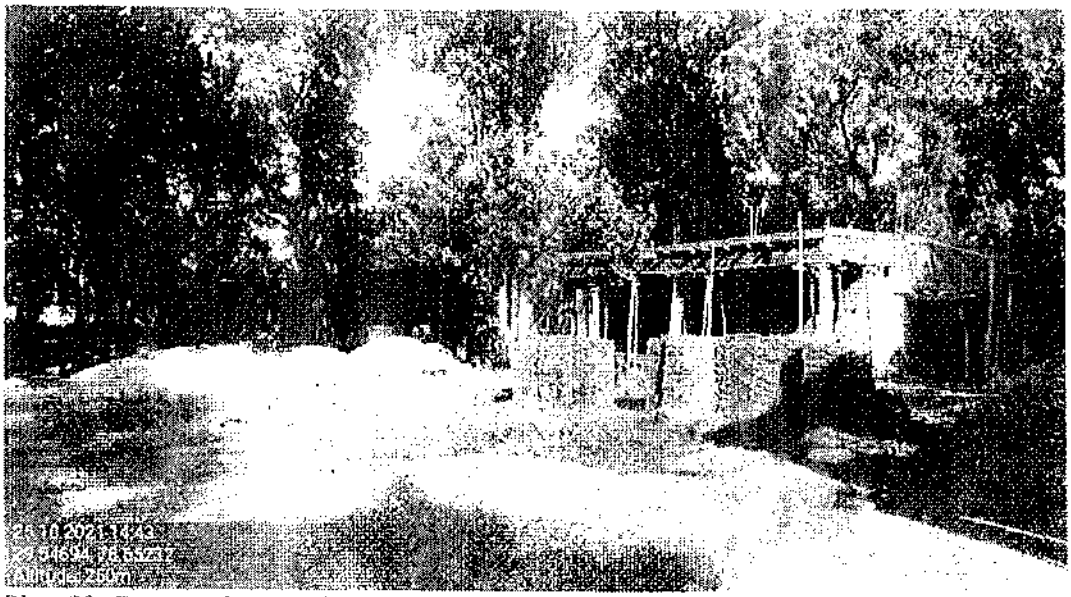


Plate 09: Construction activity at Morghanti Forest Rest House Campus

Maintenance of the existing road from Pakhro to Kalagarh

The road is main gravelling route connecting Pakhro on one side and Kalagarh and Ramnagar on the other [illegible] part of the existing infrastructure in the Tiger Conservation Plan of Kalagarh Tiger [illegible]. During inspection it was seen that in certain locations the work related to construction of culverts, abutments, raising of height of the road by filling of soil raised boulders collected from nearby area within the park was carried out by DFO, Kalagarh Tiger Reserve Division. A photograph showing one such location is as follows

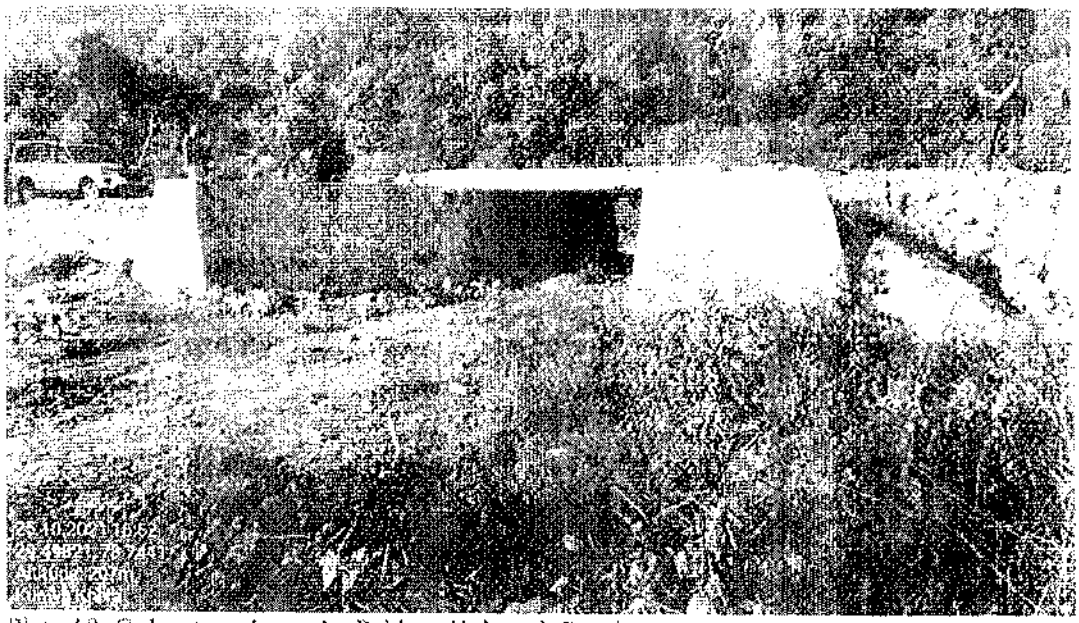


Plate 10: Culvert made on the Pakhro, Kalagarh Road

1.51

Plate 11: Earth work done along the road Pakhro, Kalagarh Road

It was informed during the visit that this is a traditional road which was in existence prior to 1980. Since the road is a traditional forest road and is still being maintained for the purpose of patrolling in the Corbett Tiger Reserve area, no FC violation is seen but as the large quantity of soil has been removed from adjoining area it may attract provisions of WLPAct 1972/IFA 1927.

Construction of Waterhole/ Waterbody near Pakhro Forest Rest House Premises

It was seen during the inspection that a large area which may be around 0.8 to 01 hectare was dug up upto the depth of more than 01 meter and the vegetation appeared to be removed. There were a few trees standing here and there indicating the original surface level. The DFO, Kalagarh Tiger Reserve Division informed that it was a waterhole which has been expanded to provide water for herds of wild animals including elephants. Photographs showing the location are as follows.

152

Plate 12 (a): Waterhole near Pakhro Forest Rest House

Plate 12 (b): Waterhole near Pakhro Forest Rest House

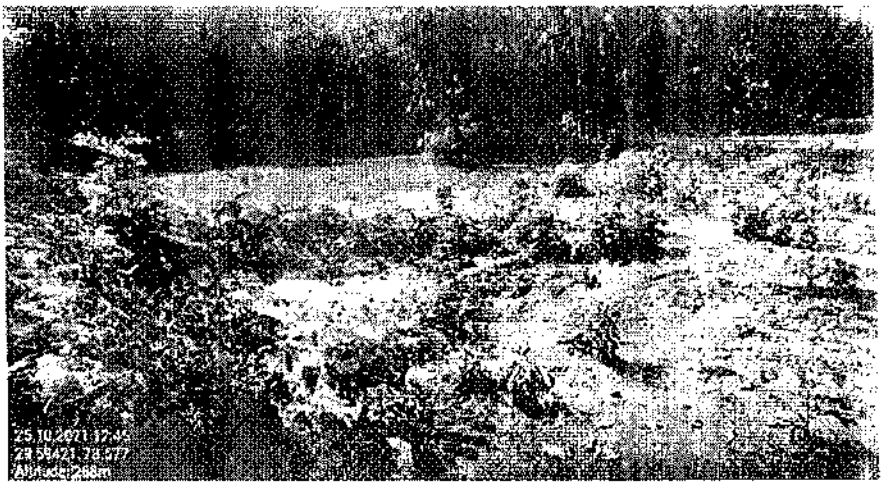


Plate 12 (c): Waterhole near Pakhro Forest Rest House

The excavated soil has been settled in the nearby area which was not that visible during inspection. It is however presumed that there must have been trees standing on the land with more or less similar density and species. As the area around is teak plantation, teak trees must have been standing there on the excavated land which must have been removed during the process of excavation by the JCB machine. However, no trace of trees could be seen and this needs further investigation as it will come under illegal tree felling and will attract IFA 1927 and WL(P) Act 1972.

Construction of structures at Kugadda Forest Camp, Palcan Range, Kalagarh Tiger Reserve

Palcan Range lies on the northern boundary of the Kalagarh Tiger Reserve Division, a few kilometres ahead of small habitation known as Sindhikhal where Range Headquarters are located. Kugadda Forest Camp is around 10 Kms ahead of Sindhikhal towards Rathwadhab Forest Rest House and around 40 Kms from Kotdwar. The camp houses the beat patrolling staff and other communication facilities. In all six alleged Touring Officers quarter buildings were seen at different stages of construction. The layout plan of the buildings was identical to what was seen at Pakhro and Morghatti. A photograph showing the ongoing construction is as follows.

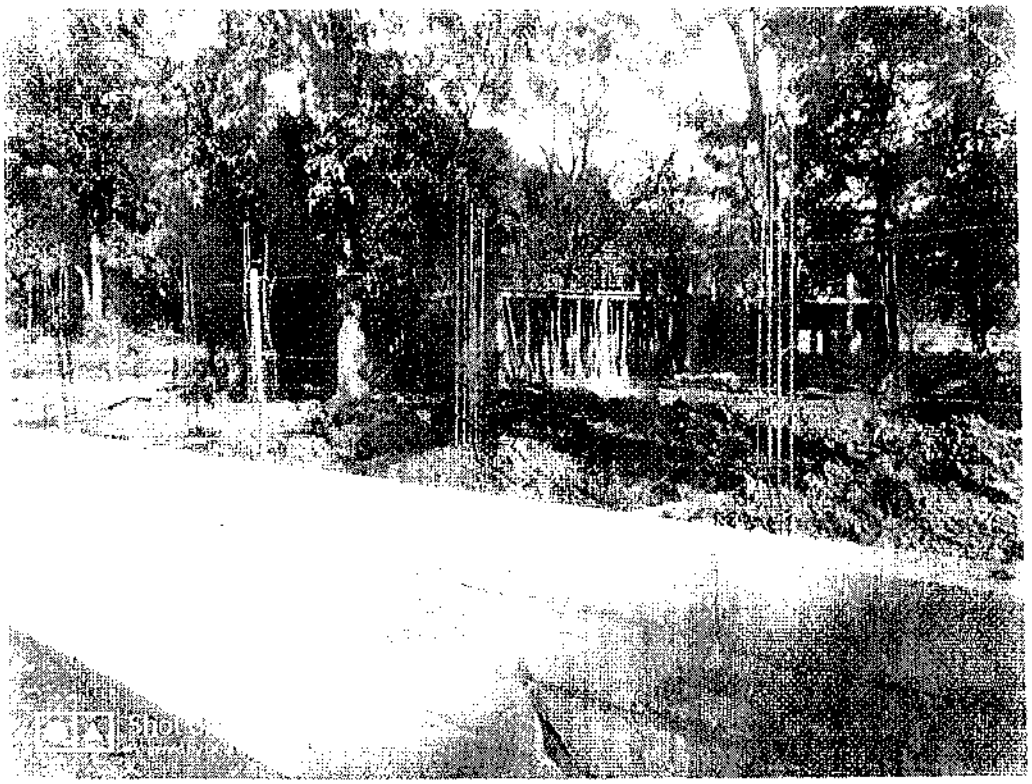


Plate 13: View of construction activity from the camp side at Kugadda camp

154

Plate 14: Construction of touring officer's quarter at Kugadda

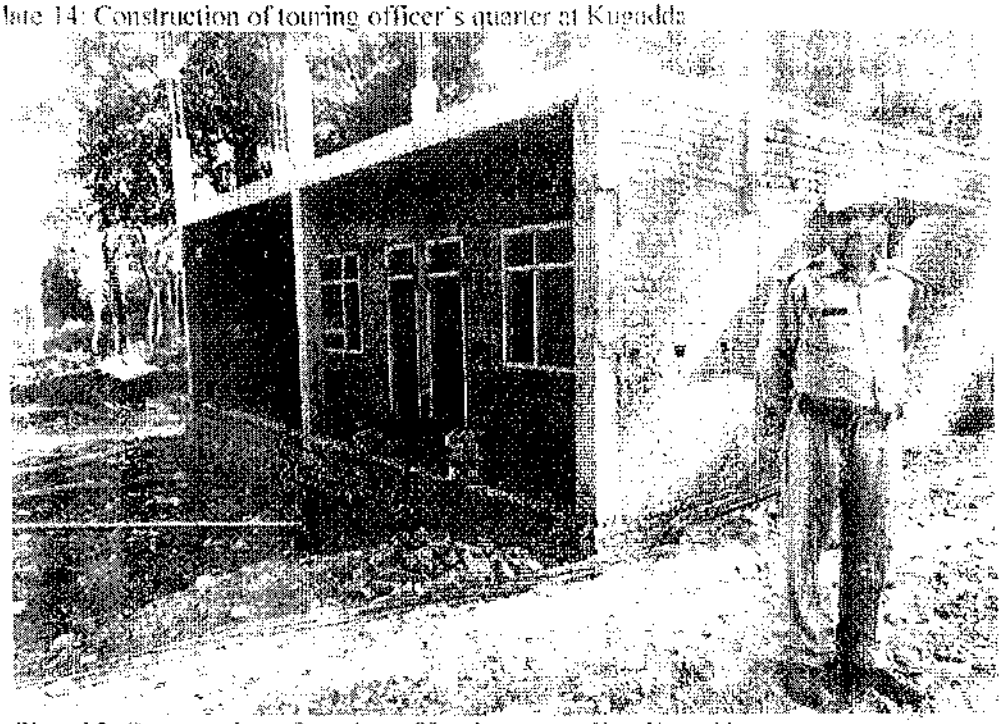


Plate 15: Construction of touring officer's quarter-II at Kugadda

The construction of alleged tourism facility at Kugadda is outside the boundary of the forest camp and the camp boundary can be seen as grey hollow block wall in the photograph. The construction of the tourism facility is over Forest land as reported by the forest staff at

the location. Two buildings were also being constructed within the camp premises. One was Deputy Range officers quarter and the other was patrolling station. However, no sanction order for the construction could be shown by the staff at the site.

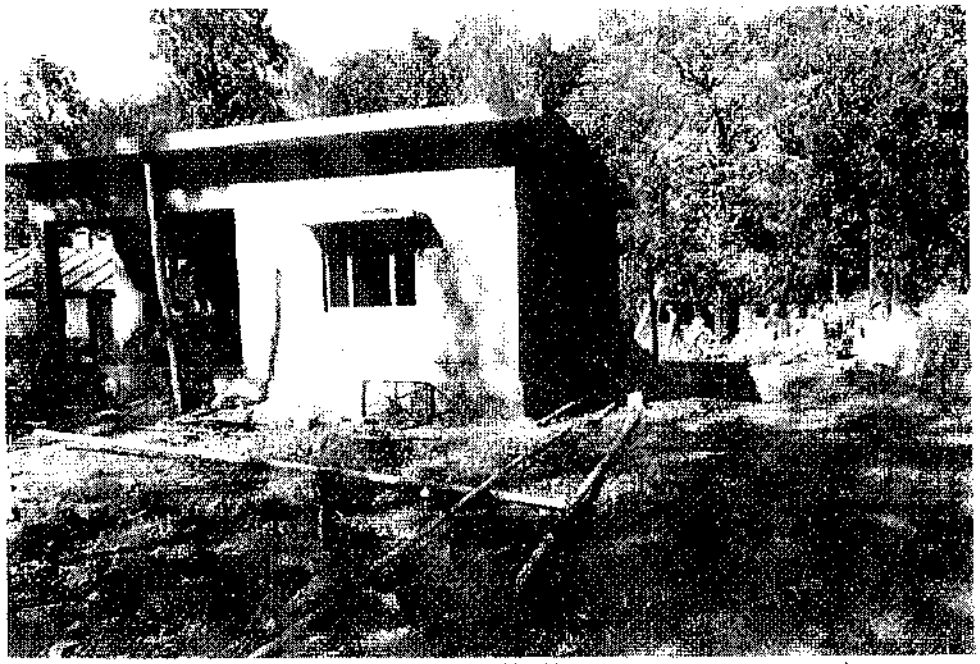


Plate 16: Photograph showing patrolling staff office within the camp premises

Plate 17: Photograph showing proposed Deputy Ranger's quarter within the camp premises

In all there are six building under various stages of construction outside the camp, each having four building identical to the layout plan seen at Pakhro Forest Rest House Campus. On enquiry, the Range Officer available on the spot stated that the constructions are being made touring officer's quarter, reception centre and out house (आउटहाउस) and the work order has been issued by DFO, Kalagarh Tiger Reserve Division. In all there are seven work orders for touring officer's quarter, three for construction of out house and one for construction of reception centre (Annexure-XII). All the work orders are signed by Deputy Conservator of Forests, Kalagarh Tiger Reserve Division, Lansdowne on 04-08-2021.

Conclusion

Based on the observations in the field and limited access to available records which are annexed, following conclusions can be drawn:

(i) There is violation of conditions of the FC approval as more than 163 trees have been removed.

(ii) Some more trees have been removed from the site of the water body constructed near Pakhro FRH which is illegal and needs further investigation.

(iii) The constructions being carried out in above four locations are permanent cement concrete structures being constructed over forest land by custodian of the said forest land i.e. DFO, Kalagarh Tiger Reserve Division.

(iv) Majority of the structures are having identical layout plan with four rooms in one building with each room having independent toilet facility.

(v) Reception center is being constructed in two of the four locations.

(vi) The construction at four locations appears to be for the purpose of tourism which is a non-forestry activity.

(vii) Extensive construction activity has been recorded during the inspection at four locations in the forest area for which no statutory/ administrative/ financial approval could be produced by the DFO, Kalagarh Tiger Reserve Division who was present during inspection.

(viii) The DFO, Kalagarh Tiger Reserve Division has continued with the construction work at least till a day before the inspection in spite of the directions to the contrary from the Director, Corbett Tiger Reserve.

(ix) The above action is against the provisions of IFA 1927, Forest (Conservation) Act 1980 and WL(P) Act, 1972.

(x) Further, detailed investigation should be ordered by competent authority in the matter so that accountability could be fixed and legal action could be taken under 3A/3B of the Forest (Conservation) Act 1980, IFA 1927 and WL(P) Act 1972.

(T. C. Nautiyal) 1-11-2021
Deputy Inspector General of Forest
Integrated Regional Office, Dehradun

ANNEXURE-R-7

157

Enquiry Report in the matter of various works undertaken in Kalagarh Tiger Reserve Division

By the

Five Member Committee headed by Dr. Kapil Joshi

Vol-1.

(English Translation Submitted to the Central Empowered Committee in compliance with the Record of discussion of the meeting on 6.9.2022

158

Enquiry Report in the matter of various works undertaken in Kalagarh Tiger Reserve Division

In relation to the above-mentioned matter, vide Principal Chief Conservator (HoFF) letter no. 948(ii)/ P.O. Dated 27.12.2021 (Page no.1-3) a team was constituted to conduct an enquiry. In response to the said letter, the members of the team vide their letter no. 439/P.O. Dated 31.12.2021, letter 1275/P.O. Dated 31.12.2021 and letter 1620/1-41 Dated 04.01.2022 (Page no. 4-6) requested to relieve them from the team constituted by citing various reasons. While the decision was pending the Additional Chief Secretary, Forest and Environment, Government of Uttarakhand, conducted an important meeting on 07.01.2022 in which the Principal Chief Conservator of Forest (HoFF), Uttarakhand, C.E.O. CAMPA, Chief Conservator of Forest, Garhwal, Director, Corbett Tiger Reserve, Ramnagar, Secretary/Add. Secretary, etc., participated. During the meeting the team was instructed to conduct an enquiry and was assured to be provided with all necessary support/resources/information required promptly/without any delay.

In compliance of the above instructions the enquiry team immediately conducted a meeting and vide letter 1653/1-41(iv) dated 07.01.2022 (Page no. 9-13) issued instructions to concerned officers informing them of a field inspection to be conducted on 11.01.2022. For the above-mentioned field inspection, the Chief Wildlife Warden, Add. Principal Chief Conservator of Forest (Wildlife) and Chief Conservator of Forest (I.T. Cell) were requested to be present; they obliged and were present during the field inspection. (were requested to made themselves available for the said field visit.)

Immediately, after the field inspection the Principal Chief Conservator of Forest (HoFF) was informed and acknowledging the gravity of the matter under enquiry, vide letter 1002/P.O. dated 12.01.2022 (Page no.14) the Principal Chief Conservator of Forest (HoFF) included/nominated Chief Wildlife Warden, Uttarakhand and Chief Conservator of Forest, Garhwal Mandal, Pauri as members of the enquiry team.

821

159

The five membered enquiry team on the basis of field inspection and the documents made available to them on the case discussed and analyzed various financial, administrative and legal aspects in the matter and decided to hold a detailed meeting to provide a specific shape/direction to the enquiry (Page no.15). Since, it was directed by Principal Chief Conservator of Forest (HoFF) letter 1002/PO dated 12.01.2022 (Page no.14) to give an elaborate presentation on the findings of the enquiry therefore, after the meeting dated 15.01.2022 a detailed PPT was prepared. The Principal Chief Conservator of Forest (HoFF) was not available on 18.01.2022 therefore, the PPT presentation was presented in the office of Principal Chief Conservator of Forest (HoFF) on 19.01.2022, it lasted for around 3 ½ hours, immediately thereafter, the Principal Chief Conservator of Forest (HoFF) vide his letter 1019/P.O. dated 19.01.2022 (Page no. 16/18) issued the minutes of the meeting.

Subsequent to the said presentation, the enquiry team began the work of reporting/ preparing the enquiry work, in compliance of the Principal Chief Conservator (HoFF) letter dated 12.01.2022 the enquiry report was re-discussed for around 3 hours in the office of Principal Chief Conservator of Forest (HoFF). After incorporating all the points directed by the Principal Chief Conservator of Forest (HoFF) in the enquiry report and after final acceptance and approval of the enquiry report consisting of page 1-75 was signed by all the members of the enquiry team and vide letter 1924/1-41(iv) Dated 07.02.2022 total 471 pages along with Annexure is being submitted vide letter 1924/1-41(iv) Dated 07.02.2022.

Methodology adopted by the team: -

To conduct the said enquiry was in itself a challenging task as three enquiries at the higher levels had already been conducted in this regard viz., by the State Government – Forest Department, Government of India – NTCA and Ministry of Forest, Environment and Climate Change, Government of India Integrated Zonal Office, Dehradun. The details are as follows:

1. The enquiry report submitted by NTCA after field inspection conducted from 26 to 30 September, 2021. (Page no. 19-24)

2. The enquiry report submitted by the Government of India, Ministry of Forest, Environment & Climate Change after field inspection conducted from 25 to 26 October, 2021 (Page no. 25-38)

3. The detailed counter affidavit dated 09.11.2021 filed by the Principal Chief Conservator of Forest (HoFF) in suo-moto Writ petition (PIL) No. 178 of 2021 before the Hon'ble High Court conducted by Principal Chief Conservator of Forest (HoFF), Principal Chief Conservator of Forest (Wildlife) and by Director, Corbett Tiger Reserve, Ramnagar dated 31.10.2021 and thereafter, a d. (Page no. 39-110)

Although, on the basis of the important facts discussed in above mentioned three enquiry reports, the First Controlling Officer (i.e. Director, Corbett Tiger Reserve) or his controlling authority (i.e. Chief Wildlife Warden, Uttarakhand) could have picked out the financial/administrative/legal discrepancies and could had initiated action in accordance with law, which was not done.

In afore mentioned circumstances this enquiry team conducted its enquiry with aid of quantitative and qualitative approach (tools) in the following manner-

1. Analysing Secondary Source Information (Enquiry reports mentioned in para no. 1,2 & 3) to ascertain the gravity of the case.

2. Field visits to develop an understanding of the Physical features/reliefs of the area.

3.Developing an elaborate assessment format (Questionnaire form no 1-2) to collect and analyse certified information.

4. Collecting and Analysing specific and relevant information from various departmental offices like I.T. Cell, Planning and Finance Management, Human Resource Development,

161

Tiger Conservation Foundation of CTR, former Principal Chief Conservator of Forest (HoFF) Uttarakhand.

5. Collecting and analysing the freely available imagery on Google Earth through IT Cell Department. Subsequently a report was submitted vide letter 553/37-1 dated 12.01.2022. (Page no. 453-454)

6. Forming unanimous and united opinion/advise of the enquiry team members on financial/administrative and legal aspects of the case.

7. Reporting different findings from time to time in draft form to the appointing authority i.e. Principal Chief Conservator of Forest (HoFF) and incorporating **his directions and suggestions in the report.**

Above mentioned methodology is predominated by qualitative approach since nearly all of the facts were available in form of documents, nevertheless in relation to legal angle/aspects quantitative **(*the word qualitative has been repeated in this para in the original Hindi version of the report*) approach has been adopted for interpretation of rules/acts/ sections which are mentioned/stated at several places in the report.

Introduction of the Area: -

With respect to the area under consideration, as per Government of Uttarakhand notification No. 05/x-2-2010-19/39/2006 dated 26.02.2010 (Page no. 111-113) it is clear that the entire area of Kalagarh Tiger Reserve Forest Division in question falls under the buffer zone of Corbett Tiger Reserve and its legal status is that of a Reserved Forest. As per the notification: -

1. Core-critical habitat: - 821.99 sq. Km.

2. Buffer area: - 466.32 Sq. Km.

3. Total area of Corbett Tiger Reserve: - 1288.31 Sq Km.

162

It is evident from the above introduction that in the said area the provisions of the Wildlife (Protection) Act, 1972 (as amended in 2006) , Section 38 V(2) are applicable along with the following sections: -

(1) The state government shall, on the recommendations of the Tiger Conservation Authority, notify an area as a tiger reserve.

(2) The provisions of sub section (2) of section 18, sub-sections (2) ,(3) and (4) of section 27, section 30, section 32 and clauses (b) and (c) of section 33 of this act shall as far as may be apply in relation to a tiger as they apply in relation to a sanctuary.

The enquiry team is submitting its enquiry report with the following assumptions and limitations: -

i. For the reason that earlier three enquires have been conducted and the said three enquiries were conducted by officers at senior level than this enquiry team, who at various points have written of violation of WPA/FCA/IFA but none of the officers have stated as to which section of the Act have been violated, when NTCA and IRO Government of India , Ministry of Forest, Environment & Climate Change (Integrated Regional Office Dehradun) like Institutions who are in matters of interpretation or violation of Wildlife Protection Act (Primarily tiger reserve area) and Forest (conservation) Act **are beyond doubt, national level authorities.** It has been stated by these institutions that the violation of various sections was done but which sections were violated have been left for others to determine.

In view of above stated circumstances the enquiry team after analyzing various sections within its limitations have commented but because none of the members of the team are academically qualified law experts therefore any legal comment whatsoever, in case of controversy, shall be subject to the validation by the law department which fact is also directed by the Principal Chief Conservator of Forest (HoFF), Uttarakhand letter no. 1019/ P.O. dated 19.01.2022. (Page no. 16-18)

ii. The committee has deeply investigated each work and thereafter has adopted the principle that under the standard work procedure, for the execution of works, for each officer upto the highest level there must be controlling officer up to the highest level. If any discrepancies are found at the field level, then the controlling officer in hierarchy is under obligation to rectify/amend/correct at his level and should not confine his efforts to paper work. In this context wherever the committee discovered work done in violation of law in those places the responsible officer and the concerned controlling officer are hierarchically listed, in this regard a separate work wise **Table-1** is prepared and with regard to financial/legal provisions violation and administrative lapses details are given in **Table-2**, with intention to investigate from these officers the irregularities that has arisen.

iii. This enquiry team is constituted by the Principal Chief Conservator of Forest (HoFF), Uttarakhand, therefore, on the basis several rounds of meetings, presentations, suggestions and after his complete approval of the enquiry report, this enquiry report is being submitted. Thus, this team of 5 members request that in future with regard to any para/section/conclusion/point etc. of this enquiry report, it would be inappropriate to examine/cross examine any members of this team.

iv. In the present case the conduction of enquiry was challenging since no document or refined problem statement was made available (except NCTA report) at the same time the subject matter of enquiry was in itself wide open, for example - construction of elephant protection wall at various places in the Kalagarh Tiger Reserve Forest Division, Construction of the building, felling of tress at different places etc. In such background the enquiry team as primarily made efforts to collect information from various sources (such is clear from Annexure Pages 565) and only thereafter any action was taken. Therefore, in this regard the enquiry team requests that the actions taken by the enquiry team be confined to their level and be treated as final. The questions such as, that, the enquiry team did not take note of this letter or they should have done this or that etc., shall not be admissible to the enquiry team since this enquiry report was prepared and submitted after complete acceptance/approval of the officer who appointed the

enquiry team and secondly, with relation to the Kalagarh Tiger Reserve Divisions the sequence of receiving letters is still continuing. As it is stated in the Principal Chief Conservator of Forest (HoFF), Uttarakhand letter no. 2059/1-1 dated 19.01.2022 (Page no. 228) the dispatch register of the concerned Division was wrongly utilised. In such a situation it is difficult to tell which letter pops up when and at which stage.

v. The enquiry team is of firm opinion that any proposal submitted and its approval being granted (for example: CAMPA APO, State Sector-Central sector APO, TCP approval by NTCA, etc.) in any circumstances does not substitute administrative/financial/technical sanction.

In line with above background the enquiry report in the subject matter i.e. Kalagarh Tiger Reserve Forest Division specific location wise, point wise for different works done is as follows: -

1. **Construction of minor bridge/culvert at 1.2 km, on Kalagarh-Pakhro Kandi Road:-**

A. NTCA Findings: -

With respect to the above-mentioned road the NTCA in its enquiry report (26-30 September 2021) has clearly held the construction of the said road as grave violation of Wildlife (Protection) Act, 1972, Indian Forest Act, 1927 and Forest (Conservation) Act, 1980. The said report has stated that in its opinion the Divisional Forest Officer has projected the road in question as a future single lane highway. The said report also states that a large quantity of earth material has been moved. Therefore, it has caused irreversible damage in the area. Boulders can be seen lying on either sides of the road. (Page No.20-21)

B. IRO (Ministry of Forest, Environment and Climate Change, Regional Office Dehradun) Findings: -

The Ministry of Forest, Environment and Climate Change in its report (25-26 October 2021) in relation to the construction of the said road has stated that its

165

construction is prior to 1980 and is not the violation of Forest (Conservation) Act, 1980 but lifting of soil from the nearby areas attracts the various provisions of WL(P) Act ,1972 and IFA ,1927. (Page no. 32-33)

C. **The affidavit filed by the Principal Chief Conservator of Forest (HoFF), Uttarakhand, Principal Chief Conservator of Forest (Wildlife)/ Director, Corbett Tiger Reserve in the Hon'ble High Court dated 09.11.2021 :-**

In this counter affidavit it is stated that in order to construct this road, sand and boulders are brought in nearby area in larger quantity. But this work has being done since past or the purpose of maintenance of the road in the Corbett Tiger Reserve, the area is adjacent to U.P. State boundaries, is sensitive area for illegal hunting; TCP (Tiger Conservation Plan) also directs to keep such roads maintained throughout the year for the purpose of patrolling but to execute this work, no administrative/financial approval in accordance with law was taken. The Kandi Road is a total of 90 K.M. therefore, the mention of repairs of only 1.2 K.M. by NTCA that **"it has been done to meet the requirements of single lane high way"** seems to be exaggeration and appears to be wrong. By the execution of this work, no irreversible damage appears to have been caused. (Page no. 46-48)

D. **The enquiry team vide its letter 1653/1-41(iv) dated 07.01.2022 sought information form Divisional Forest Officer, Kalagarh Tiger Reserve Division and Director, Corbett Tiger Reserve which was provided dully signed: -**

Director, Corbett Tiger Reserve vide his 1651/1-41 dated 12.01.2022 provided detailed information with annexures (Page no. 114-222)

The conclusion of the information provided is as follows: -

1. In this forest motor road 2 small bridges (4.00x 5.00 meters); 2 small bridges (5.00x5.00 meters) and 1 small bridge (3.00x5.00 meters) were constructed. Surrounding 3 meters wide area of the causeway was filled with boulders.

2. For the execution of the said work there was no budget available, no administrative approval was obtained, no financial approval was obtained, no bill-voucher were charged for this work.

3. The work was executed between 25.07.2021 to 15.09.2021.

   The Divisional Forest Officer Kalagarh Tiger Reserve Division for this purpose issued 3 work orders.

   i. Work order no.296/12-1 dated 02.08.2021 for construction of 2 causeway in 5 meters on Kotdwar to Kalagarh Kandi road. (Page no. 120)

   ii. Work order no.297/12-1 dated 02.08.2021 for construction of 3 meters wide causeway on Kotdwar to Kalagarh Kandi road. (Page no. 121)

   iii. Work order no.298/12-1 dated 02.08.2021 for construction of 4 meters wide causeway on Kotdwar to Kalagarh Kandi road. (Page no.122

The Divisional Forest Officer in this regard vide his letter 431/3-2 dated 19.08.2021 sought permission from CWLW. (Page no.119) and vide letter 483/3-2 dated 25.08.2021 (Page no. 118) and also requested the Director, Corbett Tiger Reserve for T.A.C. (total lump-sum Rs.336 lakhs) for the said work and for other works as well. The copy of this letter was also addressed by the D.F.O. to Principal Chief Conservator of Forest (Wildlife) Uttarakhand, Dehradun, Chief Wildlife Warden, Uttarakhand, Dehradun & Addl Principal Chief Conservator of Forest, Planning & Finance Management, Uttarakhand, Dehradun.

4. In the information provided it is also stated that for this work no violation of WPA 1972/IFA 1927/FCA 1980 has been done and the provisions of Section

167

18(2), 27 (2,3,4), 30,32 and 33 (b)(c) are applicable in the concerned area in question.

Accordingly, the enquiry team through 1(A), 1(B), 1(C), 1(D) received various diversified opinions about the concerned work. In them there are not only contradictions apparent, therefore, in view of the narrated circumstances investigation as to the correctness appears to be a difficult task.

E. Enquiry Team investigation and findings: -

In this background the analyses of this work were viewed from different angles. In this mainly the financial/administrative/ legal provisions are relevant.

Divisional Forest Officer, Kalagarh Tiger Reserve Division, Lansdowne, vide his office order no. 296/12-1 dated 02.08.2021 (Page no. 120), office order no. 297/12-1 dated 02.08.2021 (Page no. 121) and office order no. 298/12-1 dated 03.08.2021 (Page no. 122) issued work orders of 2 small bridges, 1 small bridg and 2 small bridges. The Divisional Forest Officer after issuing the said work orders is vide his letter 431/3-2 dated 19.08.2021 (Page no. 119)seeking approval from CWLW for the same and vide his letter 483/3-2 dated 25.08.2021 (Page no.118) is requesting Director, Corbett Tiger Reserve to issue TAC/financial approval.

The enquiry team is unable to understand this situation as to under what circumstances at the Divisional level, the work orders were issued first and later thereafter, request letters for financial approval, TAC, administrative approval were issued. Present Divisional Forest Officer, Kalagarh Tiger Reserve/ Director, Corbett Tiger Reserve have informed that the work began on 25 July, 2021 Division and was completed on 15 September, 2021 and there is no

financial/administrative approval and neither any budget was available for this purpose. (Page no. 116-117)

Conclusion (Financial irregularities)

The works in question are clear violation of rules 39, rule 49(c), rule 3(10) and rule 40(2) of the Uttarakhand Procurement Rule, 2017.

Rule 39- Work procedure for Construction work

Following stages should be normally observed for the execution of work: Inclusion in procurement plans: -

1. Preparation of Preliminary Project report (PR),
2. Acceptance of necessity
3. Administrative approval
4. Financial sanction
5. Preparation of Detailed Project Report (DPR) and detailed estimates
6. Technical sanction
7. Appropriation of funds
8. Preparation of tender documents
9. Call of tenders and award of work
10. Execution of works
11. Monitoring of works and quality assurance
12. Satisfactory completion
13. Maintenance of assets created

169

Rule 49 (c) - The broad procedure to be followed by department for execution of work under its own arrangements: -

No work shall be taken up before issue of administrative and financial approval by the competent authority on the basis of estimates framed.

Rule 3(10) - A demand shall not be split to bring down the value of procurement nor divided into small quantities to make piece-meal purchases to avoid the necessity of obtaining sanctions.

Rule 40(2) – The Department, in its wisdom may award any new/repair works whose estimated cost is upto Rs. 15,00,000 (Rs 15 lakhs) to any public works organisation which includes any agencies of the central and state government authorised to carry out civil and electrical works

Rule 40(4) – All new/repair works whose estimated cost is above Rs. 15,00,000 (Rs 15 lakhs) shall be implemented only by the Public Works Department.

(In point no.7 of the Divisional Forest Officer, Kalagarh Tiger Division letter 483/3-2 dated 25.08.2021 (Page no. 118) estimated cost of Rs. 43.03 lakh for causeway over Pakhro-Kalagarh forest road) is mentioned.

Here it is worth mentioning that Divisional Forest Officer, Kalagarh Tiger Reserve have also sent the copies of the work orders to Director, Corbett Tiger Reserve and while seeking TAC/financial approval from Director, Corbett Tiger Reserve the copy of the said letters is also sent to Principal Chief Conservator of Forest (Wildlife) Uttarakhand, Dehradun, Chief Wildlife Warden, Uttarakhand, Dehradun, Add. Principal Chief Conservator of Forest, Planning & Finance Management, Uttarakhand, Dehradun. Apart from this a letter 431/3-2 dated 19.08.2021 (Page no. 119) is directly addressed to Chief Wildlife Warden, Uttarakhand requesting to approve work for 5 culvert and to raise road in the stretch of 1 K.M. The enquiry team is surprised to see that when these works were being done

without budget/ financial-administrative approval and this fact was in the knowledge of the Divisional Officer and his controlling authority and his superior's controlling authority then in such circumstances why the work was effectively not stopped. Even if any such letter at the level of Director/ Chief Wildlife Warden was issued as a formality to stop any further execution of work (neither any such letter has come in the knowledge of the enquiry team nor there is mention of any such letter in the information by the present Divisional Forest Officer, Kalagarh Tiger Reserve Division/ Director, Corbett Tiger Reserve), nevertheless in government system it cannot be considered as responsible compliance of designated responsibilities by senior level officials. On this point the committee has noticed the administrative lapses at the level of senior officers.

The enquiry team inspected the said road on 11.01.2022. Almost 1.2 K.M. of the road has been raised in its complete stretch. A large amount of boulders are still lying on both sides of the road. (Photo plate no. 1 and 2). Considering the rise in the level of the road, it is clear that soil has been lifted in large quantities from nearby area of the tiger reserve. The Principal Chief Conservator of Forest (HoFF), Uttarakhand, Principal Chief Conservator of Forest (Wildlife), Director, Corbett Tiger Reserve have also mentioned in their affidavit filed on 09.11.2022 in the Hon'ble High Court that for lifting soil/boulders from nearby area machines have been used. (Page no. 47)

The Google earth image, December 2020 (Photo Plate no.3) was also deeply analysed. Considering tress on both sides of the road, and also considering lifting of sand from both sides of the road, the possibility of removal of trees from this area can also not be ruled out. (Google earth image after month March 2021 (Photo plate no. 4) is not available). From these events it is clear that the concerned area must had remained highly disturbed during the work period (25.07.2021 to 15.09.2021) which must had generated a prolonged/consistent disturbance in natural habitat of the area.

171

Because this is a Tiger Reserve area and provisions of WPA sections 18(2), 27(2,3,4), 30, 32 and 33(b)(c) are applicable, therefore, after detailed analyses the team has the following opinion on the legal issue.

Findings (Violation of law)

The attention of the enquiry team was drawn to section 27(4) of WPA Act. The team observed boulders scattered on both sides of the road and slippery conditions on 1.2 km stretch of road, this was result of excessive soil erosion due to heavy downpour. The situations were undesirable for vehicular movement for patrolling. Not only was this an eye sore but also **site-specific boulders staking, slippery conditions and excessive soil excavation resulting in damage of naturally built wild animal habitat.** It was considered as an offence in the category of littering the ground and hence violation of WPA section 27(4).

In this regard diverse opinion of some of the members was also seen who did not consider this as 'littering the ground'.

As such, in this background, necessary legal opinion may be obtained.

During the site inspection even though no roots of the tress, branches, trunk etc. was not found, but the possibility of removal of tree were strongly evident, which fact is supported by the Principal Chief Conservator of Forest (HoFF), Uttarakhand, letter 1019-P.O. dated 19.01.2022 (Page no. 16-18) to Departmental I.T. Cell directing it to collect genuine evidence by taking paid data from NRSA, then in such a case it would be a clear violation of Section 26-1(f), 26-1 (h) of the Indian Forest Act, 1927 and also because in order to raise the height of the road sand and boulders are accumulated at different places, therefore, such an act is in clear violation of Section 26-1(g) of the Indian Forest Act, 1927.

The names of responsible employee/officers for this work is annexed in Table no.1.

2. Construction of buildings in Morghatti Forest Rest house: -

271

172

A. NTCA Findings: -

In respect to the construction of building in Morghatti Forest Guest house, the NTCA in its enquiry report (26-30 September 2021) (Page no. 22) have held this construction work as cottage/for tourism activities because the design of the construction is different from the design of staff quarter. It is appraised from the NTCA report that in the letter placed before them the word 'cottage' is cut and replaced by the word 'Staff quarter', making forged documents, no prior approval was taken under provisions of WPA/FCA for creating tourism facility, before executing the said work no prior financial/administrative approval taken and continuing with construction activity even during site inspection. During inspection the then Divisional Forest Officer have informed that Divisional Forest Officer, Kalagarh Tiger reserve Division vide his letter nos. 541,542,544,545,547,548,549,550,551 all dated 31.08.2021 had sought financial approval from Director, Corbett Tiger Reserve, but the Director, Corbett Tiger Reserve again stated before the NTCA that no such letters were received in his office. The NTCA treating this construction for facilitating tourism, held that permission under WPA/FCA provisions was necessary, which was not taken.

B. IRO (Government of India, Ministry of Forest, Environment and Climate Change, Regional Office, Dehradun) Findings: -

In respect to the construction of building in Morghatti forest guest house, the Government of India, Ministry of Forest, Environment and Climate Change in its enquiry report (25-26 October 2021) (page no. 31-33) has appraised this construction being similar to construction in Pakhro and has further appraised that construction of building is in the nature of 4 similar layout plan. In this connection the Divisional Forest Officer failed to produce any administrative/financial sanctions. Government of India has not commented on the violation of WPA/FCA/IFA provisions.

173

C. The counter affidavit filed by Principal Chief Conservator of Forest (HoFF), Uttarakhand, Principal Chief Conservator of Forest (Wildlife)/ Director, Corbett Tiger Reserve in the Hon'ble High Court dated 09.11.2021:-

In the said affidavit it is stated that in Morghatti 4 independent buildings each having area of 128 m and one extension of old building work was on- going. The design of these buildings is not similar to the design of staff quarter designs. Construction work is in-complete. No financial approval for the work has been obtained. According to the TCP (Tiger Conservation Plan) no tourism facility could be constructed in Morghatti and for that purpose approval under the provisions of the WPA1972/FCA 1980 is required. Therefore, here there is violation of both the Acts. (Page no. 48-50)

D. The enquiry team vide its letter 1653/1-41(iv) dated 07.01.2022 sought information from Divisional Forest Officer, Kalagarh Tiger Reserve Division and Director, Corbett Tiger Reserve which was provided duly signed: -

Director, Corbett Tiger Reserve vide his letter 1651/1-41 dated 12.01.2022 provided detailed information with Annexure. (Page no. 114-222)

The summary of the information provided is as follows: -

1. That in Kalushaheed West, Sonanadi Range, Kalagarh Tiger Reserve Division, in the buffer zone of, Corbett Tiger Reserve, 4 staff quarter buildings each with area of 10.49 x 11.17 = 117.17 Sq. mt. (Two storey building) was initiated on 10.08.2021 which is in-complete.

2. For the execution of this work budget was not available, there is no administrative approval, there is no financial approval.

174

3. Based on available documents, till date use of buildings for non-forestry purpose have not been proved and neither it is proved that the use of this building is proposed for non forestry purpose.

4. There is no violation of FCA/WPA.

5. For absence of financial/administrative approval from competent level it appears to be violation of Section 26(1)(h) of the Indian Forest Act, 1927.

6. With the above information the Divisional Forest Officer, Kalagarh Tiger Reserve has also enclosed vide his letter 436/3-2 dated 19.08.2021 (page no. 124) the following office orders. (page no.125-128)

   i. Work order no. 274/12-1 dated 04.08.2021 Sonanadi Range under Morghatti, for construction of out-house Part-1(work order is issued in the name of Sarthi Enterprises Kashipur)

   ii. Work order no. 275/12-1 dated 04.08.2021 Sonanadi Range under Morghatti, for construction of out-house Part-2 (work order is issued in the name of Sarthi Enterprises Kashipur)

   iii. Work order no. 276/12-1 dated 04.08.2021 Sonanadi Range under Morghatti, for construction of out-house Part-3 (work order is issued in the name of Sarthi Enterprises Kashipur)

   iv. Work order no. 273/12-1 dated 04.08.2021 Sonanadi Range under Morghatti, construction of out-house Part-3 (work order is issued in the name of Sarthi Enterprises Kashipur)

In this background many contrary aspects appeared before the enquiry team, which mainly include FCA/IFA/WPA violation, clarity on distinction between forestry and non-forestry activity, issuance of letters but not being received at the destination etc.

175

E. Enquiry team analyses and conclusions: -

In this background the enquiry team analyzed various aspects (e.g. administrative/financial/legal sanctions) to review the work in question.

As per information provided by the Director, Corbett Tiger Reserve the following work orders were issued at the level of Divisional Forest Officer Kalagarh Tiger Reserve. (Page no.125-128)

i. Work order no. 274/12-1 dated 04.08.2021, construction of Outhouse Part-1 in Sonanadi range, Morghatti (issued to Sarthi Enterprises Kashipur)

ii. Work order no. 275/12-1 dated 04.08.2021, construction of Outhouse Part-2 in Sonanadi range, Morghatti (issued to Sarthi Enterprises Kashipur)

iii. Work order no. 276/12-1 dated 04.08.2021, construction of Outhouse Part-3 in Sonanadi range, Morghatti (issued to Sarthi Enterprises Kashipur)

iv. Work order no. 273/12-1 dated 04.08.2021, construction of Outhouse Part-3 in Sonanadi range, Morghatti (issued to Sarthi Enterprises Kashipur)

In addition to the above, as per the information provided by Director, CTR, permission for the following works in the year 2021-22 was sought from the Chief Wildlife Warden, by Divisional Forest Officer, Kalagarh Tiger Reserve through Director, Corbett Tiger Reserve.

1. Letter no. 436/3-2 dated 19.08.2021: - (Page no. 124)

177

176

a) Construction of range office building at Morghatti: -	59.43 lakhs
b) Construction of Camp quarter at Morghatti: -	59.43 lakhs
c) Construction of Anti-poaching unit at Morghatti: -	59.43 lakhs
d) Construction of wireless Centre/staff quarter at Morghatti: -	59.43 lakhs
e) Construction of Legal Centre at Morghatti: -	54.00 lakhs
TOTAL: -	238.26 lakhs**

***(This total is not correct. Correct figure is 291.72 lakhs)*

Additionally, in addition to the work orders provided by the Director CTR, the enquiry committee has received more such office orders issued by DFO, Kalagarh Tiger Reserve: (Page no. 223-227)

v. Work order no. 271/12-1 dated 04.08.2021, construction of Outhouse Part-1 in Sonanadi range, Morghatti (issued to Sarthi Enterprises Kashipur)

vi. Work order no. 278/12-1 dated 04.08.2021, construction of TO quarter/Camp ground floor Part-2 in Sonanadi range, Morghatti (issued to Sarthi Enterprises Kashipur)

vii. Work order no. 282/12-1 dated 04.08.2021, construction of TO quarter/Camp ground floor Part-2 in Sonanadi range, Morghatti (issued to Sarthi Enterprises Kashipur)

viii. Work order no. 280/12-1 dated 04.08.2021, construction of building near TO quarter Part-1 in Sonanadi range, Morghatti (issued to Sarthi Enterprises Kashipur)

ix. Work order no. 289/12-1 dated 04.08.2021, construction of TO quarter/Camp ground floor Part-1 in Sonanadi range, Morghatti (issued to Sarthi Enterprises Kashipur)

On inspection of the above work order, it was discovered by the enquiry committee that DFO, Kalagarh Tiger Reserve has issued 9 orders on 04.08.2021 to Sarthi enterprises for construction work in Morghatti. It appears that in a haste to issue work orders, for the same item of work the work order has been issued twice. (Please refer to serial no. I and v, as well as, iii and iv) The above work was carried out without budget/financial approval/administrative approval and is a clear violation of financial rules.

Conclusion (Financial irregularities)

The works carried out as mentioned above are clear violations of Uttarakhand Procurement Rules 2017, rule no. 39 and 49 (c) (Page no. 427)

The issuing of the above-mentioned work orders exhibits the extremely casual approach of the concerned officer towards government works. In this sequence, the following letters issued by Director CTR, also annexed with the counter affidavit submitted in Hon'ble High Court by PCCF (HoFF) on 09.11.2021 also came to the notice of the enquiry committee.

i. Letter no. 158/13-(1) dated 19.07.2021 (after the field tour of 14.07.2021 of Director) (Page no. 84)

ii. Letter no. 536/13-1 dated 27.08.2021 (Page no. 85)

iii. Letter no. 802/13-1(1) dated 20.09.2021 (Page no. 86)

iv. Letter no. 825/1-13 dated 23.09.2021 (Page no. 87)

In the above-mentioned letters, Director CTR mentioned what are the ongoing activities between Pakhro-Kalagarh and also issued order to cease those activities at once. A copy of these letter was made to PCCF(Wildlife) and Chief Wildlife Warden, and a copy of letters mentioned on (i) and (iii) was also made to PCCF(HoFF). In light of the

178

above, it is clear that almost all the high-ranking officials were aware of the ongoing work being done in Morghatti without administrative/financial approval, yet they failed to stop it. It would have been appropriate for the competent authority to take necessary corrective measures after the first letter issued by Director, CTR on 15.07.2021. The committee concludes that there were administrative lapses on part of the high-ranking officials.

The team noticed one more important incident with respect to building construction in Morghatti. Director, CTR issued order to demolish 4 new under construction buildings (of area 128 sq. m. each) vide letter no. 1123/1-1 dated 03.11.2021 (Page no. 88-89) and the compliance information of the same was conveyed to the CWLW, PCCF (HoFF) and PCCF (Wildlife) vide letter no. 1130/1-1 dated 06.11.2021. (Page no. 91)

It is necessary to mention the reasoning given by Director, CTR in the aforesaid order. He states that forestry/non-forestry activities aren't prohibited in Morghatti region, although for non-forestry activities approval is necessary as per WPA/FCA which has not been taken and for forestry activities administrative/financial approval has not been issued by the competent authority. Hence, the buildings have been constructed illegally and should be demolished.

If these lines are viewed carefully, more or less all the construction activities done in Kalagarh Tiger Reserve (except Pakhro Tiger Safari) has been done illegally. The non-forestry activities don't have approval under WPA/FCA and for the forestry activities necessary administrative/financial approval has been taken. Hence, why was a demolishment order not issued for these construction activities? It is also not clear from the Director CTR's orders that for which work orders issued by DFO Kalagarh i.e., from work order (i) to (ix), the demolishment order was issued by Director CTR?

179

In this context, another shocking fact came to the knowledge of the enquiry team. In Kalagarh Tiger Reserve Division the Dispatch register has possibly been misused post facto, for example:

a) During NTCA's visit DFO, Kalagarh Tiger Reserve informed that various letters (all issued on 31.08.2021) seeking financial approval were sent to Director CTR, **however, Director, CTR has stated that no such letters were received by him**

b) On 04.08.2021 a total of 9 construction related work orders were issued one after the other by DFO, Kalagarh Tiger Reserve Division to Sarthi Enterprises, Kashipur.

c) Similarly, letters (dated 19.07.2021, 27.08.2021, 20.08.2021, 23.09.2021 s.no. i to iv) seeking information regarding new construction activities in between Pakhro and Kalagarh and for halting those work, were issued by Director, CTR to DFO, Kalagarh Tiger Reserve and was also copied to higher level officials, but that the higher-level officials have not taken cognizance of these letters.

PCCF (HoFF) letter no. 2059/1-1 dated 19.01.2022 (Page no. 228) is a solid proof of the fact that the dispatch register of DFO, Kalagarh Tiger Reserve Division has been tampered with. Leaving blank letter numbers in the dispatch register of any office clearly shows the intent of issuing letters on back date in future.

There are varying opinions of different investigators in regard to violation of WPA/FCA/IFA during the execution of construction activities in Morghatti. For e.g., NTCA has mentioned the violation of WPA/FCA whereas, no comment has been made in this regard by the Government of India, MoEFCC. Facts regarding violation of WPA/FCA have been mentioned in the affidavit filed in the Hon'ble High Court on 09.11.2021 and Director, CTR has mentioned the violation of clause 26(1) (h) of IFA 1927.

The IT team accompanying the enquiry team during the filed visit showed the KML file (Photo plate no. 5), and it is clear from the google image of March 2021 that there were trees prior to the construction which must have been removed for carrying out the

construction activities. Since the constructed building has been demolished by the order dated 02.11.2021 issued by Director, CTR, a large amount debris has deposited in the area. (Photo plate no. 6) Hence, it is not possible to see the stumps of the felled trees.

In this context, three letter issued by DFO, Kalagarh Tiger Reserve came into the cognizance of the committee: letter no. 483/3-2 dated 25.08.2021 (page no. 118), letter no. 484/3-2 dated 25.08.2021 (page no. 154) and letter no. 485/3-2 dated 25.08.2021 (page no. 153). In all the three letters DFO, Kalagarh Tiger Reserve has mentioned seeking various approvals. In these letters the subject is clearly mentioned as, "for convenience of tourists/staff" and this describes activities of Kugadda /Morghatti areas in Palain range/Sonanadi range. This makes it clear whether the DFO, Kalagarh Tiger Reserve had the intention of establishing large scale tourist facilities in these areas?. Moreover, the affidavit submitted in the Hon'ble High Court on 09.11.2021 by PCCF(HoFF), clearly states that as per the TCP no tourist facilities can be established without WPA/FCA approvals. (Page no.49) The former PCCF (HoFF), in his letter 802/P.O. dated 02.11.2021 (Page no. 290) addressed to Chief Secretary Uttarakhand, has clearly revealed that construction activities were being carried out in the aforesaid areas from the point of view of tourism.

After review, the enquiry committee found that in the aforesaid areas (Tiger Reserve area) clause 18(2), clause 27(2,3,4), clause 30, clause 32 and clause 33(b, c) of W(P)A, 1972 are in effect. All these clauses were studied in-depth and it was found that the work done in Morghatti possibly don't draw attention towards these clauses.

Conclusion (Various Violations)

Some members of the team are of the opinion that the deposited debris post demolition contains iron rods, cement, bricks etc. which comes under the definition of litter and it draws attention of clause 27(d) of WPA. Legal opinion can be taken in this matter.

181

After going through the available documents, it is clear that attempts to establish some tourist facilities were made in the area. Tourism/Eco-tourism being non-forestry work is a clear violation of clause 2(2) of the FCA 1980.

Similarly, by examining google image it is clear that formerly there were trees in the aforesaid area, which were removed during construction. This is a violation of clause 26-1 (f and h) of IFA 1927. It is not possible to estimate the number of trees that were removed, using Google images but for this high technology will be required. For this purpose, order was issued by PCCF(HoFF) on 19.01.2022 to obtain imagery from NRSA and collect concrete evidence of tree removal.

The list of officers responsible for execution of this work is provided in table 1.

3. Construction of Wall in Kalagarh Tiger Reserve: -

A. NTCA Findings: -

NTCA has not provided any comments regarding this matter in its report (26-30 September 2021).

B. IRO (GOI, MoEFCC, Regional Office, Dehradun) Findings: -

GoI, MoEFCC has not provided any comments regarding this matter in its tour report (25-26 October 2021).

C. Affidavit filed on 09.11.2021 in Hon'ble High Court, Uttarakhand by PCCF(HoFF)/PCCF(Wildlife)/Director, CTR: -

The affidavit does not contain any facts regarding this matter.

D. The information submitted by the present DFO, Kalagarh Tiger Reserve and Director, CTR in response to the letter no. 1853/1-41(iv) dated 07.01.2022 of the enquiry committee: -

182

Director, CTR provided detailed information with various annexures vide his letter no. 1651/1-41 dated 12.01.2022. (Page no. 129-150) The summary of the provided information is as follows:

1. A wall of total 3524 m was envisaged out of which 2820 m was constructed at various places and the payment of Rs. 32.87 Lakhs for 372 m has been made through CAMPA.
2. For the said work, fund was not available in the compatible budget head, there was no availability of budget for the said work. Financial/administrative approvals have been issued from the division level.
3. The work commenced on 05.07.2021 and 2820 m has been constructed so far.
4. There is no violation of IFA/WPA/FCA for the above-mentioned work.
5. As per the information provided by Director, CTR the following work orders were issued at division level. (Page no. 131-141)

i. Work order no. 499/12-1 dated 26.08.2021: - Sonanadi range, Kalushaheed c.n. 17 job no. 03, 200 m elephant wall construction. (Work order issued to Mr. Bhupendra Singh, Contractor, Village Kuankheda Post Enclosurepur District Bijnor)

ii. Work order no. 500/12-1 dated 26.08.2021: - Sonanadi range, Kalushaheed c.n. 14 job no. 02, 200 m elephant wall construction. (Work order issued to Mr. Bhupendra Singh, Contractor, Village Kuankheda Post Enclosurepur District Bijnor)

iii. Work order no. 501/12-1 dated 26.08.2021: - Sonanadi range, Kalushaheed c.n. 14 job no. 01, 200 m elephant wall construction. (Work order issued to Mr. Bhupendra Singh, Contractor, Village Kuankheda Post Enclosurepur District Bijnor)

581

183

iv. Work order no. 503/12-1 dated 26.08.2021: - Sonanadi range, Kalushaheed c.n. 14 job no. 4, 200 m elephant wall construction. (Work order issued to Mr. Vikram Singh, Contractor, Village Kuankheda Post Enclosurepur District Bijnor)

v. Work order no. 504/12-1 dated 26.08.2021: - Sonanadi range, Kalushaheed c.n. 14 job no. 5, 200 m elephant wall construction. (Work order issued to Mr. Vikram Singh, Contractor, Village Kuankheda Post Enclosurepur District Bijnor)

vi. Work order no. 551/12-1 dated 31.08.2021: - Pakhro range, Dhaulkhand c.n. 6 in job 1, 200 m elephant wall construction around Tiger enclosure in Ramjiwala beat. (Work order issued to K.K. Contractor, Enclosurepur District Bijnor)

vii. Work order no. 552/12-1 dated 31.08.2021: - Pakhro range, Dhaulkhand c,n. 6 in job 2, 200 m.elephant proof wall construction around Tiger enclosure in Ramjiwala beat. (Work order issued to K.K. Contractor, Enclosurepur District Bijnor)

viii. Work order no. 553/12-1 dated 31.08.2021: - Pakhro range, Dhaulkhand c.n. 6 in job 3, 200 m elephant proof wall construction around Tiger enclosure in Ramjiwala beat. (Work order issued to K.K. Contractor, Enclosurepur District Bijnor)

ix. Work order no. 853/12-1 dated 30.09.2021: - Sonanadi range, Kalushaheed c.n. 14, 1 km elephant wall construction on Neemshrot boundary for protection from wildlife. (Work order issued to Mr. Rajesh Kumar, Village Gazipur, Sabhachan District Bijnor)

281

184

x. Work order no. 1135/12-1 dated 29.09.2021: - Kalagrah c.n.8, 100m protection wall construction. (Work order issued to Mr. Komal Singh, Village Jhalari, Post Naseeri District Bijnor)

xi. Work order no. 1146/12-1 dated 30.10.2021: - Kalagrah c.n.8, 120m protection wall construction. (Work order issued to Mr. Komal Singh, Village Jhalari, Post Naseeri District Bijnor)

As above, a total of 11 work orders were issued between 26.08.2021 to 30.10.2021 (200+200+200+200+200+200+200+200+1000+100+120=2820 m) and a copy of all the work orders was also addressed to Director, GTR.

Apart from the above-mentioned letters, a copy of bills paid by DFO, Kalagarh Tiger Reserve is also annexed. (Page no. 142-150)

i. Voucher no. 8/Sona/2021-22 paid to Dilshaad Khan: Sonanadi range, Neemshrot to Nalkatta c.n. 5 41 m 2nd Elephant proof wall: Total amount 3,45,884.00.

ii. Voucher no. 09/Sona/2021-22 paid to Dilshaad Khan: Sonanadi range, Neemshrot to Nalkatta c.n. 5 41 m 1st Elephant proof wall: Total amount 3,45,884.00.

iii. Voucher no. 07/Sona/2021-22 paid to Mr. Vikram Singh: 50 m Elephant proof wall along interstate boundary in plot 1 of Badwali chowki of Sonanadi range, Kalushaheed East beat Kalushaheed c.n. 14: Total amount 4,51,937.00.

iv. Voucher no. 6/Sona/2021-22 paid to Mr. Vikram Singh: 50 m Elephant proof wall along interstate boundary in plot 2 of Badwali chowki of Sonanadi range, Kalushaheed East beat Kalushaheed c.n. 14: Total amount 4,51,937.00.

v. Voucher no. 5/Sona/2021-22 paid to Mr. Nishant Kumar: 40 m 2nd Elephant proof wall along interstate boundary from Sonanadi range, Kalagarh West beat Kalagarh c.n. 8 to Kalagarh range: Total amount 3,27,543.00.

184

185

vi. Voucher no. 3/Sona/2021-22 (7/2021) paid to Naresh Kumar Ghildiyal Sonanadi range Kalagarh forest complex 50 m 1st elephant proof wall: Total amount 4,60,001.00.

vii. Voucher no.2/Sona/2021-22 (7/2021) paid to Mr. Bhupendra Singh Sonanadi range Khairagakad beat, Kalushaheed c.n. 16, Khubbawali chowki plot no.02, interstate boundary 50 m elephant proof wall: Total amount 4,51,937.00.

viii. Voucher no.01/Sona/2021-22 (7/2021) paid to Mr. Bhupendra Singh Sonanadi range Khairagakad beat, Kalushaheed c.n. 16, Khubbawali chowki plot no.1, interstate boundary 50 m elephant proof wall: Total amount 4,51,937.00.

ix. Voucher no.4/Sona/2021-22 (7/2021) paid to Mr. Naresh Chandra Ghildiyal Sonanadi range, construction of wall for solar fencing around Kalagarh Forest Complex: Total amount 2,12,940.00. (Wall measurements not recorded)

As above, a total payment of Rs. 35 lakhs (each bill less than 5 lakhs) was made in the month of July 2021 by DFO, Kalagarh Tiger Reserve Division for 372 m (41+41+50+50+40+50+50+50=372) elephant wall construction.

E. Findings of Enquiry team:

The enquiry committee finds the Divisional Forest Officer, Kalagarh Tiger Reserve Division issuing 11 work orders for 2820 meter elephant wall (Estimated Cost of which would fall between 2.5 to 3.0 crore) and 9 bills for elephant wall and 1 bill for Solar Fencing. total 372 meter wall (total payment of about Rs. 32.87 lakhs) issued and payments made as completely in violation of rules. After analysing the documents, the enquiry committee was of the opinion as to how a responsible government officer can perform in such a manner. In this regard the enquiry committee would like to make clear that in irrespective of any approved TCP guidelines, any approval of APO under CAMPA, any work proposed under State Sector/ Central plan, for executing any government

186

work there is definite procedure and protocol prescribed, in compliance of which availability of budget, financial and administrative sanctions and compliance of procurement rules is mandatory.

In connection of same, the letter no. 952/3-33(5)/2021-22 Dated 19.01.2022 issued by the CEO, CAMPA also came to the knowledge of the enquiry team (Page No. 332-339) vide which the CEO CAMPA had sought the details from the Divisional Forest Officer, Kalagarh Tiger Reserve Division about the expenditure incurred of Rs. 189.13 lakhs in addition to the sanctioned yearly working plan 2021-22. In the said letter, there is no mention of the elephant wall under the released fund of Rs. 416.47 Lakhs for year 2021-2022.It is therefore clear that the payments made by the Divisional Forest Officer, Kalagarh Tiger Reserve Division worth Rs. 35 Lakhs during the month of July 2021 under the head CAMPA were unauthorised. Further, in the para no. 4 and 5. of the said letter, it is clearly mentioned that the achievement of the physical goals should be measured against the funds released only and the financial/administrative approval must be taken from the competent authority at suitable level. In point no 6 of the said letter, it is further mentioned that timely/effective actions must be ensured for administrative/financial management at Division/Circle level. Explanation from Divisional Forest Officer Kalagarh Tiger Reserve Division is also sought on the aforementioned irregularities by CEO CAMPA through the said letter. The enquiry committee found administrative lapses on the part of the officers at higher level on this point.

Some photographs of the said constructed wall (Photo plate no.7/8) are annexed. At several places elephant wall is constructed in the midst of the forest. The requirement of elephant wall from all four sides of Pakhro Safari enclosure no.1 is beyond understanding. After analyzing 10 years approved TCP (tiger conservation plan) for the years 2012-13 to 2021-22 it is clear that there is target of construction of 2 K.M. elephant wall in the entire CTR area

321

187

(page no. 233-238). It has come to the knowledge, that for the said wall bills worth Rs.35 lakhs for the First Stage were already charged in the month 7/2021-22 and in the last 6 days of the month August (in between 26 August to 31 August) 11 work orders for 2820-meter elephant wall were issued. The copy of these bills was also sent to Director, Corbett Tiger Reserve. There is full possibility that the information regarding these works being done were directly or in-directly was available with the senior level officers. Without any financial and administrative approval and without availability of budget, execution of these works continued and without authority payment for 372-meter wall was also done under CAMPA Scheme. In connection to this elephant wall three other work orders were received from different sources at the stage of final preparation of enquiry report, these three work orders are other than the work orders mentioned at Sl. no. (i) to (xi) (Page no.410-412)

xii. Work order no.841/12-1 dated 30.09.2021, for Pakhro Safari construction of tiger enclosure and 0-1 K.M. elephant protection boundary wall from four sides (work order is issued in the name of Shri Ramesh Singh, Village Post Khaneta Talla, Patti Vichla Enclosurelpur, District Pauri)

xiii. Work order no.842/12-1 Dated 30.09.2021, for Pakhro Safari construction of tiger enclosure and 1-2 K.M. elephant protection boundary wall from four sides (work order is issued in the name of Shri Ramesh Singh, Village Post Khaneta Talla, Patti Vichla Enclosurelpur, District Pauri)

xiv. Work order no.852/12-1 dated 30.09.2021, for Pakhro Safari construction of tiger enclosure and 2-3 K.M. elephant protection boundary wall from four sides (work order is issued in the name of Shri Ramesh Singh, Village Post Khaneta Talla, Patti Vichla Enclosurelpur, District Pauri)

These three work orders are of almost 3000 meters which is surprising to the enquiry team. In this way, it means that 3000 meters + earlier mentioned work

orders of 2820 meter up to point no. (i) to (xi) + earlier paid bills for 372 meters in between sl no. (i) to (ix) total = 6192-meter elephant wall being constructed is evident from evidences collected. Most probably the Director, Corbett Tiger Reserve was also not aware about these three work orders being issued because information supplied by him does not mention this fact. In such a situation it can be said to be a big administrative negligence, where the senior level officers are unaware that construction of wall is being done on such a large scale without sanction. In this regard the team has already expressed earlier that in future when, where, any more letters or work orders etc. may appear, cannot be said. At this stage based on the evidences collected in the elephant wall matter, the committee finds that in the execution of this work there is large scale violation of financial rules.

Conclusions (Financial violation)

1. For the execution of Government work the Uttarakhand Procurement Rules, 2017 Rule 39, rule 49 (c) rule 3(10) and rule 40 (4) are clearly violated.

2. For the said work unauthorized payment is made from CAMPA Scheme therefore, this work is violation of Section 35 of CAMPA Rule (CAFR), 2018.

The review of said wall under provisions of WPA/FCA/IFA was a challenging task before the enquiry committee. Since construction of such walls is an approved activity performed by the Forest Department to avoid man-animal conflict. The construction of 1 K.M. wall costs around Rs. 80 lakhs to 1 crore, thus it is a cost intensive activity. The 6000-meter wall is erected without any financial and administrative approval, with respect to this wall work orders of about Rs. 5 to 6 crores are issued and expenses are borne by the contractors. How, money for work done would be transferred to work agencies, and what is the hidden objective behind the work being done at such a large scale in anticipation by

189

the contractors is not clear? In this regard the letter 802/P.O. dated 02.11.2021 by the then Principal Chief Conservator of Forest (HoFF) was also placed before the committee, which was written by him to Chief Secretary, Uttarakhand which at point no.5 mentions that an amount of Rs. 8 crores under the CAMPA Scheme was requested to be disbursed to Divisional Forest Officer, Kalagarh Tiger Reserve Division. (Page no. 290)

At present the applicable IFMS for payment of work done may not recognize such works in the absence of either administrative sanction not financial sanction and for which there was no budget available. This part of the enquiry also draws attention towards conspiracy and expresses opinion that for these works done whether there are any / any persons / specific person who is extended indirect benefit (in intangible form such as wood, boulders, soil, etc.). The team is of the view that this is in itself a subject matter of third-party high-level enquiry.

Conclusions (violation of law)

In this regard the minutes issued on 19.01.2022 (Page no. 16-18) by the Principal Chief Conservator (HoFF), Uttarakhand also requires to be analysed. Because after considering construction wall in the forest area, the possibility of removal of trees at many places cannot be ignored. After cogent proof of removal of trees is it would be a clear violation to the provisions of Section 26-1 (f and h) of Indian Forest Act.

For the construction of elephant wall, if boulders are extracted from forest area, then the matter would be violation of section 26-1 (g) of the Indian Forest Act.

The names of employees/officers posted in the concerned area when the work was executed are mentioned in annexed Table no.1.

4. Construction in Kugadda Range, Plain Range: -

A. NTCA findings: -

The NTCA in its field inspection report (26-30 September 2021) have not commented on this subject matter.

B. IRO (Government of India, Ministry of Forest, Environment and Climate Change, regional Office Dehradun) Findings: -

Government of India, Ministry of Forest, Environment and Climate Change have merely given introduction of Kugadda Range, Plain Range and have mere stated facts of some work orders being issued and about construction related facts. There is no comment on FCA/IFA/WPA violation. Total 7 work orders for T.O. quarter, 3 work orders for out-house and 1 work order for reception are issued. IRO in its report has stated that 6 buildings in the name of T.O. quarter are being constructed outside the Kugadda camp area, 2 buildings are also being constructed inside the Kugadda camp in name of Deputy Range quarter and patrolling station. They were informed during the area inspection that all these activities are being done to facilitate tourism activities. (Page no.35-38)

C. The affidavit filed by Principal Chief Conservator of Forest (HoFF), Uttarakhand/Principal Chief Conservator of Forest (Wildlife)/ Director, Corbett Tiger Reserve in the Hon'ble High Court dated 09.11.2021: -

In the affidavit there is no comment on construction in Kugadda Range Plain Range.

D. The enquiry team vide its letter 1653/1-41(iv) dated 07.01.2022 sought information from Divisional Forest Officer, Kalagarh Tiger Reserve Division and Director, Corbett Tiger Reserve which was provided duly signed: -

Director, Corbett Tiger Reserve vide his letter 1651/1-41 dated 12.01.2022 provided detailed information with relevant annexure. (Page no. 151-161). The summary of information is as follows: -

191

1. Two buildings as residence for employees are constructed on the ground floor measuring 10.49-meter X 11.17 meter.

2. No budget was available for the work; no financial and administrative sanction has been obtained.

3. The work began on 16.08.2021 and is incomplete at this stage. For the work no bill is charged and no provisions of WPA/FCA/IFA are violated. With the above letter, the Director CTR has also provided some important annexures.

The letter 484/3-2 dated 25.08.2021 of Divisional Forest Officer, Kalagarh Tiger Reserve Division by which he had sent proposals seeking T.A.C./ financial approval to Director, Corbett Tiger Reserve for tourist/employees' facilities at Kugadda Range. (Page no. 151-152)

I. Construction of Reception Centre: -	Rs.29.66 lakhs
II. Construction of Mess: -	Rs. 38.30 lakhs
III. Construction of Range Office/resident: -	Rs.46.32 lakhs
IV. Construction of Staff quarter/garage:	Rs. 41.92 lakhs

The Divisional Forest Officer, Kalagarh Tiger Division again vide letter 485/3-2 dated 25.08.2021 had sent proposals under T.A.C./ financial approval to Director, Corbett Tiger Reserve for tourism/employees' facilities in Kugadda area. (Page no. 153)

I. Construction of T.O. quarter/cottage at Kugadda: -	Rs.61.35 lakhs
II. Construction of T.O. quarter/cottage at Kugadda: -	Rs. 61.36 lakhs
III. Construction of Staff quarter/garage at Kugadda: -	Rs.61.36 lakhs
IV. Construction of T.O. quarter Unit- 3 :	Rs. 59.43 lakhs

192

The copy of both these letters is sent to Principal Chief Conservator of Forest (Wildlife)/ Chief Wildlife Warden and Add. Principal Chief Conservator of Forest, Planning and Finance Management.

Along with the above information the work orders issued by the Divisional Forest Officer Kalagarh Tiger Reserve Division were also placed which are as follows: -(Page no.155-161)

i. Work order no. 309/12-1 dated 04.08.2021 for construction of T.O. quarter guide room Part-1 at Kugadda. (Work order issued in the name M/s D.P. Singh contractor Kashipur)

ii. Work order no. 310/12-1 dated 04.08.2021 for construction of T.O. quarter guide room Part-2 at Kugadda. (Work order issued in the name M/s D.P. Singh contractor Kashipur)

iii. Work order no. 298/12-1 dated 04.08.2021 for construction of T.O. quarter guide room Part-2 at Sendhikhal. (Work order issued in the name M/s D.P. Singh contractor Kashipur)

iv. work order no. 311/12-1 dated 04.08.2021 for construction of T.O. quarter guide room Part-3 at Kugadda. (Work order issued in the name M/s D.P. Singh contractor Kashipur)

v. Work order no. 304/12-1 dated 04.08.2021 for construction of T.O. quarter Part-1 at Kugadda. (Work order issued in the name M/s D.P. Singh contractor Kashipur)

vi. Work order no. 305/12-1 dated 04.08.2021 for construction of T.O. quarter Part-2 at Kugadda. (Work order issued in the name M/s D.P. Singh contractor Kashipur)

vii. Work order no. 306/12-1 dated 04.08.2021 for construction of T.O. quarter Part-3 at Kugadda. (Work order issued in the name M/s D.P. Singh contractor Kashipur)

Copy of all the above work orders were also sent to Director, Corbett Tiger Reserve. Apart from above work orders the Divisional Forest Officer, Kalagarh Tiger Reserve Division has also issued other work orders which came to the knowledge of enquiry committee, as these are annexed in the IRO report but are not annexed in the information submitted by Director, Corbett Tiger Reserve. (Page no. 229-232)

193

viii. Work order no. 297/12-1 dated 04.08.2021 for construction of T.O. quarter guide room Part-1 at Sendhikhal. (Work order issued in the name M/s D.P. Singh contractor Kashipur)

ix. Work order no. 267/12-1 dated 04.08.2021 for construction of out-house Part-1 at Kugadda. (Work order issued in the name M/s D.P. Singh contractor Kashipur)

x. Work order no. 302/12-1 dated 04.08.2021 for construction of out-house Part-2 at Kugadda. (Work order issued in the name M/s D.P. Singh contractor Kashipur)

xi. Work order no. 303/12-1 dated 04.08.2021 for construction of out-house Part-3 at Kugadda. (Work order issued in the name M/s D.P. Singh contractor Kashipur)

E. Enquiry Team enquiry and findings: -

Accordingly, the enquiry committee analyzed the issue and became clear that possibly even the Director, Corbett Tiger Reserve was not aware of the fact as to how many construction works were being done in Kugadda Area , for these reasons he has informed that 2 buildings measuring 10.49 meter X 11.17 meter are being constructed for employees and has stated that with regard to them as well no work order were issued, whereas he has annexed 7 work orders with the information provided by him. (Page no.155-161). The copy of all these work orders were sent to Director, Corbett Tiger Reserve. In the inspection note by the Ministry of Forest, Environment and Climate Change it is specifically mentioned that 6 buildings are being constructed outside the Kugadda Camp, 2 buildings are being constructed inside the Kugadda Camp and total 7 work orders for T.O., 3 for out-house and 1 for reception center have been issued. Accordingly, it is clear that the Director, Corbett Tiger Reserve was either not at all aware about the construction activity or he is deliberately not placing the truth. On this point the enquiry committee finds administrative lapses on the part of senior level officers. The enquiry team on 11.01.2022 could not inspect the spot due to lack of time.

With regard to financial/administrative sanction the situation is the same as it was in earlier works. The process of issuing work orders was so speedy that without there being

any budget for the work, without any financial or administrative approval in a span of one day on 04.08.2021, 11 work orders were issued in the name of single contractor M/s D.P. Singh. The violation of financial provisions was committed in the following manner: -

Finding (financial illegalities)

The Provisions of Uttarakhand Procurement Rules, 2017- rule 39, rule 3(10), rule 40(4) and rule 49(c) have been violated while conducting Government work.(Page no. 427)

Considering, such a construction at large scale in this area, why any senior officer did not interfere and stopped the construction activity when the copy of work orders were sent to Director, Corbett Tiger Reserve and letter with request for T.A.C. /financial sanction sent to Director, Corbett Tiger Reserve with copies of this letter were also sent to Principal Chief Conservator of Forest (Wildlife), Chief Wildlife Warden. In this matter as well, the work was being done without budget/without approvals from higher level, and absence of timely interference in accordance with law are clearly visible and on this point the enquiry team clearly finds administrative lapses on the part of senior level officers.

The analysis of construction activity at Kugadda from legal perspective is very interesting. After viewing the Divisional Forest Officer, Kalagarh Tiger Reserve Division letter 484/3-2 dated 25.08.2021 (Page no. 154) requesting for TAC/financial sanction and letter 485/3-2 dated 25.08.2021 (Page no. 153) requesting for construction of Reception Centre/Mess construction/T.O. quarter cottage construction etc. and issued work orders for T.O. quarter guide room Part-1, Part-2, Part-3 construction and T.O. quarter Part-1 Part-2, Part-3 etc. and after reading inspection note of Government of India, Ministry of Forest, Environment and Climate Change it is clear felt that at this spot tourist facility was being constructed at a large level. Which is mentioned in the Divisional Forest Officer, Kalagarh Tiger Reserve Division request for TAC/financial sanction letter 484/3-2 dated 25.08.2021 and in letter 485/3-2 dated 25.08.2021 with reference to financial sanction/TAC of the estimates of various construction works to be undertaken within division in Sonanadi and Plain range for the convenience of tourists/staff.

195

This is also clear that tourism is non-forestry activity.

The TCA does not provide for creation of such facilities/construction sanctions without approval under FCA 1980/WPA 1972, whereas for eco-tourism in the Government of India letter File No. 5-2/2017-FC Part(1) dated 25.10.2021 (page no. 239-243) the following provisions are given:

"Development/construction of facilities which are not of permanent nature, in forest areas for the purpose eco-tourism by government authorities shall not be considered as non-forestry activity for the purpose of FCA 1980"

Said arrangements are issued by letter dated 25.10.2021. According to the guidelines applicable prior to this, in para 12.13 (Page no. 241)

"12.13 ecotourism: is a non-forestry activity and will be allowed in PA if the said activities are a part of management plan/TCP and are duly approved by central government."

And the area in question which is a tiger reserve, like in Morghatti (as is stated by the Principal Chief Conservator of Forest (HoFF), Uttarakhand in his counter affidavit dated 09.11.2021 that in such area before establishing tourism facility approval under FCA is mandatory).

Conclusion (violation of law)

After analyses of the documents pertaining to the area in question it is clear that efforts were made to develop some tourist facilities in this area. Tourist activity/eco-tourism are non-forestry activities for these reasons the activities being done in this area are clear violation of section 2(2) of FCA 1980.

Considering the possibility of felling of trees, the Principal Chief Conservator of Forest (HoFF), Uttarakhand has on 19.01.2022 issued directions for NRSA imagery for conformed proof. If the results suggest felling of trees, then along with illegal felling of trees, the issue of disposal of trees would be a subject matter of enquiry.

179 196

On proof of felling of trees such action shall be violation of Section 26 (f and h) of the Indian Forest act, 1927.

The names of employees/officers posted in the concerned area when the work was executed are mentioned in annexed Table no.1.

5. Construction of buildings in Pakhro Forest Rest House Campus: -

A. NTCA Findings: -

NTCA in its inspection (26-30 September 2021) report has informed that, similar to Morghati, in Pakhro as well 4 units were being constructed. The structure of these constructions is in cottage form which is used for tourism purposes. Because this area is buffer of the Corbett Tiger Reserve, therefore, approval under WPA 1972 and FCA 1980 is mandatory. The Divisional Forest Officer had informed that vide letter 541,542,544,545,547,548,549,550,551/3-2 all dated 31.08.2021 approval was sought from the Director. Director informed that these letters were never received by him. (Page no. 22)

B. IRO (Government of India, Ministry of Forest, Environment and Climate Change, regional Office Dehradun) Findings: -

Government of India Ministry of Forest, Environment and Climate Change in its inspection (25-26 October 2021) report has stated that Divisional Forest Officer, Kalagarh Tiger Reserve Division has informed that the 4 identical double story buildings (each having 4 rooms with attached bathroom facility) are –veterinary staff residence, curator, range officer residence. **The Government of India Ministry of Forest, Environment and Climate Change team felt this explanation completely false and held this construction violation of Forest Conservation Act, 1980 and Indian Forest Act, 1927.** The Director had also directed to stop the said construction but the Divisional Forest Officer did not agree. The report gave reference of the Director, Corbett Tiger reserve letter dated 27.08.2021 (Page no.85 & 246) dated 23.09.2021 (Page no.87 & 245) dated 23.10.2021 (Page no. 244) and

197

vii.Work order no. 1052/12-1 dated 22.10.2021: - construction of T.O. quarter 2 ground Floor at Pakhro in Pakhro Range. (work order is issued to Exclusive Design Pvt. Ltd. , Village Ramagaón , P.O. Gumkhal, Pauri Garhwal)

viii. Work order no. 1053/12-1 dated 22.10.2021: - construction of T.O. quarter 2 1st Floor at Pakhro in Pakhro Range. (work order is issued to Exclusive Design Pvt. Ltd., Village Ramagaon , P.O. Gumkhal, Pauri Garhwal)

The copy of all the above-mentioned work orders is also sent to Director, Corbett Tiger Reserve.

Apart from above the Director, Corbett Tiger Reserve has also submitted the copies as follows: -

1. The Divisional Forest Officer, Kalagarh Tiger Reserve Division letter no, 437/3-2 dated 19.08.2021 sent to Chief Wildlife Warden (through Director, Corbett Tiger Reserve), by this letter the Divisional Forest Officer, Kalagarh Tiger Reserve Division requested to give approval for the following works:- (page no. 164)

i. Touring quarter at Pakhro/ veterinary officer residence / camp office construction/: - 94.20 lakhs.

ii. Pharmacist/Assistant /Curator residence at Pakhro: - Rs.59.66 lakhs

iii. Curator/Tiger safari in-charge residence/ office/ other staff keeper residence at Pakhro: Rs.59.55 lakhs

iv. Range Office at Pakhro/ Deputy Conservator of Forest- Divisional Forest Officer camp hut: -59.66 lakhs

Total: - 273.18 lakhs.

2. Divisional Forest Officer, Kalagarh Tiger Reserve Division letter 1326/3-2 dated 22.11.2021 (page no. 163) sent to Chief Wildlife Warden (through Director, Corbett Tiger Reserve), by this letter the Divisional Forest Officer, Kalagarh Tiger Reserve Division is

asking that in respect to the above works approval was sought by him, which are pending at the level of the Chief Wildlife Warden, for executing these works there is exemption in Forest (Conservation) Act, 1982, these works are in accordance with the requirements of T.C.P.. The works of this nature are placed in APO, request is sought to grant financial-technical sanction, on budget being allotted the payments are made. Demand for budget is made, it is being said that approval is not being given at the level of Chief Wildlife Warden. Therefore, this work is illegal. **Kindly inform, whether you have given any due permission to execute similar nature of works in any part of the tiger reserve?** Divisional Forest Officer, Kalagarh Tiger Reserve Division in his letter have mentioned the following works: -

i. Construction of 5 Culvert on Sonanadi road :- Rs. 43.03 lakhs

ii. Construction of 04 buildings for employees at Morghatti in Sonanadi Range:- Rs.237.72 lakhs

iii. Construction of 04 buildings for employees at Pakhro forest rest house in Pakhro Range : - Rs.273.18 lakhs

iv. Construction of water body at Pakhro : - Rs. 25.00 lakhs

E. Enquiry Committee analyses and conclusions: -

The above factual information which is quite complicated and also varied, it was very difficult for the enquiry committee to express its opinion and draw its conclusions. However, the analyses of the entire matter are being done in the following manner: -

The stand of Corbett Park administration on the issue construction of buildings in Pakhro is varying with time. For example:

- During the NTCA inspection (26-30 September 2021) the Director, Corbett Tiger Reserve and Divisional Forest Officer, Kalagarh Tiger Reserve Division were present, the fact was brought to light that that Divisional Forest Officer, Kalagarh Tiger Reserve Division vide several letters, about 9 letters all dated 31.08.2021 (Page

821

199

no.22) requested the Director, Corbett Tiger Reserve for financial approval but no approval was given by him. The Director, Corbett Tiger Reserve submitted before the NTCA that he did not receive these letters. At this point efforts were made to express unawareness about facts because the Divisional Forest Officer, Kalagarh Tiger Reserve Division had already issued 4 work orders (point no. i to iv) in the month of July 2021 and the Divisional Forest Officer, Kalagarh Tiger Reserve Division vide his letter 437/3-2 dated 19.08.2021 (Page no. 164) requested to grant approval for works worth Rs. 2.73 crore to the Chief Wildlife Warden (through Director, Corbett Tiger Reserve) and subsequently on 22.10.2021 the Divisional Forest Officer, Kalagarh Tiger Reserve Division issued 4 more work orders for construction of buildings. (Sl.no. v to viii) From this it is clearly established that the on-going construction of buildings whatsoever, in Pakhro Forest Rest House was within the knowledge of all concerned.

- Again, after one month when the Government of India, Ministry of Forest, Environment and Climate Change conducted inspection (25-26 October 2021) the Director, Corbett Tiger Reserve and Divisional Forest Officer, Kalagarh Tiger Reserve Division were present. The Director, Corbett Tiger Reserve very specifically stated that vide his several letters directed the Divisional Forest Officer, Kalagarh Tiger Reserve Division to stop the construction activities but he did not obey the directions. From this it is clear that the Corbett Tiger Reserve, administration during this period had begun raising concern over the construction activities before the Divisional Forest Officer, Kalagarh Tiger Reserve Division. The enquiry committee also experienced that the Director, Corbett Tiger Reserve letters requesting to stop construction activities, to which he is refering again and again were also sent to very higher level from time to time.

- Again after around one month when the Principal Chief Conservator of Forest (HoFF), Uttarakhand, Principal Chief Conservator of Forest (Wildlife)/ Director, Corbett Tiger Reserve conducted site inspection on 31.11.2021 and thereafter in

102

200

the counter affidavit dated 09.11.2021 filed before the Hon'ble High Court have viewed the construction activities around Pakhro Forest Rest House connected to sanctioned Pakhro Tiger safari works, and placed facts that due to several circumstances the place of construction was changed.

Accordingly, if the matter is viewed in depth, then the intensive review of works could had been done in the month of July itself and the illegal activities contrary to law could had been stopped/changed/corrected, by the combined effective efforts by concerned officers, this did not happen. On this point the enquiry committee finds administrative lapses on the part of senior level officers.

Now, if the work orders issued by the Divisional Forest Officer, Kalagarh Tiger Reserve Division are viewed, it is realized that the Divisional Forest Officer, Kalagarh Tiger Reserve Division has shown unnecessary haste in issuing work orders, due to which the work orders issued by him became suspicious. For example: work order no.241/12-1 dated 28.07.2021 (ii) work order no.1051/12-1 dated 22.10.2021 (v) "camp quarter first floor (1stFloor)" have been issued for same work. The description of work in the work orders issued by Divisional Forest Officer, Kalagarh Tiger Reserve Division appears to be very surprising. In all the work orders T.R. quarter-camp quarter, etc. are mentioned. After all, how many camp quarter/T.R. quarter are visualised in that area? If these buildings are related to Pakhro Safari then in the work orders this is not stated in the description of work, which was mentioned in his letter 437/3-2 dated 19.08.2021 (Page no. 164) for T.A.C./financial approval.

Again when the Divisional Forest Officer, Kalagarh Tiger Reserve Division vide his letter dated 19.08.2021 (Page no.164) sought permission from Chief Wildlife Warden (through Director, Corbett Tiger Reserve), he mentioned around 12-13 different construction works worth Rs. 273.18 lakhs to be done and when on 22.11.2021 (Page no.163) the Divisional Forest Officer, Kalagarh Tiger Reserve Division directly sent letter to Chief Wildlife Warden, the same amount of Rs.273.18

201

lakhs "construction of 4 employees buildings within Pakhro forest rest house in Pakhro Range" is mentioned. The copy of this letter is also sent to Principal Chief Conservator of Forest (HoFF), Uttarakhand and Principal Chief Conservator of Forest (Wildlife).

By 22 November, 2021 there was considerable delay in the matter, the matter had already been taken up at the highest level. The outcome of this was also seen by the various transfer orders dated 25.11.2021 and news published in various news papers. (Page no. 413-416)

As informed by the Director, Corbett Tiger Reserve that for the work no financial/administrative approval was there, there was no budget, (Page no. 162) in view of this fact work orders worth corers of rupees by the Divisional Forest Officer, Kalagarh Tiger Reserve Division was not appropriate. Accordingly, the committee finds that in these construction works the following financial irregularities were committed.

Conclusions (Financial irregularities)

The Provisions of Uttarakhand Procurement Rules, 2017 - rule 39, rule 49(c), rule 3(10) and rule 40(4) have been violated while executing Government work.(Page no. 427)

If this construction work is viewed from legal angle, it is clear that when on 11.01.2022 the enquiry committee conducted the site inspection and viewed the KML file of entire Pakhro forest rest house and the situation as in the month of December, 2020 in Google earth surprising facts were revealed. These works were never under the sanctioned Pakhro Tiger Safari. These works are outside the boundaries of sanctioned Pakhro Tiger safari. (Plate no. 9 ,10, 11, 12) This fact is specifically mentioned in the demolition order dated 03.11.2021 by the Director, Corbett Tiger Reserve (Page no. 88-89) and letter 1165/3-2 dated 16.11.2021 (Page no. 428).

202

Conclusion (violation of law)

On inspection of the area in question some members of the committee have opined, with regard to the location of the buildings close to (in front of forest rest house) and design of these buildings which are different from approved standard forest department building designs, that in the concerned area efforts were made to develop some tourist facilities. Tourism/eco-tourism are non-forestry activities and considering the solid/pakka construction, the violation of section-2(2) of FCA 1980 is committed.

The then Principal Chief Conservator of Forest (HoFF), Uttarakhand had also written letter 802/P.O. dated 02.11.2021 (Page no.290) to the Chief Secretary, Uttarakhand clearly stating that in the area in question construction activity is going on aim to develop tourist facility.

Fact of illegal removal of trees are revealed from Google earth image, the quantity cannot be determined with this image. For this purpose, the Principal Chief Conservator of Forest (HoFF), Uttarakhand have issued direction dated 19.01.2022 (Page no. 16-18), the actual felling of trees can only be determined once the result of this are received.

From the Google earth image, it is revealed that the felling of trees have taken place, therefore, it is evident that this work is in violation of section 26-1 (f and h) of the Indian Forest Act, 1927.

The names of employees/officers posted in this concerned area when the work was executed are mentioned in annexed Table no.1.

6. Pakhro Tiger Safari

In this enquiry, works relating to Pakhro Tiger Safari are as follows: -

1. Construction of water body/hole in Pakhro compartment no.8.

203

2. Construction of 2570 meter, Tiger enclosure/enclosure no. 1 in Gujjar Shrot beat ,Pakhro C. no. 3.

3.Construction of 3000 meter, Tiger enclosure/enclosure no.2 in Gujjar Shrot beat ,Pakhro C. no. 3.

4.Construction of conference hall in Pakhro C. no.3.

5. Construction of administrative building at Gujjar Shrot beat in Pakhro C. no. 3.

6. Construction of 1250 and 1184 meter internal road at Tiger enclosure/enclosure no.1 in Pakhro Tiger Safari.

7. Construction of 5 K.M. service road in Pakhro Tiger enclosure no.1 and 2. (incorporating space between two enclosures and road adjacent to the first enclosure connecting up to service road, the alignment of the service road is along the northern boundary of Pakhro Safari)

With respect to this concerned area different inspection teams/officers have given reports which are being collectively assessed which are as follows: -

A. NTCA Findings: -

The NTCA in its site inspection (26-30 September 2021) report have appraised in the following manner. (page no.20-24)

Water hole near Pakhro: -

Work of excavation of soil from a vast area of land in front of Pakhro forest rest house has been done. During inspection the Divisional Forest Officer, Kalagarh Tiger Reserve Division informed the team that for executing this work no trees were felled but on viewing the surrounding trees in the area, it appears that felling of trees had taken place. From the location of the water body it appears that this was not done for habitat or wildlife

management but for attracting wild animals and to promote / assist in tourism activities. The Divisional Forest Officer, Kalagarh Tiger Reserve Division was unable to produce any sanction from the competent authority for executing this work.

Felling of trees in Pakhro Tiger Safari : -

For Pakhro Tiger Safari permission for felling 163 trees was given by the Government of India. Towards eastern boundary of the safari it was noticed that a road is constructed which inter connects Pakhro- Kotdwar road at three places. Divisional Forest Officer, Kalagarh Tiger Reserve Division informed that these are fire lines which are transect lines in Pakhro-Kotdwar road and are inter-connecting roads. The committee finds that against permission of felling 163 trees, the felling of trees have taken place in much higher numbers which is violation of Indian Forest Act, 1927.

B. IRO (Government of India, Ministry of Forest, Environment and Climate Change , regional Office Dehradun) Findings:-

Government of India Ministry of Forest, Environment and Climate Change in its site inspection (25-26 October 2021) report has stated as follows. (Page no.25-38)

Pakhro Tiger Safari : -

On 10.09.2021 Government of India gave formal approval (Stage-II) for tiger safari over 106.16 hectare land. The administrative block and interpretation centre are under construction which is being made with RCC, whereas, the Government of India for building safari infrastructure gave approval only for use of bamboo and other natural material. Director, Corbett Tiger Reserve informed that this area has movement of elephants and the area is also infested with termites therefore, the main structure is of RCC and later bamboo shall be used over it to make it eco-friendly. It was directed that Director, Corbett Tiger Reserve should construct buildings in accordance with the FCA approved design.

205

Illicit Felling in Tiger Safari Area:

The Forest Corporation were given 2 lots. Lot no. 1 was of 137 trees which was of under construction buildings. Lot no. 2 was of 26 trees which was for the veterinary hospital. Director, Corbett Tiger Reserve informed that a team was constituted for enquiring into the matter of illegal felling of trees. The said team has stated felling of 41 additional trees in 1st lot and 8 more trees in the 2nd lot. Forest Corporation has informed that no illegal felling of trees has taken place. Though, damage was caused while felling of identified trees. There is no doubt that more trees were felled against identified 163 trees. This matter be placed before the REC and appropriate decision be taken for FC violation.

Water body near Pakhro forest rest house : -

In around 1-hectare land excavation upto 1 meter is done. On seeing the area, it is felt that while excavation with JCB machine the trees were removed. Sand excavated from this vast land is also not traceable. The illegal felling of trees will attract various provisions of IFA 1927/WPA 1972.

C. The counter affidavit filed by Principal Chief Conservator of Forest (HoFF), Uttarakhand, Principal Chief Conservator of Forest (Wildlife)/ Director, Corbett Tiger Reserve in the Hon'ble High Court dated 09.11.2021 :-

According to the counter affidavit filed in Hon'ble High Court, the following facts are appraised: -(Page no.50-58)

Construction of water body in Pakhro: -

In the filed counter affidavit, the guideline for construction of water holes/bodies under T.C.P are mentioned, and it is submitted that before beginning construction work the Divisional Forest Officer, Kalagarh Tiger Reserve Division did not hold any consultation or deliberations. Director, Corbett Tiger Reserve also stated that in this regard no advice

was taken from him. On viewing the surrounding area it is noticed that felling of trees had taken place. As to how many trees were removed can be discovered by applying scientific method.

Illegal Felling of trees in Pakhro: -

In the filed counter affidavit, the approvals given by FCA/CZA/NTCA are discussed in detail. In the counter affidavit the facts about proposal for FCA clearance mentioning area statement and availability of budget for the work are discussed the most. There are 2 enclosures relating to Safari. The area is first 20.168 hectare (perimeter 2.26 K.M. and internal safari road 2.26 Km) second 21.47 hectare (perimeter 2.1 Km. and internal safari road 2.46 Km). The Director, Corbett Tiger Reserve vide letter no. 1058/41, dated 26.11.2020 had sent proposal of Rs. 26.81 crore for safari. Thereafter, the Chief Wildlife Warden vide letter 923/6-28 dated 15.09.2022 had sent proposals worth Rs. 102.10 crore with his approval. A detailed enquiry is felt necessary to ascertain the deviation in comparison to the approval. Publication in newspapers about felling of 10,000 trees is not correct. Towards east direction from safari boundary one road has been constructed, which connects the Pakhro-Kotdwar road at three points. Further investigation is necessary to ascertain the situation before that was existing prior to the beginning of the Tiger safari work and situation thereafter so that damage could be assessed. In the counter affidavit there is mention of NTCA latter F.No. 1-3/2019 NTCA dated 12.08.2021 (Page no. 108) which was addressed to the Chief Wildlife Warden, in which directions were issued to send report on illegal felling and illegal construction.

D. The enquiry team vide its letter 1653/1-41(iv) dated 07.01.2022 sought information from Divisional Forest Officer, Kalagarh Tiger Reserve Division and Director, Corbett Tiger Reserve which was provided duly signed: -

Director, Corbett Tiger Reserve vide his letter 1651/1-41 dated 12.01.2022 provided detailed information with relevant annexures. (Page no. 173-222).

1. Water hole construction in Pakhro c.no. 8 near Pakhro Forest Rest House: -

207

Director, Corbett Tiger Reserve vide his letter 1651/1-41 dated 12.01.2022 provided detailed information regarding the above-mentioned work. (Page no. 173-174).

i. **No budget was available for this work, no administrative sanction was available, no financial sanction was available, no bill voucher for this work has been charged.**

ii. Work was done in around 100 x 100 meter.

iii. Work began on 10.08.2021 and is still pending. FCA/WPA/IFA not violated. With the said letter one work order issued by Divisional Forest Officer, Kalagarh Tiger Reserve Division is also annexed.

Along with the above-mentioned letter the following work order issued by DFO, Kalagarh Tiger Reserve is also annexed.

i. Divisional Forest Officer, Kalagarh Tiger Reserve Division work order 266/12-2 dated 30.07.2021 , construction of water hole for the wild animals at Pakhro Beat no. 8 in Pakhro Range. (work order is issued in the name of Shri Prakash Chand Bhardwaj, Village Padampur, Sukhro, Kotdwar) (page no. 174)

2. Construction of interpretation centre in Pakhro c.n. 3: -

The following information was provided by Director, CTR vide letter no. 1651/1-41 dated 12.01.2022. **(Page no. 175-178)**

i. Construction of approximately 48x23.38 sq. m. was being done.

ii. Budget was available for the work. Administrative approval has been taken/ a sum of Rs. 50 lakhs were given as advance from Corbett Tiger Foundation.

iii. The work commenced on 10.03.2021 and is not yet complete.

The following annexures were provided with the above letter: -

- Work order no. 1297/3-2 dated 18.02.2021 of the office of DFO, Kalagarh Tiger Reserve for construction of interpretation centre in Pakhro range: Amount Rs.

POL

208

1,30,41,363.66 (issued to Pramod Kumar, Devidayal Mansions, Shivlalpur Pandey, Ramnagar Nainital) **(Page no. 178)**

- G.O. no. 942/X-2-2021-12(43)2020 issued for financial/administrative approval of an amount of Rs.258.57 lakhs after T.A.C of interpretation centre. The cost will be borne by Corbett Tiger Foundation. **(Page no. 177-178)**

Though the following documents were not part of the provided information, it was received by the enquiry committee from other sources.

- Director, CTR, Ramnagar, tender approval letter no. 944/3-2 dated 1.11.2020. **(Page no. 251)**

3. 2570 m construction in Tiger enclosure 1 at Gujjar strot Pakhro c.n. 3

The following information was shared by Director, CTR vide letter no. 1651/1-41 dated 12.01.2022. **(Page no. 179-193)**

i. **Budget was available for the work. Administrative and financial approval has been taken.**
ii. Work commenced on 10.02.2021 and is not yet complete.
iii. The payment was done via two cheques, first one amounting to Rs. 143.57 lakhs and the second one of approximately Rs. 100.00 lakhs.

The following annexures were provided by Director, CTR with the letter: -

- G.O. dated 31.03.2021 vide which an amount OF Rs. 359.50 lakhs were approved by TAC and an amount of Rs. 143.57 lakhs were released as 1st instalment. **(Page no. 180-181)**
- Finance Controller's letter dated 19.08.2021 vide which an amount of Rs. 100 lakhs were released against Rs. 359.50 lakhs in addition to Rs. 143.57 lakhs. **(Page no. 76-77)**

205 209

- Letter no. 1497/3-2 dated 31.03.2021 of O/o DFO, Kalagarh Tiger Reserve vide which the amount of Rs. 50 lakhs received from Tiger Foundation of CTR as advance was returned in the anticipation of budget. **(Page no. 182)**
- In addition to this, 11 bills were also annexed, out of which an amount of Rs 143.57 lakhs (93,57,000.00) was paid to Mr. Pramod Kumar and Rs. 50,00,000.00 was deposited to Corbett Foundation on 31.03.2021 and out of Rs. 100 lakhs the remaining budget being only 72130, 9 bills were settled in favor of Mr. Pramod Kumar and other labors. **(Page no. 183-193)**

Though the following documents were not provided with the above information but were received separately by the enquiry committee.

- Tender approval vide letter no. 943/3-2 dated 11.11.2020 of the O/o Director, CTR. **(Page no. 253)**
- Work order with letter no. 812/3-2 dated 28.11.2020 of the O/o DFO, Kalagarh tiger Reserve for enclosure construction @1,01,36687.00 per km (Work order issued to Mr. Pramod Kumar, Devidayal masons, Shivlalpur Pandey, Ramnagar, Nainital) **(Page no. 254)**
- **3000 m construction at Tiger enclosure no. 2 in Pakhro c.n. 3**

Director, CTR provided the following information w.r.t. to the above-mentioned work vide letter no. 1651/1-41 dated 12.01.2022. **(Page no. 194-205)**

- For the above work, approval was granted in **the 8th meeting of the governing body** of Corbett Foundation.
- The work commenced on 10.07.2021 (delayed due to COVID), and is yet not complete.
- An amount of Rs. 75 lakhs were given as advance from Corbett Foundation. There is no violation of IFA/FCA/WPA. The minutes of the 8th meeting of Corbett Foundation held on 13.12.202 is annexed.

Apart from the above, the following documents were received by the enquiry committee: -

210

- Letter no. 1757/12-1 dated 02.03.2021 of the O/o Director, CTR vide which tender approval was issued for the above-mentioned work. **(Page no. 255)**

i. Work order with letter no. 1305/12-1 dated 05.03.2021 of the O/o DFO, Kalagarh tiger Reserve for tiger enclosure construction @10424095 per km (Work order issued to M/s Shailputri Associates, Shivlalpur Pandey, Ramnagar, Nainital) **(Page no. 256)**

ii. 7th meeting of the governing body of Corbett Foundation held on 28.04.2021 **(Page no. 257-270)**

iii. 6th meeting of the governing body of Corbett Foundation held on 21.06.2021 **(Page no. 271-281)**

5. Construction of Administrative building in Pakhro c.no. 3: -

Director, CTR provided the following information w.r.t. to the above-mentioned work vide letter no. 1651/1-41 dated 12.01.2022. **(Page no. 206-208)**

- The building was under construction in an area of approximately 19.77x32.30 m.
- **There is no financial/administrative sanction for the work. Budget is not available for the said work.**
- The work commenced on 02.08.2021. No work bill has been charged. There is no violation of IFA/FCA/WPA.

The following documents were annexed with the above-mentioned letter: -

I. Work order 1156/12-1 dated 30.10.2021 of the O/o DFO, Kalagarh Tiger Reserve issued for construction and beautification of administrative building in Pakhro range (Issued to Jai Construction Company, Noida, U.P.) **(Page no. 208)**

6. Construction of 1250 m and 1184 m internal passage in enclosure No. 1, Pakhro Safari: -

Director, CTR provided the following information w.r.t. to the above-mentioned work vide letter no. 1651/1-41 dated 12.01.2022. **(Page no. 209-214)**

२११

- The construction for 1250 m and 1184 m internal passage commenced on 08.07.2021 and is not yet complete. The work got executed at division level as divisional work.
- **Budget is not available for the said work. There is no financial/administrative sanction for the work.**
- **For the above work, unauthorized payment of Rs. 18.68 lakhss have been made from CAMPA.**
- There is no violation of IFA/FCA/WPA.

With the above documents, the following bills paid by DFO, Kalagarh Tiger Reserve were also annexed. **(Page no. 210-214)**

i. Voucher no. 13/Pakhro 2021-22(7/2021) for road construction for light vehicle in job no.1 for tiger safari in under construction tiger enclosure in Pakhro c.3, Gujjar Strot beat, Pakhro range: - 486570.00 (Paid to M/s K.K.Contractors, Moh. Pathanan, near Police Station, Enclosurepur, Dist. Bijnor, U.P.)

ii. Voucher no. 15/Pakhro 2021-22(7/2021) for road construction for light vehicle in job no.2 for tiger safari in under construction tiger enclosure in Pakhro c.3, Gujjar Strot beat, Pakhro range: - 486570.00 (Paid to M/s K.K.Contractors, Moh. Pathanan, near Police Station, Enclosurepur, Dist. Bijnor, U.P.)

iii. Voucher no. 17/Pakhro 2021-22(7/2021) for road construction for light vehicle in job no.3 for tiger safari in under construction tiger enclosure in Pakhro c.3, Gujjar Strot beat, Pakhro range: - 486570.00 (Paid to Shri Tabarak Ali,resident Vikasnagar, Gadi Ghat, Kotdwar, Dist. Pauri Garhwal)

iv. Voucher no. 16/Pakhro 2021-22(7/2021) for road construction for light vehicle in job no.4 for tiger safari in under construction tiger enclosure in Pakhro c.3, Gujjar Strot beat, Pakhro range: - 486570.00 (Paid to Shri Tabarak Ali,resident Vikasnagar, Gadi Ghat, Kotdwar, Dist. Pauri Garhwal)

v. Voucher no. 14/Pakhro 2021-22(7/2021) for road construction for light vehicle in job no.5 for tiger safari in under construction tiger enclosure in Pakhro c.3, Gujjar

212

Strot beat, Pakhro range: - 354000.00 (Paid to Shri Naresh Chand Ghidiyal, contactor, village Kulmaldi, PO Dhamdhar, Dist. Pauri Garhwal)

Total: - 2300280.00

7. Construction of 5 km service road in Pakhro Tiger Safari enclosure no. 1 & 2.

Director, CTR provided the following information w.r.t. to the above-mentioned work vide letter no. 1651/1-41 dated 12.01.2022. **(Page no. 215-222)**

- **There is no financial/administrative sanction for the work.**
- The work commenced on 08.07.2021 and is still not complete.
- **For the above work, unauthorized payment of an amount of Rs. 45.22 lakhs have been made from CAMPA under Corbett Foundation head. For this payment no approval was given by either Corbett Foundation or CAMPA.**
- **There is no violation of IFA/FCA/WPA.**

Along with the above-mentioned letters the following work orders issued by DFO, Kalagarh Tiger Reserve were also provided by Director, CTR: - **(Page no. 216-222)**

i. Work Order 216/12-1 dated 06.07.2021: path construction in job no.01 outside enclosure in Pakhro, Pakhro range. (Issued to Dhruv Constructions, Sector 15 Rohini, Delhi)

ii. Work Order 217/12-1 dated 06.07.2021: path construction in job no.02 outside enclosure in Pakhro, Pakhro range. (Issued to Dhruv Constructions, Sector 15 Rohini, Delhi)

iii. Work Order 218/12-1 dated 06.07.2021: path construction in job no.03 outside enclosure in Pakhro, Pakhro range. (Issued to Dhruv Constructions, Sector 15 Rohini, Delhi)

iv. Work Order 219/12-1 dated 06.07.2021: path construction in job no.04 outside enclosure in Pakhro, Pakhro range. (Issued to Dhruv Constructions, Sector 15 Rohini, Delhi)

213

v. Work Order 220/12-1 dated 06.07.2021: path construction in job no.05 outside enclosure in Pakhro, Pakhro range. (Issued to Dhruv Constructions, Sector 15 Rohini, Delhi)

vi. Work Order 221/12-1 dated 06.07.2021: path construction in job no.08 outside enclosure in Pakhro, Pakhro range. (Issued to Shark Infrastructure Pvt. Ltd., Sector 18 Rohini, Delhi)

vii. Work Order 222/12-1 undated (possibly 06.07.2021): path construction in job no.01 outside enclosure in Pakhro, Pakhro range. (Issued to Shark Infrastructure Pvt. Ltd., Sector 18 Rohini, Delhi)

The measurement (length-breadth) and the amount are not mentioned on the above work orders.

A. Comments of enquiry committee: -

Along with the above information, the committee also received various other basic relevant information related to Pakhro Tiger Safari is as under; -

1. The committee reviewed the initial documents related to the safari. Letter no. 35-6-4 dated 06.07.2020 **(Page no. 282) of the O/o Director, CTR,** came to the notice of the committee, vide which a request was submitted to then CWLW for obtaining administrative/financial sanction from the Uttarakhand govt. for the amended DPR of **Tiger Safari.** Following this, a proposal for establishment of rescue center in Dhela range of CTR and Tiger Safari was submitted to APCCF, Planning & Financial Management for financial and administrative approval vide letter no. 158/3-6 dated 09.07.2020 **(Page no. 283)** by then PCCF (Wildlife)/CWLW. It is worth mentioning here that, the then PCCF (Wildlife)/CWLW has mentioned rescue centre/tiger safari in Dhela range and not in Pakhro, whereas the letter written by Director, CTR stated that it was related to Pakhro Tiger Safari. Immediately after this, PCCF(Wildlife)/CWLW submitted inspection report (13-14 June 2020) of the

area in question vide letter no. 167/Camp/70-1 dated 10.07.2020. **(Page no. 284-287)** Pakhro was not found to be an appropriate site for tiger safari and various orders were issued regarding this. It is clear from the inspection note that then PCCF(WL)/CWLW was not entirely in favour of establishing the tiger safari in the said area. After becoming PCCF(HoFF), he made his stand clear in his letter no. 765/PO dated 28.10.2021 **(Page no. 288)** addressed to Director, CTR and letter no. 802/PO dated 02.11.2021 **(Page no. 289-291)** addressed to Chief Secretary. (This was made available to the committee by then PCCF (HoFF), Uttarakhand currently posted as Chairman, Uttarakhand Biodiversity Board vide letter no. 488/1-11 (23) dated 07.01.2022 **(Page no. 296)**)

The enquiry committee further discovered that, in reference to the letter dated 09.07.2020 of then PCCF(WL)/CWLW (which was related to rescue centre-tiger safari in Dhela range), APCCF PFM forwarded the proposal to Uttarakhand govt. vide letter no. 136/3-6 dated 17.07.2020 **(Page no. 300).** In this letter, 2 letters of the O/o PCCF(WL)/CWLW have been referenced, letter no. 158/3-6 dated 09.07.2020 **(Page no. 283)** and letter no. 159/3-6 dated 09.07.2020 **(Page no. 303)**, both the letters are related to the establishment of the proposed rescue centre and tiger safari in Dhela range. On comparing these two letters with the letters of Director, CTR, it was found that letter no. 158/3-6 dated 09.07.2020 **(Page no. 283)** of the O/o PCCF(WL) is related to the letter no. 2274/6-4 dated 29.05.2020 **(Page no. 303)** of the O/o Director, CTR, which is related to the proposed rescue centre and tiger safari in Dhela range and letter no. 159/3-6 dated 09.07.2020 **(Page no. 301)** of the O/o PCCF(WL) is related to the letter no.35/6-4 dated 06.07.2020 of the O/o Director, CTR, is related to establishment of Pakhro Tiger Safari. In the light of the above, Director, CTR wrote about tiger safari in 2 different locations, however, PCCF(WL)/CWLW sent the proposal for only Dhela rescue centre and tiger safari to APCCF PFM for further action vide letter no. 158 & 159. APCCF PFM forwarded both the letter 158 & 159 of the O/o PCCF (WL)/CWLW to the Uttarakhand govt.

215

vide letter no. 136/3-6 dated 17.07.2020 **(Page no. 300)** in the covering letter of the O/o APCCF PFM neither the word Dhela nor Pakhro has been used, and the govt. of Uttarakhand provided **"in-principal administrative approval"** for establishment of tiger safari in Corbett Tiger Reserve vide order no. 2118/X-2-2020 dated 07.10.2020. **(Page no. 302)** Upon viewing the above events closely, the word "pakhro tiger safari" has not been used by the Uttarakhand govt. and no site-specific administrative approval has been issued and owing to the fact that both the letter **i.e. 158 & 159** of the O/o PCCF(WL)/CWLW are related to the establishment of the proposed rescue centre and tiger safari in Dhela range and that then PCCF(WL)/CWLW didn't find Pakhro to be an appropriate site for tiger safari, **the committee requests PCCF (HoFF) to examine the confusing scenario as stated above at his level.**

2. In-principal administrative approval (Stage-I clearance) was granted to Pakhro Tiger Safari (proposal no. FP/UK/OTHERS/48385/2020) by GoI vide letter no. F.No. 8-12/2020-FC dated 30.10.2020 **(Page no. 310-312)** and following this, due approval was granted (Stage-II clearance) vide GoI letter F.no.8-12/2020-FC dated 10.09.2021 **(Page no. 307-309)** It is clearly mentioned in the last para of the in-principal approval dated 30.10.2020 that:

"Transfer of the said forest land to the user agency should not be affected by the govt. of Uttarakhand till the final/stage-II approval for its diversion is issued by this ministry."

In addition to the above, Para 11.2 of Chapter II of Hand Book of Forest (Conservation) act 1980 and Forest Conservation rules 20 (guidelines clearance) MoEF &CC, GoI, 2019 provides the following provisions. **(Page no.313)**

216

11.2 Any proposal for linear projects such as roads, railway line, transmission lines, etc. need to be processed in their entirety for comprehensive assessment of requirement of forest land and consequences if approval for any forest land is not granted. No work on forest land shall be taken up unless diversion of forest land is ordered by the concerned State /UT Government after obtaining approval of the Central Government under the Forest (Conservation) Act, 1980.

Provided that,consequent to grant of Stage I approval in respect of linear projects such as laying of new roads, widening of existing highways, transmission lines, water supply lines, optic fiber cabling, railway lines etc. by the Central Government under FCA, the State Government or a Senior Officer not below the Rank of a Divisional Forest Officer, having jurisdiction over the forest land proposed to be diverted, duly authorized in this behalf by the State Government can pass an order for free cutting and commencement of work of a linear project in forest land for a period of one year.

Such orders shall be passed only after full realization of funds for compensatory afforestation, Net Present Value (NPV), wildlife conservation plan, plantation of dwarf species of medicinal plants, and all such other compensatory levies, specified in the Stage I (in-principle) approval from the UA, and where ever applicable, transfer and mutation of non-forest/ revenue forest land in favour of State Forest Department.

In view of the above, it is clear that any work done prior to the approval (Stage-II approval) dated 10.09.2021 is a violation of the terms and conditions mentioned in Stage-I as per FCA Act 1980 because till then the final approval has not been granted under FCA. In this context, the letter no. 1165/3-2 dated 16.11.2021 of the O/o Director, CTR addressed to

DFO, Kalagarh Tiger Reserve, came into the knowledge of committee which mentions that there appears to be certain changes in the approved Pakhro Tiger Safari plan that are reflected on the site. (Page no. 428)

Along with these, other tasks primarily 137 trees in lot no. 01/Kalagarh/2021-22 vide letter no. 72/2-3 dated 08.07.2021 of the O/o DFO, KTR **(page no. 314-318)** and 27 trees in lot no. 02/Kalagarh/2021-22 vide letter no. 81/2-3 dated 08.07.2021 of the O/o DFO, KTR **(page no. 319-322)** was given to Van Nigam.

The committee is of the clear view that the work of Pakhro Tiger Safari commenced in November 2020, which should not have happened.

In this context, meeting was held by the Uttarakhand govt. on 08.03.2021 regarding the Tiger Enclosure and interpretation centre in Pakhro with all the concerned officers. The minutes issued vide Govt. of Uttarakhand letter no. 758/X- -2021-12(48)2020 dated 12.03.2021 (Page no. 304-305) clearly states that **proper approvals should be taken prior to commencement of work.**

3. The committee also intensely reviewed the proposed schemes for the financial aid of the Pakhro Safari under Kalagarh Tiger Reserve Div. During this exercise it was found that, a D.P.R of Rs. 26.81 crore for Pakhro Safari was sent to PCCF(WL)/CWLW by Director, CTR vide letter no. 649/6-12 dated 06.10.2020 **(Page no. 323-324)** As per the provided information, no approvals has been granted to this DPR from competent authority till date. This has also been made clear by APCCF PFM in the last para of the letter no. 1939/3-5 dated 21.01.2022 **(Page no. 329-330).** Another information regarding a revised DPR of amount Rs. 105.83 crore was sent to APCCF PFM by Director, CTR vide letter no. 708/3-2 dated 13.09.2021 **(Page no. 79-81)** came into the knowledge of the committee. **The increase of approximately four**

PIC

218

times in the financial outlay of DPR within just one year is beyond imagination of the committee. However, this proposal was returned by APCCF PFM vide letter dated 25.09.2022 **(Page no. 79-81)** Though this point is not related to the works done in Pakhro Tiger Safari, but the committee found this worth mentioning that how during the FY 2021-22 the financial outlay for safari has increased tremendously in Kalagarh Tiger Reserve Division.

4. In this context, it is also worth mentioning CAMPA project. For CAMPA, in the APO for FY 2021-22 sent vide letter no. 1895/23-2 dated 04.06.2021 of the O/o DFO, Kalagarh Tiger reserve Division, the amount of APO was increased from Rs. 947.58 lakhs to Rs. 12040 lakhs (120 crore). **(Page no. 331)** though the amount of Rs. 947.58 lakhs were also revised but approval was not granted for this as well. As per the provided documents it appears that, an amount of Rs. 4.16 crore was sanctioned for Kalagarh Tiger Reserve by the CEO CAMPA out of which Rs. 1.89 crore were spent on activities that are not included in the approved activities for CAMPA. **(Page no. 332-341)**

The submission of APO for main funding schemes with unexpected increase in amount by DFO, KTR and Director, CTR, **compels the committee to think, whether some sort of verbal assurance was provided to the concerned officers by the competent authority to provide such amounts directly or indirectly, otherwise on what basis can an officer proceed with the commencement of the work worth crores of money without any sanction, financial approval or without any budget? Based on this fact, it is important to carefully study the whole letter no. 802/P. O dated 02.11.2021 (Page no. 289-291) of the O/o PCCF (HoFF) addressed to Chief Secretary, Uttarakhand, primarily the point no. 05.**

5. The committee also intensely reviewed the sanctions/approvals granted by the Central Zoo Authority. In this context, the CZA vide letter no. 20-6/2015-

CZA/231/2019 dated 12.02.2019 instructed to include the observations given by the expert group on zoo designing of the CZA, in the safari proposal of CZA. **(Page no. 342-343)** It is clearly mentioned in the letter no. 20-6/2015-CZA/223/2019 dated 12.02.2019 **(Page no. 345-348)** of CZA, which is related to the recommendations given by the expert group on zoo designing, that the designing project may accordingly be revised. It was mentioned in the letter no. 1965/12-1 dated 17.01.2022 **(Page no. 347)** of the O/o DFO, Kalagarh Tiger reserve Division that the CZA approved map and the revised detailed project report, which has probably not been till date, is not available in the office. In this context, it came to the knowledge of the committee, vide CZA's letter no. 25-1/2002-CZA (vol I) (m)/592-93 dated 12/13 September, 2011 **(Page no. 348-352)** and letter no. 25-1/2002-CZA (vol II) (AK)/1520/2017 dated 18.08.2011**(Page no. 353-355)**, that exhaustive and detailed guidelines have been issued regarding animal enclosure design on master (layout) plan. Although approval was granted to Pakhro tiger safari but the main condition for that was to incorporate the recommendations given by the expert group on zoo designing, which it appears has not been included till date. Hence, in context of the above-mentioned letters of CZA, the proper approval for tiger safari is still awaited.

6. The Pakhro Tiger Safari proposal was intensely reviewed by the committee in context of the FCA. In this proposal, an area of 16 hectares was proposed to be used for non-forestry purpose. The proposal didn't contain any DPR related to safari and also it did not specify which activities are to be included for non-forestry purpose in the area of 16 hectare. Out of the 16 hectares, the construction activities and build-up area statement of only 4000 m. (0.4 ha.) is given as below. **(Page no. 358)**

220

Component-wise land break-up

Sl. No.	Details of the activity	Area (ha.)
1.	Ticket counter/Food court/Souvenir shop	0.5
2.	Reception/Interpretation Centre	0.2
3.	Off-Exhibit Administrative & Residential block/Veterinary Section/Post mortem/Quarantine etc.	1.0
4.	Tiger enclosures with animal shelter/Feeding cubicle, Safari track for tourists etc.	43.0
5.	Other open area	61.46
	Total Area	**106.16**

The proposal contains the component-wise land break up. **(Page no. 356)** In which the following situation has been reported.

Sl. No.	Name of the building	Size (In square meter)
1.	Reception	200
2.	Interpretation Centre	1000
3.	Souvenir shop	150
4.	Food court	100
5.	Access Control & Pubilc Toilets	100
6.	Other Service facilities	300
7.	Administrative Building	400
8.	Veterinary hospital/ Quarantine/Post mortem Section	600
9.	Kitchen & store	50
10.	Animal Shelter/Feeding cubicle	100
11.	Residential Facilities	1000
	Total built-up area	**4000**

There is no mention of what activities will be carried out in the remaining 16-0.4 = 15.6 ha. **In this proposal, the is a certificate clearly stating that without FCA approval not work shall commence. (Page no. 357)**

221

From perusal of the above land schedules, identification of actual 16-hectare area which is sanctioned for the non-forestry activity is not possible. Apart from this, in one map proposal, towards the end with heading *'Layout Plan for Proposed Tiger Safari'* surfaced, in the said map towards right reference of different works from serial no. 1 to 26 are shown. (The map is so congested that the hard copy and soft copy are not clearly visible) (Page no. 359) It would have been appropriate if in the Layout plan against all references total area was also mentioned. If in this map the references given seen comparatively with component wise land break up and building construction activities and built-up area statement, then, many short comings are visible, for example in the said Layout Plan there is no reference shown for residential facilities, whereas in the building construction activity about 1000 sqm. area is show for this purpose.

The committee is of the firm opinion that FCA Proposal prepared by the user agency for Pakhro Tiger Safari must have more clarity to avoid future complications. Here it would be relevant to see the final revised master plan approved by CZA as well. (Which is not available till date)?

7. NTCA approved to TCP (Tiger Conservation Plan) for Corbett Tiger Reserve.

The above document namely tiger conservation plan for Corbett Tiger reserve was made for the years 2012-13 to 2021-22 which was also approved by NTCA vide its letter F no. 1-2/2013/NTCA dated 04.03.2015 (Page no. 420-422) with conditions.

This document is a valuable guideline which is applicable in the entire tiger reserve area. In fact, for the control of tiger reserve area this document is a guiding principle, all activities in tiger reserve area must be conducted in accordance to this valuable document, but this under no circumstances mean that all works mentioned in this document could be done without any financial/administrative/technical/legal approval.

Apart from above in para.5 of the NTCA approval it is clearly mentioned that: -

"The approved TCP shall have a provision of mid-term renew corresponding to the proposed period plan, for appropriate midterm alteration, if any, as required"

In continuation to this, two letters of the then Principal Chief Conservator of Forest (Wildlife)/Chief Wildlife Warden have come to the notice of the committee: -

Letter no 1448/6-17 dated 15.10.2019 (Page no.423-424)

Letter no.3295/6-17 dated 19.03.2020 (Page no.425)

One letter 687/P.O. dated 18.10.2021 (Page no.426) issued from the office of the then Principal Chief Conservator of Forest (HoFF), Uttarakhand also came to the notice of the committee.

The above three letters were issued by the same officer who earlier was appointed as Principal Chief Conservator of Forest (Wildlife)/Chief Wildlife Warden and subsequently discharged duties as Principal Chief Conservator of Forest (HoFF), Uttarakhand. All these letters are very important which are addressed to Director, Corbett Tiger Reserve with directions since 2019 for mid-term review of T.C.P.

Directions for mid-term review were given by him, therefore, if this is viewed seriously, then such conduct also amounts to violation of conditions as fixed by NTCA while granting approval, because, the then Principal Chief Conservator of Forest (Wildlife)/Chief Wildlife Warden vide his first letter dated 15.10.2019 had issued very important directions to Director, Corbett Tiger Reserve, Ramnagar for mid-term review.

In continuation of this, para no.2 and 3 of the guidelines 'Compendium of guidelines & circulars' (Page no. 467-471) issued by the Director (Project Tiger) New Delhi in

223

November, 2004 may also have been violated, which shall attract the provisions of Section 38 (O) of WPA Act. For this purpose, the results of the orders from Principal Chief Conservator of Forest (HoFF) Uttarakhand, (Dated 19.01.2022) to obtain imagery from NRSA and evaluate the same for concrete evidences of tree removal should also be seen.

8. Governing Body meeting of Corbett Conservation Foundation for C.T.R.

For the reason that for funding the Pakhro Tiger Safari, direction to release funds from Corbett Foundation are given in notification no. 942/X-2-2021-12(43)/2020 dated 31.03.2021 (Page no. 177-178) , In continuation of which for Conference room, the T.A.C. has approved Rs.258.57 lakhs financial/administrative approval and the expenditure incurred for this work are directed to be borne from Corbett Tiger Conservation Foundation head, therefore, it is clear that before release of funds from Corbett Foundation for Pakhro Safari **financial/administrative approval in accordance with law (as per situation) from the State Government is mandatory**. In continuation of this, the 6th meeting of governing body of Corbett Foundation was held on 21.07.2020 at Kotdwar (Page no. 271-281), 7thmeeting of governing body was held on 28.04.2021 at Kotdwar. (Page no.257-270), and 8th meeting of the governing body was held on 13.12.2021 at PITCUL Meeting Hall, Dehradun (Page no.361-371) In the minutes of the said meetings assessment of Pakhro Tiger Safari issue was done, after assessment the following is revealed: -

i. According to the Corbett Foundation governing body 6th meeting held on 21.07.2020 for the year 2020-21 for Pakhro Safari the yearly APO was proposed: (agenda point no.3)

For Pakhro Safari: - Rs.50 lakhs.

ii. According to the Corbett Foundation governing body 7th meeting held on 28.04.2021 details of expenditure that was incurred on activities and expenses during the year 2020-21 : (agenda point no.2)

224

For Pakhro Safari: - Rs.200 lakhs

(here it is separately written that for Pakhro Safari from the total provision of Rs.200 lakhs a sum of Rs.115 lakhs is utilized)

iii. According to the Corbett Foundation governing body 7th meeting held on 28.04.2021 for the year 2021-22 for Pakhro Safari the yearly APO was proposed: (agenda point no.3)

Construction of enclosure and Conference centre: - Rs:400 lakhs

For the construction of 1 enclosure estimated cost of Rs. 439.40 lakhs was approved and for construction of Conference room estimate cost of Rs.299.61 lakhs was approved. (Agenda point no. 8)

iv. According to the 8th meeting of the Corbett Foundation governing body held on 13.12.2021 the details of expenditure that was incurred during the year 2020-21 : (agenda point no.2)

For Pakhro Safari enclosure and Conference centre: - Rs.400 lakhs

For Pakhro Safari approval of various works: - Rs. 75 lakhs

v. According to the Corbett Foundation governing body 8th meeting held on 13.12.2021 for Pakhro Safari the following works were approved.

In Kalagarh Tiger Reserve, Forest Division under construction CZA approved enclosure and other misc. expenses: -

Rs.400 lakhs

Conference centre and Interpretation Centre at Pakhro Tiger Safari Rs. 150 lakhs

225

In Kalagarh Tiger Reserve, Forest Division for Tiger Safari in compliance of directions given by CZA supply of technical human resource and for infrastructure development : -

Rs. 100 lakhs

On analysis of above described minutes of meeting the following irregularities are reveled-

i. In 6th meeting (28.04.2021) for Pakhro Safari for financial year 2020-21 only Rs.50 lakhs were approved.

ii. In 7th meeting (28.04.2021) for Pakhro Safari, for the financial year 2020-21, under the expenditure head, from total approved sum of Rs 200 lakhs a sum of Rs. 112 lakhs is shown as utilized. Whereas in the 6thmeeting, for year 2020-21 only a sum of Rs.50 lakhs was approved, therefore, in 7th meeting it is told that for the year 2020-21 a sum of Rs.200 lakhs was approved is wrong and utilization of Rs.112 is unjustified.

iii. In the 7th meeting (20.04.2021) for Pakhro Safari in the year 2021-22 provision for 1 tiger enclosure and lecture room worth Rs.400 lakhs is made.

iv. In the 8th meeting (13.12.2021) again during the year 2020-21 in details of expenditure, Rs. 75 lakhs is approved for different tiger safari works and Rs.400 lakhs for construction of enclosure in Pakhro Tiger Safari and conference hall . (According to this in the year 2020-21 Rs 475 lakhs were utilized but in fact in the 6th meeting for the year 2020-21 only Rs. 50 lakhs were approved)

In continuation of this the Director, Corbett Tiger Reserve brings a letter 922/3-6 dated 06.10.2021 (Page no.372-3738) to the notice of committee. By referring to this letter he informed that in the 7th meeting Rs. 6.00 crore were sanctioned for Pakhro Safari in the following manner: -

(1) For renovations of various infrastructures located at Kotdwar Rs.75 lakhs

226

(2) Infrastructural development is made near reception center at Kotdwar to raise livelihood Rs.50 lakhs

(3) Huts constructed to encourage tourism in Pakhro Rs.75 lakhs

(4) Tiger enclosure and lecture room to be made for Pakhro tiger safari Rs.400 lakhs

Total 600 lakhs

In continuation of above, the Director, Corbett Tiger Reserve informed that till now an amount of Rs. 322.55 lakhs was released and against remaining 277.4 lakhs a sum of Rs.200 lakhs are being released. The committee realizes by above mentioned letter that many deceptive facts are described and nothing out of points no.1,2, 3 neither in the 6th and 7th meeting works mentioned on point no.1,2, 3 are actually not shown as part of Pakhro Safari works.

Due to what reasons these heads are now being shown in letter dated 06.10.2021 as part of Pakhro Tiger Safari head? These heads are also not mentioned in the D.P.R. worth Rs.26.81 crore proposed by the Director, Corbett Tiger Reserve for the Corbett Tiger Safari on 06.10.2020 vide his letter 649/6-12 dated 06.10.2020. (Page no.323-324).

The committee finds that the funds from Corbett Tiger Foundation were not utilized reasonably. For this the organizers of meetings/agenda preparing officers & decision taking officers should have cleared the situation before the committee.

Apart from the above narrated facts the committee wish to present another important fact. It is revealed from the letter dated 06.10.2021 that the Director, Corbett Tiger Reserve has released 522.55 lakhs for Pakhro Tiger Safari to the Divisional Forest Officer, Kalagarh Tiger Reserve Division upto 06.10.2021. Replying to the letter dated 07.01.2022 (Page no.9-13) by the enquiry committee, the Director, Corbett Tiger Reserve gave the

227

entire information vide letter dated 12-01-2022 (Page no. 114-222) about expenses incurred in Kalagarh Tiger Reserve Division (in Pakhro Safari and for all other works) from the funds disbursed from Corbett Foundation head.

i. Lecture Room in Pakhro C. 03 — Rs.50 lakhs (Page no. 175)

ii. Tiger Enclosure 2 of 3000 Meters in Pakhro C. 03- — Rs.75 Lakhs (Page no.194)

iii. 5 K.M. service road in Pakhro Tiger Safari enclosure no.1 and 2 — Rs.45.22 lakhs(unauthorized) (Page no. 215)

Therefore, if a sum of Rs 170.22 Lakhs is subtracted from the entire sum of disbursed amount of Rs. 522.55 lakhs for tiger safari, then the whereabouts of utilization of the remaining amount of Rs. 352.33 lakhs is not known.

The functioning of Foundation is again found questionable when the committee received an abstract (Page no.417), if you go through this information seriously, it shows the amount of expenses that was incurred in Kalagarh Tiger Reserve Division, as under :-

Month of April 2021	:	about 113.7 lakhs
Month of May 2021	:	about 10.74 lakhs
Month of September 2021	:	about 100.64 lakhs
Month of October 2021	:	about 80.00 lakhs
Month of November 2021	:	about 15.94 lakhs
TOTAL	:	321.06 lakhs

If the expenses are viewed head wise and the information received from the Director, Corbett Tiger Reserve about the funds received from Corbett Foundation are compared and at the same time on analyzing the minutes of 6th, 7th and 8th meeting of the governing body of the Corbett Foundation, the committee is appraised with the fact that there are sufficient irregularities in funds flow from the Corbett Foundation which can be discovered only by special audit. For example: On the basis of the available records

PCC

228

till date, the State Government subsequent to T.A.C. for lecture room, have held an amount worth Rs.258.57 lakhs as justified, and had issued directions that the payments are to be made from the Foundation head. Except for this, the State Government has not given any approval/sanction to utilize funds from Corbett Foundation funds. In such circumstances the works mentioned in above abstract and other works such as vada construction under Pakhro Safari worth Rs. 99.75 lakhs, museum construction in Pakhro safari worth Rs.14.00 lakhs +35.00 lakhs = 49 lakhs, administrative building construction worth Rs.18.54 lakhs, Pakhro safari 4 electric lines construction worth Rs. 20-20 lakhs and one of Rs.10 lakhs total Rs.90 lakhs etc. under which procedure got funded from Corbett Foundation is purely unclear & suspicious.

It has come to the notice of the committee that the Principal Chief Conservator of Forest (HoFF), Uttarakhand vide his letter No. 1041/P.O. dated 24.01.2022 (Page no. 429-30) has written for special audit.

On the basis of the above mentioned substantive information relating to Pakhro Safari, the enquiry committee submits its specific report as follows: -

1. Water Reservoir construction at C.No. 8 near Pakhro Forest Rest House : -

This water reservoir is almost in an area of 100 meter x 100 meter, having depths of upto 1 meter to 1 1/2 meter from places to places. This water reservoir is within area marked for Pakhro Tiger Safari. It is clearly mentioned in the NTCA/ Government of India, Ministry of Forest, Environment & Climate Change / Principal Chief Conservator of Forest (HoFF) report that felling and removal of trees must have had occurred. In this regard the IT Team of Forest Department in its site inspection surveyed around the lake and prepared a KML file. Thereafter, this file was analyzed on Google earth which clearly revels that up to March 2021 imaging, the area was densely populated with trees. (Plate no. 13) whereas now only 2-3 trees are seen to be standing. (Plate no.14)

It is clear from above that trees were illegally felled & removed in this concerned area, which are in addition to given permission for cutting 163 trees under the FC Proposal. In a report submitted by the Director, Corbett Tiger Reserve about the construction of said water reservoir, he has specifically mentioned that no budget was

229

available for the said work, neither there were any financial or administrative approval and that the Divisional Forest Officer, Kalagarh Tiger Reserve Division had also issued work order dated 30.07.2021 for this concerned water hole. The following financial irregularities are to be noticed in this matter: -

Conclusion (Financial irregularities)

The Provisions of Uttarakhand Procurement Rules, 2017 - rule 39, rule 49(aa), rule 3(10) and rule 40(4) have been violated while executing Government work.(Page no. 427)

The legal position in respect of water reservoir construction in C.No.08 near Pakhro Forest Rest House is as under : -

Conclusion (Violation of law)

The illegal removal of trees is evident from Google earth image and from the field inspection by the committee, therefore, this activity is in violation of Section 26 (f,g & h)of the Indian Forest Act, 1927. In this regard the Principal Chief Conservator of Forest (HoFF), Uttarakhand vide his letter dated 19.01.2022 (Page no. 16-18) directed the IT Cell to procure Paid data from NRSA and to submit a report with substantive evidences on removal of trees. Only after the quantified substantive report on Tree Removal, the whereabouts of trees and huge amount of excavated soil, where it got disposed off, are matter of separate enquiry.

Apart from above it is clear from the Google image that trees have been removed from this area, are in addition to permitted 163 numbers of trees. Therefore, violation of conditions imposed by FCA is also committed while executing this work. At the same time there are evidences that Stage-II work being done without the approval, clearly in line of violations of conditions for approval, imposed by FCA for the State-I work.
The names of employees/officers posted in this concerned area when the work was being done, are given in Table no.1 as annexed.

230

8. Construction of Lecture Room at Pakhro C. No. 3: -

The enquiry committee noticed that huge numbers of trees were removed for the construction of the Lecture room. The Google image of this area of the month of December 2020 and March 2021 were received. It is clearly evident after seeing the images that trees were removed from this concerned area. (Plate no. 15,16,17). In continuation to this, though 01 letter No. 8718 dated 07.03.2021 was received from Forest Ranger in this regard that due to hail storm 06 number of Teak (Shorea robusta) trees got uprooted at Pakhro C. No. 3, which were removed and taken in C-1 stock.(Page no. 374), it is not clear from this letter, whether the trees had fallen in the area where the Lecture hall is being constructed and the Google earth image up to the month of December 2021 also makes clear that till that time there were large number of green trees present , therefore, there is a high possibility, that green trees were removed from this area illegally.

Apart from above, for this work to be done, T.A.C./financial/administrative sanction of Rs.258.58 lakhs from the State Government was there, for which the expenditure has to be borne by Corbett Foundation funds. (Page no. 177-178), but this approval/direction were received on 31.03.2021, whereas the Divisional Forest Officer, Kalagarh Tiger Reserve Division for this purpose had issued work order much before, on 18.02.2021.

The work order passed was for only Rs.1,3041,363.66 (Page no. 176) and for this, the Director, Corbett Tiger Reserve approved the tender vide his letter dated 11.11.2020 (Page no. 251), which was not within his authority. Rs 50 Lakhs were released as advance from Tiger Foundation for this work. In this manner, without prior legal approval (Stage-II Clearance) from competent level, without getting the tender approved from competent level the construction work was started. The committee finds following financial irregularities in this matter: -

231

Conclusion (Financial irregularities)

1. The Provisions of Uttarakhand Procurement Rules, 2017 - rule 40(4) have been violated.
2. As per Government order no. 245/XXXVII/2012 dated 22.11.2012, the Conservator of Forest/Director are authorized to approve Government work tenders amounting up to Rs.20 lakhs. Therefore, in this matter, financial irregularity is evident on this point also.

The cement and concrete pillars, roof and partial walls have also got constructed partially and are completely against FC proposal conditions, in which Infrastructural facilities are to be constructed using only bamboo and other natural material. Trees have also been removed from this place. The legal position in respect to this Lecture Room is as follows: -

Conclusion (violation of law)

From the Google earth image, it is clear that the maximum trees were removed up to March 2021. This activity is in violation of section 26 (f), (h) of the Indian Forest Act, 1927.

Because of the infrastructural facilities are not constructed with bamboo and other natural material and the Stage-II work was being done without approval which is in violation of conditions imposed by FCA under the State-I work conditions.

The names of employees/officers posted in this concerned area when the work was executed are mentioned in annexed Table no.1.

3.Construction of 2570 meter of Tiger Enclosure 01 at C. No.3 in Pakhro Gujjar Sot : -

In this matter also, the Government by its order dated 31.03.2021 (Page no.180-181) has issued TAC/financial/administrative approval worth Rs.359.50. The Divisional Forest Officer, Kalagarh Tiger Reserve Division in this matter, issued work order (at rate Rs. 1,01,36687 per K.M.) much before on 28.11.2020 (Page no.254). Prior to this the Director, Corbett Tiger Reserve also issued his approval on the tender vide letter dated 11.11.2020.(Page no.253) On 31.03.2021 when the budget for the work was received, the

earlier received amount as advance of Rs. 50 lakhs from the Corbett Foundation were refunded. It is assumed by the committee that the advance withdrawal of Rs.50 lakhs from Corbett Foundation and later refunding it back was an administrative mistake. (At this point it is assumed by the committee that these Rs 50 lakhs are different from the amount of Rs 50 lakhs that was withdrawn from Corbett Foundation for the construction of the Lecture Room). After the State Government TAC approval (dated 31.03.2021) of Rs 143.57 lakhs dated 31.03.2021 and Rs. 100 lakhs dated 19.08.2021 were released after approval by Finance Controller letter dated 19.08.2021 (Page no. 76-77). Out of this total amount of Rs.243.57 lakhs, a payment of Rs.143.57 is made on 31.03.2021 and on 09.09.2021 a payment of Rs. 99 Lakhs is also made, leaving a sum of Rs. 72130. (Page no. 183-193).

In this manner the Divisional Forest Officer, Kalagarh Tiger Reserve Division and Director, Corbett Tiger Reserve acted with surprisingly haste. The issuance of work order, accepting tender, T,A.C. and FC State-II Clearance, all were done much earlier from getting approval from the government. After calculating the cost of construction of 2570 meter @ Rs1,01,36687.00/- per K.M. comes around Rs. 205 cr. Following irregularities were found in executing this work: -

Conclusion (financial irregularities)

1.The Provisions of Uttarakhand Procurement Rules, 2017 - rule 40(4) have been violated.

2.As per Government order no. 245/XXXVII/2012 dated 22.11.2012, the Conservator of Forest/Director are authorized to approve Government work tenders amount up to Rs.20 lakhs. Therefore, on this point financial irregularity is evident in this matter.

The legal position with respect to this construction of 1 tiger enclosure measuring 2570 meter in C.No.3 of Pakhro Gujjar Srout are as follows: -

233

Conclusion (violation of law)

Based on available images of said area up to March 2021, the actual situation concerning removal of trees is not clear and google earth images after March 2021 are not available. In this regard the Principal Chief Conservator of Forest (HoFF), Uttarakhand vide his letter dated 19.01.2022 (Page no. 16-18) directed the IT Cell to procure Paid data from NRSA and to submit a report with substantive evidences on removal of trees. Only on receiving the report, it can be determined whether violation of Section- 26(f and h) of Indian Forest Act, 127 has occurred or not? are matters of separate enquiry.

There are evidence that the Stage-II work was being done without approval which is in violation of conditions imposed by FCA under the State-I work conditions.

The names of employees/officers posted in this concerned area when the work was being done are mentioned in annexed Table no.1.

4.Construction of 3000 meter of Tiger enclosure no.2 in Pakhro C.No.3 : -

Director, Corbett Tiger Reserve has informed that the governing body of Corbett Foundation in its 8th meeting had given approval for the said work. This meeting was held on 13.12.2021, whereas the Divisional Forest Officer, Kalagarh Tiger Reserve Division has issued work orders of the said work much before on 05.03.2021 (page no.258) and the tender for the said work was approved by the Director, Corbett Tiger Reserve on 02.03.2021.(Page no. 255) In the work order rates were fixed as Rs.1,042,4095/- per K.M. having a total work cost of Rs.3,12,72,285/-. No T.A.C. of the said amount was issued, neither financial/administrative approval was issued from any competent level, which has not been placed before the committee till this date.

For the execution of the said work Rs 75 lakhs was disbursed in advance from Corbett Foundation funds. In continuation to this, if meetings of Corbett Foundation get analyzed, then the 7th meeting of the governing body which was held on 28.04.2021, the construction of Corbett Tiger Safari enclosure and Lecture Room, a sum of Rs.400 lakhs was approved for the financial year 2021-22 and in the 8th meeting held on 13.12.2021 the details of expenses occurred in 2020-21 (point no.2) is given as under: -

234

- Enclosure for Corbett Tiger safari and Lecture Room :- Rs.400 lakhs
- Various works approved for Pakhro Safari :- Rs. 75 lakhs

It is clear by the minutes of the governing body meeting that around Rs.475 lakhs were spent on Pahkro Safari from Corbett Foundation funds in the year 2020-21. On analyzing all the minutes of meetings held, there is no evidence of any proposal for approval of Rs.475 lakhs in the year 2020-21 for Pakhro Safari and whereabouts of the funds utilized is unknown because till date in ward no. 2 merely works related to building foundation is only done as it was seen by the committee during its inspection on 11.01.2022. Apart from above the Director, Corbett Tiger Reserve vide his letter 1653/1-41 dated 12.01.2021 (Page no.194) has informed that that in Pakhro C. No.3 Tiger enclosure no.2 for the construction of 3000 meter area, only a sum of Rs 75 lakhs is released in advance from Foundation. Therefore, how and where Rs.400 lakhs – Rs. 50 lakhs (which was given in advance for Lecture Room) – Rs.75 lakhs (that was given for construction of 3000 meter tiger enclosure no.2 in c. no. 3 of Pakhro) = 275/- lakhs was spent. The committee found this situation to be very suspicious, the utilization of funds from Corbett Foundation has created a complicated and unclear situation which in fact can be seen from the Foundation's 6th, 7th 8th minutes of the meeting as issued. After going through the minutes of the meeting of Corbett Foundation, the committee feels that there were serious administrative lapses under which backward and forward information were not integrated correctly. Financial irregularities that were noticed are as follows: -

Conclusion (financial irregularities)

1. The Provisions of Uttarakhand Procurement Rules, 2017 - rule 39, rule 49(c) and rule 40(4) have been violated. (Page no.427)

2.As per Government order no. 245/XXXVII/2012 dated 22.11.2012, the Conservator of Forest/Director are authorized to approve Government work tender amounts up to Rs.20 lakhs. Therefore, on this point financial irregularity is evident in this matter.

Therefore, the committee noticed financial irregularities on this point also.

YES

235

The legal position with respect to the construction of 3000-meter tiger Enclosure no.2 in c. no. 3 of Pakhro is as follows: -

Conclusion (violation of law)

In this regard the Principal Chief Conservator of Forest (HoFF), Uttarakhand vide his letter dated 19.01.2022 (Page no. 16-18) directed the IT Cell to procure Paid data from NRSA and to submit a report with substantive evidences on removal of trees. Only on receiving the report, it can be determined whether violation of Section- 26 (f and h) of Indian Forest Act, 127 has occurred or not? and are matters of separate enquiry.

There is evidence that the Stage-II work was being done without approval which is in violation of conditions imposed by FCA under the State-I work conditions.

The names of employees/officers posted in this concerned area when the work was being done are mentioned in annexed Table no.1.

5. Construction of administrative building in Pakhro C. No.3: -

This administrative building is being constructed in Pakhro C. no.3 at the beginning point of the Tiger Safari and close to the Lecture Room. Cement and concrete pillars and building foundation work was noticed while site inspection by the committee on 11.01.2022.

A KML file was prepared by revolving around the lecture Room and thereafter, when the Forest Department's IT Cell super imposed the KML file of approved Tiger safari at Pakhro over it, it was noticed that this concerned administrative building is outside the approved demarcated boundaries of Tiger Safari. On analyzing the March, 2021 Google earth image (Plate no. 9,15,16) it is clear that until March,2021 trees can be seen on the spot, whereas now site inspection there are no trees to be seen. It appears that illegally removal of trees has taken place in the said area.

236

Director, Corbett Tiger Reserve has informed that for construction of this administrative building there was no budget available, there was no financial/administrative approval, in spite of that the Divisional Forest Officer, Kalagarh Tiger Reserve Division had issued the following work orders: -

I. Work order for construction of administrative building and beautification work Part-2 at Pakhro Range in Kalagarh Tiger Reserve Division vide Divisional Forest Officer, Kalagarh Tiger Reserve Division work order no. 1156/12-1 dated 30.10.2021 (Page no. 208)

Though, in the above work order, Part-2 work is mentioned, it clearly suggests that Part-1 work order must have been issued, but no such work order was ever produced before the committee.

Apart from the above work order, the committee received below mentioned work orders, which were not informed by the Director, Corbett Tiger Reserve vide his information dated 12.01.2022. (Page no.418-419)

i. Divisional Forest Officer, Kalagarh Tiger Reserve Division, Work order no. 236/12-1 dated 28.07.2021: - construction of Admin Block (Administrative Building) at Pakhro having sanctioned amount of Rs.24.937 lakhs. (Work order is issued to K.V. Construction Company, Noida, U.P.)

ii. Divisional Forest Officer, Kalagarh Tiger Reserve Division, Work order no. 142/12-1 dated 15.07.2021: - construction of Admin Building Block at Pakhro having sanctioned amount of Rs.24.9179 lakhs. (Work order is issued to Jai Construction Company, Noida, U.P.)

Both these work orders are itself very suspicious since how and under what circumstances, two separate work orders are issued for one work. As against other work orders, in these work orders the amount (around Rs 24 lakhs in both) is mentioned and there is a possibility that Director, Corbett Tiger Reserve had no idea about these two work orders. On this point the committee is of the opinion that administrative lapses have occurred because this administrative block was being constructed near to the Lecture Room and is adjacent to Pakhro-Kalagarh road.

237

It is clearly evident from the facts that the following financial irregularities were committed:-

Conclusion (financial irregularities): -

1. The Provisions of Uttarakhand Procurement Rules, 2017 - rule 39, rule 4(c) and rule 40(4) have been violated. (Page no.427)

2. As per Government order no. 245/XXVII/2012 dated 22.11.2012, the Conservator of Forest/Director are authorized to approve Government work tender amounting up to Rs.20 lakhs. Therefore, in this matter on this point financial irregularity is evident to the committee.

The legal position with respect to the construction of administrative building in Pakhro is as follows: -

Conclusion (violation of law): -

1. After seeing the Google image, evidence of removal of trees are apparent, therefore, felling of trees is in violation of section 26 (f and h) of the Indian Forest Act, 1927.

2. Apart from above, after seeing Google image and according to the approved KML file of Pakhro Tiger safari, it is evident that the area is well outside the boundaries of approved area and at the same time there are evidence that the Stage-II work was being done without approval which is in violation of conditions imposed by FCA under the State-I work conditions.

3. In this regard the Principal Chief Conservator of Forest (HoFF), Uttarakhand vide his letter dated 19.01.2022 (Page no. 16-18) directed the IT Cell to procure Paid data from NRSA and to submit a report with substantive evidences on removal of trees. Only on receiving the report, it can be determined whether violation of Section- 26 (f and h) of Indian Forest Act, 127 has occurred or not? and are matters of separate enquiry.

PEC

238

6. Construction of 1250 meter and 1184-meter internal road at Pakhro Safari enclosure. No.1:-

Inspection of this internal road was conducted, information received from Director, Corbett Tiger Reserve, and the FC Proposal, CZA Approval etc. related documents were intensely studied. Nothing related to length/width of these motor roads are found in these documents. In relation to this, the affidavit filed in the Hon'ble High Court by the Principal Chief Conservator of Forest (HoFF), Uttarakhand reveals that in enclosure no.1 the internal safari road is of 2.26 K.M. According to the information provided by the Director, Corbett Tiger Reserve there was no budget available for this work, neither there was any financial nor administrative approval for this work. The Divisional Forest Officer, Kalagarh Tiger Reserve Division, made payments of five bills (around Rs. 23 lakhs) In this regard the Director, Corbett Tiger Reserve, informed that the payment of un-authorized bills of Rs.18.68 lakhs was made from CAMPA head. In fact, the amount is not Rs. 18.68 lakhs but is 23,00,280.00 only, as is revealed from the CEO CAMPA letter dated 19.01.2022. (Page no. 332-341)

The following financial irregularities were committed while executing this work: -

1. The Provisions of Uttarakhand Procurement Rules, 2017 - rule 39, rule 49 (c), rule 3 (10) and rule 40(4) have been violated. (Page no.427)
2. Unauthorized payments from the CAMPA Plan, amounts to violation of Section 35 of the CAMPA Rules, 2018.

Conclusion (violation of law)

Though, the Forest Corporation had permission of 127 trees to be cut under Lot No. 1/2021 in Pakhro C. No.3 of Pakhro Safari (Page no. 314-318), however after seeing the crown cover area and length 125 meter + 1184 meter = 2434 meter and width around 3 meters of the internal road, it is evident that there is a possibility of excess felling of trees. The report submitted to the committee revels that an enquiry was also conducted with

239

title 'illegal felling'. In this regard the Principal Chief Conservator of Forest (HoFF), Uttarakhand vide his letter dated 19.01.2022 (Page no. 16-18) directed the IT Cell to procure paid data from NRSA and to submit a report with substantive evidences on removal of trees. Only on receiving the report, it can be determined whether violation of Section- 26 (f and h) of Indian Forest Act, 127 has occurred or not and are matters of separate enquiry.

There is evidence that the Stage-II work was being done without approval which is in violation of conditions imposed by FCA under the State-I work conditions.

The names of employees/officers posted in this concerned area when the work was executed are mentioned in annexed Table no.1.

7. Construction of 5 K.M. service road in Pakhro Tiger Safari Enclosure no.1 and 2: -

The committee walked for about 200 meters from Transect line near enclosure no.1 to reach this concerned spot. This Service Road is on Enclosure No.01 and situated at Northern end and it just touches the northern boundary of the sanctioned Safari proposal. The service road KML file was partially super imposed over the approved safari KML file which revealed that it is coming in and going out of the safari at various places.

During inspection, many present officers were in past posted as Director /Deputy Director Corbett Tiger Reserve. They all had a view that the concerned site used to be a fire line. All efforts are made to transform this fire line into a motor road, as was noticed during field inspection. Google earth image of December, 2020 and of March,2021 (Plate no. 18,19,21) reveals that trees were also present there.

In relation to this service road the Director, Corbett Tiger Reserve, informed that for this work there was no budget available, neither financial /administrative approval was given. A surprising fact was revealed from the information provided by the

IWC

240

Director, Corbett Tiger Reserve that the Divisional Forest Officer, Kalagarh Tiger Reserve Division, in one day i.e.,06.07.2021 issued 7 work orders in favour of Delhi based contractors and have made un-authorized payment of Rs.30 lakhs from CAMPA Plan and Rs.45.22 lakhs un-authorized payment from Corbett Foundation funds. The un-authorized payment from CAMPA is also confirmed from the CEO CAMPA letter dated 19.01.2022 (Page no. 332-341). Here again financial irregularities are seen through Corbett Foundation funds, like previously mentioned in the points related to Corbett Foundation. After going through the minutes of the meeting of Corbett Foundation, the committee is in the opinion that there were serious administrative lapses under which information on approved funds and its expenditures are not integrated correctly.

On analysing the situation, following financial irregularities were committed: -

Conclusion (financial irregularities): -

1. The Provisions of Uttarakhand Procurement Rules, 2017 - rule 39, rule 49(c), rule 3(10) and rule 40(4) have been violated. (Page no.427)
2. Unauthorized payments from the CAMPA Plan, amounts to violation of Section 35 of the CAMPA Rules, 2018 (CAFR). (Page no. 482)

The legal position in regard to the construction of 5 K.M. service road in Pakhro Tiger Safari, Enclosure no.1 and 2 is as follows. If this road is treated as part of the approved Safari, then in the reference point no.25 of the layout plan, it is mentioned as service road, though in the area statement (length and width of service road etc.), building construction, activities and building area statement (Page no. 356) and in component wise land break up (Page no.358) related to this service road is not seen. Only from the field visit and from the developed KML file Google imaginary, it gets clear that during the construction of this service road, trees were removed, this fact can be substantiated only after the final results of the directions given vide letter dated 19.01.2022 by the Principal Chief Conservator of Forest (HoFF), Uttarakhand are received.

Conclusion (Violation of law)

1. From analyses of the available Google image to some extent it is clear that trees were removed. Therefore, it's a violation of section-26 (f, g and h) of Indian Forest Act, 1927.
2. Only on receiving the report, it can be determined whether violation of Section-26 (f,g and h) of Indian Forest Act, 127 has occurred or not? and are matters of separate enquiry.
3. There is evidence that the Stage-II work was being done without approval which is in violation of conditions imposed by FCA under the State-I work conditions.

The names of employees/officers posted in this concerned area when the work was executed are mentioned in annexed Table no.1.

8. Construction of electric line within Tiger Safari: -

This matter was neither listed in the mandate of the enquiry committee nor the enquiry committee conducted an enquiry on this issue. Until a letter was received by the committee mentioning, that for installing electric line in tiger safari Rs. 90 lakhs were disbursed from Corbett Foundation, the committee took cognizance of the matter. The Divisional Forest Officer, Kalagarh Tiger Reserve Division was questioned about the matter. He vide his registered letter 2025/12-1 dated 27.01.2021 (which was received on 01.02.2022) supplied information in the matter. (Page no. 435-450)

By the information supplied, it is clear that the Divisional Forest Officer, Kalagarh Tiger Reserve Division with objective to construct underground electric line from Saneh to Pakhro in Pakhro Range proposed vide his office letter 609/3-2 dated 01-09.2021 and vide letter no. 296/3-2 dated 02.08.2021 to the Director, Corbett Tiger Reserve to approve for the year 2021-22 a proposal worth Rs. 550.33 lakhs for T.A.C. of the above narrated work. (Page no. 436-437)

PC

242

In continuation of this, the present Divisional Forest Officer, Kalagarh Tiger Reserve Division has not supplied any document pertaining to T.A.C./administrative/financial approval and neither the Director, Corbett Tiger Reserve has supplied any information in this regard in his letter dated 12.01.2022. In this matter as well, the committee noticed administrative lapses that probably the Director, Corbett Tiger Reserve was unaware about these ongoing works.

The present Divisional Forest Officer, Kalagarh Tiger Reserve Division vide his letter dated 27.01.2022 have supplied the photocopy of the work orders issued by the then Divisional Forest Officer, Kalagarh Tiger Reserve Division which are as follows: -

i. Work order no. 111/12-1 dated 06.07.2021: - construction of electric line -Job-1 from Sneh to Pakhro 11 KVA 1.65 K.M. in Pakhro Range. Sanctioned cost of work Rs.2416667.02/- .(work order is issued to Oriole Electrical & Electrums Pvt. Ltd., New Delhi)

ii. Work order no. 112/12-1 dated 06.07.2021: - construction of electric line - Job-2 from Sneh to Pakhro 11 KVA 1.65 K.M. in Pakhro Range. Sanctioned cost of work Rs.2319262.51/- .(work order is issued to Oriole Electrical & Electrums Pvt. Ltd., New Delhi)

iii. Work order no. 113/12-1 dated 06.07.2021: - construction of electric line - Job-3 from Sneh to Pakhro 11 KVA 1.65 K.M. in Pakhro Range. Sanctioned cost of work Rs.2393069.38/- .(work order is issued to Oriole Electrical & Electrums Pvt. Ltd., New Delhi)

iv. Work order no. 115/12-1 dated 06.07.2021: - construction of electric line - Job-4 from Sneh to Pakhro 11 KVA 1.65 K.M. in Pakhro Range. Sanctioned cost of work Rs.2404400.92/- .(work order is issued to Oriole Electrical & Electrums Pvt. Ltd., New Delhi)

v. Work order no. 114/12-1 dated 06.07.2021: - construction of electric line - Job-5 from Sneh to Pakhro 11 KVA 1.65 K.M. in Pakhro Range. Sanctioned cost of work

243

Rs.2365616.68/- .(work order is issued to Oriole Electrical & Electrums Pvt. Ltd., New Delhi)

vi. Work order no. 116/12-1 dated 06.07.2021: - construction of electric line - Job-6 from Sneh to Pakhro 11 KVA 1.65 K.M. in Pakhro Range. Sanctioned cost of work Rs.2397742.18/- .(work order is issued to Oriole Electrical & Electrums Pvt. Ltd., New Delhi)

vii. Work order no. ..... dated .....: - construction of electric line - Job-7 from Sneh to Pakhro 11 KVA 1.65 K.M. in Pakhro Range. Sanctioned cost of work Rs.2372275.42/-. (letter no. and date is not written. Work order is issued to Oriole Electrical & Electrums Pvt. Ltd., New Delhi)

viii. Work order no. 122/12-1 dated .....: - construction of electric line - Job-8 from Saneh to Pakhro 11 KVA 1.65 K.M. in Pakhro Range. Sanctioned cost of work Rs.2358024.01/-. (dated is not written. Work order is issued to Oriole Electrical & Electrums Pvt. Ltd., New Delhi)

ix. Work order no. 117/12-1 dated 06.07.2021: - construction of electric line - Job-8 from Saneh to Pakhro 11 KVA 1.65 K.M. in Pakhro Range. Sanctioned cost of work Rs.2328024.01/- .(work order is issued to Oriole Electrical & Electrums Pvt. Ltd., New Delhi)

x. Work order no. 118/12-1 dated 06.07.2021: - construction of electric line - Job-9 from Saneh to Pakhro 11 KVA 1.65 K.M. in Pakhro Range. Sanctioned cost of work Rs.2298445.18/- .(work order is issued to Oriole Electrical & Electrums Pvt. Ltd., New Delhi)

xi. Work order no. 121/12-1 dated 06.07.2021: - construction of electric line - Job-10 from Saneh to Pakhro 11 KVA 1.65 K.M. in Pakhro Range. Sanctioned cost of work Rs.2328023.38/- .(work order is issued to Oriole Electrical & Electrums Pvt. Ltd., New Delhi)

xii. Work order no. 119/12-1 dated 06.07.2021: - construction of electric line - Job-11 from Saneh to Pakhro 11 KVA 1.65 K.M. in Pakhro Range. Sanctioned cost of work

245

244

Rs.2334647.70/- .[work order is issued to Oriole Electrical & Electrums Pvt. Ltd., New Delhi]

xiii. Work order no. 120/12-1 dated 06.07.2021: - construction of electric line - Job-12 from Saneh to Pakhro 11 KVA 1.65 K.M. in Pakhro Range. Sanctioned cost of work Rs.24057308.70/- .[work order is issued to Oriole Electrical & Electrums Pvt. Ltd., New Delhi]

The above work orders are of around (24.16+23.19+23.93+24.04+23.65+23.97+23.72+23.58+23.28+22.98+23.28+23.36+24.57= 307.71) Rs.307.71/- lakhs.

In work order no.(vii) no letter number and date is mentioned and in letter no. (viii) no date is mentioned. In work order no. (viii)and (ix) job no. is common i.e., job no.8 is mentioned.

The present Divisional Forest Officer, Kalagarh Tiger Reserve Division vide his letter 2025/2-1 dated 27.01.2022 has informed that for the above works a payment of Rs.90 lakhs is already made from the Corbett Foundation.

In such background the committee finds the following financial irregularities.

Conclusion (financial irregularities)

1. The Provisions of Uttarakhand Procurement Rules, 2017 - rule 39, rule 49(...), rule 3(10) and rule 40(4) have been violated.
2. As per Government order no. 245/XXXVII/2012 dated 22.11.2012, the Conservator of Forest/Director are authorized to approve Government work tender amounts up to Rs.20 lakhs. Therefore, in this matter on this point financial irregularity is evident.

245

Apart from above, the committee under the following heading is giving its report as follows: -

1. Illegal felling in Pakhro Tiger Safari Kalagarh Tiger Reserve Division

The committee has chosen to submit along with enquiry report on Pakhro Tiger Reserve its observations on other works done in the surrounding areas. The point wise report is as follows: -

In relation to Kalagarh Tiger Reserve Division, from the available documents i.e., NTCA inspection report, IRO inspection report, Principal Chief Conservator of Forest (HoFF), Uttarakhand, Principal Chief Conservator of Forest (Wildlife), Director, Corbett Tiger Reserve inspection and counter affidavit dated 09.11.2021 filed in the Hon'ble High Court, in the concerned safari area and area outside safari the possibility of removal of trees is clearly expressed. In furtherance to this the committee did not merely view illegal felling of trees in 106-hectare land area sanctioned for safari but instead analyzed all the sites where work was done from this perspective and has mentioned at various stages in this report.

During analyzing of documents, the committee came to know that first, Director, Corbett Tiger Reserve received a complaint alleging that in Pakhro area felling and cutting of trees was taking place with the help of JCB machine. This letter was sent vide his office letter 38/6-36 dated 06.07.2021 (Page no.376-380) to Sri Lachchi Ram Nag, SDO Kalagarh Tiger Reserve Division with direction to conduct enquiry on the complaint. There were also some photographs showing the tiger enclosure and JCB. This complaint was in itself the most vital incident in this entire matter, because on this complaint the Corbett Tiger administration and senior level officers should have taken prompt action and not merely forwarding the copy of complaint to the SDO level office in a routine manner. As it is mentioned in the letter that "Pakhro Tiger Safari" was announced by the Hon'ble Prime Minister and is among the priority projects of the State Government. In view of these facts, on receiving complaint it should have been given priority by bringing the

PWC

246

matter into the knowledge of the senior most officers and immediately corrective measures should have been taken. But this was not done, and later on 19.09.2021 a news item was published in the front page of the Times of India newspaper (Page no. 415-416) about felling of thousands of trees. After the NTCA inspection dated 26-30 September, 2021 in the inspection note illegal felling of trees is mentioned, again in IRO inspection dated 25-26 October, 2021 in inspection note fact of illegal felling of trees is mentioned and in Principal Chief Conservator of Forest (HoFF), Uttarakhand, Principal Chief Conservator of Forest (Wildlife) and Director, Corbett Tiger Reserve inspection dated 30.10.2021 and counter affidavit filed in Hon'ble High Court the possibility of illegal felling of trees is not denied.

On July 6, 2021 when the Director issued a letter on the above subject matter, the Divisional Forest Officer, Kalagarh Tiger Reserve Division immediately provided two lots to Forest Corporation for felling and cutting: -

1. Lot No.1, Letter no. 75/2-3 dated 08.07.2021: - Pakhro Compartment no. 3: 137 trees. (Page no.314-318)

2. Lot No.2, Letter no. 81/2-3 dated 08.07.2021: - Pakhro Compartment no. 2: 26 trees. (Page no.319-322)

The Director, Corbett Tiger Reserve when forwarded the complaint regarding illegal felling of trees for initiating enquiry in the matter, on the very next day the Divisional Forest Officer, Kalagarh Tiger Reserve Division sending letter to Forest Corporation for cutting two lots creates a very suspicious situation.

In relation to Lot no.2 /2020-21 the Divisional Forest Officer, Kalagarh Tiger Reserve Division after about 2 ½ months issued another letter 857/2-3 dated 01.10.2021 (date not clear) to the concerned Forest Corporation officer requesting that in lot no.2/2021-22 location under Pakhro Tiger Safari an animal hospital is to be established, therefore, here along with cutting of trees work of uprooting of roots is also required to be done. (Page no.319)

After publication of above matter in newspaper the Times of India, the Director, Corbett Tiger Reserve vide his letter 816/6-37 dated 21.09.2021 constituted a team with

247

direction to conduct an enquiry in the matter of illegal felling of trees in Pahkro Tiger Safari and thereafter to submit its report (Page no. 381-392). In his letter he has also stated that in the past in compliance of his letter dated 08.07.2021 the SDO, Kalagarh Tiger Reserve Division has denied any illegal felling of trees in Pakhro Safari area.

This committee after enquiry reported the situation as follows: -

In lot no.1 there were 137 trees. The enquiry team found the stumps of fallen trees from serial no. 1 to 24 near the under-construction Lecture Room and stumps of serial no. 25 to 154 roots of fallen trees were found in Pakhro Comp No. 03. Other 11 stumps of felled trees are buried beneath the under-construction Lecture Hall.

Accordingly, the enquiry team did not give any substantive information on illegal felling of trees in Pakhro Compartment no. 3. With respect to the roots of 6 teak trees the enquiry team was informed by the Range Officer that concerned lot no. 2/2021-22 was of 26 Teak trees. But D.L.M. Shri Rati Ram who was present at the spot informed that the Forest Department ** (Forest Corporation) did not receive any lot from this area.

The enquiry team also mentioned that along the constructed service road which is situated in North direction and is running from East to West, various trees were found lying uprooted, fallen and damaged.

The enquiry team at the end of the report also mentioned that in the tiger safari area whether the different construction works being done such as Lecture Hall, service road, under construction work at enclosure no. 1 & 2 and water reservoir construction, caused damage and loss of trees or not, should better be enquired by a technical team. (Page no. 382-385)

The said report was placed by the Director, Corbett Tiger Reserve before the Principal Chief Conservator of Forest (HoFF) who vide his letter no. 695/P.O. dated 19.10.2021 sought detailed information on various points. (Page no.393).

The Divisional Forest Officer, Kalagarh Tiger Reserve Division during this period issued petty demand letter no. 863/2-3 dated 01.10.2021 to Forest Corporation of Rs.97976.00 only in lieu of felling 40 extra trees against sanctioned lot no. 1/2021-22 in Pakhro Comp. No.3. (Page no. 395-396)

PMC

248

The felling of more trees than sanctioned was accepted by DCM, Pauri, Shri Saath Singh Bisht which is clear from his letter no. 912/ Tyagpatra dated 26.10.2021. (Page no. 397)

During enquiry of the above matter, the committee noticed that the issue is not an easy one, because in relation to felling of trees earlier the Principal Chief Conservator of Forest (HoFF) vide his letter 772/P.O. dated 29.10.2021 addressed to Director General, Forest Survey of India, Kaulagarh Road, Dehradun had requested him to make the situation clear on felling of trees with the help of satellite images and also direct the Director, Corbett Tiger Reserve. (Page no.398). The Principal Chief Conservator of Forest (HoFF) also vide his letter dated 19.01.2022 (Page no. 16-18) had directed to seek NRSA imagery of all the locations where work was being done and to collect substantive evidences of tree removal and vide his letter no.1000/P.O. dated 12.01.2022 (Page no.393) has directed 100% tree enumeration in the entire Pakhro Safari area.

In the matter the FC Proposal fact sheet which was to be placed before the FAC also came to the notice of the committee. Where in point no. 11(i) of the fact sheet it is clearly written (Page no. 399-409)

"Only 163 trees are proposed for felling which will be falling in the construction area of the reception and the admin. building"

If it is like this, then document relating to lot no.1 and lot no.2 belongs to which area is not clear, because reception and admin. buildings are located at the beginning of the Safari at Pakhro comp. no. 3 where as per the Google imagery in December 2020 and in March 2021 (Plate no.16-17) makes clear that at this site heavy tree removal had already taken place up to the month of March.

Apart from above the lot no. 2/2021-22 is of which place, where the Divisional Forest Officer, Kalagarh Tiger Reserve Division had mentioned in his letter no. 857/2-3 dated 01.10.2021 (date not clear) (Page no. 319) where he is referring to uprooting the stumps. Because the enquiry team constituted by the Director, Corbett Tiger Reserve have not given any clear findings on the lot and in the said enquiry report it is also stated

249

that DLC Shri Rati Ram has informed that Forest Corporation has not received any lot. (Page no.382-385)

The committee during its site inspection was accompanied by the IT Team who created the concerned area KML file which was analysed with Google earth imagery and on comparing both, tree removal was clearly seen. To prove the above fact, the Principal Chief Conservator of Forest (HoFF), Uttarakhand vide his letter dated 19.01.2022 issued directions and vide his letter no. 1000/P.O. dated 12.01.2021 directed that in the entire Pakhro Tiger safari area counting of trees be done. The situation can only be cleared after the report is received.

In the continuation of the above the following two letters came to the notice of the committee: -

i. Range Officer Pakhro letter no. 16/8-1 dated 15.01.2021 by which he is seeking permission for stocking 8 teak trees fallen due to hailstorm near the road in the Comp. no. 8 of Pakhro Block.(Page no. 375) in C-1

ii. Range Officer Pakhro letter no. 87/8 dated 07.03.2021 by which he is seeking permission for stocking 6 teak trees fallen due to hailstorm, rainfall and by elephants near the road in the Comp. no. 3 of Corbett Safari area under Pakhro Block.(Page no. 374) in C-1

The committee is of the view that the above stated letters can be considered only after the report on tree felling is received.

The committee feels that in furtherance to the Principal Chief Conservator of Forest (HoFF), Uttarakhand letter dated 19.01.2022 an advanced technique should be used and only then an authentic certified report of unauthorized/ illegal tree removal from all sites in question will be received, however, while giving its report on the site view, the committee at many places noticed possibility of tree removal, also mentioned at various parts of this report.

125

250

2. Need for high level enquiry: -

The committee feels that based on the information received Divisional Forest Officer, Kalagarh Tiger Reserve Division have issued number of work orders. These work orders are issued to various persons /firms. Government liabilities worth crores of Rupees may arise due to these work orders. Firms/ Proprietors executing these works will certainly demand for money in future. The situations remain same for all the works (except for enclosure no.1 and Lecture Room) as Budget was not available/no financial /administrative approval was there. The present Chief Wildlife Warden (who is also a member of this enquiry committee) has also bought letter no. 2033/6-28 dated 13-01-2022 (page no. 451) to the notice of the enquiry committee, in the said letter with subject "Dhela wildlife rescue center and Pakhro Tiger safari subject letters" the Director General of Police , Vigilance Administration, Dehradun letter no. Sa0A./khu-15/2021/2217 dated 18.11.2021 and State Government vide letter no. 1917/(1)/X-1-2021-02(12)/2021 dated 01.12.2021 have constituted open Vigilance enquiry in the above matter.

In the above narrated background this committee is in the opinion of open vigilance enquiry against all persons/firms should also be conducted. for finding out whether all these are legally established and for executing these works are they authorized/ recognized persons /firms or not. The facts such as actual existence of these persons/firms is also necessary.

3. The other enquiries that the on-going in relation to this subject matter and came to the notice of Committee: -

i. In this regard the Principal Chief Conservator of Forest (HoFF), Uttarakhand vide his letter no. 1019/P.O. dated 19.01.2022 (Page no. 16-18) directed the IT Cell to procure Paid data from NRSA and to submit a report with substantive evidences on removal of trees.

ii. Accordingly, as stated in above point no.2 the open vigilance enquiry is on-going.

iii. The Principal Chief Conservator of Forest (HoFF), Uttarakhand vide his letter no. 1041/P.O. dated 24.01.2022 (Page no. 429-430) addressed to the State Government have requested to get conducted a special accounts audit against all the works done

251

in Kalagarh Tiger Reserve Division Lansdown Forest Division during the financial years 2020-21 and 2021-22.

iv. The enquiry is on-going in relation to the dispatch register maintained at Kalagarh Tiger Reserve Division Lansdown Forest Division after the Principal Chief Conservator of Forest (HoFF), Uttarakhand letter no. 2059/1-1 dated 19.01.2022 (Page no.228) was issued in this regard.

v. The Chief Wildlife Warden vide his letter no. 35/1-1 dated 1-1 dated 13.01.2022 (page no. 585) has by immediate effect stopped the construction of all works being done without legal sanction/ financial/administrative approval. In continuation to this by the perusal of the Principal Chief Conservator of Forest (HoFF), Uttarakhand letter no. 998/P.O. dated 11.01.2022 (Page no. 327) and from the perusal of the Principal Chief Conservator of Forest (Wildlife), Uttarakhand letter no. 2023/3-6 P.O. dated 13.01.2022 (Page no. 328), it is clear that their concerned offices had never given any financial/administrative approval for any work in Kalagarh Tiger Reserve Division in the financial year 2020-21 and 2021-22.

The Principal Chief Conservator of Forest (HoFF), Uttarakhand vide his letter no. 1000/P.O. dated 12.01.2022 has directed the Director, Corbett Tiger Reserve to conduct 100% counting of trees in Pakhro safari area. (Page no. 393)

In order to stop re-occurrence of such matters in future, the Committee has suggested the following: -

1. The enquiry committee is of the opinion that if the Government officials/employees analyze the legal provisions such as concerned acts- Procurement rules- government orders issued from time to time and only thereafter take further steps and, if the controlling officers strictly comply with the legal provisions, then re-occurrence of such matters can definitely be minimized.

2. On violation of Rules/Acts/ Procurement rules/issued government orders, the concerned officer's financial powers considering the degree of conduct may be seized for a short period or for longer period as the case may be.

252

3. For the various forestry, non-forestry, construction works being done by the Forest Department, the Head of the Department must issue clear office orders / permanent orders.

4. For the execution of the various works performed by the department the services of subject expert under the principles of group wisdom must be taken.

5. The committee is of the view that the office of the Chief Conservator of Forests, Legal & Vigilance Cell already existing in the Forest Department needs to be strengthened so that in future without following the process of selecting officers on random pattern for any enquiry, the said Cell be made responsible for the same.

Accordingly, the complete report of the said matter (Page no. 1 to 68) with annexures From Page no. 1 to 432 are being placed today i.e., on 01.02.2022 before the Principal Chief Conservator of Forest (HoFF), Uttarakhand after complete acceptance and approval.

(Sh. N.N. Pandey),
Member, enquiry committee,
Conservator of Forest, Pauri Circle.

(Sh. Amit Verma),
Member, enquiry committee,
Conservator of Forest, Yamuna Circle.

(Dr. Parag Madhukar Dhakate),
Member, enquiry committee,
Chief Wildlife Warden,
Uttarakhand.

253

(Dr. Kapil Joshi),
President, enquiry committee,
Add. Principal Chief Conservator of Forest & Nodal Officer.

(Sh.J.C Joshi)
Finance Controller, Forest Department,
Uttarakhand.

254

Table-1

Name of the employees/officers responsible at the time of work done under Kalagarh Tiger Reserve Division

S.No.	Details of work	Start Time	Forest Guard	Forester	Forest Officer	SDO	Divisional Forest Officer	Conservator of Forests /Director	Chief Conservator of Forests/ CWLW	Comments
1.	Kandi Road 1.2 km Construction	15.07.2021 to 16.09.2021	Mr. Vipin Chandra	Shri Gyan Chandra	Mr. Braj Vihari Sharma	Mr. Braj Vihari Sharma	Mr. Kishan Chandra	Mr. Rahul	Mr. J.S Suhag	
2.	Building construction on in Morghatti	Starting from 10.08.2021 still incomplete	Mr. Chandra Mohan Singh	Mr. Mohan Singh Rawat	Mr. Braj Vihari Sharma	Mr. Braj Vihari Sharma	Mr. Kishan Chandra	Mr. Rahul	Mr. J.S Suhag	
3.	Elephant wall	Starting from 06.07.2021 still incomplete	Mr. Bharat Singh, Mr. Vipendra Singh, Mr. Dinesh Gusai, Mr. Vipin Kumar, Mr. Jagat Singh, Mr. Chandra Mohan Singh	Shri Gyan Chandra Mr. Mohan Singh Rawat	Mr. Braj Vihari Sharma	Mr. Braj Vihari Sharma	Mr. Kishan Chandra	Mr. Rahul	Mr. J.S Suhag	

255

4.	Building construction in Kugadda	Starting from 16.08.2021 still incomplete	Mrs. Poonam Pal	Mr. Mukesh Chandra Badthwal	Mr. Braj Vihari Sharma	Mr. Braj Vihari Sharma	Mr. Kishan Chandra	Mr. Rahul	Mr. J.S Suhag	
5.	Building construction in pakhars	Starting from 10.08.2021 still incomplete	Mr. Sanjay Kumar	Mr. Bhopal Singh Bisht	Mr. Braj Vihari Sharma	Mr. Braj Vihari Sharma	Mr. Kishan Chandra	Mr. Rahul	Mr. J.S Suhag	
6.				Mr. Bhopal Singh Bisht				Mr. Rahul	Mr. J.S Suhag	
7.	Lecture hall construction	Starting from 10.03.2021 still incomplete	Shri Chandra Kant	Mr. Bhopal Singh Bisht	Mr. Mathura Singh Mavdi, Mr. Braj Vihari Sharma	Mr. L. R. Nag, Mr. Braj Vihari Sharma	Mr. Akhilesh Tiwari, Mr. Kishan Chand	Mr. Rahul	Mr. J.S Suhag	
8.	Tiger Badal	Starting from 10.03.2021 still incomplete	Shri Chandra Kant	Mr. Bhopal Singh Bisht	Mr. Mathura Singh Mavdi, Mr. Braj Vihari Sharma	Mr. L. R. Nag, Mr. Braj Vihari Sharma	Mr. Akhilesh Tiwari, Mr. Kishan Chand	Mr. Rahul	Mr. J.S Suhag	
9.	Tiger Bada 2	Starting from 10.07.2021 still incomplete	Shri Chandra Kant	Mr. Bhopal Singh Bisht	Mr. Braj Vihari Sharma	Mr. Braj Vihari Sharma	Mr. Akhilesh Tiwari, Mr.	Mr. Rahul	Mr. J.S Suhag	

256

							Kishan Chand			
10.	Administrative Building	Starting from 02.08.2021 still incomplete	Shri Chandra Kant	Mr. Bhopal Singh Bisht	Mr. Braj Vihari Sharma	Mr. Braj Vihari Sharma	Mr. Kishan Chandra	Mr. Rahul	Mr. J.S Suhag	
11.	Tiger Bada Indoor Road	Starting from 08.07.2021 still incomplete	Mr. Yatendra Prasad	Mr. Bhopal Singh Bisht	Mr. Braj Vihari Sharma	Mr. Braj Vihari Sharma	Mr. Kishan Chandra	Mr. Rahul	Mr. J.S Suhag	
12.	Service Road	Starting from 08.07.2021 still incomplete	Shri Chandra Kant	Mr. Bhopal Singh Bisht	Mr. Braj Vihari Sharma	Mr. Braj Vihari Sharma	Mr. Kishan Chandra	Mr. Rahul	Mr. J.S Suhag	

The above information was sent by the Director, Corbett Tiger Reserve, Ramnagar, vide letter no. 1653/1-4 dated 12.01.2022 (page no. 114-222) and letter no. B-537/21-5 dated 10.01.2022 sent by the above Chief Conservator of Forests, Administration. has been prepared on the basis of the information mentioned in page no. 468.

257

Table-2

Status of financial and legal and administrative violation of works done under Kalagarh Tiger Reserve Division

S.No.	Details of work	Financial Irregularity	Legal Violation	Administrative Error	Comments
1.	Kandi Road 1.2 km Construction	Violation of Rule 39, 49(c), 3(10), 40(2) of Procurement Rules, 2017.	*Section 26-1 (g) of the Indian Forest Act 1927. *Section 27 (4) of the Wildlife Act 1972.	Takes into account	*Legal advice can be taken in respect of violation of section 27(4) of the Wildlife Act 1972. *According to the Chief Conservator of Forests (HoFF) letter number 19.01.2022, if tree felling is observed, then it will be a violation of section 26-1 (f, h) of IFA.
2.	Building construction in Morghatti	Violation of rule 39, 49 (c) of the Procurement Rules, 2017.	*Section 26-1 (f) and (h) of the Indian Forest Act 1927. *Section 2(2) of the Forest Conservation Act 1980. *Section 27 (4) of the Wildlife Protection Act 1972.	Takes into account	

258

3.	Elephant wall	*Violation of Rule 39, 49(c), 30(10), 40(4) of Procurement Rules, 2017. *Violation of section 35 of CAMPA (CAFR) Rules, 2018.	*According to Chief Conservator of Forests (HoFF) letter dated 19.01.2022, if tree removal is certified by IT Cell in the area in question, section 26-1 (f) and (h) of Indian Forest Act 1927 will also be violated. *Section 26-1 (g) of the Indian Forest Act 1927.	Takes into account	*According to the letter number dated 19.01.2022 of CEO CAMPA, about 35 lakh rupees are mentioned for the construction of elephant wall other than the approved item.
4.	Building construction in Kugadda	*Violation of Rule 39,49(c), 3(10), 40(4) of Procurement Rules, 2017.	*Section 2(2) of the Forest Conservation Act 1980. *In the order of Chief Conservator of Forests (HoFF) letter dated 19.01.2022, if certified by IT Cell from the area in question, there will be a violation of section 26-1 (f) and (h) of the Indian Forest Act 1927.	Takes into account	
5.	Building construction in pakhro	*Violation of Rule 39, 49(c), 3(10), 40(4) of Procurement Rules, 2017.	*Section 26-1 (f) and (h) of the Indian Forest Act 1927. *Section 2(2) of the Forest Conservation Act 1980.	Takes into account	
6.	Reservoir in pakhro	*Violation of Rule 39,49(c), 3(10), 40(4) of Procurement Rules, 2017.	*Violation of section 26-1 (f), (g) and (h) of the Indian Forest Act 1927. *This is a violation of the conditions described in the FCA Stage-I Approval.	-	

259

7.	Lecture hall construction	*Violation of Rule 40(4) of Procurement Rules, 2017. *There is also a violation of the Government Order No. 245/XXXVII/2012 dated 22.11.2012.	*Violation of section 26-1 (f) and (h) of the Indian Forest Act 1927. *There is a violation of the conditions described in the FCA Stage-I approval.		
8.	Tiger Bada 1	*Violation of Rule 40(4) of Procurement Rules 2017. *Government order No. 245/XXXVII/2012 dated 22.11.2012 is also violative.	*There is a violation of the conditions described in the FCA Stage-I approval.	Takes into account	
9.	Tiger Bada 2	*Violation of Rule 39, 49(c) and 40(4) of Procurement Rules, 2017. *There is also a violation of the Government Order No. 245/XXXVII/2012 dated 22.11.2012.	*There is a violation of the conditions described in the FCA Stage-I approval.	-	
10.	Administrative Building	*Violation of Rule 39, 49(c) and 40(4) of Procurement Rules, 2017. *There is also a violation of the Government Order No. 245/XXXVII/2012 dated 22.11.2012.	*Violation of section 26-1 (f) and (h) of the Indian Forest Act 1927. *There is a violation of the conditions described in the FCA Stage-I approval.	Takes into account	

260

11.	Tiger Bada Indoor Road	*Violation of Rule 39, 49(c) and 40(4) of Procurement Rules, 2017. Violation of Camp Rules *Violation of Section 35 of the Camp (CAFR) Rules 2018.	*There is a violation of the conditions described in the FCA Stage-I approval.	-	
12.	Service Road	*Violation of Rule 39, 49(c) and 40(4) of Procurement Rules, 2017. *Violation of Section 35 of the Camp (CAFR) Rules 2018.	Violation of section 26-1 (f), (g) and (h) of the Indian Forest Act 1927. *There is a violation of the conditions described in the FCA Stage-I approval.	Takes into account	
13.	Power line for Corbett Tiger Safari	*Violation of Rule 39, 49(c), 3(10) and 40(4) of Procurement Rules, 2017. *There is also a violation of the Government Order No. 245/XXXVII/2012 dated 22.11.2012.	-	Takes into account	

The above information has been compiled after taking into consideration, the report sent after on-site inspection by NTCA, Ministry of Forest, Environment and Climate Change / Government of India, affidavit filed in Hon'ble High Court, Uttarakhand after on-site inspection by Principal Chief Conservator of Forests (HoFF)and this investigation.

In relation to the above works, the committee is also of the opinion that in these Compendium of guidelines & circulars issued by Director (project tiger) New Delhi. There may also be a violation of points 2 and 3 (page no. 467-471) of the guideline issued by November 2004 which would attract section 38(O) of the WPA. For this, the results of the instructions issued by the Chief Conservator of Forests (HoFF) dated 19.01.2022 for obtaining imagery from NRSA for solid proof of tree felling will have to be seen.

ANNEXURE-R-8

261

Report on "Illegal Felling of Trees for the Establishment of Pakhrau Tiger Safari, Uttarakhand"

FOREST SURVEY OF INDIA
(MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE)
GOVERNMENT OF INDIA
DEHRADUN

Report dated 6 September 2022

262

Table of Contents

INTRODUCTION 1
Chronology of correspondence 1
OBJECTIVES OF THE STUDY 3
STUDY AREA 4
METHOD OF THE STUDY 5
I. Identification of Area cleared using Remote Sensing, field survey and old records 5
II. Estimation of trees that would have existed on the cleared area 5
FIELD WORK 6
Pre-field preparations: 6
Fieldwork for GPS Data Capture 6
Fieldwork for Forest Inventory 7
Post fieldwork/ analysis 7
Final categorization of polygons of felling sites and preparation of Master List 7
OBSERVATIONS 8
RESULTS AND DISCUSSION 9
Part 1: Area cleared 9
Part 2: Estimated no. of Trees clear-felled 9
CONCLUSION 10
LIMITATIONS OF THE STUDY 10
ANNEXURES 11
Annexure 1 : Site wise area of clear felling and estimated number of trees felled 11
Annexure 2 : Species and diameter class wise distribution of enumerated trees 14
Annexure 3 : Details of High resolution satellite data used for remote sensing analysis 17
Annexure 4 : Abstract of Management Plan of Kalagarh Tiger Reserve showing firelines etc. 18
Annexure 5 : Correspondence pertaining to the case from UKFD and MOEF&CC 20
Annexure 6 : Table of category-wise details of cleared polygons with area and observations 58
Annexure 7 : Screenshots of 20 sites provided by UKFD overlaid over latest Google Earth imagery along with tree inventory plots 64
Annexure 8 : Screenshots of all the cleared polygons having unique IDs overlaid on current and older images on Google Earth along with the screenshots of the 20 sites provided by UKFD 65

INTRODUCTION

The Forest Survey of India (FSI) received a request from the Uttarakhand State Forest Department (UKFD) regarding "Illegal felling in Kalagarh Tiger Reserve Division". UKFD informed that two different reports regarding the felling were received by them and that facts could not be ascertained with the help of Google Earth Imageries, therefore FSI was requested to provide a clear status of the illegal felling of trees through analysis of satellite imageries in the said area.

Thereafter a series of correspondence between UKFD and FSI followed as summarized below:

Chronology of correspondence

S.No.	Particulars	Remarks
1.	Letter dated 29th October, 2021 received from PCCF (HoFF), Uttarakhand State Forest Department (UKFD) (No. 772/P.O. Dehradun)	It was informed that two different reports regarding the felling were received and that the facts could not be ascertained with the help of Google Earth Imageries. FSI was requested to give expert advice regarding the tree felling.
2.	Letter from FSI to PCCF (HoFF), Uttarakhand State Forest Department, dated 9th November, 2021 (No. 22-463/2021-FGD-1895)	Clarification on the following points was sought from UKFD: (i) The kind of assistance that UKFD requires in the given matter (ii) The copies of the above two reports regarding the felling (iii) To specify whether the investigation of felling is to be carried out within Pakhro Forest Range or in neighbouring areas as well. (iv) To provide the shapefile of the area where tree felling took place
3.	Letter from FSI to Dr. Suneesh Buxy, IGF (SU), MoEF&CC, dated 12th November, 2021 (No. 22-463/2021-FGD-1573)	FSI apprised the Ministry about the above case asking directions from MoEF & CC in the instant case
4.	Letter from Director Office, Corbett Tiger Reserve Ramnagar (Nainital) to DG, FSI, dated 16th November, 2021	(I) FSI is required to carry out Enumeration of the Number of trees felled in and around Pakhro Forest Range (ii) The alleged felling of trees was done in the period between 30th October, 2020 to 30th September, 2022 (iii) KML file (106.19 ha) of Area of Illegal Felling

S.No.	Particulars	Remarks
		(iv) Preliminary Investigation report of Deputy Director, Corbett Tiger Reserve (v) Preliminary Investigation report of Divisional Forest Officer, Kalagarh Tiger Reserve
5.	O.M. from Shri Sanjay Kumar Chauhan, AIGF (FPD) to DG, FSI, dated 2nd December, 2021	(i) The Letter mentions, "The NTCA vide its letter no. FPD-17/48/2020-FPD dated 2nd December 2021 from AIGF (FPD, MoEF& CC, New Delhi) recommended for Assessment of trees pre and post work through Remote Sensing". (ii) MoEF&CC granted permission for carrying out the analysis
6.	Letter from FSI, to PCCF & (HoFF), Uttarakhand SFD, dated 31st January 2022	Letter mentioned the allocation of budget for the Remote Sensing based Analysis. FSI requested to provide an amount of 3.0 lakh for satellite data procurement, analysis and ground validation
7.	Letter from PCCF (HoFF), Uttarakhand Forest Department dated 23rd February, 2022	(i) An enquiry committee was constituted in the said matter and other related matters in Kalagarh Tiger reserve. After enquiry, **"20 polygons falling in 12 sites were identified including** Pakhro Tiger Safari to analyse the illegal felling of trees in the name of establishment of Pakhro Tiger Safari and other works in Kalagarh Tiger Reserve " (ii) KML of 20 Sites provided (iii) FSI was requested to provide its *"expertise and analytical skills in Remote Sensing and interpretation of High Resolution Data for change canopy/ tree Cover in three-month interval from January 2021 to December 2021 in the aforementioned KML areas of Kalagarh Tiger Reserve and Corbett Tiger Reserve".*
8.	Reminder letters from PCCF, HoFF, UKFD (No. 1134/P.O. Dehradun dated 15th March 2022 and 829/37-1, PO Dehradun dated 29th April 2022),	(i) A copy of CEC Report dated 29th April, 2022 on the above case was sent to FSI on 11th May, 2022 vide letter no. 2916/5-28 from Chief Wildlife Warden, UKFD (ii) Request to expedite the case

265

S.No.	Particulars	Remarks
9.	Letter to the PCCF, HoFF, UKFD (No. 22-463/2022-FGD 9588) dated 22nd June 2022 from FSI	(i) Field visit of FSI team to the felling sites of Pakhro Tiger Safari (ii) Request to depute one ACF Rank officer from the SFD to assist FSI. (iii) The UKFD was requested to provide the Plantation Journal of trees and the current and preceding Working Plans of the 20 sites provided.

All the above-mentioned references are enclosed at Annexure.

FSI consulted the Integrated Regional Office (IRO), Dehradun for obtaining the shapefile of the original **Forest Clearance proposal** (Online Proposal No. FP/UK/Others/48385/2020, measuring 106.16 ha) of Pakhrau Tiger Safari of the Uttarakhand State Forest Department. As per PARIVESH portal, the proposal was received in August 2020. Further as per the Site Inspection Report of IRO on the case, *"The proposed area is in the buffer area of Corbett Tiger Reserve (CTR) and is included in the designated ecotourism area of the CTR. This tiger safari in the buffer zone of the CTR has been approved by NTCA. The detail site-specific plan of the safari has been approved by the NTCA and CZA."*

OBJECTIVES OF THE STUDY

The objectives of the study, based on letter dated 16th November 2021 from Field Director, Corbett Tiger was discerned as outlined below:

- To assess the status of illegal felling in and around Pakhrau Tiger Safari, estimate the number of trees felled in the illegally cleared areas based on the expertise and technology available at FSI.
- To scan the area in and around Pakhrau Tiger Safari for any illegal felling.
- To document/ analyze whether any area within Kalagarh Tiger Reserve Division is seen to be exhibiting forest cover change.

266

STUDY AREA

The study area falls in the proposed Pakhrau Tiger Safari, located in the buffer zone of Corbett Tiger Reserve, Uttarakhand and all other areas where construction/civil works etc. have been carried out. It is a part of Kalagarh Division and Kalagarh Tiger Reserve buffer Division and Sonanadi and Kalagarh Ranges and falls in the following forest blocks:

1. Pakhrau Block
2. Kalushaheed Block
3. Nalkhatta Block
4. Kalagarh Block

The area of interest comprises the following 20 sites provided by the UKFD:

1. Admin Block
2. Bada 2570mt 25mtbuff
3. Bada 3000mt 25m Buff
4. Culvert
5. Internal Road 10mbuff
6. Interpretation Centre Museum
7. Jalashay
8. Kalagarh 8 Hathi 10mt
9. Kalushaheed 09 Pashchimi 58mt Hathi 10mt
10. Kalushaheed 9-60mt Hathi 10mt
11. Kalushaheed 9-108mt Hathi 10mt
12. Kalushaheed 14 Hathi 10mt
13. Kalushaheed16 Hathi 10mt
14. Kugadda Construction
15. Morghati FRH Quarter Demolished
16. Nalkatta 5 Hathi 10mt
17. Outer Boundary
18. Pakhro Rest House
19. Pakharo 3 Hathi Hathi 10mt
20. Service Road

METHOD OF THE STUDY

In order to fulfil the objectives mentioned above, the following method was adopted:

- Area cleared was identified using remote sensing.
- Estimation of trees removed in this area was done using sampling technique of forest inventory.

These are briefly described below:

I. Identification of Area cleared using Remote Sensing, field survey and old records

Satellite imageries on Google Earth were analyzed on a timeline of pre-period satellite imageries (before the tree felling was done as per UKFD) and the latest available satellite imageries for the 20 sites (kml) received from UKFD. Besides these, imageries in the neighboring areas of Kalagarh Tiger Reserve and Pakhrao Tiger Safari, were also analyzed, where the felling was reported to have taken place. While latest satellite image on Google Earth was used for ascertaining the present status, timeline feature on Google Earth was used to ascertain the earlier status.

Visits to the study area were organized and GPS was used for recording the boundaries of polygons of cleared areas. The width of existing old roads and fire lines were taken from old records provided by the UKFD. A combination of satellite imageries on Google Earth and GPS data was used to finally arrive at the area cleared. A detailed list of polygons and their estimated area is given in Annexure. Besides using Google Earth, satellite images of Worldview-2 dated 14 March 2022 and SPOT of 2020, 2021 were used in the analysis.

II. Estimation of trees that would have existed on the cleared area

To carry out the study on estimation of trees felled in the Pakhrau area of Kalagarh Tiger Reserve, the first requirement was to determine the number of optimum plots to be laid out in the study area. This is generally done by either conducting a pilot study in the study area or to use information from any past study in the region, to determine the coefficient of variation. Since FSI conducts regular inventory in the country under its National Forest Inventory; FSI has about 133 sample plots laid out in the Corbett Tiger Reserve (CTR) region over the recent years. The data of these 133 plots were used to determine the sample size at different allowable error. Depending upon the study area, it was decided to use 7.5 % allowable error to determine the sample size

for estimating the number of trees. A total of 139 sample size was calculated at above allowable errors for carrying out the inventory. The distribution of this sample size to 17 sites for which kml were sent by UKFD was done on the basis of area proportional to size. Before finalizing the sample design and number of plots, a team of FSI from Forest Inventory Division along with a GIS team carried out a reconnaissance survey of the study area to find out the ground situation and feasibility of laying out of the sample plots at different sites. This immensely helped in deciding the buffer area in which sample plot will be laid out. Based on the field experience, the sample plots at each site were laid out in a buffer of 50 meters from the affected area. The distribution of sample size at different sites are given in Annexure.

FIELD WORK

Pre-field preparations:

As preparatory work for the ground validation of felled sites in Pakhrau Tiger Reserve, the delineated sites were classified into the following three categories in consultation with officials from the IRO, Dehradun:

a) Sites for which permission was given by IRO

b) Sites for which permission was not given by IRO

c) Extra cleared sites as identified using Google Earth imageries

The categories (a) and (b) consisted of the 20 sites provided by UKFD whereas (c) were derived independently through visual interpretation on time scale of Google Earth imageries.

Fieldwork for GPS Data Capture

Team FSI conducted two field exercises, one during 13th to 14th June 2022 and second during 29th June to 10th July in the above sites for validating the preliminary analysis exercise done on Google Earth as well as for laying of sample plots for tree enumeration. The ground validation team was headed by senior officers, trained field staff, and GIS analysts, and carried out with the support of the officials and field staff of UKFD.

Ground validation of remote sensing analysis included the following approaches:

- **Recording of geo-coordinates** of sites categorized as (a), (b) and (c) and new sites observed during field visit
- **Record of actual area and geo-coordinates** of areas where tree-felling had taken place
- **Photo documentation** (capturing geotagged photographs) of the above sites

Fieldwork for Forest Inventory

Fieldwork was carried out by the North zone office of FSI Shimla. Six field crews were formed for carrying out the fieldwork. A field manual was prepared for the inventory and all crews were imparted one-day training at FSI headquarters before going to the field. At each sample plot, a square plot of 0.1 ha was laid out and field data on name of species and diameter was collected. The data collection was done using the PDA and data was stored in the central database of FSI online directly from the field.

The data collected in the field was thoroughly checked before processing. The enumerated data of all the 139 plots was used for arriving at the number of trees per hectare. The standard error of enumerated trees was calculated using the standard formula.

Post fieldwork/ analysis

The ground visit helped in creating a clearer picture of the actual situation of tree felling in the area of interest. The polygons delineated as an outcome of ground validation, were overlaid over Google Earth Imageries for pre and post work periods (as described in Pre-field preparations section) vis-à-vis the polygons of 20 sites provided by the UKFD. The delineated and excluded areas were cross-checked and verified using satellite images of Worldview-2 sensor dated 14th March 2022. The details of the satellite data used is given in Annexure.

Final categorization of polygons of felling sites and preparation of Master List[1]

As an outcome of ground truthing, and after meetings and discussions with the officials from Integrated Regional Office, Dehradun, a final Master list of 30 polygons was prepared and categorized into four categories:

[1] Out of 20 kml polygons, 7 polygon and one linear feature are permitted by IRO (and executed elsewhere), 10 polygon in Permitted by UKFD and Not permitted by UKFD, 1 polygon in Extra polygons and 1 in Kugadda

270

1. Permitted by IRO & MoEF&CC and executed elsewhere
2. Permitted as informed by State
3. Not permitted as informed by State
4. Extra polygon which are not permitted by IRO & MoEF&CC and not in the list of polygons informed by the State.

In order to detect the sites permitted by IRO and MoEF&CC but executed elsewhere, the following steps were followed:

1. The Layout Plan of the proposed Tiger Safari within Corbett Tiger Reserve was downloaded from the original Forest Clearance Reference number of the case from PARIVESH portal.
2. The scanned copy of the map in JPEG format was georeferenced on ArcMap software as well as digitized.
3. The KMLs of the 20 polygons provided by the UKFD were overlaid on the map.
4. The map denotes the location and area of various buildings and structures falling within the proposed layout of the tiger safari. On overlaying the polygons, it was observed that the locations of many proposed structures in the map differed from the location of their KMLs provided to FSI by UKFD.
5. All such polygons with differed location in the map were included in this category.

OBSERVATIONS

The screenshots of all the cleared polygons having unique IDs overlaid on current images on Google Earth along with the screenshots of the 20 sites provided by UKFD has been given in Annexure of this report. No plots were laid at Kugadda because during the field visit we were informed that this was an old nursery site and no tree felling has been done. We also did not observe stumps; and canopies were almost closing. Changes were not observed on the Google imagery timeline. Wherever 'Hathi wall" is made, clearance is done for approach road. Areas have been cleared around the culvert.

The tables of category-wise details of cleared polygons with area and remarks/observations are given in Annexure.

RESULTS AND DISCUSSION

Sr. No.	Category	Total Polygon Area (ha)	Area outside the Study Area (ha)	Area cleared prior to 2015 and not visible in Image (ha)	Area cleared in 2015 (ha)
1.	Permitted by IRO & MoEF&CC and Executed elsewhere	8.64	0.07	1.68	6.89
2	Permitted by UKFD*	3.18	0.62	0.44	2.12
3	Not Permitted by UKFD*	1.98	0.57	0.00	1.41
4	Extra Polygon Which are Not Permitted by IRO & MoEF&CC	10.20	4.39	0.02	5.79
	Total Area in ha	**24.00**	**5.65**	**2.14**	**16.21**

Part 1: Area cleared

The following area was deduced as cleared category wise and its summary is given in the table below:

* Permitted or not needs to be confirmed by UKFD

Part 2: Estimated no. of Trees clear-felled

The area of clear felling at different sites has been calculated using the GPS survey done by the GIS team of FSI and the Google Earth imagery. The number of trees observed per hectare from all the inventory plots when multiplied with the area figures of a particular site, gives the number of estimated trees felled at that particular site. By adding the estimated trees at different sites, total estimated number of trees felled are arrived in the study area. The standard error of estimates has comes out to be 10.31 trees, which is within the acceptable limit. The standard error percentage has been calculated as 2.72 %, which is quite low and acceptable. The standard error has been used for calculation of 95% confidence limit for the estimated number of trees

felled. The site wise area of clear felling and estimated number of trees felled are given in Annexure. The summary of the results has been given in table below. A Powerpoint presentation having these polygons overlaid on latest and older satellite imageries and photographs of the area has also been prepared.

Sr. No.	Category	Area (ha)	Estimated No. of Trees Felled
1	Permitted by IRO & MoEF&CC and Executed elsewhere	6.89	2561
2	Permitted by UKFD*	2.12	804
3	Not Permitted by UKFD*	1.41	534
4	Extra Polygon Which are Not Permitted by IRO & MoEF&CC	5.79	2194
	Total	**16.21**	**6093**

* Permitted or not needs to be confirmed by UKFD

CONCLUSION

The area cleared is estimated as 16.21 ha. The trees estimated on this cleared area are 6093 in no. with lower bound of 5765 and upper bound of 6421 with 95% confidence interval and 2.72% Standard Error.

LIMITATIONS OF THE STUDY

In this report the areas which have been cleared during the period of study has been analyzed and the trees existing in this area have been estimated polygon-wise. Screenshots of these polygons and their kml files are also being enclosed along with this report. The legality of clearance in these polygons have to be examined by the UK Forest Department and other responsible agencies of the MOEF&CC, as FSI is not specialized in commenting on the legality of clearing these areas.

273

ANNEXURES

Annexure 1 : Site wise area of clear felling and estimated number of trees felled

A: Estimation of number of trees felled

(Permission from IRO & MoEF&CC is granted for the polygon but there is deviation/ violation w.r.t. location or area)

Id	Name of The Polygon	Area in ha	Estimated no of felled Trees
1	Area enclosed by Outer Boundary of Admin Block and Museum*	0.69	210
2	Connecting Road from Museum to Bada	0.37	140
3	Bada 2570 mt.	0.88	334
4	Internal Road Bada 2570 mt.	1.5	569
5	Bada 3000 mt.	3.45	1,308
	Total	6.89	2,561

* 2 plots laid inside the teak plantation used for this estimation

Id	Name of The Polygon	Area in ha	Estimated no of felled Trees
6	Kalushaid 9 60 mt. Hathi wall	0.21	80
7	Kalushaid 9 108 mt. Hathi wall	0.12	45
8	Kalushaid 9 Pashchimi 58 mt. Hathi wall	0.07	27
9	Kalushaid 14 Hathi wall	0.12	45
10	Kalushaid 16 Hathi wall	0.44	167
11	Nalkatta 5 Hathi wall	0.29	110
12	Culvert and area around it	0.87	330
	Total	2.12	804

Id	Name of The Polygon	Area in ha	Estimated no of felled Trees
13	Pakhro Rest House	0.25	95
14	Morghatti FRH quarter demolished	0.31	117
15	Jalashay	0.85	322
	Total	1.41	534

Id	Name of The Polygon	Area in ha	Estimated no of felled Trees
16	Gurjar Soat Beat Office I	0.01	4
17	Gurjar Soat Beat Office II	0.01	4
18	Internal road in Bada 3000 mt.	0.2	76
19	Water Hole Under Bada 3000 mt.	0.22	83
20	Access Road for Sand Removal near Bada 3000 mt.	0.04	15
21	Attached road with Bada 3000 mt.	0.01	4
22	Clearance for water hole near Morghatti FRH	0.09	34
23	Extra area near Morghatti FRH	0.03	11
24	Extra Culvert area The Polygon II	0.12	45
25	Extra Culvert area The Polygon III	0.7	265
26	Extra Culvert area The Polygon IV	0.02	8
27	Extra Culvert area The Polygon V	0.06	23
28	Extra Culvert area The Polygon VI	2.39	906
29	Extra Near Kalagarh 8 Hathi wall	1.17	443
30	Extra Kalagarh Ramnagar Road	0.72	273
	Total	5.79	2,194
	Grand Total	16.21	6,093

B: Brief Summary

1	Total Number of Sample Plots	139
2	No. of trees observed per ha	379
3	Standard Error	10.31
4	Standard Error (% age)	2.72
5	95 % Confidence Limit (Lower Bound)	5,765
6	95 % Confidence Limit (Upper Bound)	6,421

C: Site wise No. of Plots laid on the ground

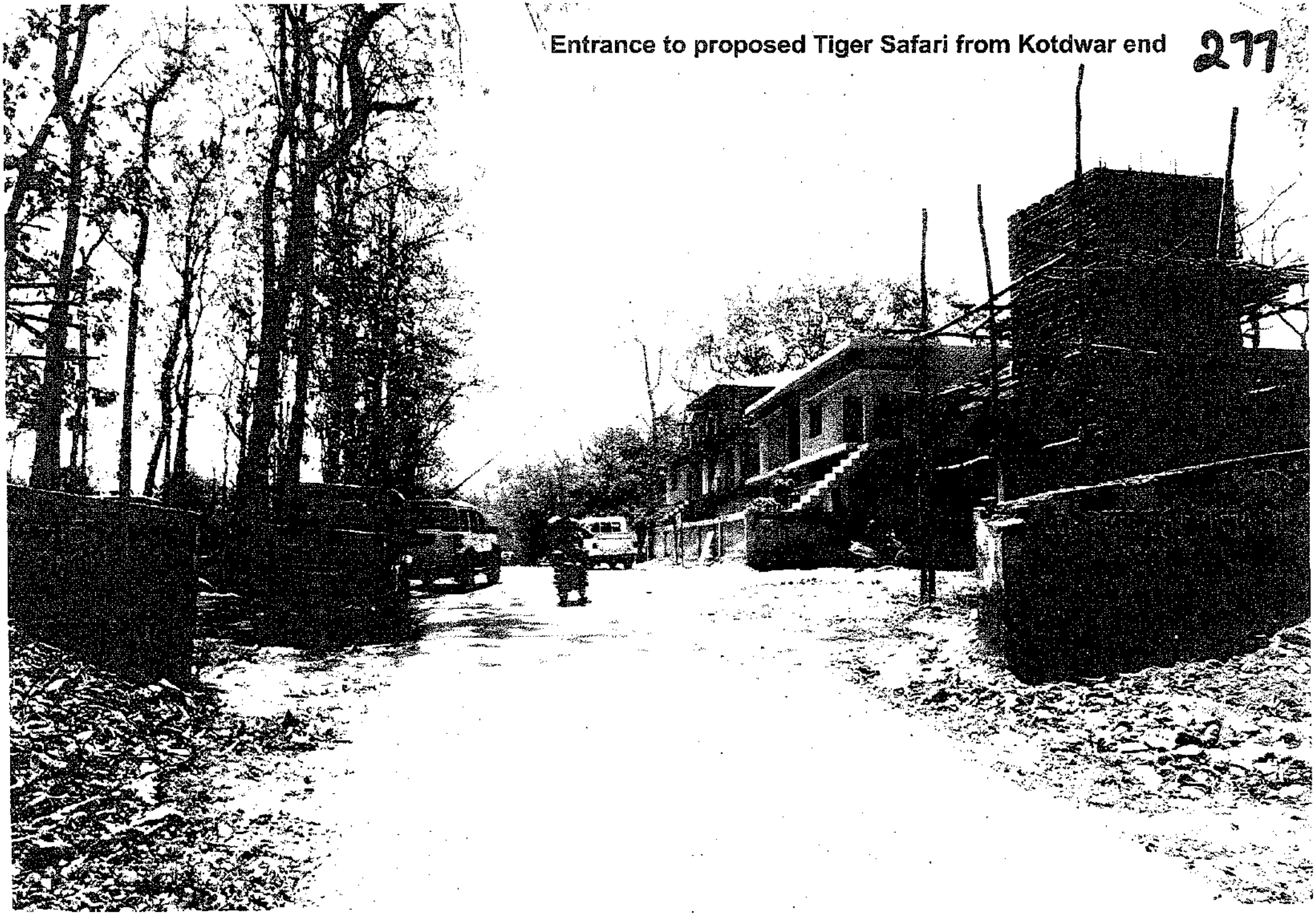
01	Forest area around Admin, Museum and Outer_Boundary	12
02	Plantation inside around Admin, Museum and Outer_Boundary	2
03	Bada_2570	13
04	Kalagarh_8	4
05	Internal_Road	14
06	Bada_3000	17

275

07	Jalashaya	12
08	Pakharo_RH	6
09	Kalushaheed_9_60	2
10	Kalushaheed_9_108	3
11	Morghati_FRH	6
12	Kalushaheed_09_Paschimi	4
13	Kalushaheed_14	6
14	Kalushaheed_16	12
15	Nalkatta	9
16	Culvert	15
17	Morghati_Outside	2
	Total	**139**

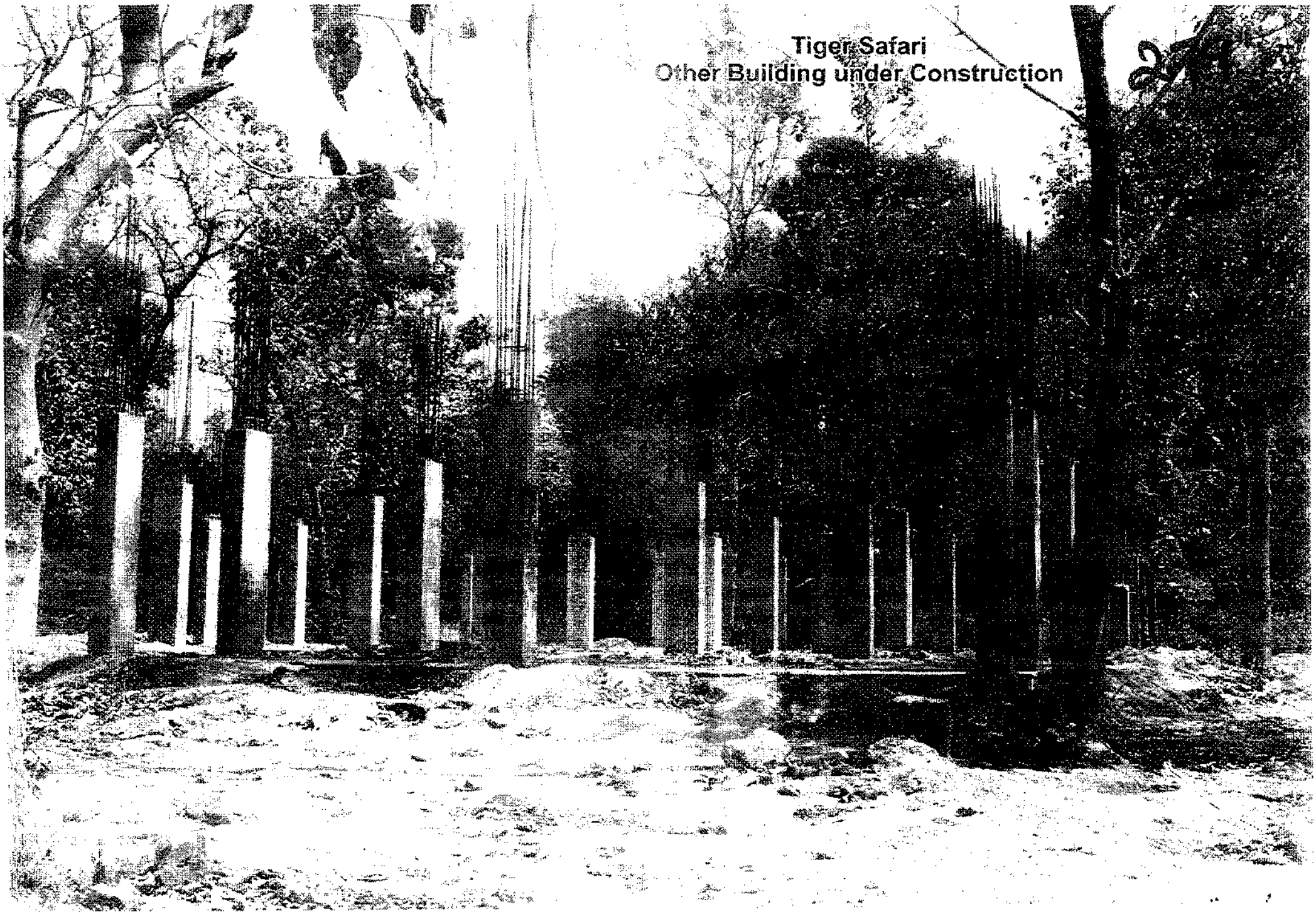
Entrance to Corbett Tiger Reserve

Entrance to proposed Tiger Safari from Kotdwar end



Tiger Safari

Main Block Concrete Building as against the Bamboo & other Natural materials approved in Forest Clearance.


Tiger Safari
Other Building under Construction

286

Entrance to one of the Tiger enclosure

Tiger enclosure - inside dense forest

Tiger enclosure inside dense forest

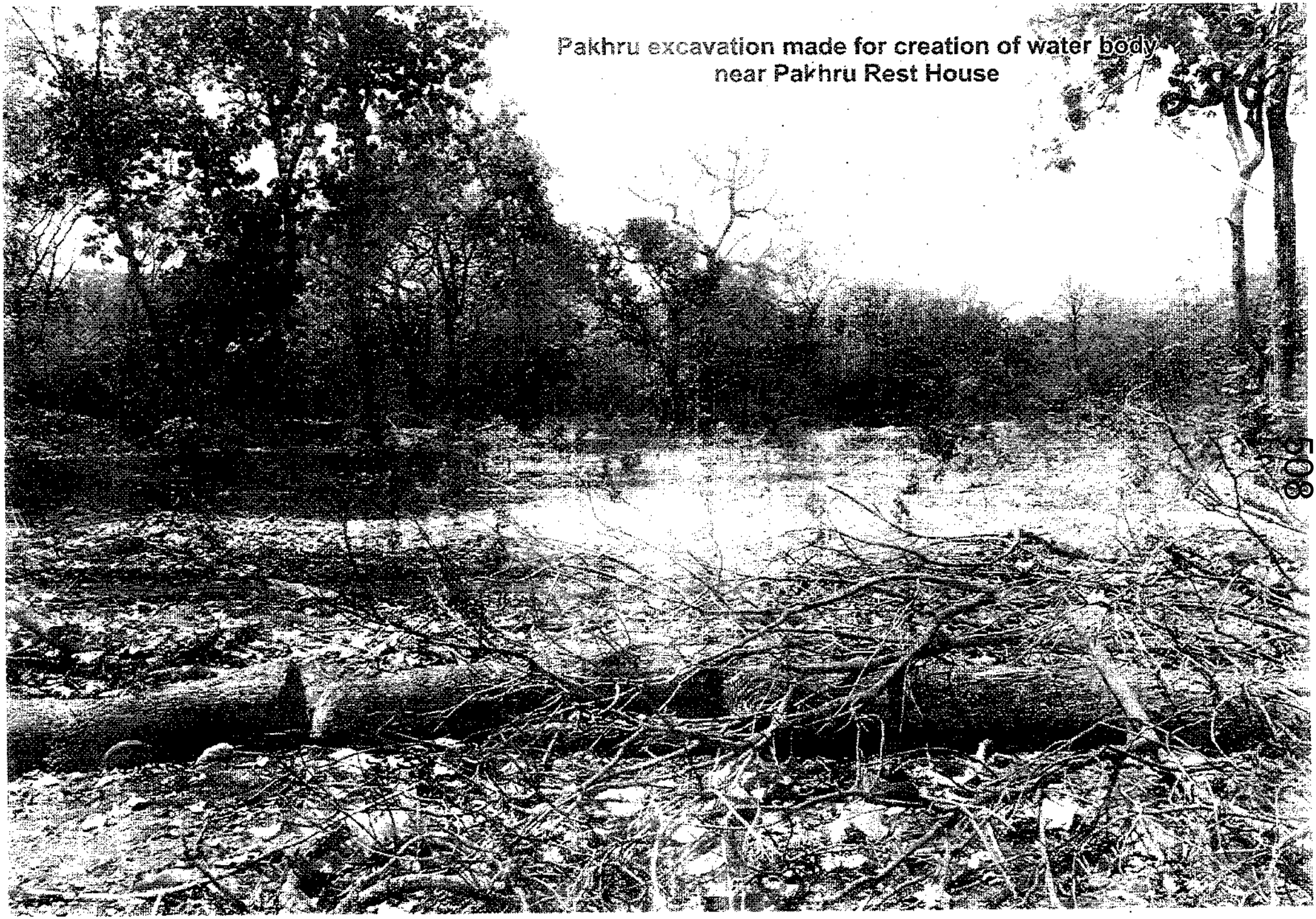
Tiger enclosure - under construction

283

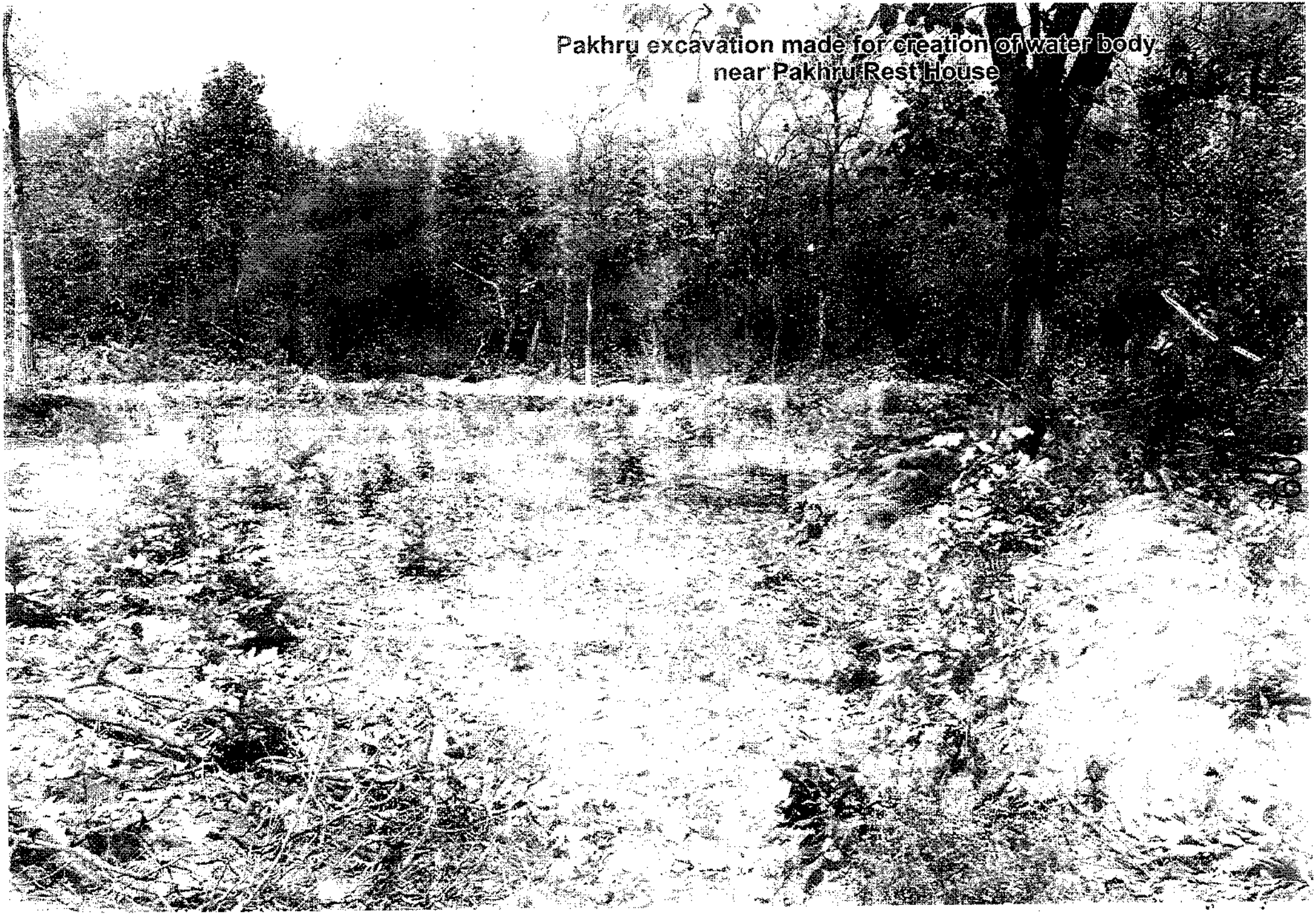
505

Tiger enclosure under Construction 28

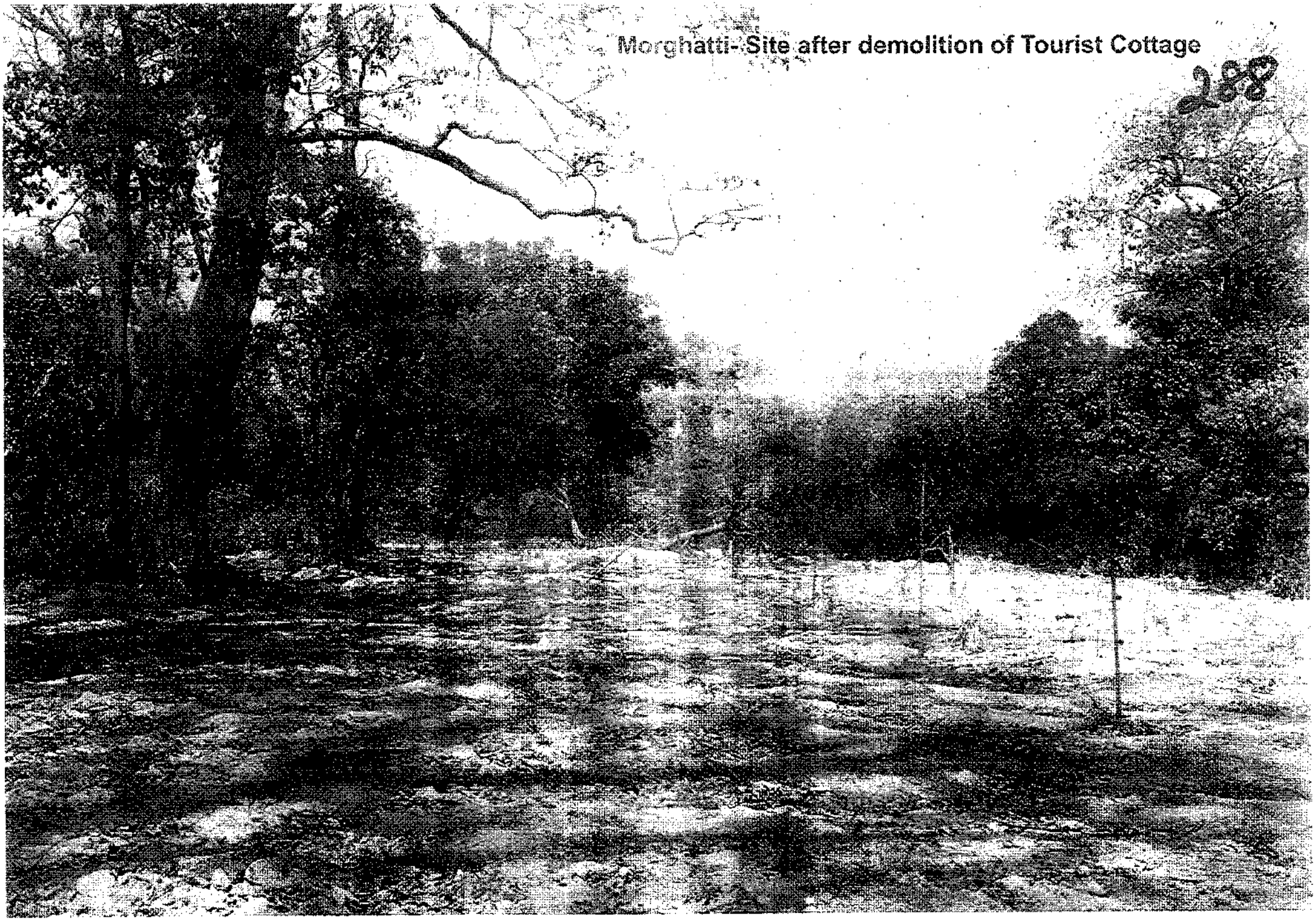
Pakhru - Site after demolition of Tourist Cottage
285



Pakhru excavation made for creation of water body near Pakhru Rest House

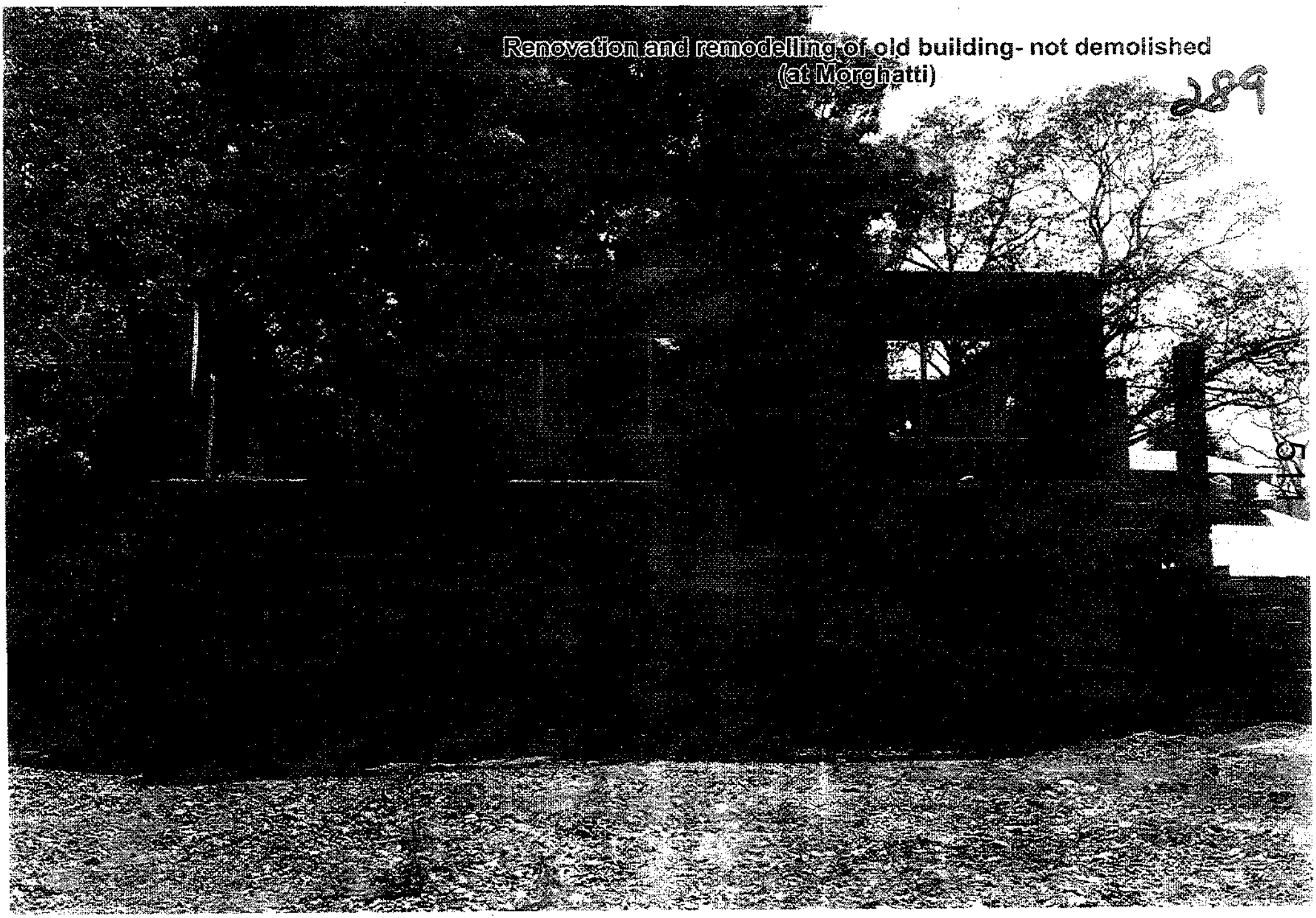


Pakhru excavation made for creation of water body near Pakhru Rest House

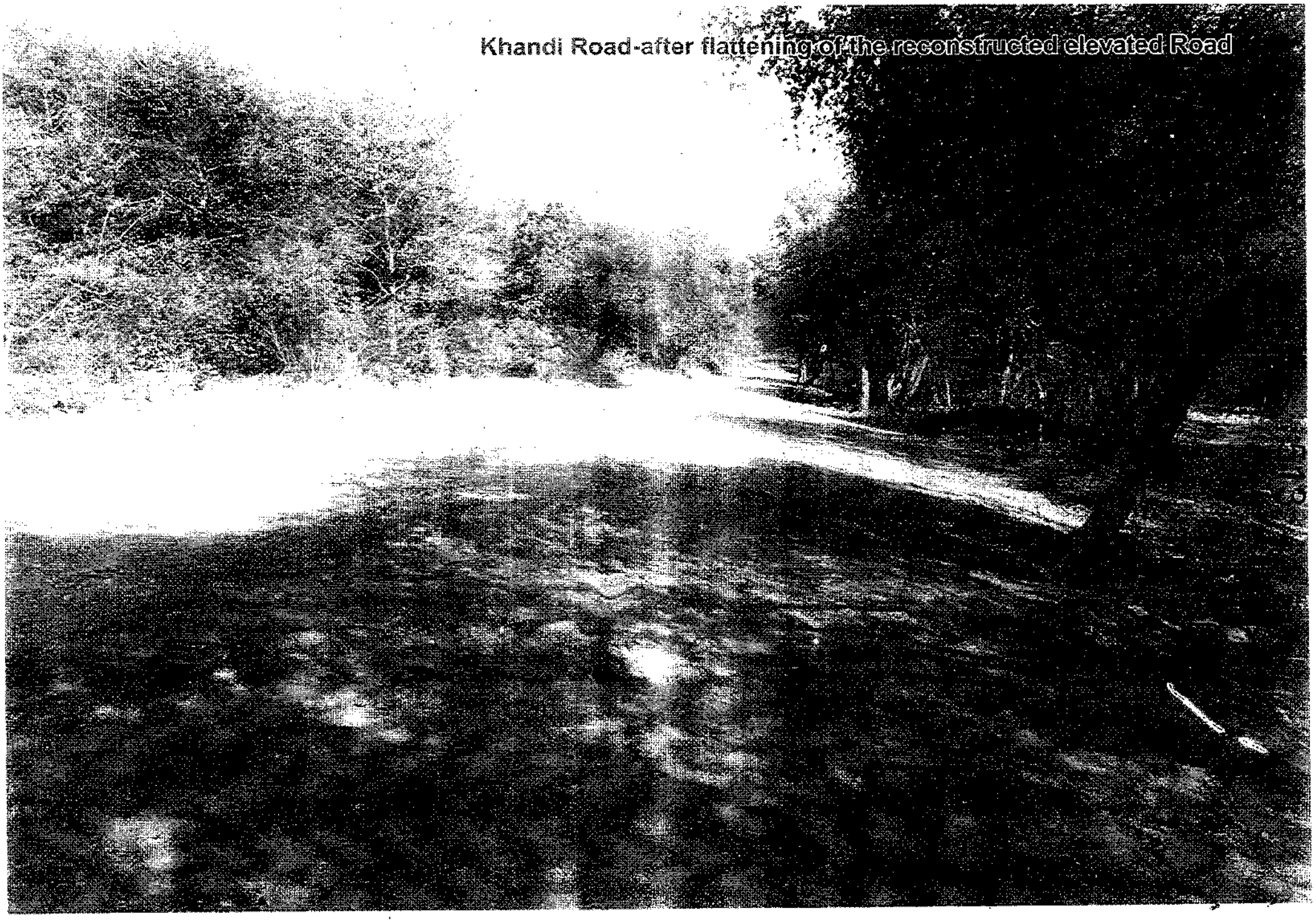


Morghatti- Site after demolition of Tourist Cottage

288


Renovation and remodelling of old building- not demolished
(at Morghatti)

Khandi Road after flattening of the reconstructed elevated Road



Khandi Road-after flattening of the reconstructed elevated Road

Annexure P-6

ANNEXURE-10 (Colly.)

उत्तराखण्ड सचिवालय

293

उत्तराखण्ड शासन

विषय: C.T. आरक्षण - I

संख्या: IG(10)/2014-T.C.I

विषय: [illegible]

भुगतान की तिथि: [illegible]

अभिलेख करने की तिथि: [illegible]

हस्ताक्षर क)

ख) [163/AS/F/20]

ग)

प्राप्त करने का वर्ष .....

प्रकाश:

विभाग
पत्रावली संख्या

टीपें और आज्ञायें

294

भारतीय वन सेवा के निम्नलिखित अधिकारियों को उनके नाम के सम्मुख पदो के अनुसार स्थानान्तरित कर तैनाती का प्रस्ताव प्रस्तुत है :–

1	2	3	4	5
क्र. स.	अधिकारी का नाम एवं पदनाम	वर्तमान तैनाती	प्रस्तावित तैनाती	अभ्युक्ति
1	श्री विनोद कुमार, प्रमुख वन संरक्षक	प्रबन्धक निदेशक, उत्तराखण्ड वन विकास निगम	अध्यक्ष,उत्तराखण्ड, जैव विविधता बोर्ड	
2	श्री अनूप मलिक, प्रमुख वन संरक्षक	मुख्य परियोजना निदेशक, उत्तराखण्ड वन संसाधन परि0 (जायका प्रोजेक्ट)	प्रमुख वन संरक्षक वन्य जीव का अतिरिक्त प्रभार	
3	श्री डी0जे0के0 शर्मा, प्रमुख वन संरक्षक	प्रमुख वन संरक्षक /अपर प्रमुख वन संरक्षक एवं नोडल अधिकारी, वन संरक्षण उत्तराखण्ड, देहरादून	प्रबन्धक निदेशक, उत्तराखण्ड, वन विकास निगम	पदोन्नति के फलस्वरूप
4	डॉ0 विजय कुमार, अपर प्रमुख वन संरक्षक	बाध्य प्रतीक्षा	मुख्य कार्यकारी अधिकारी, बॉस एवं रेशा विकास परिषद, देहरादून एवं परियोजना निदेशक नमामि गंगे परियोजना वन विभाग,	रिक्त पद पर
5	श्री कपिल कुमार जोशी, अपर प्रमुख वन संरक्षक	बाध्य प्रतीक्षा	अपर प्रमुख वन संरक्षक मुख्यालय	रिक्त पद पर
6	श्री एस0पी0 सुबुद्धि, अपर प्रमुख वन संरक्षक	सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड एवं निदेशक जलवायु परिवर्तन पर्यातरण निदेशालय	अपर प्रमुख वन संरक्षक एवं नोडल अधिकारी, वन संरक्षण उत्तराखण्ड, देहरादून	प्रतिनियुक्ति से वापस आने के कारण

बी के गोगटे
अपर प्रमुख वन संरक्षक

मुख्य वन संरक्षक
ईको टूरिज्म एवं पब्लिसिटी

अपर/मुख्य वन संरक्षक
सुनीता एवं विपिन प्रकाश

राजीव नयन पाण्डेय
अनुभाग अधिकारी
वन अनुभाग–2
उत्तराखण्ड शासन

7	श्री पी0के0 पात्रो, मुख्य वन संरक्षक	मुख्य वन संरक्षक/ कार्ययोजना अधिकारी,देहरादून वन प्रभाग एवं भूमि संरक्षण वन प्रभाग कालसी एवं वन संरक्षक शिवालिक वृत का अतिरिक्त प्रभार	मुख्य वन संरक्षक, वन पंचायत एवं सामुदायिक, वानिकी, देहरादून	पदोन्नति के फलस्वरूप
8	डा0 इन्द्रपाल सिंह, मुख्य वन संरक्षक	मुख्य वन संरक्षक/निदेशक उत्तराखण्ड वानिकी प्रशिक्षण अकादमी, हल्द्वानी	सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड एवं निदेशक जलवायु परिवर्तन पर्यावरण निदेशालय	रिक्त पद पर
9	श्री अखिलेश तिवारी, वन संरक्षक	वन संरक्षक/प्रभागीय वनाधिकारी, कालागढ टाईगर रिजर्व वन प्रभाग लैंसडौन	वन संरक्षक शिवालिक वृत एवं निदेशक देहरादून जू का कार्यभार। कार्ययोजना अधिकारी,देहरादून वन प्रभाग एवं भूमि संरक्षण वन प्रभाग कालसी	पदोन्नति के फलस्वरूप रिक्त पद पर
10	श्री दीप चन्द, वन संरक्षक	वन संरक्षक/प्रभागीय वनाधिकारी उत्तरकाशी वन प्रभाग उत्तरकाशी	अपर निदेशक/वन संरक्षक उत्तराखण्ड वानिकी प्रशिक्षण अकादमी, हल्द्वानी	पदोन्नति के फलस्वरूप रिक्त पद पर
11	श्री किशन चन्द, उप वन संरक्षक	नियोजन एवं वित्तीय प्रबन्धन, उत्तराखण्ड, देहरादून	प्रभागीय वनाधिकारी, कालागढ टाईगर रिजर्व वन प्रभाग लैंसडौन	रिक्त पद पर
12	श्री हिमांशु बागड़ी, उप वन संरक्षक	प्रभागीय वनाधिकारी, तराई पश्चिमी वन प्रभाग	प्रभागीय वनाधिकारी, बागेश्वर वन	

(राजीव नयन पाण्डेय)
अनुभाग अधिकारी
वन अनुभाग-2

		रामनगर	प्रभाग बागेश्वर	
13	श्री बलवन्त सिंह शाही, उप वन संरक्षक	प्रभागीय वनाधिकारी, बागेश्वर वन प्रभाग बागेश्वर	प्रभागीय वनाधिकारी, तराई पश्चिमी वन प्रभाग रामनगर	
14	श्री मुकेश कुमार, उप वन संरक्षक	उप निदेशक वन आरक्षी प्रशिक्षण केन्द्र, रामपुर मण्डी, कालसी	प्रभागीय वनाधिकारी गढ़वाल वन प्रभाग पौड़ी	रिक्त पद पर
15	श्री पुनीत तोमर, उप वन संरक्षक	उप निदेशक, राजाजी टाईगर रिजर्व देहरादून	प्रभागीय वनाधिकारी उत्तरकाशी वन प्रभाग उत्तरकाशी	रिक्त पद पर

16. डा॰ पराग मधुकर धकाते
मुख्य वन संरक्षक

मुख्य वन संरक्षक
वानिकी एवं मिशन
प्रदेश नवार
CCF मुख्यालय
वन प्रशिक्षण

मुख्य वन संरक्षक
इको टूरिज्म एवं
पब्लिसिटी नवार
CCF मुख्यालय
वन अनुसंधान
देहरादून

19.04.2021

मा० मुख्यमंत्री जी

26.4.21

(तीरथ सिंह रावत)
मुख्यमंत्री
उत्तराखण्ड

26/4/21
डा० हरक सिंह रावत
वन मंत्री

आदेश तत्काल निर्गत करें

26/4/21
डा० हरक सिंह रावत
वन मंत्री

(राजीव नयन पाण्डेय)
अनुभाग अधिकारी
वन अनुभाग-2
उत्तराखण्ड शासन

प्रमुख सचिव वन

Proposal for transfer of following Officers of the Indian Forest Service to the places mentioned in front of their names:

Sr. No.	Name and designation of the Officer.	Present post and place of posting.	Proposed post and place of posting.	Remarks.
1	2	3	4	5
1.	Shri Vinod Kumar, Principal Conservator of Forests.	Managing Director, Uttarakhand Forest Development Corporation.	Chairman, Uttarakhand Bio Diversity Board.	
2.	Shri Anoop Malik, Principal Conservator of Forests.	Chief Project Director, Uttarakhand Forest Resources Project (Jayka Project).	Additional Charge of Principal Conservator of Forests, Wildlife.	
3.	Shri D.J.K.Sharma, Principal Conservator of Forests.	Principal Conservator of Forests/Addl. Principal Conservator of Forests cum Nodal Officer, Forest Conservation, Uttrakhand, Dehradun.	Managing Director, Uttarakhand Forest Development Corporation.	As a result of promotion.
4.	Dr. Vijay Kumar, Addl. Principal Conservator of Forests.	*Baghya Pratiksha.*	Chief Executive Officer, Bamboo & Fiber Development Board, Dehradun cum Project Director, Namami Gange Project.	Against vacant post.
5.	Shri Kapil Kumar Joshi, Additional Principal Conservator of Forests.	*Baghya Pratiksha.*	Additional Principal Conservator of Forest, H.Qr.	Against vacant post.
6.	Shri S.P.Subhdhi, Addl. Principal Conservator of Forests.	Member Secretary, Uttarakhand Pollution Control Board cum Director Directorate of Climate Change.	Additional Principal Conservator of Forest cum Nodal Officer, Forest Conservation, Uttarakhand, Dehradun.	Against vacant post.
	Shri B.K.Gagle, Addl. Principal Conservator of Forests.	Chief Conservator of Forests, Eco-tourism and Publicity.	Chief Conservator of Forest, Vigilance and Legal Cell.	On return from deputation.
7.	Shri P.K.Patro, Chief Conservator of Forests.	Chief Conservator of Forests/Project Officer, Dehradun Forest Division and Conservator of Forest Lands, Kalsi and Additional charge of Conservator of Forests, Shivalik Circle.	Chief Conservator of Forests, Panchayat and Community Forestry, Dehradun and Additional charge of Haldwani International Zoo.	As a result of promotion.
8.	Dr. Inderpal Singh, Chief Conservator of Forests.	Chief Conservator of Forests/Director, Uttarakhand Forestry Training Academy, Haldwani.	Member-Secretary, Uttarakhand Pollution Control Board and Director, Directorate of Climate Change and Environment.	Against vacant post.
9.	Shri Akhilesh Tiwari, Conservator of Forests.	Conservator of Forests/ Divisional Forest Officer, Kalagarh Tiger Reserve, Forest Division, Lensdown.	Chief Conservator of Forests, Shivalik Circle and Additional charge of Director of Dehradun Zoo and Additional Charge of Project Officer, Dehradun Forest Division and Forest Land Conservation Division, Kalsi.	Against vacant post as a result of promotion.

10.	Shri Deep Chand, Conservator of Forests.	Conservator of Forests/ Divisional Forest Officer, Uttrakashi Forest Division, Uttrakashi.	Additional Director/ Forest Conservator, Uttarakhand Forestry Training Academy, Haldwani.	Against vacant post as a result of promotion.
11.	Shri Kishan Chand, Deputy Conservator of Forests.	Planning & Financial Management, Uttrakhand, Dehradun.	Divisional Forest Officer, Kalagarh Tiger Reserve, Forest Division, Lensdown.	Against vacant post.
12.	Shri Himanshu Bagri, Deputy Conservator of Forests.	Divisional Forest Officer, Tarai Western Forest Division.	Divisional Forest Officer, Bagheshwar Forest Division.	
13.	Shri Balwant Singh Shahi, Deputy Conservator of Forests.	Divisional Forest Officer, Bagheshwar Forest Division, Bagheshwar.	Divisional Forest Officer, Tarai Western Forest Division, Ramnagar.	
14.	Shri Mukesh Kr. Deputy Conservator of Forests.	Deputy Director, Forest Guard Training Center, Rampur Mandi, Kalsi.	Divisional Forest Officer, Garhwal Forest Division, Pauri.	Against vacant post.
15.	Shri Punit Tomar, Deputy Conservator of Forests.	Deputy Director, Rajaji Tiger Reserve, Dehradun.	Divisional Forest Officer, Uttrakashi Forest Division, Uttrakashi.	Against vacant post.
16.	Dr. Parag Madhukar, Chief Conservator of Forests.	Chief Conservator of Forests, Vigilance & Legal Cell and Addl. Charge of CCF H.Q.	Chief Conservator of Forests, Eco Tourism and Publicity and Additional charge of CCF HQ.	

-Sd-
26.04.2021
Dr. Harak singh Rawat
Forest Minister

Respected Chief Minister

-Sd-
26.04.2021
Theerath Singh Rawat
Chief Minister
Uttarakhand

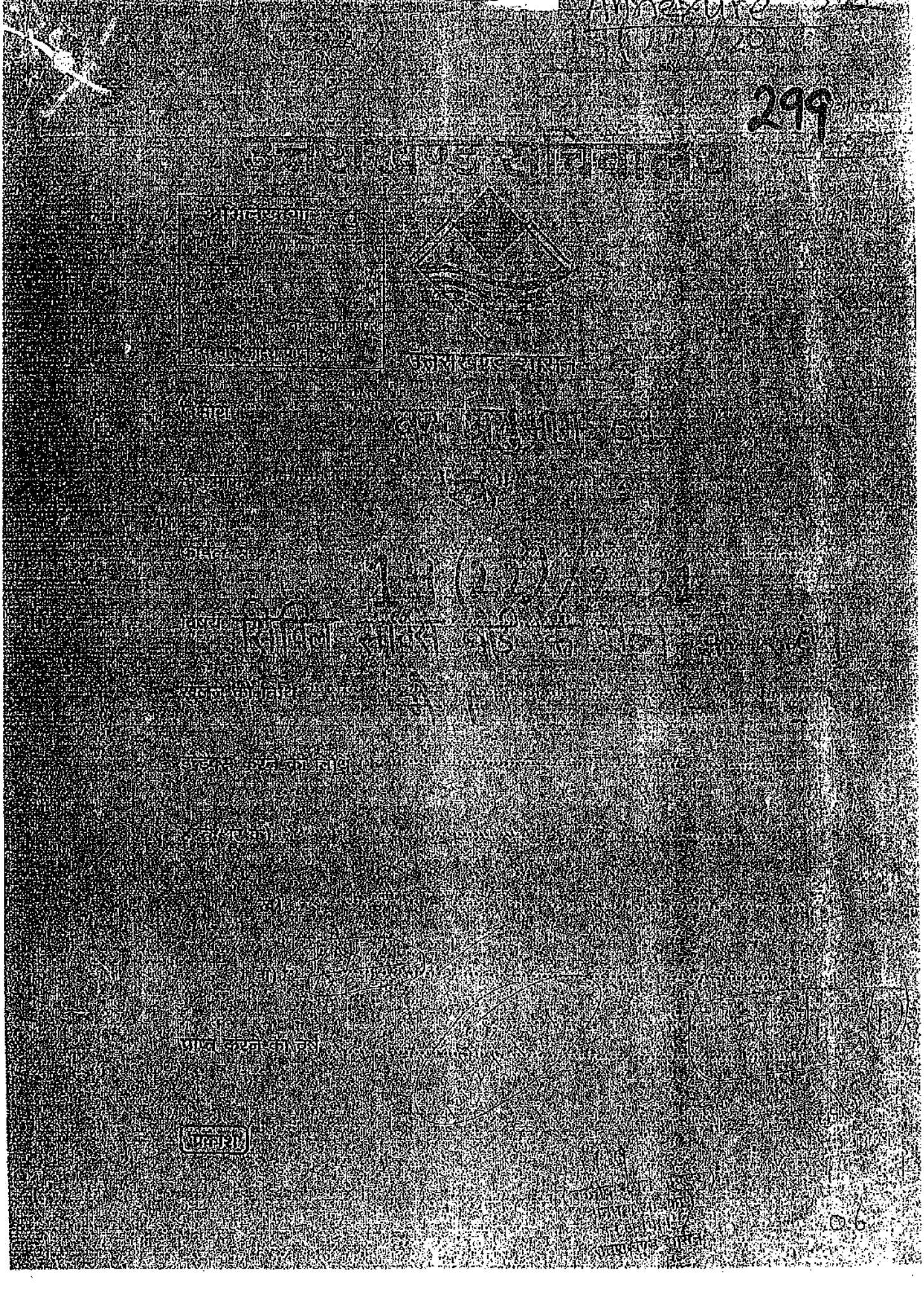
Issue order immediately

-Sd-
26.04.2021
Dr. Harak Singh Rawat
Forest Minister

Principal Secretary Forest

Annexure 32

299



300

भारतीय वन सेवा के निम्नलिखित विभिन्न स्तर के अधिकारियों को निम्न प्रकार स्थानान्तरित कर तैनात किया जाता है:-

क्र. सं.	अधिकारी का नाम व पदनाम	वर्तमान तैनाती	प्रस्तावित तैनाती	अभ्युक्ति
1	2	3	4	5
1	श्री राजीव भरतरी प्रमुख वन संरक्षक (बैच 1986)	प्रमुख वन संरक्षक (HOFF) उत्तराखण्ड, देहरादून	मुख्य कार्यकारी अधिकारी, उत्तराखण्ड बांस एवं रेशा विकास परिषद उत्तराखण्ड, देहरादून	अग्रिम आदेशों तक
2	श्री विनोद कुमार प्रमुख वन संरक्षक। (बैच 1987)	अध्यक्ष, जैव विविधता बोर्ड उत्तराखण्ड, देहरादून	अध्यक्ष, जैव विविधता बोर्ड उत्तराखण्ड देहरादून एवं प्रमुख वन संरक्षक (HOFF) उत्तराखण्ड देहरादून (अतिरिक्त प्रभार) एवं प्रमुख वन संरक्षक, वन्यजीव उत्तराखण्ड का अतिरिक्त प्रभार	अग्रिम आदेशों तक
3	श्री अनूप मलिक, प्रमुख वन संरक्षक। (बैच 1987)	मुख्य परियोजना निदेशक, उत्तराखण्ड वन संसाधन परियोजना (जायका), देहरादून। एवं प्रमुख वन संरक्षक, (वन्यजीव), उत्तराखण्ड, देहरादून। (अतिरिक्त प्रभार)	मुख्य परियोजना निदेशक, उत्तराखण्ड वन संसाधन परियोजना (जायका), देहरादून।	1-प्रमुख वन संरक्षक, वन्यजीव उत्तराखण्ड के अतिरिक्त कार्यभार से मुक्त। जनहित में
4	श्री गिरिजा शंकर पाण्डेय अपर प्रमुख वन संरक्षक (बैच 1992)	अपर प्रमुख वन संरक्षक नियोजन एवं वित्तीय प्रबन्धन उत्तराखण्ड देहरादून	अपर प्रमुख वन संरक्षक सतर्कता एवं विधि प्रकोष्ठ उत्तराखण्ड देहरादून	जनहित में
5	श्री रंजन कुमार मिश्रा, अपर प्रमुख वन संरक्षक (बैच 1993)	अपर प्रमुख वन संरक्षक, प्रशासन, वन्यजीव सुरक्षा, आसूचना, उत्तराखण्ड, देहरादून	अपर प्रमुख वन संरक्षक, प्रशासन, वन्यजीव सुरक्षा, आसूचना, उत्तराखण्ड, देहरादून एवं मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड का अतिरिक्त प्रभार	भारतीय वन्य जीव संरक्षण अधिनियम की धारा 4(2) के अन्तर्गत मुख्य वन्यजीव प्रतिपालक की तैनाती की जाती है। जनहित में
6	श्री बी0 के0 गोयल अपर प्रमुख वन संरक्षक (बैच 1996)	अपर प्रमुख वन संरक्षक सतर्कता एवं विधि प्रकोष्ठ, उत्तराखण्ड देहरादून	अपर प्रमुख वन संरक्षक नियोजन एवं वित्तीय प्रबन्धन, उत्तराखण्ड देहरादून	जनहित में

(राजीव भरतरी)
अनुभाग अधिकारी
वन अनुभाग-2
उत्तराखण्ड शासन

13

7	डा0 पराग मधुकर धकाते, मुख्य वन संरक्षक (बैच 2002)	मुख्य वन संरक्षक, इकोटूरिज्म, प्रचार-प्रसार एवं विस्तार, उत्तराखण्ड देहरादून	मुख्य वन संरक्षक, इकोटूरिज्म, प्रचार-प्रसार एवं विस्तार, उत्तराखण्ड देहरादून एवं निदेशक, कॉर्बेट टाइगर रिजर्व रामनगर का अतिरिक्त प्रभार, (अग्रिम आदेशों तक)	डिप्टी कॉर्बेट टाइगर रिजर्व के पद को वन संरक्षक स्तर से उच्चीकृत करते हुए मुख्य वन संरक्षक स्तर का किया जाता है।
8	श्री सुशान्त पटनायक, मुख्य वन संरक्षक, (बैच 2002)	मुख्य वन संरक्षक, वन पंचायत एवं सामुदायिक वानिकी	मुख्य वन संरक्षक, गढ़वाल, पौड़ी	शासन की पत्र सं0 930/X-1-2021-14(10)/2014 टी0सी0 दिनांक 14.06.2021 द्वारा मुख्य वन संरक्षक, वन पंचायत एवं सामुदायिक वानिकी के पद पर स्थानान्तरित किया गया है।
9	श्री पी0 के पात्रो, मुख्य वन संरक्षक, (बैच 2003)	मुख्य वन संरक्षक, गढ़वाल, पौड़ी	मुख्य वन संरक्षक, वनाग्नि एवं आपदा प्रबन्धन, उत्तराखण्ड देहरादून एवं निदेशक, हल्द्वानी जू, निदेशक, देहरादून जू, व टिहरी विशेष क्षेत्र पर्यटन विकास प्राधिकरण के सी0ई0ओ0 का अतिरिक्त प्रभार।	1-शासन की पत्र सं0 930/X-1-2021-14(10) /2014 टी0सी0 दिनांक -14.06.2021 द्वारा मुख्य वन संरक्षक, गढ़वाल पद पर स्थानान्तरित किया गया है। 2-श्री लाल सिंह, मुख्य वन संरक्षक के प्रतिनियुक्ति पर जाने से मुख्य वन संरक्षक, वनाग्नि एवं आपदा प्रबन्धन का दोहरा कार्यभार प्रस्तावित।
10	श्री अशोक कुमार गुप्ता, वन संरक्षक, (बैच 2003)	मुख्य वन संरक्षक (HoFF), कार्यालय से सम्बद्ध	वन संरक्षक, शिवालिक वृत्त देहरादून	जनहित में
11	श्री राहुल, वन संरक्षक, (बैच 2004)	निदेशक, कार्बेट टाइगर रिजर्व, रामनगर	अपर सचिव, वन एवं पर्यावरण, उत्तराखण्ड शासन देहरादून	जनहित में
12	श्री धर्मेश कुमार सिंह, वन संरक्षक (बैच 2005)	वन संरक्षक एवं निदेशक, राजाजी टाइगर रिजर्व	वन संरक्षक/ अपर निदेशक वानिकी प्रशिक्षण अकादमी, हल्द्वानी।	जनहित में
13	श्रीमती नेहा वर्मा, वन संरक्षक (बैच 2005)	अपर सचिव, वन उत्तराखण्ड शासन तथा संयुक्त निदेशक, राज्य पर्यावरण संरक्षण एवं जलवायु परिवर्तन निदेशालय देहरादून	वन संरक्षक/ निदेशक, राजाजी टाइगर रिजर्व, देहरादून	जनहित में

14-

विभाग
प्रस्तावली संख्या

14	श्री दीपचन्द्र आर्य, वन संरक्षक (बैच 2007)	वन संरक्षक/अपर निदेशक, वानिकी प्रशिक्षण अकादमी, हल्द्वानी	वन संरक्षक, पश्चिमी वृत्त, हल्द्वानी।	जनहित में
15	श्री अखिलेश तिवारी वन संरक्षक (बैच 2007)	वन संरक्षक, शिवालिक वृत्त देहरादून एवं कार्ययोजना अधिकारी देहरादून वन प्रभाग एवं भूमि संरक्षण वन प्रभाग, कालसी।	वन संरक्षक/निदेशक, नन्दादेवी बायोस्फीयर रिजर्व, गोपेश्वर	जनहित में
16	श्री किशन चन्द उप वन संरक्षक (बैच 2006)	उप वन संरक्षक कालागढ़ टाइगर रिजर्व प्रभाग लैंसडौन	उप वन संरक्षक/प्रभागीय वनाधिकारी, लैंसडाउन वन प्रभाग, कोटद्वार	जनहित में
17	श्री डी0 थिरुग्यानसंबंदम, उप वन संरक्षक (बैच 2007)	क्षेत्रीय प्रबन्धक, उत्तराखण्ड, वन विकास निगम	उप वन संरक्षक/प्रभागीय वनाधिकारी, हरिद्वार वन प्रभाग हरिद्वार।	प्रबन्धक निदेशक, उत्तराखण्ड वन विकास निगम के पत्रांक एम0डी0सी0-90 दिनांक 30.07.2021 द्वारा मूल विभाग में संस्तुति की गयी है।
18	डॉ0 विनय कुमार भार्गव, उप वन संरक्षक (बैच 2009)	प्रभागीय वनाधिकारी, पिथौरागढ़ वन प्रभाग, पिथौरागढ़	उप वन संरक्षक /प्रभागीय वनाधिकारी, रूद्रप्रयाग वन प्रभाग रूद्रप्रयाग	जनहित में
19	श्री धर्म सिंह मीणा, उप वन संरक्षक। (बैच 2009)	प्रभागीय वनाधिकारी, नैनीतालगर वन प्रभाग भूमि की रेती	संयुक्त निदेशक, राज्य पर्यावरण संरक्षण एवं जलवायु परिवर्तन निदेशालय, देहरादून	जनहित में
20	श्री नीतिशमणी त्रिपाठी, उप वन संरक्षक। (बैच 2010)	प्रभागीय वनाधिकारी, चकराता वन प्रभाग, कालसी।	उप वन संरक्षक, उत्तराखण्ड वन संसाधन परियोजना (जायका), देहरादून।	जनहित में
21	श्री मंयक शेखर ज्ञा, उप वन संरक्षक। (बैच 2010)	प्रभागीय वनाधिकारी, चम्पावत वन प्रभाग चम्पावत	उप वन संरक्षक, भूमि संरक्षण निदेशालय. उत्तराखण्ड देहरादून	जनहित में
22	डॉ0 कोको पैसी, उप वन संरक्षक (बैच 2010)	प्रभागीय वनाधिकारी, टिहरी वन प्रभाग, टिहरी	उप वन संरक्षक/प्रभागीय वनाधिकारी, पिथौरागढ़ वन प्रभाग, पिथौरागढ़	जनहित में
23	श्रीमती कल्याणी, उप वन संरक्षक। (बैच 2012)	जी0 निदेशक, कार्बेट टाइगर रिजर्व, रामनगर।	उप वन संरक्षक/प्रभागीय वनाधिकारी, चकराता वन प्रभाग, कालसी।	जनहित में

प्रस्ताव

15

24	श्री अमित कंवर, उप वन संरक्षक। (बैच 2014)	प्रभागीय वनाधिकारी, केदारनाथ वन्यजीव प्रभाग, गोपेश्वर	उप वन संरक्षक / प्रभागीय वनाधिकारी, नरेन्द्र नगर वन प्रभाग मुनि की रेती।	जनहित में
25	श्री नीरज शर्मा, उप वन संरक्षक। (बैच 2015)	प्रभागीय वनाधिकारी, हरिद्वार वन प्रभाग हरिद्वार	उप वन संरक्षक / उप निदेशक, कॉर्बेट टाईगर रिजर्व रामनगर	जनहित में
26	श्री वैभव कुमार सिंह, उप वन संरक्षक। (बैच 2016)	प्रभागीय वनाधिकारी, रूद्रप्रयाग वन प्रभाग रूद्रप्रयाग	उप वन संरक्षक नियोजन एवं वित्तीय प्रबन्धन उत्तराखण्ड देहरादून	जनहित में
27	श्री इन्द्र सिंह नेगी, उप वन संरक्षक। (बैच 2015)	उत्तराखण्ड वन विकास निगम में प्रति नियुक्ति पर	उप वन संरक्षक / प्रभागीय वनाधिकारी, केदारनाथ वन्य जीव वन प्रभाग गोपेश्वर	जनहित में
28	श्री दिनकर तिवारी, उप वन संरक्षक। (बैच 2015)	प्रभागीय वनाधिकारी, भूमि संरक्षण वन प्रभाग, नैनीताल।	उप वन संरक्षक / प्रभागीय वनाधिकारी, बागेश्वर वन प्रभाग बागेश्वर	जनहित में
29	श्री हिमांशु बागड़ी उप वन संरक्षक। (बैच 2016)	प्रभागीय वनाधिकारी, बागेश्वर वन प्रभाग बागेश्वर	जलागम निदेशालय उत्तराखण्ड देहरादून में प्रतिनियुक्ति पर।	जनहित में
30	श्री अशुतोष सिंह, उप वन संरक्षक। (बैच 2017)	प्रभागीय वनाधिकारी, बद्रीनाथ वन प्रभाग गोपेश्वर	उप वन संरक्षक / उप निदेशक, उत्तराखण्ड वानिकी प्रशिक्षण अकादमी हल्द्वानी	जनहित में
31	श्री दीपक सिंह, उप वन संरक्षक। (बैच 2017)	प्रभागीय वनाधिकारी, लैन्सडाउन वन प्रभाग कोटद्वार	उत्तराखण्ड वन विकास निगम में प्रतिनियुक्ति पर।	जनहित में
32	श्री कुन्दन कुमार, उप वन संरक्षक। (बैच 2017)	प्रभागीय वनाधिकारी, हल्द्वानी वन प्रभाग, हल्द्वानी	उप वन संरक्षक, अनुसंधान, उत्तराखण्ड हल्द्वानी।	जनहित में
33	दीप चन्द पन्त, उप वन संरक्षक। (बैच 2015)	उप वन संरक्षक, अनुसंधान हल्द्वानी	उप वन संरक्षक / प्रभागीय वनाधिकारी सिविल सोयम वन प्रभाग --- अल्मोड़ा	जनहित में
34	श्री विनोद कुमार सिंह, उप वन संरक्षक।	प्रभागीय वनाधिकारी, टिहरी डैम–1 वन प्रभाग नई टिहरी	उप वन संरक्षक / प्रभागीय वनाधिकारी, टिहरी वन प्रभाग टिहरी	जनहित में
35	सर्वेश कुमार दुबे, उप वन संरक्षक।	प्रभागीय वनाधिकारी, अलकनन्दा वन प्रभाग गोपेश्वर	उप वन संरक्षक / प्रभागीय वनाधिकारी, बद्रीनाथ वन प्रभाग गोपेश्वर	जनहित में
36	श्री रमेश चन्द्र काण्डपाल, उप वन संरक्षक।	प्रभागीय वनाधिकारी, सिविल सोयम वन प्रभाग अल्मोड़ा	उप वन संरक्षक / प्रभागीय वनाधिकारी, चम्पावत वन प्रभाग चम्पावत	जनहित में

(राजीव नयन पाण्डेय)
अनुभाग अधिकारी
वन अनुभाग–2
उत्तराखण्ड शासन

16

विभाग
पत्रावली संख्या

पृष्ठ सं0 18 से 21 के अतिरिक्त निम्न वनाधिकारियों को स्थानान्तरित एवं तैनात किया जाता है:-

क्र. सं.	अधिकारी का नाम व पदनाम	वर्तमान तैनाती	प्रस्तावित तैनाती	आपत्ति
1	2	3	4	6
1	श्री बाबू लाल प्रभारी प्रभागीय वनाधिकारी	प्रभारी प्रभागीय वन अधिकारी, टिहरी डेम-2 उत्तरकाशी।	प्रभारी प्रभागीय वन अधिकारी, हल्द्वानी वन प्रभाग हल्द्वानी	जनहित में
2	श्री प्रकाश आर्य, प्रभारी प्रभागीय वनाधिकारी	उत्तराखण्ड वन विकास निगम में प्रति नियुक्ति से	प्रभारी प्रभागीय वनाधिकारी, कालागढ़ वन प्रभाग, लैन्सडाउन	जनहित में

कृपया पृष्ठ सं0 18 से 22 में प्रस्तुत प्रस्ताव को अनुमोदित करना चाहें।

16.11.2021

(डॉ. धन सिंह रावत)
मंत्री
वन एवं रेशम कर्म, पर्यावरण एवं सैन्य अधिशेष विकास परियोजना एवं पेयजल निगम, ऊर्जा, पेयजल, प्रशिक्षण, आयुष एवं आयुष शिक्षा।

माननीय मुख्यमंत्री जी

(पुष्कर सिंह धामी)
मुख्यमंत्री
उत्तराखण्ड

अनुमोदित/अनुमोदित नहीं

22/11/21

(डॉ. धन सिंह रावत)
मंत्री
वन एवं रेशम कर्म, पर्यावरण एवं सैन्य अधिशेष विकास परियोजना एवं पेयजल निगम, ऊर्जा, पेयजल, प्रशिक्षण, आयुष एवं आयुष शिक्षा।

(डा0 युवराज सिंह खनूड़ी)
मुख्य सचिव
उत्तराखण्ड शासन

(अनुभाग अधिकारी)
वन अनु0-2
उत्तराखण्ड शासन

17

विभाग
पत्रावली संख्या

305

टीपें और आलेख

भारतीय वन सेवा के विभिन्न स्तर के अधिकारियों को स्थानान्तरित कर तैनात किये जाने की सूची भेजी गयी थी। उक्त सूची में निम्न प्रकार संशोधन किया जाता है:—

क्र. सं.	अधिकारी का नाम व पदनाम	वर्तमान तैनाती	प्रस्तावित तैनाती	अभ्युक्ति
1	2	3	4	6
	श्री रंजन कुमार मिश्रा, अपर प्रमुख वन संरक्षक (वैच 1993)	अपर प्रमुख वन संरक्षक, प्रशासन, वन्य जीव सुरक्षा, आसूंचना, उत्तराखण्ड	यथावत्	जनहित में
2	डॉ0 पराग भधुकर धकाते, मुख्य वन संरक्षक (वैच 2002)	मुख्य वन संरक्षक ईकोटूरिज्म, प्रचार–प्रसार एवं विस्तार, उत्तराखण्ड देहरादून	मुख्य वन संरक्षक ईकोटूरिज्म, प्रचार–प्रसार एवं विस्तार, उत्तराखण्ड देहरादून एवं मुख्य वन्य जीव प्रतिपालक उत्तराखण्ड देहरादून का अतिरिक्त प्रभार।	जनहित में।
3.	श्री निशान्त वर्मा, मुख्य वन संरक्षक (वैच 1999)	उत्तराखण्ड वन विकास निगम से प्रतिनियुक्ति से वापस	मुख्य वन संरक्षक, वनाग्नि एवं आपदा प्रबन्धन उत्तराखण्ड	जनहित में
4	श्री राहुल वन संरक्षक (वैच 2004)	निदेशक, कार्बेट टाईगर रिजर्व रामनगर	यथावत्	जनहित में
5	डॉ0 विनय कुमार भार्गव, उप वन संरक्षक (वैच 2009)	प्रभागीय वनाधिकारी, पिथौरागढ़ वन प्रभाग पिथौरागढ़	अपर सचिव, वन एवं पर्यावरण उत्तराखण्ड शासन देहरादून।	जनहित में
6	श्री राजीव धीमान, उप वन संरक्षक। (वैच 2009)	प्रभागीय वनाधिकारी, देहरादून वन प्रभाग, देहरादून।	उप वन संरक्षक, नरेन्द्रनगर वन प्रभाग, मुनि की रेती	जनहित में
7	श्री नीतिशमणी त्रिपाठी, उप वन संरक्षक। (वैच 2010)	प्रभागीय वनाधिकारी, चकराता वन प्रभाग, कालसी।	प्रभागीय वनाधिकारी, देहरादून वन प्रभाग, देहरादून।	जनहित में
8	श्री अमित बंसल, उप वन संरक्षक। (वैच 2014)	प्रभागीय वनाधिकारी, केदारनाथ वन्यजीव प्रभाग, गोपेश्वर	उप वन संरक्षक, जायका परियोजना देहरादून।	जनहित में
9	श्री वैभव कुमार सिंह, उप वन संरक्षक। (वैच 2015)	प्रभागीय वनाधिकारी, रूद्रप्रयाग वन प्रभाग रूद्रप्रयाग	यथावत्	जनहित में

कृपया पत्रावली संख्या 14(22)/2021 के पृष्ठ सं0 18 से 22 में प्रस्तुत प्रस्ताव को उक्तानुसार संशोधित करते हुए उक्तानुसार प्रस्तुत प्रस्ताव को अनुमोदित करना चाहें। राज्य वन सेवा के अधिकारियों के स्थानान्तरण आदेश पृथक से बाद में जारी किये जायेंगे।

श्री मुख्यमंत्री जी,

(पुष्कर सिंह धामी)
मुख्यमंत्री,
उत्तराखण्ड

25.11.2021
(डॉ. हरक सिंह रावत)
मंत्री
वन एवं वन्य जीव, पर्यावरण एवं संसदीय कार्य, कौशल विकास, रेशम योजना, आयुष एवं अल्पसंख्यक विभाग

18

टीपें और आदेश

पत्रावली के पृष्ठ–18 से 23 की तालिका अनुसार भारतीय वन सेवा के विभिन्न स्तर के अधिकारियों के प्रस्तावित/अनुमोदित स्थानान्तरण में निम्नानुसार संशोधन करते हुये स्थानान्तरण/तैनाती की जाती है। तदनुसार तत्काल आदेश निर्गत किया जाय–

क्र०	अधिकारी का नाम/पदनाम	वर्तमान तैनाती	प्रस्तावित तैनाती	अभ्युक्ति
1	श्री राजीव भरतरी, प्रमुख वन संरक्षक	प्रमुख वन संरक्षक, उत्तराखण्ड, देहरादून (HoFF)	अध्यक्ष, उत्तराखण्ड जैव विविधता बोर्ड, देहरादून।	अग्रिम आदेशों तक।
2	श्री विनोद कुमार, प्रमुख वन संरक्षक	अध्यक्ष, उत्तराखण्ड जैव विविधता बोर्ड, देहरादून	प्रमुख वन संरक्षक, वन्यजीव एवं प्रमुख वन संरक्षक (HoFF) उत्तराखण्ड का अतिरिक्त प्रभार।	अग्रिम आदेशों तक।
3	श्री जयराज सिंह चुनार, अपर प्रमुख वन संरक्षक	मुख्य पशुचिकित्सीय प्रतिपालक, उत्तराखण्ड एवं मुख्य कार्यकारी अधिकारी, कैम्पा (अतिरिक्त प्रभार)	मुख्य कार्यकारी अधिकारी, कैम्पा।	यथावत।
5	श्री गिरिजा शंकर पाण्डेय, अपर प्रमुख वन संरक्षक	अपर प्रमुख वन संरक्षक, नियोजन एवं वित्तीय प्रबन्धन, उत्तराखण्ड, देहरादून	यथावत।	यथावत।
6	श्री वी०के० भरणे, अपर प्रमुख वन संरक्षक	अपर प्रमुख वन संरक्षक, साक्षेता एवं विधि प्रकोष्ठ, उत्तराखण्ड, देहरादून	यथावत।	यथावत।
7	श्रीमती नेहा शर्मा, वन संरक्षक	अपर सचिव, वन एवं पर्यावरण विभाग, उत्तराखण्ड शासन एवं संयुक्त निदेशक, राज्य पर्यावरण संरक्षण एवं उत्सर्जन परिस्थिति निदेशालय।	यथावत।	यथावत।
8	श्री अखिलेश तिवारी, वन संरक्षक	वन संरक्षक, शिवालिक वृत्त, देहरादून एवं कार्ययोजना अधिकारी, देहरादून वन प्रभाग एवं भूमि संरक्षक प्रभाग, कालसी	वन संरक्षक/निदेशक, जन्तारोही वाघ रिजर्व, गोपेश्वर तथा निदेशक, राजाजी टाईगर रिजर्व का अतिरिक्त प्रभार।	यथावत।
9	श्री किशन चन्द, वन संरक्षक	उप वन संरक्षक, कालागढ़ टाईगर रिजर्व, प्रभाग लैन्सडाउन	सम्बद्ध, कार्यालय प्रमुख वन संरक्षक (HoFF)।	प्रशासनिक आधार पर।
10	डॉ० विनय कुमार भार्गव, उप वन संरक्षक	उप वन संरक्षक, पिथौरागढ़ वन प्रभाग, पिथौरागढ़	उप वन संरक्षक/नियोजन एवं वित्तीय प्रबन्धन, उत्तराखण्ड।	यथावत।

Surv(F)

पढ़ी गयी (31) 406 (21) वर्ष की अवधि

24/11/2021

(पुष्कर सिंह धामी)
मुख्यमंत्री
उत्तराखण्ड

अपर मुख्य सचिव, वन एवं पर्यावरण

(आलोक कुमार सिंह)
अनुभाग अधिकारी
वन अनु०-1

Following Officers of the Indian Forest Service are transferred to the places mentioned in front of their names :

Sr. No.	Name and designation of the Officer.	Present post and place of posting.	Proposed post and place of posting.	Remarks.
1	2	3	4	5
1.	Shri Rajiv Bhartari, Principal Conservator of Forests (1986 Batch).	Principal Conservator of Forests (HOFF), Uttarakhand, Dehradun.	Chief Executive Officer, Uttarakhand Bamboo & Fiber Development Board, Uttarakhand Dehradun.	Till further orders.
2.	Shri Vinod Kumar, Principal Conservator of Forests (1987 Batch).	Chairman Bio Diversity Board, Uttarakhand, Dehradun.	Chairman, Bio Diversity Board, Uttarakhand, Dehradun and Principal Conservator of Forests (HOFF) Uttarakhand, Dehradun (Addl. Charge) and Additional Charge of Principal Conservator of Forests, Wildlife, Uttarakhand.	Till further orders.
3.	Shri Anoop Malik Principal Conservator of Forests (1987 Batch).	Chief Project Director, Uttarakhand Forest Resources Project (Jaika) Dehradun cum Principal Conservator of Forests (Wildlife), Uttarakhand, Dehradun. (Additional Charge).	Chief Project Director, Uttarakhand Forest Resources Project (Jaika), Dehradun.	Relieved from the Additional charge of Principal Conservator of Forests, Uttarakhand in public interest
4.	Shri Girija Shankar Pandey, Additional Principal Conservator of Forests (1992 Batch).	Additional Principal Conservator of Forests, Planning & Financial Management, Uttarakhand, Dehradun.	Additional Principal Conservator of Forests, Vigilance & Legal Cell, Uttarakhand, Dehradun.	In public interest.
5.	Shri Ranjan Kr. Mishra, Additional Principal Conservator of Forests (1993 Batch).	Additional Principal Conservator of Forests, Admn., Wildlife Safety, Intelligence, Uttarakhand, Dehradun.	Additional Principal Conservator of Forests, Wildlife Safety), Intelligence Uttarakhand, Dehradun and Additional Charge of Chief Wildlife Warden.	Posted as Chief Wildlife Warden under Section 4 (2) of Indian Wildlife Protection Act in public interest.
6.	Shri V.K.Gangte, Additional Principal Conservator of Forests (1996 Batch).	Additional Principal Conservator of Forests, Vigilance & Legal Cell, Uttarakhand, Dehradun.	Additional Principal Conservator of Forests, Planning & Financial Management, Uttarakhand, Dehradun	In public interest.
7.	Dr. Parag Madhukar Dhakate, Chief Conservator of Forests (2002 Batch).	Chief Conservator of Forests, Eco Tourism, Publicity and Expansion, Uttrakhand, Dehradun.	Chief Conservator of Forests, Eco-Tourism, Publicity and Expansion, Uttrakhand, Dehradun and Additional	Post of Director, Corbett Tiger Reserve is upgraded from the level of Conservator of Forests

			Charge of Director, Corbett Tiger Reserve, Ram Nagar (Till further orders).	to the level of Chief Conservator of Forests.
8.	Shri Sushant Patnaik, Chief Conservator of Forests (2002 Batch).	Chief Conservator of Forest Panchayat and Community Forestry.	Chief Conservator of Forests, Garhwal Pauri.	Transferred to the Post of Chief Conservator of Forests, Forest Panchayat and Community Forestry vide G.O. No. 930/ X-1-2021 14 (10) 2014 TC dated 4.6.2021.
9.	Shri P.K.Patro, Chief Conservator of Forests (2003Batch).	Chief Conservator of Forests, Garhwal, Pauri.	Chief Conservator of Forests, Forest Fires and Disaster Management cum Director, Haldwani Zoo; Director, Dehradun Zoo and Additional Charge of the C.E.O., Tehri Special Zone Tourism Development Authority.	1. Transferred to the Post of Chief Conservator of Forests, Garhwal vide G.O. No. 930/ X-1-2021 14 (10) 2014 TC dated 14.6.2021. 2. Additional Charge of Chief Conservator of Forests, Forest Fires & Disaster Management due to deputation of Shri Maan Singh, Chief Conservator of Forests.
10.	Shri Ashok Kr. Gupta, Conservator of Forests (2003 Batch).	Attached with the office of Principal Conservator of Forests (HoFF).	Conservator of Forests, Shivalik Circle.	In public interest.
11.	Shri Rahul, Conservator of Forests (2004 Batch).	Director, Corbett Tiger Reserve, Ram Nagar.	Additional Secretary Forest & Environment, Govt. of Uttarakhand, Dehradun.	In public interest.
12.	Shri Dharmesh Kumar Singh, Conservator of Forests (2005 Batch).	Conservator of Forests and Director, Rajaji Tiger Reserve.	Conservator of Forests/Additional Director, Forestry Training Academy, Haldwani.	In public interest.
13.	Smt. Neha Verma, Conservator of Forests (2005 Batch).	Additional Secretary, Govt. of Uttarakhand cum Joint Director, Directorate of State Environment Protection and Climate Change, Dehradun.	Conservator of Forests/Director, Rajai Tiger Reserve, Dehradun.	In public interest.
14.	Shri Deep Chandra Arya, Conservator of Forests (2007 Batch).	Conservator of Forests/ Additional Director, Forestry Training Academy, Haldwani.	Conservator of Forests, Western Circle, Haldwani.	In public interest.

15.	Shri Akhilesh Tiwari, Conservator of Forests (2007 Batch).	Conservator of Forests, Shivalik Circle, Dehradun, cum Project Officer, Dehradun Forest Division and Forest Lands Protection Division, Kalsi.	Conservator of Forests/Director, Nanda Devi Biosphere Reserve, Gopeshwar.	In public interest.
16.	Shri Kishan Chand, Deputy Conservator of Forests (2006 Batch).	Deputy Conservator of Forests, Kalagarh, Tiger Reserve Division, Lensdown.	Deputy Conservator of Forests, Divisional Forest Officer, Lensdown Forest Division, Kotdwar.	In public interest.
17.	Shri D. Thirugyan Sambadam, Deputy Conservator of Forests (2007 Batch).	Regional Manager, Uttarakhand Forest Development Corporation.	Deputy Conservator of Forests, Divisional Forest Officer, Haridwar Forest Division, Haridwar.	Recommended for parent department vide letter no. MDC-90 Dated 30.7.2021 of the Managing Director, Uttarakhand Forest Development Corporation.
18.	Dr. Vinay Kr. Bhargava, Deputy Conservator of Forests (2009 Batch).	Divisional Forest Officer, Pithoragarh Forest Division, Pithoragarh.	Deputy Conservator of Forests, Divisional Forest Officer, Rudraprayag Forest Division, Rudraprayag.	In public interest.
19.	Shri Dharam Singh Meena, Deputy Conservator of Forests (2009 Batch).	Divisional Forest Officer, Narinder Nagar Forest Division, Muni Ki Reti.	Joint Director, Directorate of State Environment & Climate Change, Dehradun.	In public interest.
20.	Shri Nitishmani Tripathi, Deputy Conservator of Forests (2010 Batch).	Divisional Forest Officer, Chakrata Forest Division, Kalsi.	Deputy Conservator of Forests, Uttarakhand Forest Resources Project (Jaika), Dehradun.	In public interest.
21.	Dr. Koko Roseey, Deputy Conservator of Forests (2010 Batch).	Divisional Forest Officer, Champawat Forest Division, Champawat.	Deputy Conservator of Forests, Directorate of Soil Conservation, Uttarakhand, Dehradun.	In public interest.
22	Shri Mayank Shekhar Jha, Deputy Conservator of Forests (2010 Batch).	Divisional Forest Officer, Tehri Forest Division, Tehri.	Deputy Conservator of Forests, Divisional Forest Officer, Pithoragarh, Forest Division, Pithoragarh.	In public interest.
23.	Smt. Kalyani, Deputy Conservator of Forests (2012 Batch).	Deputy Director, Corbett Tiger Reserve, Ram Nagar.	Dy. Conservator of Forests, Divisional Forest Officer, Chakrata Forest Division, Kalsi.	In public interest.

24.	Sh. Amit Kanwar, Deputy Conservator of Forest (Batch 2014)	Divisional Forest Officer, Kedarnath Wildlife Division, Gopeshwar	Deputy Conservator of Forests, Divisional Forest Officer, Narender Nagar, Forest Division, Muni Ki Reti.	In public interest
25.	Sh. Niraj Sharma, Deputy conservator of Forest (Batch 2015)	Divisional forest Officer, Haridwar, Forest Division, Haridwar	Deputy Conservator of Forest/ Deputy Director Corbett Tiger Reserve, Ramnagar	In public interest
26.	Sh. Vaibhav Kumar Singh, Deputy Conservator of Forest, (Batch- 2015)	Divisional forest Officer, Rudarpariyag, Forest Division, Rudar Priyag	Deputy Conservator of Forest, Planing and Finance Manager, Uttarakhand, Dehradun	In public Interest
27.	Sh. Inder Singh Negi, Deputy Conservator of Forest (Batch – 2015	Uttarakhand Van Vikas Nigam	Deputy Conservator of Forest/Divisional Forest Officer, Kedarnath Wildlife & Forest Division, Gopeshwar	In public interest
28.	Sh. Dinkar Tiwari, Deputy Conservator of Forest (Batch 2016)	Divisional Forest Officer, Land Conservator Forest Division, Nainital	Deputy Conservator of Forest / Divisional Forest Officer, Bageshwar Forest Division, Bageshwar	In public interest
29.	Sh. Himanshu Bhagri, Deputy Conservator of Forest (Batch 2016)	Divisional Forest officer , Bageshwar Forest Divison, Bageshwar	Jalaram Director Uttarakhand Dehradun in posting	In public interest
30.	Sh. Ashutosh Singh, Deputy Conservator of Forest (Batch – 2017)	Divisional Forest Officer, Baderinath Forest Division, Gopershwar	Deputy Conservator of Forest/ Deputy Director, Uttarakhand Forestry Training Academy, Haldwani	In Public interest
31.	Sh. Deepak Singh, Deputy Conservator of Forest (Batch 2017	Divisional Forest Officer, Lanesdwon Forest Division, Kotdwar	Uttarakhand Van Vikas Nigam	In public interest

32.	Sh. Kundan Kumar, Deputy Conservator of Forest (Batch 2017)	Divisional Forest Officer, Haldwani Forest Division, Haldwani	Deputy Conservator of Forest, Uttarakhand Haldwani	In Public Interest
33.	Sh. Deep Chand Pant, Deputy Conservator of Forest (Batch 2015)	Deputy Conservator of Forest Haldwani	Deputy Conservator of Foest/Divisional Forest Officer, Civil Service Forest Division, Almora	In Public Interest
34.	Sh. Vinod Kumar Singh, Deputy Conservator of Forest	Divisional Forest Officer, Tehari Dam-1, Forest Division New Tehari	Deputy Conservator of Forest/ Divisional Forest Officer, Tehari Forest Division, Tehari	In Public Interest
35.	Sh. Sarvesh Kumar Dubey, Deputy Conservator of Forest	Divisional Forest Officer, Alkanada Forest Division, Gopeshwar	Deputy Conservator of Forest/ Divisional Forest Officer, Badrinath Forest Division, Gopeshwar	In Public Interest
36.	Sh. Ramesh Chander Kandpal, Deputy Forest Conservator	Divisional Forest Officer, Civil Forest Division, Almora	Deputy Conservator of Forest / Divisional Forest Officer, Champawat Forest Division. Champawat	In Public Interest

Besides transfer of officers mentioned at Pages 18 to 21, following Forest Officers are also transferred to the places mentioned in front of their names :

Sr. No.	Name and designation of the Officer.	Present post and place of posting.	Proposed post and place of posting.	Remarks.
1	2	3	4	5
1.	Shri Babulal, Incharge Divisional Forest Officer.	Incharge Divisional Forest Officer, Tehri Dam – 2, Uttrakashi.	Incharge Divisional Forest Officer, Haldwani Forest Division, Haldwani.	In public interest.
2.	Shri Prakash Arya, Incharge Divisional Forest Officer.	From deputation in Uttrakhand Forest Development Corporation.	Incharge Divisional Forest Officer, Kalagarh Forest Division, Lensdown.	In public interest.

Please approve offer made in Pages 18 to 22.

Sd/- Illegible
16.11.2021
Dr. Harak Singh Rawat
Minister
Forest, Wildlife & Environment

Hon'ble Chief Minister
Sd/- Illegible
Pushkar Singh Dhami,
Chief Minister, Uttrakhand.

Issue orders.

Sd/-
22.11.2021
Dr. Harak Singh Rawat
Minister
Forest, Wildlife & Environment

Sd/-
22.11.2021
Dr. Sukhbir Sing Sandhu
Chief Secretary
Government of Uttarakhand

Following Officers of the Indian Forest Service were transferred to the places mentioned in front of their names through a List circulated earlier. The said list is now modified as under –

Sr. No.	Name and designation of the Officer.	Present post and place of posting.	Proposed post and place of posting.	Remarks.
1	2	3	4	5
1.	Shri Ranjan Kumar, Additional Principal Conservator of Forests (1993 Batch).	Additional Principal Conservator of Forests, Admn., Wildlife Safety, Intelligence, Uttarakhand.	Same as before.	In public interest.
2.	Dr. Parag Madhukar Dhakate, Chief Conservator of Forests (2002 Batch).	Chief Conservator of Forests, Eco Tourism, Publicity and Expansion, Uttarakhand, Dehradun.	Chief Conservator of Forests, Eco-Tourism, Publicity and Expansion, Uttarakhand, Dehradun and Additional Charge of Chief Wildlife Warden, Uttarakhand, Dehradun.	In public interest.
3.	Shri Nishant Verma, Chief Conservator of Forests (1999 Batch).	Back from deputation in Uttarakhand Forest Development Corporation.	Chief Conservator of Forests, Forest Fires & Disaster Management, Uttarakhand.	In public interest.
4.	Shri Rahul, Conservator of Forests (2004 Batch)	Director, Corbett Tiger Reserve, Ram Nagar.	Same as before.	In public interest.
5.	Dr. Vinay Kr. Bhargava, Deputy Conservator of Forests (2009 Batch).	Divisional Forest Officer, Pithoragarh Forest Division, Pithoragarh.	Additional Secretary Forest & Environment, Government of Uttarakhand, Dehradun.	In public interest.
6.	Shri Rajiv Dhiman, Deputy Conservator of Forests (2008 Batch).	Divisional Forest Officer, Dehradun Forest Division, Dehradun.	Deputy Conservator of Forests, Narinder Nagar Forest Division, Muni Ki Reti.	In public interest.
7.	Shri Nitishmani Tripathi, Deputy Conservator of Forests (2010 Batch).	Divisional Forest Officer, Chakrata Forest Division, Kalsi.	Divisional Forest Officer, Dehradun Forest Division, Dehradun.	In public interest.
8.	Shri Amit Kanwar, Deputy Conservator of Forests (2014 Batch).	Divisional Forest Officer, Kidarnath Wildlife Division, Gopeshwar.	Deputy Conservator of Forests, Jaika Project, Dehradun.	In public interest.
9.	Shri Vaibhav Kumar Singh, Deputy Conservator of Forests (2015 Batch).	Divisional Forest Officer, Rudraprayag Forest Division, Rudraprayag.	Same as before.	In public interest.

Please treat Pages 18 to 22 of File no. 14 (22)/2021 amended to above effect and please approve the same accordingly. Orders of transfer of State Forest Officers will be issued separately later on.

Respected Chief Minister
Pushkar Singh Dhami
Uttarakhand

Sd/- 23.11.2021
Dr. Harak Singh Rawat
Minister Forest, Wildlife & Environment

Following Officers of the Indian Forest Service were transferred to the places mentioned in front of their names through a List circulated earlier and given at Pages 18 to 23 of the File. The said list is now modified as under and officers are transferred/posted at the places mentioned in front of their names. Please issue orders accordingly immediately.

314

Sr. No.	Name and designation of the Officer.	Present post and place of posting.	Proposed post and place of posting.	Remarks.
1	2	3	4	5
1.	Shri Rajiv Bhartari, Principal Conservator of Forests (1986 Batch).	Principal Conservator of Forests (HOFF), Uttrakhand, Dehradun.	Chairman, Uttrakhand Bio Diversity Board, Dehradun.	Till further orders.
2.	Shri Vinod Kumar, Principal Conservator of Forests.	Chairman, Uttarakhand Bio Diversity Board, Dehradun.	Principal Conservator of Forests, Wildlife and Additional Charge of Principal Conservator of Forests (HOFF), Uttarakhand.	Till further orders.
3.	Shri Zabbar Singh Suhag, Additional Principal Conservator of Forests.	Chief Wildlife Warden, Uttarakhand and Chief Executive Officer, Campa (Additional Charge).	Chief Executive Officer, Campa.	In public interest.
5.	Shri Girija Shankar Pandey, Additional Principal Conservator of Forests (1992 Batch).	Additional Principal Conservator of Forests, Planning & Financial Management, Uttarakhand, Dehradun.	Same as before.	In public interest.
6.	Shri B.K.Gangte, Addl. Principal Conservator of Forests.	Additional Principal Conservator of Forests, Vigilance & Legal Cell, Uttarakhand, Dehradun.	Same as before.	In public interest.
7.	Smt. Neha Verma, Conservator of Forests.	Additional Secretary, Forest & Environment Department, Government of Uttarakhand and Joint Director, Directorate of State Environment Protection & Climate Change.	Same as before.	In public Interest.
8.	Shri Akhilesh Tiwari, Conservator of Forests.	Conservator of Forests, Shivalik Circle, Dehradun and Executive Officer, Dehradun Forest Division and Soil Conservation Division, Kalsi.	Conservator of Forests/Director, Nanda Devi Biosphere Reserve, Gopeshwar and Additional Charge of Director, Rajaji Tiger Reserve.	In public interest.

535

9.	Shri Kishan Chand, Deputy Conservator of Forests.	Deputy Conservator of Forests, Kalagarh Tiger Reserve, Lensdown Divn.	Attached with the Office of Principal Conservator of Forests (HoFF).	On administrative grounds.
10.		Deputy Conservator of Forests, Pithoragarh Forest Division, Pithoragarh.	Deputy Conservator of Forests/Planning & Financial Management, Uttrakhand.	In public interest.

315

Sl. No. 31pre page No. 21

Sd/- Illegible
24.11.2021
Pushar Singh Dhami
Chief Minister
Uttarakhand

Additional Chief Secretary,
Forest & Environment.

536

537 Annexure A-1

316

उत्तराखण्ड उच्च न्यायालय

नैनीताल/देहरादून

उत्तराखण्ड शासन

बेंच : अनु0 भाग-1

1

02(11)/2021

विषय:- भारतीय सशस्त्र सेवा अधिकारी कल्याण बोर्ड रिजर्व नं0 भाग

एवं अन्य बनाम भारत संघ एवं अन्य से संबंधित।

डेस्क को नोट के अनुसार।

वि0प0– प्रमुख वन संरक्षक, उत्तराखण्ड, देहरादून का पत्र दिनांक 25.10.2021।
क्रमांक–
सचिव

कृपया सम्मुख रक्षित वि0प0 का अवलोकन करना चाहें, जिसके द्वारा राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण के जांच दल द्वारा प्रेषित स्थलीय जांच रिपोर्ट दिनांक 22.10.2021 के क्रम में कार्बेट टाइगर रिजर्व वृत्त के कालागढ़ टाइगर रिजर्व प्रभाग की पाखरौ रेन्ज के अन्तर्गत अवैध कटान व विभिन्न निर्माण कार्यों में अनियमितता के संबंध में आख्या उपलब्ध करायी गयी है।

2– अवगत कराया गया है कि DIG, CZA ने अपने पत्र दिनांक 17.09.2021 से श्री गौरव कुमार बंसल के NTCA को संबोधित नोटिस दिनांक 26.08.2021 संलग्न कर प्रमुख वन संरक्षक/मुख्य वन्यजलीव प्रतिपालक, उत्तराखंड को पाखरो टाइगर सफारी के नाम पर अवैध पातन के संबंध में नोटिस में उल्लिखित तथ्यों की पुष्टि करते हुए रिपोर्ट प्रेषित करने की अपेक्षा की। यह पत्र निदेशक, कार्बेट टाइगर रिजर्व को भी पृष्टांकित था। इसके अतिरिक्त निदेशक, कार्बेट टाइगर रिजर्व द्वारा प्रमुख वन संरक्षक (हॉफ) को AIG, NTCA की पत्र संख्या– 12–15/ NTCA, दिनांक 20.09.2021 जो कि उनको संबोधित व मुख्य वन्यजीव प्रतिपालक, उत्तराखंड को पृष्ठांकित था, उपलब्ध कराया गया। इस पत्र द्वारा ज्ञात हुआ कि OM 12–15/2021 NTCA, दिनांक 08.09.2021 द्वारा NTCA द्वारा श्री गौरव बंसल द्वारा लगाये गये आरोपों के लिए एक 3 सदस्यीय समिति गठित की गयी है। यह जांच समिति दिनांक 26 से 30 सितम्बर, 2021 के बीच कार्बेट टाइगर रिजर्व में साइट इन्सपेक्शन के लिए आयेगी। उक्त दोनों पत्रों के संज्ञान में आने पर प्रकरण की गंभीरता को भांपते हुए व प्रकरण में मुख्य वन्यजीव प्रतिपालक, उत्तराखंड व निदेशक, कार्बेट टाइगर रिजर्व द्वारा किसी भी प्रकार की विभागीय रिपोर्ट प्रमुख वन संरक्षक (हॉफ) कार्यालय को उपलब्ध न कराये जाने अथवा समाचार पत्र में प्रकाशित समाचार पर कोई प्रतिकिया उपलब्ध न कराने के कारण प्रमुख वन संरक्षक (हॉफ) द्वारा अपने पत्र संख्या–545/पी0ओ0, दिनांक 22.09.2021 द्वारा निदेशक, कार्बेट टाइगर रिजर्व को एक दल का गठन कर क्षेत्र में काम्बिंग कराने व कुल पातित वृक्षों का प्रजातिवार व्यास श्रेणीवार विवरण प्रस्तुत करने के निर्देश दिये गये, जिससे इस बात की पुष्टि हो सके कि भूमि हस्तांतरण प्रस्ताव के अनुसार अनुमन्य वृक्षों के पातन के अतिरिक्त अन्य वृक्षों का किस सीमा तक अवैध पातन हुआ है। उक्त निर्देशों के कम निदेशक, कार्बेट टाइगर रिजर्व द्वारा अपने पत्रांक– 917/15–1, दिनांक 06.10.2021 द्वारा उपनिदेशक, कार्बेट टाइगर रिजर्व की अध्यक्षता में गठित समिति द्वारा सम्पादित की गयी काम्बिंग के प्रारंभिक निष्कर्ष से अवगत कराया गया। रिपोर्ट के अनुसार पाखरो टाइगर सफारीसे संबंधित 02 लौट वन विकास निगम, पौड़ी को पातन हेतु दी गयी, जिसमें 137 एवं 26 वृक्षों का पातन निहित था। रिपोर्ट के अनुसार लौट संख्या–01 में 41 वृक्षों का अवैध पातन व लौट सैख्या–02 में 06 सागौन के वृक्ष कटे पाये गये। पत्र में 47 वृक्षों के अवैध पातन का उल्लेख है, किन्तु निदेशक, कार्बेट टाइगर रिजर्व द्वारा पत्र के साथ न तो काम्बिंग की रिपोर्ट संलग्न की गयी थी, जिसमें संबंधित अधिकारियों के हस्ताक्षरित व दिनांकित बयान हों, व न ही वांछित पातित वृक्षों का प्रजातिवार/व्यासवार विवरण संलग्न था।

(राजीव नयन गजडेरा)
अनुभाग अधिकारी
वन अनुभाग–2
उत्तराखण्ड शासन

02

विभाग
पत्रांक/संख्या

3— राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण (NTCA) की रिपोर्ट दिनांक 22.10.2021 के अनुसार पाखरो–कालागढ़ वन मोटर मार्ग पर 05 पुल/कलवर्ट व मोरघट्टी वन विश्राम भवन व पाखरो वन विश्राम भवन में 04 कक्षों का निर्माण प्रगति पर पाया गया। उक्त के अतिरिक्त पाखरो टाइगर सफारी में 163 वृक्षों के पातन की पुष्टि की गयी, किन्तु रिपोर्ट में वृक्षों की संख्या अथवा प्रजाति का कोई उल्लेख नहीं है। जांच दल ने अपनी रिपोर्ट में विभिन्न निर्माण कार्यों यथा–सड़क पर पुल, वन विश्राम भवन परिसर में भवन और झील निर्माण आदि कार्यों में प्रमुख रूप से प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व प्रभाग व वन क्षेत्राधिकारी, पाखरो को व्यक्तिगत रूप से दोषी पाया गया है। रिपोर्ट में इन गतिमान निर्माण कार्यों को वन संरक्षण अधिनियम, 1980, वन्यजीव संरक्षण अधिनियम, 1972 के साथ–साथ भारतीय वन अधिनियम, 1927 का गंभीर उल्लंघन माना गया है। रिपोर्ट में उक्त कार्यों को किया जाना कार्बेट टाइगर रिजर्व में प्रशासनिक व प्रबंधकीय विफलता माना गया।

4— अवगत कराया गया है कि NTCA द्वारा गठित जांच दल की Site Inspection Report में वर्णित निर्माण कार्यों के लिए न तो प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व प्रभाग को कोई बजट आवंटित किया गया था व न ही कोई प्रशासनिक अथवा वित्तीय स्वीकृति प्रदान की गयी थी। NTCA व निदेशक, कार्बेट टाइगर रिजर्व द्वारा प्रेषित रिपोर्ट्स से ऐसा प्रतीत होता है कि यह समस्त कार्य योजनाबद्ध तरीके से कराया गया है। शासन से अनुरोध है कि NTCA द्वारा गठित जांच दल की Site Inspection Report में दिये गये Recommendations के अनुसार श्री किशन चन्द, प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व को विषयांकित कथित अवैध पातन एवं विभिन्न निर्माण कार्यों में हुयी गंभीर अनियमितता में संलिप्तता व लापरवाही के लिए उत्तरदायी मानते हुए उन्हें तत्काल अन्यत्र संबद्ध करने व उनके विरुद्ध अनुशासनिक कार्यवाही/निलम्बन पर विचार करना चाहें।

5— कृपया उपरोक्तानुसार अवगत होना चाहें। उक्त के संबंध में कार्यालय द्वारा अवगत कराया जाना है कि राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण के पत्र दिनांक 22.10.2021 (प/1) द्वारा व्यवहृत प्रकरण में स्थलीय जांच आख्या निम्न बिन्दुओं पर प्रस्तुत की गयी—

1. कण्डी रोड निर्माण
2. मोरघट्टी तथा पाखरौ वन विश्राम गृह परिसर में भवनों का निर्माण
3. पाखरौ वन विश्राम गृह के समीप जलाशय का निर्माण
4. पाखरौ में प्रस्तावित टाइगर सफारी में वृक्षों का पातन

6— राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण द्वारा अपनी जांच आख्या में मुख्यतः यह उल्लिखित किया गया है कि कंडी रोड जो रामनगर और कोटद्वार को जोड़ती है उसमें आरसीसी बीम और क्रास बीम का प्रयोग किया गया तथा उसमें प्रयोग होने वाले गिटटी को समीपस्थ वन क्षेत्र से जो कि 50 से 100 मीटर की दूरी पर है, से भारी मशीनों का प्रयोग करते हुये लाया गया तथा टाइगर अधिवास को नुकसान पंहुचाया गया।

(संजीव नयन पाण्डेय)
अनुभाग अधिकारी
वन अनुभाग–2
उत्तराखण्ड शासन

7— जांच आख्या में प्राधिकरण ने यह भी उल्लेख किया है कि मौके पर उपस्थित प्रभागीय वनाधिकारी कार्यबल के द्वारा यह अवगत कराया गया कि उक्त

03

निर्मित रोड पेटोलिंग हेतु प्रयोग में लाया जायेगा। कमेटी के द्वारा यह तथ्य प्रकाश में लाया गया कि उक्त रोड पर एकल स्पैन के पांच पुल/कल्वर्ट जो लगभग 5 मीटर चौड़ाई के निर्मित किये गये हैं जो एकल लेन के हाईवे की आवश्यकता को पूरा करते हैं। वित्तीय संसाधनों के संबंध में कमेटी द्वारा अपनी आख्या में उल्लेख किया गया है कि प्रभागीय वनाधिकारी कार्यबल के द्वारा बिना वित्तीय एवं तकनीकी स्वीकृति के कार्य कराये गये हैं।

8— मोरघट्टी तथा पाखरौ वन विश्राम गृह परिसर में भवनों का निर्माण के संबंध में प्रभागीय वनाधिकारी द्वारा उक्त निर्माण स्टाफ क्वार्टर के रूप में होने के संबंध में गलत कथन किये जाने और इस संबंध में फर्जी अभिलेख प्रस्तुत किये जाने का कमेटी द्वारा जांच आख्या में उल्लेख किया गया है। उक्त निर्माण कार्य हेतु वित्तीय संसाधनों के संबंध में कमेटी द्वारा अपनी आख्या में उल्लेख किया गया है कि प्रभागीय वनाधिकारी द्वारा बिना वित्तीय एवं तकनीकी स्वीकृति के कार्य कराये गये हैं।

9— पाखरौ वन विश्राम गृह के समीप जलाशय का निर्माण के संबंध में जांच आख्या द्वारा अवगत कराया गया है कि उक्त जलाशय का निर्माण सक्षम प्राधिकारी से अनुमति के बिना कराये जाने तथा प्रभागीय वनाधिकारी के कथन के विपरीत उक्त जलाशय के निर्माण में वृक्षों के अवैध पातन होने का उल्लेख किया गया है।

10— पाखरौ में प्रस्तावित टाइगर सफारी में वृक्षों का अवैध पातन के संबंध में उक्त जांच आख्या में यह उल्लिखित किया गया है कि टाइगर सफारी के निर्माण में 163 वृक्षों के पातन की अनुमति के विपरीत कहीं अधिक संख्या में वृक्षों का पातन किया गया है।

11— उक्त के क्रम में कमेटी द्वारा कण्डी रोड निर्माण, मोरघट्टी तथा पाखरौ वन विश्राम गृह परिसर में भवनों का निर्माण एवं पाखरौ वन विश्राम गृह के समीप जलाशय का निर्माण में वैधानिक पूर्व स्वीकृति के बगैर कराये जाने तथा उक्त कार्य वन्यजीव (संरक्षण), 1972, वन संरक्षण अधिनियम, 1980 एवं वन अधिनियम, 1927 के प्राविधानों का उल्लघन होने के दृष्टिगत निम्नवत संस्तुति की गयी है—

1. वन्यजीव (संरक्षण), 1972, वन संरक्षण अधिनियम, 1980 एवं वन अधिनियम, 1927 में निहित प्राविधानों के अन्तर्गत जिम्मेदार अधिकारियों के विरूद्ध कार्यवाही की जाये।
2. राज्य सरकार द्वारा बिना किसी पूर्व स्वीकृति के कराये गये निर्माण कार्यों में संलिप्त अधिकारियों के विरूद्ध सतर्कता जांच का गठन किया जाये।
3. कमेटी द्वारा प्रभागीय वनाधिकारी, कालागढ़ द्वारा प्रस्तुत अभिलेखों की पुष्टि किये जाने की भी संस्तुति की गयी है, जो कि शासकीय अभिलेखों में हेरफेर प्रतीत होने के दृष्टिगत गंभीर अपराध है।
4. मोरघट्टी तथा पाखरौ वन विश्राम गृह परिसर में किये गये निर्माणों को ध्वस्त करते हुये पारिस्थितिक पुनरोद्धार का कार्य तत्काल कराये जाने एवं उक्त के संबंध में व्यय धनराशि की वसूली संबंधित अधिकारियों से की जाये।

(राजीव नयन पाण्
अनुभाग अधिकार
वन अनुभाग-2
उत्तराखण्ड शास

04

5. विश्व के सर्वाधिक घनत्व वाले टाइगर अधिवास क्षेत्र में बिना सक्षम स्तर के अनुमोदन तथा विभिन्न वैधानिक व्यवस्थाओं/मा0 न्यायालयों के आदेशों का अनुपालन न करते हुये उक्त क्षेत्रों में निर्माण गतिविधियों के संचालन को प्रशासकीय एवं प्रबन्धकीय असफलता मानते हुये उक्तानुसार किये गये गंभीर उल्लंघन हेतु समस्त दोषी वनाधिकारियों के विरूद्ध कार्यवाही की संस्तुति की गयी है।

6. केवल पाखरौ टाइगर सफारी निर्माण के संबंध में आवश्यक अनुमोदन प्राप्त किया गया है किन्तु उक्त निर्माण में वृक्षों के पातन में अनियमिततायें परिलक्षित हुई हैं, जिसका दूर संवेदन आंकड़ों के माध्यम से संटीक आकलन किया जा सकता है।

12— उपरोक्तानुसार विषयगत प्रकरण के संबंध में प्रमुख वन संरक्षक, उत्तराखण्ड, देहरादून के उक्त पत्र दिनांक 25.10.2021 द्वारा उपलब्ध करायी गयी आख्या एवं राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण द्वारा उपलब्ध करायी गयी जांच आख्या के अनुसार कण्डी रोड निर्माण, मोरघट्टी तथा पाखरौ वन विश्राम गृह परिसर में भवनों का निर्माण, पाखरौ वन विश्राम गृह के समीप जलाशय का निर्माण एवं पाखरौ में प्रस्तावित टाइगर सफारी निर्माण में संबंधित अधिकारियों द्वारा प्रशासनिक शिथिलता बरतते हुये वित्तीय अनियमितता के साथ वैधानिक प्राविधानों का उल्लंघन किया गया है। कदाचित संबंधित अधिकारियों द्वारा सुनियोजित रूप से दुरभिसन्धि, वित्तीय एवं प्रशासनिक नियमों की अनदेखी करते हुये उक्त कार्य किये गये जो आपराधिक कृत्य की श्रेणी में भी आते हैं।

13— कृपया प्रकरण के संबंध में उपरोक्तानुसार अवगत होते हुये उल्लिखित वस्तुस्थिति एवं राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण के पत्र दिनांक 22.10.2021 में उक्त प्रस्तर—11 एवं प्रमुख वन संरक्षक, उत्तराखण्ड, देहरादून की संस्तुति के क्रम में प्रभागीय वनाधिकारी, कालागढ़ वन प्रभाग/कालागढ़ टाइगर रिजर्व वन प्रभाग, लैन्सडौन के विरूद्ध नियमानुसार कार्यवाही के संबंध में निर्णयार्थ पत्रावली प्रस्तुत करना चाहें।

27/10/21

27-10-2021
(आलोक कुमार सिंह)
अनुभाग अधिकारी
वन अनुभाग—1
उत्तराखण्ड शासन

कृपया आख्या का अवलोकन करने का कष्ट करें। प्रकरण की गंभीरता के दृष्टिगत श्री किशन चन्द, प्रभागीय वनाधिकारी को निलंबित करते हुये प्रमुख वन संरक्षक (हॉफ) के कार्यालय से संबद्ध करते हुये विभागीय कार्यवाही किये जाने की संस्तुति की जाती है। कृपया सहमति की दशा में सक्षम प्राधिकारी का अनुमोदन लेना चाहें।

प्रकाश

(राजीव नयन श्रीवास्तव)
अनुभाग अधिकारी
वन अनुभाग—2
उत्तराखण्ड शासन

05

टीपें और आज्ञायें

कृ. गत पृष्ठ 01 के कार्यालय टिप्पणी का अवलोकन करने का कष्ट करें।

NTCA द्वारा प्रेषित भौंच आख्या अत्यंत ही गंभीर है। इसमें प्रथम दृष्टया गंभीर प्रशासनिक, वित्तीय, वैधानिक व अपराधिक अनियमितायें / गतिविधि / अवैधानिकता दृष्टिगत व परिलक्षित हो रही है।

अतः इनके दृष्टिगत गत पृष्ठ 4 के प्रस्तर 'ब' के अनुसार श्री दिवान चन्द, DFO (Kalagarh Forest Div/ Kalagarh Tiger Reserve) को तत्काल प्रभाव से निलंबित करते हुये HoFF कार्यालय से संलग्न करने की प्रबल संस्तुति की जाती है।

सेवा अनुशासनार्थ।

(श्रीमती सुनीता कुलदीप)
प्रमुख वन संरक्षक
एवं मुख्य वन्य जीव प्रतिपालक
उत्तराखण्ड, देहरादून

माo वन मंत्री जी

माo मुख्य मंत्री जी

प्रकाश

(राजीव लोचन पाण्डेय)
अनुभाग अधिकारी
वन अनुभाग-2
उत्तराखण्ड शासन
06

322

-6-

(टिप्पणी एवं आदेश)

श्री किशन चन्द, प्रभागीय वनाधिकारी, कालागढ़ वन प्रभाग द्वारा भारत सरकार द्वारा पूर्व में स्वीकृत पॉखरो टाईगर सफारी के निर्माण कार्यो को विगत चार माह से किया जा रहा है। श्री किशन चन्द द्वारा पूर्व अधिकारियों के द्वारा कराये गये कश्रार्यो को ही आगे बढाया गया है।

कार्वेट टाईगर की दक्षिणी सीमा बाघों की सुरक्षा की दृष्टि से अत्यन्त संवेदनशील है, को दृष्टिगत रखते हुए कार्बेट टाईगर रिजर्व के अनुमोदित टाईगर कंजरवेशन प्लान तथा एन0टी0सी0ए0 के समय-समय पर दिये गये सुझावों के अनुरूप मोरघटी तथा पाखरों वन विश्राम गृह परिसरों में वन कर्मियों हेतु भवनों का निर्माण का अनुमोदन सी0टी0आर0 फाउण्डेशन द्वारा किया गया था, जिस कम में उक्त परिसरों में लम्बी दूरी की पैदल गश्त में प्रतिभाग करने वाले वन कर्मियों हेतु उक्त अवस्थपनाओं का निर्माण किया गया है।।। । इसके अतिरिक्त कार्वेट टाईगर रिजर्व के वन्यजीव दक्षिणी सीमा पर स्थित उ0प्र0 के आवादी क्षेत्र में न जाय इसके लिए वन्यजीव हेतु जलकुण्डों का निर्माण भी किया गया है । पॉखरों टाईगर सफारी का निर्माण अधोहस्ताक्षरी के विधान सभा क्षेत्र में है, जिसका समय-समय पर निरीक्षण किया गया । श्री किशन चन्द द्वारा टाईगर सफारी के कार्यो को तीव्र गति से सम्पन्न किया जा रहा है, जिसका माह नवम्बर में लोकार्पण किया जाना प्रस्तावित है । इन परिस्थितियों में श्री किशन चन्द को निलम्बित किया जाना उचित प्रतीत नहीं होता है ऐसा किये जाने से अधिकारियों का मनोबल गिरने की प्रबल सम्भवना है । मा0 उच्च न्यायालय नैनीताल द्वारा प्रकरण का स्वतः संज्ञान लेते हुए जनहित याचिका विचाराधीन है।। ऐसी स्थिति में प्रकरण की निष्पक्ष जॉच हेतु श्री किशन चन्द को प्रभागीय वनाधिकारी, कालागढ़ वन प्रभाग से तत्काल प्रभागीय वनाधिकारी, लैंसडाउन वन प्रभाग, कोटद्वार स्थानान्तरित किये जाने की संस्तुति की जाती है ।

कृपया अनुमोदन प्रदान करना चाहें।

29.10.2021

मा0 मुख्य मंत्री जी

(पुष्कर सिंह धामी)
मुख्यमंत्री
उत्तराखण्ड

भूषा के आदेश पीछे देखें

29/10/21

(डॉ. हरक सिंह रावत)
मंत्री
मुख्यमंत्री जी, पर्यावरण एवं डिजास्टर मैनेजमेंट विभाग, श्रम, चीनीकरण, सीमल 'पशुधन, आयुष एवं आयुष शिक्षा, कार्य एवं टेक्निकल एजुकेशन
उत्तराखण्ड सरकार

ऊपर मुख्य मंत्री

(राजीव मोहन पाण्डेय)
अनुभाग अधिकारी
वन अनुभाग-2
उत्तराखण्ड शासन

07

323

Uttarakhand Secretariat

Forest Section -1

File No. 02(11)/2021

Subject: Regarding departmental disciplinary proceedings against Divisional Forest Officer, Kalagarh Tiger Reserve Division.

324

(Notes and Orders)

Subject: Principal Chief Conservation of Forest Letter Dated: 25.10.2021

Sl. No.

Secretary

Please have a look at the letter enclosed. The report on illicit felling and illegal construction in Pakhro in Kalagarh Tiger Reserve Division in Corbett Tiger Reserve Circle has been given which was enquired by team of National Tiger Conservation Authority is annexed.

2. It has been informed that DIG, CZA had written to PCCF/ CWLW about the illcit felling in the name of Pakhro Tiger Safari based on complaint of Shri Gaurav Bansal. This was endorsed to Director, CTR also. Apart from this, Director CTR informed PCCF and CWLW about the formation of 3-member committee by NCTA based on complaint of Shri Gaurav Bansal in the above matter. The team visited between 26-30th September 2021. Based on the above correspondence, PCCF wrote about combing of the area by letter dated 22.09.2021 to ascertain the extent of illicit felling. Director, CTR has made available the preliminary combing report by Deputy Director, indicating that 47 trees have been found to be cut illegally, 41 in compartment no 3 and 6 in compartment no 8 as against the allotted lot of 137 and 26 trees to Uttarakhand Forest Development Corporation. There was no details of trees and statement by officers.

3. As per the NTCA report, 5 culverts have been made between Pakhro Kalagarh Forest Road and 4 buildings each were being raised in Pakhro and Morghatti campuses. Felling of more than 163 trees have been confirmed but no further details has been given. DFO and Range officer have been held responsible fot the above construction of culverts, buildings and water body. Violation of IFA, 1927, FC 1980 and WPA 1972 have been indicated with administrative and managerial lapses.

4. It has been informed that DFO was not having any budget or sanction for the above works. All the works were done as per a scheme. The government has been requested to take action against Shri Kishan Chand based on the recommendation of NTCA and attach him to some other place or suspend / disciplinary action against him.

5. The office has been informed about following activities in the report dated 22.10.2021

1. Construction of Kandi Road
2. Building construction in Pakhro and Morghatti FRH campus
3. Water body near Pakhro FRH
4. Tree felling in proposed Tiger Safari

6. In the NTCA report, it has been informed that RCC beam and cross beam have been used in the construction of culverts and soil has been brought from 50-100 m distance using heavy machines and it has damaged tiger habitat.

7. It is also mention in the report that DFO has informed during the inspection that it will be used for patrolling purposes but the culverts are very wide which fulfil the requirement of single lane highway.

8. DFO made false statement and produced forged documents regarding the buildings being constructed for forest staff. It is mentioned in the report that DFO undertook the activities without any type of approval.

9. Water body near Pakhro FRH was constructed by DFO without any approval and by cutting of trees in the area.

10. In the report, it is mentioned that more than 163 trees, which were approved for the tiger safari have been cut in the area.

11. NTCA Committee has recommended following in the report citing violation under IFA 1927, FC 1980 and WPA 1972:

1. Action against responsible officers under IFA 1927, FC 1980 and WPA 1972.

2. Vigilance enquiry against the involved officers in works without approval

3. Enquiry of papers produced by DFO, which appeared forged to the committee.

4. Demolition and eco-restoration of buildings at Pakhro and Morghatti at the cost of related officers.

5. Action against all responsible officers for administrative and managerial failure in highest density tiger habitat of the world.

6. Only Tiger Safari has all permissions, but illicit felling has been observed which may be ascertained by remote sensing.

12. As per the letter of HoFF, the concerned officer Shri Kishan Chand has shown administrative lapses and violation of legal provisions of Fores Acts. It also shows planned implementation and criminal actions.

13. It the light of above facts and circumstances, the file is being put for action against Shri Kishan Chand for further decision in the matter.

Sd/-

Alok Kumar Singh

Section Officer

Please have a look to the file. In view of seriousness of the matter, it is recommended that Shri Kishan Chand be suspended and attached to PCCF(HoFF) officer and disciplinary proceedings may be drawn against him.

327

Please take approval of competent authority in the matter

Sd/-

Secretary, Forest

Please have a look at the above note. The NTCA report is very serious. Prima Facie, serious administrative, financial, legal and criminal lapses are clearly visible.

Accordingly, it is highly recommended that Shri Kishan Chand, DFO Kalagarh Tiger Reserev Division should be suspended and attached to PCCF(HoFF) office with immediate effect.

For necessary approval please.

Sd/

Anand Bardhan

Additional Chief Secretary, Forests

328

Shri Kishan Chand, DFO, Kalagarh Tiger Reserve Division has been carrying out the construction works for the last four months of approved Pakhro Tiger Safari which has got prior approval by Government of India. Shri Kishan Chand has only taken up the works further, which were started by earlier officers.

The southern boundary of Corbett Tiger Reserve is extremely sensitive from the Tiger Protection point of view. Keeping this in view, construction of buildings for forest staff in Morghatti and Pakhro Forest Rest House Campuses were approved from CTR foundation as per the approved Tiger Conservation Plan and suggestions given by NTCA time to time. Consequential to above only, above mentioned infrastructure in the campuses were being constructed for the forest staff going in long distance foot patrolling. Apart from this, water holes have been constructed at the southern boundary so that wild animals from Corbett Tiger Reserve do not go into the populated areas in Uttar Pradesh at the southern boundary. Construction of Pakhro Tiger Safari is in the area of legislative assembly of the undersigned, which has been inspected by me time to time. Shri Kishan Chand is completing the various works of Tiger Safari at a fast speed, which is expected to be inaugurated in the month of November. In such situation,

329

it does not appear appropriate to suspend Shri Kishan Chand. It is highly probable that the morale of officers may go down. Hon. High Court, Nainital has taken Suo-moto cognizance of the matter and Public Interest Litigation is under its consideration. In such circumstances, for fair enquiry in the matter, immediate transfer of Shri Kishan Chand from Divisional Forest Officer, Kalagarh Forest Division to Divisional Forest Officer, Lansdowne Forest Division, Kotdwar is recommended.

The approval may be given to the proposal.

Sd/-

29.10.2021

Dr. Harak Singh Rawat, Forest Minister

Sd/-

Pushkar Singh Dhami,

Chief Minister

Issue the order today only

Sd/-

29.10.2021

Dr. Harak Singh Rawat, Forest Minister

To, Additional Chief Secretary, Forest

ANNEXURE-R-11 (colly.)

551

330

GUIDELINES TO ESTABLISH

TIGER SAFARI

IN

BUFFER AND FRINGE AREAS OF TIGER RESERVES

NATIONAL TIGER CONSERVATION AUTHORITY

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE

GOVERNMENT OF INDIA

2016

1. **Title:** Guidelines to establish Tiger Safari in buffer and fringe areas of Tiger Reserves.

2. **Subject:** Dealing with establishment, management and administration of Tiger Safari in the buffer (not falling in notified National Parks and/or Wildlife Sanctuary) and fringe areas of Tiger Reserves.

3. **Reference:** Revised Guidelines for the ongoing Centrally Sponsored Scheme of Project Tiger notified by the gazette notification No. 15-31/2012-NTCA dated 15th December 2012.

4. **Purpose:** Tiger Safari may be considered for establishment in the buffer and fringe areas of tiger reserves to reduce pressure of tourism from core/critical tiger habitats and to foster awareness for eliciting public support.

5. **Short Summary:** These guidelines provide the basic criteria, and procedure required in the buffer and fringe areas of tiger reserve for dealing with establishment, management and administration of Tiger Safaris' following due procedure prescribed under the law and guidelines issued by the NTCA vide gazette notification no. 15-31/2012-NTCA dated 15.10.12 and the CZA guidelines for establishment of new zoos under section 38 H (1A) of the Wildlife (Protection) Act, 1972, in this context.

6. **Scope:** These guidelines apply to those tiger reserves which experience 100% utilization of their carrying capacity in the core / critical habitat.

7. **Responsibilities:** The Field Director shall be overall responsible for establishment, management and administration of the tiger safari with inputs from the Local Advisory Committee (LAC). The overall responsibility of the Tiger Safari at the State level would rest with the Chief Wildlife Warden of the concerned State along with oversight of the National Tiger Conservation Authority and the Central Zoo Authority, New Delhi.

8. **Assessment of tourism pressure:** The tourism activities in the tiger reserves are regulated by the normative guidelines on tourism issued by the National Tiger Conservation Authority as well as by the prescriptions on eco-tourism as contained in the tiger conservation plans of the tiger reserves. The last three years average visitation shall be taken into consideration while determining the need for a tiger safari. If the carrying capacity is 100% utilized, then proposal for establishing a tiger safari can be placed to the NTCA

9. **Selection of animal:** No tiger shall be obtained from a zoo exhibit. Wild tigers which are from the same landscape as that of the area where the tiger safari is established, falling under the following categories shall be selected:

    a. Injured tigers (after suitable treatment).
    b. Conflict tigers
    c. Orphaned tiger cubs which are unfit for re-wilding and release into the wild

    However, no visibly injured or incapacitated tiger shall be put in the safari. Recovered/treated animals shall be put on display only after assessment by the NTCA. Further, no healthy wild tiger or any other animal shall be sourced from the wild as per provisions of the National Zoo Policy.

10. **Criteria and procedure for establishment of a Tiger Safari:** The location of tiger safari shall be identified preferably in the buffer (not falling in notified National Parks and/or

Wildlife Sanctuary /peripheral area of the tiger reserve on the basis of recommendations of a committee comprising members from the NTCA, CZA, Forest Department of State concerned, an experienced tiger biologist/scientist/conservationist and a representative, nominated by the Chief wildlife Warden of the concerned State. The following points shall be kept in mind:

a. Tiger dispersal routes shall be avoided in all circumstances

b. **Area:** The area of a Safari Park may be as large as possible, however, minimum area of a safari for tigers should be 40 hectares, extendable as per requirements. It must be ensured that the biological requirements of the animals kept therein are fully met. Clearances under the Forest (Conservation) Act, 1980, shall be taken wherever applicable

c. **Topography:** The topography for the safari should be undulating and well drained, without steep slopes

d. **Flora:** The vegetation maintained in the Safari Park should be of an indigenous nature. The density should be regulated according to needs, and to provide naturalistic effect. It should provide shelters and withdrawal areas to animals. It must be ensured that adequate tree cover is always maintained in the safari.

e. **Fence/Moat:** The entire safari area should be surrounded by a suitable peripheral chain link fence. The chain link fence should be of a minimum height of 5 meter in case of large carnivores like tigers with a suitable both way -overhang at the top or as prescribed by the CZA from time to time. A buffer zone (strip) of about 5 meter width be provided around the fenced area. Double gates of suitable dimensions be provided at the point of entry. Safety gates may also be provided at a point nearby for service and emergency exists. Gates should be easily operable by one person at a time. Ticket booths and rest facilities for tourists may be provided at a short distance from the entrance in the buffer zone. A store room near the entrance, be provided for storage of equipment etc. required for management of the park as well as to meet emergencies, shall be appropriately camouflaged.

f. **Watch and Ward:** For keeping an effective watch on the animals, visitors, as well as intruders, at least one watch tower of about 5 meter height be provided preferably near the entrance which should be manned as long as there are animals inside the Safari Park. Near the entrance a kiosk for the gate operator may be provided. At least one manned watch tower of 5 meter height be set up at the remotest corner of the safari on the outside. A control room with CCTV/e-surveillance and wireless monitoring paraphernalia shall be established at the entrance gate.

g. **Visitors:** Sensitization of visitors shall be carried out at "Visitor Centres" which have been appropriately designed through suitable media, prior to entry into the safari. Entry fee shall be recycled through the Tiger Conservation Foundation of the concerned Tiger Reserve. Visitors shall enter into the park in eco friendly vehicles which run on solar and /or battery power only, and operationalized through a specially promoted EDC. No visitor should be allowed inside Safari Park on foot under any circumstance. Visitors should not be allowed to get out of the vehicle even in case of failure of the vehicle, till they are asked to do so by authorized staff.

Visitors should be informed of safety measures to be adopted in case of any emergency. Visitors should be prohibited from extending any part of their body outside the windows. They should also be asked to maintain silence so as not to provoke animals when they are in vicinity of the vehicle. The door of the vehicle should not be opened by visitors. A kiosk /app based visitor feedback mechanism, with few but pertinent questions, at completion of the safari shall be made mandatory. A record of all visitors especially in context from where they are coming, age group, urban/rural background etc. shall be maintained, for periodic evaluation.

h. **Gate Receipts:** Earnings of the tiger safari shall be re-ploughed through the concerned tiger conservation foundation. It is suggested that 70% of these earnings are re-ploughed to the tiger reserve concerned and 30% is utilized for the tiger safari.

i. **Layout of roads:** A main road be laid out to cover most of the highlights of the park, but leaving out certain withdrawal areas for animals. It should be wide enough to allow two vehicles to cross each other at certain places. The road should not have steep gradients or sharp curves. Bituminous tar roads shall not be permitted. It should be kept in good conditions at all times. While crossings and bay areas shall be appropriately designed, vehicles shall however, be allowed in a one way direction only to avoid traffic snarls.

j. **Vehicles:** All tourist vehicles should be mechanized ones, which run on solar and/or battery power only. They should be maintained in good condition at all times, and vehicles older than ten years should not be permitted to run. The windows and doors of the vehicle should be suitably barred to provide security to visitors. The operator shall ensure that the door of the vehicle carrying the visitors is always kept securely locked so that no visitors can manipulate the locking system. The vehicle should have provision for attachment to another vehicle for pulling it out in case of failure without anybody getting out of the vehicle. It should have auxiliary gears for being used in unmade terrain, if required. The vehicle must also have first aid equipment in it along with a fixed radio set. Each vehicle shall be fitted with a public address system for informing visitors. A trained staff/guide must accompany each vehicle while entering the safari. A four wheel drive vehicle of tiger reserve management shall be on standby in event of any emergency.

k. **Equipment:** The Safari Park should have appropriate and adequate equipment for restraint of animals including capture guns along with accessories, drugs etc. for use in emergencies and routine operations. It should have the usual equipment for feed of animals etc. It should also have firearms with ammunition to meet rare emergent and inevitable situations. However, these should not be used except as a last resort in emergencies. Safari Park should also have routine equipment like spades, axes, saws, ropes and hooks etc. for maintenance as well as use in emergencies. Wireless equipment should be provided to all watchmen and vehicles. Equipment do deal with any emergency/disasters prevalent in the area should be kept in readiness.

l. **Veterinary Care:** The animals should be subject to routine veterinary care on a day to day basis and in accordance with the 'Recognition of Zoo Rules' of the CZA. For this purpose the Safari Park should have a treatment room and cages on or near the premises. Prophylactic and sanitary measures should be carried out on a periodic

334

basis as per a written schedule. A treatment/holding cage/facility, squeeze cage and basic veterinary facility should be available.

m. **Education:** Appropriate signboards should be setup near the entrance and other vantage points. These should give information regarding the biological as well as ecological facts about the tiger. Besides this it would be useful if such information is presented in an appropriate manner during the drive inside the Safari Park to the visitors. Small pamphlets or handouts can be given to the visitors, highlighting Safari Park, tigers and their status and ecology in the wild including conservation issues.

n. **Operation:** The frequency of vehicle entering into the Safari Park be regulated so that the animals are not unduly stressed. The vehicles should not be taken near the animals and a distance of 10 meters should always be maintained from the animal. Vehicle should move in a one way direction in a preset programme. The double gates may be operated by one person, so that there is no misunderstanding or mistake. The vehicle driver, watchmen and gate keepers should have wireless connection with the Safari Park control room at all times.

o. **Waste disposal:** The solid waste material generated in the tiger safari should be scientifically collected and treated/recycled/disposed in an environment friendly manner

p. **Monitoring and supervision:** Periodic monitoring shall be done by the Field Director, Chief Wildlife Warden, CZA and the NTCA, or persons authorized by them. The safari shall be evaluated as per the CZAs Recognition of Zoo Rules to get Recognition

11. **Other enabling requirements**

a. Tiger Safari should endeavour to maintain the basic naturalistic features of the Tiger Safari site such as water bodies, natural ridges and vegetation, merging with habitat of the tiger reserve. Habitat management shall be done wherever required as per the Tiger Conservation Plan.

b. Tiger Safari should not permit in its premises activities like, conferences, exhibitions, and social functions which are inconsistent with its objectives.

c. The perimeter barrier and the entry gate of each Tiger Safari should be so designed, constructed and maintained in a way that stray dogs, domestic livestock and feral animals cannot get access into the Tiger Safari.

d. Provision for posting adequate number of security guards on a 24 X 7 basis should also be made. All breaches in the perimeter barrier, whether accidental or man made should be repaired promptly. Further monitoring is advised by e surveillance/CCTVs

e. Every Tiger Safari should have a detailed chart indicating duties and responsibilities of all levels of staff also indicating the chain of command for reporting and promptly dealing with the matters pertaining to maintenance and operation of the Tiger Safari and the emergencies that may arise during such operations.

f. The tiger safari management shall strive to employ people from the buffer/fringe areas of the tiger reserve for activities envisaged, wherever possible through an EDC created for the purpose, so as to provide gainful livelihood options, as well as alleviate the need to use regular forest personnel for the purpose. A specially earmarked unit headed by an officer, not less in rank than a Range Forest Officer, should be made in charge of the tiger safari and coordinate all activities.

g. Capacity building of officers/staff engaged in tiger safari, should be organized in all aspects of safari management on a regular basis. Emphasis shall be laid upon exposure to best practices in other safaris.

12. Supporting Services

The following two supporting posts as mandated by the CZA for facilitating effective and scientific management of zoos in India shall be strictly adhered to. These include;

(I) Curator/ Officer in charge: He/She shall be responsible for services, upkeep and maintenance of animal collection and animal housing, including timely cleaning and disinfection of animals' enclosure, timely feeding of animals in the prescribed manner, keeping a close watch on the general health conditions of the animals and taking steps for getting sick animals treated on priority basis including crating, shifting and transportation of animals within the Tiger Safaris. He/She shall have two keepers, two assistant keepers and one supervisor for day to day maintenance of the tiger safari as support.

(ii) Veterinarian: Frequent visits to tiger safari areas and assessing general health condition of animals, assessment of the adequacy of the feed being supplied to the animals, having a regular check on the quality of feed and water being supplied to the animals and timely screening of animals for parasitic loads. Preparation of disinfection schedules, prophylactic treatment schedules and ensuring the implementation of the same. Taking steps for timely restraining and treatment of sick animals, maintenance of record of the treatment provided to animals in prescribed formats, conducting post-mortem of animals that die in the Tiger Safari for arriving at logical conclusions regarding the reasons of death and device strategies for keeping the mortality of Tiger Safari animals at minimum level. He should also be responsible for supervising the crating, shifting and transportation of Tiger Safari animals.

13. Visitor circulation plan

It is desirable that the Tiger Safari should have only one main approach road to take the visitors to the Tiger Safari animal display areas. The main road should be connected to all animal exhibits with loop roads and sub loop roads of lesser width and specifications on the basis of hierarchy (importance) assigned to each road. The loop roads and sub loop roads should intersect the main road at prominent junction points, where appropriate signage indicating the directions of prominent animal exhibits and visitor facilities should be available. Due safeguards should be taken so that visitor road does not pass through the area adjoining the animal feeding cells, feeding kraals, animal service areas, service road and off the exhibit areas

14. Master Plan for Tiger Safari

Over the long term, the tiger safari shall be managed based on prescriptions of a Master Plan which shall be formulated as per guidelines of the CZA and duly approved by the said Authority. However, care should be taken to harmonize the Master Plan with prescriptions of the Tiger Conservation Plan of the area concerned.

15. Do's and Dont's: Due precaution shall be taken to ensure distribution of animals across the safari area by providing habitat and drinking water sources in a most naturalistic manner however, care shall be taken that such water sources be away from visitation routes. The visitors under no circumstance be allowed to carry any undesirable items inside the safari, for which they shall be frisked before entering:

i. Plastic ware/glassware bottles/wrappers of consumables

ii. Eatables/drinkables except water

iii. Inflammable material like matchsticks, crackers, lighters etc.

iv. Firearms/arms of any kind including replicas

v. Knives/Scissors

vi. Electronic equipment to play music including public address systems, whistle etc

vii. Any item which can be potentially fed to safari animals

viii. Cigarettes and Alcohol

Any violation in respect of the law shall be dealt as per provisions of the Wildlife (Protection) Act, 1972.

337

ANNEXURE

The Central Government has the following guidelines for grant of approval by the Central Zoo Authority for establishment of new zoos:-

1. Central Zoo Authority shall not entertain any proposal for establishment of a new zoo unless it is accompanied by a "Detailed Project Report" giving detailed appraisal of the proposed zoo site, 'mission-vision-theme' of the zoo and detailed strategy for housing, upkeep and healthcare of the animals and their display for developing amongst visitors an empathy for wild animals and motivation for supporting the national conservation efforts.

2. Central Zoo Authority shall not grant approval for a new zoo unless it is satisfied that the establishment of the zoo shall be instrumental in:-

(i) Providing highest standards of housing, upkeep and healthcare to significant number of animals, presently housed in sub-standard and inappropriately managed zoos.

(ii) Carrying out of path breaking research for developing innovative strategy for enhancing the reproductive potential, neonatal care and genetic and behavioural management of endangered species of wildlife.

(iii) Setting up of state of art facility on use of innovative methods of display of zoo animals that is congenial to the welfare of the animals and motivates the visitors for conservation.

3. Central Zoo Authority before granting approval for establishment of a new zoo shall satisfy itself:-

(i) that zoo site has adequate land of appropriate quality (free of all encumbrances, water logging, sewage and storm water drains) is available for construction of the zoo and for raising tree belts of adequate width to act as buffer against noise pollution and air pollution.

(ii) project proponents have requisite availability of water, energy and finances on-sustained basis for construction and operation of the zoo, including payment of salary / emoluments of technical personnel, to be required as per the provision of Recognition of Zoo Rules.

(iii) There is likelihood of part of operation cost of the zoo being met through revenue earned by the zoo.

(iv) Requisite numbers of qualified and experienced persons are available for preparing the detailed plan of the zoo and its effective execution.

(v) No animals from wild are proposed to be acquired for display purposes.

4. Central Zoo Authority while examining any proposal of the State Government/ Union territories for establishment of a new zoo and recommending such cases to the Hon'ble Supreme Court shall satisfy itself on following additional points:-

(i) State Government / Union Territory has made adequate provisions in its budget to meet the operational costs of all the existing zoos being operated by it, including the salary of zoo personnel as per standards and norms prescribed under "Recognition of Zoo Rules" and all the posts sanctioned in the budget have been duly filled.

(ii) All the conditions stipulated by the Central Zoo Authority at the time of grant of recognition to the zoos being operated by the State Government/ Union Territories have been fully complied with.

(iii) All the zoos operated by the State Government / Union Territories, that have been refused recognition have stopped their operations and the animals housed therein have been rehabilitated appropriately.

(iv) No essential professional experts from existing zoos are being re-appropriated for establishment of the new zoo.

GUIDELINES TO ESTABLISH TIGER SAFARI IN BUFFER AND FRINGE AREAS OF TIGER RESERVES

NATIONAL TIGER CONSERVATION AUTHORITY

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
GOVERNMENT OF INDIA

NOVEMBER, 2019

GUIDELINES TO ESTABLISH TIGER SAFARI IN BUFFER AND FRINGE AREAS OF TIGER RESERVES

1. **Title:** Guidelines to establish Tiger Safari in buffer and fringe areas of Tiger Reserves.
2. **Subject:** Dealing with establishment, management and administration of Tiger Safari in the buffer (not falling in notified National Parks and/or Wildlife Sanctuary) and fringe areas of Tiger Reserves.
3. **Reference:** Revised Guidelines for the ongoing Centrally Sponsored Scheme of Project Tiger notified by the gazette notification No. 15-31/2012-NTCA dated 15th December 2012.
4. **Purpose:** Tiger Safari may be considered for establishment in the buffer and fringe areas of tiger reserves to reduce pressure of tourism from core/critical tiger habitats and to foster awareness for eliciting public support.
5. **Short Summary:** These guidelines provide the basic criteria, and procedure required in the buffer and fringe areas of tiger reserve for dealing with establishment, management and administration of Tiger Safaris' following due procedure prescribed under the law and guidelines issued by the NTCA vide gazette notification no.,15-31/2012-NTCA dated 15.10.12 and the CZA guidelines for establishment of new zoos under section 38 H (1A) of the Wildlife (Protection) Act, 1972, in this context.
6. **Scope:** These guidelines apply to those tiger reserves which experience 100% utilization of their carrying capacity in the core/critical habitat.

7. **Responsibilities:** The Field Director shall be overall responsible for establishment, management and administration of the tiger safari with inputs from the Local Advisory Committee (LAC). The overall responsibility of the Tiger Safari at the State level would rest with the Chief Wildlife Warden of the concerned State along with oversight of the National Tiger Conservation Authority and the Central Zoo Authority, New Delhi.
8. **Assessment of Tourism Pressure:** The tourism activities in the tiger reserves are regulated by the normative guidelines on tourism issued by the National Tiger Conservation Authority as well as by the prescriptions on eco-tourism as contained in the tiger conservation plans of the tiger reserves. The last three years average visitation shall be taken into consideration while determining the need for a tiger safari. If the carrying capacity is 100% utilized, then proposal for establishing a tiger safari can be placed to the NTCA
9. **Selection of Animal:** The selection of the animal shall be done in conformity of section 38 I of Wildlife (Protection) Act, 1972 after due approval of the Central Zoo Authority (CZA).
10. Criteria and procedure for establishment of a Tiger Safari: The location of tiger safari shall be identified preferably in the buffer (not falling in notified National Parks and/or Wildlife Sanctuary)/peripheral area of the tiger reserve on the basis of recommendations of a committee comprising members from the NTCA, CZA, Forest Department of State concerned, an experienced tiger biologist/scientist/conservationist and a representative, nominated by the Chief wildlife

Warden of the concerned State. The following points shall be kept in mind:

a. Tiger dispersal routes shall be avoided in all circumstances

b. Area: The area of a Safari Park may be as large as possible, however, minimum area of a safari for tigers should be 40 hectares, extendable as per requirements. It must be ensured that the biological requirements of the animals kept therein are fully met. Clearances under the Forest (Conservation) Act, 1980, shall be taken wherever applicable.

c. Topography: The topography for the safari should be undulating and well drained, without steep slopes

d. Flora: The vegetation maintained in the Safari Park should be of an indigenous nature. The density should be regulated according to needs, and to provide naturalistic effect. It should provide shelters and withdrawal areas to animals. It must be ensured that adequate tree cover is always maintained in the safari.

e. Fence/Moat: The entire safari area should be surrounded by a suitable peripheral chain link fence. The chain link fence should be of a minimum height of 5 meter in case of large carnivores like tigers with a suitable both way -overhang at the top or as prescribed by the CZA from time to time. A buffer zone (strip) of about 5 meter width be provided around the fenced area. Double gates of suitable dimensions be provided at the point of entry. Safety gates may also be provided at a point nearby for service and emergency exists. Gates should be easily operable by one person at a time. Ticket booths

and rest facilities for tourists may be provided at a short distance from the entrance in the buffer zone. A store room near the entrance, be provided for storage of equipment etc. required for management of the park as well as to meet emergencies, shall be appropriately camouflaged.

f. Watch and Ward: For keeping an effective watch on the animals, visitors, as well as intruders, at least one watch tower of about 5 meter height be provided preferably near the entrance which should be manned as long as there are animals inside the Safari Park. Near the entrance a kiosk for the gate operator may be provided. At least one manned watch tower of 5 meter height be set up at the remotest corner of the safari on the outside. A control room with CCTV/e-surveillance and wireless monitoring paraphernalia shall be established at the entrance gate.

g. Visitors: Sensitization of visitors shall be carried out at "Visitor Centres" which have been appropriately designed through suitable media, prior to entry into the safari. Entry fee shall be recycled through the Tiger Conservation Foundation of the concerned Tiger Reserve. Visitors shall enter into the park in eco-friendly vehicles which run on solar and/or battery power only, and operationalized through a specially promoted EDC. No visitor should be allowed inside Safari Park on foot under any circumstance. Visitors should not be allowed to get out of the vehicle even in case of failure of the vehicle, till they are asked to do so by authorized staff. Visitors should be informed of safety measures

to be adopted in case of any emergency. Visitors should be prohibited from extending any part of their body outside the windows. They should also be asked to maintain silence so as not to provoke animals when they are in vicinity of the vehicle. The door of the vehicle should not be opened by visitors. A kiosk/app based visitor feedback mechanism, with few but pertinent questions, at completion of the safari shall be made mandatory. A record of all visitors especially in context from where they are coming, age group, urban/rural background etc. shall be maintained, for periodic evaluation.

h. Gate Receipts: Earnings of the tiger safari shall be re-ploughed through the concerned tiger conservation foundation. It is suggested that 70% of these earnings are re-ploughed to the tiger reserve concerned and 30% is utilized for the tiger safari.

i. Layout of roads: A main road be laid out to cover most of the highlights of the park, but leaving out certain withdrawal areas for animals. It should be wide enough to allow two vehicles to cross each other at certain places. The road should not have steep gradients or sharp curves. Bituminous tar roads shall not be permitted. It should be kept in good conditions at all times. While crossings and bay areas shall be appropriately designed, vehicles shall however, be allowed in a one way direction only to avoid traffic snarls.

j. Vehicles: All tourist vehicles should be mechanized ones, which run on solar and/or battery power only. They should be maintained in good condition at all times, and vehicles older than ten years should

not be permitted to run. The windows and doors of the vehicle should be suitably barred to provide security to visitors. The operator shall ensure that the door of the vehicle carrying the visitors is always kept securely locked so that no visitors can manipulate the locking system. The vehicle should have provision for attachment to another vehicle for pulling it out in case of failure without anybody getting out of the vehicle. It should have auxiliary gears for being used in unmade terrain, if required. The vehicle must also have first aid equipment in it along with a fixed radio set. Each vehicle shall be fitted with a public address system for informing visitors. A trained staff/guide must accompany each vehicle while entering the safari. A four wheel drive vehicle of tiger reserve management shall be on standby in event of any emergency.

k. Equipment: The Safari Park should have appropriate and adequate equipment for restraint of animals including capture guns along with accessories, drugs etc. for use in emergencies and routine operations. It should have the usual equipment for feed of animals etc. It should also have firearms with ammunition to meet rare emergent and inevitable situations. However, these should not be used except as a last resort in emergencies. Safari Park should also have routine equipment like spades, axes, saws, ropes and hooks etc. for maintenance as well as use in emergencies. Wireless equipment should be provided to all watchmen and vehicles. Equipment do deal with any emergency/disasters prevalent in the area should be kept in readiness.

l. Veterinary Care: The animals should be subject to routine veterinary care on a day to day basis and in accordance with the 'Recognition of Zoo Rules' of the CZA. For this purpose the Safari Park should have a treatment room and cages on or near the premises. Prophylactic and sanitary measures should be carried out on a periodic basis as per a written schedule. A treatment/holding cage/facility, squeeze cage and basic veterinary facility should be available.

m. Education: Appropriate signboards should be setup near the entrance and other vantage points. These should give information regarding the biological as well as ecological facts about the tiger. Besides this it would be useful if such information is presented in an appropriate manner during the drive inside the Safari Park to the visitors. Small pamphlets or handouts can be given to the visitors, highlighting Safari Park, tigers and their status and ecology in the wild including conservation issues.

n. Operation: The frequency of vehicle entering into the Safari Park be regulated so that the animals are not unduly stressed. The vehicles should not be taken near the animals and a distance of 10 meters should always be maintained from the animal. Vehicle should move in a one way direction in a preset programme. The double gates may be operated by one person, so that there is no misunderstanding or mistake. The vehicle driver, watchmen and gate keepers should have wireless connection with the Safari Park control room at all times.

o. Waste disposal: The solid waste material generated in the tiger safari should be scientifically collected and treated/recycled/disposed in an environment friendly manner

p. Monitoring and supervision: Periodic monitoring shall be done by the Field Director, Chief Wildlife Warden, CZA and the NTCA, or persons authorized by them. The safari shall be evaluated as per the CZAs Recognition of Zoo Rules to get Recognition

11. Other enabling requirements

a. Tiger Safari should endeavour to maintain the basic naturalistic features of the Tiger Safari site such as water bodies, natural ridges and vegetation, merging with habitat of the tiger reserve. Habitat management shall be done wherever required as per the Tiger Conservation Plan.

b. Tiger Safari should not permit in its premises activities like, conferences, exhibitions, and social functions which are inconsistent with its objectives.

c. The perimeter barrier and the entry gate of each Tiger Safari should be so designed, constructed and maintained in a way that stray dogs, domestic livestock and feral animals cannot get access into the Tiger Safari.

d. Provision for posting adequate number of security guards on a 24 × 7 basis should also be made. All breaches in the perimeter barrier, whether accidental or man made should be repaired promptly. Further monitoring is advised by e surveillance/CCTVs

e. Every Tiger Safari should have a detailed chart indicating duties and responsibilities of all levels

of staff also indicating the chain of command for reporting and promptly dealing with the matters pertaining to maintenance and operation of the Tiger Safari and the emergencies that may arise during such operations.

f. The tiger safari management shall strive to employ people from the buffer/fringe areas of the tiger reserve for activities envisaged, wherever possible through an EDC created for the purpose, so as to provide gainful livelihood options, as well as alleviate the need to use regular forest personnel for the purpose. A specially earmarked unit headed by an officer, not less in rank than a Range Forest Officer, should be made in charge of the tiger safari and coordinate all activities.

g. Capacity building of officers/staff engaged in tiger safari, should be organized in all aspects of safari management on a regular basis. Emphasis shall be laid upon exposure to best practices in other safaris.

12. Supporting Services

The following two supporting posts as mandated by the CZA for facilitating effective and scientific management of zoos in India shall be strictly adhered to. These include:

(i) Curator/Officer in charge: He/She shall be responsible for services, upkeep and maintenance of animal collection and animal housing, including timely cleaning and disinfection of animals' enclosure, timely feeding of animals in the prescribed manner, keeping a close watch on the general health conditions of the animals and taking steps for getting sick animals treated on priority

basis including crating, shifting and transportation of animals within the Tiger Safaris. He/She shall have two keepers, two assistant keepers and one supervisor for day to day maintenance of the tiger safari as support.

(ii) Veterinarian: Frequent visits to tiger safari areas and assessing general health condition of animals, assessment of the adequacy of the feed being supplied to the animals, having a regular check on the quality of feed and water being supplied to the animals and timely screening of animals for parasitic loads. Preparation of disinfection schedules, prophylactic treatment schedules and ensuring the implementation of the same. Taking steps for timely restraining and treatment of sick animals, maintenance of record of the treatment provided to animals in prescribed formats, conducting post-mortem of animals that die in the Tiger Safari for arriving at logical conclusions regarding the reasons of death and device strategies for keeping the mortality of Tiger Safari animals at minimum level. He should also be responsible for supervising the crating, shifting and transportation of Tiger Safari animals.

13. Visitor circulation plan

It is desirable that the Tiger Safari should have only one main approach road to take the visitors to the Tiger Safari animal display areas. The main road should be connected to all animal exhibits with loop roads and sub loop roads of lesser width and specifications on the basis of hierarchy (importance) assigned to each road. The loop roads and sub loop roads should intersect the main

road at prominent junction points, where appropriate signage indicating the directions of prominent animal exhibits and visitor facilities should be available. Due safeguards should be taken so that visitor road does not pass through the area adjoining the animal feeding cells, feeding kraals, animal service areas, service road and off the exhibit areas.

14. Master Plan for Tiger Safari

Over the long term, the tiger safari shall be managed based on prescriptions of a Master Plan which shall be formulated as per guidelines of the CZA and duly approved by the said Authority. However, care should be taken to harmonize the Master Plan with prescriptions of the Tiger Conservation Plan of the area concerned.

15. Do's and Dont's: Due precaution shall be taken to ensure distribution of animals across the safari area by providing habitat and drinking water sources in a most naturalistic manner, however, care shall be taken that such water sources be away from visitation routes. The visitors under no circumstance be allowed to carry any undesirable items inside the safari, for which they shall be frisked before entering;

i. Plastic ware/glassware bottles/wrappers of consumables
ii. Eatables/drinkables except water
iii. Inflammable material like matchsticks, crackers, lighters etc.
iv. Firearms/arms of any kind including replicas
v. Knives/Scissors
vi. Electronic equipment to play music including public address systems, whistle etc

vii. Any item which can be potentially fed to safari animals

viii. Cigarettes and Alcohol

Any violation in respect of the law shall be dealt as per provisions of the Wildlife (Protection) Act, 1972.

16. The provisions of establishing a tiger safari shall be factored in the Tiger Conservation Plan concerned, wherein, the details of construction, manpower deployment, prey to be given etc shall be elaborated upon.

351

ANNEXURE

The Central Government has the following guidelines for grant of approval by the Central Zoo Authority for establishment of new zoos:-

1. Central Zoo Authority shall not entertain any proposal for establishment of a new zoo unless it is accompanied by a "Detailed Project Report" giving detailed appraisal of the proposed zoo site , 'mission- vision-theme' of the zoo and detailed strategy for housing, upkeep and healthcare of the animals and their display for developing amongst visitors an empathy for wild animals and motivation for supporting the national conservation efforts.
2. Central Zoo Authority shall not grant approval for a new zoo unless it is satisfied that the establishment of the zoo shall be instrumental in:-
    i. Providing highest standards of housing, upkeep and healthcare to significant number of animals, presently housed in sub-standard and inappropriately managed zoos.
    ii. Carrying out of path breaking research for developing innovative strategy for enhancing the reproductive potential, neonatal care and genetic and behavioural management of endangered species of wildlife.
    iii. Setting up of state of art facility on use of innovative methods of display of zoo animals that is congenial to the welfare of the animals and motivates the visitors for conservation.
3. Central Zoo Authority before granting approval for establishment of a new zoo shall satisfy itself:-

i. That zoo site has adequate land of appropriate quality (free of all encumbrances, water logging, sewage and storm water drains) is available for construction of the zoo and for raising tree belts of adequate width to act as buffer against noise pollution and air pollution.

ii. Project proponents have requisite availability of water, energy and finances on-sustained basis for construction and operation of the zoo, including payment of salary/emoluments of technical personnel, to be required as per the provision of Recognition of Zoo Rules.

iii. There is likelihood of part of operation cost of the zoo being met through revenue earned by the zoo.

iv. Requisite numbers of qualified and experienced persons are available for preparing the detailed plan of the zoo and its effective execution.

v. No animals from wild are proposed to be acquired for display purposes.

4. Central Zoo Authority while examining any proposal of the State Government/Union territories for establishment of a new zoo and recommending such cases to the Hon'ble Supreme Court shall satisfy its elf on following additional points:-

i. State Government/Union Territory has made adequate provisions in its budget to meet the operational costs of all the existing zoos being operated by it, including the salary of zoo personnel as per standards and norms prescribed under "Recognition of Zoo Rules" and all the posts sanctioned in the budget have been duly filled.

ii. All the conditions stipulated by the Central Zoo Authority at the time of grant of recognition to the zoos being operated by the State Government/ Union Territories have been fully complied with.

iii. All the zoos operated by the State Government/ Union Territories, that have been refused recognition have stopped their operations and the animals housed therein have been rehabilitated appropriately.

iv. No resources and professional experts from existing zoos are being re-appropriated for establishment of the new zoo.

ANNEXURE-16
(Vol-II)

CENTRAL EMPOWERED COMMITTEE

(CONSTITUED BY THE HON'BLE SUPREME COURT OF INDIA

II Floor, Chankaya Bhawan, Chankayapuri, New Delhi – 21, Tel: 2161 0612, 2161 0613 Fax : 2410 1925
Email cecindia202@gmail.com, Website: www.cecindia.nic.in

F. No: 1-19/CEC/SC/2022-Pt. (61) Dated: 24th January 2023

To

The Registrar
Supreme Court of India
New Delhi-110001
(Attn : PIL Writ Section)

SUB: CEC REPORT NO. 3 OF 2023 – REPORT OF THE CEC IN APPLICATION NO. 1558 OF 2021 FILED BEFORE THE CEC BY THE APPLICANT GAURAV KUMAR BANSAL REGARDING ILLEGAL FELLING OF TREES, ILLEGAL CONSTRUCTION OF BUILDINGS AND WATERBODIES AND ESTABLISHMENT OF TIGER SAFARI IN CORBETT TIGER RESERVE LANDSCAPE IN THE STATE OF UTTARAKHAND

Sir,

The Report of the Central Empowered Committee, (Volume-I and Volume-II), on the above subject is enclosed (Four copies). It is requested that the Report may please be placed before the Hon'ble Court.

Yours faithfully

(Amarnatha Shetty)
Member Secretary

Copy to :

1. Mr. Harish N. Salve, Sr. Advocate & Amicus Curiae.
2. Mr. A.D.N. Rao, Sr. Advocate & Amicus Curiae.
3. Mr. Siddhartha Choudhary, Advocate & Learned Amicus Curiae
4. Mr. K. Parameshwar, Advocate & Amicus Curaie
5. The Secretary, MoEF&CC, New Delhi
6. The DGF & SS, MOEF&CC, New Delhi
7. The Chief Secretary, Government of Uttarakhand, Dehradun
8. The Principal Chief Conservator of Forests, Uttarakhand Forest Department, Dehradun
9. The Member Secretary, NTCA, New Delhi
10. The Member Secretary, Central Zoo Authority, New Delhi
11. The Chief Wildlife Warden, Uttarakhand Forest Department, Uttarakhand
12. Director, Corbett Tiger Reserve, Ramnagar, District Nainital, Uttarakhand
13. Director, Wildlife Institute of India, Dehradun
14. DIG, IRO, MoEF&CC, Dehradun
15. Standing Counsel for the MoEFCC
16. Standing Counsel for the State of Uttarakhand
17. Applicant in Application No. 1558 of 2021

CENTRAL EMPOWERED COMMITTEE

REPORT No. 3 of 2023

IN

Application No. 1558 of 2021

IN

W.P. (C) No. 202 of 1995

Volume - 1

Filed by:-

Gaurav Kumar Bansal
Advocate

Dated: 24th January 2023

INDEX to CEC Report

Volume -I

S.NO.	PARTICULARS	PAGE NO.
1.	**REPORT OF THE CEC IN APPLICATION NO. 1558 OF 2021**	1
2.	CORBETT NATIONAL PARK AND CORBETT TIGER RESERVE	3
3.	BACKGROUND	7
4.	PROPOSAL FOR ESTABLISHMENT OF TIGER SAFARI IN BUFFER AREA OF CORBETT TIGER RESERVE	9
5.	FINDINGS OF THE COMMITTEE CONSTITUTED BY NATIONAL TIGER CONSERVATION AUTHORITY (NTCA) PURSUANT TO THE ORDER DATED 23.08.2021 OF THE HON'BLE HIGH COURT OF DELHI IN W.P. NO. 8729 OF 2021 FILED BY APPLICANT GAURAV BANSAL	18
6.	REPORT DATED 09.11.2021 FILED JOINTLY BY PCCF (GENERAL), PCCF (WILDLIFE) AND DIRECTOR CORBETT NATIONAL PARK BEFORE THE HON'BLE HIGH COURT OF UTTARAKHAND PURSUANT TO THE HON'BLE HIGH COURT ORDER DATED 27.10.2021 IN W.P. NO. 178 OF 2021	25
7.	SITE INSPECTION REPORT OF THE REGIONAL OFFICE, MOEF&CC DEHRADUN IN RESPECT OF ILLEGAL FELLING OF TREES AND ILLEGAL CONSTRUCTION OF BUILDINGS AND WATERBODIES IN CORBETT TIGER RESERVE LANDSCAPE, UTTARAKHAND	32
8.	FINDINGS OF THE FIVE MEMBER KAPIL JOSHI COMMITTEE CONSTITUTED BY THE PRINCIPAL CHIEF CONSERVATOR OF FOREST (HOFF) VIDE LETTER NO. 948/P.O. DATED 27.12.2021 AND 1002/P.O. DATED 12.01.2022	38
9.	REPORT OF FSI DATED 20.10.2022 ON THE FELLING OF TREES IN THE NAME OF ESTABLISHMENT OF PAKHRAU TIGER SAFARI, UTTARAKHAND	42
10.	ACTION TAKEN BY STATE GOVERNMENT UTTARAKHAND ON THE VARIOUS REPORTS CONCERNING PAKHRAU TIGER SAFARI AND ADJOINING AREAS	43
11.	EXPENDITURE INCURRED ON TIGER SAFARI	45

12	**OBSERVATIONS AND RECOMMENDATIONS**	46
13	A. IRREGULARITIES OUTSIDE THE TIGER SAFARI	47
14	B. IRREGULARITIES IN PAKHRAU TIGER SAFARI	48
15	ILLEGAL CONSTRUCTION OF BUILDINGS / ROADS AND LAYING OF UNDERGROUND ELECTRICAL CABLES ARE ASSOCIATED WITH PROMOTION OF TOURISM	52
16	ILLEGAL FELLING OF TREES AT TIGER SAFARI SITE	54
17	ROLE OF THE THEN FOREST MINISTER IN THE IRREGULARITIES COMMITTED BY MR. KISHAN CHAND, THEN DFO, KALAGARH	56
18	THE PAST AND PRESENT POLICY OF MOEF&CC IN GRANTING THE FC, AND SC, NBWL CLEARANCES TO SET UP ZOOS AND SAFARIS AS FORESTRY AND NON-FORESTRY ACTIVITIES.	61
19	FLAWS IN NTCA GUIDELINES	64
20	THE TIGER SAFARIS ARE NOT SITE SPECIFIC	69
21	VIEWS OF WILDLIFE INSTITUTE OF INDIA ON THE RISKS ASSOCIATED WITH LOCATION OF TIGER (ANIMAL) SAFARI'S WITHIN THE TIGER RESERVES.	70
22	MORTALITY AND TRANSMISSIBLE DISEASES IN CAPTIVE ANIMALS IN ZOOS AND SAFARI PARKS	74
23	RESPONSE OF NTCA ON THE PROS & CONS OF LOCATING TIGER SAFARI INSIDE THE TIGER RESERVE	79
24	RESPONSE OF CENTRAL ZOO AUTHORITY WITH REGARD TO LOCATING THE TIGER SAFARIS INSIDE THE TIGER RESERVES	81
25	IMPACT OF PAKHRAU TIGER SAFARI ON DISBURSAL OF TIGERS FROM CORBETT TIGER RESERVES	84
26	TIGER SAFARI WITHIN THE TIGER RESERVE AND TOURISM	87
27	**RECOMMENDATIONS**	97

INDEX to ANNEXURES

VOLUME - II

S.NO.	PARTICULARS	PAGE NO.
1.	**ANNEXURE-R-1** A copy of letter of approval dated 05.06.2015 of NTCA	101
2.	**ANNEXURE-R-2 (Colly.)** A copy of the Master Layout Plan of Pakhrau Tiger Safari and copy of the letters dated 12.02.2019 of the Central Zoo Authority	102-106
3.	**ANNEXURE-R-3** A copy of the stage II Forest Clarence issued by MoEF&CC	107-109
4.	**ANNEXURE-R-4** A copy of the Report dated 22.10.2021 (without enclosures) of the Committee constituted by the NTCA pursuant to the order dated 23.08.2021 of the Hon'ble High Court of Delhi	110-123
5.	**ANNEXURE-R-5** A copy of the Report dated 09.11.2021 of the Three Member Committee submitted to the Hon'ble High Court of Uttarakhand	124-142

6.	**ANNEXURE-R-6** A copy of the Site Inspection Report dated 01.11.2021 of DIG, Integrated Regional Office, MoEF&CC, Dehradun	143-156
7.	**ANNEXURE-R-7** English Translated copy of Report dated 01.02.2022 of the Five Member Committee appointed by the PCCF & HoFF, Uttarakhand without Annexures as received from the State Government	157-260
8.	**ANNEXURE-R-8** A copy of the Report dated 06.09.2022 of Forest Survey of India on "illegal felling of trees for the establishment of Pakhrau Tiger Safari, Uttarakhand" without enclosures	261-275
9.	**ANNEXURE-R-9 (Colly.)** Few Photographs taken during the visit of CEC on 29th & 30th March 2022	276-292
10.	**ANNEXURE-R-10 (Colly.)** Copies of the Note Files of Government of Uttarakhand	293-329
11	**ANNEXURE-R-11 (Colly.)** Copies of the NTCA guidelines issued in 2016 and 2019	330-353

CENTRAL EMPOWERED COMMITTEE

REPORT OF THE CEC IN APPLICATION NO. 1558 OF 2021 FILED BEFORE THE CEC BY THE APPLICANT GAURAV KUMAR BANSAL REGARDING ILLEGAL FELLING OF TREES, ILLEGAL CONSTRUCTION OF BUILDINGS AND WATERBODIES AND ESTABLISHMENT OF TIGER SAFARI IN CORBETT TIGER RESERVE LANDSCAPE IN THE STATE OF UTTARAKHAND

Applicant Mr Gaurav Kumar Bansal has filed Application No. 1558 of 2021 before the CEC and has drawn attention of the CEC to the following;

a. Illegal felling of trees in the name of establishment of Tiger Safari in Gujjar Sot, Pakhrau Block, Sonandi Range, Kalagarh Division, Corbett Tiger Reserve;

b. Illegal construction of buildings and waterbodies etc by way of cutting trees illegally in

(i) Saneh Forest Rest House toward Pakhrau Forest Rest House

(ii) Pakhrau Forest Rest House towards Morghatti Forest Rest House and

(iii) Moraghatti Forest Rest House towards Kalagarh Forest Rest House.

According to the Applicant the above said activities within buffer area of Corbett Tiger Reserve apart from being illegal also cause irreversible damage to the Biological Diversity, Ecology, Flora and Fauna in the Corbett landscape. The Applicant has requested that appropriate action be taken in accordance with law.

2. This Report is being filed after holding meetings on 29.4.2022, 18.5.2022 and 06.09.2022 with the Applicant, Representatives of the State of Uttarakhand, NTCA, MoEF&CC, Wildlife Institute of India and Central Zoo Authority and after the site visit from 28th to 30th March, 2022 by Mr. P.V. Jayakrishnan Chairman, CEC, Mr. Mahendra Vyas Member, CEC, Mr. Amarnatha Shetty Member Secretary, CEC, Mr. A.D.N Rao Amicus Curiae and Mr. Siddhartha Chowdhury Amicus Curiae and after going through all the relevant records, documents and reports including translated copy of Report of Joshi Committee which was received on 10.10.2022 from Principal Secretary, Government of Uttarkhand. This Hon'ble Court

also has by order dated 11.1.2023 directed CEC to file the Report in ten days.

CORBETT NATIONAL PARK AND CORBETT TIGER RESERVE

3. i) Established through a special Act the Corbett National Park was created on 08.08.1936 comprising of 323.75 sq km and holds the distinction of being mainland Asia's first National Park. On 01.04.1973 the post-independent India's most prestigious conservation project, "Project Tiger" was launched from the said Park. Today, after years of successful management efforts, the Corbett National Park and Tiger Reserve holds the unique distinction of having the *highest density of tigers* anywhere in the world about 250 in number in 2021and this tiger population in the Corbett acts as a source population for the Shivalik – Gangetic plains landscape. The number of elephants counted were 1224 in 2020. Corbett can also be listed among India's most crucial

Gharial breeding sites and also happens to be one of the last surviving stretches of untouched sub-Himalayan wilderness.

ii) Originally maintained as a hunting block, the idea of protecting this area for wildlife was first mooted in 1907. However it was because of the sustained efforts of famous hunter turned conservationist Edward James "Jim" Corbett and Sir Malcom Hailey the then Governor General of United Province that 323.75 sq.km area of this landscape was carefully delineated and declared as a National Park. The Park was initially named as Hailey's National Park to honour Sir Malcom Hailey who was the main force behind the declaration of this Park. It was renamed as 'Ramganga National Park' in 1955 and as 'Corbett National Park in 1956 after the death of Jim Corbett.

iii) In the year 1966 with the addition of 197.07 sq km areas from adjacent forest divisions the area of the Corbett National Park increased to 520.82 sq. kms. On 9th January 1987 an extent of 301.17 sq kms of Sonanadi forest area was declared

as Sonanadi Wildlife Sanctuary and in 1991 was integrated with the Corbett National Park. The Sonandi Wildlife Sanctuary has breath-taking vistas, crisscrossing waterways, abundant wildlife and pristine forests.

iv) In the year 2006 there was a major amendment to the Wildlife (Protection) Act, 1972 and which led to the creation of a new legal entity called Tiger Reserve. Pursuant to the recommendations of the National Tiger Conservation Authority, the Government of Uttarakhand on 26.02.2010 notified Corbett Tiger Reserve under section 38V(1) of the Wildlife (Protection) Act, 1972 (as amended in 2006).

v) The total area of Corbett Tiger Reserve is 1288.31 sq.km. Out of this, an extent of 821.99 sq kms comprising of 520.82 sq kms of Corbett National Park and 301.17 sq km of Sonanadi Wildlife Sanctuary has been declared as the core critical Tiger Habitat of Corbett Tiger Reserve which also supports a healthy elephant population. The remaining 466.32 sq. kms Reserve Forest area (306.90 sq km in

Kalagarh Forest Division and 159.4 sq km in Ram Nagar Forest Division) constitutes the buffer area. The forests of the Corbett Tiger Reserve forms an essential link corridor between Corbett and Rajaji National Park through the Rawasana – Sonanadi Corridor in the Landsdowne Forest Division. The Corbett Tiger Reserve is spread over three Districts namely Pauri Garwal, Nainital and Almora in the State of Uttarakhand.

4. The MoEF&CC in the year 2018 have brought out a publication titled **"State of Tigers copredators and prey in India"** wherein they have described five landscape in which tigers are found. It is seen in the publication that the Corbett Tiger Reserve falls in the Shivalik and Gangetic Plain Landscape extending across State of Uttarakhand, Uttar Pradesh and Bihar. The estimated population of tigers in this landscape during the period 2006 to 2018 is as follows:

Year	2006	2010	2014	2018
	297	353	485	646

It is further seen that between 2014 and 2018 the extent of Tiger occupancy area has come down from 8815 sq km in 2014 to 8346 sq km in 2018 that is a loss of 469 sq km.

BACKGROUND

5. According to the Government of Uttarakhand the National Tiger Conservation Authority (NTCA), vide letter no. F. No. 3-1/2003-PT (Part) dated 19th December 2014, requested the Field Directors of Periyar, Kanha, Corbett and Ranthambhore Tiger Reserves to submit proposals for the establishment of Tiger Safari in the buffer area of the respective Tiger Reserves. The said letter also mentioned that establishment of such Tiger Safari in the buffer area of Tiger Reserves which experience immense tourist influx in the core/critical tiger habitat for viewing tiger, is one of the components under the ongoing Centrally Sponsored Scheme of Project Tiger for which funding assistance is provided to States. It was in compliance of the direction of the NTCA that the State

Government sent a proposal to NTCA to establish a Tiger Safari in the buffer zone of the Corbett Tiger Reserve. The in-principle approval for the establishment of the Tiger Safari in buffer zone was accorded by the NTCA vide letter dated 05.06.2015. A copy of letter of approval dated 05.06.2015 of NTCA is enclosed as **ANNEXURE R-1** to this Report.

6. The Tiger Conservation Plan (TCP), of Corbett Tiger Reserve (CTR) is for the period from 2015-2016 to 2024-2025 and has been duly approved by the NTCA, vide letter dated 04.03.2015, subject to certain conditions. The TCP has a provision to develop a Rescue Centre cum Tiger Safari in the buffer area of CTR so as to provide a better option for rescue and rehabilitation of injured or infirm or problem tigers and to provide opportunities for visitors to see tigers in a near natural controlled environment.

9

PROPOSAL FOR ESTABLISHMENT OF TIGER SAFARI IN BUFFER AREA OF CORBETT TIGER RESERVE

7. The State Government forwarded a proposal to the MoEF&CC under the Forest (Conservation) Act, 1980 for non-forestry use of 106.16 ha of reserve forest land in buffer area of Corbett Tiger Reserve Compartment No. 3 and 8 of Kalagarh Tiger Reserve of Pakhrau Range, Pakhrau Block, District Pauri Garwal, Uttarakhand for establishment of Tiger Safari on the south western periphery of the Corbett Tiger Reserve (CTR) falling in the Kalagarh Tiger Reserve Division, Landsdowne. The salient features of the proposal are given below.

i) At present the major entry of Corbett Tiger Reserve is from Ramnagar side of the Corbett Tiger Reserve. During the tourist season the influx of the visitors from Ramnagar side to Dhikala Eco-Tourism Zone is very high and the animals also get disturbed to a great extent. According to the State Government the proposal to set up the Tiger Safari will be helpful in reducing the visitor load of the Dhikala area on Ramnagar side of the Corbett Tiger Reserve. The proposed Tiger Safari which will be close to Kotdwar will provide another location which can attract casual wildlife visitors who are

interested in tiger sighting in particular. It is to be noted that the Landsdowne Forest Division is a vital corridor between Rajaji Tiger Reserve and Corbett Tiger Reserve. The proposed location will also be most suitable for development of Wildlife Rescue Centre. Apart from the tiger and its prey base, there are also leopards and elephants on the periphery of Corbett Tiger Reserve.

ii) The Site Specific Plan of the Tiger Safari has been approved by the Central Zoo Authority under section 38 H (IA) of Wildlife (Protection) Act, 1972 vide letter dated 12.02.2019. The details of the Site Specific Plan are as under:

S. No.	Details of the activity	Area (in ha.)
a.	Ticket counter / food court / souvenir shop	0.5
b.	Reception / Interpretation Centre	0.2
c.	Off – Exhibit Administrative and Residential block / Veterinary section / post-mortem / quarantine etc	1.0
d.	Tiger enclosure with Animal Shelter / Feeding Cubicle, Safari track for tourists etc.	43.0
e.	Other Open area	61.46
	Total Area	**106.16**

iii) As per the guidelines issued by the NTCA in 2012 the Tiger Safari may be established in the buffer areas of Tiger Reserves which experience immense tourist influx in the core / critical tiger habitat for viewing tiger. The present proposal has been prepared under the guidelines issued by the NTCA in 2016 to *"Establish Tiger Safari in buffer and fringe areas of the Tiger Reserves."*

iv) The Chief Wildlife Warden, Uttarakhand has certified that the establishment of Tiger Safari in the buffer zone of the Corbett Tiger Reserve is an approved activity under Tiger Conservation Plan of Corbett Tiger Reserve duly approved by the NTCA under section 38(I) (O) a of Wildlife (Protection) Act, 1972 (as amended in 2006). The site specific proposal has been approved by technical committee of NTCA and qualifies to be an ecologically sustainable activity under section 38 (I) (a) (b) and 38 (I) (O) (g) of the said Act. Thus it is not a scheduled activity requiring environmental clearance under EIA Notification 2006. The proposal therefore does not require prior clearance from the Standing Committee of the National Board of Wildlife as per the guidelines dated 16.07.2020 issued by Government of India, MoEF&CC.

v) The user – agency has prepared a Compensatory Afforestation Scheme on degraded land extent 16 hectares (equivalent to 15% of the total area of the project in lieu of

106.16 ha of forest land proposed for diversion) for maintenance for a period of 10 years at an estimated cost of Rs. 50.27 lakhs. The DFO has certified that the non-forest land selected for the compensatory afforestation is a single patch of 16 ha.

vi) The total built up area in all the building construction activities put together in the establishment of Tiger Safari is about 4000 square meters as detailed below:

S. No.	Name of the Building Area	Size (in sq m)
1.	Reception	200
2.	Interpretaiton Centre	1000
3.	Souvenir Shop	150
4.	Food Court	100
5.	Access Control and public Toilets	100
6.	Other Service Facilities	300
7.	Administration Building	400
8.	Veterinary Hospital / Quarantine / Post-mortem section	600
9.	Kitchen and store	50
10.	Animal Shelter / feeding cubicle	100
11.	Residential Facilities	1000
	Total built up area	**4000**

As advised by the MoEF&CC, the State Government examined the dimensions of above construction activities with reference to the schedule of EIA, 2006 and has certified that the total built up area in all the building construction activities put together in the establishment of Tiger Safari is about 4000 square meters. The buildings at serial number 1 to 6 will be open for tourists and the remaining buildings from 7 to 11 will be off exhibit. Thus this activity in the establishment of Tiger Safari is not a scheduled activity as per EIA Notification 2006 and so does not require environmental clearance and consequently does not require clearance from NBWL in accordance with MoEF&CC letter No. 6-60/2020 WL Part (I) dated 16.07.2020.

vii) The DPR and Master Layout Plan was submitted to the Central Zoo Authority (CZA) and was scrutinised by their expert group on zoo designing which made certain observations vide their letter dated 12.02.2019 with the direction to revise DPR as well as Master Layout Plan of the Tiger Safari. CZA conveyed its approval under section 38 H (1A) of WPA, 1972 to establish Tiger Safari in Pakhrau Block of Kalagarh Division of CTR vide their letter dated 12.02.2019 subject to fulfilment of certain conditions. In compliance to the above directions, the DPR and Master Lay Out Plan was revised and submitted by Chief Wildlife Warden (CWLW)

Uttarakhand vide letter no. 881/6-37 dated 13-09-2021 and subsequently vide letter no. 2782/6-38 dated 26.04.2022. A copy of the Master Layout Plan of Pakhrau Tiger Safari and copy of the letter dated 12.02.2019 of the Central Zoo Authority are enclosed as **ANNEXURE R-2 (Colly)** to this Report.

8. The Forest Advisory Committee (FAC) of the Central Government at its meeting held on 21.09.2020 considered the proposal of State Government of Uttarakhand for non-forestry use of 106.16 ha of forest land Compartment No. 3 and 8 of Kalagarh Tiger Reserve Division of Pakhrau Range, Pakhrau Block of District Pauri Garwal, Uttarakhand for establishment of Tiger Safari and made the following observations:

a) Statutory approval from NTCA (National Tiger Conservation Authority) and CZA (Central Zoo Authority) have been obtained for this proposal.

b) As per norms, Compensatory Afforestation has been proposed over 16.0 ha non – forest land which is equal to the 15 % of the forest land that has been proposed for diversion. Further,

NPV at 15% has also been proposed to be paid as per relevant guidelines.

c) As per information received from the State Government, construction activity over 4000 sq meter shall be carried out under this project and this is not listed in the schedule of the EIA Notification 2006. Therefore, the proposal does not require Environmental Clearance and consequent Wildlife Clearance from Standing Committee of National Board for Wildlife.

d) During the meeting it was mentioned that NTCA has informed to advise the State Government to follow prescriptions of Guidelines for Establishment of Tiger Safari issued in 2016 (as revised in 2019) by NTCA in respect of Selection of Animal as prescribed in section 38-I of Wildlife (Protection) Act, 1972. Visitor Sensitizations, Surveillance for Watch and Ward, Reploughing of 70% of receipts to the Tiger Reserve concerned and 30% for the Tiger Safari, Layout of Roads, Vehicle standards, Veterinary Care including equipment, Other enabling requirements and supporting services and any other prescribed

in said guidelines etc. while complying with the conditions laid down by CZA in this respect.

e) It was also observed by the Committee that the area of CA has been proposed in degraded mountainous slopes which will be helpful for treatment of such areas. It was further suggested by the Committee that such degraded areas especially in mountain land forms should be taken up for CA on priority basis to improve overall ecology of these areas.

FAC after thorough deliberation and discussion with DDF, Regional Office, Dehradun (through Video Conference) recommended the proposal with general, standard and following specific conditions:

A) All conditions in the statutory approvals obtained from NTCA and CZA shall be complied.

B) The State Government shall ensure the infrastructure of the Tiger Safari is created mainly from bamboo and other natural materials.

9. GOI vide its letter dated 30.10.2020 accorded in-principal approval under FCA, 1980, for the establishment of Tiger Safari on 106.06 hectares of forest land subject to fulfilment of certain conditions. Final / Stage – II approval of the Central Government was granted under section 2 (II) of Forest Conservation Act 1980 for diversion of 106.06 hectares of forest land for establishment of Tiger Safari vide its letter dated 10.9.2021 on the basis of compliance report furnished by the Government of Uttarakhand vide its letter dated 01.02.2021, 29.07.2021 and 19.08.2021. A copy of the stage II Forest Clarence issued by MoEF&CC is enclosed as **ANNEXURE R-3** to this Report.

10. The Field Director, Corbett Tiger Reserve, vide letter no. 1058/14-1 dated 26.11.2020 submitted a proposal for the Pakhrau Tiger Safari for Rs. 26.31 crores and the same was sent to Government of Uttarakhand for TAC approval. Against the said proposal, Rs. 1.43 crores was released vide letter no. 1865/3-5 (Vanya Jantu Parirakshan) on 31.03.2021, for construction of Tiger

Enclosure. Subsequently, an additional sum of Rs. 1.00 Crore was released vide letter no. 974/3-5 (Vanya Jantu Parirakshan) on 19.08.2021 for Pakhrau Tiger Safari and Rs. 4.00 Crore was released by Tiger Conservation Foundation for CTR for the establishment of Tiger Safari.

FINDINGS OF THE COMMITTEE CONSTITUTED BY NATIONAL TIGER CONSERVATION AUTHORITY (NTCA) PURSUANT TO THE ORDER DATED 23.08.2021 OF THE HON'BLE HIGH COURT OF DELHI IN W.P. NO. 8729 OF 2021 FILED BY APPLICANT GAURAV BANSAL

11. Applicant Gaurav Bansal filed Writ Petition No. 8729 of 2021 before the Hon'ble High Court of Delhi with the following prayer:

> *A "issue a Writ in the nature of Mandamus or any other appropriate Writ, order or decision to National Tiger Conservation Authority to use its power under section 38 (O) (b) of the Wildlife (Protection) Act, 1972 and to disallow the illegal construction of bridges and walls within tiger breeding Habitat of Corbett Tiger Reserve as the same is in violation of Section 38 (O) (g) of the Wildlife (Protection) Act – 1972."*

12. The Hon'ble High Court of Delhi by order dated 23.08.2021 disposed the Writ Petition No. 8729 of 2021 with the following directions to Respondent NTCA:

> *"the Respondent to treat this writ petition as a Representation and look into the issues flagged and highlighted by the Petitioner. Needless to state that in case the Respondent finds merit in the issues raised, necessary action shall be taken by the Respondent, in accordance with law, keeping in mind the provisions of the Wildlife Protection Act, 1972 and the necessity of conserving the flora and fauna as well as the ecology of the National Park. For the purpose of taking a decision and consequential action, if any, it is open to the Respondent to call for an inspection report, in order to verify the factual status with respect to the allegations made in the writ petition. The exercise shall be carried out by the Respondent as expeditiously as possible and practicable."*

13. Pursuant to the above directions dated 23.08.2021 of the Hon'ble High Court of Delhi, the NTCA vide Office Memorandum dated 08.09.2021 constituted a Committee and directed the said Committee to submit a factual report, based on the field visit, regarding

i) alleged construction of bridges, buildings and water bodies including felling of trees, located between Pakhrau Forest Rest House and Kalagarh Forest Rest

House in Corbett Tiger Reserve in the State of Uttarakhand. and

ii) illegal felling of a large number of trees during the ongoing construction of the Pakhrau Tiger Safari at Kalagarh Tiger Reserve Division and which matter had been published in the daily newspaper "Times of India" dated 19.09.2021.

14. The Committee constituted by the NTCA, after making a site visit from 26.09.2021 to 30.09.2021, highlighted the following four major irregularities in its Report dated 22.10.2021:

i) construction involving raising the Kandi Road upto 5 feet by filling earth material (soil and boulders), over a distance of 1.2 Kms. The soil was brought from adjoining forest area (within 50-100 meters) using heavy earth removers which had caused extensive and irreversible damage to the pristine wild life habitat. The Kandi Road, which connects Ramnagar to Kotdwar passing through southern part of Corbett Tiger Reserve, is a forest road of uniform width of 3 meter. The motive appears to be facilitate further upgradation of the road to a metal / tar road;

ii) construction of total of 8 units of independent buildings were ongoing, 4 each at Moraghatti FRH Campus and Pakhrau FRH Campus respectively and the design of buildings is of cottages for tourists;

iii) construction of water body in front of Pakhrau FRH after clearing vegetation and standing trees by undertaking excavation work on big scale. The location of water body suggests that this has been developed to attract the wild animals to facilitate tourism and not as a part of habitat or wildlife management interventions;

iv) illegal felling of a large number of trees (density of forest about 0.4) way more than 163 trees originally proposed to be felled at the proposed Tiger Safari site in Pakhrau.

15. The Committee made the following observations and recommendations with regard to the major illegalities and irregularities that took place during the above mentioned construction activities:

i) The statement of DFO Kalagarh that ongoing construction of buildings, both at Moraghatti FRH and Pakhrau FRH campus, are staff quarters appeared to be totally false statement as the committee members on inquiry found that the layout design of all the four units are not in accordance with approved layout and norms of staff building designs of the State. The design of buildings is of cottages which is generally constructed for tourists.

ii) no statutory prior approvals had been obtained for the above mentioned construction activities undertaken and had thereby violated the Wildlife (Protection) Act, 1972, the Forest (Conservation) Act, 1980 and the Indian (Forest) Act, 1927. In the circumstance criminal liability need to be fixed against the officers responsible for undertaking such construction.

iii) no financial and technical sancitons of the competent authority had been obtained for the ongoing works at Morgahatti FRH and Pakhrau FRH and on Kandi Road.

iv) the Regional Office of MoEF&CC shall initiate action against the concerned officer under the relevant Acts;

v) the State Government must initiate Vigilance Enquiry against the officers involved in the construction activities which had been undertaken without any requisite approvals, an excellent example of administrative and managerial failure;

vi) all the illegal constructions in Moraghatti and Pakhrau FRH Campus to be demolished and eco-restoration work to be undertaken with immediate effect and the cost involved for the same to be recovered from the concerned officers;

vii) appropriate actions are required to be taken against all the forest officers for the grave violations;

viii) the forest patch diverted for construction of Tiger Safari appears to be more than 0.4 tree density and needs to be revisited in order to rationalise the tree felling and avoid

undertaking this project before it became a mere wasteful expenditure of public money amid controversy;

ix) verify the authenticity of the documents produced by the DFO Kalagarh Tiger Reserve Division. The Government documents appears to have been forged as the office of the Field Director, Corbett Tiger Reserve has confirmed the non-receipt of such documents.

16. The NTCA vide letter dated 22.10.2021 forwarded the Report of the Committee to the Chief Wildlife Warden (CWLW) Uttarakhand whereafter the State Government instituted a Vigilance Enquiry along with Administrative Enquiry. A copy of the Report dated 22.10.2021 (without enclosures) of the Committee constituted by the NTCA pursuant to the order dated 23.08.2021 of the Hon'ble High Court of Delhi is enclosed as **ANNEXURE R-4** to this Report.

REPORT DATED 09.11.2021 FILED JOINTLY BY PCCF (GENERAL), PCCF (WILDLIFE) AND DIRECTOR CORBETT NATIONAL PARK BEFORE THE HON'BLE HIGH COURT OF UTTARAKHAND PURSUANT TO THE HON'BLE HIGH COURT ORDER DATED 27.10.2021 IN W.P. NO. 178 OF 2021

17. The Hon'ble High Court of Uttarakhand, after taking Suo-Moto cognizance of the news item published on 23.10.2021 in the national daily newspaper The Times of India regarding the alleged illegal activities reported to be taking place within the boundaries of Corbett Tiger Reserve converted the same into W. P. No. 178 of 2021 *"Matter of illegal construction in Corbett Tiger Reserve Vs. Union of India and Ors"*. Thereafter the Hon'ble High Court by order dated 27.10.2021 directed as under:

> *"Meanwhile, the Principal Chief Conservator of Forests (General), Uttarakhand, the respondent No. 5, the Principal Chief Conservator of Forests (Wildlife), Uttarakhand the respondent No. 6 and Director of the Corbett National Park, Uttarakhand, the respondent No. 8, are directed to inspect the site, and to submit a report with regard to the nature and extent of the illegal constructions being carried out, with regard to the persons, who are responsible for carrying out the said illegal constructions, and with regard to the concrete steps taken by the respondent No. 5,6, & 8 against such persons, and against the illegal constructions."*

18. In compliance of the Hon'ble High Court order dated 27.10.2021, Mr. Rajiv Bhartari Principal Chief Conservator of Forest (HoFF), Mr. Anup Malik Principal Chief Conservator of Forest (Wildlife), and Mr. Rahul Director of the Corbett National Park on 30.10.2021 jointly inspected

i) the forest road (Pakhrau – Morghatti – Kalagarh – Khara) also known as Kandi Road about 90 km in length and which road goes along the southern boundary of the Park. This road is situated at an average distance of about only 1 km from human habitation (U.P. Border) and falls in buffer area of the Kalagarh Tiger Reserve.

ii) the illegal construction sites around

a) Pakhrau Forest Rest House (FRH),
b) Moraghatti Forest Rest House,
c) Kalagarh Forest Rest House
d) Saneh Forest Rest House. and

iii) the construction site at Pakhrau Tiger Safari;

The DFO, Kalagarh Tiger Reserve was present during the visit but the Chief Wildlife Warden was not present.

19. The three officials after the Joint site inspection concluded that

(a) the construction activities started in July – August, 2021 at Moraghatti Forest Rest House and Pakhrau FRH without any administrative and financial sanctions from the competent authority and in violation of the Forest (Conservation) Act, 1980 and the Wildlife (Protection) Act, 1972. The buildings are incomplete. The designs of the construction repudiate the claim that they were built for forest staff.

b) As per NTCA guidelines, there is a need to shift the tourism activities from core areas of the Tiger Reserve to its Buffer areas in a phased manner. The tourism activities in the shape of resorts and hotels are concentrated around the eastern and southern parts of the Tiger Reserve which may not be sustainable in future. Since Ramnagar is the hub of all tourism activity, other areas such as Kotdwar, Landsdowne and many areas of adjoining forest divisions have the potential to develop as alternative destinations for nature based tourism but lots of planning and investment is needed.

(c) The construction of the Kalagarh-Morghatti Road (part of Kandi Road) is stated to have been done without

obtaining any administrative and financial sanctions from the competent authority. Strengthening of the road is however part of the Tiger Conservation Plan (TCP). Construction activities on stretch of 1.2 km of Kandi Road cannot be equated to the intention of laying the foundation of a single lane highway in future.

(d) The establishment of Pakhrau Tiger Safari in Pakhrau Range, over 106.16 ha of forest land, duly approved by NTCA, CZA and MoEF&CC started in January – February, 2021. As regards the construction works carried out at Pakhrau Tiger Safari a detailed investigation is required to find out how the illegally felled trees exceeded 163 trees as permission had been accorded only for 163 trees under the Forest (Conservation) Act, 1980. No permission for construction in Forest Rest House (FRH) premises had been granted under the Approved Plans. Investigation is also required to ascertain the extent of deviation from the Approved Plan for establishment of Tiger Safari and for which approval of the competent authority will have to be obtained.

(e) Construction of waterhole at Pakhrau falling in the buffer zone is not a non-forestry activity. TCP does allow creation of new waterholes as per requirements and

detailed guidelines have been provided for the same. No consultations had taken place with the office of Field Director, CTR and CWLW for creation of this waterhole. It also needs to be further examined as to the varieties of flora that have been disturbed at the site for creation of the said waterhole.

(f) All the illegal construction activities listed in the Report have been carried out under the directions of the office of DFO, Kalagarh Tiger Reserve Division.

(g) The Principal Chief Conservator of Forest (HoFF), vide his letter no. 04/1-15 (HRD) dated 25.10.2021, suspended the Range Officer, Sona Nadi Range and Pakhrau unit of Kalagarh Tiger Reserve Division and initiated disciplinary proceedings against him.

(h) The Director, CTR, vide his letter dated 25.10.2021, asked the Managing Director, Forest Development Corporation, to stop / cancel the felling of the additional two lots of total 681 trees from the same area, allotted by the Divisional Forest Officer, Kalagarh Tiger Reserve Division, as it was not sanctioned by any competent authority.

(i) The Principal Chief Conservator of Forest (HoFF), vide his letter 751/P.O dated 26.10.2021, directed the Director, CTR that all construction activities that were objected upon in the NTCA site inspection report, be stopped immediately. Similarly the Director, CTR vide letter no. 1044/6-9 dated 23.10.2021 issued instructions to DFO Kalagarh, for halting construction activities for which legal administrative and financial sanctions are yet to be obtained. The construction activities have been stopped at Pakhrau FRH campus and in Saneh FRH in Lansdowne Forest Division. However, the work on the Pakhrau Tiger Safari for which all relevant approvals have been obtained, are still continuing.

(j) The Director, CTR submitted preliminary combing report on the illegal felling of trees. The Principal Chief Conservator of Forests (HoFF), vide letter 772/P.O dated 29.10.2021 requested the Director, Forest Survey of India (FSI) for providing techinal assistance to the Director, CTR for detection of remaining illicit felling.

(k) The Principal Chief Conservator of Forests (HoFF), Uttarakhand, Dehradun vide letter No. 737/P.O dated 25.10.2021 and letter No. 801/P.O dated 02.11.2021, submitted a proposal to the State Government for taking disciplinary action against Mr.

Kishan Chand, the DFO Kalagarh Tiger Reserve Division.

(l) The Field Director, CTR vide his order no. 1123/1-I dated 03.11.2021, issued directions to demolish all illegal constructions at Morghatti FRH campus. The order has been executed as per Field Director report dated 1130/1-1 dated 06.11.2021.

(m) The State Government vide letter dated 29.11.2021, instructed the Principal Chief Conservator of Forests, (HoFF), to initiate action against the person(s), responsible for the illegal activities in CTR as per the NTCA report F. No. 12-15/2021-NTCA dated 22.10.2021.

(n) The views of Chief Wildlife Warden on any of the issues referred to above could not be taken because he was not present during the site inspection.

A copy of the Report dated 09.11.2021 of the Three Member Committee submitted to the Hon'ble High Court of Uttarakhand is enclosed as **ANNEXURE R-5** to this Report.

SITE INSPECTION REPORT OF THE REGIONAL OFFICE, MOEF&CC DEHRADUN IN RESPECT OF ILLEGAL FELLING OF TREES AND ILLEGAL CONSTRUCTION OF BUILDINGS AND WATERBODIES IN CORBETT TIGER RESERVE LANDSCAPE, UTTARAKHAND

20. Pursuant to the petitions / complaints filed by Advocate Gaurav Kumar Bansal, the MoEF&CC had vide letter dated 12.10.2021 directed the DIG Forest, Integrated Regional Office, MoEF&CC, Dehradun to conduct field inspection regarding the illegal felling of trees and illegal construction of buildings and waterbodies in Corbett Tiger Reserve Landscape, Uttarakhand. Accordingly field inspection was undertaken on 25th and 26th October, 2021 by the DIG, Forests, Integrated Regional Office of MoEF&CC along with the officials of the State Forest Department of the following sites:

(1) Saneh Forest Rest House,

(2) Construction activities at Pakhrau Forest Rest House Campus,

(3) Construction activities at Moraghatti Forest Rest House Campus,

(4) Construction activities at Kugadda Forest Camp

(5) Tiger Safari Pakhrau,

(6) Construction of waterhole / waterbody near Pakhrau Forest Rest House premises and

(7) Maintenance of the existing road from Pakhrau to Kalagarh.

21. Next to Saneh Forest Rest House an eco-park (0.5 ha) was in existence on forest land. The DFO Kalagarh Tiger Reserve Division took possession of more than double the area of the eco park and changed the layout plan for tourism facility at Saneh. Proposal was to construct four cottages, a dormitory, parking area etc. on the said area. Similarly identical four double storey buildings each having four rooms were under construction at Pakhrau Forest House Complex, Morghatti Forest Rest House Campus and Kugadda Forest Camp, Palean Range, Kalagarh Tiger Reserve. The layout plan of the buildings was identical in all these places.

22. During inspection it was seen that the administrative block and interpretation centre were under construction. As per the condition of the approval granted by the Government of India, the infrastructure of the Tiger Safari was to be created mainly from bamboo and other natural material but the structures were all RCC. It was informed by the Director, Corbett Tiger Reserve that since the area is frequented by elephants and is termite prone, the main structure has been erected on beams and columns but bamboo will

be used in later stages to make the structure eco-friendly. It was suggested that the Director, CTR should appropriately design it as per the conditions of FC approval granted by MoEF&CC.

23. The Government of India, MoEF&CC granted approval for removal of 163 trees out of the total number of 3620 trees enumerated in the proposed area. It is recorded in the report that in all 47 trees can be categorized in the 'illicit felling category'. Out of these, 41 trees were damaged during the process of felling and removal of frees marked in lot no. 01 and 6 trees were part of lot no. 02 but were not cut by Forest Corporation who was authorized to cut and remove the trees and therefore were included as illicit felling in the report. Beyond these trees no illicit felling is reported by the Committee in the Tiger Safari. However, the Committee did recommend further investigation by technical team. The number of trees felled as reported in the complaint by the complainant appears to be exaggerated as the total number of trees enumerated in the entire diverted area of 106.16 hectare is only 3620 trees. There is however no doubt that the number of trees felled is more than 163

trees permitted in the FC approval. Therefore, the State Government should carry out a thorough investigation and submit a detailed report for the consideration of the Regional Empowered Committee (REC) which will take appropriate action as per law for the violation of condition of FC approval.

24. The road is main patrolling route connecting Pakhrau on one side and Kalagarh and Ramnagar on the other side. It is part of the existing infrastructure in the Tiger Conservation Plan of Corbett Tiger Reserve. During inspection it was seen that at certain locations the work related to construction of culverts, abutments, raising of height of the road by filling of soil mixed boulders collected from nearby area within the park was carried out by DFO, Kalagarh Tiger Reserve Division. It was informed during the visit that this is a traditional road which was in existence prior to 1980. Since the road is traditional forest road and is still being maintained for the purpose of patrolling in the Corbett Tiger Reserve area, no FC violation is seen but as the large quantity of soil has been removed from

adjoining area it may attract provisions of WL (P) Act 1972/IFA 1927.

25. Based on the observations made during the field visits and limited access to the records that were available, the following conclusions have been drawn by the Regional Office of MoEF&CC:

i) the construction of buildings carried out in the above four locations were permanent cement concrete structures and were being constructed over forest land by the custodian of the said forest land i.e. DFO, Kalagarh Tiger Reserve Division.

ii) majority of the structures were having identical layout plan with four rooms in each building with each room having independent toilet facility.

iii) the reception centre was being constructed in two of the four locations.

iv) the construction at four locations appears to be for the purpose of tourism which is a non-forestry activity.

v) extensive construction activity has been recorded during the inspection at four locations in the forest area for which no statutory / administrative / financial approval could be produced by the DFO, Kalagarh Tiger Reserve Division who was present during inspection.

vi) the DFO, Kalagarh Tiger Reserve Division has continued with the construction work at least till a day before the inspection in spite of the directions to the contrary from the Director, Corbett Tiger Reserve.

vii) there is violation of conditions of the FC approval as the FC approvals was for 163 trees whereas more than 163 trees have been removed from the site of Tiger Safari.

viii) More trees have also been removed from the site of the water body constructed near Pakhrau FRH and which is illegal and needs further investigation.

ix) the above action is against the provision of the Indian (Forest) Act, 1927, the Forest (Conservation) Act, 1980 and the Wildlife (Protection) Act, 1972.

x) further, detailed investigation should be ordered by the competent authority in the matter so that accountability could be fixed and legal action could be taken under 3A/3B of the Forest (Conservation) Act, 1980, Indian Forest Act 1927, and Wildlife (Protection) Act, 1972.

A copy of the Site Inspection Report dated 01.11.2021 of DIG, Integrated Regional Office, MoEF&CC, Dehradun is enclosed as **ANNEXURE R-6** to this Report.

FINDINGS OF THE FIVE MEMBER KAPIL JOSHI COMMITTEE CONSTITUTED BY THE PRINCIPAL CHIEF CONSERVATOR OF FOREST (HOFF) VIDE LETTER NO. 948/P.O. DATED 27.12.2021 AND 1002/P.O. DATED 12.01.2022

26. The PCCF (HoFF) vide letter No. 948/P.O. dated 27.12.2021 and letter No. 1002/P.O. dated 12.01.2022 constituted a Five Member Committee headed by Dr. Kapil Joshi, Additional PCCF and Nodal Officer to conduct a detailed enquiry into the irregularities and illegalities that have been taken place in various construction activities as brought out in the Report of NTCA, and other serious irregularities that have come to the notice of the Government in Corbett Tiger Reserve and Landsdowne Forest Division. The Report of the Five Member Committee is in three volumes and has made observations on the various activities carried out at different localities and has also made specific comments in respect of each of the 13 works that have been inspected by them. The observations made relate to financial irregularities, legal violations and administrative lapses. The findings of the Committee in respect of each of the 13 works, as summarised in the Report, is given below:

S. No.	Details of Work	Financial Irregularity	Legal Violation
1.	Kandi Road 1.2 KM Construction	Violation of Rule 39,49(c), 3(10), 40(2) of Procurement Rules, 2017	Section 26-1 (g) of the Indian Forest Act, 1927. Section 27(4) of the Wildlife (Protection) Act, 1972
2.	Building construction in Morghatti	Violation of Rule 39,49 (c), of Procurement Rules, 2017	Section 26-1 (f) and (h) of the Indian Forest Act, 1927. Section 2(2) of the Forest (Conservation) Act, 1980. Section 27(4) of the Wildlife (Protection) Act, 1972.
3.	Elephant Wall	Violation of Rule 39,49 (c), 30(10), 40(4) of Procurement Rules, 2017 Violation of section 35 of CAMPA (CAFR) Rules, 2018	According to Chief Conservator of Forest (HoFF) letter dated 19.01.2022, if tree removal is certified by IT Cell in the area in question, section 26-1 (f) and (h) of Indian Forest Act, 1927 will also be violated. Section 26-1 (g) of the Indian Forest Act, 1927
4.	Building construction in Kugadda	Violation of Rule 39,49 (c), 3(10), 40(4) of Procurement Rules, 2017	Section 2(2) of the Forest (Conservation) Act, 1980. In the order of Chief Conservator of Forest (HoFF) letter dated 19.01.2022, if certified by IT Cell from the area in question, there will be a violation of section 26-1 (f) and (h) of Indian Forest Act, 1927.
5.	Building construction in Pakhrau	Violation of Rule 39,49(c), 3(10), 40(4) of Procurement Rules, 2017	Section 26-1 (f) and (h) of the Indian Forest Act, 1927. Section 2(2) of the Forest (Conservation) Act, 1980
6.	Reservoir in Pakhrau	Violation of Rule 39,49 (c), 3(10), 40(4) of Procurement Rules, 2017	Violation of section 26-1 (f), (g) and (h) of the Indian Forest Act, 1927. This is a violation of the conditions described in the FCA Stage-1 Approval.

7.	Lecture hall construction	Violation of Rule 40(4) of Procurement Rules, 2017 There is also a violation of Government Order No. 245/XXXVII/2012 dated 22.11.2012.	Violation of Section 26-1 (f) and (h) of the Indian Forest Act, 1927. There is a violation of the conditions described in the FCA Stage-1 Approval.
8.	Tiger Bada 1	Violation of Rule 40(4) of Procurement Rules, 2017 Government Order No. 245/XXXVII/2012 dated 22.11.2012 is also violative	There is a violation of the conditions described in the FCA Stage-1 Approval.
9.	Tiger Bada 2	Violation of Rule 39, 49(c) and 40(4) of Procurement Rules, 2017 There is also a violation of the Government Order No. 245/XXXVII/2012 dated 22.11.2012	There is a violation of the conditions described in the FCA Stage-1 Approval.
10.	Administrative Building	Violation of Rule 39, 49(c) and 40(4) of Procurement Rules, 2017 There is also a Violation of Government Order No. 245/XXXVII/2012 dated 22.11.2012	Violation of Section 26-1 (f) and (h) of the Indian Forest Act, 1927. There is a violation of the conditions described in the FCA Stage-1 Approval.
11.	Tiger Bada Indoor Road	Violation of Rule 39, 49(c) and 40(4) of Procurement Rules, 2017 Violation of Campa Rules Violation of Section 35 of the Campa (CAFR) Rules, 2018	There is a violation of the conditions described in the FCA Stage-1 Approval.

12.	Service Road	Violation of Rule 39, 49(c) and 40(4) of Procurement Rules, 2017 Violation of Section 35 of the Campa (CAFR) Rules, 2018	Violation of Section 26-1 (f), (g) and (h) of the Indian Forest Act, 1927. There is a violation of the conditions described in the FCA Stage-1 Approval.
13.	Power line for Corbett Tiger Safari	Violation of Rule 39, 49(c) and 40(4) of Procurement Rules, 2017 There is also a Violation of Government Order No. 245/XXXVII/2012 dated 22.11.2012	

27. The Committee further observed that the Divisional Forest Officer Kalagarh Tiger Reserve Division has without authority issued a number of work orders to various persons and firms and in the process has created Government liabilities worth crores of rupees.

English translated copy of Report dated 01.02.2022 of the Five Member Committee, appointed by the PCCF & HoFF, Uttarakhand, without Annexures, as received from the State Government is enclosed as **ANNEXURE R-7** to this Report.

42

REPORT OF FSI DATED 20.10.2022 ON THE FELLING OF TREES IN THE NAME OF ESTABLISHMENT OF PAKHRAU TIGER SAFARI, UTTARAKHAND

28. The PCCF (HoFF), Uttarakhand vide letter dated 29.10.2021 requested Forest Survey of India for a Report on status of illegal felling of trees in and around Tiger Safari and based on the expertise and technology available at FSI using satellite imageries also estimate the number of trees that have been felled in the illegally cleared areas. The FSI Study area involved proposed Pakhrau Tiger Safari located in buffer zone of Corbett Tiger Reserve and in all other areas where construction / Civil works etc. have been carried out.

29. The area cleared was identified using remote sensing and the estimation of trees removed in this area was done using sampling technique of forest inventory. The total area cleared is estimated at 16.21 ha. A total of 6093 trees are estimated to have been felled from this cleared area of 16.21 ha. with the lower bound of 5765 and upper bound of 6421 with 95% confidence interval and 2.72%

standard error. The details of trees estimated to have been felled are given in the following table:

S. No.	Category	Area Cleared (ha)	Estimated No. of trees Cleared
1.	Permitted by IRO & MoEF&CC and executed elsewhere	6.89	2561
2.	Permitted by UKFD	2.12	804
3.	Not Permitted by UKFD	1.41	534
4.	Extra Polygon which are not permitted by IRO & MoEF&CC	5.79	2194
	Total	**16.21**	**6093**

A copy of the Report dated 06.09.2022 of Forest Survey of India on "illegal felling of trees for the establishment of Pakhrau Tiger Safari, Uttarakhand" without enclosures is enclosed as **ANNEXURE R-8** to this Report.

ACTION TAKEN BY STATE GOVERNMENT UTTARAKHAND ON THE VARIOUS REPORTS CONCERNING PAKHRAU TIGER SAFARI AND ADJOINING AREAS

30. The State Government has informed CEC of having taken the following action against the officers suspected to be responsible for the irregularities:-

(i) The Principal Chief Conservator of Forest (HoFF), vide letter no. 04/1-15 (HRD) dated 25.10.2021, has suspended the Range Officer, Sonanadi Range and Pakhrau unit of Kalagarh Tiger Reserve Division and initiated disciplinary proceedings against him.

(ii) The State Government vide letter No. 426 dated 09.11.2021 has instituted Vigilance Enquiry against the erring officers in the matter.

(iii) Pursuant to the report submitted by the NTCA on 22.10.2021 and the transfer orders issued by the State Government, Shri Anup Malik then PCCF (Wildlife) and Shri Rajeev Bhartari the PCCF (HoFF) handed over charge on 27.11.2021 and Shri J S Suhag then Chief Wildlife Warden handed over charge on 29.11.2021 from their respective posts for failing in their supervisory roles. Pursuant to the Inquiry Report submitted by the Five-Member Committee, Mr. Rahul the Field Director CTR has been attached to Forest Head Quarter, Dehradun vide Government order No. 476/GEN/X-1-2022-14(22)/2021 Dehradun dated 27.04.2022.

(iv) Following the submission of the Inquiry Report by the Five Member Committee, the then Chief Wildlife Warden Mr. J. S. Suhag has been suspended vide Government order 473/GEN/X-1-2022-02(10)/2021 T.C. Dehradun dated 27.04.2022 and disciplinary proceedings under Rule 8 of AIS (Discipline and Appeal) Rules, 1969 has been initiated.

(v) Pursuant to the inquiry report submitted by the Five Member Committee, the then DFO Kalagarh Division Mr. Kishan Chand has been suspended vide Government order 472/GEN/X-1-2022-02(12)/2021 Dehradun dated 27.04.2022 and disciplinary proceedings under Rule 8 of AIS (Discipline and Appeal) Rules, 1969 has been initiated.

EXPENDITURE INCURRED ON TIGER SAFARI

31. The Pakhrau Tiger Safari is proposed to be set up over an area of 106.16 ha. at a cost of Rs. 26.81 crores. Against this Rs 433.3715 lakhs has been spent from the State Sector, Rs. 435.86 lakhs from the Tiger Conservation Foundation for Corbett Tiger

Reserve and Rs. 53 lakhs from CAMPA fund. It is also seen that the DFO Kalagarh Tiger Reserve Division has submitted a revised cost estimate of Rs. 102.11 crores for the proposed Tiger Safari at Pakhrau. The Revised cost estimate though not recommended by the Director, CTR was duly recommended by the CWLW vide letter dated 15.9.2021 to the PCCF (HoFF). This proposal was discussed in Project Committee under the Chairmanship of PCCF (HoFF) and was returned seeking clarifications.

OBSERVATIONS AND RECOMMENDATIONS

32. CEC has noted the following irregularities during the site visit and from the reports of NTCA, IRO, Dehradun, Three Member Committee Report, Five Member Committee Report and the Report of the FSI connected with the establishment of the Tiger Safari and alleged tourism development works in Corbett Tiger Reserve and its adjoining Forest Divisions:

47

A. IRREGULARITIES OUTSIDE THE TIGER SAFARI

a) improvement to Kandi Road over a length of 1.2 KM by way of raising the level of the road and construction of culverts without the approval / sanction of the competent authority and without any provision in the budget.

b) construction of four buildings each with 4 rooms at Forest Rest House (FRH) complex, Pakhrau

c) construction of four buildings, each with 4 rooms at Forest Rest House Complex, Morghatti.

d) construction of a water body each near Pakhrau FRH and Morghatti FRH after clearing the tree growth

e) construction of four buildings outside the Kugadda Forest CAMP in Palean Range, Kalagarh Forest Division falling with in the Corbett Tiger Reserve. These four buildings had identical building plans similar to those seen in Morghatti and Pakhrau, FRH Complex.

f) construction by DFO, Kalagarh of Saneh Forest Rest House falling in Lansdowne Forest Division pursuant to the directions of CCF, Garhwal vide letter dated 15.09.2021.

g) laying of underground 11 KV electrical cables between Saneh and Pakhrau

The noted works at (a) to (g) above were being carried out without requisite administrative and financial approvals of the competent authority. The works were being executed solely under the orders of the DFO, Kalagarh and DFO Kalagarh is not competent to sanction these works.

B. IRREGULARITIES IN PAKHRAU TIGER SAFARI

a) Illegal felling of estimated 6053 trees at the proposed Tiger Safari construction sites in place of 163 permitted to be cut in the FC clearance granted by MoEF&CC
b) Commencement of construction work of Pakhrau Tiger Safari even before getting stage II clearance under FC Act 1980 and final approval of the Layout Plans by the Central Zoo Authority
c) Concrete buildings are being constructed instead of using bamboo which has been approved by MoEF&CC.
d) Additional civil structures are planned and being built without approval of the revised plan

and accordingly the estimate has escalated from Rs. 26.81 crores to Rs. 102.11 crores.

33. The CEC has been informed that unauthorized construction works first came to the notice of the Director, Corbett Tiger Reserve on 14.07.2021 during field inspection. Thereafter the Director, Corbett Tiger Reserve directed the DFO, Kalagarh through various letters to stop the work which were being executed without the approval of the competent authority. The matter was also reported to the higher authorities including PCCF & HoFF, CWLW and PCCF Wildlife.

34. CEC was informed that all civil structures constructed in respect of works at (A) at para 30 above except one building at Kuggada, have been demolished. One building which has not been demolished is being used by the Forest Staff as their camping place because of lack of alternative accommodation. CEC was told that except for the works executed at Pakharu Tiger Safari site the contractors who executed the works without approval of competent authorities have not been made any payments and the contractors

have also not made any claims in this regard. CEC during the site visit was shown the locations where the unauthorized buildings once stood but these buildings were not there at the time of the site visit of CEC as they had been demolished on the orders of the Director, Project Tiger. Few Photographs taken during the visit of CEC on 29th & 30th March 2022 are enclosed as **ANNEXURE R-9 (Colly)** to this Report.

35. The CEC was informed during the site visit that the DFO, Kalagarh who executed the work illegally had committed similar irregularities during his earlier postings (Rajaji National Park and Nanda Devi National Park) and the PCCF & HoFF and the DIG Police, Vigilance Department had written in this regard to the Government requesting not to post the said officer in any sensitive post. The Range Officer posted in Pakhrau range had earlier worked with the Sh. Kishan Chand, DFO, Kalagarh while he was the DFO in Rajaji Tiger Reserve. Both these officers were accused in the irregularities that took place in the Rajaji Tiger Reserve. Notwithstanding the above these two officers were again posted

together in Kalagarh Forest Division leading to the commission of serious irregularities listed at Para 30 above. The Government action against that DFO Kalagarh transferring him from Kalagarh Forest Division came long after the reports submitted by NTCA on the complaints submitted by Advocate Gaurav Kumar Bansal. The officer was suspended, pending detailed enquiry, only after the site visit of CEC. During the site visit CEC learnt that even after it came to the notice of the higher authorities that the DFO Kalagarh had issued work orders without any authority in respect of the works which have been listed above, yet for unknown reasons the officer was not named as an accused in the forest offences booked for violation of the provisions of the Indian Forest Act, 1927, Wildlife (Protection) Act, 1972 and Forest (Conservation) Act, 1980. The cavalier attitude of the Government of Uttarakhand towards an officer who appears to be a habitual violator of laws, rules and regulations of the Government perhaps goes to indicate the officer having tacit backing of his bosses in execution of the unauthorised works worth crores of rupees at the cost of the environment and the wildlife in a prestigious and world renowned Tiger Reserve.

ILLEGAL CONSTRUCTION OF BUILDINGS / ROADS AND LAYING OF UNDERGROUND ELECTRICAL CABLES ARE ASSOCIATED WITH PROMOTION OF TOURISM

36. The illegal and unauthorized construction of various buildings at Pakhrau FRH campus, Morghatti FRH campus, Dugadda campus and Saneh and unauthorized improvement works of Kandi Road have started simultaneously in 2021 coinciding with the commencement of the work on establishment of the Tiger Safari at Pakhrau. The type of buildings and the plan of buildings under construction, as per plan approved by the DFO, do not conform to the accommodation design for the forest staff. In fact, they appear to be meant to provide accommodation, consisting of 16 rooms at four locations (64 rooms), for tourists. This observation of CEC is in conformity with the findings in reports of NTCA, IRO, Dehradun, the Three Member Committee and the Five Member Committee referred to in the preceding paragraphs. All these buildings except for one structure at Kuggada camp, not being the staff quarters, have since been demolished on the orders of the Director, Corbett

Tiger Reserve. As seen in Joshi Committee Report an underground electrical line from Saneh to Pakhrau Range is being laid without any approval of the competent authorities. It is difficult to accept that these buildings which have been allowed to come up illegally and without approval of competent authorities did not have the support of the higher ups in the Department and the Government. It is difficult to visualize a Division Level Forest officer taking the risk to spend crores of rupees for setting up the tourist facilities within the notified forests / Tiger Reserve and in the close vicinity of the proposed Tiger Safari without having the blessings of the seniors in the Department and the Government. Perhaps this was just the beginning of a plan to transform the Tiger Landscape adjoining the notified Tiger Reserve to support the tourism economy in and around Kotdwar town which also happened to be the Assembly Constituency of the then Hon'ble Forest Minister Dr. Harak Singh Rawat.

37. The illegal and unauthorised construction of buildings had come to the notice of the Forest Department and the Government

of Uttarakhand in the month of July / August 2021. Even the Hon'ble High Court of Uttarakhand Suo Moto initiated proceedings based on media reports. However the brazen violations of Government rules and regulations by Sh. Kishan Chand, DFO in a Tiger Reserve of international fame has not been taken serious note of by the Government of Uttarakhand which ordered only transfer of the DFO on 25.11.2021 and that too much after the recommendation of NTCA. There was also high drama before the DFO was compelled by the Director, Corbett Tiger Reserve to hand over the charge of post of DFO, Kalagarh. Mr. Kishan Chand joined his new post only on 13.01.2022 and reflects the support enjoyed by him of his political bosses and the senior officers in the Forest Department and the Government.

ILLEGAL FELLING OF TREES AT TIGER SAFARI SITE

38. The proposal for felling of trees at site of Pakhrau Tiger Safari submitted to MoEF&CC under Forest (Conservation) Act, 1980 relates to felling of only 163 trees out of 3620 trees that have been

enumerated within the 16 ha out of the 106.16 ha that has been approved for the establishment of the Tiger Safari. These 163 trees were located within the construction area of the reception and the administrative building of the Project. The density of forest is stated to be 0.60 and eco-class II. During the enquiry conducted by the Forest Department it was found that the DFO Kalagarh felled additional 97 trees which were not part of the 163 trees approved to be felled. However, the Report of Forest Survey of India dated 20.10.2022 has estimated the total number of trees felled at Pakhrau Tiger Safari site to be 2651. The Report further states that for the construction of tourist accommodation facilities and water bodies outside the proposed Pakhrau Tiger Safari an additional 534 number of trees approximately have been felled.

The estimation of the number of trees felled has been made by the FSI presuming that there were about 379 trees per ha before the commencement of the Project work. The method of estimation followed by the FSI has not been accepted by the Uttarakhand Forest Department. It has been stated by the PCCF (HoFF) that

there is no correlation between the sample plots, considered by the FSI and the alleged illicit felling areas. Because of the faulty sampling by FSI, 379 trees per hectare have been estimated to be standing in the residential premises also which is not based on facts.

ROLE OF THE THEN FOREST MINISTER IN THE IRREGULARITIES COMMITTED BY MR. KISHAN CHAND, THEN DFO, KALAGARH

39. The CEC has perused the copies of the note sheets relating to the concerned files and which have been made available by the Government of Uttarakhand. The keen interest taken and the active role and responsibility of the then Hon'ble Forest Minister, Uttarakhand Dr. Harak Singh Rawat leading to the commission of illegalities and irregularities by DFO Mr. Kishan Chand is evident from the following:

a) The State Vigilance Department vide letter dated 19.09.2019 and the PCCF and HoFF vide letters dated 18.09.2019 and 21.09.2019 had requested the State Government that Mr. Kishan Chand be not posted in any

sensitive posts because FIR's stand registered against the officer for the serious irregularities committed by him during his earlier posting in Rajaji Tiger Reserve.

b) Though there was no proposal from the Forest Department and there was no recommendation from the Civil Service Board (CSB) to post Mr. Kishan Chand to Kalagarh Forest Division and notwithstanding the specific recommendation of PCCF & HoFF not to post the said officer in sensitive posts and ignoring the same, the then Hon'ble Forest Minister inserted the name of Mr. Kishan Chand, DFO at serial No. 11 in the proposal relating to transfer and postings of IFS officers. This insertion was made before the concerned file was submitted to the Hon'ble Chief Minister on 26.04.2021 for approval of the posting proposal. (Note file Forest Section –I 14(10)/2014-T.C-I). The said proposal was approved by the Hon'ble Chief Minister following which the Government by order dated 27.04.2021 posted Mr. Kishan Chand to Kalagarh Forest Division.

c) In the file relating to disciplinary proceedings, the Secretary (Forests) vide notings dated 27.10.2021 at pages 4-5 of the said file and after considering the seriousness of the irregularities reported by the NTCA recommended placing Mr. Kishan Chand under

suspension. The Hon'ble Forest Minister has not only overruled the recommendation of Secretary (Forests) for suspension but also justified proposed posting to Landsdowne Division stating that Mr. Kishan Chand only executed works which had been started by his predecessors. As regards the new buildings in the southern boundary of the Tiger Reserve in the premises of Morghati and Pakhrau Forest Rest House Campus the Hon'ble Forest Minister justified the same by stating that the said buildings were being constructed as per the approvals granted by Corbett Tiger Reserve Foundation. The construction of water bodies near the Pakhrau Forest Rest House has been justified by stating that they were being constructed for providing water to the wildlife so that the wildlife do not crossover to human settlements located outside the boundary of the Corbett Tiger Reserve. The Pakhrau Tiger Safari is located in the Assembly constituency of the Hon'ble Forest Minister who had been visiting the site from time to time for inspection of the works being executed by Mr. Kishan Chand. According to the Hon'ble Minister the DFO Mr. Kishan Chand had been executing the works expeditiously. Overruling the proposal for suspension, the Hon'ble Forest Minister vide notings dated 29.10.2021 at page 6 of the file justified the actions of

DFO Mr. Kishan Chand and recommended that the officer be transferred from the post of DFO Kalagarh Forest Division to the post of DFO Landsdowne Forest Division, Landsdowne. This note of the Hon'ble Minister in file no. 02(11)/2021 of Forest Section -1 was approved by the Hon'ble Chief Minister on 29.10.2021 following which the Forest Minister directed that the order of transfer of Mr. Kishan Chand be issued on the same day. However, no transfer orders were actually issued though Hon'ble Chief Minister had approved the transfer proposal.

d) Subsequently the posting of Mr. Kishan Chand was reviewed and revised on 24.11.2021 by the Hon'ble Chief Minister and the officer was posted to Office of the HoFF on administrative grounds. This change in proposal relating to posting of Mr. Kishan Chand was put up to Chief Minister directly as seen from the copies of the notings on the file made available to CEC.

e) Ignoring the recommendation to place Mr. Kishan Chand under suspension, the then Hon'ble Forest Minister once again attempted to post the officer to Lansdowne Territorial Forest Division by inserting the officers name at Sl. No. 16 in the transfer and posting proposals of the IFS officers. This was done again

without any proposal from the Forest Department and without the recommendation of CSB (as seen in page 20 of note sheet file No. 14(22)/2021 of Forest Section I). The then Forest Minister thereafter submitted the file to CM on 16.11.2021 and the proposal was approved by the Hon'ble Chief Minister on 22.11.2021. However no order of transfer in respect of Mr. Kishan Chand was issued.

f) It was only after the then Forest Minister demitted office that Mr. Kishan Chand DFO finally was placed under suspension vide Government Order dated 27.04.2022.

The sequence of events highlighted above at (a) to (f) leads to only one conclusion that the then Hon'ble Forest Minister was the main architect of the entire matter. The Hon'ble Forest Minister had got Mr. Kishan Chand DFO, with dubious past, posted to Kalagarh Forest Division without any recommendation from CSB or the Forest Department with the objective to develop the constituency of the Forest Minister as a tourist destination at the cost of forest and wildlife in such a sensitive region. The then Forest Minister has directly and

brazenly encouraged Mr. Kishan Chand to undertake all the illegal activities, as highlighted in the various reports submitted by independent agencies, without the approval of the competent authorities and without any budgetary provision. It is most unfortunate that all the senior functionaries of the Forest Department and the State Government preferred to remain mute spectators to the glaring irregularities so daringly committed by Mr. Kishan Chand during his tenure as DFO, Kalagarh Forest Division.

Copies of the Note Files referred to above in para 38 are enclosed as **ANNEXURE R-10 (Colly)** to this Report.

THE PAST AND PRESENT POLICY OF MOEF&CC IN GRANTING THE FC, AND SC, NBWL CLEARANCES TO SET UP ZOOS AND SAFARIS AS FORESTRY AND NON-FORESTRY ACTIVITIES.

40. CEC was informed that SC NBWL clearances are required only in respect of Zoos/Safaris being set up within the notified Protected Area. However in respect of Zoos / Tiger Safaris outside

the Protected Area, approval of SC, NBWL is not required. It is seen from the minutes of the meeting of the FAC on 17.02.2021 that for the purpose of granting clearances under the Forest (Conservation) Act, 1980, Zoos were treated as forestry activity till 2007. Later, in 2017 it was treated as non-forestry activity. Subsequently only 15% of the total area required for parking and cafeteria etc, for setting up of Zoos/Safaris was treated as non-forestry activity. However the States are required to take approval of the MoEF&CC under Forest (Conservation) Act 1980 for the entire area required for setting up the Zoos and Safaris. The NPV is being collected only in respect of 15% of the total area. There was lack of clarity in policy regarding setting up of Zoos and Safaris inside the forest boundary and the MoEF&CC remained inconsistent on this sensitive matter. The policy relating to setting up of Zoos inside forest was referred by the Forest Conservation Division, MoEF&CC to the CZA for consideration in the light of the provisions of Forest (Conservation) Act, 1980. The CZA in turn placed this matter before the Technical Committee of the CZA in its

96th meeting held on 30.7.2020. The Technical Committee recommended to CZA for inclusion of Zoo as a forestry activity.

41. A perusal of the minutes of the meeting of the FAC held on 17.2.2021 shows that until 2007 activities related to development of Zoo's and undertaken as per the Master Plan approved by the CZA are considered as forestry activities for the purpose of applicability of the provisions of Forest (Conservation) Act, 1980. The FAC after deliberations and discussions observed that a Zoo is planned, approved or constructed with the prior approval of the CZA thereby ensuring strict adherence to the Guidelines of CZA for establishment and scientific management of Zoos. The FAC after reviewing the then existing policy opined that all public utility facilities are necessary for catering to the broad objective of raising of awareness and peoples participation in wildlife conservation and operation. The FAC thereafter concurred with the facts highlighted by the CZA that considering Zoo as a non-forestry activity has added multiple overlapping layers of permissions to be procured under different agencies. Such multiple regulations hamper the

spirit of conservation as enshrined in Forest (Conservation) Act, 1980 which permits work relating to or ancillary to conservation, development and management of forest and wildlife. FAC therefore recommended that establishment of Zoo over forest area by the Forest Department/State Zoo Authority and its management by the Forest Department/SZA after it is duly approved by CZA should not be considered as non-forestry activity for the purpose of implementation of Forest (Conservation) Act, 1980. It appears from the minutes of the FAC meeting that the establishment of Zoos is to be considered as forestry activity mainly because of the difficulties being experienced in obtaining permission from different agencies.

FLAWS IN NTCA GUIDELINES

42. The proposal for establishment of Tiger Safari at Pakhrau submitted to CZA was prepared based on the "Guidelines to establish Tiger Safari in Buffer Zone and Fringe Areas of Tiger Reserves" issued by the NTCA, MoEF&CC, Government of India, 2016. As per the guidelines, the purpose of setting up the Tiger Safari in buffer and fringe area of Tiger Reserve is to reduce

pressure of tourism from core / critical tiger habitats and to foster awareness for eliciting public support. The Guidelines apply to those Tiger Reserve which experience 100% utilization of their carrying capacity in the core / critical tiger habitats. Under the head 'Selection of the Animal in the 2016 guidelines' stated as under:

> "No tiger shall be obtained from a zoo exhibit. Wild tigers which are from the same landscape as that of the area where the tiger safari is established, falling under the following categories shall be selected;
>
> a. Injured tigers (after suitable treatment)
>
> b. Conflict tigers
>
> c. Orphaned tiger cubs which are unfit for re-wilding and release into the wild
>
> However, no visibly injured or incapacitated tiger shall be put in the safari. Recovered/treated animals shall be put on display only after assessment by NTCA. Further, no healthy wild tiger or any other animal shall be sourced from the wild as per provisions of the National Zoo Policy."

The 2016 guideline also states that "Tiger dispersal routes shall be avoided in all circumstances".

43. The NTCA published another set of Guidelines in November, 2019 titled **"GUIDELINES TO ESTABLISH TIGER SAFARI IN BUFFER AND FRINGE AREAS OF TIGER RESERVES".** In the 2019 Guidelines the Selection of Animal shall be done as under:

> "the selection of the animal shall be done in conformity of section 38 I of Wildlife (Protection) Act, 1972 after due approval of the Central Zoo Authority."

As per Section **38 - I Acquisition of animal by zoo – (1)** Subject to the provision of this act, no Zoo shall acquire, sell or transfer any wild animal or captive animal specified in Schedules I and II except with the previous permission of the Authority. (2) No zoo shall acquire, sell or transfer any wild or captive animal except from or to a recognised zoo.

44. In the "Proposal for Establishment of Tiger Safari in Corbett Tiger Reserve" submitted to Central Zoo Authority on 06.02.2019 a

copy of which has been made available to CEC under the head "Proposed Animal Collection Plan" it has been stated as below:

> "No Tigers shall be obtained from a zoo exhibit. Wild tigers which are from the same landscape as that of the area where the tiger safari is established, falling under the following categories shall be selected.
>
> a. Injured tigers (after suitable treatment)
> b. Conflict tigers
> c. Orphaned tiger cubs which are unfit for re-wilding and release into the wild"

45. The idea / objective behind locating the Tiger Safaris within the buffer or fringe areas of notified Tiger Reserve may have originated, as can be seen from the Guidelines, in the context of sourcing of wild tigers from the same landscape as that of the area where the Tiger Safari is established. However there was a specific condition that no tiger shall be obtained from a zoo exhibit which by implication meant that the tigers from the zoo or from similar captive breeding sources are not to be brought into Tiger Reserve as they are determintal to the health of the natural wild population of tigers. Notwithstanding this, the revised guidelines of 2019 mandates

sourcing of tigers for the safaris from the zoos and other safaris with the approval of the Central Zoo Authority and not the tigers from the same landscape.

46. The Government of India is spending hundreds of crores of rupees every year for conservation and protection of the Tiger (National Animal) which is an endangered species. The location of Tiger Safaris within Tiger Reserve with tigers sourced from zoos is bound to endanger the wild population of Tigers in the Tiger Reserves. The revised 2019 guidelines after mandating to source tigers from zoos / captive source to Tiger Safari's ought to have discouraged the location of the Tiger Safaris within the buffer zone or fringe of the notified Tiger Reserves.

Copies of the NTCA guidelines issued in 2016 and 2019 are enclosed as **ANNEXURE R-11 (Colly)** to this Report.

THE TIGER SAFARIS ARE NOT SITE SPECIFIC

47. The Tiger Safaris are not site specific activities as confirmed by MoEF&CC. Therefore the Tiger Safaris do not have to be necessarily located within the notified Tiger Reserves be it Buffer or Fringe of the Tiger Reserves. Further, the distribution of tigers within a Tiger Reserve is not determined by whether the tiger habitat is declared as core or buffer. There are instances where the density of tiger population is higher in the buffer area than in the core area. A dangerous implication of the Guidelines issued by NTCA is that through this programme the management is exposing the free ranging natural population of tiger in the Tiger Reserves to zoo bred captive animals which are more vulnerable to pests and diseases. Even the visitors to the Tiger Safari can be carriers of diseases and pests. Declaration of Tiger Safari as being a "site specific activity" by the NTCA therefore negates the option of locating Tiger Safaris outside the notified Tiger Reserves. The Tiger Safari's, not being site specific, are also to be discouraged within the forest area since the Forest (Conservation) Rules, 2022 discourage diversion of

forest land for non site specific activities inside the forest areas under the Forest (Conservation) Act, 1980.

VIEWS OF WILDLIFE INSTITUTE OF INDIA ON THE RISKS ASSOCIATED WITH LOCATION OF TIGER (ANIMAL) SAFARI'S WITHIN THE TIGER RESERVES.

48. The risk to free-ranging animals from Zoo / Safaris which have been setup close to wildlife-rich protected areas is largely because of epidemiological reasons. Zoonosis, especially of infectious diseases, is common in zoo / safari animals, including in tigers (Iatta et al. 2020). Hundreds of pathogens and many different transmission modes are involved and many factors influence the epidemiology of the various zoonoses (Kruse et al. 2004). The risk of such zoonotic disease transmission drastically increases in any setting where wild animals are confined in close proximity to humans, including public display facilities like zoos and safaris.

49. As far as the ongoing pandemic is concerned, in April 2020, four tigers and three lions at the Bronx Zoo, New York, USA tested

positive for SARS-CoV-2, likely catching it from an asymptomatic zoo employee. Three tigers at the Zoo Knoxville in Tennessee, USA and four lions at the Barcelona Zoo in Spain too tested positive for COVID-19. In October 2020, a wild mink in Utah, USA became the first known COVID-19 positive case detected in any free ranging wild animal in the world (Shriner et al. 2020). This was followed by the detection of SARS-CoV-2 in free-ranging white-tailed deer populations in the USA. At San Diego Zoo Safari Park in January 2021, three gorillas had tested positive for COVID-19 after encountering an asymptomatic zookeeper. **In April and May of 2021, eight Asiatic lions in Hyderabad Zoo, one in Jaipur Zoo and two at the Etawah Safari park in Uttar Pradesh also contracted Covid-19. Following this, MoEF&CC issued an advisory ordering all Protected Areas to be shut with immediate effect. In June 2021, a lioness at Vandalur Zoo, Chennai became the first instance of a reported animal death from India due to COVID-19. Later, ten more lions tested positive for COVID-19 in the same zoo.**

50. Unfortunately, the risks posed by zoonotic transmission go beyond COVID-19. As just one example, a foot-and-mouth disease (FMD) outbreak, a viral infection that occurs in hoofed herbivores – in the Bannerghatta Biological Park (BBP) abutting Bannerghatta National Park (BNP) caused the death of three Spotted Deer and one Nilgai. To curtail the infection's spread to other animals within enclosures and to free-ranging animals in BNP (the infection spreads through saliva but also larger distance through air), BBP's Herbivores Safari was closed for seven weeks and officials of the Forest Department managing BNP were alerted. A College of Veterinary Sciences, Mhow Study in Kamla Nehru Prani Sangrahalaya, Indore screened 42.9% of faecal samples positive for endoparasitic infection. Relevant guidelines were then framed with the Indore Municipal Corporation (IMC). Through wastewater streams, free-ranging northern elephant seals were found to be affected by H1N1 swine flu pandemic off central California coast in 2010 (Goldstein et al. 2013). In the early 2000s. ebola caused the death of many mountain gorillas in Africa (Sleeman 2004). Mazet et al (2020) reported Human Respiratory Syncytial Virus in wild

human-habituated free-ranging mountain gorillas in Rwanda from samples collected during 2012-13.

51. The Zoo / safari parks proposed to be established near/ in areas inhabiting free-ranging wildlife, the risk of spillover of zoonotic pathogens (especially airbone) circulating in such captive wildlife to native wildlife is high (Khanet al. 2022).

52. With regard to the beneficial and harmful effects of Zoo/Safaris adjoining the Protected Area/Tiger Reserve, WII has not conducted any study on this in India. Not many safari parks are in or adjacent to PAs, perhaps because of / due to considerations highlighted above, especially epidemiological. Consequently, studies are few and far between, if any at all. However disease prevalence studies undertaken in safari parks as part of regular surveillance programs have found diseases to be widespread with spill over potential. For example, Hassan et al. (2020) found 9.7% prevalence of avian influenza (A1V) antibodies in captive birds across a Zoo and two Safari Parks in Bangladesh. Similarly, Iatta et

al. (2020) found all 20 tigers in a Safari Park in Italy to be infected with one or more pathogenic infection tested. 14 out of 21 samples of deer in a Safari Park in Brazil tested positive for bovine tuberculosis following an outbreak of the diseases there resulting in the culling of 281 animals (sambar, red deer, fallow deer) to contain the spread (Lima et al. 2021).

MORTALITY AND TRANSMISSIBLE DISEASES IN CAPTIVE ANIMALS IN ZOOS AND SAFARI PARKS

53. A survey of media reports on performance of Zoos and Safari in the last decade or so has brought out the following:

(i) in September, 2013, Bannerghatta Safari Park was closed due to spread of a Foot and Mouth viral disease in four herbivore animals. The Karnataka Zoo Authority Member Secretary expressed concern about the serious threat of disease spreading from captive to wild animals inhabiting the adjoining Bannerghatta National Park. (Reported in Citizens Matter dated 25.9.2013);

(ii) over 40 tigers died in various zoos between 2015-16 across the country and 8 more tigers died in the

subsequent year up to 1st December, 2017 as per the written reply given by the Union Minister in Lok Sabha. The reply also states that directives were issued for monitoring of hygiene and incidence of blood borne diseases in zoos, supply of quality feed to zoo animals and population control measures for lions, tigers and common ungulates (hoofed animals);

(iii) in March 2017, the Central Zoo Authority (CZA) had alerted all the zoos across India to take preventive measures to avert outbreak of Trypanosomiasis – a protozoan disease that have in the past killed more than a dozen tigers and leopards in Indian zoos. (Reported in Hindustan Times on 25 March, 2017);

(iv) in 2019, two separate viruses killed eight animals – four each of big cats and elephants – in two zoos in Rajasthan and Odisha in the past one week. A white tigress died in Rajasthan's Nahargarh Biological Park due to Canine Distemper Virus (CDV), third death because of CDV in the last one week. A senior Rajasthan forest official on condition of anonymity said, "It is a serious concern, as earlier this virus was affecting the lions. But, now tigers have also got infected. He said the vaccine manufactured in America was given to all three big cats days back but despite that Sita (the

tigress) died." In Nanadan Kanan Zoological Park in Bhubaneshwar, a tigress suspected to have died because of Elephant Endotheliotropic Herpes Virus, which claimed lives of three elephants in the last one month. (Reported on 26 September, 2019 in the Hindustan Times);

(v) in May 2021, two lionesses were found Covid-19 positive in Etawah Safari Park. and just a few days earlier eight Asiatic lions were found positive in the Hyderabad Zoo. (Reported in India.com on 8th May, 2021);

(vi) in June 2021, the lone lioness died of SARS-CoV2 in the Lion Safar Park at Neyyar in Kerala (reported in The Hindu of 2, June 2021). In October, 2021, nine Ostriches died one by one in Vandalur Zoo (reported The New Indian Express dated 4th November, 2021). In spite of several tests conducted, the authorities were clueless as to the cause of death;

(vii) as per Opindia report dated 30th July, 2021, 465 animals died in Delhi Zoo, including 10 black bucks, for reasons including cannibalism, shock between 1st April 2018 and 31st December, 2020. As per RTI reply, several endangered species have lost their lives between 2018-

2020. These include 31 spotted deer, 101 black bucks and 6 tigers. This is in spite of the fact that a huge budget of Rs.157 crores was disbursed to the National Zoological Park at Delhi. If this is the state of National Zoological Park one can anticipate the condition of zoos in other States of India, said the activist who had obtained the RTI reply;

(viii) in 2022, eight animals including Gaur, Black buck, chowsingha (four horned antelope), mouse deer died of highly infectious foot and mouth diseases in zoo in Mahendra Chaudhary Zoological Park in Punjab. (reported in Hindustan Times dated 22.2.2018);

(ix) in July, 2022 a white tigress died in Bengaluru's Bannerghatta Biological Park due to viral infection. (Reported on 30th July, 2022 the Hindustan Times);

(x) in April 2022, all the seven foxes died one by one within a month from fatal Canine Distemper Virus in Ranchi's Birsa Zoo (reported in The New Indian Express dated 13.4.2022). The zoo authorities expressed their helplessness as the vaccine is not easily available in open market; and

(xi) In an article published in Citizen Matter on 28.10.2022, it has been reported that the office of the Accountant

General (ER &SA) conducted a comprehensive audit of functioning of zoos from April 2014 to March 2019 points out to glaring gaps in animal health care in Bengaluru Zoo and other state zoos. One of the most crucial gaps is the lack of veterinary care for various diseases. Some of the observations made in the said report are:

(a) in last three years, the Delhi Zoo (which is a National Zoo), alone had lost around 450 animals, including tigers and lions due to health reasons. In Bengaluru's Bannerghatta National Park, 263 animals died between April 2020 and March 2021;

(b) health screening of zoo keepers for zoonotic diseases was not conducted in any of the zoos, except Mysore Zoo, where screening was conducted only once in five-year period covered by the audit; and

(c) all the zoos were holding animals (spotted deer, black buck, sambar, and leopards) in excess of permitted levels as adequate population measures were not in place.

The above occurrences clearly establish that despite the stringent conditions relating to health and hygiene

stipulated by the CZA the prevalence of diseases in the zoo animals and its transmission continues to be a cause of concern. Keeping in view the pre – cautionary principles CEC is of the considered opinion that it is best that Zoos and Safaris are kept away from the Wildlife habitat.

RESPONSE OF NTCA ON THE PROS & CONS OF LOCATING TIGER SAFARI INSIDE THE TIGER RESERVE

54. NTCA has informed that so far in principle approvals have been granted by them for 5 Tiger Safaris in and around Tiger Reserves in India. These are at Dhela and Pakhrau in the Corbett Tiger Reserve in the State of Uttarakhand, Chandrapur in the State of Maharashtra and Bhandhavgarh and Kanha in the State of Madhya Pradesh. The NTCA have highlighted the following main advantages / disadvantages in setting up zoos and safaris within the forest area / Protected Area / Tiger Reserves.

Advantages

i. Will help to reduce the pressure from core/critical tiger habitat area
ii. Will facilitate promotion of conservation education and livelihood generation

Disadvantages

i. Its an intensive resource use establishment
ii. Clearance/modification of forest areas will have to be resorted to in certain cases

NTCA vide its letter dated 05.06.2015 has granted in principle approval to the Pakhrau Tiger Safari. It is to be noted that the proposal was submitted under the NTCA Guidelines of 2012, which states that Tiger Safari may be established in buffer areas of Tiger Reserves which experience immense tourist influx in the core / critical Tiger Habitat for viewing tiger. Thereafter the detailed project proposal was prepared under the NTCA Guidelines 2016 to establish Tiger Safari in buffer and fringe areas of Tiger Reserve. The proposal was submitted to the Central Zoo Authority in 2019 for approval.

The NTCA Guidelines of 2016 prescribe sourcing of the Wild Tigers to the Safari from the same landscape as that of the area where the Tiger Safari is established. The 2016 Guidelines strictly prohibit sourcing of zoo exhibits to the Tiger Safari. Taking an exactly opposite stand, the 2019 guidelines prescribed sourcing of Tigers from zoo / captive sources for establishment of the safari within the Tiger Reserves.

RESPONSE OF CENTRAL ZOO AUTHORITY WITH REGARD TO LOCATING THE TIGER SAFARIS INSIDE THE TIGER RESERVES

55. A. The Central Zoo Authority have supported the establishment of Tiger Safari inside the Tiger Reserve stating that:

i) there is need for development of off-display facilities under fairly undisturbed conditions alongwith availability of adequate and optimal land and which may be challenging. Under the given circumstances, forest land could offer optimal conditions to establish such facilities;

ii) standards/norms for recognition of Elephant Rehabilitation / Rescue Centres (ERC) under Section 42 of the Wildlife (Protection) Act, 1972 recommends that ERCs should be located, preferably near the forest areas with access to water body/streams (F.No. 2-5/2006-PE (Vol.II) dated 29.10.2017;

iii) as per provision 2.1.4 of National Zoo Policy, 1998, '...zoos shall continue to function as rescue centres for orphaned wild animals, subject to the availability of appropriate housing and upkeep infrastructure...'. In consonance with this, Rescue Centres are an important component of all recognised zoos in the country. This will therefore aid in the mitigation of conflict in a particular region (e.g. to ensure that rescued animals do not have to be transported long-distances/have a better chance at rehabilitation); and

iv) Wildlife Tourism is a thriving sector in India, and with over 8 crore visitors annually, zoos are in the forefront of this sector and significantly contribute to spreading awareness about wildlife conservation. Most zoos are easily accessible to

people, are open year-round and are relatively economical while having high impact in spreading wildlife awareness. This gives zoos an edge over more expensive and relatively less accessible wilderness area such as wildlife safaris.

B) The disadvantages of establishment of Tiger Safari inside Tiger Reserves include

i) clearing of vegetation which could be denser in forest lands; and

ii) accessibility to forest areas may be limited and hence, the establishment could be resource intensive.

The Central Zoo Authority have stated that zoos are easily accessible to people and are less expensive while wilderness areas are relatively less accessible and are also more expensive. They have emphasized on the necessity of locating the off display facilities near to forest areas and which is not the case with regard to display facilities like Zoos and

Tiger Safaris. Off display facilities are basically Wildlife Rescue Centres and reserve duties are not meant for tourism.

It is to be noted that the CZA vide letter dated 12.02.2019 has given in principle approval to the Project Proposal for Pakhrau Tiger Safari and which proposal has stated that no tiger shall be obtained from zoo exhibit. The Wild Tigers which are from the same landscape as that of the area where the Tiger Safari is established only shall be considered for being placed in the Tiger Safari. It is therefore all the more reason to operate the proposed Tiger Safari at Pakhrau as an "off display" Animal Rescue Centre.

IMPACT OF PAKHRAU TIGER SAFARI ON DISBURSAL OF TIGERS FROM CORBETT TIGER RESERVES

56. In the proposal relating to the Pakhrau Tiger Safari there is a chapter on SWOT analysis wherein it has been stated that the movement of Tigers and of elephants may be threatened and may get diverted to the region outside the Kalagarh Tiger Reserve

Division along the southern boundary and which may make the Wild Tiger and Elephants more vulnerable to poaching and in the process will also aggravate man-animal conflict in those regions. The movement of large number of vehicles is bound to pose a threat to the wildlife habitat. Further it has been stated that the real estate development related to tourism is not sustainable in Lansdowne because of acute water crisis. The above activities when considered along with Pakhrau Tourism Zone and Tiger Safari is likely to propel real estate development and other employment opportunities in and around Kotdwar.

57. The proposed Pakhrau Tiger Safari falls on the disbursal route of animals especially tigers from Corbett National Park source population to the adjoining forest areas in the Corbett Landscape. As such this goes against the NTCA Guidelines which states that the Tiger disbursal route shall be avoided in all circumstances. The principle objective of the Guidelines issued by the NTCA, both in 2016 as well as 2019, is to promote wildlife tourism in and around the Tiger Reserves. However, to reach the Tiger Safari at Pakhrau

one will have to travel along the Kandi Road (road between Kotdwar and Ramnagar) which goes through dense forest patch from Saneh. The Kotdwar town is located about 30 Kms from the Proposed Tiger Safari. The forest areas within Katri Forest Range and Duggada Range in Lansdowne forest division are part of the Corbett Tiger Landscape and as seen earlier there is a proposal to add these two forest ranges to the Corbett Tiger Reserve.

58. Incidentally in the background note relating to the proposal submitted for forest clearance under Forest (Conservation) Act, 1980 in respect of 106 ha of forests for establishment of Pakhrau Tiger Safari it has been stated that the Lansdowne Forest Division is a vital corridor between Rajaji Tiger Reserve and Corbett Tiger Reserve. Consequently there is substantial movement of animals, specially elephants, which move through village areas in and around Kotdwar Town leading to man -animal conflict. The proposed Tiger Safari is located on the migratory path of the long ranging animals like Tigers and elephants. Notwithstanding this fact, yet in the FC proposal it has been stated that establishment of

Tiger Safari and Wildlife Rescue Centre in this area will be of great help in reducing man animal conflict and in raising awareness among affected population on wildlife conservation. This statement is in direct conflict with the threat reported in the SWOT analysis relating to the proposal to set up of Tiger Safari at Pakhrau.

TIGER SAFARI WITHIN THE TIGER RESERVE AND TOURISM

59. An important consideration stated by NTCA / State Government for establishing the Tiger Safari within the buffer zone of Tiger Reserve is to enable the visiting tourists who fail to sight the tiger in the wild to see the animal in the safari in near natural surroundings. The Pakhrau Tiger Safari is located far away from the "Ramnagar area" through which the tourists currently visit the Corbett National Park and Tiger Reserve. Considering the distance between Ramnagar and the proposed Pakhrau Tiger Safari as also the logistics of reaching Pakhrau from Ramnagar, the tourists who visit the Corbett Tiger Reserve from Ramnagar Side but fail to sight a tiger in the wild are unlikely to visit the Tiger Safari at Pakhrau

merely to satisfy their desire of sighting the animal in its wild environment. In fact in the proposal for Tiger Safari the approach to Pakhrau is shown as being via Jollygrant Airport, Dehradun if travelling by Air, via Kotdwar if travelling by Rail or via Haridwar – Kotdwar if travelling by Road. The proposal does not envisage any tourist reaching Pakhrau from Ramnagar side.

60. A tourist who visits a National Park and Sanctuary from distant places does not visit the Wildlife Sanctuaries / National Park merely with the objective of sighting a Tiger inside a Tiger Safari located around such wildlife destinations. The tourist is there to experience the wilderness. If the number of tourist at a particular point of time exceeds the carrying capacity at a given destination, all such tourists are bound to be disappointed if they only visit the Tiger Safari and thereafter return. It should therefore be the endeavour of the Park Managers to discourage visitation beyond the carrying capacity possibly through advance online bookings. The other objectives of establishment of Tiger Safari including education, research and related matters associated with Tiger Safaris can be

achieved even if Tiger Safari's are located outside the tiger habitats in any forested / non-forested area.

61. Establishment of Tiger Safaris deep inside the forests in the Tiger Reserves would require the tourists to travel long distances through the forests to reach such Tiger Safari's. Consequently the large number of vehicles carrying such tourists are bound to cause huge disturbance to the forest and wildlife of that area. The proposed Pakhrau Tiger Safari is located in one corner of the existing Corbett Tiger Reserve boundary and to reach the proposed Tiger Safari the visitor / tourist has to travel through the forests in Katri Forest Range of Lansdowne Forest Division. Incidentally the Katri Forest Range and the other adjoining forest areas in Duggada Forest Range have already been recommended to be made part of the Corbett Tiger Reserve because of presence of large number of tigers in these forests also and which forests are part of the Tiger habitat of Corbett landscape extending over an area of more than 8300 sq. Km.

62. Safaris and Zoos are one of the tools of ex-situ conservation of wildlife outside their natural habitat, including through captive breeding. Wildlife tourism through establishment of Safaris and Zoos forms an important component of conservation efforts including tourism connected with endangered species of wildlife in educating the masses. But the location of such safaris and zoos shall not endanger the life of the natural population and eco-tourism and wildlife education should not be at the cost of survival of the endangered species. It should also not result in shrinkage of the already limited habitat available to such endangered species. The emphasis of the NTCA Guidelines on establishment of Tiger Safaris is more on the promotion of tourism and is less on conservation of endangered National Animal and therefore calls for urgent review of the NTCA Guideline relating to location of the Tiger Safaris.

63. Keeping in view the discussions in the preceding paragraphs and considering that

i) Corbett Tiger Reserve / Corbett National Park is one of the world renowned Tiger Conservation project area with highest density of Tigers in the National Park and acts as the source population of Tigers to the entire Shivalik and Gangetic plains landscape of more than 8300 sq kms;

ii) Corbett Tiger Reserve is part of the Shivalik and Gangetic Plains landscape extending over the State of Uttarakhand, Uttar Pradesh and Bihar. This vast landscape also has corridor connectivity to the forests in Haryana, Himachal Pradesh and Nepal. Survival of Tiger species in such a large landscape with abundance of Tigers in Corbett Tiger Reserve cannot be risked merely to ensure that the visiting tourists to Cortbett Tiger Reserve are enabled to see Tigers (selected from zoos), in near natural set up within a Safari;

iii) there is continuous shrinkage of habitats of the endangered species, the precious tiger habitat cannot be sacrificed to promote wildlife tourism and that too on the tiger dispersal route from a source population in Corbett Tiger Reserve to other parts of the landscape;

iv) commencement of construction of 4 buildings each at 3 locations within the Tiger Reserve with 16 rooms at each of the three locations without inclusion in the Tiger Conservation

Plan and another four buildings at Saneh with 4 rooms each and all of them planned with tourist cottage designs and without the administrative, financial and technical approvals from the competent authority, including approval of the Chief Wildlife Warden and without making budgetary provision could not have been undertaken by the DFO Kalagarh Forest Division without the implicit backing of the senior functionaries in the Forest Department, Government of Uttarakhand and more particularly without the active support of the then Forest Minister;

v) the principal culprit in the illegal construction of roads and buildings infrastructure is the then DFO Kalagarh with dubious past of committing similar irregularities has been hand-picked by the then Forest Minister to be posted to Kalagarh Forest Division and that too without a recommendation from the PCCF and Civil Services Board. This was done ignoring the advice of the State Vigilance department and the PCCF and HoFF not to post him in sensitive posts. It is therefore no surprise that massive legal and financial fraud has been committed within a short period of posting Mr. Kishan Chand to Kalagarh Forest Division;

vi) large scale tourism infrastructure developments in the forest area including in the Corbett Tiger Reserve have been undertaken in clear violation of the order dated 12.12.1996 of the Hon'ble Supreme Court and in violation of the Forest (Conservation) Act, 1980;

vii) construction work in Tiger Safari has commenced even before Stage II clearances under Forest (Conservation) Act, 1980 was issued by the MoEF&CC and before the revised layout plan of the proposed Tiger Safari at Pakhrau was approved by the CZA;

viii) then Forest Minister was instrumental in the planning and execution of illegal and unauthorized roads and buildings within the Corbett Tiger Reserve and in the Lansdowne Division as is evident from his notings in Government files and of him having supervised the illegal works executed by Sh. Kishan Chand, the then DFO and the stand of the Forest Minister against initiation of disciplinary proceedings including the proposed suspension of the then DFO, pursuant to the report of NTCA;

ix) large scale illegal felling of trees and breaking and clearing of forests in violation of the Forest (Conservation) Act, 1980 is not denied by the State Government though there is dispute with regard to the number of trees recorded to have

been felled in the Report of FSI using remote sensing technique;

x) while the Hon'ble High Court of Uttarakhand has suo moto taken serious note of the irregularities / illegalities based on reports which appeared in the media, the then Chief Wildlife Warden and the State Government did not act with the required alacrity on the reports sent by the then Field Director, Corbett Tiger Reserve on the illegal / irregular activities of the then DFO, Kalagarh Forest Division;

xi) large water bodies excavated and planned to be created as near to the tourist lodges being illegally constructed neither have approval from the Chief Wildlife Warden nor was there any budgetary provision. The sites have been selected near to the tourist lodges being built mainly with a view to attract the wildlife to facilitate tourism and not as part of habitat management interventions. Animals need secluded environs even to quench their thirst;

xii) the State Government has ordered vigilance enquiry into the illegalities / irregularities involved in all the activities in Corbett Tiger Reserve and the adjoining forest areas and FIR's have been filed by the Police Vigilance Wing. The Chief Wildlife Warden and the then DFO Kishan Chand have since been placed under suspension. Offences under Indian Forest

Act, 1927 and Wildlife (Protection) Act, 1972 have also been registered;

xiii) mandate to locate the Tiger Safari's within the buffer and fringe of the Tiger Reserves originates from the guidelines issued by the NTCA in 2012 and the proposals in this regard sought by NTCA from the States. Subsequently NTCA has issued guidelines on establishment of Tiger Safaris within the Tiger Reserve in the year 2016 and 2019. It is therefore imperative that NTAC guidelines issued in 2012, 2016 and 2019 in this regard are amended / withdrawn;

xiv) the guidelines of 2016 and 2019 relating to the selection of animals to the Tiger Safaris points to the serious flaws as well as glaring contradictions in these two guidelines. While the 2016 guidelines unequivocally prohibit sourcing of Zoo animals to the Tiger Safari, the 2019 guidelines mandate sourcing of Tigers to the Safaris only from zoo / captive source;

xv) establishment of Safaris is not a site specific activity and as observed by the CZA the zoos / safaris in wilderness areas are less accessible and more resource intensive. However according to CZA off - display facilities like Animal Rescue Centres have necessarily to be located near forest areas;

xvi) the objective of reducing the pressure on the core / critical Tiger Habitat by setting up Tiger Safaris in the buffer zone, especially in Tiger Reserves where the tourist carrying capacity has exceeded 100% is **'not'** likely to be achieved for the following reasons:

a) The number of tourists is likely to increase since the Tiger Safari adds to the attractiveness of such destinations;
b) Visitng tourists are there to enjoy the wilderness of the sanctuaries and are not there to only visit the safari;

xvii) zoos and safari are integral instruments to spread awareness among the masses on the importance of conservation of nature and to elicit public support to the cause of conservation. However, they shall not be located within the tiger habitat thereby endangering the life of the very same animals who are key players in the very ecosystem which are planned to be conserved; and

xviii) it is a well-accepted fact that zoo animals often harbour deadly diseases and are also a source of transmission of diseases to the wild animals despite the stringent conditions imposed by CZA. Keeping in view the pre-cautionary principles, setting up of Zoos / Safari's within the wild animal habitat are best avoided

it is recommended that this Hon'ble Court may consider directing / issuing

i) the NTCA to amend the NTCA guidelines 2019 relating to the establishment of Tiger Safaris by making it mandatory that

(a) Tiger Safaris are established only outside the notified Tiger Reserve and outside the natural habitat of Tigers and

(b) the tiger corridors and tiger dispersal routes shall always be avoided so as to ensure that the tiger habitat is not sacrificed for development of tourism;

ii) the NTCA to retain only the minimum area required for the Animal Rescue Centres in the proposed Tiger Safaris set up / being set up within the Tiger Reserve and order demolition and dismantling all the other structures not required for operating the Animal Rescue Centre and ensure that no tourism activity shall be permitted in any of the Animal Rescue Centres as provided in the Wildlife (Protection) Act, 1972;

iii) that the animal rescue centres are used only for Rescue and Rehabilitation of the injured / incapacitated animals from the same landscape where the Animal Rescue Centre has been set up and also impose a total prohibition on treating any Zoo / domestic animals in the Animal Rescue Centres set up within the Tiger Reserve;

iv) the State Government of Uttarakhand to dismantle / demolish all illegal structures constructed in the Tiger Safari and outside Tiger Safari, including the electrical cables between Saneh and Pakhrau;

v) the State Government and the Vigilance Department shall initiate / continue with the disciplinary proceedings against all the officers involved in the irregularities committed

a) in respect of establishment of Pakhrau Tiger Safari and
b) all other illegal activities carried out by Mr. Kishan Chand and his associates outside the proposed Pakhrau Tiger Safari;

vi) the State Government shall pursue action under the Indian (Forest) Act, 1927 and Wildlife (Protection) Act, 1972 against all accused persons including the government officials who perpetrated the crime;

vii) the State Government will file an action taken report on item (iv), (v) and (vi) above before this Hon'ble Court through the Central Empowered Committee within the next six months;

viii) the CZA shall not consider and approve establishment of Zoos and Safaris within the Tiger Reserve, Wildlife Sanctuaries and National Parks and along the animal corridors and animal dispersal routes;

ix) the MoEF&CC to review the guidelines issued under Forest (Conservation) Act, 1980 and Wildlife (Protection) Act, 1972 relating to setting up of Zoos and Safaris within the Tiger Reserve and Wildlife sanctuaries and amend the same so as to discourage use of wildlife habitat for wildlife tourism

activities which are non site specific. Any approvals given for setting up of zoos and safaris within the Tiger Reserves and Protected Area are withdrawn forthwith except to permit animal rescue activities involving rescue and rehabilitation of injured / incapacitated animals from the same land scape; and

x) notice to the then Forest Minister Dr. Harak Singh Rawat who is largely responsible for the mess created by Mr. Kishan Chand in Corbett Tiger Reserve, as brought out in this Report and take appropriate action after hearing the then Forest Minister.

This Hon'ble Court may please consider the above Report and may please pass appropriate order in the matter.

(Amarnatha Shetty)
Member Secretary

Dated : 24th January 2023

ANNEXURE-17

Office of the Principal Chief Conservator of Forests (HoFF), Uttarakhand
Tel.No. 0135-2746934, 2741461, Email: pccfuk@gmail.com

Letter No. P9/235 Dehradun, Dated, January 13– 2023

To,

The Dy. Inspector General of Forests (RT)
Ministry of Environment, Forests & Climate Change
5th Floor, Vayu Wing
Indira Paryavaran Bhavan, Jor Bag Road, Aliganj
New Delhi-110003

Sub: Furnishing of various information regarding visit of AGF (WL) to Corbett Tiger Reserve

Ref: Your letter No 17-15/2022-RT Dated 12th Jan 2023

Sir,

With respect to the above, the details of administrative action taken against various officers and staff in the Pakhro Tiger Safari matter is as follows:

S. No.	Name of the Officials	Designation	Action taken
1.	Sh. Rajiv Bhartari	PCCF (HoFF)	Removed from the post of PCCF (HoFF) vide Order dated 25.11.2021. The Show Cause Notice dated 24.05.2022 was issued against Sh. Rajiv Bhartari.
2.	Sh. J. S. Suhag	Chief Wildlife Warden (CWLW)	Removed from the extra charge of Chief Wild Life Warden vide Order dated 25.11.2021. Suspended vide

			Order dated 27.04.2022. Charge Sheet and Additional Charge Sheet issued against him on 17.05.2022 and 12.12.2022 respectively.
3.	Sh. Rahul	Director, Corbett Tiger Reserve	Removed and attached to the Forest HQ vide Order dated 27.04.2022. The Show Cause Notice dated 06.04.2022 was issued against Sh. Rahul. Charge Sheet issued against him on 01.09.2022.
4.	Sh. Kishan Chand	DFO, Kalagarh Tiger Reserve	Removed from the post and then Suspended vide Order dated 27.04.2022. Charge Sheet issued against him on 17.05.2022. Recently arrested by the Vigilance.
5.	Sh. Brij Bihari Sharma	Range Officer	Suspended vide Order dated 25.10.2021. Recently arrested by the Vigilance.
6.	Sh. S. M. Rawat	Dy. Range Officer	Suspended vide Order dated 23.09.2022.

(i) Various officials including the then Principal Chief Conservator of Forests (HoFF), Chief Wildlife Warden, Director, Corbett Tiger Reserve, Divisional Forest Officer, Kalagarh Tiger Reserve Division and Range Officer, Sonanadi Range and Pakhro unit of Kalagarh Tiger Reserve Division were moved out forthwith from their respective positions.

(ii) The Principal Chief Conservator of Forests (HoFF), vide letter no. 04/1-15 (HRD) dated 25.10.2021, has suspended Sri Brij Bihari Sharma, the then Range Officer, Sonanadi Range and Pakhro unit of Kalagarh Tiger Reserve Division and initiated disciplinary proceedings against him. He has since retired from service. Recently he has been arrested by the State Vigilance.

(iii) The State Government vide letter no. 426 dated 09.11.2021 has instituted an open Vigilance Enquiry against the erring officers in the matter.

(iv) In the backdrop of inquiry report submitted by the five-member committee, Sri Rahul the then Director Corbett Tiger Reserve was attached to the Forest HQ Dehradun vide Government order No. 476/GEN/X-1-2022-14(22)/2021 Dehradun dated 27.04.2022. He is presently posted in the Uttarakhand Forest Development Corporation.

(v) Disciplinary proceeding under relevant provisions of the All India Service (Discipline & Appeal) Rules, 1969 has been initiated against Sri Rahul for his role in the entire episode.

(vi) Pursuant to the inquiry report submitted by the five-member committee, the then Chief Wild Life Warden Mr. J. S. Suhag was suspended vide Government order 473/GEN/X-1-2022-02(10)/2021 T.C. Dehradun dated 27.04.2022 and disciplinary proceeding under relevant provisions of the AIS (Discipline & Appeal) Rules, 1969 has been initiated against him. He has since retired from service.

(vii) Pursuant to the inquiry report submitted by the five-member committee, the then DFO, Kalagarh Tiger Reserve Division, Mr. Kishan Chand also was suspended vide Government order 472/GEN/X-1-2022-02(12)/2021 Dehradun dated 27.04.2022 and disciplinary proceeding under relevant provisions of the AIS (Discipline & Appeal) Rules, 1969 has been initiated. He has since retired from service. Recently, he has been arrested by the State Vigilance.

(viii) Sri Surya Mohan Rawat, Dy. Ranger, Kalagarh Tiger Reserve Division has been placed under suspension by order of the PCCF (Wildlife) and Chief Wildlife Warden, Uttarakhand on 23rd September, 2022 for his lapses in this entire affair and departmental proceedings have been initiated against him.

(ix) Two officers namely Sri Kishan Chand, the then Divisional Forest Officer, Kalagarh Tiger Reserve Division and Sri Brij Bihari Sharma, the then Range Officer Sonanadi Range and Pakhro unit of Kalagarh Tiger Reserve Division have been arrested recently by the State Vigilance.

(x) Supplementary charge-sheets have been issued to Sri J.S. Suhag and Sri Kishan Chand in the matter of illegal tree felling. Supplementary charge-sheets are also being processed against some other officials in this regard.

(xi) In compliance to the recommendations of NTCA report, the illegal construction works that were objected upon in the NTCA and IRO site inspection report viz., constructions on the Kalagarh-Morghatti road, construction of buildings in Pakhro FRH Campus and Morghatti FRH Campus have been demolished and efforts initiated to eco-restore these areas including plantation and Soil & Moisture conservation works.

That it is thus submitted that the action of the State Government in this matter has been comprehensive and adequate.

Copies of the FIR filed in this matter by the Vigilance Directorate and the Status Report as submitted by the Director Vigilance in this matter to the State Govt. on 11th January, 2023 are also enclosed for your perusal please.

Encl: as above

Yours Sincerely,

13/1/23

Principal Chief Conservator of Forest (HoFF),
Dehradun, Uttarakhand.

Copy to:

PCCF(WL)/Chief WildLife Warden, Uttarakhand, Dehradun for information and necessary action.

ANNEXURE-18

हिन्दुस्तान

हरक ने कहा, दिल्ली में बैठे कथित पर्यावरण प्रेमी नहीं रोक पाएंगे टाइगर सफारी

मंत्री ने जांच के बीच अफसरों को दी क्लीन चिट

देहरादून | कार्यालय संवाददाता

कोई कितने ही विवाद कर ले, हम नियमों के तहत हर काम कर रहे हैं और करते रहेंगे। हमारे किसी अफसर ने कोई नियम विरुद्ध काम नहीं किया। इसी महीने के आखिर तक पाखरो में उत्तराखंड की पहली टाइगर सफारी शुरू कर देंगे। राजाजी पार्क में आशारोड़ी गेट के उद्घाटन अवसर पर सोमवार को वन मंत्री डॉ. हरक सिंह रावत ने यह बात कही।

पाखरो टाइगर सफारी में अफसरों पर तमाम आरोपों के बीच वन मंत्री डॉ. हरक सिंह उनके बचाव में आ गए हैं। उन्होंने डीएफओ कालागढ़ किशन चंद और निलंबित रेंजर ब्रिजबिहारी शर्मा की भी तारीफ की। जबकि इस मामले में दो वन अफसरों के जांच से इनकार के बाद सरकार विजिलेंस जांच बैठा चुकी है। एनटीसीए के दखल पर वहां अवैध निर्माण तोड़ा जा चुका है। हरक ने कहा कि कोशिश है कि 28 तक सफारी शुरू कर दी जाए। बकौल हरक, दिल्ली में बैठे कथित पर्यावरण प्रेमी जो चाहे कर लें मगर सफारी को शुरू होने से नहीं रोक सकते।

दून से ले सकेंगे राजाजी की सफारी का आनंद

पहली बार देहरादून से भी राजाजी पार्क में सफारी शुरू की गई है। अब तक सफारी के लिए ऋषिकेश या हरिद्वार जाना पड़ता था। पार्क निदेशक डीके सिंह ने बताया कि, अब आशारोड़ी गेट से भी जिप्सियां चलाई जाएंगी।

राजाजी पार्क के गेट देर से खुलने पर धरना

हरिद्वार। राजाजी टाइगर रिजर्व पार्क के गेट देरी से खोलने को लेकर चीला रेंज में जिप्सी मालिक और ड्राइवर धरने पर बैठ गए। गेट देर से खुलने के कारण 25 बुकिंग कैंसिल हुई। एक घंटे तक चले इस घटनाक्रम में फोन पर वन मंत्री के आश्वासन के बाद जंगल सफारी शुरू हो सकी। सूत्रों के अनुसार वनमंत्री को आशारोड़ी, रामगढ़ क्षेत्र में सफारी का शुभारंभ करना था। इसके बाद ही चीला समेत सभी पार्कों के गेट खोले जाने को कहा गया था। जिसके चलते चीला के रेंजर दोपहर तीन बजे पार्क का गेट खोलने पहुंचे। इससे नाराज लोग धरने पर बैठ गए।

अवैध निर्माण पर सुनवाई आठ दिसंबर को

कार्बेट टाइगर रिजर्व का मामला, कार्बेट फाउंडेशन सचिव को पक्षकार बनाने के निर्देश

जागरण संवाददाता, नैनीताल: हाई कोर्ट ने कार्बेट नेशनल पार्क में किए जा रहे अवैध निर्माण कार्य, सड़क और पुल बनाने के मामले में स्वत: संज्ञान वाली जनहित याचिका पर सुनवाई की। बुधवार को मुख्य न्यायाधीश न्यायमूर्ति आरएस चौहान व न्यायमूर्ति एनएस धानिक की खंडपीठ ने कार्बेट फाउंडेशन के सचिव को पक्षकार बनाने का आदेश दिया। इस मामले में अब अगली सुनवाई आठ दिसंबर को होगी। इस मामले से कार्बेट समेत वन विभाग मुख्यालय के अफसरों में खलबली मची है। कोर्ट ने इस मामले में केंद्र व राज्य सरकार से जवाब मांगते हुए पूछा है कि पार्क के कौन-कौन से स्थानों पर अवैध निर्माण किया गया है।

हाई कोर्ट ने एनटीसीए की रिपोर्ट व समाचार का लिया संज्ञान: दिल्ली निवासी गौरव बंसल ने दिल्ली हाई कोर्ट में जनहित याचिका दायर की थी। जिसमें कहा गया था सीटीआर के मोरघट्टी व पाखरो फारेस्ट रेस्ट हाउस के आसपास अवैध निर्माण किए जा रहे हैं। दिल्ली हाई कोर्ट ने इस मामले में राष्ट्रीय बाघ संरक्षण प्राधिकरण (एनटीसीए) को याचिकाकर्ता का प्रत्यावेदन निस्तारित करने के निर्देश दिए थे। एनटीसीए द्वारा अवैध निर्माणों की जांच के लिए कमेटी भी बनाई गई। कमेटी ने पाया कि पार्क क्षेत्र में होटल, भवन, पुल व सड़कों का अवैध तरीके से निर्माण किया गया है। रिपोर्ट में चीफ वार्डन वाइल्ड लाइफ को अवैध निर्माणों को हटाने व इसके जिम्मेदार अधिकारियों पर कार्रवाई करने के निर्देश दिए थे। रिपोर्ट में कहा गया था कि वन विभाग के अफसरों ने वाइल्ड लाइफ प्रोटेक्शन एक्ट 1972, इंडियन फारेस्ट एक्ट 1927 व वन संरक्षण अधिनियम 1980 का उल्लंघन किया है। 22 अक्टूबर को राष्ट्रीय बाघ संरक्षण प्राधिकरण के असिस्टेंट इंस्पेक्टर जनरल हेमंत सिंह की ओर से चीफ वाइल्ड लाइफ उत्तराखंड को पत्र भेजा गया था। जिसमें इस मामले में कार्रवाई के निर्देश दिए गए हैं। नैनीताल हाई कोर्ट ने इसी रिपोर्ट एवं प्रकाशित समाचार को स्वत: संज्ञान वाली जनहित याचिका के रूप में लिया है।

गले पड़ा नियमों की अनदेखी कर सुविधाएं जुटाना

जागरण संवाददाता, कोटद्वार: कोटद्वार से कार्बेट टाइगर रिजर्व का गेट खोलने संबंधी घोषणा के बाद नियमों को ताक पर रखकर किए गए निर्माण कार्य कालागढ़ टाइगर रिजर्व फारेस्ट के गले की फांस बन गए हैं। पर्यटक सुविधाओं के नाम पर आरक्षित वन क्षेत्र में हुए इन निर्माण कार्यों पर जहां विभागीय अधिकारियों ने आंखें दिखाई हैं, वहीं रिजर्व फारेस्ट के अधिकारियों को नौकरी बचाने के लिए एड़ियां रगड़नी पड़ रही हैं। बीते करीब पांच वर्षों से कार्बेट का प्रवेश द्वार कोटद्वार की ओर से खोले जाने की कवायद चल रही है। इसी क्रम में कोटद्वार में कार्बेट टाइगर रिजर्व का रिसेप्शन सेंटर खोलने के साथ ही कोटद्वार से हल्दूपड़ाव व पाखरो की सफारी भी शुरू की गई है। कालागढ़ टाइगर रिजर्व ने एक-डेढ़ साल के भीतर क्षेत्र में पर्यटक सुविधा जुटाने को कार्य शुरू किए। इसके तहत सेंधीखाल, कुगड्डा व मोरघट्टी में हट्स बनाने की तैयारी हुई। मोरघट्टी में चार हट्स बनाए गए और कुगड्डा में भी हट्स निर्माण का कार्य शुरू हुआ। जबकि, सेंधीखाल में जल्द निर्माण कार्य शुरू करने की योजना थी। दूसरी ओर, आरक्षित वन क्षेत्र में हुए ये निर्माण सवालों के घेरे में आ गए हैं। इसी साल सितंबर में टाइगर सफारी के निरीक्षण को पहुंची राष्ट्रीय बाघ संरक्षण प्राधिकरण (एनटीसीए) की टीम ने वन क्षेत्र में हो रहे निर्माण को अवैध करार देते हुए संबंधित अधिकारियों के खिलाफ कार्रवाई की संस्तुति की। साथ ही नैनीताल उच्च न्यायालय ने भी एनटीसीए की इस रिपोर्ट का स्वत: संज्ञान लेते हुए विभाग से मामले में जवाब मांगा।

लैंसडौन वन प्रभाग की भूमि पर भी अतिक्रमण

कालागढ़ टाइगर रिजर्व फारेस्ट ने लैंसडौन वन प्रभाग की भूमि पर भी पर्यटकों के लिए हट्स सहित अन्य सुविधाएं जुटाने की तैयारी कर दी थी। इस क्रम में बिना भूमि हस्तांतरण के प्रभाग की कोटड़ी रेंज में कोल्हू नदी के तट पर सनेह बच्चा पार्क में गड्ढे खोद कर निर्माण शुरू करने को कवायद हुई। लेकिन, लैंसडौन वन प्रभाग ने आपत्ति लगा दी। साथ ही प्रमुख वन संरक्षक राजीव भरतरी ने भी बीते दिनों कोटद्वार भ्रमण के दौरान निर्माण कार्य रोकने और खोदे गए गड्ढों में मिट्टी भरने के निर्देश दिए। यही नहीं, कालागढ़ टाइगर रिजर्व ने सिद्धबली मंदिर के पास लैंसडौन वन प्रभाग की ओर से बनाए गए बैंबू हट्स तोड़कर वहां पक्का निर्माण करवाना शुरू कर दिया।

कार्बेट के मोरघट्टी वन परिसर में चार आवासीय भवन ध्वस्त

एनटीसीए की फटकार के बाद हरकत में आया सीटीआर प्रशासन, कार्बेट के निदेशक की अगुवाई में कार्रवाई

अमर उजाला ब्यूरो/संवाद

देहरादून/कोटद्वार। राष्ट्रीय बाघ संरक्षण प्राधिकरण (एनटीसीए) की फटकार के बाद कार्बेट टाइगर रिजर्व (सीटीआर) प्रशासन हरकत में आ गया है।

एनटीसीए के दिशा-निर्देश बताते हुए शनिवार को कार्बेट टाइगर रिजर्व के अधिकारियों ने कालागढ़ टाइगर रिजर्व वन प्रभाग (केटीआर) के मोरघट्टी वन विश्राम गृह परिसर में निर्माणाधीन चार आवासीय भवन ध्वस्त कर दिया। इस मामले में वन विभाग को दस नवंबर तक नैनीताल हाईकोर्ट में भी जवाब दाखिल करना है। इधर, प्रमुख वन संरक्षक राजीव भरतरी ने इस मामले की विस्तृत जांच आईएफएस संजीव चतुर्वेदी को सौंपी है। सीटीआर के निदेशक राहुल शनिवार दिन में वन विभाग के लावलश्कर और जेसीबी मशीनों के साथ केटीआर के मोरघट्टी वन विश्राम गृह परिसर में पहुंचे। यहां उन्होंने निर्माणाधीन चार आवासीय भवनों को ध्वस्त कर दिया। निदेशक राहुल ने बताया कि एनटीसीए के निर्देश पर उन्होंने यह कदम उठाया है।

एनटीसीए का मानना है कि यह भवन पर्यटकों के लिए बनाए जा रहे हैं। हालांकि केटीआर के वन अधिकारियों के अनुसार यह भवन कर्मचारियों के आवास के रूप में बनाए जा रहे थे। निदेशक ने स्पष्ट किया कि ध्वस्त किए गए निर्माण कार्यों का टाइगर सफारी से कोई लेना देना नहीं है।

एनटीसीए की टीम पहले ही जांच कर सौंप चुकी है रिपोर्ट : इसकी जांच के लिए एनटीसीए की तीन सदस्यीय टीम ने गत 28 सितंबर को रामनगर और कालागढ़ होते हुए पाखरो और मोरघट्टी का निरीक्षण किया था। इस दौरान वन विभाग की टीम को स्थानीय अधिकारियों की ओर से सभी पत्रावलियां और अनुमति के दस्तावेज सौंपे गए।

हाईकोर्ट में 10 तक दाखिल करना है जवाब

नैनीताल हाईकोर्ट ने भी बीते 27 अक्तूबर को कार्बेट में अवैध निर्माण से संबंधित खबरों का स्वतः संज्ञान लेते हुए केंद्र और राज्य सरकार से 10 नवंबर तक जवाब मांगा है। इससे पूर्व एनटीसीए की तरफ से 22 अक्तूबर को शासन को पत्र लिखकर इस मामले में कार्रवाई के लिए कहा गया था। शासन की तरफ से 29 अक्तूबर को इस मामले में प्रमुख वन संरक्षक राजीव भरतरी को उचित कार्रवाई कर निर्णय लेने के लिए अधिकृत किया था।

मामले की जांच किए जाने के लिए मुख्य वन संरक्षक संजीव चतुर्वेदी को जांच अधिकारी बनाया गया है। उन्हें इस मामले में दो हफ्ते के भीतर अपनी रिपोर्ट पेश करने के लिए भी कहा गया है। – राजीव भरतरी, प्रमुख वन संरक्षक (हॉफ)

अनुमति से अधिक संख्या में पेड़ काटे जाने का आरोप

कार्बेट टाइगर रिजर्व के केटीआर वन प्रभाग के पाखरों रेंज में टाइगर सफारी का निर्माण कार्य चल रहा है। निर्माण के लिए अनुमति (163) से अधिक संख्या में पेड़ काटे जाने, कालागढ़ टाइगर रिजर्व प्रभाग के पाखरों वन विश्राम गृह और कालागढ़ वन विश्राम गृह के बीच अवैध निर्माण, पाखरों से कालागढ़ के बीच सड़क पर कल्वर्ट बनाने और जलाशय का निर्माण आदि की शिकायतें हैं।

उत्तराखंड जागरण

देहरादून, 7 नवंबर, 2021 दैनिक जागरण 5

अवैध कटान व निर्माण प्रकरण : मसला एक, दो-दो जांच अधिकारी, नतीजा निकलने पर फिर भी संशय

नियमों का लबादा ओढ़े अफसर जांच का भी कर रहे बंटवारा

राज्य ब्यूरो, देहरादून: वन विभाग में इन दिनों अजीबोगरीब स्थिति पैदा हो गई है। कार्बेट टाइगर रिजर्व के अंतर्गत कालागढ़ टाइगर रिजर्व वन प्रभाग में अवैध कटान व निर्माण के प्रकरण में आला अधिकारी आमने-सामने हैं। एक-दूसरे को चुनौती देते दिख रहे हैं। मसला यह कि जांच कराने का अधिकार किसे है और किसे नहीं। इसको लेकर अधिकारों की लड़ाई भी सतह पर आ गई है। विभागीय मंत्री के सुर भी कमोबेश ऐसे ही सुनाई पड़ रहे हैं। नतीजतन जांच को दिशा तय नहीं हो पा रही है। विभाग में चल रही यह खींचतान कई सवालों को जन्म दे रही है। यह स्थिति तब है जब मामला अदालत में विचाराधीन है। एनटीसीए भी प्रकरण की जांच कर कार्रवाई के निर्देश दे चुका है।

यह है मामला

कालागढ़ टाइगर रिजर्व के कार्बेट जोन पखरो में वन विभाग 106 हेक्टेयर क्षेत्र में टाइगर सफारी का निर्माण करा रहा है। इसके तहत वहां दो टाइगर बाड़े, म्यूजियम, जलाशय का निर्माण समेत अन्य कार्य चल रहे हैं। जुलाई में बात सामने आई कि टाइगर सफारी के लिए स्वीकृत से अधिक पेड़ काटे गए हैं। इसी बीच पखरो वन विश्राम गृह से लेकर कालागढ़ वन विश्राम गृह तक अवैध निर्माण की बात सामने आई। मामला दिल्ली उच्च न्यायालय में गया तो राष्ट्रीय बाघ संरक्षण प्राधिकरण (एनटीसीए) की टीम ने मौका मुआयना किया। एनटीसीए की जांच रिपोर्ट में अवैध कटान, ब्लैक टिंबर व प्रशासनिक स्वीकृति के निर्माण, कागजों में हेरा-फेरी की पुष्टि हुई। एनटीसीए ने प्रकरण में दोषी अधिकारियों के खिलाफ कार्रवाई के निर्देश दिए हैं।

सोमवार तक हटाए जा सकते हैं कई अधिकारी

कार्बेट टाइगर रिजर्व में अवैध कटान व निर्माण का प्रकरण संज्ञान में आने के बाद एनटीसीए ने अपनी जांच रिपोर्ट में प्रकरण की विजिलेंस जांच कराने पर भी जोर दिया है। मामले की गंभीरता को देखते हुए हाल में ही कालागढ़ टाइगर रिजर्व वन प्रभाग के डीएफओ, कार्बेट टाइगर रिजर्व के निदेशक, मुख्य वन्यजीव प्रतिपालक को हटाने संबंधी फाइल तैयार की गई। बाद में इसमें विभाग प्रमुख का नाम भी शामिल कर लिया गया। सूत्रों के मुताबिक उच्च स्तर से अनुमोदन मिल चुका है, लेकिन अभी इस पर कार्रवाई नहीं हुई है। अपर मुख्य सचिव वन आनंद बर्द्धन ने बताया कि इस प्रकरण में प्रक्रिया चल रही है। सोमवार तक कोई निर्णय होने की संभावना है।

यहां फंसा है पेंच

अवैध कटान व निर्माण से जुड़े इस मामले में संबंधित अधिकारियों पर दोष का निर्धारण किया जाना है। इसके लिए जांच कराई जानी है। इस कड़ी में वन विभाग के मुखिया प्रमुख मुख्य वन संरक्षक राजीव भरतरी ने प्रकरण की जांच मुख्य वन संरक्षक संजीव चतुर्वेदी को सौंप दी। उन्हें दो सप्ताह के भीतर जांच कर दोषी अधिकारियों के विरुद्ध कार्रवाई की संस्तुति देने को कहा गया है। वहीं मुख्य वन्यजीव प्रतिपालक जेएस सुहाग ने इसे उनके अधिकार क्षेत्र का मामला बताया और कहा कि प्रकरण की जांच वह अपर प्रमुख मुख्य वन संरक्षक वीके गागट को पहले ही सौंप चुके हैं। हालांकि, गागट का कहना है कि उन्हें इस बारे में कोई आदेश नहीं मिला है। वन मंत्री डा हरक सिंह रावत ने कहा कि यह प्रकरण वन्यजीव परिक्षेत्र का है और जांच कराने का अधिकार मुख्य वन्यजीव प्रतिपालक को ही है, विभाग के मुखिया को नहीं। दूसरी तरफ अपर मुख्य सचिव वन आनंद बर्द्धन प्रकरण में दो-दो जांच की जानकारी होने से अनभिज्ञता जता रहे हैं। साथ ही कहते हैं कि जो सही होगा, वही जांच करेगा।

मोरघट्टी में ध्वस्त किए अवैध निर्माण

कालागढ़ टाइगर रिजर्व वन प्रभाग के अंतर्गत मोरघट्टी में जिस भवन का निर्माण कराया जा रहा था, उसे विभाग ने ध्वस्त कर दिया है। बताते हैं कि इसके लिए तिथि व प्रशासनिक स्वीकृति तक नहीं ली गई थी। बजट की प्रत्याशा में यह निर्माण कराया जा रहा था।

अवैध कटान व निर्माण से जुड़े इस प्रकरण में शासन ने उन्हें जांच कराने के निर्देश दिए थे। इसी कड़ी में मुख्य वन संरक्षक संजीव चतुर्वेदी को जांच अधिकारी नामित किया गया है। उन्हें इस प्रकरण के साथ ही तेसडीन वन प्रभाग के अंतर्गत सन्हेह वन विश्राम भवन परिसर में हुए निर्माण कार्यों की जांच को भी कहा गया है।

राजीव भरतरी, प्रमुख मुख्य वन संरक्षक

एनटीसीए ने मुख्य वन्यजीव प्रतिपालक को जांच कराने को कहा है। इसे देखते हुए अपर प्रमुख मुख्य वन संरक्षक वीके गागट को जांच सौंपी गई है। उन्हें सप्ताहभर के भीतर रिपोर्ट देने को कहा गया है।

जेएस सुहाग, मुख्य वन्यजीव प्रतिपालक

एनटीसीए की रिपोर्ट से ऐसा लग रहा है, मानो यह किसी एनजीओ की रिपोर्ट हो। राज्य सरकार इस पर स्टैंड लेगी। जहां तक मामले की जांच का सवाल है तो यह क्षेत्र वन्यजीव परिक्षेत्र के अंतर्गत है। इसकी जांच कराने का अधिकार मुख्य वन्यजीव प्रतिपालक को ही है। यदि विभाग प्रमुख को जांच करानी थी तो उन्हें मुख्य वन्यजीव प्रतिपालक से सलाह लेनी चाहिए थी।

डा हरक सिंह रावत, वन मंत्री

ANNEXURE-19

टाईगर कंजरवेशन फाउण्डेशन फॉर सी0टी0आर0 की शासी निकाय की 06वीं बैठक का कार्यवृत्त

मंगलवार, 21 जुलाई, 2020

स्थान – कोटद्वार

टाईगर कन्जरवेशन फाण्डेशन फॉर सी0टी0आर0 की शासी निकाय की दिनांक 21.07.2020 को कोटद्वार में आहूत 06 वीं बैठक का कार्यवृत्त

बैठक में उपस्थित शासी निकाय के सदस्यों की सूची संलग्न है।

अध्यक्ष महोदय की अनुमति से टाइगर कन्जरवेशन फाउण्डेशन फॉर सी0टी0आर0 की 6वीं बैठक को प्रारम्भ किया गया। बैठक के प्रारम्भ में निदेशक, कार्बेट टाइगर रिजर्व द्वारा अध्यक्ष, शासी निकाय, मा0 विधायक लैन्सडौन, सदस्य सचिव मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड एवं उपस्थित सभी सदस्यों का स्वागत करते हुये टाइगर कन्जरवेशन फाउण्डेशन फोर सी0टी0आर0 के गठन एवं उददेश्यों पर प्रकाश डाला गया। तत्पश्चात् मा0 अध्यक्ष महोदय की अनुमति से शासी निकाय की विगत बैठक की अनुपालन एवं इस बैठक के विभिन्न एजेण्डा बिन्दुओं पर क्रमवार प्रस्तुतीकरण किया गया।

एजेण्डा बिन्दु सं0–01 : टाईगर कन्जरवेशन फाउण्डेशन फॉर सी0टी0आर0 की शासी निकाय की दिनांक 22 अक्टूबर, 2019 को आयोजित बैठक के बिन्दुओं पर अनुपालन आख्या।

माननीय वन एवं पर्यावरण मंत्री जी, उत्तराखण्ड की अध्यक्षता में दिनांक 22 अक्टूबर, 2019 को आयोजित टाईगर कन्जरवेशन फाउण्डेशन फॉर सी0टी0आर0 की शासी निकाय की बैठक में लिये गये निर्णयों पर अनुपालन आख्या निम्नानुसार है:–

एजेण्डा	निर्णय
निदेशक/सदस्य द्वारा विगत बैठक में आय बढ़ाने से सम्बन्धित लिये गये निर्णयों पर अनुपालन आख्या प्रस्तुत की गयी। विगत बैठक में लिये गये निर्णयों में के कार्यवृत्त के अनुसार में फाउण्डेशन बढ़ाने हेतु फाउण्डेशन की आय को फाउण्डेशन में 100 प्रतिशत जमा करने का प्रस्ताव पुनः बैठक में रखा गया। जिसका अनुमोदन अध्यक्ष शासी ईकाई व समस्त उपस्थित सदस्यों द्वारा किया गया। निदेशक/सदस्य द्वारा बैठक में टाइगर रिजर्व की आय बढ़ाने हेतु पर्यटन वन विश्राम भवनों की दरों में वृद्वि का प्रस्ताव रखा गया। सदस्य सचिव शासी निकाय द्वारा नियमानुसार प्रस्ताव प्रस्तुत करने के निर्देश दिये गये।	शासी निकाय द्वारा पुनः शासन को कार्बेट टाइगर रिजर्व की समस्त आय को फाउण्डेशन में जमा करने के सम्बन्ध में अनुरोध करने हेतु सर्वसम्मति से प्रस्ताव पारित किया गया। इसके अतिरिक्त शासी निकाय द्वारा चौथी बैठक में पारित किये गये वन विश्राम भवनों की दरों को तत्काल लागू करने हेतु आवश्यक कार्यवाही करने के दिशा–निर्देश दिये गये।
सदस्य सचिव शासी निकाय द्वारा विगत वर्ष में ई0डी0सी0 में व्यय धनराशि की समीक्षा कर इस धनराशि को और अधिक व्यय करने की आवश्यकता बतायी। अवगत कराया की ई0डी0सी0 में फाउण्डेशन की आय का 20 प्रतिशत धनराशि व्यय की जाये। उपस्थित सभी सदस्यों द्वारा इसमें सहमति व्यक्त की गयी। सदस्य सचिव, शासी निकाय द्वारा फाउण्डेशन में वर्ष 2019–20 के दौरान आयोजित किये जाने वाले शौक्षिक भ्रमण का कार्यक्रम निधारित करने हेतु निर्देशित किया गया।	शासी निकाय द्वारा फाउण्डेशन के माध्यम से ई0डी0सी0 को दिये जा रहे सहायता पर संतोष व्यक्त किया गया एवं यह भी निर्देश दिये गये कि विभिन्न ई0डी0सी0 को उनकी आवश्यकता एवं विभिन्न स्रोतों से प्राप्त हो रही अनुदान के अनुसार धनराशि दी जाय। इसके अतिरिक्त ई0डी0सी0 में आवश्यक धनराशि सीधे अनुदान के रूप में न देकर विभिन्न कार्यो को प्राथमिकता के आधार पर कराने पर भी बल दिया गया। इसके अतिरिक्त ई0डी0सी0 में कराये गये विभिन्न कार्यो को संकलित कर बुकलेट बनाई जाय।

एजेण्डा	निर्णय
निदेशक/सदस्य द्वारा फाउण्डेशन का वर्ष 2019–20 हेतु विभिन्न कार्यमदों का विवरण प्रस्तुत किया गया। सदस्य सचिव द्वारा सूचित किया गया कि वर्तमान में फाउण्डेशन के कोष में वित्तीय वर्ष 2019–20 हेतु धनराशि उपलब्ध नहीं है। धनराशि प्राप्त होने के पश्चात् विस्तृत ए0पी0ओ0 बनाकर प्रस्तुत किया जाये।	टाइगर कंजरवेशन फाउण्डेशन को अनुदान के रुप में रु0 10.00 करोड़ की धनराशि राज्य सरकार से कार्बेट टाइगर रिजर्व के माध्यम से प्राप्त हुई है। प्राप्त धनराशि की कार्य योजना प्रस्तुत की गयी, जिसमें विस्तृत विचार–विमर्श किया गया है, जिसका उल्लेख एजेण्डा सं0–3 में है।
सदस्य सचिव, शासी निकाय द्वारा बैठक में प्रस्ताव रखा गया की फाउण्डेशन के उददेश्य पूर्ण करने हेतु कराये जा रहे विभिन्न कार्यों को जन–जन तक पहुचाने हेतु प्रचार–प्रसार कार्य किया जाये। कार्बेट टाइगर रिजर्व की टी0सी0पी0 में 62 गांव हैं। वर्तमान में जो गांव उत्तर प्रदेश के अन्तर्गत आते है, उनको हटाकर, शेष गांव में ई0डी0सी0 गठित कर उनके माईक्रोप्लान बनाये जाने हेतु निर्णय लिये गये।	कार्बेट टाइगर रिजर्व के अन्तर्गत वर्तमान में 43 ई0डी0सी0 का संचालन किया जा रहा है। शेष ग्रामों में ई0डी0सी0 के गठन करने की कार्यवाही तीव्र करने के निर्देश दिये गये।
निदेशक/सदस्य, कार्बेट टाइगर रिजर्व द्वारा ईको डवलपमैन्ट ग्रामों में मानव वन्यजीव संघर्ष न्यूनीकरण हेतु वालेण्टरी विलेज वन्यजीव प्रोटेक्शन फार्स का गठन किये जाने हेतु प्रस्ताव रखा गया।	कार्बेट टाइगर रिजर्व के अन्तर्गत रामनगर टाइगर रिजर्व, प्रभाग में 85 युवक/युवतियां व कालागढ टाइगर रिजर्व, प्रभाग में 47 युवक/युवतियों को चयन हेतु नामित किया गया था। चयन प्रकिया के उपरान्त रामनगर टाइगर रिजर्व, प्रभाग के अन्तर्गत 51 व कालागढ टाइगर रिजर्व, प्रभाग के अन्तर्गत 47 कुल 98 युवक/युवतियों का अन्तिम रुप से चयन किया गया है। कोविड–19 के सम्बन्ध में विभिन्न दिशा–निर्देश को ध्यान में रखते हुये प्रशिक्षण कार्यक्रम आयोजित करने के निर्देश दिये गये।
अध्यक्ष शासी निकाय द्वारा कार्बेट टाइगर रिजर्व के अन्तर्गत वन्यजीवों की सुरक्षा, मानव वन्यजीव संघर्ष, वनाग्नि रोकथाम, अवैध शिकार रोकथाम आदि में शहीद अधिकारी/कर्मचारी एंव दैनिक श्रमिकों को मुआवजे के रुप में रु0 5.00 लाख की धनराशि टाईगर कंजरवेशन फाउण्डेशन फॉर सी0टी0आर0 से दिये जाने हेतु निर्णय लिया गया।	शासी निकाय द्वारा यह निर्णय लिया गया कि प्राकृतिक आपदा नियमावली के तहत रू0 4.00 लाख राज्य सरकार द्वारा एवं रू0 1.00 लाख फाउण्डेशन से दिये जाने पर प्रस्ताव पारित किया गया। इसके अतिरिक्त कार्बेट टाइगर रिजर्व में कर्मचारियों/दैनिक श्रमिकों के घायल होने की अवस्था में विभिन्न व्यय हेतु रू0 10.00 लाख की निधि देने पर सहमति व्यक्त की गई।
सदस्य सचिव शासी निकाय द्वारा प्रस्ताव रखा गया कि फाउण्डेशन के लिए अलग से एक बहुददेश्य भवन का निर्माण कराया जाये व फाउण्डेशन कार्यों को सु–व्यवस्थित रुप से चलाने हेतु आउटसोर्सिंग के माध्यम से शिक्षित/कुशल कर्मचारी रखे जाये।	वर्ष 2020–21 के प्रस्तावित ए0पी0ओ0 में कार्य प्रस्तावित है, जिस पर शासी निकाय द्वारा सहमति व्यक्त की गयी।
अध्यक्ष शासी निकाय द्वारा रामनगर/कोटद्वार क्षेत्र में पर्यटन हेतु रामनगर क्षेत्र के लिए पूर्व में अनुमोदित 50 अतिरिक्त वाहनों के अतिरिक्त रामनगर/कोटद्वार क्षेत्र के लिए उपलब्धता के अनुसार 35 अतिरिक्त वाहनों का रजिस्ट्रेशन करने का निर्णय लिया गया।	कार्बेट टाइगर रिजर्व के अन्तर्गत रामनगर टाइगर रिजर्व प्रभाग हेतु 25 अतिरिक्त वाहनों का पंजीकरण को अनुमोदित किया गया।

एजेण्डा	निर्णय
कार्बेट टाइगर रिजर्व के अन्तर्गत पर्यटन को प्रभावी बनाने के उददेश्य से रामनगर क्षेत्र हेतु 25 अतिरिक्त व पाखरौ क्षेत्र हेतु 20 अतिरिक्त नेचर गाईड रखे जाने का निर्णय लिया गया।	गाईड चयन की प्रकिया के सन्दर्भ में निदेशक कार्बेट टाइगर रिजर्व द्वारा उप निदेशक, कार्बेट टाइगर रिजर्व की अध्यक्षता में समिति द्वारा कार्यवाही करने हेतु निर्देश दिये गये।
कार्बेट टाइगर रिजर्व के अन्तर्गत शोध कार्य हेतु पूर्व की भांति 02 शोधकर्ता निर्धारित मानको को पूर्ण करने के उपरान्त कार्बेट टाइगर रिजर्व में वन्यजीव/बाघ शोध हेतु रखने का निर्णय लिया गया।	शासी निकाय द्वारा इस सम्बन्ध में त्वरित कार्यवाही करने के निर्देश दिये गये।
कार्बेट टाइगर रिजर्व के अन्तर्गत वन्यजीवों की सुरक्षा एवं गश्त कार्य हेतु 05 अतिरिक्त वाहनो को क्रय करने का प्रस्ताव प्रस्तुत करने हेतु निर्देशित किया गया।	शासी निकाय द्वारा इस वर्ष प्रस्तावित लगभग 10 वाहनों के निष्प्रयोज्य घोषित किये जाने के क्रम में आवश्यकतानुसार 5 वाहन क्रय करने के सम्बन्ध में सहमति व्यक्त की गई।
अध्यक्ष शासी निकाय द्वारा मैदावन गेट को खोलने हेतु उक्त प्रस्ताव में नियमानुसार कार्यवाही करने पर सहमति व्यक्त की गयी।	काण्डा से ढिकाला प्रवेश मार्ग को पर्यटन हेतु पुनः प्रयोग में लाने हेतु शासी निकाय द्वारा सहमति व्यक्त की गई है।
अध्यक्ष शासी निकाय द्वारा प्रस्ताव रखा गया कि स्किल कौशल विकास योजना के तहत 200 नेचर गाईड, 50 वाईल्ड लाईफ फोटोग्राफर को कालागढ प्रशिक्षण संस्थान में प्रशिक्षण कराया जायेगा प्रशिक्षण का समस्त भुगतान कौशल विकास योजना के तहत किया जायेगा। इस पर सभी सदस्यों द्वारा सहमति व्यक्त की गयी।	कार्बेट वन्यजीव प्रशिक्षण केन्द्र कालागढ में प्रशिक्षण कार्यकम किया जाना अपेक्षित है। कोविड–19 के विभिन्न दिशा–निर्देशों को ध्यान में रखते हुये प्रशिक्षण कार्यक्रम वर्तमान में स्थगित रखने के निर्देश दिये गये।

एजेण्डा बिन्दु सं0–02 : टाईगर कन्जवेशन फाउण्डेशन फॉर सी0टी0आर0 में वर्ष 2019–20 के दौरान गतिविधियां एवं व्यय का विवरण।

मद सं0	कार्य का नाम	व्यय धनराशि (लाख में)
फाउण्डेशन	ईको विकास समितियों हेतु अनुदान आदि	48.00
	आवासीय परिसर, विभिन्न चौकियों एवं एण्टी पोचिंग कैम्पों में मूलभूत सुविधाएं उपलब्ध कराने एवं मरम्मत हेतु कार्य आदि	191.20
	आई.टी. सैल हेतु विभिन्न उपकरणों का क्रय तथा मरम्मत कार्य आदि	1.75
	स्पेशल आपरेशन ग्रुप के कार्यक्रमों (गुप्त सूचनाओं का संग्रहण) के संचालन हेतु।	7.50
	विभिन्न वन विश्राम भवनों, ईको टूरिज्म संबंधित रंगाई–पुताई, मरम्मत एवं सोलर व्यवस्था तथा विभिन्न सामग्री क्रय कार्य व कार्बेट टाइगर रिजर्व में निगरानी प्रबन्ध व्यवस्था का उच्चीकरण।	131.04
	विभिन्न कार्यालय एवं भवनों का उच्चीकरण कार्य	26.50
	रैस्क्यू रिहेबिलिटेशन सेंटर के लिए आर्किट्रेक्चर डिजाईन एवं मूलभूत विकास।	10.00
	वन्यजीवों से सुरक्षा हेतु सोलर फैन्सिंग कार्य	2.62
	वन्यजीवों की सुरक्षा हेतु लैन्टाना उन्मूलन कार्य/ग्रासलैण्ड का विकास	10.00
	फलैक्सी फण्ड	50.06
	सुरक्षा, वन मोटर मार्ग, बटियॉ मरम्मत, पानी आपूर्ति कार्य आदि।	6.90
	अध्ययन भ्रमण/प्रचार–प्रसार, जन जागरूकता कार्यक्रमों का आयोजन आदि।	0.86
	धनगढ़ी नेचरशॉप/बैम्बो हट का जीर्णोद्धार एंव उच्चीकरण का कार्य	10.00
	अन्य व्यय/अन्य विशेष कार्य (वन्यजीव)/राजकीय कार्यों में घायल/मृत अधिकारी/कर्मचारियों को सहायता राशि	2.00
	अन्य आकस्मिक व्यय आदि	60.82
	कुल योग	559.25

सभी सदस्यों द्वारा टाइगर कंन्जरवेशन फाउण्डेशन मद से व्यय धनराशि एवं उसके सापेक्ष किये गये कार्यो की सराहना की गयी। इसके अतिरिक्त वर्ष 2019–20 तक की समस्त ऑडिट रिपोर्ट प्रस्तुत की गई। शासी निकाय द्वारा समस्त ऑडिट रिपोर्ट को अनुमोदित किया गया एवं निर्देशित किया गया कि आगामी वर्षो में भी वन चौकियों में आवश्यक सुधार कार्य, सोलर उर्जा, पर्यटन प्रबन्धन हेतु उत्कृष्ट कार्य किये जाय।

टाईगर कंजरवेशन फाउण्डेशन फॉर सी0टी0आर0

एजेण्डा बिन्दु सं0–03 : टाईगर कन्जरवेशन फाउण्डेशन फॉर सी0टी0आर0 में वर्ष 2020–21 के दौरान प्रस्तावित गतिविधियों एवं व्यय का बजट/वार्षिक प्लान ऑफ ऑपरेशन।

कार्य मद	कार्य का नाम	कुल व्यय (रू0 लाख में)
पर्यटकों को वापस की जाने वाली धनराशि	पर्यटकों को आरक्षित परिमट की धनराशि को वापस किया जाना।	105.74
ई0डी0सी0 अनुदान	ईको विकास समितियों हेतु अनुदान एवं अन्य विकास कार्य।	140.00
कार्बेट टाइगर रिजर्व की सुरक्षा व्यवस्था को सुदृढ करना	आवासीय परिसर, चौकियों एवं एण्टी पोचिंग कैम्पों में मूलभूत सुविधाएं उपलब्ध कराने एवं मरम्मत इत्यादि कार्य हेतु।	150.00
	पैट्रोलिंग कार्य हेतु 02 ए.टी.वी. एवं अन्य वाहन क्रय।	49.26
	गश्ती पेट्रोलियम वाहनों हेतु ईंधन/मरम्मत कार्य आदि।	20.00
	स्पेशल आपरेशन ग्रुप के कार्यक्रमों (गुप्त सूचनाओं का संग्रहण) के संचालन हेतु।	10.00
	कार्यालय एवं फाउण्डेशन का निर्माण एवं उच्चीकरण कार्य आदि।	50.00
मानव वन्यजीव संघर्ष, पर्यटन, शोध एंव अनुश्रवण, प्रशिक्षण कार्यों हेतु	विभिन्न वन विश्राम भवनों का उच्चीकरण एवं मरम्मत कार्य।	30.00
	धनगढी म्यूजियम हेतु थ्री डी मूवी क्रय।	20.00
	कार्बेट टाइगर रिजर्व के अर्न्तगत विभिन्न साईनेज का उच्चीकरण।	20.00
	शोध एवं अनुश्रवण कार्य।	10.00
	संचार व्यवस्था, आपदा प्रबन्धन, अपरिहार्य कार्य हेतु 02 जे.सी.बी. का क्रय।	60.00
	पाखरौ टाइगर सफारी हेतु।	50.00
	पाखरौ क्षेत्र में सुरक्षा हेतु विभिन्न अवस्थापना।	50.00
	पाखरौ क्षेत्र में इण्टरपीटेशन सेंटर/म्यूजियम।	50.00
	पाखरौ क्षेत्र में चौड सुधार एवं जल संवर्धन कार्य।	50.00
प्रचार–प्रसार एवं प्रशासनिक कार्यों हेतु	मानव वन्यजीव संघर्ष/मुठभेड में मारे गये कर्मचारियों हेतु अनुदान।	10.00
	मानव वन्यजीव संघर्ष/मुठभेड/वनाग्नि में घायल हुये कर्मचारियों के ईलाज हेतु कामगार समिति को अनुदान।	10.00
	प्रचार–प्रसार, जन जागरूकता कार्यक्रमों का आयोजन आदि।	10.00
	अति विशिष्ठ एवं विशिष्ठ अतिथियों के आगमन, भ्रमण पर शिष्टाचार व्यय।	10.00
	कालाढूंगी म्यूजियम का उच्चीकरण कार्य आदि।	25.00
	ढिकाला स्थित मुख्य वन्यजीव प्रतिपालक हट का उच्चीकरण कार्य।	25.00
	कालागढ वन प्रभाग की अवशेष देयता।	20.00
	प्रशासनिक व्यय।	25.00
कुल योग		**1000.00**

एजेण्डा बिन्दु सं0–04 : का0टा0रि0 के ईको डेवलपमेंट ग्रामों में ईको विकास कार्यक्रम।

मा0 मुख्यमंत्री उत्तराखण्ड की अध्यक्षता में दिनांक 31 अगस्त 2019 को सम्पन्न उत्तराखण्ड राज्य वन्यजीव बोर्ड की 13वीं बैठक के कार्यवृत्त के एजेण्डा बिन्दु सं0–09 में संरक्षित क्षेत्रों के भीतर एवं निकटस्थ गांव में ईको डेवलपमेंट कार्य पुर्नजीवित करने का प्रस्ताव अनुमोदित किया गया है। शासी निकाय द्वारा यह निर्देशित किया गया कि सम्पूर्ण धनराशि अनुदान के रूप में देने की बजाय कुछ धनराशि विभाग द्वारा ई0डी0सी0 में आवश्यकता अनुसार कार्य कराने में भी व्यय किया जाना चाहिए।

एजेण्डा बिन्दु सं0–5 : का0टा0रि0 के कार्यरत कर्मचारियों व दुर्घटनाग्रस्त कर्मचारियों हेतु स्टाफ वेलफेयर।

कार्बेट टाइगर रिजर्व में कार्यरत विभिन्न कर्मचारियों/दैनिक श्रमिकों के वन एवं वन्य जीव एवं वनाग्नि से सम्बन्धित दुर्घटना में मृत्यु होने की दशा में रू0 4.00 लाख राष्ट्रीय आपदा प्रबन्धन मद व रू0 1.00 लाख धनराशि फाउण्डेशन से सहायता के रूप में प्रदान की जायेंगी। इसके अतिरिक्त उपरोक्तानुसार घायलों के उपचार हेतु रू0 10.00 लाख की निधि कामगार समिति को देने पर सहमति व्यक्त की गयी है।

एजेण्डा बिन्दु सं0–06 : पर्यटन को बढ़ाने हेतु विभिन्न वन विश्राम भवनों में शौचालय/स्नानघर की मरम्मत व सोलर प्लांट, सोलर फैन्सिंग, आदि विविध कार्य किया जाना।

कालागढ़ टाइगर रिजर्व प्रभाग में विभिन्न विश्राम गृहों के अच्छी स्थिति नही है। रथुवाढाव, काण्डा, मुण्डियापानी आदि विभिन्न विश्राम गृहों के विशेष मरम्मत पर रू0 30.00 लाख व्यय हेतु सहमति व्यक्त की गयी। इसके अतिरिक्त ढिकाला स्थित मुख्य वन्यजीव प्रतिपालक हट के जीर्णोद्धार हेतु रू0 25.00 लाख की सहमति दी गयी है। उक्त कार्यो को विभागीय रूप से सम्पादित करने हेतु सहमति दी गयी।

एजेण्डा बिन्दु सं0–07 : कार्बेट टाइगर रिजर्व के अन्तर्गत कांडा से फुलई होते हुए ढिकाला क्षेत्र में पर्यटन हेतु प्रवेश मार्ग प्रारम्भ करना।

काण्डा से फुलई होते हुये ढिकाला मार्ग 2010 से क्षतिग्रस्त था। हाल में इस मार्ग का जीर्णोद्धार किया गया है। पूर्व मे इस मार्ग से ढिकाला क्षेत्र हेतु पर्यटन प्रवेश अनुमन्य था। पुनः इस मार्ग को पर्यटन हेतु खोलने का प्रस्ताव रखा गया जिससे शासी निकाय द्वारा सर्वसम्मति से अनुमोदित किया गया।

एजेण्डा बिन्दु सं0–08 : झिरना एवं कालाढूंगी कैण्टीन संचालन।

झिरना वन विश्राम गृह एवं कालाढूंगी/धनगढ़ी म्यूजियम में कैण्टीन संचालन का कार्य टाइगर कन्जरवेशन फाउण्डेशन फॉर सी0टी0आर0 के माध्यम से कराया जाना अनुमोदित किया गया।

एजेण्डा बिन्दु सं0–09 : कार्बेट टाइगर रिजर्व, रामनगर के अन्तर्गत कालाढूंगी म्यूजियम का जीर्णोद्धार व उच्चीकरण/सौदर्यकरण कार्य।

कार्बेट टाइगर रिजर्व के अन्तर्गत कालाढूंगी म्यूजियम में जीर्णोद्धार एवं ध्वनि एवं प्रकाश पद्धति से फिल्मांकन का कार्य अनुमोदित किया गया। इसके अतिरिक्त धनगढ़ी म्यूजियम में नव स्थापित थ्री डी थियेटर हेतु दो थ्री डी मूवी का क्रय अनुमोदित किया गया।

एजेण्डा बिन्दु सं0–10 : टाईगर कंजरवेशन फाउण्डेशन फॉर सी0टी0आर0 हेतु 02 प्रसिद्ध वैज्ञानिकों अथवा फील्ड में दक्षता प्राप्त विशेषज्ञों का नामांकन।

टाईगर कंजरवेशन फाउण्डेशन फॉर सी0टी0आर0 हेतु 02 नये विशेषज्ञों हेतु नाम प्रस्तावित किये जाने हेतु मुख्य वन्य जीव प्रतिपालक को अधिकृत किया गया।

एजेण्डा बिन्दु सं0–11 : कार्बेट टाइगर रिजर्व, रामनगर के अन्तर्गत आमडण्डा से छोटा पनोद के बीच नया पर्यटन जोन प्रारम्भ करना।

कार्बेट टाइगर रिजर्व के अनुमोदित टी0सी0पी0 में आमडण्डा से छोटा पनोद के बीच नया पर्यटन जोन प्राविधानित है। यह जोन पूर्णतः बफर जोन में है। अतः इस क्षेत्र में पर्यटन प्रारम्भ किये जाने के प्रस्ताव को अनुमोदन किया गया एवं निदेशक कॉर्बेट टाइगर रिजर्व को सम्यक प्रस्ताव मुख्य वन्य जीव प्रतिपालक को प्रेषित किये जाने हेतु निर्देशित किया गया।

एजेण्डा बिन्दु सं0–12 : टाईगर कंजरवेशन फाउण्डेशन फॉर का0टा0रि0 हेतु कर्मचारियों की नियुक्ति।

टाइगर कंजरवेशन फाउण्डेशन फॉर सी0टी0आर0 को एक स्वतंत्र सस्था के रूप में कार्य किया जाना है। इसके अतिरिक्त विभिन्न तकनीकी कर्मचारियों की सेवायें भी फाउण्डेशन के उददेश्य को पूरा करने हेतु आवश्यक है। इस सम्बन्ध में शासी निकाय द्वारा आवश्यक कार्यवाही करने हेतु निदेशक कॉर्बेट टाइगर रिजर्व को अधिकृत किया गया।

एजेण्डा बिन्दु सं0–13 : कार्बेट टागइर रिजर्व के विभिन्न क्षेत्रों में संवेदनशीलता को ध्यान में रखते हुए अतिरिक्त वाहन क्रय करने के सम्बन्ध में।

कार्बेट टाइगर रिजर्व के विभिन्न क्षेत्रों में संवेदनशीलता को देखते हुए संवेदनशील रेंजो हेतु एवं प्रोटोकॉल ड्यूटी हेतु 05 वाहन खरीदने के लिए शासी निकाय द्वारा प्रस्ताव पारित किया गया।

एजेण्डा बिन्दु सं0–14 : कार्बेट टाइगर रिजर्व की काफी टेबल बुक के सम्बन्ध में।

कार्बेट टाइगर रिजर्व की काफी टेबल बुक का प्रकाशन किया गया है। कॉर्बेट टाइगर रिजर्व से सम्बन्धित कॉफी टेबल बुक के प्रकाशन/क्रय हेतु निदेशक कॉर्बेट टाइगर रिजर्व को अधिकृत किया गया।

एजेण्डा बिन्दु सं0–15 : कार्बेट टाइगर रिजर्व के अन्तर्गत पालतू हाथियों को पर्यटन में प्रयोग करने के सम्बन्ध में।

कार्बेट टाइगर रिजर्व के अन्तर्गत वर्तमान में 15 पालतू हाथी है जिनमें से 03 हाथी सेवानिवृत्त हो चुके हैं। अतः 12 पालतू हाथियों को नियमानुसार एवं सुरक्षा को ध्यान में रखते हुये पर्यटन में उपयोग में लाया जाना प्रस्तावित है। इस सम्बन्ध में कोई चर्चा नहीं की जा सकी।

एजेण्डा बिन्दु सं0–16 : एन0टी0सी0ए0 की गाईडलाईन के अनुसार सेस प्राप्त किया जाना।

एन0टी0सी0ए0 के पर्यटन सम्बन्धी गाईडलाईन्स 2012 के अनुसार टाइगर रिजर्व के आस–पास होटल एवं रिजोर्ट से संरक्षण शुल्क लिया जाना प्राविधानित है। उक्त दिशा–निर्देश में रू0 500 से रू0 3000 प्रति कक्ष प्रतिमाह सुझाया गया है। इस पर विचार–विमर्श किया जाना प्रस्तावित है। इस सम्बन्ध में कोई चर्चा नहीं की जा सकी। इस सम्बन्ध में एन0टी0सी0ए0 की गाईडलाईन्स के अनुरूप स्थापित एल.ए.सी. के गठन का अध्यक्ष शासी निकाय एवं माननीय विधायक द्वारा विरोध किया गया। उनके द्वारा यह स्पष्ट किया गया कि माननीय वन मंत्री के अध्यक्षता में टाइगर कन्जरवेशन फाउन्डेशन के होने पर एल.ए.सी. का कोई औचित्य नहीं होता है एवं आयुक्त की अध्यक्षता वाली समिति में माननीय विधायक सदस्य नहीं हो सकते हैं।

मुख्य वन्य जीव प्रतिपालक,
उत्तराखण्ड, देहरादून।

अनुमोदित

अध्यक्ष, शासी निकाय,
टाइगर कन्जरवेशन फाउण्डेशन फॉर सी.टी.आर.।

टाइगर कंजरवेशन फाउण्डेशन फॉर सी0टी0आर0 की शासी निकाय की 07 वीं बैठक

बुधवार, 28 अप्रैल, 2021

स्थान–पन्याली स्थित अरण्य भवन, कोटद्वार

टाइगर कन्जरवेशन फाउण्डेशन फॉर सी0टी0आर0 की शासी निकाय की दिनांक 28.04.2021 को कोटद्वार में आहूत 07 वीं बैठक का कार्यवृत

बैठक में उपस्थित शासी निकाय के सदस्यों की सूची संलग्न है।

अध्यक्ष महोदय की अनुमति से टाइगर कन्जरवेशन फाउण्डेशन फॉर सी0टी0आर0 की 7वीं बैठक को प्रारम्भ किया गया। बैठक के प्रारम्भ में निदेशक, कार्बेट टाइगर रिजर्व द्वारा अध्यक्ष, शासी निकाय एवं उपस्थित सभी सदस्यों का स्वागत करते हुये टाइगर कन्जरवेशन फाउण्डेशन फॉर सी0टी0आर0 के गठन एवं उद्देश्यों पर प्रकाश डाला गया। तत्पश्चात् मा0 अध्यक्ष महोदय की अनुमति से शासी निकाय की विगत बैठक की अनुपालन एवं इस बैठक के विभिन्न एजेण्डा बिन्दुओं पर क्रमवार प्रस्तुतीकरण किया गया।

1–टाइगर कन्जरवेशन फाउण्डेशन फॉर सी0टी0आर0 की शासी निकाय की दिनांक 21 जुलाई, 2020 को आयोजित बैठक के बिन्दुओं पर अनुपालन आख्या।

माननीय वन एवं पर्यावरण मंत्री जी, उत्तराखण्ड की अध्यक्षता में दिनांक 21 जुलाई, 2020 को आयोजित टाइगर कन्जरवेशन फाउण्डेशन फॉर सी0टी0आर0 की शासी निकाय की बैठक में लिये गये निर्णयों पर अनुपालन आख्या निम्नानुसार है:–

बैठक में लिया गया निर्णय	अनुपालन आख्या
निदेशक/सदस्य द्वारा विगत बैठक में आय बढ़ाने से सम्बन्धित लिये गये निर्णयों पर अनुपालन आख्या प्रस्तुत की गयी। विगत बैठक में लिये गये निर्णयों में के कार्यवृत्त के अनुसार में फाउण्डेशन बढ़ाने हेतु फाउण्डेशन की आय को फाउण्डेशन में 100 प्रतिशत जमा करने का प्रस्ताव पुनः बैठक में रखा गया। जिसका अनुमोदन अध्यक्ष शासी ईकाई व समस्त उपस्थित सदस्यों द्वारा किया गया। निदेशक/सदस्य द्वारा बैठक में टाइगर रिजर्व की आय बढ़ाने हेतु पर्यटन वन विश्राम भवनों की दरों में वृद्वि का प्रस्ताव रखा गया। सदस्य सचिव शासी निकाय द्वारा नियमानुसार प्रस्ताव प्रस्तुत करने के निर्देश दिये गये।	राज्य वन्यजीव सलाहकार बोर्ड की विगत बैठक में कार्बेट टाइगर रिजर्व में पर्यटन से प्राप्त होने वाली समस्त आय को टाइगर कंजरवेशन फाउण्डेशन फॉर सी0टी0आर0 में जमा करने का निर्णय लिया गया था। परन्तु शासन के आदेश दि0 08.02.2019 के अनुसार पर्यटन से होने वाली समस्त आय को राजकोष में जमा किया जा रहा है। वित्तीय वर्ष 2019–20 एवं 2020–21 में शासन द्वारा 10–10 करोड़ की धनराशि फाउण्डेशन हेतु अवमुक्त की गयी है। टाइगर रिजर्व की आय बढ़ाने हेतु पर्यटन वन विश्राम भवनों की दरों में वृद्वि का प्रस्ताव इस कार्यालय द्वारा उच्च स्तर को प्रेषित किया गया है।
कार्बेट टाइगर रिजर्व के ईको डेवलपमेंट ग्रामों में ईको विकास कार्यक्रम	वित्तीय वर्ष 2020–21 में फाउण्डेशन, कैम्पा एवं प्रोजेक्ट टाइगर योजनाओं में ई0डी0सी0 के माध्यम से मानव वन्यजीव संघर्ष, वास स्थल सुधार एवं वनाग्नि सम्बन्धी कई कार्य सम्पादित किये गये है। आवश्यकता के अनुरूप अनुदान एवं ई0डी0सी0 में आवश्यक कार्य का निष्पादन किया गया है।
कार्बेट टाइगर रिजर्व के कार्यरत कर्मचारियों व दुर्घटनाग्रस्त कर्मचारियों हेतु स्टाफ वैलफेयर	कार्बेट टाइगर रिजर्व में कार्यरत विभिन्न कर्मचारियों/दैनिक श्रमिकों के वन एवं वन्यजीव एवं

बैठक में लिया गया निर्णय	अनुपालन आख्या
	वनाग्नि से सम्बन्धित दुर्घटना में मृत्यु होने की दशा में रू0 4.00 लाख राष्ट्रीय आपदा प्रबन्धन मद एवं रू0 1.00 लाख धनराशि फाउण्डेशन के रूप में प्रदान की जा रही है। इसके अतिरिक्त उपरोक्तानुसार घायलों के उपचार हेतु रू0 10.00 की धनराशि कामगार समिति को अनुदान के रूप में दिया गया है।
पर्यटन बढ़ाने हेतु विभिन्न विश्राम गृह के सुदृढ़ीकरण हेतु आवश्यक कार्यवाही	कालागढ़ टाइगर रिजर्व प्रभाग के विभिन्न विश्राम गृह यथा रथुवाढाब, मुडियापानी, काण्डा एवं हल्दूपड़ाव में आवश्यक सुदृढ़ीकरण कार्य किया गया है। ढिकाला स्थित मुख्य वन्यजीव प्रतिपालक हट में जीर्णोद्धार कार्य प्रगति पर है।
कार्बेट टाइगर रिजर्व के अन्तर्गत कालाढूंगी म्यूजियम का जीर्णोद्धार एवं उच्चीकरण कार्य	कालाढूंगी म्यूजियम का जीर्णोद्धार एवं उच्चीकरण का किया गया है। वर्तमान में वहाँ कैन्टीन एवं समुचित विद्युत व्यवस्था कार्य की आवश्यकता है। इसके अतिरिक्त कोटद्वार स्थित रिसेप्सन सेंटर में 3 डी मूवी थिएटर स्थापित किया गया है।
झिरना एवं कालाढूंगी कैन्टीन संचालन	झिरना एवं धनगढ़ी में कामगार समिति, कार्बेट टाइगर रिजर्व के माध्यम से प्रारम्भ कर दिया गया है। कालाढूंगी में शीघ्र कैन्टीन संचालन कार्य प्रारम्भ किया जायेगा।
कार्बेट टाइगर रिजर्व में काण्डा से फुलई होते हुए ढिकाला क्षेत्र में पर्यटन हेतु प्रवेश मार्ग प्रारम्भ करना	इस मार्ग को पर्यटन हेतु प्रारम्भ कर दिया गया है इस मार्ग का जीर्णोद्धार उपरान्त लोकार्पण मा0 वन मंत्री जी द्वारा किया गया है।
कार्बेट टाइगर रिजर्व के अन्तर्गत आमडण्डा से छोटा पनोद के बीच नया पर्यटन जोन प्रारम्भ करना	उपरोक्तानुसार गर्जिया पर्यटन जोन प्रारम्भ कर दिया गया है। इसका उद्घाटन मा0 वन मंत्री जी द्वारा दिनांक 26.12.2020 को गर्जिया में किया गया है।
कार्बेट टाइगर रिजर्व में संवेदनशीलता को ध्यान में रखते हुए अतिरिक्त वाहन क्रय करना	इस क्रम में कार्बेट टाइगर रिजर्व हेतु 02 जे0सी0बी0, 02 ए0टी0वी0 एवं 04 फील्ड वाहन का क्रय किया गया है।
टाइगर कन्जरवेशन फाउण्डेशन फॉर सी0टी0आर0 हेतु कर्मचारियों की नियुक्ति	इस सम्बन्ध में आवश्यक कार्यवाही की जा रही है।

2–टाइगर कन्जवेशन फाउण्डेशन फॉर सी0टी0आर0 में वर्ष 2020–21 के दौरान गतिविधियों एवं किये गये व्यय का विवरण।

कार्य मद	कार्य का नाम	कुल व्यय (रू0 लाख में)
पर्यटकों को वापस की जाने वाली धनराशि	पर्यटकों को आरक्षित परिमट की धनराशि को वापस किया जाना।	105.74
ई0डी0सी0 अनुदान	ईको विकास समितियों हेतु अनुदान आदि।	90.00
कार्बेट टाइगर रिजर्व की सुरक्षा व्यवस्था को सुदृढ़ करना	कोटद्वार स्थित विभिन्न अवस्थापनाओं के सुधार हेतु	50.00
	आवासीय परिसर, चौकियों एवं एण्टी पोचिंग कैम्पों में मूलभूत सुविधाएं उपलब्ध कराने एवं मरम्मत इत्यादि कार्य हेतु।	150.00
	पैट्रोलिंग कार्य हेतु 02 ए.टी.वी. क्रय एवं अन्य फील्ड वाहन क्रय	49.26
	गश्ती पेट्रोलियम वाहनों हेतु ईंधन/मरम्मत कार्य आदि।	20.00
	स्पेशल आपरेशन ग्रुप के कार्यक्रमों (गुप्त सूचनाओं का संग्रहण) के संचालन हेतु।	10.00
	कार्यालय एवं फाउण्डेशन का निर्माण एवं उच्चीकरण कार्य आदि।	25.00
मानव वन्यजीव संघर्ष, पर्यटन, शोध एंव अनुश्रवण, प्रशिक्षण कार्यों हेतु	विभिन्न वन विश्राम भवनों का उच्चीकरण एवं मरम्मत कार्य।	35.00
	धनगढ़ी एवं कालाढुंगी म्यूजियम सुदृढीकरण	20.00
	ढिकाला स्थित मुख्य वन्यजीव प्रतिपालक हट का जीर्णोद्धार	25.00
	कार्बेट टाइगर रिजर्व के अर्न्तगत विभिन्न साईनेज का उच्चीकरण	25.00
	शोध एवं अनुश्रवण कार्य	15.00
	संचार व्यवस्था, आपदा प्रबन्धन, अपरिहार्य कार्य हेतु 02 जे.सी.बी. का क्रय	50.00
	पाखरौ टाइगर सफारी हेतु	200.00*
प्रचार–प्रसार एंव प्रशासनिक कार्यों हेतु	मानव वन्यजीव संघर्ष/मुठभेड़/वनाग्नि में घायल हुये कर्मचारियों के ईलाज हेतु कामगार समिति को अनुदान	10.00
	प्रचार–प्रसार, जन जागरूकता कार्यक्रमों का आयोजन आदि।	10.00
	अति विशिष्ठ एवं विशिष्ठ अतिथियों के आगमन, भ्रमण पर शिष्टाचार व्यय।	10.00
	कालागढ़ वन प्रभाग की अवशेष देयता	50.00
	प्रशासनिक व्यय	50.00
	कुल योग	**1000.00**

नोट : उपरोक्त कार्यों का विस्तृत प्रस्तुतीकरण पावरपॉइन्ट के माध्यम से किया गया। वर्ष 2020–21 हेतु व्यय की गयी धनराशि का ड्राफ्ट ऑडिट रिपोर्ट प्रस्तुत किया गया। सभी सदस्यों द्वारा टाइगर कन्जरवेशन फाउण्डेशन मद से व्यय धनराशि एवं उसके सापेक्ष किये गये कार्यों की सराहना की गयी। इसके अतिरिक्त वर्ष 2020–21 की ड्राफ्ट ऑडिट रिपोर्ट को अनुमोदित किया गया एवं निर्देशित किया गया कि आगामी वर्षों में भी वन विश्राम गृह, वन चौकियों, गेट, एण्टी पॉचिंग चौकियों में आवश्यक

सुधार कार्य, सोलर उर्जा एवं पर्यटन प्रबन्धन हेतु उत्कृष्ट कार्य किये जाये। इसके अतिरिक्त पाखरौ में निर्माणाधीन टाइगर सफारी के कार्य को समय से पूर्ण करने पर विशेष बल दिया गया।

* प्राविधानित रू0 200.00 लाख के सापेक्ष वर्तमान तक 115.00 लगभग व्यय किया जा चुका है।

3–टाइगर कन्जवेशन फाउण्डेशन फॉर सी0टी0आर0 में वर्ष 2021–22 के दौरान प्रस्तावित गतिविधियों एवं व्यय का बजट/वार्षिक प्लान ऑफ ऑपरेशन।

कार्य मद	कार्य का नाम	कुल व्यय (रू0 लाख में)
पर्यटकों को वापस की जाने वाली धनराशि	पर्यटकों को आरक्षित परिमट की धनराशि को वापस किया जाना।	100.00
ई0डी0सी0 अनुदान	ईको विकास समितियों हेतु अनुदान आदि।	75.00
कार्बेट टाइगर रिजर्व की सुरक्षा व्यवस्था को सुदृढ़ करना	कोटद्वार स्थित विभिन्न अवस्थापनाओं के सुधार हेतु	75.00
	कोटद्वार स्थित रिसेप्सन सेंटर के पास आजीविका बढ़ाने हेतु अवस्थापना विकास	50.00
	पाखरौ क्षेत्र में पर्यटन को बढ़ावा देने हेतु विभिन्न हट निर्माण	75.00
	गश्ती पेट्रोलियम वाहनों हेतु ईंधन/मरम्मत कार्य आदि।	20.00
	स्पेशल आपरेशन ग्रुप के कार्यक्रमों (गुप्त सूचनाओं का संग्रहण) के संचालन हेतु।	10.00
	निदेशक, कार्यालय में मीटिंग कक्ष एवं आवश्यक उच्चीकरण कार्य।	25.00
	रामनगर वन परिसर में रोड का अनुरक्षण एवं उच्चीकरण	30.00
मानव वन्यजीव संघर्ष, पर्यटन, शोध एवं अनुश्रवण, प्रशिक्षण कार्यों हेतु	पाखरौ टाइगर सफारी हेतु बाड़ा एवं व्याख्यान केन्द्र का निर्माण।	400.00
	ढिकाला स्थित मुख्य वन्यजीव प्रतिपालक हट का जीर्णोद्धार	25.00
	शोध एवं अनुश्रवण कार्य	15.00
प्रचार–प्रसार एवं प्रशासनिक कार्यों हेतु	मानव वन्यजीव संघर्ष/मुठभेड़/वनाग्नि में घायल हुये कर्मचारियों के ईलाज हेतु कामगार समिति को अनुदान	10.00
	अति विशिष्ठ एवं विशिष्ठ अतिथियों के आगमन, भ्रमण पर शिष्टाचार व्यय।	15.00
	कोटद्वार में 3 डी0 थिएटर की स्थापना	25.00
	प्रशासनिक व्यय	50.00
कुल योग		**1000.00**

4– का0टा0रि0 के ईको डेवलपमेंट ग्रामों में ईको विकास कार्यक्रम।

मा0 मुख्यमंत्री उत्तराखण्ड की अध्यक्षता में दिनांक 31 अगस्त 2019 को सम्पन्न उत्तराखण्ड राज्य वन्यजीव बोर्ड की 13वीं बैठक के कार्यवृत्त के एजेण्डा बिन्दु सं0–9 में संरक्षित क्षेत्रों के भीतर एवं निकटस्थ गांव में ईको डेवलपमेंट कार्य पुर्नजीवित करने का प्रस्ताव अनुमोदित किया गया है। वर्तमान में कार्बेट टाइगर रिजर्व के द्वारा फाउण्डेशन सहित विभिन्न योजनाओं में 43 ई0डी0सी0 में वित्त पोषण किया जा रहा है। ईको डेवलपमेंट कार्यक्रम के अर्न्तगत वर्ष 2020–21 हेतु विभिन्न प्रस्तावित कार्यक्रमों के प्रस्ताव बनाकर उच्च स्तर को प्रेषित किया गया है।

5– का0टा0रि0 के ईको डेवलपमेंट ग्रामों में मानव वन्यजीव संघर्ष न्यूनीकरण व वॉलेण्टरी विलेज वन्यजीव प्रोटेक्शन फोर्स की ढ़ाचागत संरचना की स्थापना ।

प्रदेश में मानव वन्यजीव संघर्ष ज्वलंत समस्या का रूप धारण कर चुकी है जिसके निवारण में स्थानीय जनसमुदाय की महत्वपूर्ण भूमिका है। इसे एक संस्थागत स्वरूप प्रदान करते हुये विभिन्न ग्रामों में वॉलेण्टरी विलेज वन्यजीव प्रोटेक्शन फोर्स की स्थापना हेतु मा0 मुख्यमंत्री उत्तराखण्ड की अध्यक्षता में दिनांक 31 अगस्त 2019 को सम्पन्न उत्तराखण्ड राज्य वन्यजीव बोर्ड की 13वीं बैठक के कार्यवृत्त के एजेण्डा बिन्दु सं0–8 में निर्णय लिया गया है। कार्बेट टाइगर रिजर्व के अन्तर्गत वॉलेण्टरी विलेज वन्यजीव प्रोटेक्शन फोर्स में प्रत्येक ग्राम से 02 से 03 इच्छुक नव युवक/युवतियों का चयन ग्राम द्वारा सुझाये गये नामों में से उप निदेशक/प्रभागीय वनाधिकारी की अध्यक्षता में 03 सदस्य की गठित कमेटी द्वारा किया गया। चयन प्रकिया हेतु गठित कमेटी में स्थानीय एन0जी0ओ0 विश्व प्रकृति निधि के प्रतिनिधि का सहयोग भी लिया गया। कार्बेट टाइगर रिजर्व के अन्तर्गत रामनगर टाइगर रिजर्व में 85 युवक/युवतियां व कालागढ़ टाइगर रिजर्व में 47 युवक/युवतियों को चयन हेतु नामित किया गया था। चयन प्रकिया के उपरान्त रामनगर टाइगर रिजर्व के अन्तर्गत 51 व कालागढ टाइगर रिजर्व के अन्तर्गत 47 कुल 98 युवक/युवतियेां का अन्तिम रुप से चयन किया गया है। उक्त सभी चयनित युवक/युवतियों को औपचारिक प्रशिक्षण कालागढ़ नेशनल इंस्टीट्यूट फॉर वाइल्डलाईफ एवं नेचर गाईडिंग में दिया गया है। इसके अतिरिक्त समय–समय पर टाइगर कन्जरवेशन फाउण्डेशन के माध्यम से प्रशिक्षण देने का प्रस्ताव ध्वनि मत से पारित किया गया।

6– कार्बेट टाइगर रिजर्व के अन्तर्गत विभिन्न वन चौकियों में सोलर प्लांट की स्थापना।

विगत वर्षों में लगभग 100 वन रक्षक चौकियों/अन्य फील्ड आवास में 1.5 किलोवाट सोलर पावर प्लाण्ट स्थापित किये गये है। इस वर्ष दोनो प्रभागों के अवशेष वन रक्षक चौकियों/अन्य फील्ड आवास में 1.5 किलोवाट सोलर प्लाण्ट स्थापित किया जाना प्रस्तावित किया गया, जिसे समस्त सदस्यों द्वारा ध्वनि मत से पारित किया गया है।

7– टाइगर कंजरवेशन फाउण्डेशन फॉर सी0टी0आर0 हेतु 02 प्रसिद्ध वैज्ञानिकों अथवा फील्ड में दक्षता प्राप्त विशेषज्ञों का नामांकन।

टाइगर कंजरवेशन फाउण्डेशन फॉर सी0टी0आर0 हेतु 02 प्रसिद्ध वैज्ञानिकों अथवा फील्ड में दक्षता प्राप्त विशेषज्ञों का नामांकन सरकार के द्वारा प्राविधानित है। उत्तराखण्ड शासन के पत्र दिनांक 23 अगस्त 2012 द्वारा श्री बृजेन्द्र सिंह, 28 सुन्दर नगर, नई दिल्ली एवं श्री अनूप शाह, वन्यजीव छायाकार नैनीताल को नामित किया गया था। इनके द्वारा उक्त कार्य हेतु अनिच्छा जाहिर की गई है। 02 नये विशेषज्ञों हेतु नाम प्रस्तावित किये जाने है। इस सम्बन्ध में निदेशक, कार्बेट टाइगर रिजर्व को प्रस्ताव शासन को उचित माध्यम से प्रेषित करने हेतु अधिकृत किया गया।

8– पाखरौ टाइगर सफारी की स्थापना।

कोटद्वार क्षेत्र में पर्यटन को बढ़ावा देने हेतु पाखरौ में टाइगर सफारी स्थापित की जा रही है। इसकी शीघ्र स्थापना हेतु कार्बेट टाइगर फाउण्डेशन के माध्यम से एक टाइगर बाड़ा एवं व्याख्यान केन्द्र की स्थापना जिसकी वित्तीय लागत क्रमशः प्राक्कलन के अनुसार रू0 439.40 लाख एवं रू0 299.61 लाख है, का वित्तीय अनुदान का प्रस्ताव सभी सदस्यों द्वारा अनुमोदित किया गया।

9– टाइगर कंजरवेशन फाउण्डेशन फॉर का0टा0रि0 हेतु कर्मचारियों की नियुक्ति।

टाइगर कंजरवेशन फाउण्डेशन फोर सी0टी0आर0 को एक स्वतंत्र संस्था के रूप में कार्य किया जाना है। इसके अतिरिक्त विभिन्न तकनीकी कर्मचारियों की सेवायें भी फाउण्डेशन के उददेश्य को पूरा करने हेतु आवश्यक है। इस सम्बन्ध में नीति एवं प्रक्रिया निर्धारित किया जाना प्रस्तावित किया गया। शासी निकाय द्वारा इस सम्बन्ध में निदेशक, कार्बेट टाइगर रिजर्व को आवश्यक कार्यवाही करने हेतु अधिकृत किया गया।

10– का0टा0रि0 में अतिरिक्त जिप्सियों का पंजीकरण।

मा0 मुख्यमंत्री, उत्तराखण्ड द्वारा दिनांक 21.03.2021 को कार्बेट टाइगर रिजर्व में 50 अतिरिक्त जिप्सियों का पंजीकरण की घोषणा की गयी, जिसका संचालन महिलाओं द्वारा किया जाना है। इस सम्बन्ध में प्रस्ताव को शासी निकाय द्वारा अनुमोदित करते हुए निदेशक, कार्बेट टाइगर रिजर्व को आवश्यक कार्यवाही करने हेतु निर्देशित किया गया।

11– कार्बेट टाइगर रिजर्व में आमडण्डा अथवा गर्जिया में लाईट एवं साउण्ड शो स्थापित करने के सम्बन्ध में।

मा0 मुख्यमंत्री, उत्तराखण्ड द्वारा दिनांक 21.03.2021 आमडण्डा क्षेत्र में लाईट एवं साउण्ड शो स्थापित करने हेतु घोषणा की गयी है। उक्त स्थापना हेतु आवश्यक तकनीकी कार्य निदेशक, कार्बेट टाइगर रिजर्व के स्तर से किये जाने हेतु प्रस्ताव को अनुमोदित किया गया। इस सम्बन्ध में आवश्यक धनराशि का व्यय कार्बेट टाइगर फाउण्डेशन के माध्यम से किया जाना अनुमोदित किया गया है।

12– कार्बेट टाइगर रिजर्व में ढेला स्थित रेस्क्यू सेंटर को पर्यटन हेतु विकसित किया जाना

मा0 मुख्यमंत्री, उत्तराखण्ड द्वारा ढेला स्थित निर्माणाधीन रेस्क्यू सेंटर को पर्यटक हेतु खोलने की घोषणा की गयी है। भारत सरकार के दिशा–निर्देशों के अनुरूप रेस्क्यू सेंटर को पर्यटन हेतु नहीं खोला जा सकता है। अतः इस क्रम में उक्त क्षेत्र में नियमानुसार पृथक से 'जू'/सफारी स्थापित करने हेतु प्रस्ताव उच्च स्तर को प्रेषित करने हेतु निदेशक, कार्बेट टाइगर रिजर्व को निर्देशित किया गया।

13– कार्बेट टाइगर रिजर्व के विभिन्न क्षेत्रों में संवेदनशीलता को ध्यान में रखते हुए अतिरिक्त वाहन क्रय करने के सम्बन्ध में।

कार्बेट टाइगर रिजर्व के विभिन्न क्षेत्रों में संवेदनशीलता को देखते हुए संवेदनशील रेंजो हेतु अतिरिक्त फील्ड वाहन क्रय करने हेतु प्रस्ताव को अनुमोदित करते हुए निदेशक, कार्बेट टाइगर रिजर्व को अधिकृत किया गया।

14– कार्बेट टाइगर रिजर्व के अर्न्तगत पालतू हाथियों को पर्यटन में प्रयोग करने के सम्बन्ध में।

कार्बेट टाइगर रिजर्व के अर्न्तगत वर्तमान में 15 पालतू हाथी है, जिनमें से 03 हाथी सेवानिवृत्त हो चुके हैं। अतः 12 पालतू हाथियों को नियमानुसार एवं सुरक्षा को ध्यान में रखते हुये पर्यटन में उपयोग में लाया जाना प्रस्तावित किया गया। इस सम्बन्ध में प्रस्ताव पर विस्तृत चर्चा अगली बैठक में करने हेतु शासी निकाय द्वारा निर्णय लिया गया।

15– ढिकाला स्थित मुख्य वन्यजीव प्रतिपालक हट का जीर्णोद्धार।

निदेशक, कार्बेट टाइगर रिजर्व द्वारा अवगत कराया गया कि पिछले वर्ष लगभग रू0 25.00 लाख मुख्य वन्यजीव प्रतिपालक हट के जीर्णोद्धार हेतु व्यय किया गया है। इसके अतिरिक्त रू0 25.00 लाख की मांग अपर प्रमुख वन संरक्षक, नियोजन एवं वित्तीय प्रबन्धन से की गयी है। परन्तु अभी तक धनराशि प्राप्त नहीं हुयी है। समिति द्वारा जीर्णोद्धार कार्य को समय से पूर्ण करने हेतु रू0 25.00 लाख इस शर्त के साथ अनुमोदित किया गया कि यदि उक्त धनराशि राज्य सरकार से प्राप्त हो जाती है, तो उसे फाउण्डेशन को वापस कर दिया जायेगा।

16– नये वाहनों के रजिस्ट्रेशन के सम्बन्ध में।

वर्तमान में मारूति कम्पनी द्वारा नये जिप्सी वाहनों का उत्पादन बन्द कर दिया गया है। ऐसी स्थिति में कार्बेट टाइगर रिजर्व में निकट भविष्य में नये प्रकार के वाहन पर विचार किया जाना प्रस्तावित किया गया। इस सम्बन्ध में प्रस्ताव पर विस्तृत चर्चा अगली बैठक में करने हेतु शासी निकाय द्वारा निर्णय लिया गया।

17– **पाखरौ टाइगर सफारी हेतु वाहन, वाहन चालक एवं गाईड पर निर्णय।**

पाखरौ टाइगर सफारी की स्थापना कार्य वर्तमान में गतिमान है। अगले पर्यटन सत्र के प्रारम्भ में टाइगर सफारी का लोकार्पण प्रस्तावित किया गया है। टाइगर सफारी के संचालन हेतु विभिन्न वाहनों का पंजीकरण, वाहन चालक एवं गाईडों का चयन एवं प्रशिक्षण का कार्य शीघ्र प्रारम्भ करने हेतु अध्यक्ष, शासी निकाय द्वारा निर्देशित किया गया। निर्णय लिया गया कि वर्तमान में कोरोना महामारी के संक्रमण के रफ्तार धीमी होने पर इस सम्बन्ध में तत्काल कार्यवाही प्रारम्भ की जायेगी।

18– **कालागढ़ स्थित प्रशिक्षण केन्द्र में नेचर गाईड के प्रशिक्षण के सम्बन्ध में।**

कालागढ़ स्थित नेशनल इंस्टीट्यूट फॉर वाइल्डलाईफ एवं नेचर गाईडिंग प्रशिक्षण संस्थान में कार्बेट टाइगर रिजर्व एवं अन्य प्रभागों द्वारा चयनित नेचर गाईडों के प्रशिक्षण का प्रस्ताव किया गया, जिसे शासी निकाय द्वारा अनुमोदित किया गया।

मुख्य वन्यजीव प्रतिपालक,
उत्तराखण्ड, देहरादून

अनुमोदित

अध्यक्ष, शासी निकाय,
टाइगर कन्जरवेशन फाउण्डेशन फॉर सी०टी०आर०

दिनांक 28-12-24 को अध्यक्ष, शासी निकाय, मा0 वन एवं पर्यावरण मंत्री, उत्तराखण्ड सरकार की अध्यक्षता में आयोजित शासी निकाय की 7वीं बैठक की उपस्थिति सूची–

क्रं0सं0	उपस्थित सदस्यगणों के नाम	हस्ताक्षर
1	देवाशीष घोषाल विशेष सचिव	
2	J. S. Suhag	
3	राहुल DIR/CTR	
4	Shyam DD/CTR	
5	आशिष तिवारी DFO/KTR	
6	आर. के. गौड़ SDC. CTR	
7	राज कुमार, वनक्षेत्राधिकारी बिजरानी	Rajkumar
8	गोविन्द वल्लभ जोशी वन दरोगा	
9		
10		

कार्यालय मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड

85 राजपुर रोड, देहरादून, फोन नं0–0135–2742884 फैक्स नं0–0135–2745691 ईमेल–cwlwua@yahoo.co.in

पत्रांक– 3135 /3–6 देहरादून दिनांक 12/ अप्रैल/ 2021

विज्ञप्ति

सेवा में,

1. डॉ0 हरक सिंह रावत, क्षेत्रीय विधायक, विधानसभा क्षेत्र, कोटद्वार।
2. श्री दीवान सिंह बिष्ट, क्षेत्रीय विधायक, विधानसभा क्षेत्र, रामनगर।
3. श्री दलीप सिंह रावत, क्षेत्रीय विधायक, विधानसभा क्षेत्र, लैन्सडौन।
4. सचिव वन एवं वन्यजन्तु पर्यावरण, उत्तराखण्ड शासन।
5. प्रमुख वन संरक्षक(HoFF), उत्तराखण्ड।
6. निदेशक, कार्बेट टाइगर रिजर्व, रामनगर।
7. उपनिदेशक, कार्बेट टाइगर रिजर्व, रामनगर।
8. श्री किशोरी लाल जिला पंचायत सदस्य रामनगर।
9. श्री राजकुमार, वन क्षेत्राधिकारी, बिजरानी रेंज।
10. श्री गोविन्द बल्लभ जोशी, वन दरोगा, बिजरानी रेंज।

विषयः– **मा0 वन एवं पर्यावरण मंत्री, उत्तराखण्ड सरकार की अध्यक्षता में टाइगर कन्जरवेशन फाउण्डेशन फॉर सी0टी0आर0 की बैठक के सम्बन्ध में।**

सन्दर्भः– टाइगर कन्जरवेशन फाउण्डेशन फॉर सी0टी0आर0 की शासी निकाय की बैठक दिनांक–21 जुलाई 2020 एवं अध्यक्ष, शासी निकाय, मा0 वन एवं पर्यावरण मंत्री, उत्तराखण्ड सरकार द्वारा दिये गये निर्देश।

महोदय,

कार्बेट टाइगर रिजर्व हेतु टाइगर कन्जरवेशन फाउण्डेशन फॉर सी0टी0आर0 का गठन दिनांक–11 अगस्त 2011 को किया गया था। फाउण्डेशन की शासी निकाय के सदस्यों का विवरण स्मृति पत्र के बिन्दु सं0–06 तथा प्रमुख सचिव वन के पत्र सं0–783/X-2-2015-18(1)2015, दिनांक 29 जून 2015 के माध्यम से निर्धारित किया गया है।

इससे पूर्व शासी निकाय की बैठक दिनांक–21 जुलाई 2020 को मा0 वन एवं पर्यावरण मंत्री, उत्तराखण्ड सरकार की अध्यक्षता में आयोजित की गयी थी।

निवेदन है कि मा0 वन एवं पर्यावरण मंत्री, उत्तराखण्ड सरकार की अध्यक्षता में शासी निकाय की वार्षिक बैठक दिनांक–28 अप्रैल 2021 को पूर्वाह्न 11:00 बजे पन्याली स्थित अरण्य भवन, कोटद्वार में आयोजित की जायेगी। कृपया उक्त बैठक में प्रतिभाग करने की कृपा करें। बैठक हेतु एजेण्डा पृथक से निदेशक, कार्बेट टाइगर रिजर्व द्वारा प्रेषित किया जायेगा।

संलग्नकः– उपरोक्तानुसार।

भवदीय,

(जे0एस0 सुहाग)
सदस्य सचिव एवं मुख्य वन्यजीव प्रतिपालक,
उत्तराखण्ड।

पत्रांक– 3135/ **तद्दिनांकित।**

प्रतिलिपिः– वरिष्ठ प्रमुख निजी सचिव, मा0 मंत्री, वन एवं वन्यजीव, पर्यावरण एवं ठोस अपशिष्ठ निवारण, श्रम, सेवयोजन, प्रशिक्षण, आयुष शिक्षा को सूचनार्थ प्रेषित।

(जे0एस0 सुहाग)
सदस्य सचिव एवं मुख्य वन्यजीव प्रतिपालक,
उत्तराखण्ड।

कार्यालय मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड, देहरादून।

85 राजपुर रोड, देहरादून, फोन नं0–0135–2742884 फैक्स नं0–0135–2745691 ईमेल–cwlwua@yahoo.co.in

पत्रांक–3256 /3–6 देहरादून दिनांक 22 मई 2021

सेवा में,

निदेशक,
कार्बेट टाइगर रिजर्व,
रामनगर।

विषयः– टाइगर कंजरवेशन फाउण्डेशन फॉर सी0टी0आर0 की शासी निकाय की 07वीं बैठक का कार्यवृत्त।

महोदय,

28 अप्रैल 2021 को कोटद्वार में हुई टाइगर कंजरवेशन फाउण्डेशन फॉर सी0टी0आर0 की शासी निकाय की 07वीं बैठक के कार्यवृत्त का अनुमोदन मा0 वन एवं पर्यावरण मंत्री, उत्तराखण्ड/अध्यक्ष, शासी निकाय टाइगर कंजरवेशन फाउण्डेशन फॉर सी0टी0आर0 से कार्यवृत्त की प्रति आपको इस आशय से संलग्न कर प्रेषित की जाती है कि बैठक में लिये गये निर्णयों पर प्राथमिकता के आधार पर आवश्यक कार्यवाही सुनिश्चित करें।

संलग्नः– यथोपरि।

भवदीय,

22/5/21

(जे0एस0 सुहाग)
मुख्य वन्य जीव प्रतिपालक,
उत्तराखण्ड।

पत्रांक– 3256 / दिनांकित।

प्रतिलिपि– निम्नलिखित को बैठक के कार्यवृत्त की प्रति सहित सूचनार्थ प्रेषित।

1. प्रमुख वन संरक्षक, वन्यजीव, उत्तराखण्ड।
2. समस्त सदस्य, शासी निकाय, टाइगर कंजरवेशन फाउण्डेशन फॉर सी0टी0आर0।

संलग्नः–यथोपरि।

22/5/21

(जे0एस0 सुहाग)
मुख्य वन्य जीव प्रतिपालक,
उत्तराखण्ड।

टाईगर कंजरवेशन फाउण्डेशन फॉर सी0टी0आर0 की शासी निकाय की 08 वीं बैठक

सोमवार, 13 दिसम्बर, 2021

स्थान–पिटकुल सभागार कक्ष, देहरादून

f Wildlife Warden
Uttarakhand

Scanned with CamScanner

टाईगर कन्जर्वेशन फाउण्डेशन फॉर सी0टी0आर0 की शासी निकाय की दिनांक 13.12.2021 को देहरादून में आहूत 08 वीं बैठक का कार्यवृत

बैठक में उपस्थित शासी निकाय के सदस्यों की सूची संलग्न है।

अध्यक्ष महोदय की अनुमति से टाइगर कन्जरवेशन फाउण्डेशन फॉर सी0टी0आर0 की 8वीं बैठक को प्रारम्भ किया गया। मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड डा0 पराग मधुकर धकाते, भा0व0से0 द्वारा शासी निकाय के अध्यक्ष एवं अन्य सदस्यों का स्वागत करते हुये बैठक का प्रारम्भ किया गया। मुख्य वन्यजीव प्रतिपालक ने शासी निकाय को अवगत कराया कि विगत चार वर्षो से यह बैठक नियमित रूप से हो रही है तथा आज भी बैठक हेतु आवश्यक सदस्यों की संख्या कोरम के अनुरूप है। निदेशक, कार्बेट टाइगर रिजर्व द्वारा टाईगर कन्जर्वेशन फाउण्डेशन की 8वीं शासी निकाय बैठक में उपस्थित सभी सदस्यों का स्वागत करते हुये टाईगर कन्जर्वेशन फाउण्डेशन फॉर सी0टी0आर0 के गठन एवं उद्देश्यों पर प्रकाश डाला गया तथा विगत वर्ष शासी निकाय द्वारा अनुमोदित धनराशि से कराये गये कार्यो पर प्रस्तुतीकरण दिया गया। तत्पश्चात् मा0 अध्यक्ष महोदय की अनुमति से शासी निकाय की विगत बैठक का अनुपालन एवं इस बैठक के एजेण्डा के विभिन्न बिन्दुओं पर क्रमवार प्रस्तुतीकरण किया गया।

1–टाइगर कन्जर्वेशन फाउण्डेषन फॉर सी0टी0आर0 की शासी निकाय की दिनांक 28 अप्रैल, 2021 को आयोजित बैठक के बिन्दुओं पर अनुपालन आख्या।

माननीय वन एवं पर्यावरण मंत्री जी, उत्तराखण्ड की अध्यक्षता में दिनांक 28 अप्रैल, 2021 को आयोजित टाइगर कन्जर्वेशन फाउण्डेशन फॉर सी0टी0आर0 की शासी निकाय की बैठक में लिये गये निर्णयों पर अनुपालन आख्या निम्नानुसार हैः–

बैठक में लिया गया निर्णय	अनुपालन आख्या
का0टा0रि0 के ईको डेवलपमेंट ग्रामों में ईको विकास कार्यक्रम।	मा0 मुख्यमंत्री उत्तराखण्ड की अध्यक्षता में दिनांक 31 अगस्त 2019 को सम्पन्न उत्तराखण्ड राज्य वन्यजीव बोर्ड की 13वीं बैठक के कार्यवृत्त के एजेण्डा बिन्दु सं0–9 में संरक्षित क्षेत्रों के भीतर एवं निकटस्थ गांव में ईको डेवलपमेंट कार्य पुर्नजीवित करने का प्रस्ताव अनुमोदित किया गया है। वर्तमान में कार्बेट टाईगर रिजर्व के द्वारा फाउण्डेशन सहित विभिन्न योजनाओं में 43 ई0डी0सी0 में वित्त पोषण किया जा रहा है। ईको डेवलपमेंट कार्यक्रम के अर्न्तगत वर्ष 2021–22 हेतु विभिन्न प्रस्तावित कार्यक्रमों का वित्त पोषण कैम्पा एवं फाउण्डेशन से प्रस्तावित है।
का0टा0रि0 के ईको डेवलपमेंट ग्रामों में मानव वन्यजीव संघर्ष न्यूनीकरण व वॉलेण्टरी विलेज वन्यजीव प्रोटेक्शन फोर्स	प्रदेश में मानव वन्यजीव संघर्ष जनित समस्या का रूप धारण कर चुकी है जिसके निवारण में स्थानीय जनसमुदाय की महत्वपूर्ण भूमिका है।

बैठक में लिया गया निर्णय	अनुपालन आख्या
की ढ़ाचागत संरचना की स्थापना ।	इसे एक संस्थागत स्वरूप प्रदान करते हुये विभिन्न ग्रामों में वॉलेण्टरी विलेज वन्यजीव प्रोटेक्शन फोर्स की स्थापना हेतु मा0 मुख्यमंत्री उत्तराखण्ड की अध्यक्षता में दिनांक 31 अगस्त 2019 को सम्पन्न उत्तराखण्ड राज्य वन्यजीव बोर्ड की 13वीं बैठक के कार्यवृत्त के एजेण्डा बिन्दु सं0–8 में निर्णय लिया गया है। कार्बेट टाईगर रिजर्व के अन्तर्गत वॉलेण्टरी विलेज वन्यजीव प्रोटेक्शन फोर्स में प्रत्येक ग्राम से 02 से 03 इच्छुक नवयुवक/युवतियों का चयन ग्राम प्रधान द्वारा सुझाये गये नामों में से उप निदेशक/प्रभागीय वनाधिकारी की अध्यक्षता में 03 सदस्य की गठित कमेटी द्वारा किया गया। चयन प्रकिया हेतु गठित कमेटी में स्थानीय एन0जी0ओ0 विश्व प्रकृति निधि के प्रतिनिधि का सहयोग भी लिया गया। कार्बेट टाईगर रिजर्व के अन्तर्गत कार्बेट नेशनल पार्क में 85 युवक/युवतियां व कालागढ़ टाइगर रिजर्व में 47 युवक/युवतियों को चयन हेतु नामित किया गया था। चयन प्रकिया के उपरान्त कार्बेट नेशनल पार्क के अन्तर्गत 51 व कालागढ टाइगर रिजर्व के अन्तर्गत 47 कुल 98 युवक/युवतियेां का अन्तिम रुप से चयन किया गया है। उक्त सभी चयनित युवक/युवतियों को औपचारिक प्रशिक्षण कालागढ़ नेशनल इंस्टीट्यूट फॉर वाइल्डलाईफ एवं नेचर गाईडिंग में दिया गया है। इसके अतिरिक्त समय–समय पर टाइगर कन्जर्वेशन फाउण्डेशन के माध्यम से प्रशिक्षण दिया गया है।
कार्बेट टाइगर रिजर्व के अन्तर्गत विभिन्न वन चौकियों में सोलर प्लांट की स्थापना।	विगत वर्षों में लगभग 100 वन रक्षक चौकियों/अन्य फील्ड आवास में 1.5 किलोवाट सोलर पावर प्लाण्ट स्थापित किये गये है। इस वर्ष दोनो प्रभागों के अवशेष 30 वन रक्षक चौकियों/अन्य फील्ड आवास में 1.5 किलोवाट सोलर प्लाण्ट स्थापित किया गया है।
टाईगर कंजर्वेशन फाउण्डेशन फॉर सी0टी0आर0 हेतु 02 प्रसिद्ध वैज्ञानिकों [illegible] में दक्षता प्राप्त विशेषज्ञों का नामांकन।	टाइगर कंजर्वेशन फाउण्डेशन फॉर सी0टी0आर0 हेतु 02 प्रसिद्ध वैज्ञानिकों अथवा फील्ड में दक्षता प्राप्त विशेषज्ञों का नामांकन सरकार के द्वारा प्राविधानित है। उत्तराखण्ड शासन के पत्र

Dr. Parag Madhukar Dhakate
Chief Wildlife Warden
Uttarakhand

बैठक में लिया गया निर्णय	अनुपालन आख्या
	दिनांक 23 अगस्त 2012 द्वारा श्री बृजेन्द्र सिंह, 28 सुन्दर नगर, नई दिल्ली एवं श्री अनूप शाह, वन्यजीव छायाकार नैनीताल को नामित किया गया था। इनके द्वारा उक्त कार्य हेतु अनिच्छा जाहिर की गई है।
पाखरौ टाइगर सफारी की स्थापना।	केन्द्रीय चिड़ियाघार प्राधिकरण नई दिल्ली द्वारा पाखरौ टाइगर सफारी को स्वीकृति प्रदान की गयी। भारत सरकार द्वारा वन संरक्षण अधिनियम 1980 के अन्तर्गत वन भूमि हस्तांतरण के संबंध में स्वीकृति प्रदान की गयी है।
टाइगर कंजर्वेशन फाउण्डेशन फॉर का0टा0रि0 हेतु कर्मचारियों की नियुक्ति।	टाइगर कंजर्वेशन फाउण्डेशन फोर सी0टी0आर0 को एक स्वतंत्र संस्था के रूप में कार्य किया जाना है। इसके अतिरिक्त विभिन्न तकनीकी कर्मचारियों की सेवायें भी फाउण्डेशन के उददेश्य को पूरा करने हेतु आवश्यक है। इस सम्बन्ध में नीति एवं प्रक्रिया निर्धारित किया जाना प्रस्तावित किया गया। शासी निकाय द्वारा इस सम्बन्ध में निदेशक, कार्बेट टाईगर रिजर्व को आवश्यक कार्यवाही करने हेतु अधिकृत किया गया है। तद्नुसार कार्यवाही की जा रही है।
का0टा0रि0 में अतिरिक्त जिप्सियों का पंजीकरण।	मा0 मुख्यमंत्री, उत्तराखण्ड द्वारा दिनांक 21.03.2021 को कार्बेट टाइगर रिजर्व में 50 अतिरिक्त जिप्सियों का पंजीकरण की घोषणा की गयी, जिसका संचालन महिलाओं द्वारा किया जाना है। इस सम्बन्ध में प्रस्ताव को शासी निकाय द्वारा अनुमोदित करते हुए निदेशक, कार्बेट टाइगर रिजर्व को आवश्यक कार्यवाही करने हेतु निर्देशित किया गया है। प्रशिक्षण की कार्यवाही पूर्ण कर ली गयी है।
कार्बेट टाइगर रिजर्व में आमडण्डा अथवा गर्जिया में लाईट एवं साउण्ड शो स्थापित करने के सम्बन्ध में।	मा0 मुख्यमंत्री, उत्तराखण्ड द्वारा दिनांक 21.03.2021 आमडण्डा क्षेत्र में लाईट एवं साउण्ड शो स्थापित करने हेतु घोषणा की गयी है। उक्त स्थापना हेतु आवश्यक तकनीकी कार्य निदेशक, कार्बेट टाइगर रिजर्व के स्तर से किये जाने हेतु प्रस्ताव को अनुमोदित किया गया। इस सम्बन्ध में आवश्यक धनराशि का प्राविधान कार्बेट टाइगर

Dr. Parag Madhukar Dhakate
Chief Wildlife Warden

बैठक में लिया गया निर्णय	अनुपालन आख्या
	फाउण्डेशन के माध्यम से किया जाना है।
कार्बेट टाइगर रिजर्व में ढेला स्थित रेस्क्यू सेंटर को पर्यटन हेतु विकसित किया जाना	मा0 मुख्यमंत्री, उत्तराखण्ड द्वारा ढेला स्थित निर्माणाधीन रेस्क्यू सेंटर को पर्यटक हेतु खोलने की घोषणा की गयी है। इस सम्बन्ध में प्रस्ताव केन्द्रीय चिडिया प्राधिकरण को प्रेषित किया गया है।
कार्बेट टाइगर रिजर्व के विभिन्न क्षेत्रों में संवेदनशीलता को ध्यान में रखते हुए अतिरिक्त वाहन क्रय करने के सम्बन्ध में।	कार्बेट टाइगर रिजर्व के विभिन्न क्षेत्रों में संवेदनशीलता को देखते हुए संवेदनशील रेंजों हेतु अतिरिक्त फील्ड वाहन क्रय करने हेतु प्रस्ताव को अनुमोदित करते हुए निदेशक, कार्बेट टाइगर रिजर्व को अधिकृत किया गया। वर्तमान में इस पर कार्यवाही की जानी है।
कार्बेट टाइगर रिजर्व के अन्तर्गत पालतू हाथियों को पर्यटन में प्रयोग करने के सम्बन्ध में।	कार्बेट टाइगर रिजर्व के अन्तर्गत वर्तमान में 15 पालतू हाथी है, जिनमें से 03, मोती, रामगंगा, हो चुके हैं। अतः 12 पालतू हाथियों को नियमानुसार एवं सुरक्षा को ध्यान में रखते हुये पर्यटन में उपयोग में लाया जाना प्रस्तावित किया गया। इस सम्बन्ध में प्रस्ताव पर विस्तृत चर्चा इस बैठक में की जानी है। Dr. Parag Madhukar Dhakate Chief Wildlife Warden Uttarakhand
ढिकाला स्थित मुख्य वन्यजीव प्रतिपालक हट का जीर्णोद्धार।	निदेशक, कार्बेट टाइगर रिजर्व द्वारा अवगत कराया गया कि पिछले वर्ष लगभग रू0 25.00 लाख मुख्य वन्यजीव प्रतिपालक हट के जीर्णोद्धार हेतु व्यय किया गया है। इसके अतिरिक्त रू0 25.00 लाख की मांग अपर प्रमुख वन संरक्षक, नियोजन एवं वित्तीय प्रबन्धन से की गयी थी, परन्तु धनराशि प्राप्त नहीं हुई। समिति द्वारा जीर्णोद्धार कार्य को समय से पूर्ण करने हेतु रू0 25.00 लाख इस शर्त के साथ अनुमोदित किया गया था कि यदि उक्त धनराशि राज्य सरकार से प्राप्त हो जाती है, तो उसे फाउण्डेशन को वापस कर दिया जायेगा। इस सम्बन्ध में कार्य पूर्ण कर लिया गया है।
नये वाहनों के रजिस्ट्रेशन के सम्बन्ध में।	वर्तमान में मारूति कम्पनी द्वारा नये जिप्सी वाहनों का उत्पादन बन्द कर दिया गया है। ऐसी स्थिति में कार्बेट टाइगर रिजर्व में निकट भविष्य में नये प्रकार के वाहन पर विचार किया जाना प्रस्तावित किया गया। इस सम्बन्ध में प्रस्ताव पर

Scanned with CamScanner

बैठक में लिया गया निर्णय	अनुपालन आख्या
	विस्तृत चर्चा इस बैठक में की जानी है।
पाखरौ टाइगर राफारी हेतु वाहन, वाहन चालक एवं गाईड पर निर्णय।	पाखरौ टाइगर सफारी की स्थापना कार्य वर्तमान में गतिमान है। अगले पर्यटन सत्र के प्रारम्भ में टाइगर सफारी का लोकार्पण प्रस्तावित किया गया है। टाइगर सफारी के संचालन हेतु विभिन्न वाहनों का पंजीकरण, वाहन चालक एवं गाईडों का चयन एवं प्रशिक्षण का कार्य शीघ्र प्रारम्भ करने हेतु अध्यक्ष, शासी निकाय द्वारा निर्देशित किया गया। इस सम्बन्ध में कार्यवाही की जानी है।
कालागढ़ स्थित प्रशिक्षण केन्द्र में नेचर गाईड के प्रशिक्षण के सम्बन्ध में।	कालागढ़ स्थित नेशनल इंस्टीट्यूट फॉर वाइल्डलाईफ एवं नेचर गाईडिंग प्रशिक्षण संस्थान में कार्बेट टाइगर रिजर्व एवं अन्य प्रभागों द्वारा चयनित नेचर गाईडों के प्रशिक्षण का प्रस्ताव किया गया, जिसे शासी निकाय द्वारा अनुमोदित किया गया है। इस सम्बन्ध में 73 नेचर गाईडों का प्रशिक्षण किया गया है।

Dr. Parag Madhukar Dhakate
Chief Wildlife Warden
Uttarakhand

Scanned with CamScanner

2-टाईगर कन्जर्वेशन फाउण्डेशन फॉर सी0टी0आर0 में वर्ष 2020–21 के दौरान अनुमोदित विभिन्न गतिविधियों एवं व्यय का विवरण :

निदेशक कॉर्बेट टाईगर रिजर्व द्वारा वित्तीय वर्ष 2020–21 हेतु अनुमोदित किये गये विभिन्न कार्यों का ब्यौरा एवं व्यय प्रस्तुत किया गया है, जिसका विवरण निम्न प्रकार है:–

कार्य मद	कार्य का नाम	कुल व्यय (रू0 लाख में)
पर्यटकों को वापस की जाने वाली धनराशि	पर्यटकों को आरक्षित परिमट की धनराशि को वापस किया जाना।	100.00
ई0डी0सी0 अनुदान	ईको विकास समितियों हेतु अनुदान आदि।	75.00
कार्बेट टाईगर रिजर्व की सुरक्षा व्यवस्था को सुदृढ़ करना	कोटद्वार स्थित विभिन्न अवस्थापनाओं के सुधार हेतु	75.00
	कोटद्वार स्थित रिसेप्सन सेंटर के पास आजीविका बढ़ाने हेतु अवस्थापना विकास	50.00
	पाखरौ टाइगर सफारी हेतु अनुमोदित विविध कार्य।	75.00
	गश्ती पेट्रोलियम वाहनों हेतु ईंधन/मरम्मत कार्य आदि।	20.00
	स्पेशल आपरेशन ग्रुप के कार्यक्रमों (गुप्त सूचनाओं का संग्रहण) के संचालन हेतु।	10.00
	निदेशक, कार्यालय में मीटिंग कक्ष एवं आवश्यक उच्चीकरण कार्य।	25.00
	रामनगर वन परिसर में रोड का अनुरक्षण एवं उच्चीकरण	30.00
मानव वन्यजीव संघर्ष, पर्यटन, शोध एंव अनुश्रवण, प्रशिक्षण कार्यों हेतु	पाखरौ टाईगर सफारी हेतु बाड़ा एवं व्याख्यान केन्द्र का निर्माण।	400.00
	ढिकाला स्थित उप निदेशक हट का जीर्णोद्धार	25.00
	शोध एवं अनुश्रवण कार्य	15.00
प्रचार–प्रसार एंव प्रशासनिक कार्यों हेतु	मानव वन्यजीव संघर्ष/मुठभेड़/वनाग्नि में घायल हुये कर्मचारियों के ईलाज हेतु कामगार समिति को अनुदान	10.00
	अति विशिष्ठ एवं विशिष्ठ अतिथियों के आगमन, भ्रमण पर शिष्टाचार व्यय।	15.00
	कोटद्वार में 3 डी0 थिएटर की स्थापना	25.00
	प्रशासनिक व्यय	50.00
कुल योग		1000.00

Dr. Parag Madhukar Dhakate
Chief Wildlife Warden
Uttarakhand

टाईगर कन्जर्वेशन फाउण्डेशन फॉर सी0टी0आर0 में वित्तीय वर्ष 2021–22 की रू0 10.00 करोड़ की वार्षिक कार्ययोजना का शासी निकाय द्वारा अनुमोदन किया गया जिसका विवरण निम्न प्रकार है–

1. कार्बेट टाईगर रिजर्व में सुरक्षा व्यवस्था को सुदृढ़ करना:– गश्ती वाहनों हेतु ईंधन/मरम्मत कार्य हेतु रू0 20.00 लाख; स्पेशल ऑपरेशन ग्रुप के कार्यक्रमों (गुप्त सूचनाओं का संग्रहण) के संचालन कार्य हेतु रू0 10.00 लाख; घोरपानी क्षेत्र मे भूमि

संरक्षण कार्य हेतु रू0 30.00 लाख; कानिया क्षेत्र मे भूमि संरक्षण कार्य हेतु रू0 20.00 लाख, वन विश्राम भवनों/अतिथि गृहों/वन चौकियों में सीवेज के पानी ब्लैक वॉटर/ ग्रे वॉटर को नैसर्गिक रूप से ट्रीटमेंट संबंधी कार्य हेतु रू0 50.00 लाख;

2. मानव वन्यजीव संघर्ष/न्यूनीकरण, ईको पर्यटन, विकास, शोध, अनुश्रवण एवं प्रशिक्षण कार्य:– मानव वन्यजीव संघर्ष में घायल हुये वन कर्मियों के उपचार हेतु रू0 10.00 लाख; कालागढ़ टाईगर रिजर्व वन प्रभाग में निर्माणाधीन केन्द्रीय चिड़ियाघर प्राधिकरण, भारत सरकार द्वारा अनुमोदित बाड़ा तथा अन्य अनुषांगिक कार्यों हेतु रू0 400.00 लाख; रामनगर समीप आगडंडा क्षेत्र में प्रकृति संरक्षण संवंधित लाइट एंड साउन्ड व्यवस्था हेतु रू0 100.00 लाख; पाखरौ टाइगर सफारी में व्याख्यान केन्द्र का निर्माण तथा इंटरप्रिटेशन सेंटर संबंधित कार्य हेतु रू0 150.00 लाख; भारतीय प्रवन्धन संस्थान, काशीपुर के सहयोग से वन्यजीव प्रवन्धन मूल्यांकन कार्य एवं कार्वेट टाइगर रिजर्व मे अन्य शोध, अनुश्रवण एवं मूल्यांकन कार्य हेतु रू0 25.00 लाख; मानव वन्यजीव संघर्ष को न्यूनतम करने हेतु कार्वेट टाईगर रिजर्व में ईको विकास समितियों के माध्यम से सम्पादित कराये जाने वाले कार्यों हेतु रू0 10.00 लाख; सी0एम0 यंग ईकोप्रिन्योर स्कीम के अन्तर्गत स्थानीय युवाओं को नेचर गाइडिंग के प्रशिक्षण सम्बन्धी कार्य कालागढ़ स्थित नेशनल इंस्टीट्यूट फॉर वाइल्डलाईफ एवं नेचर गाईडिंग के माध्यम से आयोजित करने हेतु रू0 20.00 लाख; कालागढ़ टाईगर रिजर्व वन प्रभाग में टाईगर सफारी हेतु केन्द्रीय चिड़ियाघर प्राधिकरण द्वारा स्वीकृति आदेश मे वर्णित दिशा–निर्देशों के अनुपालन में तकनीकी मानव संसाधन की आपूर्ति एवं अवस्थापना विकास हेतु रू0 100.00 लाख; इसके अतिरिक्त विभिन्न माननीय न्यायालयों में पैरवी हेतु रू0 5.00 लाख;

3. प्रचार–प्रसार एवं प्रशासनिक कार्य:– वन्यजीव संरक्षण संवधित जन–जागरूकता का विविध सोशल मीडिया माध्यमों से प्रचार–प्रसार कार्य हेतु रू0 5.00 लाख; अतिविशिष्ठ एवं विशिष्ठ अतिथियों के आगमन, भ्रमण पर शिष्टाचार व्यय हेतु रू0 15.00 लाख; प्रशासनिक व्यय हेतु रू0 20.00 लाख; वन्यजीव संवंधित सोविनियर/मेमेंटो का डिजाइन/अधिप्राप्ति करना रू0 10.00 लाख;

उपरोक्त के अतिरिक्त बैठक में सर्वसम्मति से निम्न निर्णय लिये गये :–

1– टाईगर कंजर्वेशन फाउण्डेशन फॉर सी0टी0आर0 हेतु 02 प्रसिद्ध वैज्ञानिकों अथवा फील्ड में दक्षता प्राप्त विशेषज्ञों का नामांकन के संवंध में मा0 विधायक, रामनगर द्वारा श्री जसवन्त सिंह रावत, रामनगर एवं श्री ए0 जी0 असारी, मोहान के नामों का प्रस्ताव दिया गया जिसे शासी निकाय समिति द्वारा सर्वसम्मति से अनुमोदित किया गया।

2– का0टा0रि0 में अतिरिक्त जिप्सियों का पंजीकरण के संवंध में मा0 मुख्यमंत्री, उत्तराखण्ड द्वारा दिनांक 21.03.2021 को कार्वेट टाइगर रिजर्व में 50 अतिरिक्त जिप्सियों का पंजीकरण की घोषणा की गयी, जिसका संचालन महिलाओं द्वारा किया जाना है। इस हेतु 50 जिप्सियों के पंजीकरण हेतु अनुमोदन दिया गया।

3– कार्वेट टाइगर रिजर्व के अर्न्तगत पालतू हाथियों को पर्यटन में प्रयोग करने के सम्बन्ध में के संवंध में मा0 विधायक रामनगर द्वारा प्रस्ताव रखा गया कि कार्वेट टाइगर रिजर्व के अर्न्तगत पालतू हाथियों को वन एवं वन्यजीवों की सुरक्षा हेतु गश्त एवं नियमानुसार पर्यटन में उपयोग में लाये जाने के प्रस्ताव को पारी निकाय द्वारा सर्वसम्मति से अनुमोदित किया

गया। उक्त निर्णय मा0 उच्चतम न्यायालय/मा0 उच्च न्यायालय के अंतिम आदेशों से आच्छादित रहेगा।

4– नये वाहनों के रजिस्ट्रेशन के सम्बन्ध में वर्तमान में मारूति कम्पनी द्वारा नये जिप्सी वाहनों के उत्पादन एवं उपलब्धता की समस्या की दृष्टिगत कान्हा टाइगर रिजर्व में वर्तमान में संचालित हो रही जंगल सफारी वाहनों के अनुसार कार्बेट टाइगर रिजर्व में जंगल सफारी वाहनों का उपयोग किया जायेगा। जंगल सफारी वाहनों में वर्तमान में उपयोग में लायी जा रही जिप्सी वाहनों के अतिरिक्त अन्य जंगल सफारी वाहन जैसे– 9+D, 11+D, 12+D, Hybrid and Electric Vehicle का कार्बेट टाइगर रिजर्व में जंगल सफारी में प्रयोग करने हेतु शासी निकाय द्वारा सहमति प्रदान की गयी।

5– पाखरौ टाइगर सफारी हेतु वाहन, वाहन चालक एवं गाईड के संबंध में पाखरौ टाइगर सफारी की स्थापना कार्य वर्तमान में गतिमान है। शीघ्र ही टाइगर सफारी का लोकार्पण प्रस्तावित किया गया है। टाइगर सफारी के संचालन हेतु विभिन्न वाहन चालक/सफारी गाईडों का चयन एवं प्रशिक्षण का कार्य शीघ्र प्रारम्भ करने के प्रस्ताव को शासी निकाय द्वारा अनुमोदित किया गया सफारी वाहन के संचालन हेतु नियमानुसार टेंडर प्रतिकिया अपनाने पर शासी निकाय द्वारा सहमति प्रदान की गयी।

6– अन्य बिन्दु मा0 अध्यक्ष महोदय की सहमति से सम्मिलित किये गये।

I. बैठक में प्रोजेक्ट टाइगर योजना के अर्न्तगत वर्तमान तक कोई धनराशि प्राप्त न होने पर शासी निकाय द्वारा नाराजगी व्यक्त की गई एवं एन0टी0सी0ए0 को इस सन्दर्भ में अध्यक्ष महोदय की ओर से अर्द्धशासकीय पत्र भेजने का निर्णय लिया गया।

II. प्रमुख वन संरक्षक (HoFF) द्वारा निर्देश दिया गया कि ई0डी0सी0 अनुमोदित माइक्रोप्लान के अनुसार ही कार्य किये जाये एवं ई0डी0सी0 के कार्यो की मानिटरिंग की जाय तथा बैठक में किये गये कार्यो की सूचना से शासी निकाय को अवगत कराया जाय।

III. टाइगर कंजर्वेशन फाउण्डेशन को पर्यटन से प्राप्त आय को टाइगर कंजर्वेशन फाउण्डेशन में सीधे प्राप्त करने हेतु विभिन्न प्रदेशों के टाइगर रिजर्व में किस प्रकार की व्यवस्था प्रचलन में है तथा मा0 उच्च न्यायालय के आदेश को ध्यान में रखते हुये कार्बेट टाइगर रिजर्व में पर्यटन से प्राप्त समस्त आय को टाइगर कंजर्वेशन फाउण्डेशन फॉर सी0टी0आर0 के खाते में सीधे प्राप्त करने हेतु शासन से अनुमति प्राप्त करने हेतु शीघ्र प्रस्ताव प्रेषित किया जाय।

IV. कार्बेट टाइगर रिजर्व में प्रस्तावित एवं निर्माणाधीन कार्यो की सक्षम स्तर से आवश्यक स्वीकृति एवं अनुमोदन प्राप्त कर लिया जाये तथा राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण द्वारा स्वीकृत कार्बेट टाइगर रिजर्व के टाइगर कंजर्वेशन प्लान में अनुमोदित कार्यो को नियमानुसार सम्पादित किया जाये।

Dr. Parag Madhukar Dhakate
Chief Wildlife Warden

बैठक के अन्त में सदस्य सचिव/मुख्य वन्यजीव प्रतिपालक द्वारा अध्यक्ष महोदय तथा बैठक में उपस्थित अन्य सदस्यों का आभार प्रकट किया गया।

Parag Madhukar Dhakate
Chief Wildlife Warden
Uttarakhand

मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड / सदस्य सचिव, शासी निकाय
टाइगर कन्जर्वेशन फाउण्डेशन फॉर सी0टी0आर0
उत्तराखण्ड, देहरादून

अनुमोदित

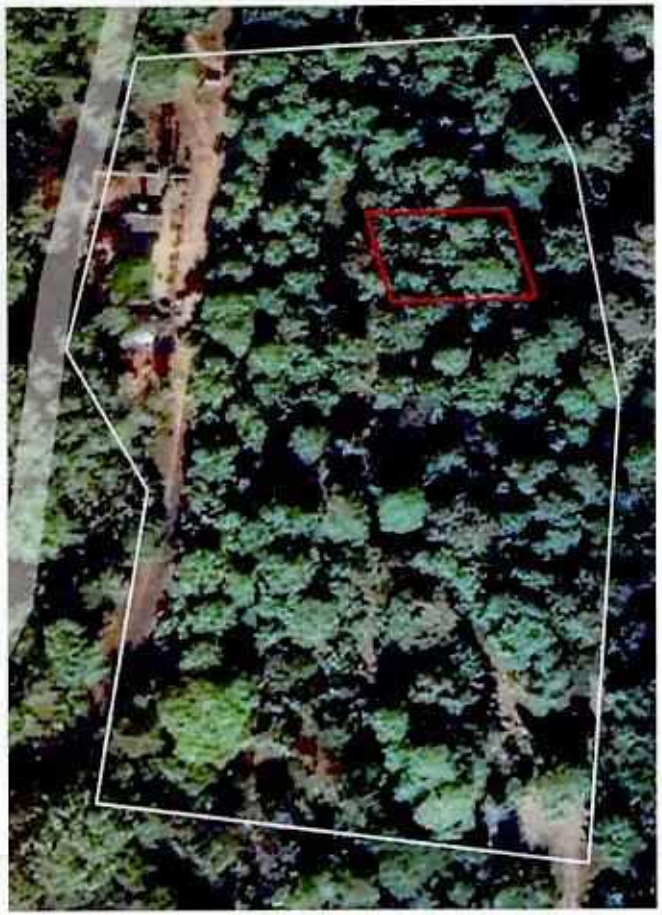
अध्यक्ष, शासी निकाय,
टाइगर कन्जर्वेशन फाउण्डेशन फॉर सी0टी0आर0

Scanned with CamScanner

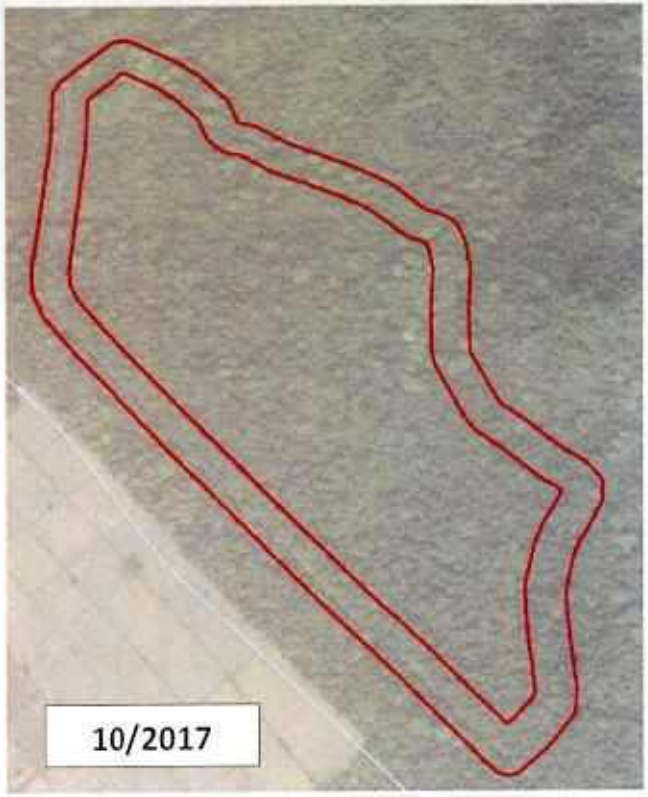
ANNEXURE-20

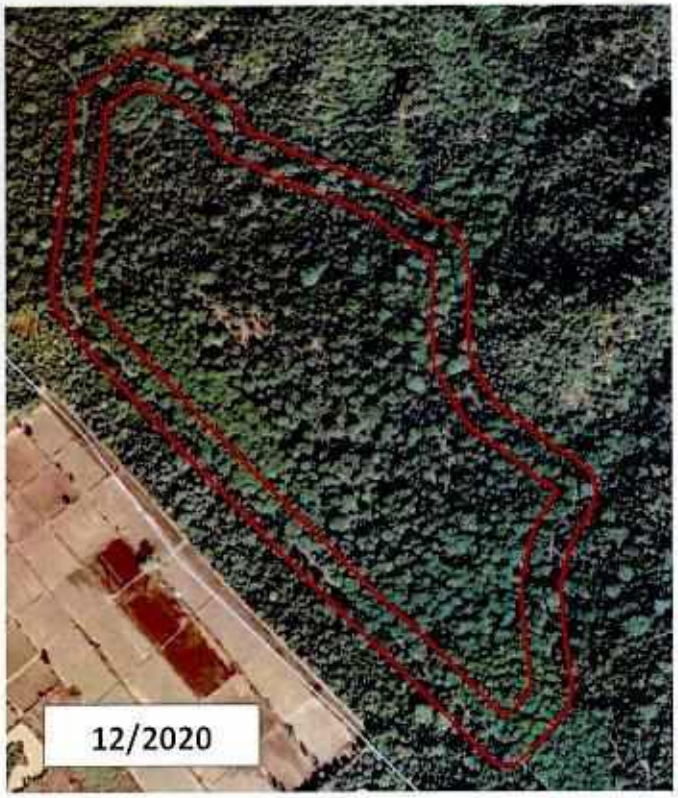
Admin Block

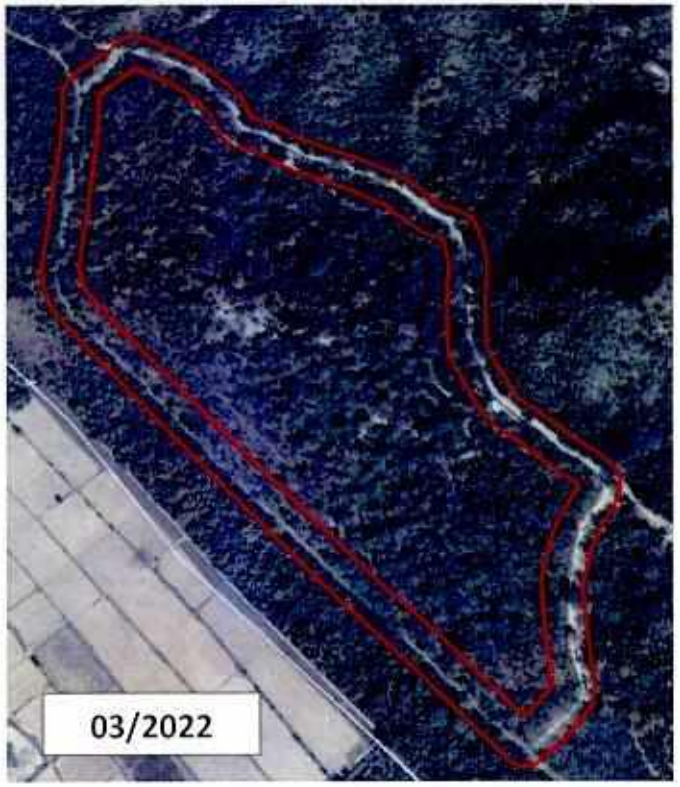
10/2017	12/2020	03/2022



Bada 2570mt 25mt buffer

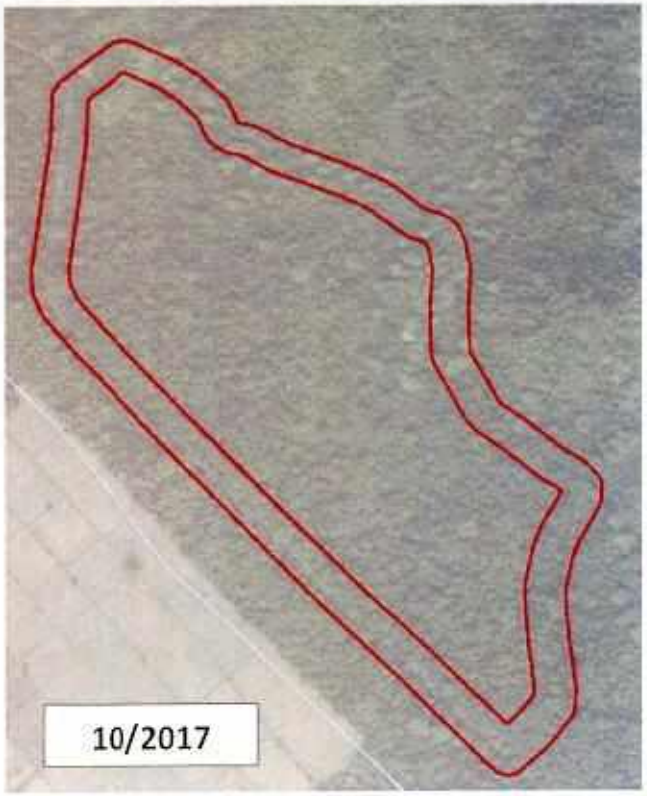


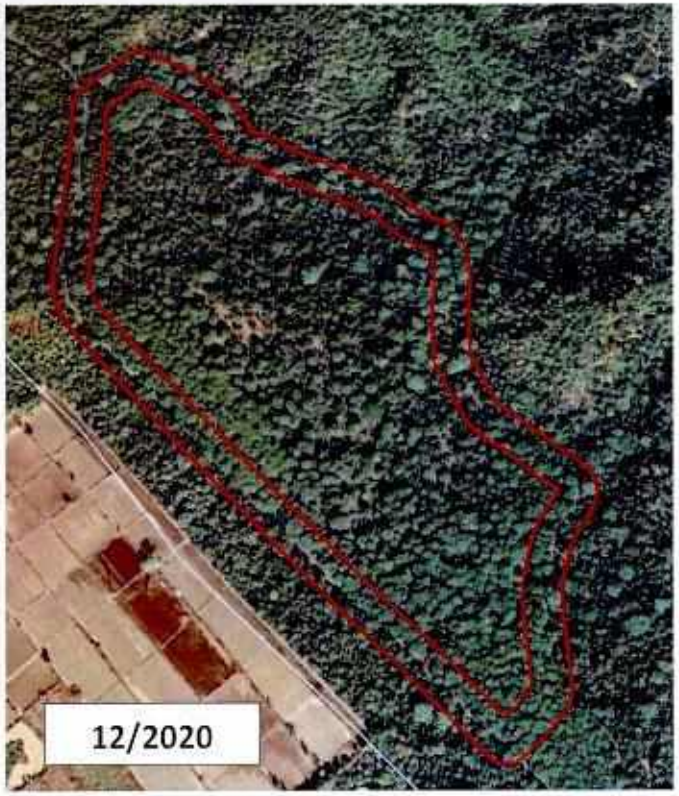


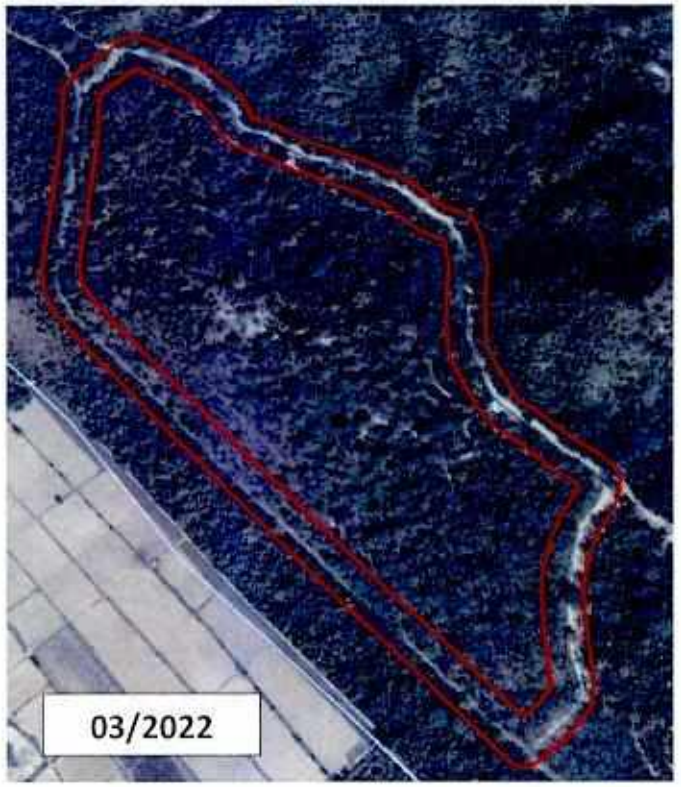


Culvert

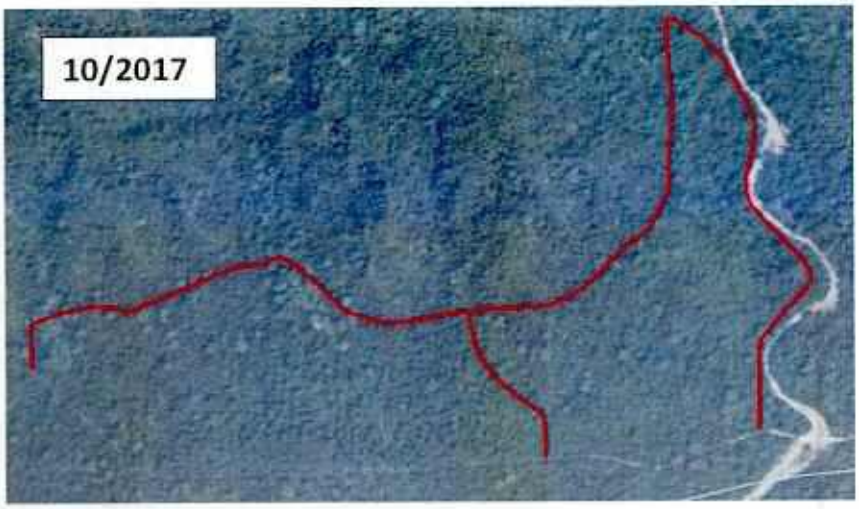
Bada 2570mt 25mt buffer

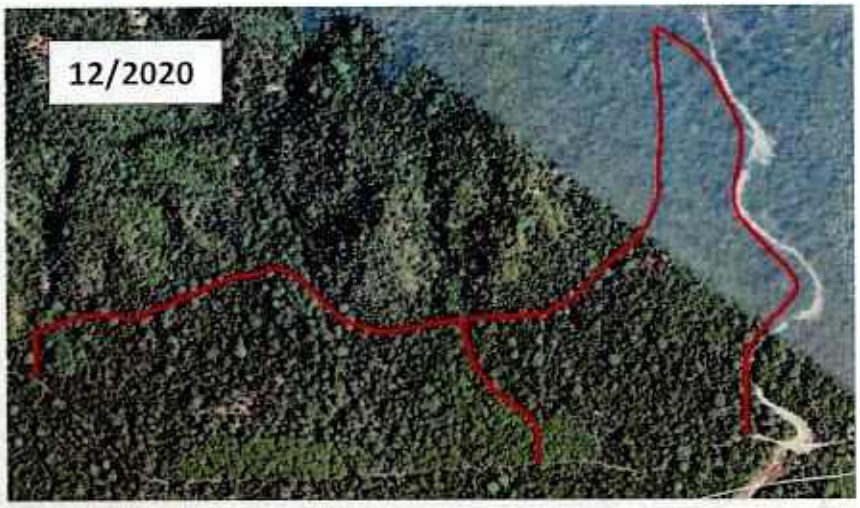






Service Road



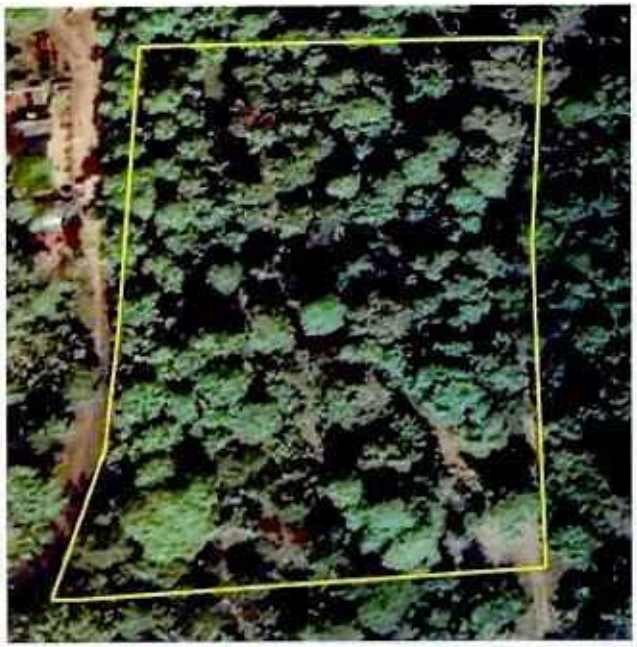


Pakharo 3 hathi

Pakharo Rest House

Outer Boundary

10/2017



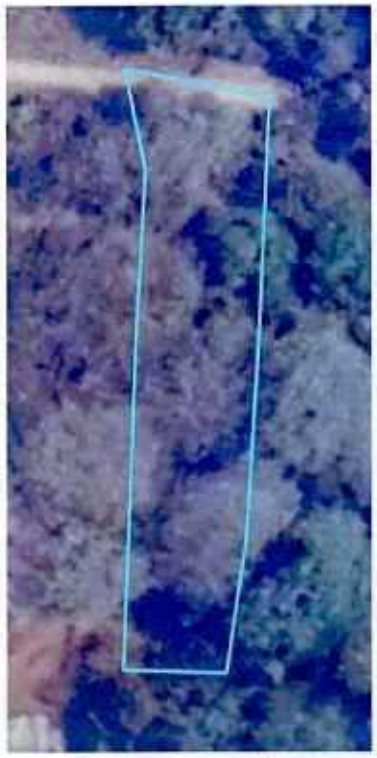
12/2020

03/2022

Nalkatta 5 hathi 10mt

Morghati FRH quarter Demolished

02/2017



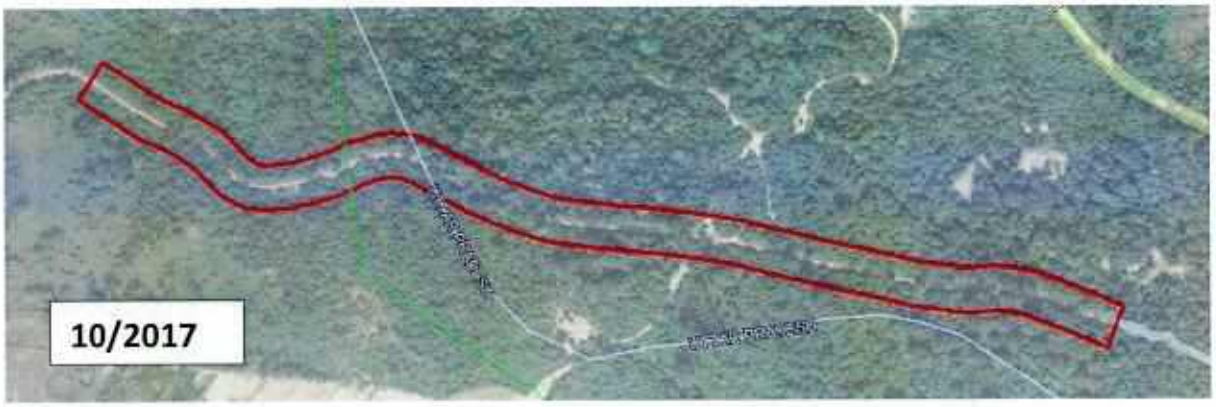
03/2021

05/2022

Admin Block

10/2017	12/2020	03/2022

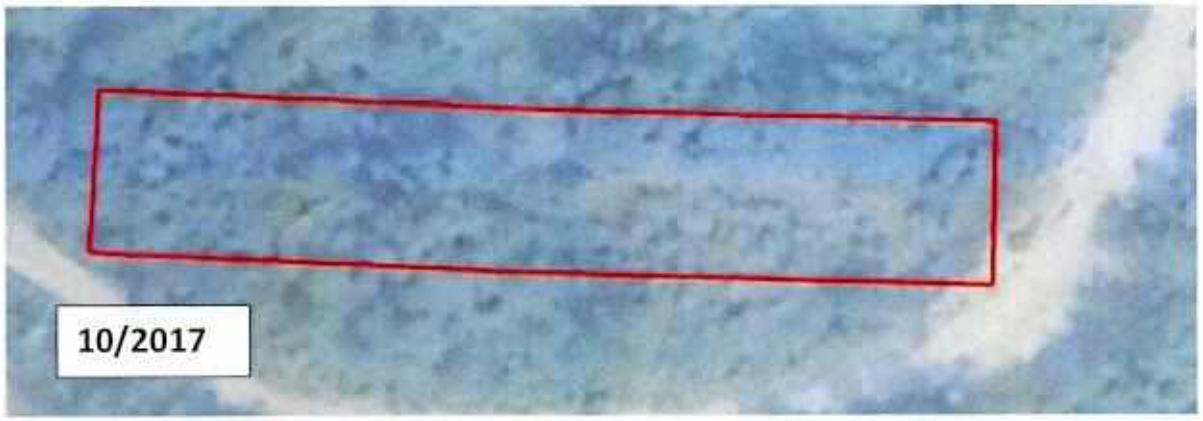
Culvert



Kalushaheed 16 hathi 10mt

Kalushaheed 14 hathi 10mt

Kalushaheed 9 108mt



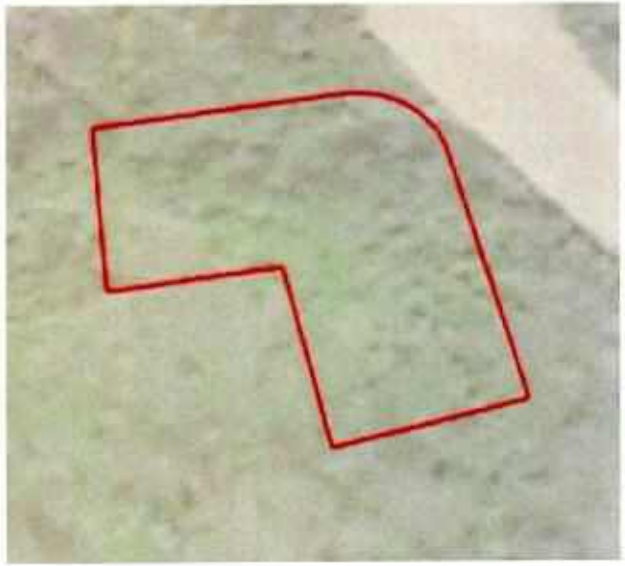
Kalushaheed 9 60mt

10/2017

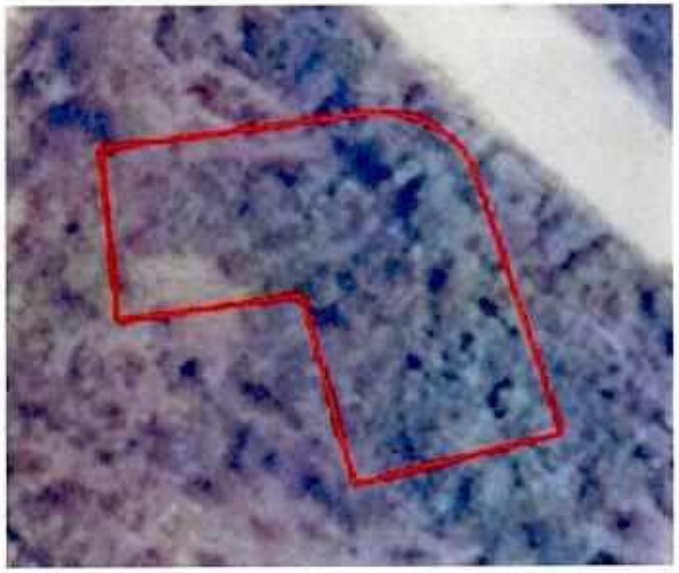
03/2021

05/2022

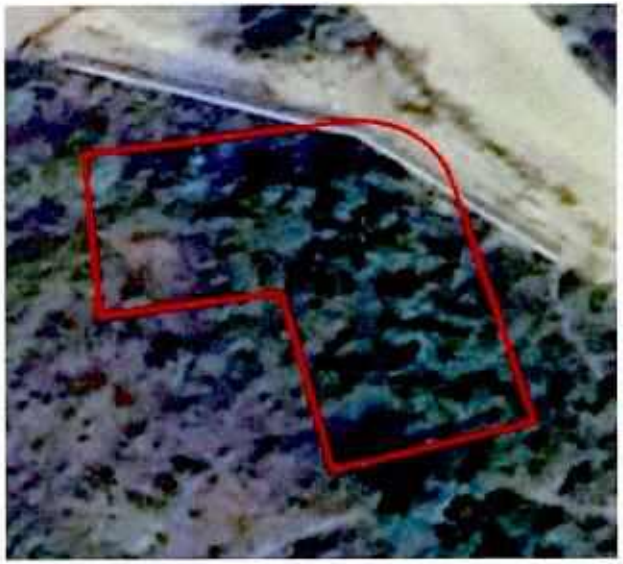
Kalushaheed 09 pashchimi 58mt



10/2017

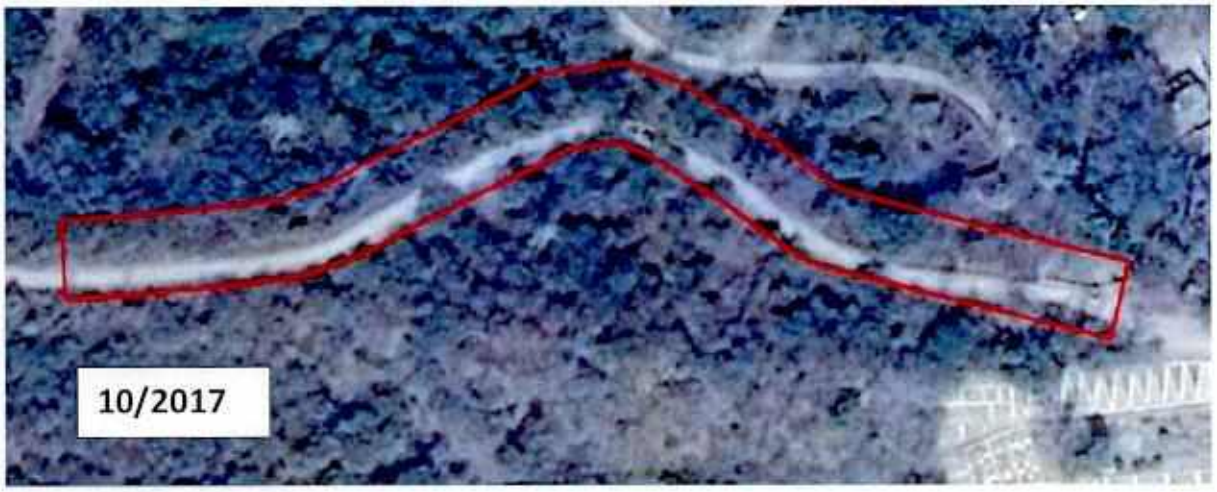


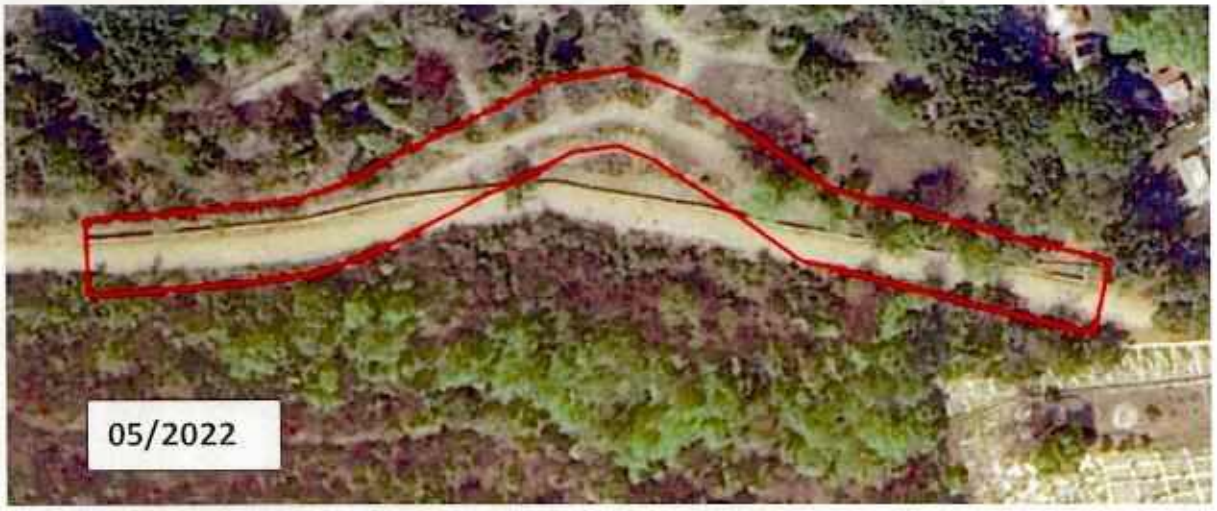
03/2021



05/2022

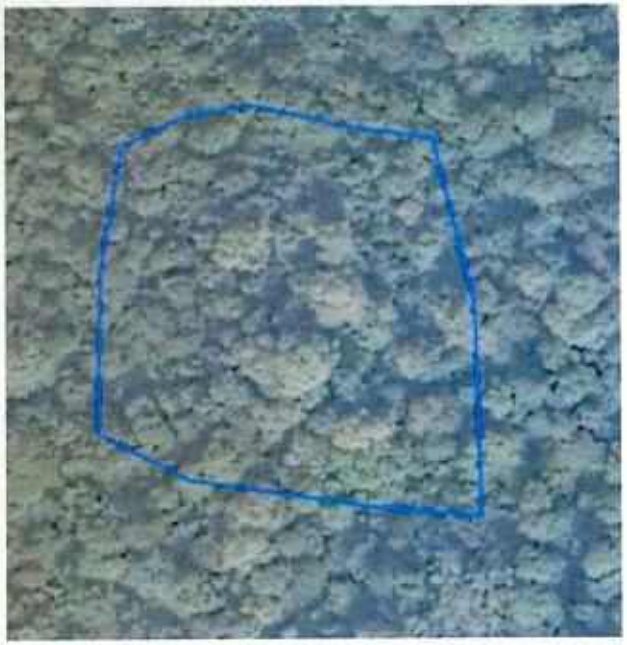
Kalagarh 8 10mt





Jalashay

02/2017



12/2020

03/2022

ANNEXURE-21

न्यायालय श्रीमान् न्यायिक मजिस्ट्रेट, कोटद्वार, जिला पौडी गढवाल एट कोटद्वार

फौजदारी वाद सं0.0002624 सन् 2022

केन्द्रीय सरकार द्वारा पंकज अग्रवाल पुत्र श्री डी0एन0 अग्रवाल, उम्र 58 वर्ष, अपर प्रमुख मुख्य वन संरक्षक (के0), एकीकृत क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, 25, सुभाष रोड, देहरादून– 248001

.....परिवादी

बनाम

1. श्री किशन चन्द, (सेवानिवृत्त भारतीय वन सेवा) तत्कालीन उप वन संरक्षक, कालागढ टाईगर रिजर्व प्रभाग, लैन्सडौन, कोटद्वार, जिला पौड़ी गढवाल, उत्तराखण्ड। वर्तमान पता– मकान न0–56, नन्द विहार, थाना कोतवाली– ज्वालापुर, जनपद हरिद्वार, उत्तराखण्ड।

.....अभियुक्त

अन्तर्गत धारा– 3 (A) वन (संरक्षण) अधिनियम, 1980

थाना– कालागढ, जनपद– पौडी गढवाल।

परिवाद अन्तर्गत धारा– 200 दण्ड प्रकिया संहिता, 1973

महोदय,

परिवादी उपरोक्त निम्नलिखित कथन करता है :–

1. यह कि परिवादी उपरोक्त, केन्द्रीय सरकार, एकीकृत क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, 25, सुभाष रोड, देहरादून में अपर प्रमुख मुख्य वन संरक्षक (के0), (वन संरक्षक की रैंक से वरिष्ठ) के पद पर सेवारत है एवं पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय द्वारा जारी की गयी अधिसूचना दिनांक 17 नवम्बर, 2020 (अनुसंलग्नक– 01) के आलोक में यह सत्यापित करता है कि परिवादी वर्तमान परिवाद दाखिल करने के लिए समर्थ व सक्षम है तथा अपने पदीय कर्तव्यों के निवर्हन में श्रीमान् के समक्ष यह परिवाद दाखिल कर रहा है।

2. यह कि परिवादी का कथानक इस प्रकार है कि वन (संरक्षण) अधिनियम, 1980 के अन्तर्गत वन भूमि पर अथवा उसके किसी भाग में किसी भी प्रकार की 'गैर–वानिकी' गतिविधि हेतु केन्द्रीय सरकार (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय) से पूर्वानुमति (prior approval) लेने का प्रावधान है।

3. यह कि ऐसा प्रावधान वन (संरक्षण) अधिनियम, 1980 की धारा–2 में किया गया है, जोकि इस प्रकार है–

धारा–2:– वनों के अपारक्षण (de-reservation) या वन भूमि के वनेत्तर प्रयोजन के लिए उपयोग पर निर्बन्धन–

किसी राज्य में तत्समय प्रवृत्त किसी अन्य विधि में किसी बात के होते हुए भी, कोई राज्य सरकार अथवा अन्य प्राधिकारी यह निदेश करने वाला कोई आदेश, केन्द्रीय सरकार के पूर्व अनुमोदन के बिना नहीं करेगा–

(i) कि कोई आरक्षित वन (उस राज्य में तत्समय प्रवृत्त किसी विधि में 'आरक्षित वन' पद के अर्थ में) या उसका कोई भाग आरक्षित नहीं रह जायेगा।

(ii) कि कोई वन भूमि या उसका कोई भाग किसी वनेत्तर प्रयोजन के लिए उपयोग में लाया जाए।

(iii) कि कोई वन भूमि या उसका कोई भाग पट्टे पर या अन्यथा किसी प्राईवेट व्यक्ति या किसी प्राधिकरण, निगम, अभिकरण या किसी अन्य संगठन को, जो सरकार के स्वामित्व, प्रबन्धन, नियंत्रण के अधीन नहीं है, समनुदेशित किया जाए।

(iv) कि किसी वन भूमि या उसके किसी भाग को, पुनर्वनरोपण के लिए उसका उपयोग करने के प्रयोजन के लिए, उन वृक्षों को, जो उस भूमि या प्रभाग में प्राकृतिक रूप से उग आए हैं, काटकर साफ किया जाए।

स्पष्टीकरण– इस धारा के प्रयोजन के लिये 'वनेत्तर प्रयोजन' से,:–

(क) चाय, काफी, मसाले, रबड, पाम, तेल वाले पौधे, उद्यान–कृषि फसलों या औषधीय पौधे की खेती के लिये,

(ख) पुनर्वनरोपण से भिन्न किसी प्रयोजन के लिये,

किसी वन भूमि या उसके प्रभाग को तोडना या काट कर साफ करना अभिप्रेत है किन्तु इसके अन्तर्गत वनों और वन्य–जीवों के संरक्षण, विकास और प्रबन्ध से सम्बन्धित या उनसे आनुषंगिक कोई कार्य अर्थात् चौकियों, अग्नि तारों, बेतार संचारों की स्थापना और बाड, पुलों और पुलियों, बाँधों, जलछिद्रों, खाई चिन्हों, पाइप लाइनों का निर्माण या अन्य वैसे ही प्रयोजन नहीं हैं।

4. यह कि धारा–2 के उपबन्धों के उल्लंघन के लिए धारा– 3 क में शास्ति का प्रावधान किया गया है, जोकि इस प्रकार है–

जो कोई धारा– 2 के उपबन्धों में से किसी का उल्लंघन करेगा या उल्लंघन का दुष्प्रेरण करेगा वह सादा कारावास से, जिसकी अवधि पन्द्रह दिन तक की हो सकेगी, दण्डनीय होगा।

5. यह कि अधिनियम की धारा– 3 ख, प्राधिकरणों और सरकारी विभागों द्वारा किये गये अपराध के सम्बन्ध में व्यवस्था करती है, जोकि इस प्रकार है–

(1) जहाँ इस अधिनियम के अधीन कोई अपराध,–

(क) सरकार के किसी विभाग द्वारा किया गया है, वहाँ विभागाध्यक्ष, या

(ख) किसी प्राधिकरण द्वारा किया गया है, वहाँ प्रत्येक ऐसा व्यक्ति जो उस अपराध के किये जाने के समय उस प्राधिकरण के कारबार के संचालन के लिये उस प्राधिकरण का प्रत्यक्ष रूप से भारसाधक और उसके प्रति उत्तरदायी था और साथ ही वह प्राधिकरण भी,

ऐसे अपराध का दोषी समझा जाएगा और तद्नुसार अपने विरूद्ध कार्रवाई किये जाने और दण्डित किये जाने का भागी होगा:

परन्तु इस उपधारा की कोई बात विभागाध्यक्ष को या खण्ड (ख) में निर्दिष्ट किसी व्यक्ति को दंड का भागी नहीं बनाएगी यदि वह यह साबित कर देता है कि वह अपराध उसकी जानकारी के बिना किया गया था या उस अपराध के किये जाने का निवारण करने के लिये उसने सब सम्यक् तत्परता बरती थी।

(2) उपधारा (1) में किसी बात के होते हुए भी, जहाँ इस अधिनियम के अधीन दण्डनीय कोई अपराध सरकार के किसी विभाग या उपधारा (1) के खण्ड (ख) में निर्दिष्ट किसी प्राधिकरण द्वारा किया गया है और यह साबित हो जाता है कि वह अपराध विभागाध्यक्ष से भिन्न किसी अधिकारी की, या, प्राधिकरण की दशा में, उपधारा (1) के खण्ड (ख) में निर्दिष्ट व्यक्तियों से भिन्न किसी व्यक्ति की, सहमति या मौनानुकूलता से किया गया है या उस अपराध का किया जाना उसकी किसी उपेक्षा के कारण माना जा सकता है, वहाँ ऐसा अधिकारी या व्यक्ति भी उस अपराध का दोषी समझा जाएगा और तद्नुसार अपने विरूद्ध कार्यवाही किये जाने और दण्डित किये जाने का भागी होगा (अनुसंलग्नक– 02)।

6. यह कि संक्षेप में वन (संरक्षण) अधिनियम, 1980 की धारा 2 सपठित क्लॉज (ii) में यह प्रावधान है कि किसी राज्य में तत्समय प्रवृत्त किसी अन्य विधि में किसी

बात के होते हुये भी, कोई राज्य सरकार अथवा अन्य प्राधिकारी वन भूमि अथवा उसके किसी भाग का गैर–वानिकी प्रयोजन हेतु उपयोग करने का निदेश देने वाला कोई आदेश केन्द्रीय सरकार की पूर्वानुमति के बिना नहीं करेगा। यदि ऐसा कोई आदेश राज्य सरकार अथवा अन्य प्राधिकारी द्वारा केन्द्रीय सरकार की पूर्वानुमति के बिना किया गया है तब राज्य सरकार में पदस्थ ऐसा अधिकारी अथवा अन्य प्राधिकारी (जिसके द्वारा ऐसा कोई आदेश किया गया है) धारा–3A/3B वन (संरक्षण) अधिनियम, 1980 के अन्तर्गत शास्ति का हकदार है एवं वन (संरक्षण) नियम, 2003 के नियम–9 के अन्तर्गत केन्द्रीय सरकार के परिवाद पर सक्षम न्यायालय के समक्ष अभियोजित किये जाने योग्य है।

7. यह कि दिनांक 20.09.2021 को श्री गौरव कुमार बन्सल, अधिवक्ता, उच्चतम न्यायालय द्वारा कार्बेट टाईगर रिजर्व में वृक्षों के अवैध पातन एवं भवन निर्माण के सम्बन्ध में अपना प्रतिनिधित्व केन्द्रीय प्राधिकार कमेटी (मा0 उच्चतम न्यायालय, नई दिल्ली द्वारा गठित कमेटी) के समक्ष रखा था (अनुसंलग्नक– 03)। केन्द्रीय प्राधिकार कमेटी, मा0 उच्चतम न्यायालय नई दिल्ली द्वारा वन भूमि से सम्बन्धित मामलों में अपनी राय देने के लिये गठित की गयी है।

8. यह कि केन्द्रीय प्राधिकार कमेटी द्वारा अपने पत्र दिनांक 24.09.2021 के माध्यम से श्री गौरव कुमार बन्सल, अधिवक्ता के प्रतिनिधित्व को केन्द्रीय सरकार (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली) के सचिव को अग्रेषित करते हुए प्रतिनिधित्व पर विशिष्ट टिप्पणियाँ माँगी गयी थी (अनुसंलग्नक– 04)।

9. यह कि केन्द्रीय प्राधिकार कमेटी के उपरोक्त पत्र के अनुक्रम में केन्द्रीय सरकार (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली) द्वारा अपने पत्र दिनांक 12.10.2021 के माध्यम से परिवादी के कार्यालय (जोकि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली का एकीकृत क्षेत्रीय कार्यालय है) को प्रकरण में एक आख्या प्रेषित कराये जाने के लिये लिखा गया (अनुसंलग्नक– 05)

10. यह कि केन्द्रीय सरकार के पत्र दिनांक 12.10.2021 में दिये गये निर्देशों के अनुक्रम में परिवादी के कार्यालय से उप–महानिरीक्षक, वन द्वारा दिनांक 25.10.2021 एवं 26.10.2021 को कार्बेट टाईगर रिजर्व में वृक्षों के कथित अवैध पातन एवं भवन–निर्माण के सम्बन्ध में की गयी शिकायत के सम्बन्ध में स्थल निरीक्षण

किया गया। स्थल निरीक्षण के दौरान वन विभाग उत्तराखण्ड के निम्नलिखित अधिकारी मौजूद रहे–

1. श्री राहुल, आई0एफ0एस0, निदेशक कार्बेट टाईगर रिजर्व।
2. श्री अखिलेश तिवारी, आई0एफ0एस0, वन संरक्षक, शिवालिक सर्कल।
3. श्री किशन चन्द्र, डी0सी0एफ0, कालागढ टाईगर रिजर्व, लैन्सडाउन वन प्रभाग।
4. श्री दीपक सिंह, डी0सी0एफ0, लैन्सडाउन वन प्रभाग, कोटद्वार।
5. श्री बृजविहारी शर्मा, वनक्षेत्राधिकारी, पाखरौ/सोना रिवर रेंज।
6. श्री सत्ते सिंह बिष्ट, प्रभागीय लौगिंग मैनेजर, उत्तराखण्ड वन निगम, पौडी।
7. श्री गोपाल सिंह बिष्ट, फॉरेस्टर, पाखरौ रेंज।
8. श्री हरीश चन्द्र भट्ट, वनक्षेत्राधिकारी, पलेन रेंज।
9. श्रीमती पूनम पॉल, वन रक्षक, कुमड्डा बीट।
10. श्रीमती कमला देवी, वन रक्षक, बिजौरागढ बीट (स्थल निरीक्षण आख्या अनुसंलग्नक– 06)

11. यह कि स्थल निरीक्षण अधिकारी द्वारा स्थल निरीक्षण लैन्सडौन वन प्रभाग के नियन्त्रणाधीन सनेह वन विश्राम गृह से प्रारम्भ किया गया। स्थल निरीक्षण के दौरान सनेह वन विश्राम गृह से लगभग 100 मी0 की दूरी पर सनेह पार्क और उसके आस पास स्थित भूमि पर निर्माण गतिविधियॉ दृष्टिगत हुयीं। प्रभागीय वनाधिकारी, लैन्सडौन वन प्रभाग से स्थल निरीक्षण अधिकारी द्वारा यह जानकारी चाही गयी कि निर्माण कार्य कैसे किया गया है, जिस पर उनके द्वारा मुख्य वन संरक्षक, गढवाल का पत्रांक सं0– 595/12–1 दिनांक 15.09.2021 दिखाया गया। पत्र के अनुसार सनेह पार्क और उसके आस पास सफारी गेट की मरम्मत एवं सौन्दर्यीकरण का कार्य कार्बेट फॉउण्डेशन के माध्यम से करने की अनुमति प्रभागीय वनाधिकारी, कालागढ टाईगर रिजव प्रभाग को निम्नलिखित शर्तों के साथ दी गयी थी–

1. सनेह पार्क में योजना के अनुसार प्रस्तावित विभिन्न कार्यों को लैन्सडौन वन प्रभाग, कोटद्वार के कार्ययोजना के प्राविधानानुसार कराया जायेगा।
2. सम्बन्धित कार्यों की सक्षम स्तर से प्रशासनिक/वित्तीय स्वीकृति प्राप्त कर ली जायेगी।
3. कथित क्षेत्र का विधिक नियन्त्रण यथास्थिति प्रभागीय वनाधिकारी, लैन्सडौन वन प्रभाग, कोटद्वार के अधीन ही रहेगा (अनुसंलग्नक 06/1)।

12. यह कि उक्त पत्र में उल्लिखित शर्त सं0–1 के सन्दर्भ में प्रभागीय वनाधिकारी, लैन्सडौन वन प्रभाग द्वारा वन संरक्षक, शिवालिक वृत्त को लेख किया गया एक पत्र दिनांक 27.09.2021 स्थल निरीक्षण अधिकारी के संज्ञान में लाया गया, जिसमें यह स्पष्ट तौर पर लिखा गया था कि प्रभाग के नियन्त्रणाधीन सनेह पार्क एवं उसके आस पास स्थित भूमि पर कालागढ टाईगर रिजर्व प्रभाग, लैन्सडौन द्वारा विभिन्न कार्य प्रारम्भ किये गये हैं तथा प्रभाग की अनुमोदित कार्ययोजना 2014–15 से 2023–24 के अनुसार ईको–टूरिज्म के अन्तर्गत वर्णित क्षेत्र में उक्तानुसार गतिविधि नहीं की जा सकती है। यदि कोई ईको–टूरिज्म से सम्बन्धित कार्य आरक्षित वन क्षेत्र में सम्पादित किया जाना अपेक्षित है तो सम्बन्धित वन भूमि का विधिवत् हस्तानान्तरण किया जाना या भारत सरकार से विधिवत् अनुमति ली जाना अपेक्षित है (अनुसंलग्नक 06/2)।

13. यह कि प्रभागीय वनाधिकारी, लैन्सडौन वन प्रभाग द्वारा स्थल निरीक्षण अधिकारी को अवगत कराया गया कि उनके पत्र दिनांक 27.09.2021 के प्रतिउत्तर में वन संरक्षक, शिवालिक वृत्त द्वारा अपने पत्र दिनांक 18.10.2021 के माध्यम से उनको निर्देशित किया गया कि प्रभाग की अनुमोदित कार्ययोजना 2014–15 से 2023–24 के प्राविधानों का उल्लंघन करते हुए वहां किसी प्रकार का कार्य न किया जाय (अनुसंलग्नक 06/3)।

14. यह कि उपरोक्त पत्रों से यह स्पष्ट है कि लैन्सडौन वन प्रभाग की अनुमोदित कार्ययोजना 2014–15 से 2023–24 के अनुसार यदि कोई ईको–टूरिज्म से सम्बन्धित कार्य आरक्षित वन क्षेत्र में सम्पादित किया जाना अपेक्षित है तो सम्बन्धित वन भूमि का विधिवत् हस्तानान्तरण किया जाना या भारत सरकार से विधिवत् अनुमति ली जाना अपेक्षित है, किन्तु प्रभाग के नियन्त्रणाधीन सनेह पार्क एवं उसके आस पास स्थित भूमि पर कालागढ टाईगर रिजर्व प्रभाग, लैन्सडौन द्वारा आरक्षित वन क्षेत्र में विभिन्न कार्य भारत सरकार से विधिवत् अनुमति प्राप्त किये बिना प्रारम्भ किये गये थे।

15. यह कि स्थल निरीक्षण के अनुक्रम में स्थल निरीक्षण अधिकारी को भाखरा वन विश्राम गृह में चार समान दुमंजिला भवन (प्रत्येक में चार कमरे प्रशाधन के साथ) निर्माणाधीन दृष्टिगत पाये गये। पूछने पर प्रभागीय वनाधिकारी, कालागढ द्वारा स्थल निरीक्षण अधिकारी को अवगत कराया गया किया गया कि भवन, पशु

चिकित्सक आवास, पशु चिकित्सा कर्मचारी, क्यूरेटर एवं रेंज ऑफिसर/वार्डन आवास हेतु बनाये जा रहे थे, किन्तु निरीक्षण के दौरान स्थल निरीक्षण अधिकारी द्वारा भवनों का ले–आउट प्लान बिल्कुल विपरीत पाया एवं इसके समर्थन में डी0एफ0ओ0 द्वारा कोई दस्तावेज प्रस्तुत नहीं किये गये। निर्माण गतिविधियाँ सक्षम प्राधिकारी की औपचारिक स्वीकृति के बिना एवं वन (संरक्षण) अधिनियम, 1980 के उल्लंघन में पायी गयी। स्थल निरीक्षण अधिकारी को निदेशक कार्बेट टाईगर रिजर्व, रामनगर, नैनीताल द्वारा अवगत कराया गया कि उनके द्वारा डी0एफ0ओ0 कालागढ रिजर्व प्रभाग, लैन्सडौन को दिनांक 27.08.2021, 20.09.2021 एवं पत्र दिनांक 23.09.2021 के माध्यम से निर्देशित किया गया था कि सक्षम स्तर से अनुमोदन लिये बिना एवं वैधानिक/प्रशासनिक/वित्तीय स्वीकृति प्राप्त किये बिना निर्माण गतिविधियों को तत्काल प्रभाव से रोका जाय (अनुसंलग्नक 07), किन्तु प्रतिउत्तर में डी0एफ0ओ0 कालागढ रिजर्व प्रभाग, लैन्सडौन पत्र दिनांक 22.09.2021 के माध्यम से निर्माण गतिविधियों को रोकने के बजाय किये गये कार्यों से सम्बन्धित अपना स्पष्टीकरण दर्शित करने लग गये (अनुसंलग्नक 08)।

16. यह कि कालागढ टाईगर रिजर्व की उत्तरी सीमा में पलेन रेंज स्थित है। कुछ किमी0 की दूरी पर सिन्दीखाल की छोटी सी आबादी है, जहाँ पर रेंज का हेडक्वार्टर स्थित है। निरीक्षण के दौरान पलेन रेंज के अन्तर्गत कुगड्डा वन कैम्प से सटी हुयी वन भूमि पर छह भवन निर्माणाधीन पाये गये तथा सभी भवनों का ले–आउट प्लान पाखरों वन विश्राम गृह की तरह ही पाया गया। पूछने पर रेंज ऑफिसर द्वारा अवगत कराया गया कि निर्माण टूरिंग अधिकारीयों के रहने, स्वागत कक्ष और आउट हाउस हेतु किया जा रहा है तथा इस सम्बन्ध में कार्यादेश तत्कालीन उप वन संरक्षक कालागढ रिजर्व प्रभाग, लैन्सडौन द्वारा जारी किये गये हैं।

17. यह कि मुख्य वन संरक्षक, गढवाल द्वारा लैन्सडौन वन प्रभाग के सनेह पार्क और उसके आस पास सफारी गेट की मरम्मत एवं सौन्दर्यीकरण का कार्य कार्बेट फॉउण्डेशन के माध्यम से करने की अनुमति अपने पत्रांक सं0– 595/12–1 दिनांक 15.09.2021 के माध्यम से प्रभागीय वनाधिकारी, कालागढ टाईगर रिजर्व प्रभाग, लैन्सडौन को दी गयी थी तथा प्रभागीय वनाधिकारी, लैन्सडौन वन प्रभाग द्वारा वन संरक्षक, शिवालिक वृत्त को लेख किये गये पत्र दिनांक 27.09.2021 में यह स्पष्ट तौर पर लिखा गया है कि प्रभाग के नियन्त्रणाधीन सनेह पार्क एवं

उसके आस पास स्थित भूमि पर कालागढ टाईगर रिजर्व प्रभाग, लैन्सडौन द्वारा विभिन्न कार्य प्रारम्भ किये गये हैं। अतः इससे यह प्रतीत होता है कि सनेह पार्क एवं उसके आस पास स्थित भूमि पर कालागढ टाईगर रिजर्व प्रभाग, लैन्सडौन द्वारा विभिन्न कार्य या तो माह सितम्बर, 2021 में, या उससे पूर्व किये गये थे।

18. यह कि पलेन रेंज अन्तर्गत कुगड्डा में निर्माण गतिविधियों के सम्बन्ध में अभियुक्त श्री किशन चन्द, उप वन संरक्षक कालागढ रिजर्व प्रभाग, लैन्सडौन द्वारा जारी किये गये कार्यादेश माह अगस्त, 2021 के हैं। प्रकरण में उत्तराखण्ड शासन से परिवादी के कार्यालय को प्राप्त आख्या दिनांक 08.03.2022 के अनुसार अभियुक्त श्री किशन चन्द दिनांक 30.04.2021 से 10.12.2021 तक कालागढ रिजर्व डीवीजन के प्रभागीय वनाधिकारी रहे थे (अनुसंलग्नक 09)।

19. यह कि सभी कार्यादेश माह जुलाई से अक्टूबर में अभियुक्त द्वारा जारी किये गये हैं। अतः जारी किये गये कर्यादेशों एवं उपरोक्त पैरा सं0– 16 एवं 17 से यह स्पष्ट है कि वन (संरक्षण) अधिनियम, 1980 के प्रावधानों के विरूद्ध कार्बेट टाईगर रिजर्व के अन्तर्गत वन भूमि पर गैर–वानिकी गतिविधियों को अनुमति अभियुक्त श्री किशन चन्द, तत्कालीन उप वन संरक्षक, कालागढ रिजर्व प्रभाग, लैन्सडौन द्वारा अपने कार्यकाल के दौरान तथा अपने कार्यादेश से की गयी थीं (कार्यादेश की प्रमाणित प्रतियॉ अनुसंलग्नक 10)।

20. यह कि पैरा स0–8 में उल्लिखित केन्द्रीय सरकार (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली) के पत्र दिनांक 12.10.2021 में दिये गये निर्देशों के अनुपालन में परिवादी के कार्यालय द्वारा दिनांक 01.11.2021 को अपनी स्थल–निरीक्षण आख्या केन्द्रीय सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली को प्रेषित की गयी थी (अनुसंलग्नक 11)। स्थल निरीक्षण की आख्या पैरा सं0–06 में संलग्न है।

21. यह कि 22.12.2021 को केन्द्रीय सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली ने प्रतिवादी के कार्यालय को यह निर्देशित किया कि परिवादी का कार्यालय वन (संरक्षण) अधिनियम, 1980 की धारा– 3A एवं 3B के तहत मामले में अग्रिम कार्यवाही करे (अनुसंलग्नक 12)।

22. यह कि वन (संरक्षण) अधिनियम, 1980 की धारा– 3A एवं 3B अन्तर्गत दोषी व्यक्तियों पर कार्यवाही सुनिश्चित हो सके, इसलिये परिवादी के कार्यालय से पत्र दिनांक 28.12.2021 द्वारा उत्तराखण्ड शासन को चार बिन्दुओं पर कार्यवाही करने बावत् लेख किया गया। पत्र के बिन्दु सं0–4 में यह स्पष्ट तौर पर लिखा गया था कि यदि वन (संरक्षण) अधिनियम, 1980 की धारा–2 (ii) के तहत वन भूमि का गैर–वानिकी प्रयोजन हेतु प्रत्यावर्तन का कोई आदेश राज्य शासन या किसी अन्य प्राधिकारी द्वारा केन्द्रीय सरकार की पूर्वानुमति के बिना जारी किया गया है, तब राज्य शासन से अनुरोध है कि वन भूमि का ऐसा प्रत्यावर्तन आदेश निर्गत करने वाले प्राधिकारी का नाम (वर्तमान पद एवं पते सहित) इस कार्यालय को प्रेषित कराने का कष्ट करें, ताकि तद्नुसार वन (संरक्षण) अधिनियम, 1980 की धारा–3A & 3B के तहत अग्रिम कार्यवाही सुनिश्चित की जा सके (अनुसंलग्नक 13)।

23. यह कि प्रतिउत्तर में उत्तराखण्ड शासन ने अपने पत्र दिनांक 08.03.2022 द्वारा एक विस्तृत आख्या परिवादी के कार्यालय को प्रेषित की गयी एवं यह अवगत कराया गया कि वन (संरक्षण) अधिनियम, 1980 की धारा–3A के अन्तर्गत श्री किशन चन्द, तत्कालीन प्रभागीय वनाधिकारी, कालागढ टाईगर रिजर्व (वर्तमान में कार्यालय प्रमुख वन संरक्षक (हॉफ), उत्तराखण्ड से सम्बद्ध) पूर्ण रूप से उत्तरदायी हैं (पत्र एवं आख्या अनुसंलग्नक 9 में है)।

24. यह कि नियम– 9 वन (संरक्षण) नियम, 2003 में यह प्रावधान है कि किसी व्यक्ति के विरूद्ध वन (संरक्षण) अधिनियम, 1980 के अन्तर्गत कार्यवाही शुरू करने से पूर्व नोटिस (कम से कम 60 दिन का समय) दिया जाना अनिवार्य है। चूंकि उत्तराखण्ड शासन ने पैरा सं0–23 में वर्णित उपरोक्त पत्र दिनांक 08.03.2022 के द्वारा परिवादी के कार्यालय को यह अवगत कराया गया था कि श्री किशन चन्द, तत्कालीन प्रभागीय वनाधिकारी, कालागढ टाईगर रिजर्व, वर्तमान में कार्यालय प्रमुख वन संरक्षक (हॉफ), उत्तराखण्ड से सम्बद्ध हैं। अतः परिवादी के कार्यालय से दिनांक 04.05.2022 को नियम– 9 वन (संरक्षण) नियम, 2003 के तहत अभियुक्त श्री किशन चन्द को कारण बताओ नोटिस जारी किया गया एवं अभियुक्त पर नोटिस की तामिल कराने के लिये प्रमुख वन संरक्षक (हॉफ), वन विभाग, उत्तराखण्ड को लेख किया गया (अनुसंलग्नक 14)।

25. यह कि कार्यालय, प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड, देहरादून ने अपने पत्र दिनांक 18.06.2022 के माध्यम परिवादी के कार्यालय को अवगत कराया गया कि–

"अभियुक्त श्री किशन चन्द्र, भा0व0से0, उप वन संरक्षक नियमित तौर पर कार्यालय उपस्थित नहीं होने के कारण उन्हें निर्गत कारण बताओ नोटिस सं0– L-UK/06/2021/170, दिनांक 04.05.2022 की प्रति इस कार्यालय की पत्र सं0– 1248/1–15, दि0 11.5.2022 से श्री किशन चन्द्र को उनके ई–मेल utl141@ifs.nic.in एवं कार्यालय में उपलब्ध आवासीय पते (मकान नं0 56, नन्द विहार, हरिद्वार व मकान नं0 16, बसंत विहार, फेस–1, देहरादून) पर रजिस्टर्ड ए0डी0 के माध्यम से भेजी गयी थी। दोनों रजिस्टर्ड ए0डी0 पोस्ट ऑफिस द्वारा "Door shield" एवं "Left without address" टिप्पणी अंकित कर इस कार्यालय को मूल में वापिस कर दी गयी है। उक्त कार्यवाही के साथ–साथ इस कार्यालय की पत्र सं0 क–1249/1–15, दि0 11.05.2022 से ही प्रभागीय वनाधिकारी, हरिद्वार वन प्रभाग, हरिद्वार को सम्बन्धी कारण बताओ नोटिस की प्रति श्री किशन चन्द्र को उनके आवासीय पते पर उन्हें हस्तगत कराते हुए दिनांकित प्राप्ति की सूचना कार्यालय में उपलब्ध कराने हेतु निर्देश दिये गये। उक्त निर्देशों के अनुपालन में प्रभागीय वनाधिकारी, हरिद्वार वन प्रभाग, हरिद्वार द्वारा अपने पत्र संख्या 11/TC/1–9, दि0 13.05.2022 (प्रति संलग्न संलग्नको सहित) से अवगत कराया गया कि श्री किशन चन्द, भा0व0से0 अपने आवास पर न मिलने के कारण सम्बन्धित कारण बताओ नोटिस की प्रति उनके आवास (मकान नं0 56, नन्द विहार, हरिद्वार) के गेट में चस्पा कर दिया गया है" (अनुसंलग्नक 15)।

11. यह कि अन्ततः अभियुक्त श्री किशन चन्द पर तामिल किये गये नोटिस का प्रतिउत्तर अभियुक्त से परिवादी के कार्यालय को दिनांक 13.09.2022 को प्राप्त हुआ (अनुसंलग्नक 16)।

12. यह कि उपरोक्त से यह स्पष्ट है कि अभियुक्त को नोटिस की सम्यक् तामिली हो चुकी है तथा सम्यक् तामिली के उपरान्त ही परिवादी महोदय के समक्ष वर्तमान परिवाद दाखिल कर रहा है।

13. यह कि वाद का कारण (cause of action) उस दिन शुरू हुआ है जिस दिन उत्तराखण्ड शासन ने अपने पत्र दिनांक 08.03.2022 द्वारा एक विस्तृत आख्या परिवादी के कार्यालय को प्रेषित की गयी एवं यह पुष्टि की गयी कि वन

(संरक्षण) अधिनियम, 1980 की धारा–3A के अन्तर्गत श्री किशन चन्द्र, तत्कालीन प्रभागीय वनाधिकारी, कालागढ टाइगर रिजर्व (वर्तमान में कार्यालय प्रमुख वन संरक्षक (हॉफ), उत्तराखण्ड से सम्बद्ध) पूर्ण रूप से उत्तरदायी हैं।

14. यह कि परिवाद परिसीमा विधि द्वारा बाधित नहीं है तथा परिवाद विहित समयावधि एवं क्षेत्राधिकार के भीतर श्रीमान् न्यायालय के समक्ष योजित किया जा रहा है।

15. यह कि संलग्न अभिलेखों को इस परिवाद का भाग मंशा व साक्ष्य समझा जावे एवं प्रचलित विधि के आलोक में अभियुक्तगण के खिलाफ अपराध बखूबी बनता है।

16. यह कि साक्ष्य व साक्षी तलब कर पत्रावली पर स्वीकार करते हुए अभियुक्त को विधि अनुसार दंड प्रदान किया जाना न्याय की दृष्टि से परम आवश्यक एवं प्रार्थनीय है।

अतः प्रार्थना है कि अभियुक्त उपरोक्त को धारा 3 (A) वन (संरक्षण) अधिनियम, 1980 के अन्तर्गत विधि अनुसार दंड देने एवं प्रत्येक उचित आदेश पारित करने की कृपा करें।

सम्मान सहित।

भवदीय,

पंकज अग्रवाल पुत्र श्री डी0एन0 अग्रवाल,
उम्र 58 वर्ष, अपर प्रमुख मुख्य वन संरक्षक (के0),
एकीकृत क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
25, सुभाष रोड, देहरादून– 248001
.....परिवादी।

ANNEXURE - 22

कार्यालय उप वन संरक्षक कालागढ टाइगर रिजर्व प्रभाग लैन्सडौन।

पत्रांकः- 1866 /3-6 लैन्सडौन,दिनाक,फरवरी 08, 2023।

सेवा मे,

निर्देशक
कार्बेट टाइगर रिजर्व
रामनगर।

विषयः- पाखरौ रेंज के अन्तर्गत पाखरौ टाइगर सफारी निर्माण कार्यों के सम्बन्ध में।

महोदय,

उपरोक्त विषय पाखरौ रेंज के पाखरौ टाइगर सफारी निर्माण कार्यो के अर्न्तगत वन क्षेत्राधिकारी पाखरौ की रिपोर्ट के अनुसार व्याख्यान केन्द्र, प्रशासनिक भवन, वाटर होल/जलाशयः तथा पेडों से सम्बन्धित विवरण निम्न प्रकार से प्रेषित है -

क्र0 सं0	पाखरौ टाइगर सफारी निर्माण कार्यो	क्षेत्रफल	अभ्युक्ति
1	व्याख्यान केन्द्र का क्षेत्रफल	प्रथम तल – 1204.265 व0मी0	नौके कि नपत के अनुसार लिया गया है।
		द्वितीय तल – 561.32 व0मी0	
	योग	1765.585 व0मी0	
2	प्रशासनिक भवन का क्षेत्रफल	585.25 व0मी0	
	योग	585.25 व0मी0	
3	वाटर होल/जलाशयः	लम्बाई– 100 मी0 चौडाई– 100 मी0 गहराई – 1 मी0	
	पेडों की संख्या(उखडे पेड जो वाटर होल /जलाशयः की परिधि के निकट पाये गये)	कठ सागौन – 43 कन्जू – 14 अमलतस – 6 कोकाट – 46 बेल – 13	
	कुल योग	122	
	जडों की संख्या	कठ सागौन – 7 सागौन – 6	
	कुल योग	13	

संलग्न– उपरोक्तानुसार।

भवदीय

उप वन सरक्षक,
कालागढ टाइगर रिजर्व प्रभाग,
लैन्सडौन।

कार्यालय वन क्षेत्राधिकारी, पाखरौ रेंज, कालागढ टाइगर रिजर्व प्रभाग।

पत्रांक– 207 /15, दिनांक, पाखरौ, फरवरी 7, 2023।

सेवा में,

उप वन संरक्षक,
कालागढ़ टाइगर रिजर्व
लैन्सडौन।

द्वारा :– उप प्रभागीय वनाधिकारी
सोनानदी उप प्रभाग
कोटद्वार।

विषयः– पाखरौ रेंज के अन्तर्गत पाखरौ टाइगर सफारी निर्माण कार्यों के सम्बन्ध में।

सन्दर्भः– आपका पत्रांक–304 / 15, दिनांक–07.02.2023।

महोदय,

उपरोक्त सन्दर्भित पत्र के अनुपालन में अवगत कराना है कि पाखरौ रेंज के अन्तर्गत पाखरौ टाइगर सफारी निर्माण कार्यों का विवरण निम्न प्रारूप में बनाकर महोदय की सेवा में प्रेषित है :–

क्र0 सं0	पाखरौ टाइगर सफारी निर्माण कार्यों	क्षेत्रफल
1	व्याख्यान केन्द्र का क्षेत्रफल	प्रथम तल – 1204.265 व0मी0
		द्वितीय तल – 561.32 व0मी0
	योग	1765.585 व0मी0
2	प्रशासनिक भवन का क्षेत्रफल	585.25 व0मी0
	योग	585.25 व0मी0
3	वाटर होल / जलाशयः	लम्बाई– 100 m चौडाई– 100 m गहराई – 1 m
	पेडों की संख्या(उखडे पेड जो वाटर होल / जलाशयः की परिधि के निकट पाये गये)	कठ सागौन – 43 कन्जू – 14 अमलतस – 6 कोकाट – 46 बेल – 13
	कुल योग	122
	जडों की संख्या	कठ सागौन – 7 सागौन – 6
	कुल योग	13

भवदीय

(मथुरा सिंह भावडी)
वन क्षेत्राधिकारी,
पाखरौ रेंज, पाखरौ।

ANNEXURE-23

Report on "Illegal Felling of Trees for the Establishment of Pakhrau Tiger Safari, Uttarakhand"

FOREST SURVEY OF INDIA
(MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE)
GOVERNMENT OF INDIA
DEHRADUN

Report dated 6 September 2022

Table of Contents

INTRODUCTION 1

Chronology of correspondence 1

OBJECTIVES OF THE STUDY 3

STUDY AREA 4

METHOD OF THE STUDY 5

I. Identification of Area cleared using Remote Sensing, field survey and old records 5

II. Estimation of trees that would have existed on the cleared area 5

FIELD WORK 6

Pre-field preparations: 6

Fieldwork for GPS Data Capture 6

Fieldwork for Forest Inventory 7

Post fieldwork/ analysis 7

Final categorization of polygons of felling sites and preparation of Master List 7

OBSERVATIONS 8

RESULTS AND DISCUSSION 9

Part 1: Area cleared 9

Part 2: Estimated no. of Trees clear-felled 9

CONCLUSION 10

LIMITATIONS OF THE STUDY 10

ANNEXURES 11

Annexure 1 : Site wise area of clear felling and estimated number of trees felled 11

Annexure 2 : Species and diameter class wise distribution of enumerated trees 14

Annexure 3 : Details of High resolution satellite data used for remote sensing analysis 17

Annexure 4 : Abstract of Management Plan of Kalagarh Tiger Reserve showing firelines etc. 18

Annexure 5 : Correspondence pertaining to the case from UKFD and MOEF&CC 20

Annexure 6 : Table of category-wise details of cleared polygons with area and observations 58

Annexure 7 : Screenshots of 20 sites provided by UKFD overlaid over latest Google Earth imagery along with tree inventory plots 64

Annexure 8 : Screenshots of all the cleared polygons having unique IDs overlaid on current and older images on Google Earth along with the screenshots of the 20 sites provided by UKFD 65

INTRODUCTION

The Forest Survey of India (FSI) received a request from the Uttarakhand State Forest Department (UKFD) regarding "Illegal felling in Kalagarh Tiger Reserve Division". UKFD informed that two different reports regarding the felling were received by them and that facts could not be ascertained with the help of Google Earth imageries, therefore FSI was requested to provide a clear status of the illegal felling of trees through analysis of satellite imageries in the said area.

Thereafter a series of correspondence between UKFD and FSI followed as summarized below:

Chronology of correspondence

S.No.	Particulars	Remarks
1.	Letter dated 29th October, 2021 received from PCCF (HoFF), Uttarakhand State Forest Department (UKFD) (No. 772/P.O. Dehradun)	It was informed that two different reports regarding the felling were received and that the facts could not be ascertained with the help of Google Earth imageries. FSI was requested to give expert advice regarding the tree felling.
2.	Letter from FSI to PCCF (HoFF), Uttarakhand State Forest Department, dated 9th November, 2021 (No. 22-463/2021-FGD-1895)	Clarification on the following points was sought from UKFD: (i) The kind of assistance that UKFD requires in the given matter (ii) The copies of the above two reports regarding the felling (iii) To specify whether the investigation of felling is to be carried out within Pakhro Forest Range or in neighbouring areas as well. (iv) To provide the shapefile of the area where tree felling took place
3.	Letter from FSI to Dr. Suneesh Buxy, IGF (SU), MoEF&CC, dated 12th November, 2021 (No. 22-463/2021-FGD-1573)	FSI apprised the Ministry about the above case asking directions from MoEF & CC in the instant case
4.	Letter from Director Office, Corbett Tiger Reserve Ramnagar (Nainital) to DG, FSI, dated 16th November, 2021	(i) FSI is required to carry out Enumeration of the Number of trees felled in and around Pakhro Forest Range (ii) The alleged felling of trees was done in the period between 30th October, 2020 to 30th September, 2022 (iii) KML file (106.19 ha) of Area of Illegal Felling

S.No.	Particulars	Remarks
		(iv) Preliminary Investigation report of Deputy Director, Corbett Tiger Reserve (v) Preliminary Investigation report of Divisional Forest Officer, Kalagarh Tiger Reserve
5.	O.M. from Shri Sanjay Kumar Chauhan, AIGF (FPD) to DG, FSI, dated 2nd December, 2021	(i) The Letter mentions, "The NTCA vide its letter no. FPD-17/48/2020-FPD dated 2nd December 2021 from AIGF (FPD, MoEF& CC, New Delhi) recommended for Assessment of trees pre and post work through Remote Sensing". (ii) MoEF&CC granted permission for carrying out the analysis
6.	Letter from FSI, to PCCF & (HoFF), Uttarakhand SFD, dated 31st January 2022	Letter mentioned the allocation of budget for the Remote Sensing based Analysis. FSI requested to provide an amount of 3.0 lakh for satellite data procurement, analysis and ground validation
7.	Letter from PCCF (HoFF), Uttarakhand Forest Department dated 23rd February, 2022	(i) An enquiry committee was constituted in the said matter and other related matters in Kalagarh Tiger reserve. After enquiry, **"20 polygons falling in 12 sites were identified including** Pakhro Tiger Safari to analyse the illegal felling of trees in the name of establishment of Pakhro Tiger Safari and other works in Kalagarh Tiger Reserve " (ii) KML of 20 Sites provided (iii) FSI was requested to provide its *"expertise and analytical skills in Remote Sensing and interpretation of High Resolution Data for change canopy/ tree Cover in three-month interval from January 2021 to December 2021 in the aforementioned KML areas of Kalagarh Tiger Reserve and Corbett Tiger Reserve".*
8.	Reminder letters from PCCF, HoFF, UKFD (No. 1134/P.O. Dehradun dated 15th March 2022 and 829/37-1, PO Dehradun dated 29th April 2022),	(i) A copy of CEC Report dated 29th April, 2022 on the above case was sent to FSI on 11th May, 2022 vide letter no. 2916/5-28 from Chief Wildlife Warden, UKFD (ii) Request to expedite the case

S.No.	Particulars	Remarks
9.	Letter to the PCCF, HoFF, UKFD (No. 22-463/2022-FGD 9588) dated 22nd June 2022 from FSI	(i) Field visit of FSI team to the felling sites of Pakhro Tiger Safari (ii) Request to depute **one ACF Rank officer** from the SFD to assist FSI. (iii) The UKFD was requested to provide the Plantation Journal of trees and the current and preceding Working Plans of the 20 sites provided.

All the above-mentioned references are enclosed at Annexure.

FSI consulted the Integrated Regional Office (IRO), Dehradun for obtaining the shapefile of the original **Forest Clearance proposal** (Online Proposal No. FP/UK/Others/48385/2020, measuring 106.16 ha) of Pakhrau Tiger Safari of the Uttarakhand State Forest Department. As per PARIVESH portal, the proposal was received in August 2020. Further as per the Site Inspection Report of IRO on the case, *"The proposed area is in the buffer area of Corbett Tiger Reserve (CTR) and is included in the designated ecotourism area of the CTR. This tiger safari in the buffer zone of the CTR has been approved by NTCA. The detail site-specific plan of the safari has been approved by the NTCA and CZA."*

OBJECTIVES OF THE STUDY

The objectives of the study, based on letter dated 16th November 2021 from Field Director, Corbett Tiger was discerned as outlined below:

- To assess the status of illegal felling in and around Pakhrau Tiger Safari, estimate the number of trees felled in the illegally cleared areas based on the expertise and technology available at FSI.
- To scan the area in and around Pakhrau Tiger Safari for any illegal felling.
- To document/ analyze whether any area within Kalagarh Tiger Reserve Division is seen to be exhibiting forest cover change.

STUDY AREA

The study area falls in the proposed Pakhrau Tiger Safari, located in the buffer zone of Corbett Tiger Reserve, Uttarakhand and all other areas where construction/civil works etc. have been carried out. It is a part of Kalagarh Division and Kalagarh Tiger Reserve buffer Division and Sonanadi and Kalagarh Ranges and falls in the following forest blocks:

1. Pakhrau Block
2. Kalushaheed Block
3. Nalkhatta Block
4. Kalagarh Block

The area of interest comprises the following 20 sites provided by the UKFD:

1. Admin Block
2. Bada 2570mt 25mtbuff
3. Bada 3000mt 25m Buff
4. Culvert
5. Internal Road 10mbuff
6. Interpretation Centre Museum
7. Jalashay
8. Kalagarh 8 Hathi 10mt
9. Kalushaheed 09 Pashchimi 58mt Hathi 10mt
10. Kalushaheed 9-60mt Hathi 10mt
11. Kalushaheed 9-108mt Hathi 10mt
12. Kalushaheed 14 Hathi 10mt
13. Kalushaheed16 Hathi 10mt
14. Kugadda Construction
15. Morghati FRH Quarter Demolished
16. Nalkatta 5 Hathi 10mt
17. Outer Boundary
18. Pakhro Rest House
19. Pakharo 3 Hathi Hathi 10mt
20. Service Road

METHOD OF THE STUDY

In order to fulfil the objectives mentioned above, the following method was adopted:

- Area cleared was identified using remote sensing.
- Estimation of trees removed in this area was done using sampling technique of forest inventory.

These are briefly described below:

I. Identification of Area cleared using Remote Sensing, field survey and old records

Satellite imageries on Google Earth were analyzed on a timeline of pre-period satellite imageries (before the tree felling was done as per UKFD) and the latest available satellite imageries for the 20 sites (kml) received from UKFD. Besides these, imageries in the neighboring areas of Kalagarh Tiger Reserve and Pakhrao Tiger Safari, were also analyzed, where the felling was reported to have taken place. While latest satellite image on Google Earth was used for ascertaining the present status, timeline feature on Google Earth was used to ascertain the earlier status.

Visits to the study area were organized and GPS was used for recording the boundaries of polygons of cleared areas. The width of existing old roads and fire lines were taken from old records provided by the UKFD. A combination of satellite imageries on Google Earth and GPS data was used to finally arrive at the area cleared. A detailed list of polygons and their estimated area is given in Annexure. Besides using Google Earth, satellite images of Worldview-2 dated 14 March 2022 and SPOT of 2020, 2021 were used in the analysis.

II. Estimation of trees that would have existed on the cleared area

To carry out the study on estimation of trees felled in the Pakhrau area of Kalagarh Tiger Reserve, the first requirement was to determine the number of optimum plots to be laid out in the study area. This is generally done by either conducting a pilot study in the study area or to use information from any past study in the region, to determine the coefficient of variation. Since FSI conducts regular inventory in the country under its National Forest Inventory; FSI has about 133 sample plots laid out in the Corbett Tiger Reserve (CTR) region over the recent years. The data of these 133 plots were used to determine the sample size at different allowable error. Depending upon the study area, it was decided to use 7.5 % allowable error to determine the sample size

for estimating the number of trees. A total of 139 sample size was calculated at above allowable errors for carrying out the inventory. The distribution of this sample size to 17 sites for which kml were sent by UKFD was done on the basis of area proportional to size. Before finalizing the sample design and number of plots, a team of FSI from Forest Inventory Division along with a GIS team carried out a reconnaissance survey of the study area to find out the ground situation and feasibility of laying out of the sample plots at different sites. This immensely helped in deciding the buffer area in which sample plot will be laid out. Based on the field experience, the sample plots at each site were laid out in a buffer of 50 meters from the affected area. The distribution of sample size at different sites are given in Annexure.

FIELD WORK

Pre-field preparations:

As preparatory work for the ground validation of felled sites in Pakhrau Tiger Reserve, the delineated sites were classified into the following three categories in consultation with officials from the IRO, Dehradun:

a) Sites for which permission was given by IRO

b) Sites for which permission was not given by IRO

c) Extra cleared sites as identified using Google Earth imageries

The categories (a) and (b) consisted of the 20 sites provided by UKFD whereas (c) were derived independently through visual interpretation on time scale of Google Earth imageries.

Fieldwork for GPS Data Capture

Team FSI conducted two field exercises, one during 13th to 14th June 2022 and second during 29th June to 10th July in the above sites for validating the preliminary analysis exercise done on Google Earth as well as for laying of sample plots for tree enumeration. The ground validation team was headed by senior officers, trained field staff, and GIS analysts, and carried out with the support of the officials and field staff of UKFD.

Ground validation of remote sensing analysis included the following approaches:

- **Recording of geo-coordinates** of sites categorized as (a), (b) and (c) and new sites observed during field visit
- **Record of actual area and geo-coordinates** of areas where tree-felling had taken place
- **Photo documentation** (capturing geotagged photographs) of the above sites

Fieldwork for Forest Inventory

Fieldwork was carried out by the North zone office of FSI Shimla. Six field crews were formed for carrying out the fieldwork. A field manual was prepared for the inventory and all crews were imparted one-day training at FSI headquarters before going to the field. At each sample plot, a square plot of 0.1 ha was laid out and field data on name of species and diameter was collected. The data collection was done using the PDA and data was stored in the central database of FSI online directly from the field.

The data collected in the field was thoroughly checked before processing. The enumerated data of all the 139 plots was used for arriving at the number of trees per hectare. The standard error of enumerated trees was calculated using the standard formula.

Post fieldwork/ analysis

The ground visit helped in creating a clearer picture of the actual situation of tree felling in the area of interest. The polygons delineated as an outcome of ground validation, were overlaid over Google Earth imageries for pre and post work periods (as described in Pre-field preparations section) vis-à-vis the polygons of 20 sites provided by the UKFD. The delineated and excluded areas were cross-checked and verified using satellite images of Worldview-2 sensor dated 14th March 2022. The details of the satellite data used is given in Annexure.

Final categorization of polygons of felling sites and preparation of Master List[1]

As an outcome of ground truthing, and after meetings and discussions with the officials from Integrated Regional Office, Dehradun, a final Master list of 30 polygons was prepared and categorized into four categories:

[1] Out of 20 kml polygons, 7 polygon and one linear feature are permitted by IRO (and executed elsewhere), 10 polygon in Permitted by UKFD and Not permitted by UKFD, 1 polygon in Extra polygons and 1 in Kugadda

1. Permitted by IRO & MoEF&CC and executed elsewhere
2. Permitted as Informed by State
3. Not permitted as informed by State
4. Extra polygon which are not permitted by IRO & MoEF&CC and not in the list of polygons informed by the State.

In order to detect the sites permitted by IRO and MoEF&CC but executed elsewhere, the following steps were followed:

1. The Layout Plan of the proposed Tiger Safari within Corbett Tiger Reserve was downloaded from the original Forest Clearance Reference number of the case from PARIVESH portal.
2. The scanned copy of the map in JPEG format was georeferenced on ArcMap software as well as digitized.
3. The KMLs of the 20 polygons provided by the UKFD were overlaid on the map.
4. The map denotes the location and area of various buildings and structures falling within the proposed layout of the tiger safari. On overlaying the polygons, it was observed that the locations of many proposed structures in the map differed from the location of their KMLs provided to FSI by UKFD.
5. All such polygons with differed location in the map were included in this category.

OBSERVATIONS

The screenshots of all the cleared polygons having unique IDs overlaid on current images on Google Earth along with the screenshots of the 20 sites provided by UKFD has been given in Annexure of this report. No plots were laid at Kugadda because during the field visit we were informed that this was an old nursery site and no tree felling has been done. We also did not observe stumps; and canopies were almost closing. Changes were not observed on the Google imagery timeline. Wherever 'Hathi wall" is made, clearance is done for approach road. Areas have been cleared around the culvert.

The tables of category-wise details of cleared polygons with area and remarks/observations are given in Annexure.

RESULTS AND DISCUSSION

Sl. No.	Category	Outer Polygon Area (ha)	Area excluded due to Tree Canopy (ha)	Area excluded due to Road/Fire line Before Clearance (ha)	Balance Area (ha)
1	Permitted by IRO & MoEF&CC and Executed elsewhere	8.64	0.07	1.68	6.89
2	Permitted by UKFD*	3.18	0.62	0.44	2.12
3	Not Permitted by UKFD*	1.98	0.57	0.00	1.41
4	Extra Polygon Which are Not Permitted by IRO & MoEF&CC	10.20	4.39	0.02	5.79
	Total Area in ha	**24.00**	**5.65**	**2.14**	**16.21**

Part 1: Area cleared

The following area was deduced as cleared category wise and its summary is given in the table below:

* Permitted or not needs to be confirmed by UKFD

Part 2: Estimated no. of Trees clear-felled

The area of clear felling at different sites has been calculated using the GPS survey done by the GIS team of FSI and the Google Earth imagery. The number of trees observed per hectare from all the inventory plots when multiplied with the area figures of a particular site, gives the number of estimated trees felled at that particular site. By adding the estimated trees at different sites, total estimated number of trees felled are arrived in the study area. The standard error of estimates has comes out to be 10.31 trees, which is within the acceptable limit. The standard error percentage has been calculated as 2.72 %, which is quite low and acceptable. The standard error has been used for calculation of 95% confidence limit for the estimated number of trees

felled. The site wise area of clear felling and estimated number of trees felled are given in Annexure. The summary of the results has been given in table below. A Powerpoint presentation having these polygons overlaid on latest and older satellite imageries and photographs of the area has also been prepared.

Sl. No.	Category	Area cleared (ha)	Estimated no. of trees cleared
1	Permitted by IRO & MoEF&CC and Executed elsewhere	6.89	2561
2	Permitted by UKFD*	2.12	804
3	Not Permitted by UKFD*	**1.41**	**534**
4	Extra Polygon Which are Not Permitted by IRO & MoEF&CC	5.79	2194
	Total	**16.21**	**6093**

* Permitted or not needs to be confirmed by UKFD

CONCLUSION

The area cleared is estimated as 16.21 ha. The trees estimated on this cleared area are 6093 in no. with lower bound of 5765 and upper bound of 6421 with 95% confidence interval and 2.72% Standard Error.

LIMITATIONS OF THE STUDY

In this report the areas which have been cleared during the period of study has been analyzed and the trees existing in this area have been estimated polygon-wise. Screenshots of these polygons and their kml files are also being enclosed along with this report. The legality of clearance in these polygons have to be examined by the UK Forest Department and other responsible agencies of the MOEF&CC, as FSI is not specialized in commenting on the legality of clearing these areas.

ANNEXURES

Annexure 1 : Site wise area of clear felling and estimated number of trees felled

A: Estimation of number of trees felled

Permitted by IRO & MoEF&CC and Executed elsewhere (Permission from IRO & MoEF&CC is granted for the polygon but there is deviation/ violation w.r.t. location or area)			
Id	**Name of The Polygon**	**Area in ha**	**Estimated no of felled Trees**
1	Area enclosed by Outer Boundary of Admin Block and Museum*	0.69	210
2	Connecting Road from Museum to Bada	0.37	140
3	Bada 2570 mt.	0.88	334
4	Internal Road Bada 2570 mt.	1.5	569
5	Bada 3000 mt.	3.45	1,308
	Total	**6.89**	**2,561**

* 2 plots laid inside the teak plantation used for this estimation

Permitted by UKFD			
Id	**Name of The Polygon**	**Area in ha**	**Estimated no of felled Trees**
6	Kalushaid 9 60 mt. Hathi wall	0.21	80
7	Kalushaid 9 108 mt. Hathi wall	0.12	45
8	Kalushaid 9 Pashchimi 58 mt. Hathi wall	0.07	27
9	Kalushaid 14 Hathi wall	0.12	45
10	Kalushaid 16 Hathi wall	0.44	167
11	Nalkatta 5 Hathi wall	0.29	110
12	Culvert and area around it	0.87	330
	Total	**2.12**	**804**

Not Permitted by UKFD			
Id	**Name of The Polygon**	**Area in ha**	**Estimated no of felled Trees**
13	Pakhro Rest House	0.25	95
14	Morghatti FRH quarter demolished	0.31	117
15	Jalashay	0.85	322
	Total	**1.41**	**534**

Extra Polygons Which are Not Permitted by IRO & MoEF&CC			
Id	**Name of The Polygon**	**Area in ha**	**Estimated no of felled Trees**
16	Gurjar Soat Beat Office I	0.01	4
17	Gurjar Soat Beat Office II	0.01	4
18	Internal road in Bada 3000 mt.	0.2	76
19	Water Hole Under Bada 3000 mt.	0.22	83
20	Access Road for Sand Removal near Bada 3000 mt.	0.04	15
21	Attached road with Bada 3000 mt.	0.01	4
22	Clearance for water hole near Morghatti FRH	0.09	34
23	Extra area near Morghatti FRH	0.03	11
24	Extra Culvert area The Polygon II	0.12	45
25	Extra Culvert area The Polygon III	0.7	265
26	Extra Culvert area The Polygon IV	0.02	8
27	Extra Culvert area The Polygon V	0.06	23
28	Extra Culvert area The Polygon VI	2.39	906
29	Extra Near Kalagarh 8 Hathi wall	1.17	443
30	Extra Kalagarh Ramnagar Road	0.72	273
	Total	**5.79**	**2,194**
	Grand Total	**16.21**	**6,093**

B: Brief Summary

1	Total Number of Sample Plots	139
2	No. of trees observed per ha	379
3	Standard Error	10.31
4	Standard Error (% age)	2.72
5	95 % Confidence Limit (Lower Bound)	5,765
6	95 % Confidence Limit (Upper Bound)	6,421

C: Site wise No. of Plots laid on the ground

Site Code	Site Name	No of Plots
01	Forest area around Admin, Museum and Outer_Boundary	12
02	Plantation inside around Admin, Museum and Outer_Boundary	2
03	Bada_2570	13
04	Kalagarh_8	4
05	Internal_Road	14
06	Bada_3000	17

Site Code	Site Name	No of Plots
07	Jalashaya	**12**
08	Pakharo_RH	6
09	Kalushaheed_9_60	2
10	Kalushaheed_9_108	3
11	Morghati_FRH	6
12	Kalushaheed_09_Paschimi	4
13	Kalushaheed_14	6
14	Kalushaheed_16	12
15	Nalkatta	9
16	Culvert	15
17	Morghati_Outside	2
	Total	**139**

Annexure 2 : Species and diameter class wise distribution of enumerated trees

Sl. No	Botanical Name	Diameter Class (cm)							
		10-20	20-30	30-40	40-50	50-60	60-70	70+	Total
1	*Acacia catechu*	33	30	15	6				84
2	*Adina cordifolia/Haldin cordifolia*	1	5	4	7	3	4	7	31
3	*Aegle marmelos*	343	86	28	3				460
4	*Ailanthus excelsa*		3	8	2	3			16
5	*Alagia lavarckii*	38	9		1				48
6	*Albizzia lebbek*	1	5	1	3	2	1		13
7	*Albizzia procera/Mimosa elata*	1		2		1			4
8	*Anogeissus latifolia*	9	13	9	12	2		3	48
9	*Anogeissus pendula*			1	2	1			4
10	*Azadirachta indica/ Melia indica*	8	5	3	1				17
11	*Bauhinia species*	16	4						20
12	*Bombax ceiba/malabaricum/ Salmalia malabarica/Insigne*	1	2	2	2	4	6	5	22
13	*Casearia tomentosa/ elliptica*	1							1
14	*Cassia fistula*	27	18	7	2				54
15	*Cedrela toona/Toona ciliata/ Toon Microcarpa febrifuga*	2	4	5	2	4	2	1	20
16	*Chickrassia velutina/tabularis*		3	4	6	1			14
17	*Cinnamomum impressinervium*	1							1
18	*Citrus species*	1							1
19	*Cordia species*	40	33	10	4	5			92
20	*Corniphora caudate*	1							1
21	*Dalbergia sissoo*	5	4	7	4				20
22	*Diospyros melanoxylon*	11	9	3	4	4			31
23	*Diospyros species*	15	13	6	3	1	1		39
24	*Ehretia laevis*	356	163	44	8	1			572
25	*Elaeagnus Kologa*		1						1

Sl. No	Botanical Name	Diameter Class (cm)							
		10-20	20-30	30-40	40-50	50-60	60-70	70+	Total
26	*Emblica officinalis/ Phyllanthus emblica*	2			1				3
27	*Engelhardtia colebrookiana*	1							1
28	*Eucalyptus species*		1	1	1	2	1		6
29	*Feronia elephantum*	29	6	1					36
30	*Ficus bengalensis*	3			1			2	6
31	*Ficus racemosa(Ficus glomerata)*			1		1	1	2	5
32	*Ficus religiosa*							2	2
33	*Ficus species*		1					2	3
34	*Flacourtia indica(Old) Flacourtia ramontchi*	2	2	2	1				7
35	*Garuga pinnata*			1					1
36	*Grewia oppositifolia*			1	1	1			3
37	*Grewia species*	14	3	3	2				22
38	*Haplophragma aclenophylbium*	208	126	39	17	4	5	2	401
39	*Helicteres isora*	29	1						30
40	*Holoptelea integrifolia*	295	138	70	88	59	21	17	688
41	*Kigelia pinnata*				1				1
42	*Lannea coromandelica/lannea grandis/odina wodier*	11	6	5	6	5		2	35
43	*Leucaena leucocephala*	1							1
44	*Limonia acidissima*	21	8						29
45	*Litsaea monopetala(Old) Litsaea polyantha*	5	3	2					10
46	*Mallotus khasianus*	1							1
47	*Mallotus philippinensis*	1,060	138	29	18	2	3		1,250
48	*Mangifera indica*	1		1				1	3
49	*Maytenus emarginata*	1				1			2
50	*Melia azedirach*	2	1						3

Sl. No	Botanical Name	Diameter Class (cm)							
		10-20	20-30	30-40	40-50	50-60	60-70	70+	Total
51	*Mitragyna parviflora/ Stephegyne parviflora*							1	1
52	*Moringa species*		1						1
53	*Morus laevigata*		1						1
54	*Murraya koenigii(Old) Murraya paniculata*	113							113
55	*Nyctanthes arbortristis*	62	3						65
56	*Polyalthia longifolia*			1					1
57	*Psidium guajava*	1							1
58	*Pterocarpus marsupium*		1	4	1				6
59	*Putranjiva roxburghii*	15	6	3	2		1	1	28
60	*Schleichera trijuga/oleosa*	36	11	14	12	6	4	9	92
61	*Syzygium cumini/jambolanum(Old) Eugenia jambolana*	7	5	3	1		1	1	18
62	*Tectona grandis*	32	62	45	23	6	10	3	181
63	*Terminalia arjuna*	1							1
64	*Terminalia belerica*	1	2	2		1		1	7
65	*Terminalia crenulata/tomentosa*			1				1	2
66	*Trewia nudiflora*					1			1
67	*Wrightia tinctoria*	40	11	7	1				59
68	*Zizyphus glabrata*	1							1
69	*Zizyphus mauritiana(Old) Zizyphus jujuba*	283	85	13	3				384
70	*Zizyphus xylopyrus*	2							2
71	Miscellaneous	80	31	16	7	5	1	1	141
	Total	**3,271**	**1,063**	**424**	**259**	**126**	**62**	**64**	**5,269**

Annexure 3 : Details of High resolution satellite data used for remote sensing analysis

Sl.No.	Satellite Data	Bands	Resolution	Date/ Particulars
1.	Spot 1.5m Archive Data	Pansharpened 4 band (RGB NIR)	1.5 m	**Pre work period**: 02nd Oct 2020, 09th Oct 2020 **Post work period**: 27th Oct 2021, 29th Nov 2021
2.	HRSI Data – MAXAR OR2A Product (WV1/2/3)	4 Band Pansharpened (RGB NIR)	50 cm	14th March 2022 (one time data)
3.	Google Earth satellite Imageries	Fused Data sub-meter data		October,2017 January,2019 October,2019 November, 2019 November,2020 March,2021 March, 2022

Annexure 4 : Abstract of Management Plan of Kalagarh Tiger Reserve showing firelines etc.

1	2	3	M. 4	KM. 5
Mandal	Domunda	Palpur	15.24	8.00
	Jhurua Ghat Chak	P.No. 10 Khamelta Sot Jameria	15.24	1.50
	Sultan	Durgadevi	12.20	7.24
	Durgadevi	Kath-ki-nao	15.20	5.18
	Sheesam Bojhi Danda chaur in Domunda Block		6.80	0.58
	Mohan	Dhungalgarh Dhar	15.00	4.50
	Mohan along	Talla kath pul	9.00	3.20
		Total		**30.20**
Plain	Kakarbari	Godikhal	15.24	8.53
	Kugadda	Godikhal	15.24	5.79
	Halduparao	Kandikhal	30.48	4.87
	Dewalbari danda	Khansur ct.17 (near lalbagh)	15.24	9.75
		Total		**28.94**
Sonanadi	Gujarsot	Dhaulkhand	6.09	10.36
	Dhaulkand	Morghatti	6.09	6.30
	Kalushahid	Kilawali	6.09	6.00
	Kamarpata	Herewali	6.09	1.30
	Kangraghatti	Motasal	6.09	12.00
1	2	3	4	5
Sonanadi	Motasal	Satichaur	6.09	0.80
	Motasal	Motasal Parao	6.09	0.08
	Dudhiya chaur	Belamwali	6.09	3.68
	Dhansi chaur	Hathikund	6.09	5.60
		Total		**49.24**
		Grand Total		**310.42**
(B)	FIRE LINES/FIRE TRACES OTHER THAN ABOVE WHICH ARE BEING CURRENTLY MAINTAINED			
Adnala	Boundary line Silwad beat		15.00	8.45
	Boundary line Chaprait beat		15.00	7.00
	Boundary line Nauninala beat		15.00	10.00
		Total		**25.45**
Maidavan				Nil
Mandal	Ghiroli	Kath-ki-nao	15.00	5.18
		Total		**5.18**
Plain	Tumaria ct.1	Tumaria ct.7	15.00	9.40
	Mandalti ct.1	Mandalti ct.2	15.00	9.00
	Khansur ct. 23	Mandalti ct. 22	15.00	7.40
	Mandalti ct. 22	Mandalti ct. 2	15.00	5.50
	Bijoragarh ct.1	Bijoragarh ct. 5	5.00	11.00
		Total		42.30

1	2	3	4	5
Sawaadi	Gujar Sot	Kikari Sot	30.00	16.00
	Boundary ridge separating Sanctuary with buffer zone(needs to be formed afesh)		30.00	27.00
		Total		**43.00**

289.86
289.00

Annexure 5 : Correspondence pertaining to the case from UKFD and MOEF&CC

i) Letter dated 29th October, 2021 received from PCCF (HoFF), Uttarakhand State Forest Department (UKFD) (No. 772/P.O. Dehradun

05 NOV 2021 | 336

अतिमहत्वपूर्ण / आवश्यक / समयबद्ध

कार्यालय प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड।

पत्र संख्या– 772/P.O. देहरादून, दिनांक, 29 अक्टूबर, 2021।

सेवा में,

महानिदेशक,
भारतीय वन सर्वेक्षण विभाग,
कौलागढ़ रोड, देहरादून।

विषयः– Regarding "ILLEGAL FELLING OF TREES" in the name of Establishment of "PAKHRAU TIGER SAFARI, UTTARAKHAND"

महोदय,

कार्बेट टाइगर रिजर्व के अन्तर्गत कालागढ टाइगर रिजर्व प्रभाग की पाखरौ रेंज में वृक्षों के अवैध पातन की जांच हेतु कूम्बिंग करवायी गयी थी। अवैध पातन के संबंध में 02 रिपोर्ट भिन्न-भिन्न प्राप्त हुई है, तथा वास्तविक स्थिति गूगल अर्थ पर आधारित सॉफ्टवेयर से स्पष्ट नहीं हो पा रही है। निदेशक, कार्बेट टाइगर रिजर्व, रामनगर, जिला–नैनीताल द्वारा पार्क के क्षेत्रान्तर्गत सेटेलाइट इमेजरी के आधार पर वृक्षों के पातन की स्पष्ट स्थिति ज्ञात करने हेतु भारतीय वन सर्वेक्षण विशेषज्ञों की सेवा का अनुरोध किया गया है।

कृपया उक्तानुसार निदेशक, कार्बेट टाइगर रिजर्व को अपेक्षाकृत सहयोग प्रदान करने का कष्ट करें।

भवदीय,

(राजीव भरतरी)
प्रमुख वन संरक्षक (HoFF),
उत्तराखण्ड।

संख्या –772/P.O. दिनांकित।

प्रतिलिपि मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड, देहरादून को इस कार्यालय के पत्र सं0 695/पी0ओ0 दिनांक 19 अक्टूबर के क्रम में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

प्रतिलिपि निदेशक, कार्बेट टाइगर रिजर्व, रामनगर को उनके पत्र सं0 1032/3-5 दिनांक 21.10.2021 के क्रम में इस आशय से प्रेषित कि सेटेलाइट इमेजरी से संबंधित किसी भी प्रकार की कार्यवाही के संबंध में महानिदेशक, भारतीय वन सर्वेक्षण विभाग,कौलागढ़ रोड, देहरादून कार्यालय से संपर्क करें।

(राजीव भरतरी)
प्रमुख वन संरक्षक (HoFF),
उत्तराखण्ड।

ii) Letter from FSI to PCCF (HoFF), Uttarakhand State Forest Department, dated 9th November, 2021 (No. 22-463/2021-FGD-1895)

भारतीय [illegible]क्षण FORES[illegible]EY OF INDIA

email/FAX/messa
whatsapp.

(भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय)
(Govt. of India, Ministry Of Environment, Forest & Climate Chang
कौलागढ़ मार्ग पो० ओ० आईपीई०
Kaulagarh Road, P.O. - I.P.E.,
देहरादून – 248 195
Dehradun - 248 195

संख्या न. 22–463/2021– एफ.जी.डी.-1895 दिनांक: 9 नवम्बर, 2021

सेवा में,
प्रमुख वन संरक्षक, (HoFF)
वन विभाग उत्तराखंड,
85 राजपुर रोड,
देहरादून–248001

विषयः– Regarding "ILLEGAL FELLING OF TREES" in the name of Establishment of "PAKHRAU TIGER SAFARI, UTTARAKHAND"– reg.

संदर्भः पत्र संख्या– 772/P.O. देहरादून, दिनांक 29 अक्टूबर, 2021

महोदय,

उपरोक्त विषयक एवं संदर्भित पत्र का संज्ञान लेना चाहे, जिससे कि भारतीय वन सर्वेक्षण की सेवाओं का पाखरो वन क्षेत्र में अवैध पातन के प्रकरण की जांच हेतु अनुरोध किया गया है। इसी क्रम में अनुरोध है कि निम्न जानकारी एवं रिपोर्टस तत्काल उपलब्ध कराने का कष्ट करें ताकि अग्रेतर कार्यवाही की जा सके:–

1. उपरोक्त पत्र में उल्लेखित अवैध पातन से संबधित दो रिपोर्ट की प्रति उपलब्ध करायी जाये।
2. प्रकरण में भारतीय वन सर्वेक्षण से किस प्रकार की सेवाओं की आवश्यकता है इस संबंध में स्थिति स्पष्ट की जाये।
3. स्पष्ट करे कि प्रकरण मे मात्र पाखरो वन क्षेत्रान्तरगत जांच की जानी है अथवा अन्य क्षेत्रों में भी जांच की जायेगी।
4. अवैध पातन से प्रभावित क्षेत्र की Shape file/Kml फाईल उपलब्ध करायी जाये।
5. अवैध पातन के प्रकरण के अनुमानित तिथियों अथवा समय (दिवस/ तिथि, महीना, वर्ष) आदि के संबंध में जानकारी उपलब्ध करायी जाये जिससे कि इस समय की उपग्रह चित्रण प्राप्त करी जाये।

9.11.2021
(अनूप सिंह)
महानिदेशक

प्रतिलिपिः– 1. मुख्य वन्य जीव प्रतिपालक, 85 राजपूर रोड, देहरादून, उत्तराखण्ड को सूचनार्थ।
2. निदेशक, कार्बेट टाइगर रिजर्व, रामनगर, नैनीताल– 244715 को सूचनार्थ।

9/11/2021

www.fsi.nic.in Telefax : 91(0135) 2754037 EPABX : [illegible]

iii) Letter from FSI to Dr. Suneesh Buxy, IGF (SU), MoEF&CC, dated 12th November, 2021 (No. 22-463/2021-FGD-1573)

Emailed

No.22-463/2021-FGD 1573
Forest Survey of India
Govt. of India
Ministry of Environment, Forest & Climate Change
Kaulagarh Road, PO – IPE
Dehradun – 248195

Dated: 12th November, 2021

To

Dr. Suneesh Buxy
Inspector General of Forests
(SU Division)
Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhawan
Jor Bagh Road, Ali Ganj
New Delhi- 110003

Sub- Regarding "ILLEGAL FELLING OF TREES" in the name of Establishment of "PAKHRAU TIGER SAFARI, UTTARAKHAND" – reg.

Ref: 1. Letter No. 772/P.O dated 29th October, 2021 from PCCF (HoFF), Uttarakhand.
2. FSI letter No. 22-463/2021-FGD-1895 dated 9th November, 2021 address to PCCF (HoFF), Uttarakhand.

Sir,

Kind attention is invited to the subject and references cited above. PCCF (HoFF), Uttarakhand vide letter referenced above, has requested Director General, Forest Survey of India to analyze the Illegal felling of trees based on satellite survey in the Pakhrau Range, Kalagarh Division under Corbett Tiger Reserve, Uttarakhand. This is for your kind information please. Copies of the references are enclosed herewith.

Yours faithfully,

Encl: As above

(Meenakshi Joshi)
Joint Director (FGD)

Issued
12/11/2021

iv) Director Office, Corbett Tiger Reserve Ramnagar (Nainital) to DG, FSI, dated 16th November, 2021

52

कार्यालय निदेशक, कार्बेट टाइगर रिजर्व, रामनगर (नैनीताल) उत्तराखण्ड।

टैलीफोन नं0– 05947–253977, फैक्स नं0– 05947–251012, ई–मेल–direct@yahoo.in

पत्रांक 1170/ 27-(10) रामनगर, दिनांक– 16/11/ 2021

सेवा में,

महानिदेशक,
भारतीय वन सर्वेक्षण,
उत्तराखण्ड देहरादून।

विषय : **Regarding "Illegal felling of trees" in the Name of establishment of "Pakhrau Tiger Safari, Uttarakhand."**

सन्दर्भ : भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, देहरादून का पत्र संख्या– 22–463/2021–एफ.जी.डी.–1895 दिनांक 09 नवम्बर 2021

महोदय,

आपके उक्त सन्दर्भित पत्र के क्रम में बिन्दुवार आख्या निम्न प्रकार है :–

1. उक्त प्रकरण में प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व प्रभाग द्वारा दी गई रिपोर्ट एवं निदेशक, कार्बेट टाइगर रिजर्व द्वारा गठित समिति की रिपोर्ट संलग्न कर प्रेषित है।
2. प्रकरण में भारतीय वन सर्वेक्षण में उपलब्ध तकनीक के आधार पर पाखरौ टाइगर सफारी एवं आस–पास के क्षेत्र में अवैध पातन की स्थिति एवं कथित रूप से अवैध पातन किये गये वृक्षों की संख्या का आंकलन किया जाना अपेक्षित है।
3. मुख्य रूप से पाखरौ टाइगर सफारी क्षेत्र एवं उसके आस–पास के क्षेत्र में अवैध पातन की स्थिति का आंकलन किया जाना है। यदि कालागढ़ टाइगर रिजर्व प्रभाग के अर्न्तगत आस–पास के किसी अन्य क्षेत्र में भी कोई वानस्पतिक परिवर्तन दृष्टिगोचर होता है, तो उसकी भी आंकलन किया जाना अपेक्षित है।
4. पाखरौ टाइगर सफारी एवं कार्बेट टाइगर रिजर्व की यो0एम0एल0 फाईल संलग्न है।
5. कथित अवैध पातन की अनुमानित तिथि 30 अक्टूबर 2020 से 30 सितम्बर 2021 के मध्य है।

अतः सादर अनुरोध है कि उक्त प्रकरण में आवश्यक सूचना उपलब्ध कराने में सहयोग करने की कृपा करें।

संलग्नक :– बिन्दु सं0–1 एवं 4 के अनुसार।

भवदीय,

निदेशक,
कार्बेट टाइगर रिजर्व,
रामनगर (नैनीताल)।

पत्र सं0 1170 / 27-(10) उक्तदिनांकित।

प्रतिलिपि : 1–संयुक्त निदेशक, भारतीय वन सर्वेक्षण, उत्तराखण्ड देहरादून को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
2– प्रमुख वन संरक्षक (HoFF) उत्तराखण्ड देहरादून को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
3– मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड देहरादून को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

निदेशक,
कार्बेट टाइगर रिजर्व,
रामनगर (नैनीताल)।

16/11/2021, 17:23 Email

545
16 NOV 2021

28

DG FSI

Email

Regarding "ILLEGAL FELLING OF TREES" in the name of Establishment of "PAKHRAU TIGER SAFARI, UTTARAKHAND"- reg.

From : dirctr@yahoo.in

Tue, Nov 16, 2021 04:07 PM

Subject : Regarding "ILLEGAL FELLING OF TREES" in the name of Establishment of "PAKHRAU TIGER SAFARI, UTTARAKHAND"- reg.

5 attachments

To : DG FSI <dgfsi@fsi.nic.in>, pccfuk@gmail.com, cwlwua@yahoo.co.in

Cc : august16@rediffmail.com, kalyaninegi12@gmail.com

JD (FCD)

Respected Sir / Madam,

Please find the attachments as below

1. Forwarding letter
2. Investigation report of DD CTR
3. Investigation report of DFO KTR
4. KML file

Put up for the concerned. Sir.

18/11/21

DD (FCM-II) A&S

Pls discuss

18/11/21

Regards,
Director Office
Corbett Tiger Reserve
Ramnagar (Nainital)

Save the Tiger

Save Paper!!! कागज़ बचाएं!!!

Save Trees!!!

Save Environment!!! वृक्ष बचाएं!!!

पर्यावरण बचाएं!!!

कृपया महत्त्वपूर्ण एवं अतिआवश्यक जानकारी को ही प्रिंट करें ।

Kindly print very important & necessary information only.

1_letter.pdf
563 KB

https://email.gov.in/h/printmessage?

ta/Kolkata&u...=1

1/2

16/11/2021, 17:23

- 2_DD_CTR_IR.pdf
  4 MB
- 3_DFO_KTR_IR.pdf
  3 MB
- 4_tiger_safari_project.kml
  22 KB

Email

कार्यालय निदेशक, कार्बेट टाइगर रिजर्व, रामनगर (नैनीताल) उत्तराखण्ड।

टेलीफोन नं0– 05947–253977, फैक्स नं0– 05947–251012, ई–मेल–dirctr@yahoo.in

पत्रांक 1170/ 27(10) रामनगर, दिनांक– 16/11/ 2021

सेवा में,

महानिदेशक,
भारतीय वन सर्वेक्षण,
उत्तराखण्ड देहरादून।

विषय : **Regarding "Illegal felling of trees" in the Name of establishment of "Pakhrau Tiger Safari, Uttarakhand."**

सन्दर्भ : **भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, देहरादून का पत्र संख्या– 22–463/2021–एफ.जी.डी.–1895 दिनांक 09 नवम्बर 2021**

महोदय,

आपके उक्त सन्दर्भित पत्र के क्रम में बिन्दुवार आख्या निम्न प्रकार है :–

1. उक्त प्रकरण में प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व प्रभाग द्वारा दी गई रिपोर्ट एवं निदेशक, कार्बेट टाइगर रिजर्व द्वारा गठित समिति की रिपोर्ट संलग्न कर प्रेषित है।
2. प्रकरण में भारतीय वन सर्वेक्षण में उपलब्ध तकनीक के आधार पर पाखरी टाइगर सफारी एवं आस–पास के क्षेत्र में अवैध पातन की स्थिति एवं कथित रूप से अवैध पातन किये गये वृक्षों की संख्या का आंकलन किया जाना अपेक्षित है।
3. मुख्य रूप से पाखरी टाइगर सफारी क्षेत्र एवं उसके आस–पास के क्षेत्र में अवैध पातन की स्थिति का आंकलन किया जाना है। यदि कालागढ़ टाइगर रिजर्व प्रभाग के अर्न्तगत आस–पास के किसी अन्य क्षेत्र में भी कोई वानस्पतिक परिवर्तन दृष्टिगोचर होता है, तो उसकी भी आंकलन किया जाना अपेक्षित है।
4. पाखरी टाइगर सफारी एवं कार्बेट टाइगर रिजर्व की के0एम0एल0 फाईल संलग्न है।
5. कथित अवैध पातन की अनुमानित तिथि 30 अक्टूबर 2020 से 30 सितम्बर 2021 के मध्य है।

(This is why we need info. date)

अतः सादर अनुरोध है कि उक्त प्रकरण में आवश्यक सूचना उपलब्ध कराने में सहयोग करने की कृपा करें।

संलग्नक :– बिन्दु सं0–1 एवं 4 के अनुसार।

भवदीय,

निदेशक,
कार्बेट टाइगर रिजर्व,
रामनगर (नैनीताल)।

पत्र सं0 1170 / 27(10) उक्तदिनांकित।

प्रतिलिपि :
1–संयुक्त निदेशक, भारतीय वन सर्वेक्षण, उत्तराखण्ड देहरादून को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
2– प्रमुख वन संरक्षक (HoFF) उत्तराखण्ड देहरादून को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
3– मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड देहरादून को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

निदेशक,
कार्बेट टाइगर रिजर्व,
रामनगर (नैनीताल)।

26

कार्यालय निदेशक कार्बेट टाइगर रिजर्व, रामनगर (नैनीताल)।

टेलीफोन नं0– 05947–253977, फैक्स नं0– 05947–251012, ई–मेल– dirctr@yahoo.in

पत्रांक – 838 /6–37 रामनगर, दिनांक, 24, सितम्बर, 2021

सेवा में,

निदेशक (नाम से),
कार्बेट टाइगर रिजर्व,
रामनगर (नैनीताल)।

विषयः– पाखरौ टाइगर सफारी वन क्षेत्र में अवैध पातन की जांच के सम्बन्ध में।

सन्दर्भ :– आपका पत्रांक–816/6–37 दिनांक 21.09.2021

महोदय,

उपरोक्त विषयक सन्दर्भित पत्र द्वारा दिये गये निर्देश के अनुपालन में गठित जांच टीम द्वारा दिनांक 22.09.2021 व 23.09.2021 को उपरोक्त विषयक प्रकरण की जांच की गई। जांच सम्बन्धी प्राथमिक रिपोर्ट आपकी सेवा में आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नकः– यथोपरि।

भवदीया,

उप निदेशक,
कार्बेट टाइगर रिजर्व,
रामनगर (नैनीताल)।

Dd 11.docx1

27

कालागढ़ टाइगर रिजर्व प्रभाग के अर्न्तगत स्थित पाखरौ टाइगर सफारी वन क्षेत्र (106 हैक्टेयर) में अवैध पातित वृक्षों के सम्बन्ध में स्थलीय निरीक्षण की प्राथमिक रिपोर्ट

निदेशक, कार्बेट टाइगर रिजर्व के पत्रांक–816/6–37 दिनांक 21.09.2021 के कार्यालय आदेश से गठित समिति को कालागढ़ टाइगर रिजर्व प्रभाग के पाखरौ टाइगर सफारी वन क्षेत्र का सघन निरीक्षण कर अवैध पातन से सम्बन्धित सूचना तत्काल विलम्बतम् 23.09.2021 को एक प्राथमिक रिपोर्ट प्रेषित करने हेतु निर्देशित किया गया, जिसके क्रम में गठित जांच टीम दिनांक 22.09.2021 को पाखरौ वन विश्राम गृह में जांच हेतु उपस्थित हुयी। दिनांक 22.09.2021 एवं 23.09.2021 को जांच की गयी जिसकी प्राथमिक जांच रिपोर्ट बिन्दुवार निम्न प्रकार है :–

बिन्दु संख्या–1

सघन स्थलीय निरीक्षण करने से पूर्व सम्बन्धित वन क्षेत्राधिकारी श्री बृजबिहारी शर्मा, श्री गोपाल सिंह बिष्ट, वन दरोगा पाखरौ अनुभाग एवं अन्य स्टाफ को साथ लेकर सर्वप्रथम टाइगर सफारी वन क्षेत्र में निर्माणाधीन व्याख्यान केन्द्र का स्थलीय निरीक्षण किया गया एवं वहां पर प्राप्त कटे वृक्षों के 24 खूंटों पर पीली खाक से क्रमशः 1 से 24 तक नम्बर अंकित किये गये। इसके पश्चात टीम द्वारा व्याख्यान केन्द्र के समीप स्थित निर्मित बाड़े (बाड़ा संख्या–1) के क्षेत्र का निरीक्षण किया गया, जहां विविध प्रजातियों के वृक्षों के 130 खूंट प्राप्त हुये, जिन पर क्रम संख्या–25 से 154 तक अंकित किया गया। इसके उपरान्त जांच टीम द्वारा टाइगर सफारी वन क्षेत्र के पाखरौ कक्ष संख्या–8 का स्थलीय निरीक्षण किया गया। इस क्षेत्र में जहां पर वेटनरी यूनिट बनना प्रस्तावित है, वहां सागौन के 6 वृक्ष कटे पाये गये, जिनके खूंटों पर क्रम संख्या–155 से 160 तक नम्बर अंकित किया गया। इन सभी 160 कटे वृक्षों के बारे में वन क्षेत्राधिकारी द्वारा बताया गया कि यह वृक्ष वन निगम द्वारा लॉट संख्या–1/पाखरौ/2021–22 तथा लॉट संख्या–2/पाखरौ /2021–22 से सम्बन्धित है। ऐसी स्थिति कि जांच टीम द्वारा निर्णय लिया गया कि दिनांक 23.09.2021 को सम्बन्धित वन विकास निगम के अधिकारियों/कर्मचारियों के साथ उक्त खूंटों का पुनः सायुंक्त स्थलीय निरीक्षण कर सत्यापन किया जाय, जिससे ज्ञात हो सके कि कितने कटे वृक्ष सम्बन्धित लॉट संख्या–1/पाखरौ/2021–22 तथा लॉट संख्या–2/पाखरौ /2021–22 से आच्छादित है और कितने कटे वृक्ष अनाच्छादित है। अंधेरा होने के कारण कार्यवाही समाप्त की गई।

दिनांक 23.09.2021 को जांच टीम द्वारा क्षेत्रीय प्रबन्धक, उत्तराखण्ड वन विकास निगम से दूरभाष पर वार्ता कर वन निगम के सम्बन्धित अधिकारियों/कर्मचारियों को मौके पर भेजने हेतु अनुरोध किया गया। दिनांक 23.09.2021 को गठित जांच टीम के सदस्यों, पाखरौ रेंज के वन क्षेत्राधिकारी एवं स्टाफ तथा लोगिंग वन प्रभाग, पौड़ी उत्तराखण्ड वन विकास निगम के अधिकारी/कर्मचारियों के साथ क्षेत्र का सघन निरीक्षण कर उपरोक्त वर्णित खूंटों का सत्यापन किया गया। सत्यापन की कार्यवाही के पश्चात ज्ञात हुआ कि क्रम संख्या–1 से 154 तक अंकित खूंट के वृक्षों का पातन पौड़ी लोगिंग प्रभाग, उत्तराखण्ड वन विकास निगम द्वारा किया गया है जिनमें से 113 वृक्ष लॉट संख्या–1/पाखरौ/2021–22 से आच्छादित है एवं वन निगम द्वारा पातित सत्यापित हुये तथा शेष 41 वृक्ष पातन के दौरान विभिन्न कारणों से क्षतिग्रस्त हुये जो लॉट संख्या–1 से आच्छादित नही है, किन्तु वन निगम द्वारा कटान किये गये। यह अवैध कटे वृक्षों की श्रेणी में आते है। इन 154 वृक्षों का पूर्ण विवरण संलग्न किया जा रहा है *(संलग्नक–1)*। पौड़ी लोगिंग प्रभाग के अनुभाग अधिकारी अदनाला श्री रतिराम द्वारा अवगत कराया गया कि लॉट संख्या–1/पाखरौ/2021–22 में कुल 137 वृक्षों की छपान सूची प्राप्त हुई थी, जिसमें से 36 वृक्ष सागौन के थे, इन 36 वृक्षों के 25 खूंट इस निरीक्षण में प्रकाश में आये है तथा शेष 11 खूंट व्याख्यान केन्द्र के निर्माण स्थल में दबे है। उनके द्वारा यह भी अवगत कराया गया कि इस लॉट हेतु वन विकास निगम द्वारा निकासी घन संख्या–19 का प्रयोग किया गया है जो खूंट पर अंकित है *(नमूना घन संलग्नक–2)*। इस लॉट में अन्तिम वृक्ष दिनांक 22.09.2021 को काटा गया है तथा अभी कुछ निकासी होना बाकी है, जिसका प्रकाष्ठ लॉट के अन्दर पड़ा हुआ है। प्रभागीय लोगिंग प्रबन्धक, पौड़ी द्वारा प्रेषित पत्र संख्या–755/ल0जा0 दिनांक 23.09.2021 *(संलग्नक–3)* में भी कुल 137 वृक्ष बताये गये है तथा 25 घ0मी0 निकासी शेष बतायी गई है। लॉट का इस्तीफा नही हुआ है।

पाखरौ टाइगर सफारी वन क्षेत्र क0सं0 8 में कटे पाये 6 सागौन के वृक्ष जिन पर क्रम संख्या–155 से 160 अंकित है, के बारे में वन क्षेत्राधिकारी, पाखरौ ने बताया कि इस क्षेत्र में 26 सागौन के वृक्षों का छपान कर विक्रय सूची (लॉट संख्या–2/पाखरौ/2021–22) प्रभागीय लोगिंग प्रबन्धक, पौड़ी को प्रेषित की गयी है, किन्तु मौके पर उपस्थित डी0एल0ओ0 श्री रतिराम द्वारा अवगत कराया गया कि वन निगम को इस क्षेत्र से सम्बन्धित कोई लॉट प्राप्त नही है और वन निगम द्वारा इन 6 वृक्षों का पातन भी नही किया गया है। इन 6 वृक्षों का सम्पूर्ण प्रकाष्ठ मौके पर पड़ा है। क्षेत्र में कटे 6 वृक्षों सहित कुल 26 सागौन वृक्षों पर छपान चिन्ह अंकित है। चूंकि यह वृक्ष किसने काटा है, वन निगम द्वारा नही काटे गये है। पातित 6 वृक्षों का पातन अवैध पातित वृक्षों की श्रेणी में आता है।

23

बिन्दु संख्या–2

पाखरी टाइगर सफारी वन क्षेत्र के स्थलीय निरीक्षण के बाड़ा संख्या–1, 2 जिसमें कार्य गतिमान है, का निरीक्षण किया गया। बाड़ा संख्या–1 के अन्तर्गत सफारी हेतु मार्ग का निर्माण किया गया है एवं दृश्यता बढ़ाने हेतु झाड़ी सफाई का कार्य किया गया है। इसी प्रकार इस बाड़े में एक बड़े वाटर होल का भी निर्माण कार्य किया गया है, जिसमें खुदान होने के बाद तल में पत्थरों की पिचिंग की गई है। वाटरहोल के अन्दर विविध प्रजातियों के कई वृक्ष सुरक्षित खड़े है। बाड़ा संख्या–2 जिसका निर्माण कार्य प्रारम्भिक चरण में है, के क्षेत्र का निरीक्षण किया गया। क्षेत्र के अन्दर घनी झाड़िया है एवं वनस्पति का आवरण है, दृश्यता काफी कम है। बताया गया कि इसमें अभी दृश्यता बढ़ाने हेतु झाड़ी सफाई का कार्य अभी नही किया गया है। इस बाडे में भी एक छोटे कच्चे वाटर होल का निर्माण किया गया है। *(संलग्नक–4 ट्रैक लॉग)* ।

बिन्दु संख्या–3

पाखरी टाइगर सफारी वन क्षेत्र में निर्मित सर्विस रोड जो सफारी की उत्तर दिशा में पूरब से पश्चिम स्थित है, के बारे में बताया गया कि यह सर्विस रोड पूर्व से विद्यमान फायर लाईन थी। इस फायर लाईन का उल्लेख कालागढ़ टाइगर रिजर्व की कार्ययोजना (वर्ष 1990–91 से 1999–2000) में भी है। निरीक्षण में यह देखा गया कि उत्तर दिशा में स्थित सर्विस रोड के किनारे बनने वाले हाथी दीवाल के किनारे तथा अन्य निर्माण स्थल पर कुछ जगह क्षतिग्रस्त एवं गिरे/उखड़े पेड़ पड़े हुये है। बाड़ा संख्या–1 व 2 तथा बाड़ा संख्या–2 एवं पाखरी नाले के बीच अपेक्षाकृत चौडी सर्विस रोड का निर्माण कार्य किया गया है। इस सर्विस रोड के किनारे पर भी यत्र तत्र उखड़े गिरे एवं क्षतिग्रस्त वृक्ष पड़े हुये है। वन क्षेत्राधिकारी द्वारा बताया गया है कि उक्त वृक्ष हाथियों द्वारा एवं वर्षाकाल में आंधी तूफान में उखड़े थे, जो कार्य में बाधा पैदा कर रहे थे, जिन्हे कार्य करते समय हटाकर किनारे रख दिया गया है।

बिन्दु संख्या–4

निरीक्षण के दौरान यह भी पाया गया कि वन विश्राम भवन के सामने थोड़ी दूरी पर एक बड़े जलाशय का निर्माण दिखाई दिया, जिसमें 2 वृक्ष सागौन के मौके पर उखड़े है तथा कई वृक्ष जलाशय के अन्दर खड़े है। जलाशय में पानी भरा पाया गया।

बिन्दु संख्या–5

टाइगर सफारी क्षेत्र में किये जा रहे विभिन्न निर्माण कार्य यथा व्याख्यान केन्द्र, सर्विस रोड, बाड़ा संख्या–1 व 2 में गतिमान निर्माण कार्य एवं जलाशय निर्माण से वृक्षों की क्षति हुई अथवा नही, इसकी जांच तकनीकी टीम से कराना उचित होगा।

संलग्नक – 01 से 04

(कल्याणी)
उप निदेशक,
कार्बेट टाइगर रिजर्व।

(जी0 कंडारी)
उप प्रभागीय वनाधिकारी,
रामनगर टाइगर रिजर्व प्रभाग।

(एल0आर0 नाग)
उप प्रभागीय वनाधिकारी,
कालागढ़ टाइगर रिजर्व प्रभाग।

(जे0एस0 सजवाल)
उप प्रभागीय वनाधिकारी,
सराई पश्चिमी वन प्रभाग।

(संजय पाण्डे)
वन क्षेत्राधिकारी,
कार्बेट टाइगर रिजर्व।

2)

संलग्नक -1

दिनांक–23.09.2021 को पाखरौ सफारी वन क्षेत्र (106 हैक्टेयर) के व्याख्यान केन्द्र एवं टाइगर बाड़ा नं0–1 जो व्याख्यान केन्द्र के समीप स्थित है का सघन निरीक्षण जांच कमेटी, वन क्षेत्राधिकारी, पाखरौ/ उप प्रभागीय वनाधिकारी, सोनानदी एवं उत्तराखण्ड वन विकास निगम के कर्मचारियों द्वारा किया गया। निरीक्षण के दौरान प्राप्त 154 कटे वृक्षों के खूटों का विवरण निम्न प्रकार है–

खूंट क्रमांक	प्रजाति	खूंट की गोलाई (मी0)	व्यास वर्ग (डेसीमी0)	अभ्युक्ति
1	सागौन हरा	2.20	7 से ऊपर	लौट सं0–01/पाखरौ/2021–22 से सम्बन्धित है एवं वन निगम द्वारा काटा गया है। खूंट पर वन निगम का घन अंकित है।
2	सागौन हरा	1.50	4–5	
3	खैर हरा	1.20	3–4	
4	सागौन हरा	1.80	5–6	
5	सागौन हरा	1.72	5–6	
6	सागौन हरा	1.55	4–5	
7	सागौन हरा	1.65	5–6	
8	सागौन हरा	1.92	5–6	
9	सागौन हरा	1.62	5–6	
10	सागौन हरा	1.30	3–4	
11	सागौन हरा	1.25	3–4	
12	सागौन हरा	1.45	4–5	
13	सागौन हरा	1.15	3–4	
14	सागौन हरा	1.05	3–4	
15	सागौन हरा	1.40	4–5	
16	सागौन हरा	1.40	4–5	
17	सागौन हरा	1.42	4–5	
18	सागौन हरा	1.30	4–5	
19	सागौन हरा	1.80	5–6	
20	सागौन हरा	0.90	2–3	
21	सागौन हरा	1.00	3–4	
22	सागौन हरा	1.60	5–6	
23	सागौन हरा	1.70	5–6	
24	एलैन्थस	1.82	7 से ऊपर	वृक्ष काफी सूखा/सड़ा गला अवस्था में था जिसका कभी भी टूटने का भय था। वन विकास निगम द्वारा काटा गया है।
25	सागौन हरा	2.20	7 से ऊपर	लौट सं0–01/पाखरौ/2021–22 से सम्बन्धित है एवं वन निगम द्वारा काटा गया है।खूंट पर वन निगम का घन अंकित है।
26	हल्दू हरा	2.15	7 से ऊपर	
27	हल्दू हरा	2.00	6–7	
28	हल्दू हरा	1.75	5–6	
29	रोहणी हरा	1.00	3–4	बगल के पेड़ से क्षतिग्रस्त होने के कारण वन विकास निगम द्वारा काटा गया है।
30	हल्दू हरा	1.30	4–5	लौट सं0–01/पाखरौ/2021–22 से सम्बन्धित है एवं वन निगम द्वारा काटा गया है।खूंट पर वन निगम का घन अंकित है।
31	हल्दू हरा	1.22	3–4	
32	हल्दू हरा	1.70	5–6	
33	हल्दू हरा	2.05	6–7	
34	तेन्दु हरा	1.05	3–4	लौट सं0–01/पाखरौ/2021–22 से सम्बन्धित है एवं वन निगम द्वारा काटा गया है।खूंट पर वन निगम का घन अंकित है।
35	हल्दू हरा	2.90	7 से ऊपर	
36	तेन्दु हरा	1.60	5–6	

37	बेल हरा	0.75	2–3	तेन्दु वृक्ष के कटान पर क्षतिग्रस्त हुआ। पूर्ण प्रकाष्ट मौके पर मौजूद है। वन विकास निगम द्वारा काटा गया है।
38	बेल हरा	0.70	2–3	लौट सं0–01/पाखरी/2021–22 से सम्बन्धित है एवं वन निगम द्वारा काटा गया है।खूंट पर वन निगम का घन अंकित है।
39	अमलतास हरा	1.00	3–4	
40	कोकाट हरा	0.90	2–3	
41	हल्दू हरा	1.65	5–6	
42	कोकाट हरा	0.80	2–3	
43	कन्जू हरा	2.30	7 से ऊपर	
44	कोकाट हरा	1.10	3–4	
45	अमलतास हरा	1.10	3–4	वन विकास निगम द्वारा काटा गया है। पूर्ण प्रकाष्ट मौके पर मौजूद है।
46	तेन्दु हरा	0.85	2–3	काफी पुराना खूंट था।
47	हल्दू हरा	2.65	7 से ऊपर	लौट सं0–01/पाखरी/2021–22 से सम्बन्धित है एवं वन निगम द्वारा काटा गया है।खूंट पर वन निगम का घन अंकित है।
48	तेन्दु हरा	2.10	6–7	
49	कोकाट हरा	1.00	3–4	बगल वाला पेड़ काटने के कारण टूट गया है प्रकाष्ट मौके पर मौजूद है। वन विकास निगम द्वारा काटा गया है।
50	रोहणी हरा	0.75	2–3	बगल वाला पेड़ काटने के कारण टूट गया है प्रकाष्ट मौके पर मौजूद है। वन विकास निगम द्वारा काटा गया है।
51	कोकाट हरा	1.70	5–6	वन विकास निगम द्वारा काटा गया है। माल वन निगम द्वारा उठाया गया है।
52	बांकुली हरा	2.00	6–7	लौट सं0–01/पाखरी/2021–22 से सम्बन्धित है एवं वन निगम द्वारा काटा गया है।खूंट पर वन निगम का घन अंकित है।
53	हल्दू हरा	2.45	7 से ऊपर	
54	हल्दू हरा	1.90	5–6	
55	कोकाट हरा	1.10	3–4	हल्दू वृक्ष के काटने पर टूट गया था। वन विकास निगम द्वारा काटा गया है। माल वन निगम द्वारा उठाया गया।
56	हल्दू हरा	1.90	5–6	लौट सं0–01/पाखरी/2021–22 से सम्बन्धित है एवं वन निगम द्वारा काटा गया है।खूंट पर वन निगम का घन अंकित है।
57	सीमल हरा	1.55	4–5	
58	हल्दू हरा	2.60	7 से ऊपर	
59	हल्दू हरा	2.65	7 से ऊपर	
60	हल्दू हरा	1.15	3–4	हल्दू वृक्ष के काटने पर टूट गया था। वन विकास निगम द्वारा काटा गया है। माल वन निगम द्वारा उठाया गया।
61	हल्दू हरा	1.35	4–5	हल्दू वृक्ष के काटने पर टूट गया था। वन विकास निगम द्वारा काटा गया है। माल वन निगम द्वारा उठाया गया।
62	हल्दू हरा	2.10	6–7	लौट सं0–01/पाखरी/2021–22 से सम्बन्धित है एवं वन निगम द्वारा काटा गया है।खूंट पर वन निगम का घन अंकित है।
63	कन्जू हरा	3.00	7 से ऊपर	
64	कन्जू हरा	2.80	7 से ऊपर	
65	बेल हरा	1.30	4–5	
66	कन्जू हरा	2.55	7 से ऊपर	

(11)

87	कन्जू हरा	2.30	7 से ऊपर	लॉट सं0–01/पाखरी/2021–22 से सम्बन्धित है एवं वन निगम द्वारा काटा गया है।खूंट पर वन निगम का घन अंकित है।
88	कन्जू हरा	2.70	7 से ऊपर	
89	कोकाट हरा	1.25	3–4	बाड़े के ओर झुका हुआ होने के कारण वन निगम को काटना पड़ा।
70	कन्जू हरा	3.20	7 से ऊपर	लॉट सं0–01/पाखरी/2021–22 से सम्बन्धित है एवं वन निगम द्वारा काटा गया है।खूंट पर वन निगम का घन अंकित है।
71	कन्जू हरा	2.75	7 से ऊपर	
72	कन्जू हरा	1.05	3–4	बाँड़े से सटा होने के कारण वन विकास निगम द्वारा काटा गया है।
73	कन्जू हरा	2.00	6–7	लॉट सं0–01/पाखरी/2021–22 से सम्बन्धित है एवं वन निगम द्वारा काटा गया है।खूंट पर वन निगम का घन अंकित है।
74	रोहनी हरा	0.80	2–3	वृक्ष नं0–76 से वृक्ष नं0–73,74 क्षतिग्रस्त किये गये तथा वन विकास निगम द्वारा काटा गया है।
75	कन्जू हरा	3.00	7 से ऊपर	
76	कन्जू हरा	2.30	7 से ऊपर	लॉट सं0–01/पाखरी/2021–22 से सम्बन्धित है एवं वन निगम द्वारा काटा गया है।खूंट पर वन निगम का घन अंकित है।
77	कन्जू हरा	1.50	4–5	
78	कोकाट हरा	0.82	2–3	वृक्ष नं0–77 से वृक्ष नं0–78 क्षतिग्रस्त किया गया वन विकास निगम द्वारा काटा गया है।
79	कन्जू हरा	1.40	4–5	लॉट सं0–01/पाखरी/2021–22 से सम्बन्धित है एवं वन निगम द्वारा काटा गया है।खूंट पर वन निगम का घन अंकित है।
80	कन्जू हरा	1.60	5–6	
81	कन्जू हरा	1.74	5–6	वृक्ष नं0–80 से वृक्ष नं0–81 क्षतिग्रस्त किया गया वन विकास निगम द्वारा काटा गया है।
82	कोकाट हरा	1.10	3–4	लॉट सं0–01/पाखरी/2021–22 से सम्बन्धित है एवं वन निगम द्वारा काटा गया है।खूंट पर वन निगम का घन अंकित है।
83	कन्जू हरा	1.75	5–8	
84	कन्जू हरा	2.20	7 से ऊपर	
85	कन्जू हरा	3.10	7 से ऊपर	
86	कन्जू हरा	2.30	7 से ऊपर	
87	कन्जू हरा उखड़ा	1.45	4–5	
88	कन्जू हरा	1.25	3–4	बाड़े से सटा होने के कारण वन विकास निगम द्वारा काटा गया है।
89	कन्जू हरा	1.10	3–4	
90	कन्जू हरा	1.30	4–5	लॉट सं0–01/पाखरी/2021–22 से सम्बन्धित है एवं वन निगम द्वारा काटा गया है।खूंट पर वन निगम का घन अंकित है।
91	खैर हरा	0.60	1–2	वृक्ष सं0–90 से टूटा है वन विकास निगम द्वारा काटा गया है।
92	खैर हरा	0.60	1–2	वृक्ष सं0–90 से टूटा है वन विकास निगम द्वारा काटा गया है।
93	कन्जू हरा	2.25	7 से ऊपर	लॉट सं0–01/पाखरी/2021–22 से सम्बन्धित है एवं वन निगम द्वारा काटा गया है।खूंट पर वन निगम का घन अंकित है।
94	कन्जू हरा	2.10	6–7	
95	कन्जू हरा	2.80	7 से ऊपर	
96	कन्जू हरा	2.17	7 से ऊपर	
97	कन्जू हरा	1.80	5–6	

(18)

98	खैर हरा	0.75	2–3	
99	कन्जू हरा	0.45	1–2	वृक्ष सं0–98 से टूटा है वन विकास निगम द्वारा काटा गया है।
100	खैर हरा	0.65	1–2	लौट सं0–01/पाखरी/2021–22 से सम्बन्धित है एवं वन निगम द्वारा काटा गया है।खूंट पर वन निगम का घन अंकित है।
101	कन्जू हरा	0.60	1–2	वृक्ष सं0–102 से टूटा है वन विकास निगम द्वारा काटा गया है।
102	रोहणी हरा	1.00	3–4	बाड़े से सटा होने के कारण वन विकास निगम द्वारा काटा गया है।
103	रोहणी हरा	1.00	3–4	
104	कन्जू हरा	0.90	2–3	
105	कन्जू हरा	0.70	2–3	
106	खैर हरा	0.70	2–3	बाड़े से सटे होने के कारण वन विकास निगम द्वारा काटा गया है।
107	खैर हरा	0.52	1–2	
108	कन्जू हरा	0.65	2–3	
109	खैर हरा	0.95	2–3	लौट सं0–01/पाखरी/2021–22 से सम्बन्धित है एवं वन निगम द्वारा काटा गया है।खूंट पर वन निगम का घन अंकित है।
110	कन्जू हरा	1.35	4–5	
111	कन्जू हरा	2.00	6–7	
112	कन्जू हरा	3.00	7 से ऊपर	
113	कन्जू हरा	1.90	5–6	
114	कन्जू हरा	1.05	3–4	
115	कन्जू हरा	2.30	7 से ऊपर	
116	कन्जू हरा	1.65	5–6	
117	कन्जू हरा	1.45	4–5	
118	कन्जू हरा	1.70	5–6	
119	कन्जू हरा	1.45	4–5	
120	कन्जू हरा	2.00	6–7	
121	कन्जू हरा	2.40	7 से ऊपर	
122	कन्जू हरा	2.40	7 से ऊपर	
123	कन्जू हरा	1.35	4–5	
124	कन्जू हरा	2.65	7 से ऊपर	
125	कन्जू हरा	2.10	6–7	
126	कन्जू हरा	2.50	7 से ऊपर	
127	सागौन हरा	1.60	5–6	लौट सं0–01/पाखरी/2021–22 से सम्बन्धित है एवं वन निगम द्वारा काटा गया है।खूंट पर वन निगम का घन अंकित है।
128	कन्जू हरा	2.25	7 से ऊपर	वृक्ष सं0–131 द्वारा वृक्ष सं0–128, 129, 130 को क्षतिग्रस्त किया गया। वन विकास निगम द्वारा काटा गया है।
129	कोकाट हरा	1.70	5–6	
130	सेहणी हरा	0.75	2–3	
131	कन्जू हरा	3.40	7 से ऊपर	लौट सं0–01/पाखरी/2021–22 से सम्बन्धित है एवं वन निगम द्वारा काटा गया है। खूंट पर वन निगम का घन अंकित है।
132	कन्जू हरा	2.05	6–7	
133	कन्जू हरा	2.70	7 से ऊपर	
134	शीशम उखड़ा	1.25	3–4	बाड़े पर झुका होने के कारण वन विकास निगम द्वारा काटा गया है। माल भीले पर है।
135	कन्जू हरा	3.00	7 से ऊपर	लौट सं0–01/पाखरी/2021–22 से सम्बन्धित है एवं वन निगम द्वारा काटा गया है।खूंट पर वन निगम का घन अंकित है।
136	कन्जू हरा	2.10	6–7	
137	कन्जू हरा	1.25	3–4	

(IV)

4

(17)

138	खैर सूखा	0.82	2–3	बाड़े से सटा होने के कारण वन विकास निगम द्वारा काटा गया है।
139	कन्जू हरा	3.00	7 से ऊपर	लौट सं0–01/पाखरी/2021–22 से सम्बन्धित है एवं वन निगम द्वारा काटा गया है।खूंट पर वन निगम का चन अंकित है।
140	कन्जू हरा	2.60	7 से ऊपर	
141	कन्जू हरा	3.10	7 से ऊपर	
142	कन्जू हरा	3.10	7 से ऊपर	
143	रौहनी हरा	0.90	2–3	बाड़े से सटा होने के कारण वन विकास निगम द्वारा काटा गया है।
144	कन्जू हरा	1.20	3–4	बाड़े से सटा होने के कारण वन विकास निगम द्वारा काटा गया है।
145	खैर हरा	0.82	2–3	वृक्ष सं0 144 द्वारा 145 को क्षतिग्रस्त किया गया। वन विकास निगम द्वारा काटा गया है।
146	रोइणी हरा	0.65	2–3	बाड़े के ऊपर आने से वन विकास निगम द्वारा काटा गया है।
147	खैर हरा	0.70	2–3	
148	कन्जू हरा	2.50	7 से ऊपर	लौट सं0–01/पाखरी/2021–22 से सम्बन्धित है एवं वन निगम द्वारा काटा गया है।खूंट पर वन निगम का चन अंकित है।
149	बाकली हरा	3.15	7 से ऊपर	
150	बहेड़ा हरा	2.65	7 से ऊपर	
151	बाकुली हरा	2.00	0–7	
152	हल्दू हरा	3.60	7 से ऊपर	
153	बेर हरा	1.40	4–5	बाड़े से सटा होने के कारण वन विकास निगम द्वारा काटा गया है।
154	आंवला	1.40	4–5	लौट सं0–01/पाखरी/2021–22 से सम्बन्धित है एवं वन निगम द्वारा काटा गया है।खूंट पर वन निगम का चन अंकित है।

नोटः– लौट सं0–01/पाखरी/2021–22 की छपान सूची, में 38 सागौन के वृक्ष दर्ज हैं जबकि उपरोक्त सूची में सागौन के 25 खूंट ही प्रकाश में आये हैं। वन निगम के कर्मचारियों द्वारा अवगत कराया गया कि व्याख्यान केन्द्र के निर्माण में 11 खूंट दब गये हैं।

क्र0सं0	अधिकारी/कर्मचारी का नाम	पदनाम	हस्ताक्षर
1	श्रीमती भाल्याणी	उप निदेशक, कार्बेट टाइगर रिजर्व	
2	श्री आर0के0तिवारी	उप प्रभागीय वनाधिकारी, बिजरानी	
3	श्री एल0आर0नाग	उप प्रभागीय वनाधिकारी, अदनाला	
4	श्री जगमोहन सिंह रावत	उप प्रभागीय वनाधिकारी, तराई पश्चिमी	
5	श्री बृज बिहारी शर्मा	वन क्षेत्राधिकारी, पाखरी रेंज	
6	श्री हरीश चन्द्र भट्ट	वन क्षेत्राधिकारी, पलैन रेंज	
7	श्री नवीन चन्द्र जोशी	वन क्षेत्राधिकारी, अदनाला रेंज	
8	श्री मथुरा सिंह नाबर्डी	वन क्षेत्राधिकारी, नैवाबन रेंज	
9	श्री संजय पाण्डे	वन क्षेत्राधिकारी, शीघ रेंज	
9	श्री गोपाल सिंह बिष्ट	वन दरोगा, पाखरी अनुभाग	
10	श्री रतिराम	अनुभाग अधिकारी, वन विकास निगम	
10	श्री गोपाल सिंह रावत	स्केलर, वन विकास निगम	
11	श्री रवीन्द्र सिंह चौहान	वन रक्षक, वन विकास निगम	

(16)

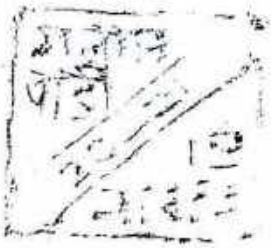
दिनांक–23.09.2021 को पाखरौ सफारी वन क्षेत्र (108 हैक्टेयर) के पाखरौ क0सं0–8 प्रस्तावित वेटेनरी यूनिट स्थल क्षेत्र का सघन निरीक्षण जांच कमेटी, वन क्षेत्राधिकारी, पाखरौ/उप प्रभागीय वनाधिकारी, सोनानदी एंव उत्तराखण्ड वन विकास निगम के कर्मचारियों द्वारा किया गया। निरीक्षण के दौरान प्राप्त 6 कटे वृक्षों के खूंटों का विवरण निम्न प्रकार है:–

खूंट क्रमांक	प्रजाति	खूंट की गोलाई	व्यास वर्ग	अन्युक्ति
1	सागौन हरा	2.00	6–7	खूंटों पर धन अंकित नहीं है। प्रकाष्ट मौके पर पड़ा है।
2	सागौन हरा	3.60	7 से ऊपर	
3	सागौन हरा	1.60	5–6	
4	सागौन हरा	3.00	7 से ऊपर	
5	सागौन हरा	2.30	7 से ऊपर	
6	सागौन हरा	1.50	4–5	

क्र0सं0	अधिकारी/कर्मचारी का नाम	पदनाम	हस्ताक्षर
1	श्रीमती कल्याणी	उप निदेशक, कार्बेट टाइगर रिजर्व	
2	श्री आर0के0तिवारी	उप प्रभागीय वनाधिकारी, बिजरानी	
3	श्री एल0आर0नाग	उप प्रभागीय वनाधिकारी, अदनाला	
4	श्री जगमोहन सिंह रावत	उप प्रभागीय वनाधिकारी, तराई पश्चिमी	
5	श्री बृज बिहारी शर्मा	वन क्षेत्राधिकारी, पाखरौ रेंज	
6	श्री हरीश चन्द्र भट्ट	वन क्षेत्राधिकारी, पलैन रेंज	
7	श्री नवीन चन्द्र जोशी	वन क्षेत्राधिकारी, अदनाला रेंज	
8	श्री मथुरा सिंह मावडी	वन क्षेत्राधिकारी, मैदावन रेंज	
8	श्री संजय पाण्डे	वन क्षेत्राधिकारी, शीश रेंज	
9	श्री गोपाल सिंह बिष्ट	वन दरोगा, पाखरौ अनुभाग	
10	श्री रतिराम	अनुभाग अधिकारी, वन विकास निगम	
10	श्री गोपाल सिंह रावत	स्केलर, वन विकास निगम	
11	श्री रवीन्द्र सिंह चौहान	वन उपज रक्षक, वन विकास निगम	

(15)

प्रशासकीय ~~वन विकास~~ लोगिंग प्रबन्धकर्ता
चौखुटी (Uttarakhand वन विकास निगम) द्वारा
वर्ष व. 1/2021-22 में प्रयुक्त मिलाकी वन
का नमूना



1. (श्री गोपाल राम)
खोकर

2. (श्री रवीन्द्र चौहान)
वन उपज एसके

(श्रीमती राम [illegible])
(उप लोगिंग [illegible]
अनुभाग अधिकारी
अदन्ती

RO Dwarahat
उप प्रशासकीय अधिकारी
द्वाराहाट

संलग्नक-3 (14)

कार्यालय प्रभागीय लौगिंग प्रबन्धक

उत्तराखण्ड़ वन विकास निगम
लक्ष्मीनारायण मन्दिर मार्ग पौड़ी -01368-222365
Email :- dfdmg_pauri@rediffmail.com

पत्रांक -755/लौ0ज0 दिनांक 23/09/2021

सेवा में,

निदेशक,
कालागढ़ टाईगर रिजर्व पार्क,
रामनगर नैनीताल।

विषय - लॉट संख्या 1/21-22 रेन्ज सोनानदी रेन्ज के सम्बन्ध में।

महोदय,

उक्त विषयक कम में लॉट संख्या 1/21-22 के सम्बन्ध में वांछित सूचना निर्धारित प्रारूप में सादर प्रेषित है -

लॉट सं0	प्राप्ति तिथि	कुल छपे वृ	कुल कटे वृक्ष	क्यूएमी0	उत्पादन	निकासी	शेष निकासी
1/21-22	प्रo वनाधिकारी लैन्सडॉन का पत्रांक 75/2-3 लैन्सडॉन दि0 8 जुलाई 2021 प्राप्त हुई प्रoलौ0ज0 पौड़ी पत्रांक 243/दि0 12-7-21	137	137	192 घ0मी0	195 घ0मी0	170 घ0मी0	25 घ0मी0

सोनानदी रेन्ज के पासटो बीट में उक्त लाट के अलावा किसी प्रकार का कार्य वन निगम द्वारा नही किया गया है।

भवदीय,

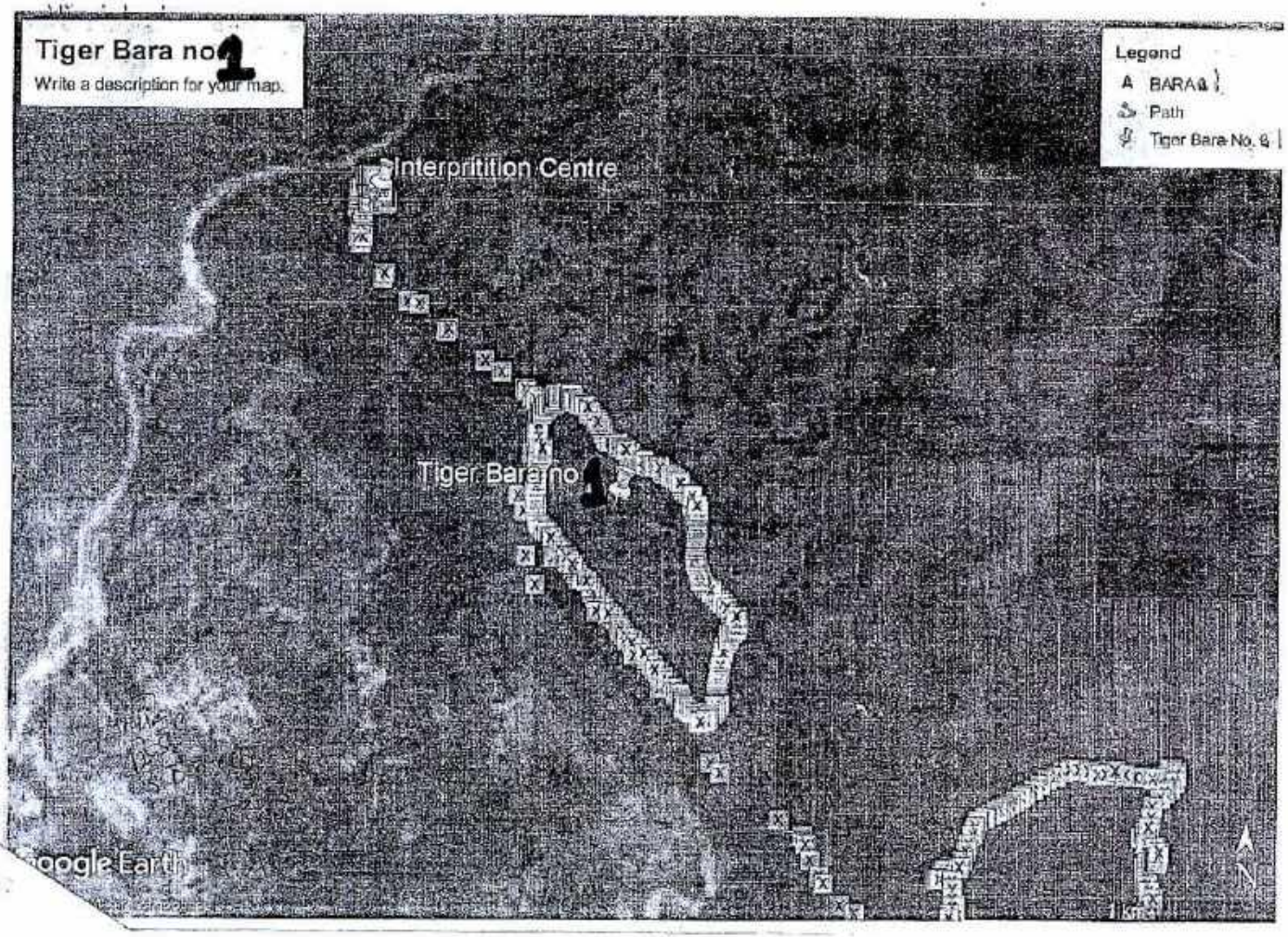
(ब्रह्मपाल सिंह)
प्रभागीय लौगिंग प्रबन्धक
पौड़ी।

पत्रांक 755 /तद्दिनांकित

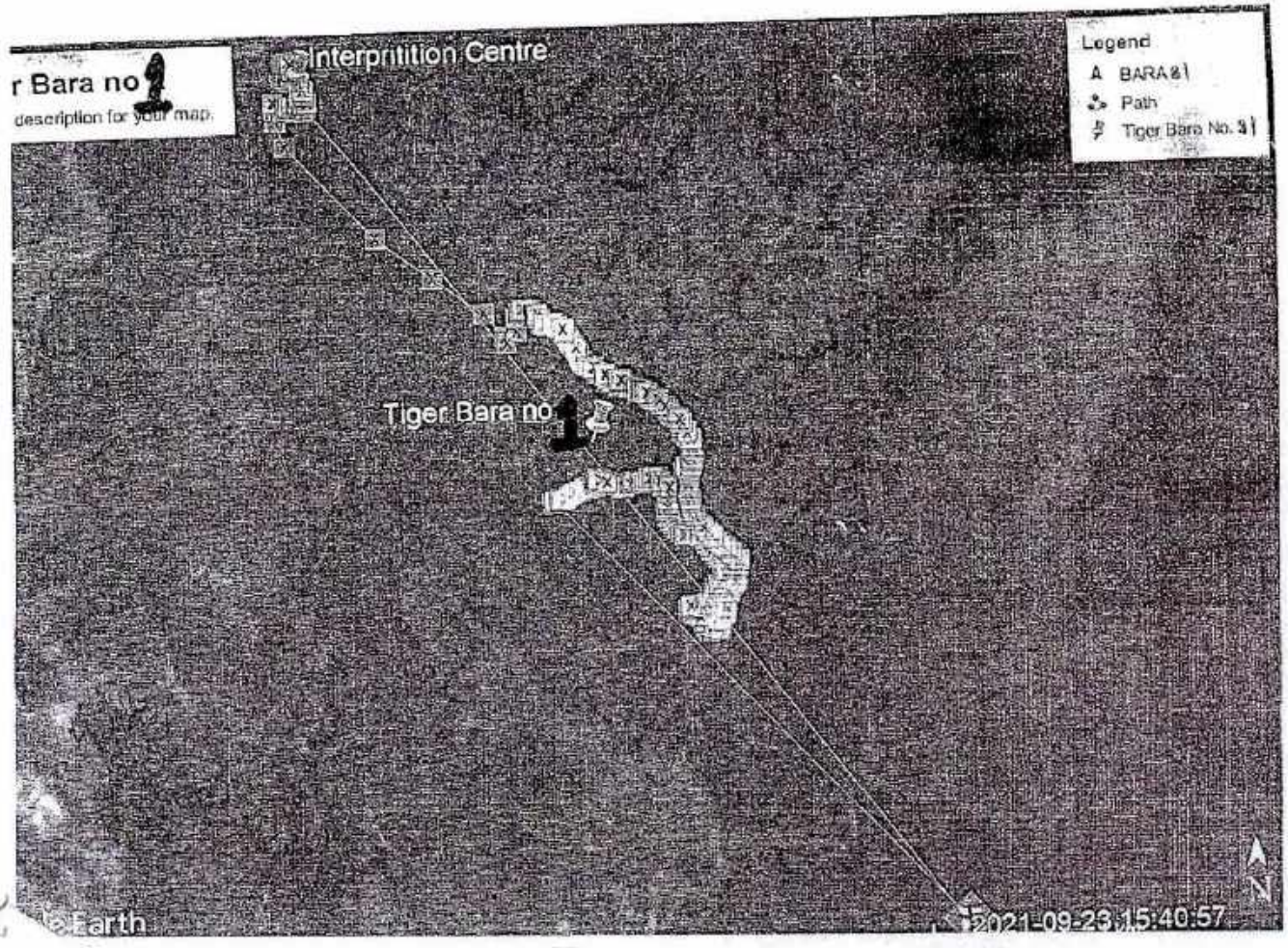
प्रतिलिपि - महाप्रबन्धक (गढ़वाल मण्डल) उत्तराखण्ड वन विकास निगम देहरादून महोदय को सूचनार्थ प्रेषित।

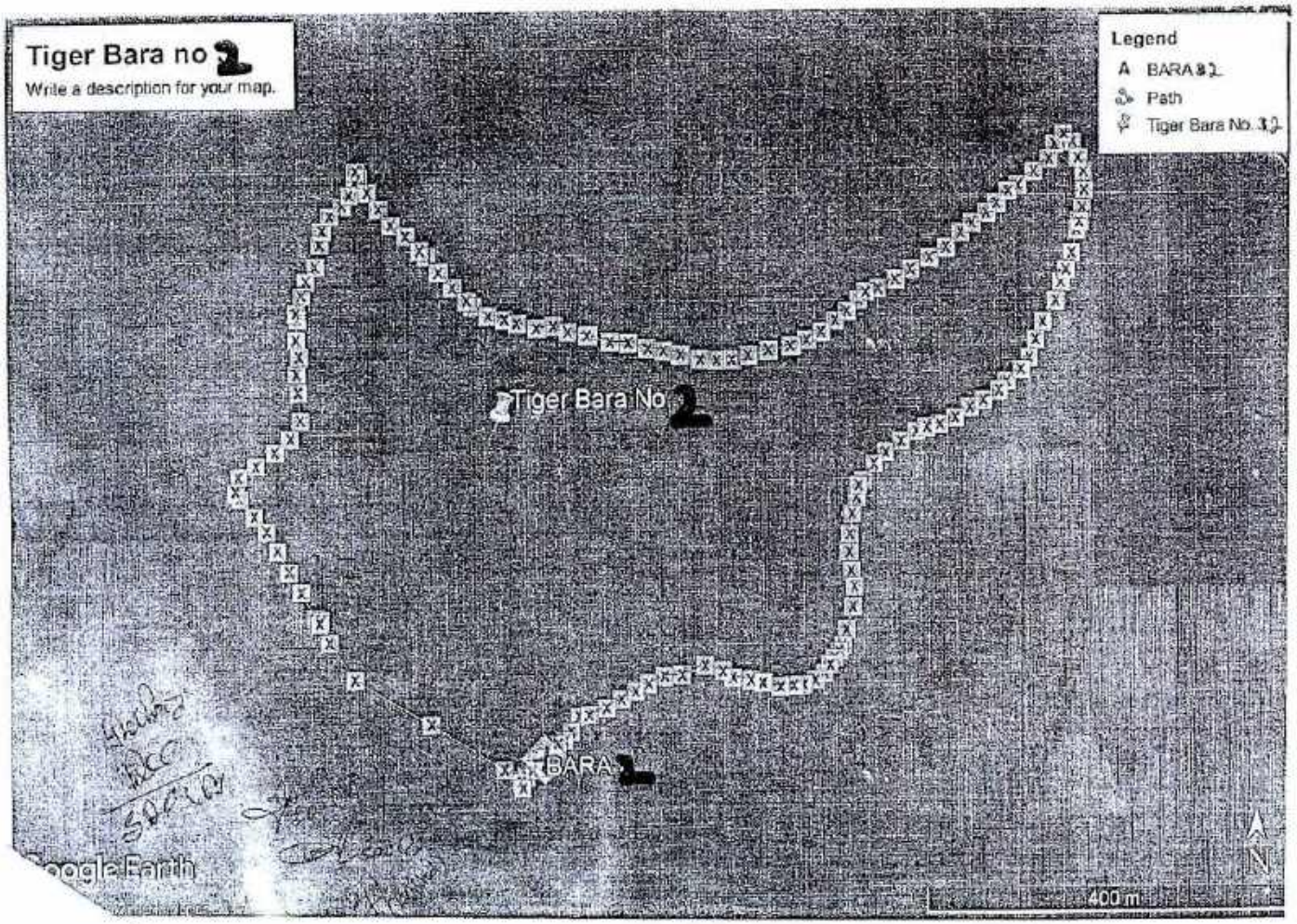
प्रतिलिपि - क्षेत्रीय प्रबन्धक (गo क्षे.) उ0व0वि0नि0 कोटद्वार को सूचनार्थ प्रेषित।

(ब्रह्मपाल सिंह)
प्रभागीय लौगिंग प्रबन्धक
पौड़ी।


Tiger Bara no 1
Write a description for your map.
Legend
BARA
Path
Tiger Bara No. 1
Interpritition Centre
Tiger Bara no 1
oogle Earth
N

(12)


r Bara no 1
description for your map.
Interpritition Centre
Tiger Bara no 1
Legend
A BARA#1
Path
Tiger Bara No. 1
Earth
2021-09-23 15:40:57
N


Tiger Bara no 2
Write a description for your map.
Legend
A BARA 2
Path
Tiger Bara No. 2
Tiger Bara No. 2
BARA 2
Google Earth
400 m
N

(10)

हमारा संकल्प लैण्टाना विहीन कालागढ़ टाइगर रिजर्व प्रभाग

कार्यालय टेलीफैक्स 01386 262235
E-mail :dfokalagarh@gmail.com

कार्यालय उप वन संरक्षक, कालागढ़ टाइगर रिजर्व प्रभाग, लैन्सडौन।

पत्रांक:- 753/6-37 दिनांक, लैन्सडौन, 21/09 2021।

सेवा में,

निदेशक,
कार्बेट टाइगर रिजर्व
रामनगर, नैनीताल।

विषयः- **टाइम्स ऑफ इण्डिया समाचार पत्र में प्रकाशित खबर दिनांक 19.09.2021।**

सन्दर्भः- आपका, पत्रांक–744/6–37 दिनांक 20.09.2021 तथा पत्र सं0 816/6–37 दिनांक 21.09.2021 तथा इस कार्यालय की पत्र सं0 738/6–37 दिनांक 20.09.2021 व पत्रांक–752/6–37 दिनांक 21.09.2021।

महोदय,

उक्त विषयक सन्दर्भित पत्र से चाही गयी सूचना इस कार्यालय के पत्र सं0–738/6–37 दिनांक 20.09.2021 से दिनांक 20.09.2021 को वरिष्ठ प्रशासनिक अधिकारी द्वारा अवगत कर प्रेषित कर दी गयी है। इस सन्दर्भ में आपको दूरभाष पर भी अवगत करा दिया गया था, कि अधोहस्ताक्षरी मुख्यालय से बाहर हैं, तथा आज वरिष्ठ प्रशासनिक अधिकारी द्वारा रिपोर्ट प्रेषित कर दी जायेगी, व कल (आज) अधोहस्ताक्षरी द्वारा रिपोर्ट प्रेषित कर दी जायेगी। तदक्रम में इस कार्यालय के पत्रांक–752/6–37 दिनांक 21.09.2021 द्वारा आज दिनांक 21.09.2021 को रिपोर्ट प्रेषित कर दी गयी है। सुलभ सन्दर्भ हेतु सन्दर्भित पत्र पुनः संलग्न कर प्रेषित किया जा रहा है। इसलिए आपका यह लिखना कि रिपोर्ट प्रेषित नहीं की गयी है, स्वीकार्य नहीं है। रिपोर्ट सूचनार्थ सेवा में आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नः- उपरोक्तानुसार।

भवदीय,

(किशन चन्द)
उप वन संरक्षक
कालागढ़ टाइगर रिजर्व प्रभाग,
लैन्सडौन।

संख्या- (1)/ उक्त दिनांकित।

प्रतिलिपि– मुख्य, वन्यजीव प्रतिपालक, उत्तराखण्ड, देहरादून को सूचनार्थ प्रेषित।

(किशन चन्द)
उप वन संरक्षक
कालागढ़ टाइगर रिजर्व प्रभाग,
लैन्सडौन।

Aug 2021

Scanned with CamScanner

(9)

हमारा संकल्प देवभूमि-विहीन कालागढ़ टाइगर रिजर्व प्रभाग

कार्यालय टेलीफैक्स 01386-262235
E-mail:dfokalagarh@gmail.com

कार्यालय उप वन संरक्षक, कालागढ़ टाइगर रिजर्व प्रभाग, लैन्सडौन।

पत्रांक:- 752/6-37 दिनांक, लैन्सडौन, 21/09 2021।

सेवा में,

निदेशक,
कार्बेट टाइगर रिजर्व,
रामनगर, नैनीताल।

विषय:- टाइम्स ऑफ इण्डिया समाचार पत्र में प्रकाशित खबर दिनांक 19.09.2021।

सन्दर्भ:- आपका पत्रांक-744/6-37 दिनांक 20.09.2021।

महोदय,

भारत सरकार के स्वीकृत प्रस्ताव के अनुसार पाखरो टाइगर सफारी निर्माण हेतु 163 विभिन्न प्रजाति के सूखे-उखड़े वृक्षों की उपलब्ध सूची वन क्षेत्राधिकारी पाखरो द्वारा प्रेषित की गयी जिस नियमानुसार इस कार्यालय की पत्र सं0-75/2-3 दिनांक 09.07.2021 व 81/2-3 दिनांक 09.07.2021 द्वारा उत्तराखण्ड वन विकास निगम पौड़ी को पातन हेतु भेजा गया। जिसके आधार पर उत्तराखण्ड वन विकास निगम पौड़ी द्वारा 163 वृक्षों के पातन की कार्यवाही की जा रही है। (छपान सूची संलग्न है।)

अतः 163 वृक्षों के अतिरिक्त उक्त क्षेत्र में किसी भी प्रकार से अधिक वृक्षों का पातन नहीं किया गया है। चाही गयी आख्या सेवा में प्रेषित है।

संलग्नः- उपरोक्तानुसार।

भवदीय,

(किशन चन्द)
उप वन संरक्षक
कालागढ़ टाइगर रिजर्व प्रभाग
लैन्सडौन।

AC 2021

Scanned with CamScanner

प्रभाग संकेत क्षेत्रवार विवरण, कालागढ़ टाइगर रिजर्व प्रभाग।

कार्यालय उप वन संरक्षक, कालागढ़ टाइगर रिजर्व प्रभाग, लैंसडौन।

पत्रांक 738 /6-37 दिनांक, लैंसडौन, सितम्बर, 20, 2021 ।

सेवा में,

निदेशक,
कार्बेट टाइगर रिजर्व,
रामनगर (नैनीताल)।

विषय– **'Times of India** समाचार पत्र में प्रकाशित खबर दिनांक 19.09.2021।
सन्दर्भ– आपका पत्रांक 744/6-37, दिनांक 20.09.2021।
महोदय,

भारत सरकार के स्वीकृत प्रस्ताव के अनुसार पाखरो टाइगर सफारी निर्माण हेतु 163 विभिन्न प्रजाति के सूखे-जखड़े वृक्षों की छपान सूची वन क्षेत्राधिकारी, पाखरो द्वारा प्रेषित की गयी, जिसे नियमानुसार इस कार्यालय की पत्र संख्या 75/2-3, दिनांक 08.07.2021 व 81/2-3, दिनांक 08.07.2021 द्वारा उत्तराखण्ड वन विकास निगम, पौड़ी को पातन हेतु भेजा गया। जिसके आधार पर उत्तराखण्ड वन विकास निगम, पौड़ी द्वारा 163 वृक्षों के पातन की कार्यवाही की जा रही है। (छपान सूची संलग्न है)।

अतः 163 वृक्षों के अतिरिक्त उक्त क्षेत्र में किसी भी प्रकार से अधिक वृक्षों का पातन नहीं किया गया है। चाही गई आख्या सेवा में प्रेषित है।

संलग्नक–उपरोक्तानुसार।

भवदीय,

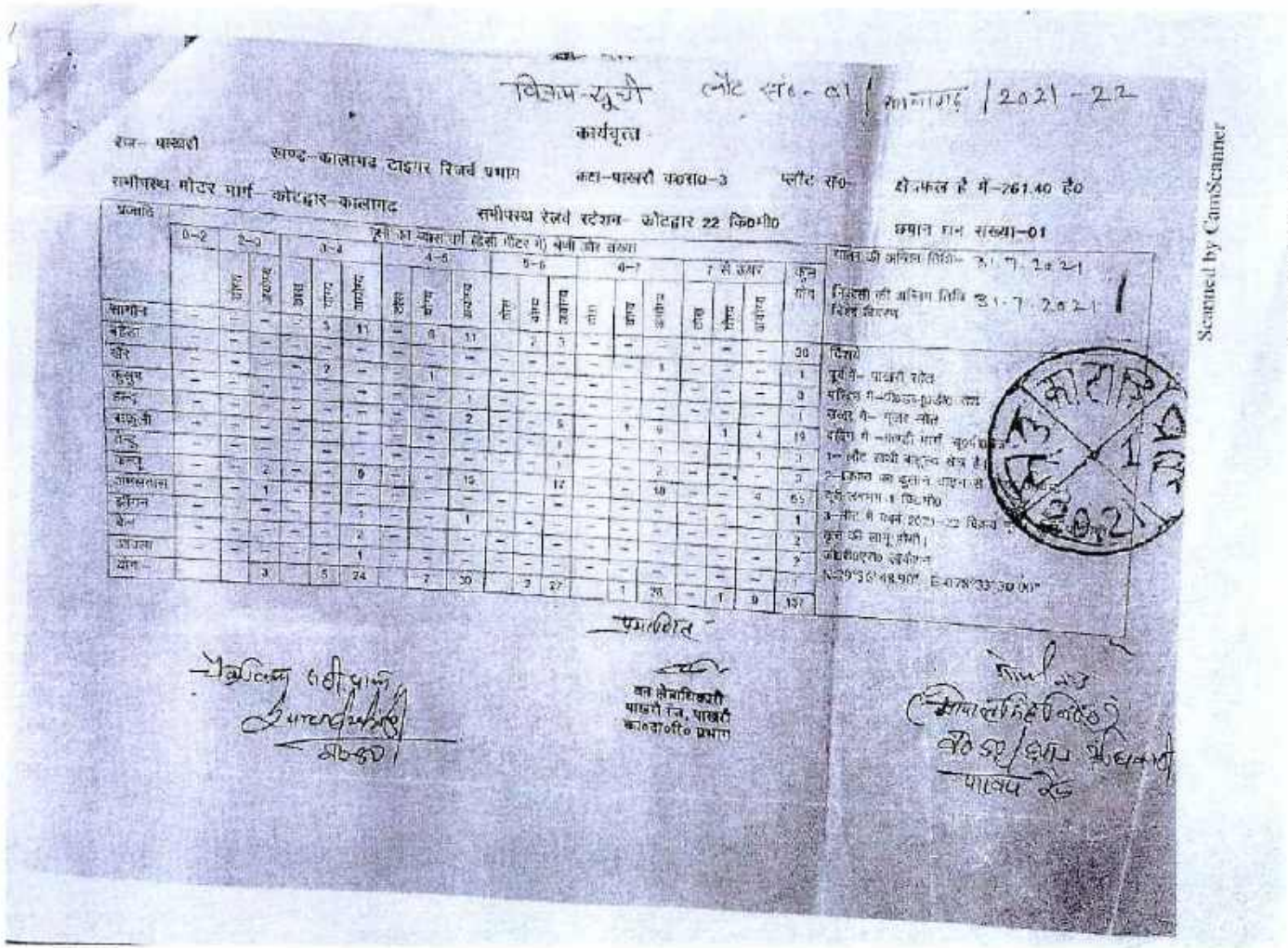
वरिष्ठ प्रशासनिक अधिकारी
कालागढ़ टाइगर रिजर्व प्रभाग
लैंसडौन (गढ़वाल)।

(किशन चन्द)
उप वन संरक्षक
कालागढ़ टाइगर रिजर्व प्रभाग
लैंसडौन।

अवलोकित

DF 21/9/2021

Scanned with CamScanner



विद्युत-सूची लॉट सं0-01/कालागढ़/2021-22

कार्यवृत्त

रेंज- पाखरो खण्ड-कालागढ़ टाइगर रिजर्व प्रभाग कक्ष-पाखरो क0सं0-3 प्लॉट सं0- क्षेत्रफल है में-261.40 है0

समीपस्थ मोटर मार्ग- कोटद्वार-कालागढ़ समीपस्थ रेलवे स्टेशन- कोटद्वार 22 कि0मी0 ग्रामान चित्र संख्या-01

प्रजाति	0–2		2–3		3–4			4–5			5–6			6–7			7 से ऊपर			कुल योग
		ऊंचाई	अवरोध	ऊंचाई	व्यास	अवरोध	ऊंचाई	व्यास	अवरोध	ऊंचाई	व्यास	अवरोध	ऊंचाई	व्यास	अवरोध	ऊंचाई	व्यास	अवरोध	
सागौन	–	–	–	–	5	11	–	6	11	–	2	3	–	1	–	–	–	–	30
बहेड़ा	–	1	–	–	–	–	–	–	–	–	–	–	–	–	1	–	–	–	1
धौरे	–	–	–	–	2	–	–	1	–	–	–	–	–	–	–	–	–	–	3
कुसुम	–	–	–	–	–	–	–	–	1	–	–	–	–	–	–	–	–	–	1
शीशम	–	–	–	–	–	–	–	–	2	–	–	5	–	1	9	–	1	1	19
बांस-बी	–	–	–	–	–	–	–	–	–	–	–	1	–	–	1	–	–	1	3
हल्दू	–	–	2	–	–	9	–	–	15	–	–	12	–	–	18	–	–	4	65
चामलताश	–	–	1	–	–	–	–	–	–	–	–	–	–	–	–	–	–	–	1
हर्रीतक	–	–	–	–	1	–	–	1	–	–	–	–	–	–	–	–	–	–	2
बेल	–	–	–	–	2	–	–	–	–	–	–	–	–	–	–	–	–	–	2
अमलतास	–	–	–	–	1	–	–	–	–	–	–	–	–	–	–	–	–	–	1
योग			3		5	24		7	30		3	27		1	28	–	1	9	137

वनों की अन्तिम तिथि- 31.7.2021

विद्युत की अन्तिम तिथि- 31.7.2021

दिशायें
पूर्व में- पाखरो रोड
पश्चिम में- [illegible]
उत्तर में- गुलर खोह
दक्षिण में- पाखरो मार्ग [illegible]
1- लॉट सभी बहुल्य क्षेत्र है।
2- ढलान का झुकाव [illegible]
कुल क्षेत्रफल 261.40 कि0मी0
3- नोट में पेज सं0 2021-22 विजय [illegible]
कुल की लाभू संख्या।
जी0पी0एस0 स्थिति
N-29°3'01"48.90" E-078°33'30.00"

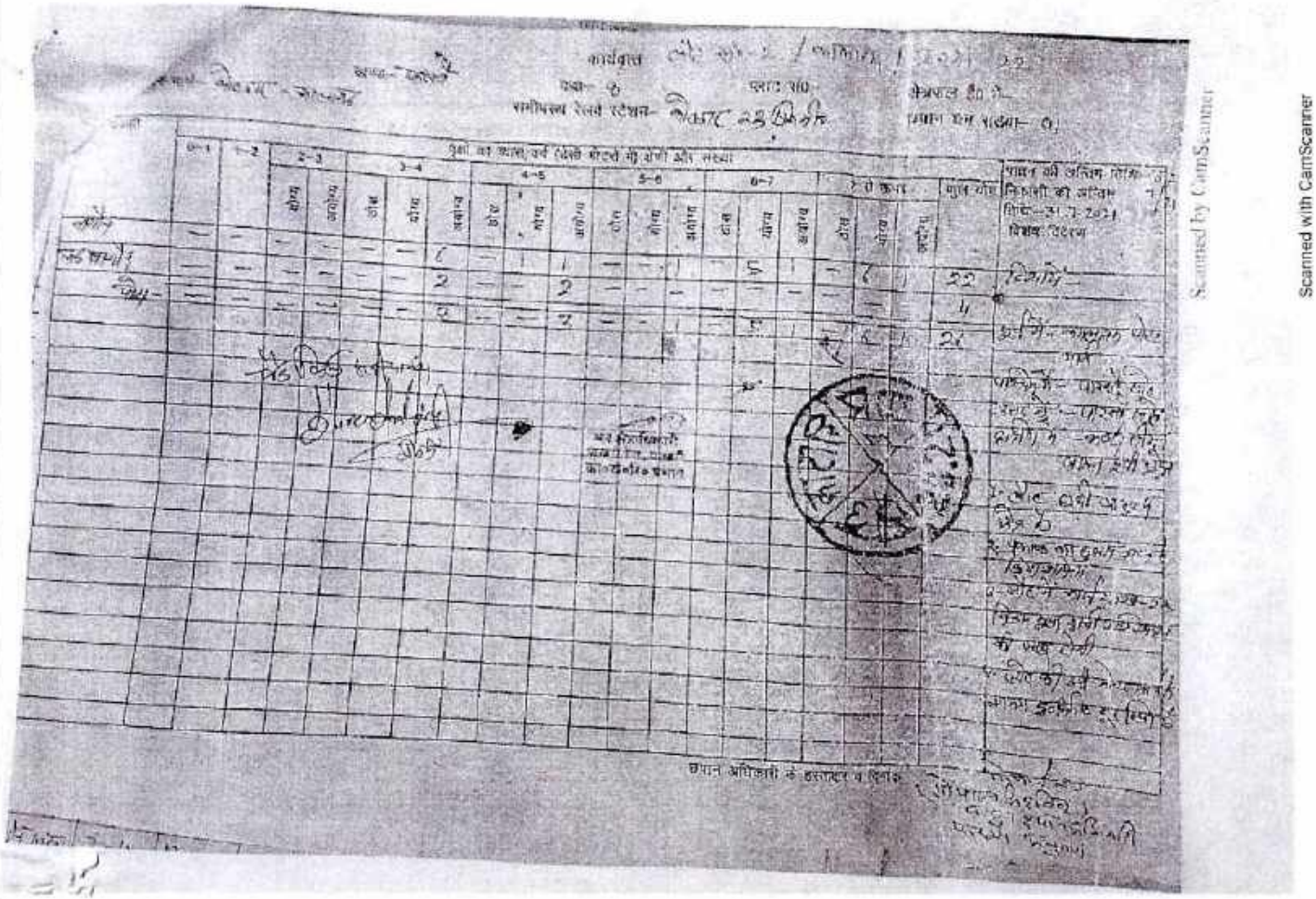
प्रमाणित

वन क्षेत्राधिकारी
पाखरो रेंज, पाखरो
कालागढ़ टाइगर रिजर्व प्रभाग

रेंज अधिकारी
वि0 स0/कुल प्रबन्धक
पाखरो रेंज

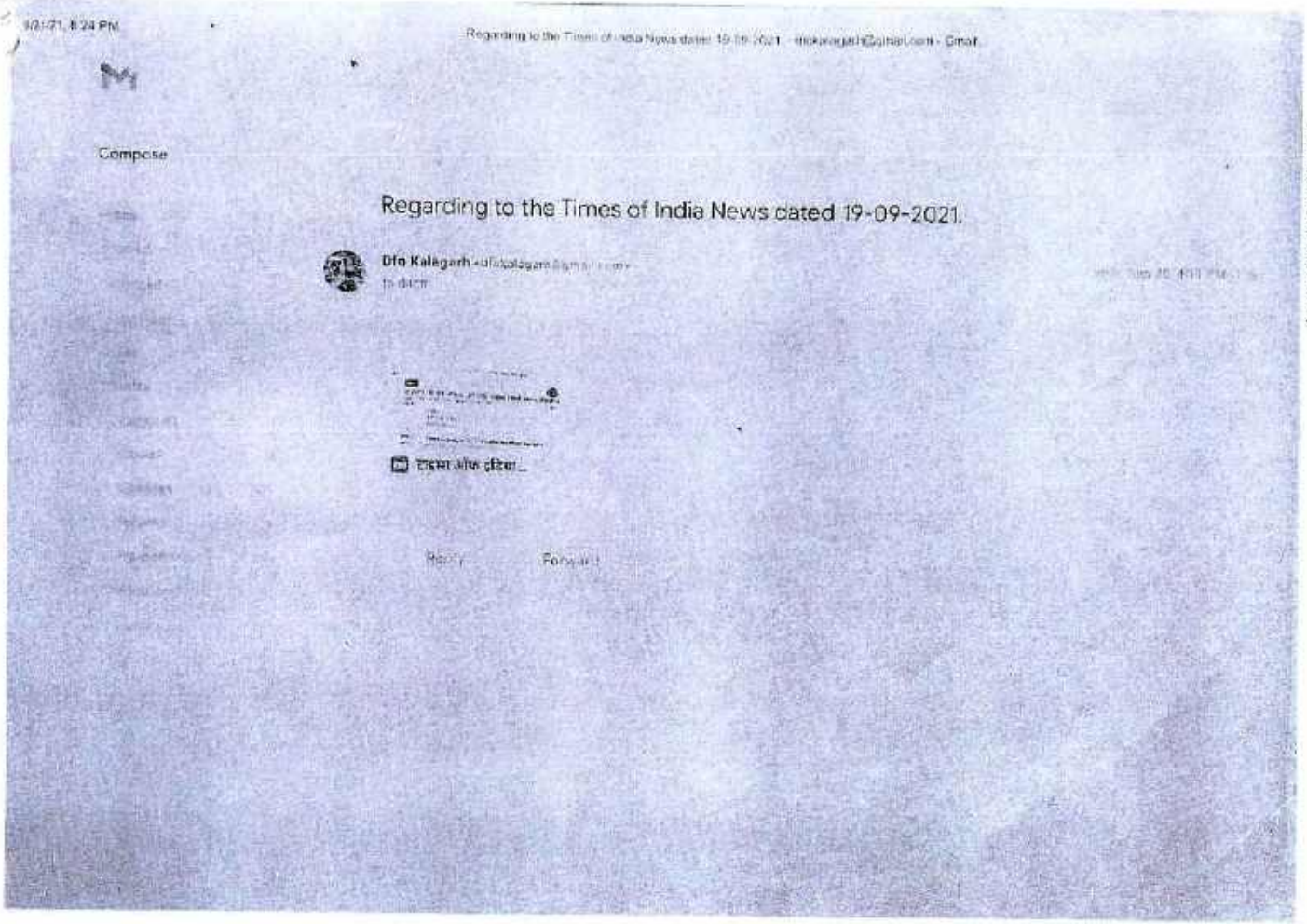
Scanned with CamScanner

Scanned with CamScanner



Scanned with CamScanner

Scanned by CamScanner



9/21, 8:24 PM Regarding to the Times of India News dated 19-09-2021 - dfokalagarh@gmail.com - Gmail

Compose

Regarding to the Times of India News dated 19-09-2021.

Dfo Kalagarh <dfokalagarh@gmail.com>
to dcfw

टाइम्स ऑफ इंडिया_

Reply Forward

Scanned with CamScanner

v) O.M. from Shri Sanjay Kumar Chauhan, AIGF (FPD) to DG, FSI, dated 2nd December, 2021

799

02 DEC 2021

File No. FPD-17/48/2020-FPD
Government of India
Ministry of Environment, Forest and Climate Change
(Forest Protection Division)
5th Floor, Agni Wing
Indira Paryavaran Bhawan
Jor Bagh Road, Ali Ganj
New Delhi – 110003
Dated:-02.12.2021

OFFICE MEMORANDUM

Sub: Regarding "Illegal felling of trees" in the name of Establishment of "Pakhrau Tiger Safari, Uttarakhand"-reg

Reference is invited to your 22-463/2021-FGD/616 dated 25.11.2021. The matter is related to remote sensing based analysis of illegal felling of trees in Pakhrau Tiger Safari area of Corbett Tiger Reserve, Uttarakhand. The NTCA has recommended for assessment of trees pre and post work through Remote Sensing. The permission in this regard has been permitted.

(Sanjay Kumar Chauhan)
Assistant Inspector General of Forests (FPD)
E-mail: fpd-moefcc@gov.in
Tel No. 011-24695461

To,

DG (FSI)
Forest Survey of India
(Ministry of Environment and Forests & Climate Change)
Kaulagarh Road, P.O. IPE Dehradun–248195Uttarakhand (India)

Copy to:-
1. IGF, National Tiger Conservation Authority, B-1 Wing, 7th Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110 003 for information.

vi) Letter from FSI to Mr. Sanjay Kumar Chauhan, AIG (SU), MoEF&CC, dated 6th December, 2022 (No. 22-463/2021-FGD-1695)

(86)

No.22-463 /2021-FGD- 1695
Forest Survey of India
Ministry of Environment, Forest & Climate Change
Govt. of India
Kaulagarh Road, PO – IPE
Dehradun – 248195

Dated: 06 December, 2021

To

Sh. Sanjay Kumar Chauhan
Assistant Inspector General of Forests (FPD)
Ministry of Environment, Forest & Climate Change
Forest Protection Division, 5th Floor, Agni Wing
Indira Paryavaran Bhawan
Jor Bagh Road, Ali Ganj, New Delhi- 110003

Sub: Regarding "Illegal felling of trees" in the name of Establishment of "Pakhrau Tiger Safari, Uttarakhand" –reg.

Sir,

Kind reference is invited to Ministry's letter no. FPD-17/48/2020-FPD dated 02.12.2021 and FSI's letter no. 22-463/2021-FGD-1616 dated 25.11.202 on the above subject.

In this matter, it is requested that a copy of NTCA Report may kindly be provided for further necessary action.

Yours faithfully,

6/12

(Sushant Sharma)
Joint Director (FGD)

Copy to:
1. IGF, National Tiger Conservation Authority, B-1 Wing, 7th Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi – 110003 for kind information.

Received
6/12/2021

vii) Letter from FSI, to PCCF & (HoFF), Uttarakhand SFD, dated 31st January 2022

13

No.22- 463/2021-FGD - 1814
Forest Survey of India
Ministry of Environment, Forest & Climate Change
Govt. of India
Kaulagarh Road, PO – IPE
Dehradun – 248195

Dated: 31 January, 2022

To

The Principal Chief Conservator of Forests & (HoFF)
Uttarakhand State Forest Department
85, Rajpur Road
Dehradun – 248001

Sub: Budget allocation for the Remote Sensing based Analysis regarding "ILLEGAL FELLING OF TREES' in the name of Establishment of "PAKHRAU TIGER SAFARI, UTTARAKHAND".

Ref 1. Letter No. 772/P.O dated 29th October, 2021 from PCCF (HoFF), Uttarakhand.
2. FSI letter no. 22-463/2021-FGD-1895 dated 9th November, 2021 to PCCF (HoFF), Uttarakhand.
3. Letter No. FPD-17/48/2020-FPD dated 02.12.2021 from AIGF (FPD), MoEF&CC, New Delhi.

Sir,

Kind attention is invited to the subject and references cited above. The matter is related request received from Uttarakhand Forest Department for remote sensing based analysis of the Illegal felling of Trees in Pakhrau Tiger Safari area of Corbett Tiger Reserve, Uttarakhand. The NTCA vide letter no. (reference-3) has recommended for assessment of trees pre and post work through Remote Sensing. FSI has carried out the availability of high resolution satellite data from NRSC and other foreign vendors.

Hence, it is requested to provide an amount of Rs.3.0 Lakh to procure the satellite data, analysis and ground validation for the above subject.

Yours faithfully,

31

(Sushant Sharma)
Joint Director (FGD)

viii) Letter from PCCF (HoFF), Uttarakhand Forest Department dated 23rd February, 2022

143

OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS
UTTARAKHAND, DEHRADUN
Telephone No- 0135-2104086, 2741461 fax- 0135-2741462 e-mail-forest.itcell@gmail.com

Letter No. 1097/P.O Dehradun, Dated 23 February, 2022

To,

Joint Director (FGD),
Forest survey of India,
Kaulagarh Road, PO-IPE,
Dehradun-248195.

Sub: Remote Sensing based Analysis regarding "Illegal Felling of Trees "in the name of establishment of Pakhro Tiger Safari, Uttarakhand– reg.

Ref: This Office Letter no 772/PO dated 29-10-2021, Your office letter no 22-463/2021-FGD-1874 dated 31-01-2020, & this office email dated 22-02-2022.

Sir,

In reference to above mentioned subject and in continuation of this office letter no. 772/PO dated 29-10-2021 a KML was sent for Remote Sensing based analysis regarding Illegal Felling of Trees in the name of establishment of Pakhro Tiger Safari, Uttarakhand.

An enquiry committee was constituted by the Department to enquire and submit its report in the said matter and other related matters in the Kalagarh Tiger Reserve. The enquiry committee identified 12 sites including Pakhro Tiger Safari to analyse the illegal felling of trees in the name of establishment of Pakhro Tiger Safari, and other works in Kalagarh Tiger Reserve.

For this purpose, Uttarakhand Forest Department would like to avail your expertise, specialisation and analytical skills in Remote Sensing and interpretation of High Resolution data for change canopy/Tree cover in the three month interval from January 2021 to December 2021 in the aforementioned KML areas of Kalagarh Tiger Reserve of Corbett Tiger Reserve.

In this connection an email dated 22-02-2022 was sent from Forest Department to your office enclosing 20 polygons of 12 sites including the KML sent earlier by this office for the analysis regarding Illegal Felling of Trees using High Resolution data. A CD containing the above mentioned KML polygons is also enclosed.

Enclosure: As above.

Yours faithfully

(Vinod Kumar)
Principal Chief Conservator of Forests(HoFF)
Uttarakhand Forest Department

(150)

OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS
UTTARAKHAND, DEHRADUN
Telephone No- 0135-2104086, 2741461 fax- 0135-2741462 e-mail-forest.hfcell@gmail.com

Letter No. 1097 /P.O Dehradun, Dated 23 February, 2022

To,

Joint Director (FGD),
Forest survey of India,
Kaulagarh Road, PO-IPE,
Dehradun-248195.

Sub: Remote Sensing based Analysis regarding "Illegal Felling of Trees "in the name of establishment of Pakhro Tiger Safari, Uttarakhand– reg.

Ref: This Office Letter no 772/PO dated 29-10-2021, Your office letter no 22-463/2021-FGD-1874 dated 31-01-2020, & this office email dated 22-02-2022.

Sir,

In reference to above mentioned subject and in continuation of this office letter no. 772/PO dated 29-10-2021 a KML was sent for Remote Sensing based analysis regarding Illegal Felling of Trees in the name of establishment of Pakhro Tiger Safari, Uttarakhand.

An enquiry committee was constituted by the Department to enquire and submit its report in the said matter and other related matters in the Kalagarh Tiger Reserve. The enquiry committee identified 12 sites including Pakhro Tiger Safari to analyse the illegal felling of trees in the name of establishment of Pakhro Tiger Safari, and other works in Kalagarh Tiger Reserve.

For this purpose, Uttarakhand Forest Department would like to avail your expertise, specialisation and analytical skills in Remote Sensing and interpretation of High Resolution data for change canopy/Tree cover in the three month interval from January 2021 to December 2021 in the aforementioned KML areas of Kalagarh Tiger Reserve of Corbett Tiger Reserve.

In this connection an email dated 22-02-2022 was sent from Forest Department to your office enclosing 20 polygons of 12 sites including the KML sent earlier by this office for the analysis regarding Illegal Felling of Trees using High Resolution data. A CD containing the above mentioned KML polygons is also enclosed.

Enclosure: As above.

Received
23/02/22

Yours faithfully

(Vinod Kumar)
Principal Chief Conservator of Forests(HoFF)
Uttarakhand Forest Department

https://mail.google.com/mail/u/0/?ik=66c553e00c&view=pt&search=all&permthid=thread-a%3Ar-7616758091693504259&simpl=msg-a%3Ar-7

ix) Reminder letters from PCCF, HoFF, UKFD (No. 1134/P.O. Dehradun dated 15th March 2022 and 829/37-1, PO Dehradun dated 29th April 2022)

Reminder-1

OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS
UTTARAKHAND, DEHRADUN
Telephone No- 0135-2104086, 2741461 fax- 0135-2741462 e-mail-forest.iteell@gmail.com

Letter No. 1134 / P.O Dehradun, Dated 15 March, 2022

To,

- Joint Director (FGD),
  Forest survey of India,
  Kaulagarh Road, PO-IPE,
  Dehradun-248195.

Sub: Remote Sensing based Analysis regarding "Illegal Felling of Trees "in the name of establishment of Pakhro Tiger Safari, Uttarakhand– reg.

Ref: This Office Letter no.1097/PO dated 23-02-2022.

Sir,

In reference to the above-mentioned subject KML of 20 polygons of 12 sites were sent for the analysis regarding Illegal felling of trees using High resolution data for the Remote Sensing based analysis of Pakharo Tiger safari and other works in Kalagarh Tiger Reserve. The payment for the same has also been made to FSI vide UTR No. RB10482213668272 dated 16-02-2022.

As the work is of high priority and time-bound, therefore Uttarakhand Forest Department would be highly obliged if you could expedite and send the report in this matter at the earliest. It would also be appreciated if you could inform this office about the progress of the above work.

Yours faithfully.

(Vinod Kumar)
Principal Chief Conservator of Forests(HoFF)
Uttarakhand Forest Department

Reminder-2

OFFICE OF THE CHIEF CONSERVATOR OF FORESTS (MONITORING, EVALUATION, IT & MODERNIZATION) UTTARAKHAND, DEHRADUN

Letter No. 829 / 37-1 Dehradun, Dated 29 April, 2022

To,

Joint Director (FGD),
Forest survey of India,
Kaulagarh Road, PO-IPE,
Dehradun-248195.

Sub: Remote Sensing based Analysis regarding "Illegal Felling of Trees "in the name of establishment of Pakhro Tiger Safari, Uttarakhand– reg.

Ref: PCCF(HoFF) Office Letter no 1097/PO dated 23-02-2022& 1134/PO dated 15-03-2022 (enclosed).

Sir,

In reference to the above mentioned subject KML of 20 polygons of 12 sites were sent for theanalysis regarding Illegal Felling of Trees using High resolution data for the Remote Sensing based analysis of Pakharo Tiger Safari and other works in Kalagarh Tiger Reserve. The payment for the same has also been made to FSI vide UTR No. RBI0482213668272 dated 16-02-2022.

This work is of high priority and time-bound. As the information has to be sent to State Government therefore, Uttarakhand forest department would be highly obliged if you could expedite and send the report in this matter at the earliest.

Enclosure: As above

Yours faithfully

29/4/22

(Naresh Kumar)
Chief Conservator of Forest
(Monitoring, Evaluation, IT & Modernization)
Uttarakhand Forest Department

x) Letter to the PCCF, HoFF, UKFD (No. 22-463/2022-FGD 2588) dated 22nd June from FSI

267

भारतीय वन सर्वेक्षण FOREST SURVEY OF INDIA

Byemail/fax/
Messenger

(भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय)
(Govt. of India, Ministry Of Environment, Forest & Climate Change)
कौलागढ़ मार्ग पीo ओ० आईoपीoई०
Kaulagarh Road, P.O. - I.P.E.,
देहरादून – 248 195
Dehradun - 248 195

No.22-463/2022-FGD 2588 Dated: 22 June, 2022

To

The PCCF & HoFF,
Uttarakhand State Forest Department,
85, Rajpur Road, Dehradun-248001

Sub: Deputation of an officer of ACF rank to Forest Survey of India and providing the information of plantations raised – reg.

Sir,

1. Forest Survey of India, Dehradun has been asked to carry out the remote sensing based analysis of the illegal felling of Trees in Pakhro Tiger Safari area of Corbett Tiger Reserve, Uttarakhand. In this regard a field a visit was made during 13th June and 14th June, 2022 by FSI team to the different sites. To assist the analysis one ACF rank officer may kindly be deputed to Forest Survey of India.

2. You are also requested to provide the Plantation Journal of the Teak Plantations and other Plantations raised in the following areas:

S. No.	Name	S. No.	Name
1	Admin Block	11	kalushaheed_9_108mt_hathi_10mt
2	bada_2570mt_25mtbuff	12	kalushaheed_14_hathi_10mt
3	bada_3000mt_25m_buff	13	kalushaheed16_hathi_10mt
4	culvert	14	kugadda_construction
5	Internal_road_10mbuff	15	Morghati FRH_quarter Demolished
6	Interpratation CentreMuseum	16	nalkatta_5_hathi_10mt
7	Jalashay	17	Outer Boundary
8	kalagarh_8_hathi_10mt	18	Pakharo Rest House
9	kalushaheed_09_pashchimi_58mt_hathi_10mt	19	pakharo_3_hathi_hathi_10mt
10	kalushaheed_9_60mt_hathi_10mt	20	Service Road

3. You are also requested to provide the latest Working Plan and the preceding Working Plan of the Division where Pakhro Tiger Safari and other areas are located.

Yours faithfully,

(Anoop Singh)
Director General

Copy:

1. Field Director, Corbett Tiger Reserve, Uttarakhand State Forest Department, Ramnanagar (Nanital)

Received 22/06/22

www.fsi.nic.in Telefax : 91(0135) 2755037 EPABX : 91(0135) 2754191, 2756282

xi) Letter from FSI, to PCCF & (HoFF), Uttarakhand SFD, dated 27th June 2022

274

No.27-281/2018-FI -2614

To,

Dated 27 June, 2022

The Principal Chief Conservator of Forests (HoFF)
Uttrakhand Forest Department,
85, Rajpur Road, Dehradun,
Uttrakhand

Sub: Logistic arrangements for officers and field staff of FSI for tree enumeration in Kalagarh Tiger reserve during 29th June- 4th July, 2022-reg.

Ref: 1. PCCF & HoFF letter No. 772/PO dated 29-10-2021
2. PCCF & HoFF letter No. 1097/PO dated 23-02-2022
3. PCCF & HoFF letter No. 1134/PO dated 15-03-2022
4. CCF letter No. 829/37-I dated 29-04-2022

Sir,

Forest Survey of India, Dehradun has been asked to carry out a study on the estimation of number of trees illegally felled in Pakharo Tiger Safari area of Corbett Tiger Reserve, Uttrakhand. In this regard, FSI has to conduct a field exercise during 29th June-5th July, 2022 for enumeration of number of trees in sample plots across all the sites corresponding to the polygons sent to FSI.

2. To carry out the inventory, officers and field staff of FSI have been deputed during the period of 29th June - 5th July, 2022. The details of the officers and staff is given in Annexure-I. It is requested that suitable logistic arrangements including accommodation, meals etc may kindly be arranged for the officers and staff of FSI.

3. **In addition to above, the undersigned will also visit to Pakharo Tiger Safari area of Corbett Tiger Reserve during 30th June-2nd July, 2022 to oversee the field exercise. It is requested, suitable staying arrangements may also be arranged for the undersigned.**

4. The concerned officer of Uttrakhand Forest Department may kindly be directed to coordinate with Shri Prakash Lakhchaura, DDG, FSI (Mob. No. 09412939806) for the logistic arrangements.

Thanking you

Yours faithfully,

25.6.2022

(Anoop Singh)
Director General, FSI

Encl: as above

Copy to :

1. Field Director, Corbett Tiger Reserve, Uttrakhand State Forest Department, Ramnagar (Nainital)

O/C

Annexure 6 : Table of category-wise details of cleared polygons with area and observations

Summary of category wise area cleared					
Sr. No.	Category	Outer Polygon Area in ha	Area excluded due to Tree Canopy in ha	Area excluded due to Road/Fire line Before Clearance in ha	Balance Area in ha
1	Permitted by IRO & MoEF&CC and Executed elsewhere	8.64	0.07	1.68	6.89
2	Permitted by UKFD	3.18	0.62	0.44	2.12
3	Not Permitted by UKFD	1.98	0.57	0.00	1.41
4	Extra Polygon Which are Not Permitted by IRO & MoEF&CC	10.20	4.39	0.02	5.79
	Total Area in ha	24.00	5.65	2.14	16.21

Excluded areas due to tree canopy include areas, which are Earlier Clear Now Clear with the code ECNC and Earlier Green Now Green with the code EGNG written on the polygons.

Permitted by IRO & MoEF&CC and Executed elsewhere (Permission from IRO & MoEF&CC is granted for the polygon but there is deviation/ violation w.r.t. location or area)						
ID	**Name of The Polygon**	**Outer Polygon Area in ha**	**Area excluded due to Tree Canopy in ha**	**Area excluded due to Road/Fire line Before Clearance in ha**	**Balance Area in ha**	**Remarks/ Observations**
1	Area enclosed by Outer Boundary of Admin Block and Museum	0.76	0.07	0.00	0.69	Area cleared to build an Admin Block and Museum/Interpretation Center. Polygon provided by UKSFD (Uttarakhand State Forest Department)
*#2	Connecting Road from Museum to Bada	0.88	0.00	0.51	0.37	Area cleared for road widening between Admin Block and Museum/Interpretation Center and Bada 2570. Polygon generated by FSI based on field visit. (830.84m*6.09m=5059.82sqm/10000=0.51ha)
*#3	Bada 2570 mt.	1.50	0.00	0.62	0.88	Area cleared to build Bada 2570. A permanent structure is built as fence and thinning inside the bada area is observed. One cage which was said to be used for feeding Tiger is seen inside the bada. North eastern side of bada cleared for road widening is seen. Polygon provided by UKSFD. (1018.09m*6.09m=6200.17sqm/10000=0.62ha)
4	Internal Road Bada 2570 mt.	1.50	0.00	0.00	1.50	Area cleared for construction of a road for safari inside the Bada 2570 mt. Polygon provided by UKSFD. Overhanging tree canopies have not been excluded since clearance for road has been done on the ground.
*#5	Bada 3000 mt.	4.00	0.00	0.55	3.45	Area cleared to build Bada 3000 mt. A permanent structure which looks like a boundary (fence) of bada is seen, but the structure is incomplete. North eastern site of bada cleared for road widening is seen. Polygon provided by UKSFD. (906.85m*6.09m=5522.72sqm/10000=0.55ha)
	Total Area in ha	**8.64**	**0.07**	**1.68**	**6.89**	

*** Fireline (width 6.09m) is removed from the actual generated polygon. Fireline width was given in the management plan which is provided by SFD.**

 # Area which is excluded as road or fireline from orginal polygon. (Length*Width=Area in sqm/10000=ha)

Permitted by UKFD						
ID	Name of The Polygon	Outer Polygon Area in ha	Area excluded due to Tree Canopy in ha	Area excluded due to Road/Fire line Before Clearance in ha	Balance Area in ha	Remarks/ Observations
**#6	Kalushaid 9 60 mt. Hathi wall	0.24	0.00	0.03	0.21	Area cleared for building a Hathi wall and for road widening. Cutting of the slope of hill for road widening is also seen. Polygon provided by UKSFD. (207.01m*1.50m=310.52sqm/10000=0.03ha)
7	Kalushaid 9 108 mt. Hathi wall	0.13	0.01	0.00	0.12	Area cleared for building a Hathi wall. Polygon provided by UKSFD.
8	Kalushaid 9 Pashchimi 58 mt. Hathi wall	0.07	0.00	0.00	0.07	Area cleared for building a Hathi wall and some of Area washed out by the fluvial erosion. Polygon provided by UKSFD
9	Kalushaid 14 Hathi wall	0.28	0.16	0.00	0.12	Area cleared for building a Hathi wall. Polygon provided by UKSFD
10	Kalushaid 16 Hathi wall	0.66	0.22	0.00	0.44	Area cleared for building a Hathi wall. Polygon provided by UKSFD
11	Nalkatta 5 Hathi wall	0.52	0.23	0.00	0.29	Area cleared for building a Hathi wall. Polygon provided by UKSFD
***#12	Culverts and road	1.28	0.00	0.41	0.87	Area cleared for road widening. Polygon provided by UKSFD. (1359.88m*3m=4079.64sqm/10000=0.41ha)*3
Total Area in ha		3.18	0.62	0.44	2.12	

** Kachha road is removed from actual generated polygon. Kachha road width is assume by visualisation on google image.

*** Road area (width is 3m) is removed from the actual generated polygon. Road width information got from SFD and the marks which are found at the spot at the time of the field visit give the idea about the width of road.

Area which is excluded as road or fireline from orginal polygon. (Length*Width=Area in sqm/10000=ha)

*3 To draw outer polygon, center line was recorded by GPS. Width of road was measured at regular intervals at 42 points over a length of 1.3 km

Not Permitted by UKFD						
ID	**Name of The Polygon**	**Outer Polygon Area in ha**	**Area excluded due to Tree Canopy in ha**	**Area excluded due to Road/Fire line Before Clearance in ha**	**Balance Area in ha**	**Remarks/ Observations**
13	Pakhro Rest House	0.43	0.18	0.00	0.25	Area cleared to build a Tourist guest house. Polygon provided by UKSFD
14	Morghatti FRH quarter demolished	0.57	0.26	0.00	0.31	Area cleared to build a Tourist guest house. Polygon provided by UKSFD
15	Jalashay	0.98	0.13	0.00	0.85	Area cleared for water hole near Forest Rest house, Pakhro. Polygon provided by UKSFD
Total Area in ha		**1.98**	**0.57**	**0.00**	**1.41**	

Extra Polygon Which are Not Permitted by IRO & MoEF&CC						
ID	Name of The Polygon	Outer Polygon Area in ha	Area excluded due to Tree Canopy in ha	Area excluded due to Road/Fire line Before Clearance in ha	Balance Area in ha	Remarks/ Observations
16	Gurjar Soat Beat Office I	0.04	0.03	0.00	0.01	Area cleared for building a staff quarter. One building inside the old campus boundary and other outside the campus boundary is seen. Polygon generated by FSI
17	Gurjar Soat Beat Office II	0.02	0.01	0.00	0.01	Area cleared for building a staff quarter. Polygon generated by FSI
18	Internal road in Bada 3000 mt.	0.20	0.00	0.00	0.20	Area cleared for construct a road for safari inside the Bada 3000 mt. Polygon generated by FSI. Top canopy is retained, while all trees in lower canopy cleared.
19	Water Hole Under Bada 3000 mt.	0.28	0.06	0.00	0.22	Area cleared for water hole inside the Bada 3000 mt. Polygon generated by FSI. Original sanctioned plan shows 2 smaller water holes at two other sites.
20	Access Road for Sand Removal near Bada 3000 mt.	0.04	0.00	0.00	0.04	Area cleared for Sand Romoval near Bada 3000 mt. Polygon generated by FSI
*#21	Attached road with Bada 3000 mt.	0.03	0.00	0.02	0.01	Area cleared for Removal of sand and rocks for construction purpose near Bada 3000 mt. Polygon generated by FSI. (34.58m*6.09m=210.59sqm/10000=0.02ha)
22	Clearance for water hole near Morghatti FRH	0.10	0.01	0.00	0.09	Area cleared for water hole near Morghatti FRH. Polygon generated by FSI
23	Extra area near Morghatti FRH	0.05	0.02	0.00	0.03	Area cleared for water hole near Morghatti FRH, but when a water source/stream was found near the place, location of the waterhole was shifted to another site. Polygon generated by FSI

24	Extra Culvert area Polygon II	0.32	0.20	0.00	0.12	Area cleared to excavate and remove the soil for road widening at Culvert site. Polygon generated by FSI
25	Extra Culvert area Polygon III	2.53	1.83	0.00	0.70	Area cleared to excavate and remove the soil for road widening at Culvert site. Polygon generated by FSI
26	Extra Culvert area Polygon IV	0.10	0.08	0.00	0.02	Area cleared to excavate and remove the soil for road widening at Culvert site. Polygon generated by FSI
27	Extra Culvert area Polygon V	0.35	0.29	0.00	0.06	Area cleared to excavate and remove the soil for road widening at Culvert site. Polygon generated by FSI
28	Extra Culvert area Polygon VI	3.22	0.83	0.00	2.39	Area cleared to excavate and remove the soil for road widening at Culvert site. Polygon generated by FSI
29	Extra Near Kalagarh 8 Hathi wall	2.11	0.94	0.00	1.17	Area cleared to excavate and remove the soil for road widening at Culvert site. Polygon generated by FSI
30	Extra Kalagarh Ramnagar Road	0.81	0.09	0.00	0.72	Area cleared for water hole. Polygon generated by FSI on Google Earth but this site was not visited by field team because of heavy rains and bad road connectivity
Total Area in ha		**10.20**	**4.39**	**0.02**	**5.79**	

*** Fireline (width 6.09m) is removed from actual generated polygon. Fireline width is provided by SFD in management plan.**

 # Area which is excluded as road or fireline from orginal polygon. (Length*Width=Area in sqm/10000=ha)

Annexure 7 : Screenshots of 20 sites provided by UKFD overlaid over latest Google Earth imagery along with tree inventory plots

Annexure 8 : Screenshots of all the cleared polygons having unique IDs overlaid on current and older images on Google Earth along with the screenshots of the 20 sites provided by UKFD

Outer Boundary of Admin Block and Museum

ID : 1

Area : 0.69 ha

Remarks : Area cleared to build an Admin Block and Museum/Interpretation Center. Polygon provided by UKSFD (Uttarakhand State Forest Department)

Excluded Area

Polygon created from Field GPS Survey

Connecting Road from Museum to Bada

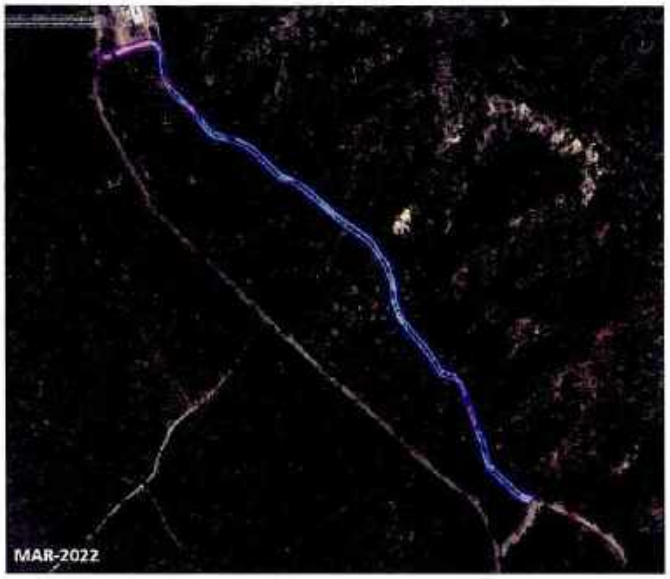
ID : *#2

Area : 0.37 ha

Remarks : Area cleared for road widening between Admin Block and Museum/Interpretation Center and Bada 2570. Polygon generated by FSI based on field visit. (830.84m*6.09m=5059.82sqm/10000=0.51ha)

Road

Polygon created from Field GPS Survey



Bada 2570 mt.

ID : *#3

Area : 0.88 ha

Remarks : Area cleared to build Bada 2570. A permanent structure is built as fence and thinning inside the bada area is observed. One cage which was said to be used for feeding Tiger is seen inside the bada. North eastern side of bada cleared for road widening is seen. Polygon provided by UKSFD. (1018.09m*6.09m=6200.17sqm/ 10000=0.62ha)

Road

Polygon created from Field GPS Survey

Internal Road Bada 2570 mt.

ID : 4

Area : 1.50 ha

Remarks : Area cleared for construction of a road for safari inside the Bada 2570 mt. Polygon provided by UKSFD

Polygon created from Field GPS Survey

Bada 3000 mt.

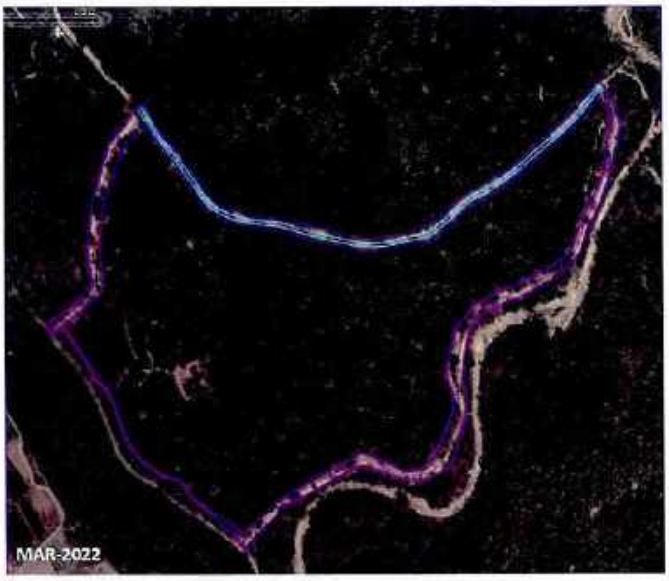
ID : *#5

Area : 3.45ha

Remarks : Area cleared to build Bada 3000 mt. A permanent structure which looks like a boundary (fence) of bada is seen, but the structure is incomplete. North eastern site of bada cleared for road widening is seen. Polygon provided by UKSFD. (906.85m*6.09m=5522.72sq m/10000=0.55ha)

Road

Polygon created from Field GPS Survey



Kalushaid 9 60 mt. Hathi wall

ID : **#6

Area : 0.21ha

Remarks : Area cleared for building a Hathi wall and for road widening. Cutting of the slope of hill for road widening is also seen. Polygon provided by UKSFD. (207.01m*1.50m=310.52sqm/ 10000=0.03ha)

Road

Polygon created from Field GPS Survey

Kalushaid 9 108 mt. Hathi wall

ID : 7

Area : 0.12 ha

Remarks : Area cleared for building a Hathi wall. Polygon provided by UKSFD.

Excluded Area

Polygon created from Field GPS Survey

Kalushaid 9 Pashchimi 58 mt Hathi wall

ID : 8

Area : 0.07 ha

Remarks : Area cleared for building a Hathi wall and some of Area washed out by the fluvial erosion. Polygon provided by UKSFD

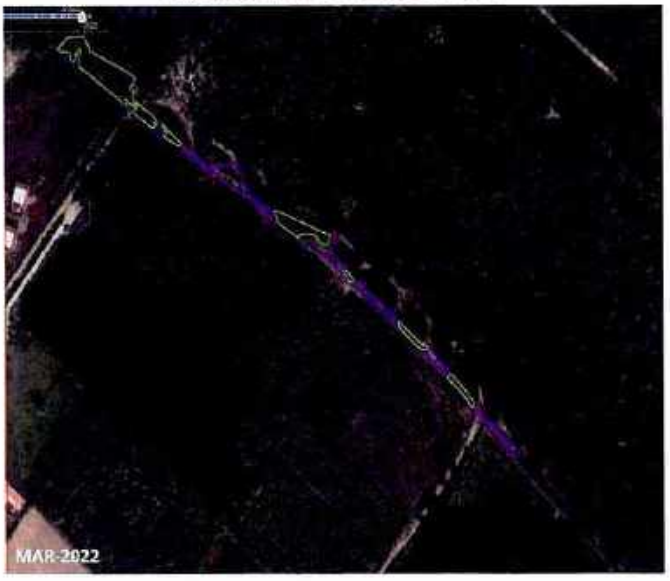
Polygon created from Field GPS Survey

Kalushaid 14 Hathi wall

ID : 9

Area : 0.12 ha

Remarks : Area cleared for building a Hathi wall. Polygon provided by UKSFD



Excluded Area

Polygon created from Field GPS Survey

Kalushaid 16 Hathi wall

ID : 10

Area : 0.44 ha

Remarks : Area cleared for building a Hathi wall. Polygon provided by UKSFD

Polygon created from Field GPS Survey

Nalkatta 5 Hathi wall

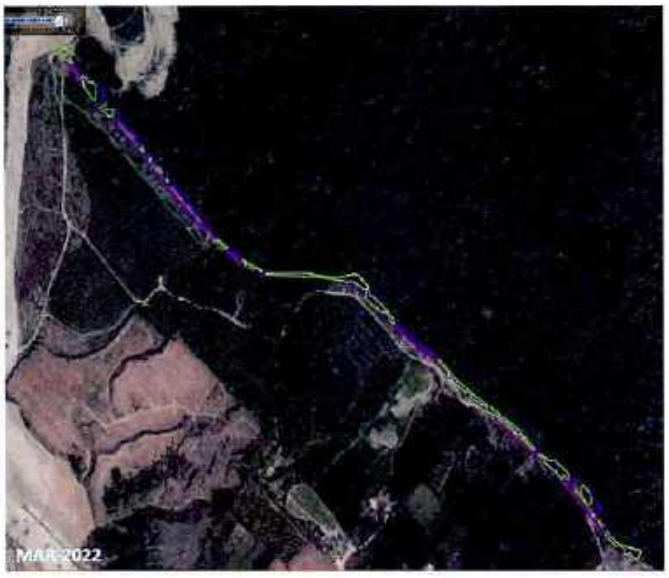
ID : 11

Area : 0.29 ha

Remarks : Area cleared for building a Hathi wall. Polygon provided by UKSFD

Excluded Area

Polygon created from Field GPS Survey



Culvert(Part-I)

ID : ***#12/1

Area : 0.87 ha

Remarks : Area cleared for road widening. Polygon provided by UKSFD. (1359.88m*3m=4079.64sqm/10000=0.41ha)

Road

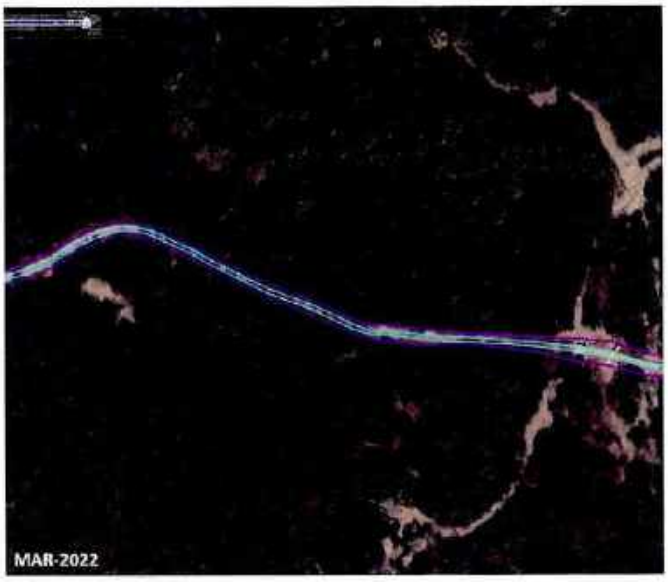
Polygon created from Field GPS Survey

Culvert (Part-II)

ID : ***#12/2

Area : 0.87 ha

Remarks : Area cleared for road widening. Polygon provided by UKSFD. (1359.88m*3m=4079.64sqm/10000=0.41ha)



Road

Polygon created from Field GPS Survey

Culvert (Part-III)

ID : ***#12/3

Area : 0.87 ha

Remarks : Area cleared for road widening. Polygon provided by UKSFD. (1359.88m*3m=4079.64sqm/10000=0.41ha)

Road

Polygon created from Field GPS Survey

Pakhro Rest House

ID : 13

Area : 0.25 ha

Remarks : Area cleared to build a Tourist guest house. Polygon provided by UKSFD

Excluded Area

Polygon created from Field GPS Survey

ID : 14

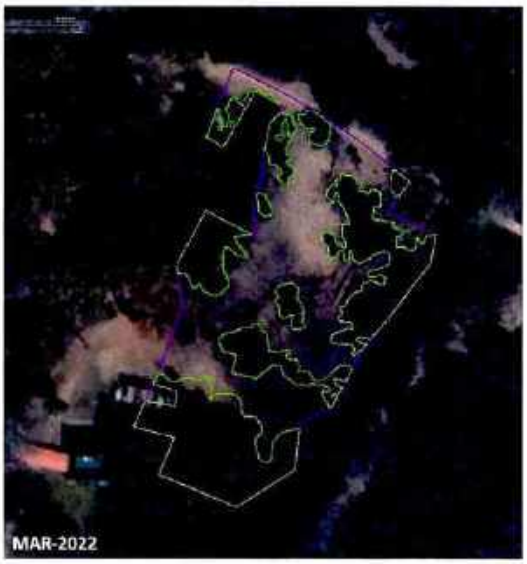
Area : 0.31 ha

Remarks : Area cleared to build a Tourist guest house. Polygon provided by UKSFD

Excluded Area

Polygon created from Field GPS Survey

Morghatti FRH quarter demolished



ID : 15

Area : 0.85 ha

Remarks : Area cleared for water hole near Forest Rest house, Pakhro. Polygon provided by UKSFD

Excluded Area

Polygon created from Field GPS Survey

Jalashay

Gurjar Soat Beat Office I

ID : 16

Area : 0.01 ha

Remarks : Area cleared for building a staff quarter. One building inside the old campus boundary and other outside the campus boundary is seen. Polygon generated by FSI

Excluded Area

Polygon created from Field GPS Survey

Gurjar Soat Beat Office II

ID : 17

Area : 0.01 ha

Remarks : Area cleared for building a staff quarter. Polygon generated by FSI

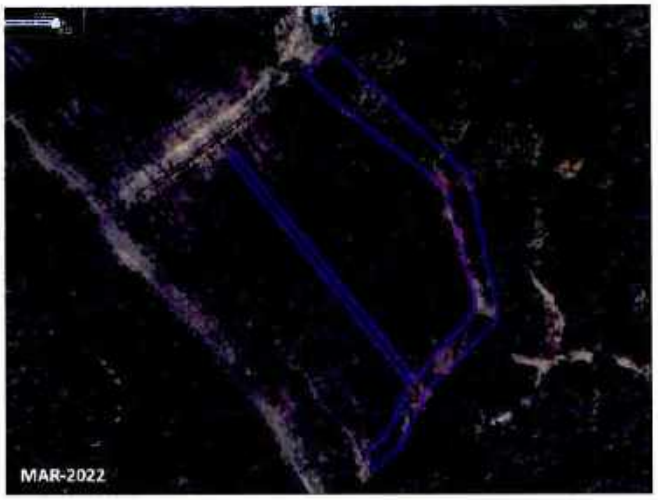
Excluded Area

Polygon created from Field GPS Survey

Internal road in Bada 3000 mt.

ID : 18
Area : 0.20 ha

Remarks : Area cleared for construct a road for safari inside the Bada 3000 mt. Polygon generated by FSI

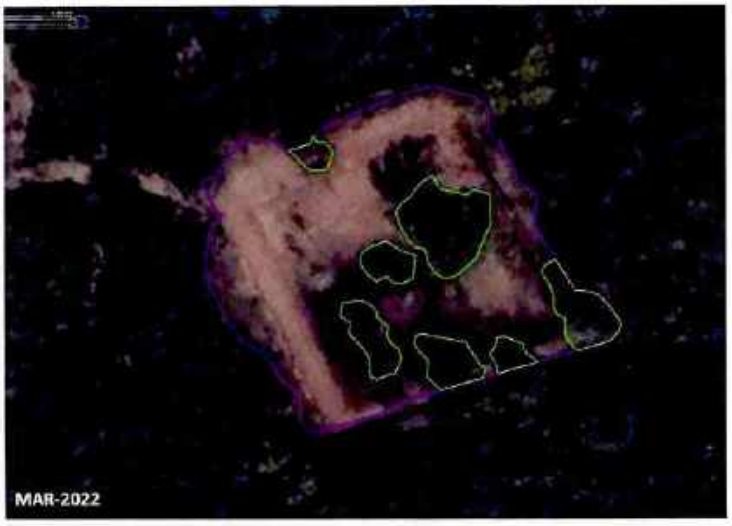


Polygon created from Field GPS Survey

Water Hole Under Bada 3000 mt.

ID : 19
Area : 0.22 ha

Remarks : Area cleared for water hole inside the Bada 3000 mt. Polygon generated by FSI



Excluded Area

Polygon created from Field GPS Survey

Access Road for Sand Removal in Bada 3000 mt.

ID : 20

Area : 0.04 ha

Remarks : Area cleared for Sand Romoval near Bada 3000 mt. Polygon generated by FSI

Polygon created from Field GPS Survey

Attached road with Bada 3000 mt.

ID : *#21

Area : 0.01 ha

Remarks : Area cleared for Removal of sand and rocks for construction purpose near Bada 3000 mt. Polygon generated by FSI. (34.58m*6.09m=210.59sq m/10000=0.02ha)

Road

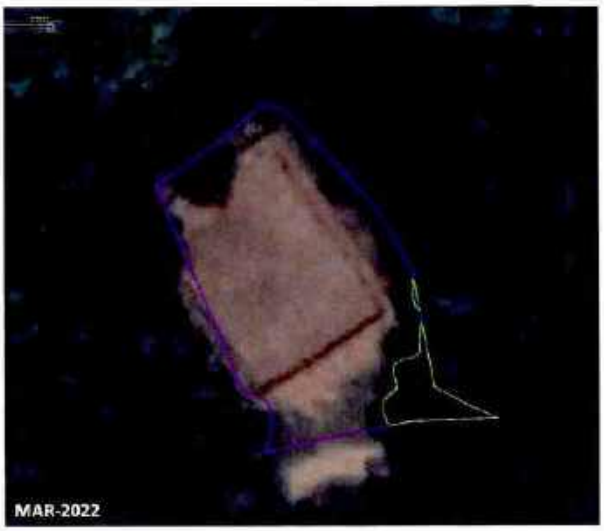
Polygon created from Field GPS Survey

Clearance for water hole near Morghatti FRH

ID : 22

Area : 0.09 ha

Remarks : Area cleared for water hole near Morghatti FRH. Polygon generated by FSI



Excluded Area

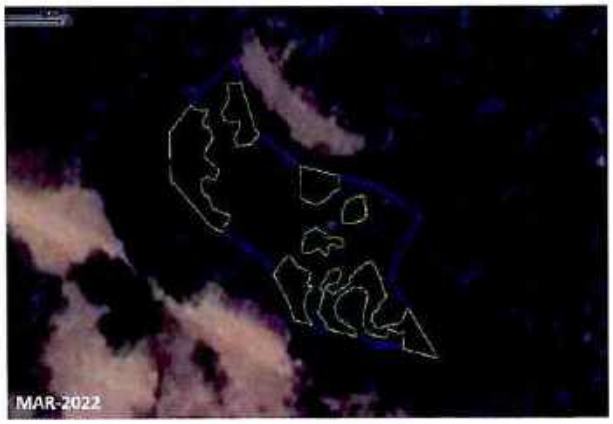
Polygon created from Field GPS Survey

Extra area near Morghatti FRH

ID : 23

Area : 0.03 ha

Remarks : Area cleared for water hole near Morghatti FRH, but when a water source/stream was found near the place, location of the waterhole was shifted to another site. Polygon generated by FSI



Excluded Area

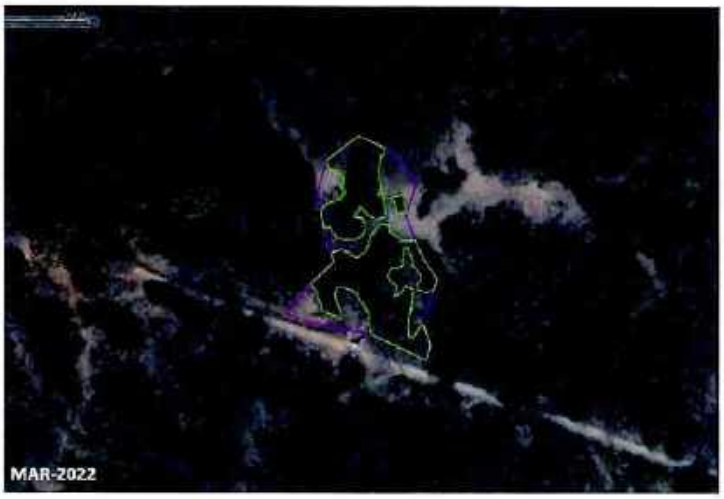
Polygon created from Field GPS Survey

Extra Culvert area Polygon II

ID : 24

Area : 0.12 ha

Remarks : Area cleared to excavate and remove the soil for road widening at Culvert site. Polygon generated by FSI



Excluded Area

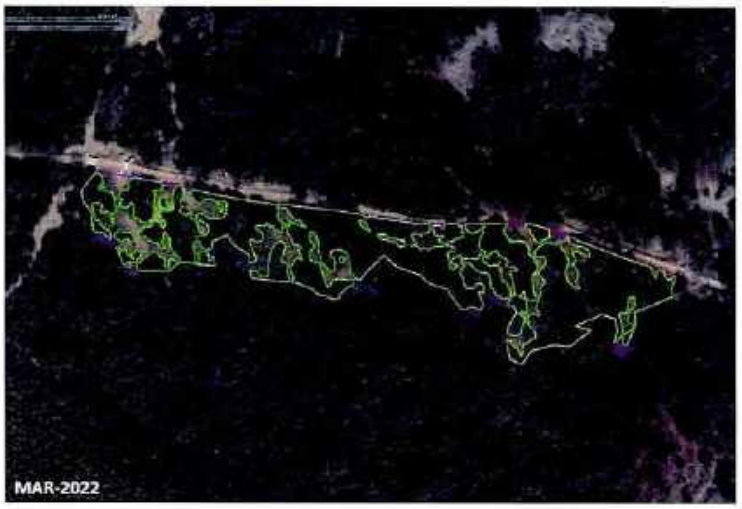
Polygon created from Field GPS Survey

Extra Culvert area Polygon III

ID : 25

Area : 0.70 ha

Remarks : Area cleared to excavate and remove the soil for road widening at Culvert site. Polygon generated by FSI



Excluded Area

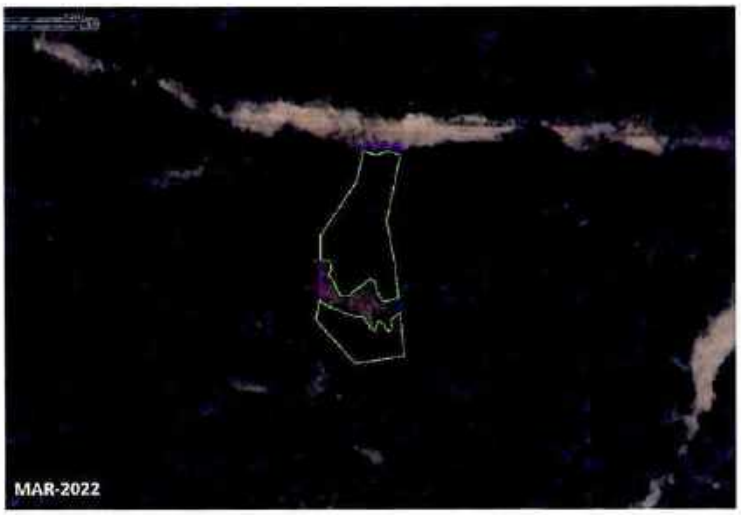
Polygon created from Field GPS Survey

Extra Culvert area Polygon IV

ID : 26

Area : 0.02 ha

Remarks : Area cleared to excavate and remove the soil for road widening at Culvert site. Polygon generated by FSI



Excluded Area

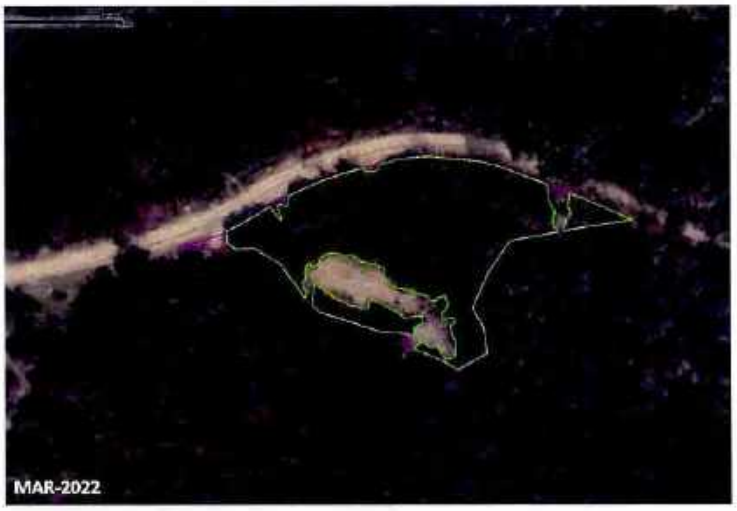
Polygon created from Field GPS Survey

Extra Culvert area Polygon V

ID : 27

Area : 0.06 ha

Remarks : Area cleared to excavate and remove the soil for road widening at Culvert site. Polygon generated by FSI



Excluded Area

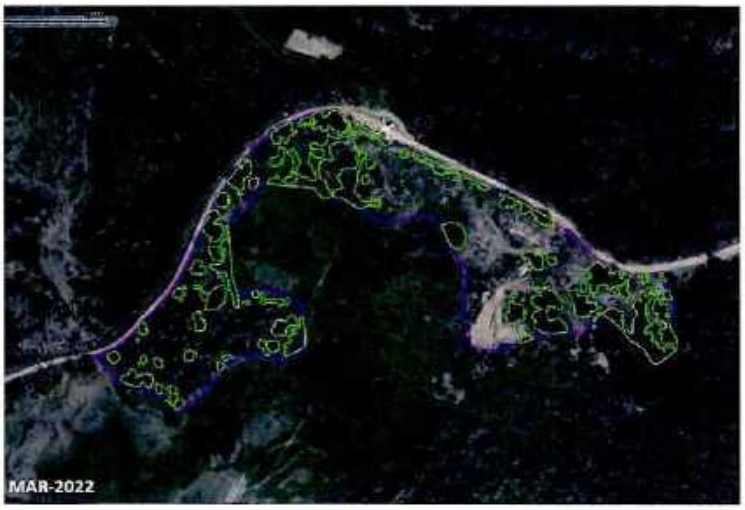
Polygon created from Field GPS Survey

Extra Culvert area Polygon VI

ID : 28

Area : 2.39 ha

Remarks : Area has been cleared to excavate & remove the soil for road widening at Culvert site and build an Hathi Wall. Polygon generated by FSI.



Excluded Area

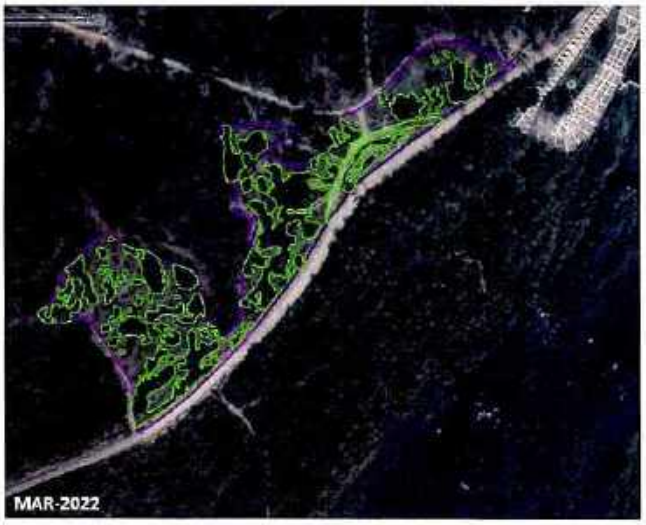
Polygon created from Field GPS Survey

Extra Near Kalagarh 8 Hathi wall

ID : 29

Area : 1.17 ha

Remarks : Area cleared to excavate and remove the soil for road widening at Culvert site. Polygon generated by FSI



Excluded Area

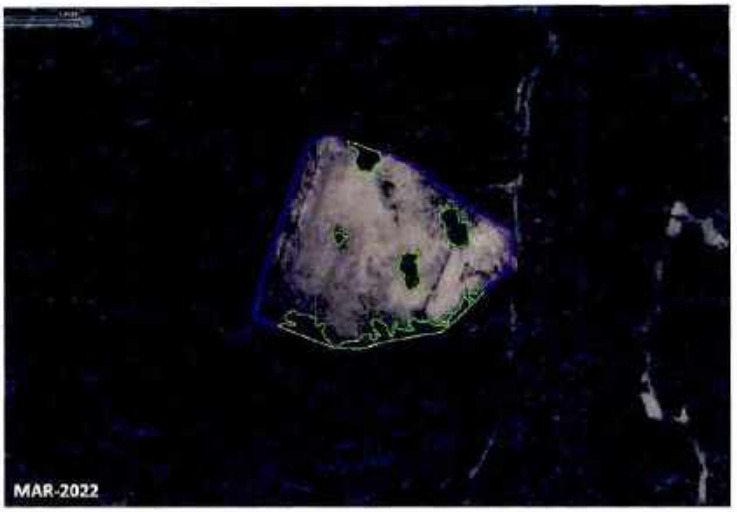
Polygon created from Field GPS Survey

Extra Kalagarh Ramnagar Road

ID : 30

Area : 0.72 ha

Remarks : Area cleared for water hole. Polygon generated by FSI on Google Earth but this site was not visited by field team because of heavy rains and bad road connectivity



Excluded Area

Polygon created from Field GPS Survey

ANNEXURE-24

कार्यालय मुख्य वन संरक्षक (गढ़वाल), उत्तराखण्ड, पौड़ी।

Phone /Fax:-01368-223243, E Mail ID:-ccfgarhwal555@gmail.com

पत्रांकः- 595 /12-1 दिनाँक, पौड़ी, सितम्बर 15, 2021.

सेवा में,

प्रभागीय वनाधिकारी,
लैन्सडौन वन प्रभाग, कोटद्वार।

विषयः–लैन्सडौन वन प्रभाग की वन भूमि का प्रशासनिक नियंत्रण दिये जाने के सम्बन्ध में।
सन्दर्भः–वन संरक्षक, शिवालिक वृत्त, देहरादून के पत्रांक–796/12–1 दिनांक 14 सितम्बर 2021.

महोदय,

कृपया उक्त विषयक सन्दर्भित पत्र के क्रम में वन संरक्षक, शिवालिक वृत्त, देहरादून द्वारा दी गयी सहमति के अनुसार आपके वन प्रभाग के नियन्त्रणाधीन सनेह पार्क एवं उसके आस पास स्थित सफारी गेट की मरम्मत एवं सौन्दर्यीकरण का कार्य कार्बेट फाउण्डेशन के माध्यम से करने की अनुमति प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व प्रभाग, लैन्सडौन को निम्न शर्तो के अधीन प्रदान की जाती है–

1. सनेह पार्क में योजना के अनुसार प्रस्तावित विभिन्न कार्यों को लैन्सडौन वन प्रभाग, कोटद्वार के कार्ययोजना के प्राविधानानुसार किया जायेगा।
2. सम्बन्धित कार्यों की सक्षम स्तर से प्रशासनिक/वित्तीय स्वीकृति प्राप्त कर ली जायेगी।
3. कथित क्षेत्र का विधिक नियन्त्रण यथास्थिति प्रभागीय वनाधिकारी, लैन्सडौन वन प्रभाग, कोटद्वार के अधीन ही रहेगा।

कृपया तदनुसार अवगत होते हुए आवश्यक कार्यवाही करें व क्षेत्र में वन सुरक्षा के दृष्टिकोण से प्रभावी नियन्त्रण बनाये रखें।

भवदीय,

(सुशांत कुमार पटनायक)
मुख्य वन संरक्षक (गढ़वाल)

संख्याः / दिनांकित

प्रतिलिपि– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड, देहरादून ।
2. निदेशक, कार्बेट टाइगर रिजर्व, रामनगर (नैनीताल) को इस कार्यालय के पत्रांक–439/12–1 दिनांक 28 अगस्त 2021 के क्रम में।
3. वन संरक्षक, शिवालिक वृत्त, उत्तराखण्ड, देहरादून ।
4. प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व, लैन्सडौन को उनके कार्यालय पत्रांक 91/2–3 दिनांक 09 जुलाई 2021 के क्रम में ।

(सुशांत कुमार पटनायक)
मुख्य वन संरक्षक (गढ़वाल)

IMAGE VIEW TEXT VIEW

कार्बेट में एक बंगला बना न्यारा

नजरिया

विजय मिश्रा

एक बंगला बने न्यारा....। ख्याति प्राप्त गायक कुंदन लाल सहगल का यह गीत आपने सुना हो या न हो, इसकी पहली पंक्ति तो जरूर सुनी या पढ़ी होगी। वन्य जीवों के पसंदीदा वास स्थल कार्बेट नेशनल पार्क में यह तराना काफी समय से गूंज रहा है। असल में पार्क के एक साहब भी इस गीत के नायक जैसा ही ख्वाब पाले थे। वो साहब ठहरे तो उनके लिए संभव और असंभव में क्या विभेद। सो, मातहतों ने भी पार्क के जिस ढिकाला जोन में पत्ता तक गिरने पर छेड़ा नहीं जाता, वहां उनके लिए बंगला खड़ा कर दिया। नाम दिया गया काटेज के रेनोवेशन का। साहब खुश थे। गृह प्रवेश की पूरी तैयारी थी, मगर इससे पहले ही किसी भेदिये ने पूरी कहानी शासन के कान में फूंक दी। अब जांच शुरू हो गई है। फिलहाल, साहब इस जिद्दोजहद में जुटे हैं कि जांच की आंच से कैसे बचा जाए।

देहरादून में मालदेवता गांव के ऊपर बौंठा में पहाड़ी पर इन दिनों सड़क चल रहा है। इसका मलबा डंपिंग जोन में न डालकर पहाड़ी पर ही फेंका के साथ यह मलबा देहरादून-चंबा-टिहरी मार्ग पर आ गया। इससे न दे हो गया, बल्कि आमजन को भारी परेशानी का सामना करना पड़ा • ज

अब कार्रवाई से होत का, जब....

कोरोना संक्रमण की दूसरी लहर में निजी अस्पतालों में बहार रही है। सरकारी अस्पताल में बेड नहीं मिलने पर हजारों मरीजों को निजी इलाज की तरफ रुख करना पड़ा। इसका निजी अस्पतालों ने खूब फायदा उठाया। इलाज के लिए मनमाना शुल्क वसूला। दूसरी तरफ आम आदमी के लिए हालात मरता क्या न करता वाले थे। अपनी और अपनों की जान बचानी थी, सो हर तरह की अमानवीयता सही। अब राजधानी दून में प्रशासन ने ऐसे अस्पतालों पर शिकंजा कसना शुरू किया है। मरीजों को ज्यादा वसूली गई धनराशि वापस कराई जा रही है। अब तक 18 लाख रुपये वापस कराए जा चुके हैं। खैर, जनता का सवाल यह है कि अब कार्रवाई का क्या फायदा, जब चिड़िया चुग गई खेत। यही सख्ती पहले दिखाई होती तो अस्पताल इस कदर असंवेदशील नहीं होते। मुश्किल वक्त में दर-दर हाथ न फैलाने पड़ते। खाली जेब के कारण इलाज से महरूम न होना पड़ता।

...तो ऐसे लगेगा हादसों पर अंकुश

तीन चौथाई से ज्यादा पर्वतीय भूभाग वाला उत्तराखंड प्राकृतिक आपदा के साथ सड़क दुर्घटनाओं के लिहाज से भी बेहद संवेदनशील है। यहां हर वर्ष औसतन 1800 से 2000 सड़क दुर्घटनाएं होती हैं, मगर बीते अप्रैल में ही 516 दुर्घटनाएं हो गईं। दूसरी तरफ, सड़क दुर्घटनाओं पर अंकुश लगाने के लिए बनाई गई सड़क सुरक्षा समिति मानो तंद्रावस्था में है। आठ माह से इस समिति की बैठक तक नहीं हुई है। यह हाल तब है, जब समिति के अध्यक्ष खुद पं मशीनरी समिति से भी एक कदम वर्ष अक्टूबर में परिवहन मंत्री ने लिहाज से कई निर्देश दिए थे। 10 हैं, मगर अधिकांश निर्देश फाइलों अब परिवहन आयुक्त ने सड़क ग्राफ बढ़ने पर चिंता जताई है। खै चिंता जताने से ज्यादा जरूरत है बनाने और उसे धरातल पर उतार

मानसून के साथ चुनौतियों की दस्तक

इस दफा मानसून ने उत्तराखंड में समय से पहले दस्तक दे दी यानी कि वर्षाकाल थोड़ा लंबा खिंचेगा। किसानी के लिहाज से यह सुखद है। मगर, यह बात भी किसी से छिपी नहीं कि बरसात पहाड़ के लिए राहत से ज्यादा मुसीबत लेकर आती है। चंद रोज पहले ही राजधानी के मालदेवता क्षेत्र में बारिश के कारण मलबा घरों और खेतों में घुस गया था। इसके बाद बीती फरवरी में ही जलप्रलय का सामना कर चुके चमोली के रैणी गांव में रविव बारिश से गौरा देवी म्यूजियम मल जोशीमठ मलारी हाईवे का 40 मी क्षतिग्रस्त हो गया। विभिन्न राजमा जगह अवरुद्ध हो रहे हैं। ये हालात में कोरोना की तीसरी लहर की आ पहाड़ तक आक्सीजन और वैक्स भी बाधक बन सकते हैं। बेहतर ह बारे में अभी से सतर्क हो जाए।

कार्बेट में एक बंगला बना न्यारा

नजरिया

विजय मिश्रा

एक बंगला बने न्यारा.....। ख्याति प्राप्त गायक कुंदन लाल सहगल का यह गीत आपने सुना हो या न हो, इसकी पहली पंक्ति तो जरूर सुनी या पढ़ी होगी। वन्य जीवों के पसंदीदा वास स्थल कार्बेट नेशनल पार्क में यह तराना काफी समय से गूंज रहा है। असल में पार्क के एक साहब भी इस गीत के नायक जैसा ही ख्वाब पाले थे। वो साहब ठहरे तो उनके लिए संभव और असंभव में क्या विभेद। सो, मातहतों ने भी पार्क के जिस ढिकाला जोन में पत्ता तक गिरने पर छेड़ा नहीं जाता, वहां उनके लिए बंगला खड़ा कर दिया। नाम दिया गया काटेज के रेनोवेशन का। साहब खुश थे। गृह प्रवेश की पूरी तैयारी थी, मगर इससे पहले ही किसी भेदिये ने पूरी कहानी शासन के कान में फूंक दी। अब जांच शुरू हो गई है। फिलहाल, साहब इस जिद्दोजहद में जुटे हैं कि जांच की आंच से कैसे बचा जाए।

देहरादून में मालदेवता गांव के ऊपर बौंठा में पहाड़ी पर इन दिनों सड़क चल रहा है। इसका मलबा डंपिंग जोन में न डालकर पहाड़ी पर ही फेंका के साथ यह मलबा देहरादून-चंबा-टिहरी मार्ग पर आ गया। इससे न हो गया, बल्कि आमजन को भारी परेशानी का सामना करना पड़ा • ज

अब कार्रवाई से होत का, जब....

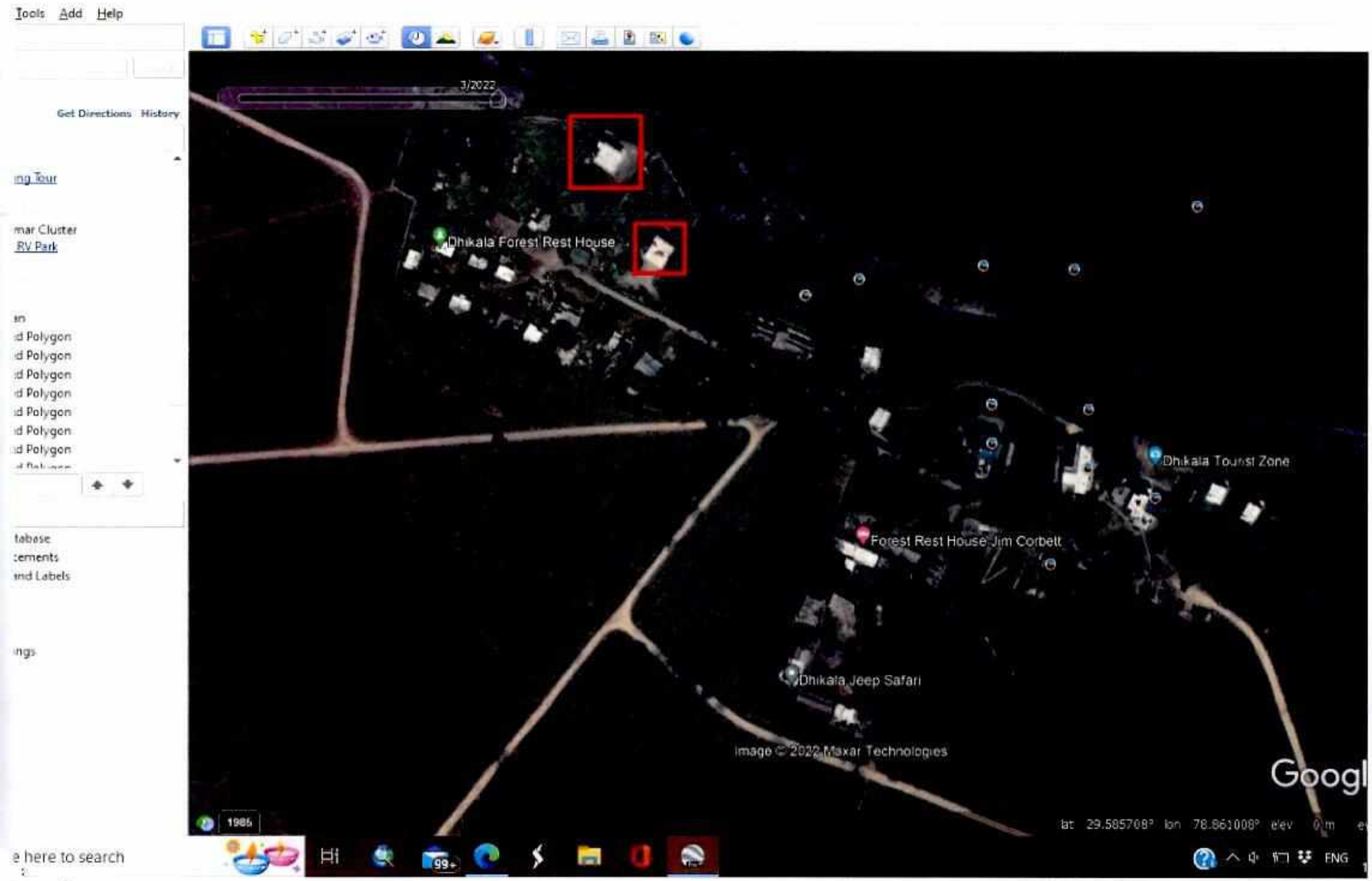
कोरोना संक्रमण की दूसरी लहर में निजी अस्पतालों में बहार रही है। सरकारी अस्पताल में बेड नहीं मिलने पर हजारों मरीजों को निजी इलाज की तरफ रुख करना पड़ा। इसका निजी अस्पतालों ने खूब फायदा उठाया। इलाज के लिए मनमाना शुल्क वसूला। दूसरी तरफ आम आदमी के लिए हालात मरता क्या न करता वाले थे। अपनी और अपनों की जान बचानी थी, सो हर तरह की अमानवीयता सही। अब राजधानी दून में प्रशासन ने ऐसे अस्पतालों पर शिकंजा कसना शुरू किया है। मरीजों को ज्यादा वसूली गई धनराशि वापस कराई जा रही है। अब तक 18 लाख रुपये वापस कराए जा चुके हैं। खैर, जनता का सवाल यह है कि अब कार्रवाई का क्या फायदा, जब चिड़िया चुग गई खेत। यही सख्ती पहले दिखाई होती तो अस्पताल इस कदर असंवेदशील नहीं होते। मुश्किल वक्त में दर-दर हाथ न फैलाने पड़ते। खाली जेब के कारण इलाज से महरूम न होना पड़ता।

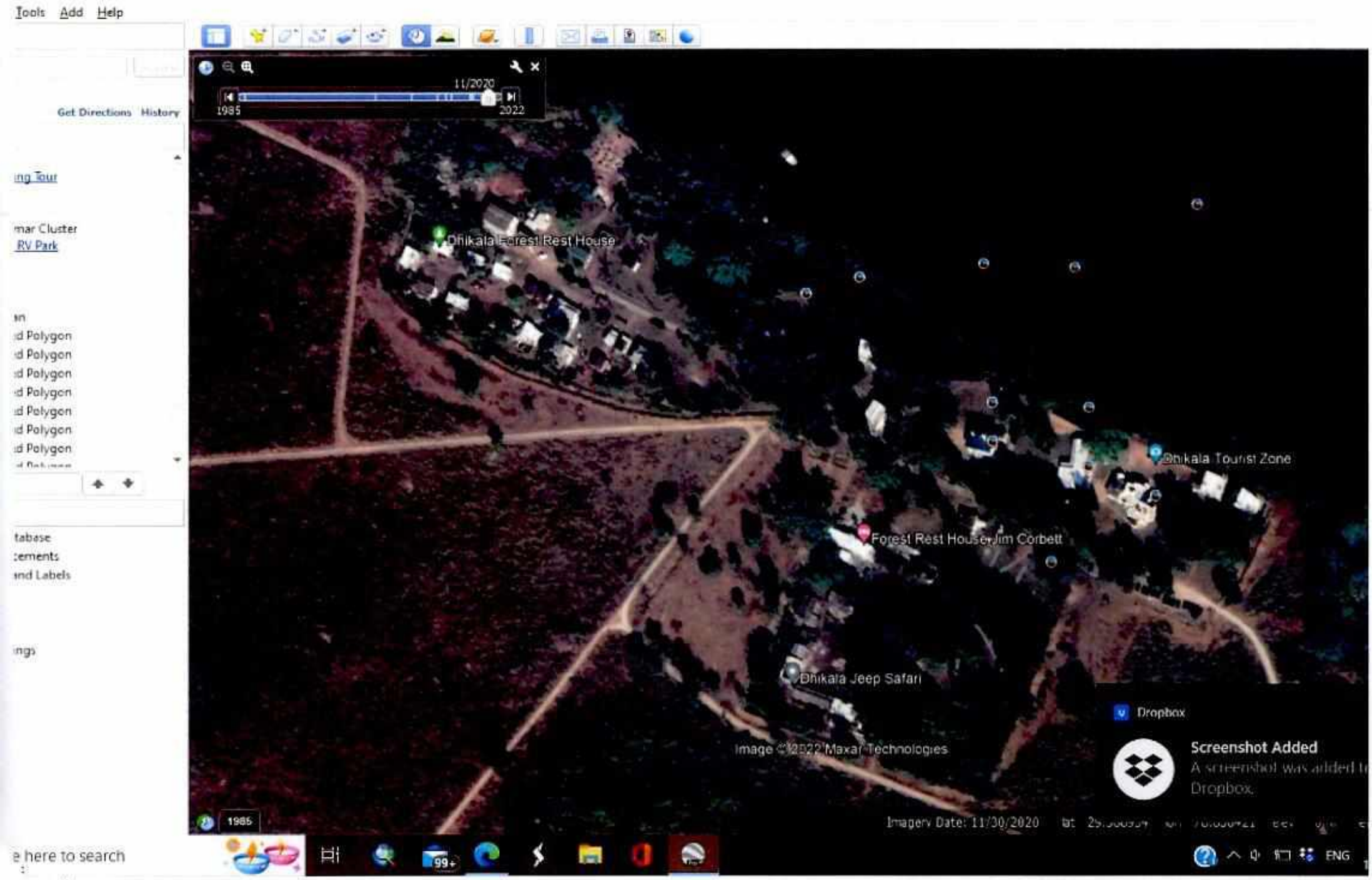
...तो ऐसे लगेगा हादसों पर अंकुश

तीन चौथाई से ज्यादा पर्वतीय भूभाग वाला उत्तराखंड प्राकृतिक आपदा के साथ सड़क दुर्घटनाओं के लिहाज से भी बेहद संवेदनशील है। यहां हर वर्ष औसतन 1800 से 2000 सड़क दुर्घटनाएं होती हैं, मगर बीते अप्रैल में ही 516 दुर्घटनाएं हो गईं। दूसरी तरफ, सड़क दुर्घटनाओं पर अंकुश लगाने के लिए बनाई गई सड़क सुरक्षा समिति मानो तंद्रावस्था में है। आठ माह से इस समिति की बैठक तक नहीं हुई है। यह हाल तब है, जब समिति के अध्यक्ष खुद पी मशीनरी समिति से भी एक कदम वर्ष अक्टूबर में परिवहन मंत्री ने लिहाज से कई निर्देश दिए थे। 10 हैं, मगर अधिकांश निर्देश फाइलों अब परिवहन आयुक्त ने सड़क दु ग्राफ बढ़ने पर चिंता जताई है। खै चिंता जताने से ज्यादा जरूरत है बनाने और उसे धरातल पर उतार

मानसून के साथ चुनौतियों की दस्तक

इस दफा मानसून ने उत्तराखंड में समय से पहले दस्तक दे दी यानी कि वर्षाकाल थोड़ा लंबा खिंचेगा। किसानी के लिहाज से यह सुखद है। मगर, यह बात भी किसी से छिपी नहीं कि बरसात पहाड़ के लिए राहत से ज्यादा मुसीबत लेकर आती है। चंद रोज पहले ही राजधानी के मालदेवता क्षेत्र में बारिश के कारण मलबा घरों और खेतों में घुस गया था। इसके बाद बीती फरवरी में ही जलप्रलय का सामना कर चुके चमोली के रैंणी गांव में रविव बारिश से गौरा देवी म्यूजियम मल जोशीमठ मलारी हाईवे का 40 मी क्षतिग्रस्त हो गया। विभिन्न राजमा जगह अवरुद्ध हो रहे हैं। ये हालात में कोरोना की तीसरी लहर की आ पहाड़ तक आक्सीजन और वैक्सी भी बाधक बन सकते हैं। बेहतर ह बारे में अभी से सतर्क हो जाए।


Tools Add Help
Get Directions History
ng Tour
mar Cluster
RV Park
d Polygon
d Polygon
d Polygon
d Polygon
d Polygon
d Polygon
d Polygon
tabase
cements
nd Labels
ngs
3/2022
Dhikala Forest Rest House
Dhikala Tourist Zone
Forest Rest House Jim Corbett
Dhikala Jeep Safari
Image © 2022 Maxar Technologies
1985
lat 29.585708° lon 78.861008° elev 0 m
e here to search
ENG


Tools Add Help
Get Directions History
ng Tour
mar Cluster
RV Park
d Polygon
d Polygon
d Polygon
d Polygon
d Polygon
d Polygon
d Polygon
tabase
cements
nd Labels
ngs
11/2020
1985
2022
Dhikala Forest Rest House
Dhikala Tourist Zone
Forest Rest House Jim Corbett
Dhikala Jeep Safari
Image © 2022 Maxar Technologies
Dropbox
Screenshot Added
Dropbox.
1985
Imagery Date: 11/30/2020
e here to search
ENG

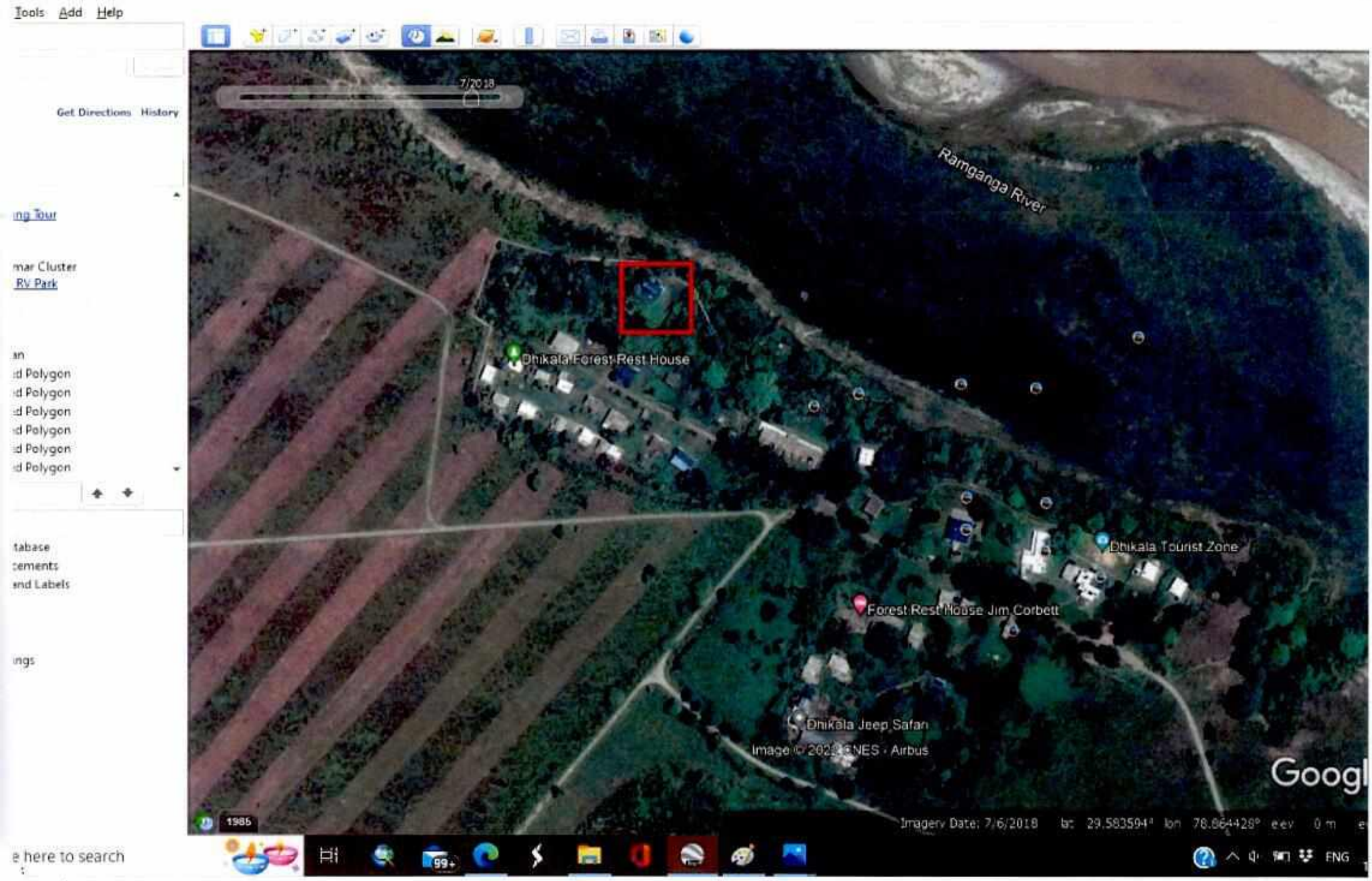

Tools Add Help
Get Directions History
ng Tour
mar Cluster
RV Park
an
d Polygon
d Polygon
d Polygon
d Polygon
d Polygon
d Polygon
tabase
cements
end Labels
ngs
e here to search
7/2018
Ramganga River
Dhikala Forest Rest House
Dhikala Tourist Zone
Forest Rest House Jim Corbett
Dhikala Jeep Safari
Image © 2023 CNES / Airbus
Google
1985
Imagery Date: 7/6/2018
ENG

Image of 22/2/2010

Image of 6/7/2018

Image of 7/11/2020

Image of 30/11/2020 (foundation dug for pillars in yellow ellipse)

Image of March 2022 (new building in red ellipse and yellow ellipse)

850

ANNEXURE-26

गोपनीय / पंजीकृत

उत्तराखण्ड शासन
वन अनुभाग–1
संख्या– 124(A)/X–1–2022–02(03)/2021
देहरादूनः दिनांक 27 जनवरी, 2022

'कारण बताओ नोटिस'

श्री राहुल,
मुख्य वन संरक्षक/निदेशक,
जिम कार्बेट नेशनल पार्क,
रामनगर।

प्रकरण में प्रमुख वन संरक्षक, उत्तराखण्ड, देहरादून के पत्र सं0–1281/पी0ओ0, दिनांकः 02.06.2021 द्वारा मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड, देहरादून के प्रयोग हेतु जिम कार्बेट टाइगर रिजर्व के भीतर Critical Tiger Habitat में स्थित ढिकाला में बिना बजट प्राविधान एवं सक्षम स्तर से प्रशासनिक एवं वित्तीय स्वीकृति प्राप्त किये बिना आवासीय भवन के निर्माण में गम्भीर अनियमितता परिलक्षित होने से अवगत कराया गया।

2– इस सम्बन्ध में शासन के पत्र सं0–924/X–1–2021–02(03)/2021, दिनांकः 09.06.2021 में निर्देशों के क्रम में प्रमुख वन संरक्षक, उत्तराखण्ड, देहरादून के पत्र सं0–1314/पी0ओ0, दिनांकः 09.06.2021 द्वारा विषयगत प्रकरण के सम्बन्ध में डॉ0 विजय कुमार, अपर प्रमुख वन संरक्षक/परियोजना निदेशक, नमामि गंगे परियोजना की अध्यक्षता में गठित 02 सदस्यीय तथ्यान्वेषी समिति द्वारा अपने पत्रांक–75, दिनांकः 05.08.2021 के माध्यम से जॉच आख्या शासन को प्रेषित की गई। उक्त के क्रम में शासन के पत्र सं0–1634/X–1–2021–02(03)/2021, दिनांकः 17.09.2021 द्वारा विषयगत प्रकरण के सम्बन्ध में डॉ0 विजय कुमार, अपर प्रमुख वन संरक्षक द्वारा प्रस्तुत तथ्यान्वेशी जॉच रिपोर्ट के सम्बन्ध में सुस्पष्ट आख्या/अभिमत उपलब्ध कराये जाने हेतु प्रमुख वन संरक्षक, उत्तराखण्ड, देहरादून को निर्देशित किया गया।

3– प्रकरण के सम्बन्ध में प्रमुख वन संरक्षक, उत्तराखण्ड, देहरादून के पत्र क्रमशः सं0–609/पी0ओ0, दिनांकः 28.09.2021 एवं सं0–886/पी0ओ0, दिनांकः 26.11.2021 द्वारा प्रकरण के सम्बन्ध में आख्या शासन को उपलब्ध कराया गया है, जिसके माध्यम से निम्नवत टिप्पणी की गयी हैः–

(1) प्रश्नगत भवन के निर्माण का कोई औचित्य प्रस्तुत नहीं किया गया और न ही इसकी मांग के समर्थन में कोई अभिलेख प्रस्तुत किए गए। मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड के स्तर से जारी किसी प्रकार की स्वीकृति का भी कोई उल्लेख नहीं है। वर्ष 2020–21 के दौरान जिस अवधि में भवन का निर्माण हुआ, उस समय कोविड–19 के कारण राज्य वित्तीय संकट से जूझ रहा था व शासन द्वारा मितव्ययता बरते जाने के निर्देश दिए गये थे। ढिकाला में राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण (NTCA), भारत सरकार के दिशा–निर्देशानुसार Phasing out किये जाने के क्रम में 2 भवनों के 5 कक्षों को पर्यटकों की भारी मांग होने के उपरांत भी पर्यटकों हेतु आरक्षित नहीं किया जा रहा है। ढिकाला में पूर्व से ही अधिकारियों के स्थगन के लिए पर्याप्त राजकीय भवन उपलब्ध हैं। इस प्रकार मुख्य वन्यजीव प्रतिपालक आवास की निर्माण की तात्कालिक आवश्यकता नहीं थी।

---२

(2) रिपोर्ट में ऐसा कोई तथ्य प्रस्तुत नहीं किया गया है, जिसके अनुसार शासन अथवा वन विभाग द्वारा ढिकाला में मुख्य वन्यजीव प्रतिपालक आवास के निर्माण की अनुमति प्रदान की गई हो।

(3) तथ्यान्वेषण रिपोर्ट/निदेशक, कार्बेट टाइगर रिजर्व के अनुसार यद्यपि उक्त कार्यवाही टाइगर कन्जर्वेशन फाउण्डेशन के शासी निकाय की बैठक के आधार पर किया गया हो तथापि इसकी प्रशासनिक एवं वित्तीय स्वीकृति प्रमुख वन संरक्षक (हॉफ), उत्तराखण्ड, देहरादून के कार्यालय के स्तर से प्राप्त किया जाना अपेक्षित था, जो नहीं किया गया।

(4) प्रश्नगत भवन निर्माण की लागत रु0 45.00 लाख दर्शाई गई है। उक्त लागत में से रु0 25.00 लाख की धनराशि टाइगर कन्जर्वेशन फाउण्डेशन द्वारा प्रेषित की गई है तथा शेष रु0 20.00 लाख का व्यय लेखाबद्ध किया जाना अवशेष है। रिपोर्ट में भवन के क्षेत्रफल (Carpet Area) का माप नहीं दर्शाया गया है। साथ ही, भवन एक मंजिल के स्थान पर दो मंजिला का बनाया गया है।

(5) तथ्यान्वेषण रिपोर्ट में जो कमियां इंगित की गई है यथा–फॉरेस्ट मैनुअल–VIII के अनुच्छेद–93(एफ) का अनुपालन न किया जाना, कतिपय महत्वपूर्ण वित्तीय स्वीकृतियों तथा कार्यादेशों में कोई पत्रांक/तिथि/निरीक्षण/माप तिथि अंकित नहीं होना, आदि में अतिरिक्त जांच किये जाने की आवश्यकता है।

4– मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड, देहरादून के प्रयोग हेतु जिम कार्बेट टाइगर रिजर्व के भीतर Critical Tiger Habitat में स्थित ढिकाला में बिना बजट प्राविधान एवं सक्षम स्तर से प्रशासनिक एवं वित्तीय स्वीकृति प्राप्त किये बिना आवासीय भवन का निर्माण किया गया। कार्य को बिना बजट की उपलब्धता और कुल व्यय को विभाजित कर सम्पन्न कराया गया, जिससे राज्य सरकार पर देनदारी बनी है। प्रकरण के सम्बन्ध में गठित तथ्यान्वेषण समिति को जो साक्ष्य उपलब्ध कराये गये हैं, उसमें निदेशक, जिम कार्बेट टाइगर रिजर्व के रूप में आपके स्तर से निर्गत वित्तीय स्वीकृति बिना पत्रांक एवं तिथि के निर्गत हैं।

5– उक्तानुसार मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड, देहरादून के प्रयोग हेतु जिम कार्बेट टाइगर रिजर्व के भीतर Critical Tiger Habitat में स्थित ढिकाला में आवासीय भवन के निर्माण में आप प्रशासनिक एवं वित्तीय अनियमितता के दोषी हैं। आपका उक्त आचरण कार्यों के प्रति गम्भीर लापरवाही तथा वैधानिक आदेशों का उल्लंघन एवं अवहेलना तथा अखिल भारतीय सेवाएं (आचरण) नियमावली, 1968 के विपरीत है।

6– अतः आपको निर्देशित किया जाता है कि इस पत्र की प्राप्ति के 15 दिन के भीतर प्रमुख वन संरक्षक, उत्तराखण्ड, देहरादून के माध्यम से अपना स्पष्टीकरण शासन को उपलब्ध कराया जाना सुनिश्चित करें, कि अखिल भारतीय सेवाएं (आचरण) नियमावली, 1968 के विपरीत आचरण हेतु क्यों न आपके विरूद्व नियमानुसार अग्रेत्तर कार्यवाही की जाय। यदि उक्त अवधि में आपका स्पष्टीकरण प्राप्त नहीं होता है, तो यह माना जायेगा कि आप उक्त तथ्यों के संबंध में कोई स्पष्टीकरण/प्रत्युत्तर प्रस्तुत नहीं करना चाहते है एवं तदनुसार मामलें में गुणावगुण के आधार पर विचार कर अग्रेतर कार्यवाही की जायेगी।

कृपया इस पत्र की प्राप्ति स्वीकार करें।

(आनन्द बर्द्धन)
अपर मुख्य सचिव।

ANNEXURE-27

उत्तराखण्ड शासन
वन अनुभाग–1
संख्या– / /GEN/X–1–2022–02(03)/2021
देहरादूनः दिनांक 01 मार्च, 2022
अप्रैल.

कार्यालय ज्ञाप

जिम कार्बेट टाइगर रिजर्व के भीतर Critical Tiger Habitat में स्थित ढिकाला में मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड, देहरादून के प्रयोग हेतु आवासीय भवन का निर्माण बिना बजट प्राविधान एवं सक्षम स्तर से प्रशासनिक एवं वित्तीय स्वीकृति के किये जाने के सम्बन्ध में शासन के पत्र संख्या–124(A)/GEN/X–1–2022–02(03)/2021, दिनांक 27.01.2022 द्वारा श्री राहुल, मुख्य वन संरक्षक/निदेशक, जिम कार्बेट नेशनल पार्क, रामनगर को "कारण बताओ नोटिस" निर्गत करते हुये उक्त के सम्बन्ध में अपना प्रत्युत्तर प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड, देहरादून के माध्यम से उपलब्ध कराये जाने हेतु निर्देशित किया गया।

2– शासन के उक्त पत्र दिनांकः 27.01.2022 द्वारा निर्गत "कारण बताओ नोटिस" के क्रम में श्री राहुल, भा0व0से0 द्वारा अपने पत्रांक–1831/1–1, दिनांक 04.02.2022 के माध्यम से स्पष्टीकरण/प्रत्युत्तर प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड, देहरादून के माध्यम से उपलब्ध कराया गया है तथा इस सम्बन्ध में क्रमशः अ0शा0 पत्रांक–1832/6–9, दिनांक 04.02.2022 एवं पत्रांक–1867–1–1, दिनांक 10.02.2022 के माध्यम से अतिरिक्त कथन प्रस्तुत किये गये हैं। श्री राहुल, भा0व0से0 द्वारा प्रस्तुत प्रत्युत्तर के सम्बन्ध में प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड, देहरादून द्वारा अपने पत्र सं0–1083, दिनांक 09.02.2022 द्वारा आख्या/टिप्पणी शासन में उपलब्ध करायी गयी है।

3– श्री राहुल, भा0व0से0 द्वारा प्रस्तुत प्रत्युत्तर में अवगत कराया गया है कि ढिकाला में मुख्य वन्यजीव प्रतिपालक आवास का कोई नव–निर्माण कार्य नहीं किया गया है। उक्त भवन, जो पूर्व में उप निदेशक हट एवं वर्तमान में मुख्य वन्यजीव प्रतिपालक हट के नाम से प्रचलित है, पूर्व से स्थापित है एवं हट की स्थिति को देखते हुये टाइगर कंजरवेशन फाउण्डेशन फॉर सी0टी0आर0 के शासी निकाय द्वारा दी गयी प्रशासनिक एवं वित्तीय स्वीकृति तथा मुख्य वन्यजीव प्रतिपालक द्वारा दी गई अनुमति के क्रम में उक्त हट का जीर्णोद्धार कराया गया है।

4– इस सम्बन्ध में प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड, देहरादून द्वारा अपने पत्रांक–1083, दिनांक 09.02.2022 के माध्यम से अवगत कराया गया है कि प्रकरण में मुख्य वन्यजीव प्रतिपालक, जो कि राष्ट्रीय पार्क एवं अभ्यारण्य में कार्य की अनुमति हेतु सक्षम अधिकारी हैं, द्वारा पत्र संख्या–794, दिनांक 02.09.2020 के माध्यम से निदेशक, कार्बेट टाइगर रिजर्व को उक्त जीर्णोद्धार का कार्य तत्काल प्रभाव से किये जाने हेतु निर्देशित किया गया। टाइगर कंजरवेशन फाउण्डेशन फॉर सी0टी0आर0 से संबंधित कार्यों हेतु उप निदेशक, कार्बेट टाइगर रिजर्व आहरण–वितरण अधिकारी हैं तथा निदेशक, कार्बेट टाइगर रिजर्व कार्यसमिति के अध्यक्ष हैं। प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड, देहरादून द्वारा पत्र दिनांक 09.02.2022 के माध्यम से उपलब्ध करायी गयी आख्या में निदेशक, कार्बेट टाइगर रिजर्व द्वारा टाइगर कंजरवेशन फाउण्डेशन फॉर सी0टी0आर0 कार्यकारी समिति के

.....2

अध्यक्ष के रूप में शासी निकाय द्वारा अनुमोदित कार्ययोजना व धनराशि के सापेक्ष फाउण्डेशन नियमावली के अनुसार व्यय की अनुमति प्रदान किये जाने के सम्बन्ध में टिप्पणी अंकित की गई है।

5– अतः प्रकरण के सम्बन्ध में शासन के पत्र दिनांक 27.01.2022 द्वारा निर्गत 'कारण बताओ नोटिस' के कम में श्री राहुल, भा0व0से0 द्वारा उपलब्ध कराये गये प्रत्युत्तर/स्पष्टीकरण एवं इस सम्बन्ध में प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड, देहरादून द्वारा उपलब्ध करायी गयी आख्या के दृष्टिगत सम्यक विचारोपरान्त शासन के उक्त पत्र दिनांक 27.01.2022 द्वारा निर्गत कारण बताओ नोटिस के संदर्भ में श्री राहुल, मुख्य वन संरक्षक/निदेशक, जिम कार्बेट नेशनल पार्क, रामनगर द्वारा प्रस्तुत प्रत्युत्तर को सन्तोषजनक पाते हुये श्री राहुल, भा0व0से0 के विरूद्ध प्रचलित प्रश्नगत प्रकरण को एतद्द्वारा समाप्त/निक्षेपित किया जाता है।

(आनन्द बर्द्धन)
अपर मुख्य सचिव।

संख्या– 218 /GEN /X–1–2022–02(03)/2021, तद्दिनांकित।
प्रतिलिपिः निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड, देहरादून।
2. श्री राहुल, भा0व0से0, मुख्य वन संरक्षक/निदेशक, कार्बेट टाईगर रिजर्व, रामनगर, नैनीताल।

आज्ञा से,

01/4/22

(विजय कुमार यादव)
सचिव।

ANNEXURE-28

कार्यालय फोन एवं फैक्स संख्या 01386-262235
E-mail Add. dfokalagarh@gmail.com

कार्यालय उप वन संरक्षक,कालागढ़ टाइगर रिजर्व प्रभाग,लैन्सडौन।

पत्रांकः- 812 / 3-2 दिनांक, लैंसडौन, नवम्बर 28, 2020।

सेवा में,

मै0 प्रमोद कुमार,
देवीदयाल मैन्शन,
शिवलालपुर पाण्डे,
रामनगर, नैनीताल।

विषयः- पाखरौ रेंज के अन्तर्गत पाखरौ में टाइगर बाडा निर्माण कार्य हेतु निविदा के कार्यादेश के सम्बन्ध मे।

सन्दर्भः- इस कार्यालय की निविदा संख्या-477/3-2 दिनांक 03.10.2020 एवं निदेशक कार्बेट टाइगर रिजर्व रामनगर का अनुमोदन पत्रांक-943/3-2 दिनांक 11.11.2020।

महोदय,

कालागढ टाइगर रिजर्व प्रभाग के पाखरौ रेंज के अन्तर्गत पाखरौ में टाइगर बाडा निर्माण कार्य हेतु आमंत्रित निविदा में आपकी निविदा की दरे न्यूनतम होने पर इस कार्यालय की पत्रांक-739/3-2 दिनांक 11.11.2020 द्वारा स्वीकृत की गयी है।

अतः निविदा में स्वीकृत की गयी दर/धनराशि व शर्तो के क्रम में पाखरौ रेंज के अन्तर्गत पाखरौ में टाइगर बाडा निर्माण कार्य निर्धारित समयान्तर्गत करने का कष्ट करें।

क0 सं0	कार्य का विवरण	कार्य का प्रकार/मात्रा	कार्य पूर्ण करने की अवधि	कार्य हेतु स्वीकृत धनराशि (रू0 में)
1	पाखरौ रेंज मे टाइगर बाडा का निर्माण कार्य	निविदा में दी गयी शर्तो के अन्तर्गत	90 दिन	1,0136687.00 प्रति कि0मी0

निविदा में दी गयी शर्तो के अनुसार भुगतान हेतु बिल इस कार्यालय को प्रेषित करें। भुगतान बजट एवं साख सीमा की उपलब्धता के आधार पर किया जायेगा।

(अखिलेश तिवारी)
उप वन संरक्षक
कालागढ़ टाइगर रिजर्व प्रभाग
लैन्सडौन।

संख्याः- 812/ उक्तदिनांकित।

प्रतिलिपि- निदेशक कार्बेट टाइगर रिजर्व रामनगर को सूचनार्थ प्रेषित।
प्रतिलिपि- उप प्रभागीय वनाधिकारी सोनानदी उप प्रभाग को उपरोक्तानुसार सूचनार्थ एंव इस निर्देश के साथ प्रेषित कि पाखरौ रेंज में टाइगर बाडा मे निर्माण कार्य का निरीक्षण/भौतिक सत्यापन कर बिल/प्रमाणक प्रतिहस्ताक्षरित कर इस कार्यालय को भुगतान हेतु प्रस्तुत करें।
प्रतिलिपि- वन क्षेत्राधिकारी पाखरौ को उपरोक्तानुसार सूचनार्थ एंव इस निर्देश के साथ प्रेषित कि अपनी रेंज में निर्माणाधीन टाइगर बाडा के कार्यो की प्रगति/गुणवत्ता /भौतिक सत्यापन के उपरान्त ही बिल/प्रमाणक प्रमाणित कर इस कार्यालय को भुगतान हेतु प्रेषित करना सुनिश्चित करें।

(अखिलेश तिवारी)
उप वन संरक्षक
कालागढ़ टाइगर रिजर्व प्रभाग
लैन्सडौन।